Seventh Series, Vol. XXIII, No. 24

Thursday,December 24 ,1981
Pausa 03, 1903 (Saka)

LOK SABHA DEBATES

Seventh Session
(Seventh Lok Sabha)

(Vol. XXIII Contains No. 21 to 30)

LOK SABHA SECRETARIAT

New Delhi
Price- Rs 4.00

CONTENTS

	Columns
No. 24, Thursday, December 24, 1981/Pausa 3, 1903 (Saka)	
Obituary References	2—4
Oral Answers to Questions:	
*Starred Questions Nos. 481 to 484 487 and 488	4—31
Written Answers to Questions:	
Starred Questions Nos. 479, 480 485, 486 and 489 to 502. .	31—49
Unstarred Questions Nos. 5372 to 5605, 5605—A and 5605—B	49—308
Papers Laid on the Table .	317—35, 503-504
Committee on Private Members' Bills and Resolutions—	
Minutes	335-36
Committee on Papers laid on the Table—	
Minutes	336
Committee on Absence of Members from the sittings of the House.—	
Minutes	336
Public Accounts Committee—	
Statement showing action taken and final replies of Government	336-37
Committee on the Welfare of Scheduled Castes and Scheduled Tribes—	
Reports of study Tours	337
Committee on the Welfare of Scheduled Castes and Scheduled Tribes—	
Statement showing final replies of Government . .	338-39
Messages from Rajya Sabha	339-40
Assent to Bill	340
Committee on Papers laid on the Table—	
Ninth Report	340
Committee on Petitions—	
Seventh Report and Minutes	341

*The sign +marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

COLUMNS

Public Accounts Committee—

Sixty Seventh and Sixty Eighth Reports. . . . 341

Committee on Public Undertakings—

Twenty Eighth and Twenty-ninth Reports and Minutes . 341-42

Committee on Subordinate Legislation—

Tenth Report 342

Committee on Government Assurances –

Third Report 342

Calling Attention to Matter of Urgent Public Importance—

Delay in completion of Patna-Hajipur Ganga Bridge. 343—354

Shri Harikesh Bahadur . . . . . 343, 344—46, 353-54

Shri Buta Singh 343-344, 346-47

Shri Hiralal R. Parmar . 347-48

Shri Ramvilas Paswan. . 348—52

Shri Mangal Ram Premi . 353

Leave of Absence from the Sittings of the House . . 354-55

Petition *re.* sale of Essential Commodities through Public Distribution System 355

Road Transport Corporations (Amendment) Bill—*introduced.* . 356

Matters Under Rule 377—

(i) Assistance to State Government by the Central Government for construction of Balasore—Jalasore-Kharagpur State Highway:

Shri Chintamani Jena 357-58

(ii) Steps for registration and absorption of port workers of Gochin Port:

Shri M. M. Lawrance 359

(iii) Adequate Financial Assistance for dirnking water Schemes in Himachal Pradesh:

Prof. Narain Chand Parashar. 359-60

COLUMNS

(iv) Alleged exploitation of Harijans and Weaker Sections with particular reference to incidents in Sitapur District in U. P. :

Shri Ramlal Rahi . . . . . 360—61

(v) Cancellation of trains in Bhavnagar section of Gujarat:

Shri Mohanbhai Patel 361

(vi) Alleged incidents of theft in Bombay Port Trust :

Shri R. R. Bhole . . . . . 361—62

(vii) Reported pollution of Ganges water near Kanpur:

Shri Arif Mohammad Khan . . . . 362—63

(viii) Provision of shelter to the victims of Biharsheriff:

Shri Ramavatar Shastri . . . . . 363—64

(ix) Need for withdrawal of the recent notification denying partial exemption from Customs Duty, on certain drugs produced by the Small Scale Units:

Prof. K. K. Tewary . 364—66

(x) Incentives to induce doctors to work in rural areas:

Shri P. Rajagopal Naidu . . . . . 366—67

(xi) Alleged reduction in coal supply to Roshan Sizing Mills and other mills in Burhanpur:

Shri Shiv Kumar Singh Thakur . 367

(xii) Alleged derogatory remarks against Maharishi Valmiki on Delhi Doordarshan:

Shri Suraj Bhan . . . . . 367—68

(xiii) Allotment of funds for the Dairy Development Programme in Bihar:

Prof. Ajit Kumar Mehta . . . . . 368—69

(xiv) Need for CSI enquiry into the murder of a verification officer in Temple at Tiruchendure:

Shri C.T. Dhandapani . . . 369—70

(xv) Railway Travel in Eastern UP and Bihar:

Shri Jitendra Prasad . . . . . 370—71

COLUMNS

Plantation Labour (Amendment) Bill . . . . . 371—416

Motion to consider—

Shri K. A. Rajan . . . . . 371—74

Shri Chitta Basu . . . . . 374—82

Shri Mool Chand Daga . . . . . 382—87

Shri Ram Pyare Panika . . . . . 387—89

Shrimai Ramdulari Sinha . . . . 390—93

Clauses 2 to 14 and 1. 393—410

Motion to Pass—

Shrimati Ramdulari Sinha 411,415-16

Shri Ramavatar Shastri . 411—12

Shri R. L. P. Verma . . . . . 412—14

Shri Subodh Sen . . 414 -15

Indian Iron and Steel Company (Acquisition of Shares) Amendment—Bill 416—27

Motion to consider—

Shri Pranab Mukherjee . . . . . 416-19,423—25

Shri Krishna Chandra Halder . . 420—23

Clauses 2 to 4 and 1 425

Motion to pass—

Shri Pranab Mukherjee 425, 426

Shri Ramavatar Shastri . 425—26

Committee on Private Members Bills and Resolutions — Thirty-Fourth Report. 427

Bills—*Introdæced*

(1) Embassies, Consultates and United Nations Agencies Employees (Conditions of Service) Bill

by *Dr. Subramaniam Swamy* . . . 428—29

COLUMNS

(2) Small Family (Promotion and Motivation) Bill—

by *Shri Balasaheb Vikhe Patil* . . . 429

(3) Reservation of Posts in Public Sector and Private Sector Services (for Economically weaker section of society) Bill

by *Shri Balasaheb Vikhe Patil* 430

(4) Political Parties (Financial Assistance) Bill

by *Shri Balasaheb Vikhe Patil* . . . 430—31

(5) Wages (Removal of Disparity) Bill

by *Shri Balasaheb Vikhe Patil* . . 431

(6) Scheduled Castes and Scheduled Tribes Youth Employment Bill

by *Shri Ramswaroop Ram* 432

(7) Declaration and Public Scrutiny of Assets of Ministers and Members of Parliament Bill

by *Prof. Madhu Dandavate* . 432—33

(8) Constitution (Amendment) Bill (Amendment of article 37 etc.)

by *Prof. Madhu Dandavate* . . 433

(9) Constitution (Amendment) Bill (Amendment of article 16)

by *Shri Harish Chandra Singh Rawat* 433—34

(10) Constitution (Amendment) Bill (Amendment of article 16)

by *Shrimati Chennupati Vidya* 434

(11) Cantonments (Amendment) Bill (Amendment of section 15 etc)

by *Shri Harish Chandra Singh Rawat* . . . . 434—35

COLUMNS

Salary, Allowances and Pension of Members of Parliament (Amendment) Bill. 435

(Amendment of Section 3, 6B etc)

Motion to consider—

Shri Manoranjan Bhakta . . . . . 436—45

Shri Bheravadan K. Gadhavi . . . . . 445—50

Shri Sunil Maitra . . . . . 451—53

Shri Zainul Basher . . . . . 453—57

Shri Eduardo Faleiro . . . . . 457—62

Shri Bhim Singh . . . . . 462—66

Shri Jamil-ur-Rehman . . . . . 466—82

Shri M. Ram Gopal Reddy . . . . . 483—85

Shri Digamber Singh . . . . . 486—93

Shri Dileep Singh Bhuria . . . . . 493—95

Shri Ramnath Dubey . . . . . 495—98

Shri Nandi Yellaiah . . . . . 501—502

Massage from Rajya Sabha— 502—503

Discussion *re.* Situation arising out of killing of Harijans in Deholi village, Uttar Pradesh. 504—664

Shri Suraj Bhan . . . . . 505—15

Shri Arif Mohammed Khan . . . . . 515—26

Shri Jharkanda Rai . . . . . 526—31

Shri Arvind Netam . . . . . 531—37

Shri Rana Vir Singh . . . . . 537—45

Shri Satyasadhan Chakraborty . . . . . 545—52

Shri Krishna Prakash Tewari . . . . . 552—56

Shri Sunder Singh . . . . . 556—63

Shri D.P. Yadav . . . . . 564—69

Shri Ragunath Singh Verma . . . . . 569—79

Shri Ram Pyare Panika . . . . . 579—85

Shri Jagjivan Ram . . . . . 586—97

Shri Chandra Pal Shailani . . . . . 597—604

COLUMNS

Dr. Subramaniam Swamy . . . . . 604—11

Shri Mahavir Prasad . . . . . 611—15

Shri Ram Swarup Ram . . . . . 615—20

Shri R. N. Rakesh . . . . . 620—31

Shri A. K. Roy . . . . . 631—34

Shri Hiralal R. Parmar . . . . . 635—39

Shri Chhangur Ram . . . . . 640—45

Shri Zail Singh . . . . . 645—64

Arrest and Release of Members—

(Sarvashri T. S. Negi, Ram Lal Rahi, Chaudhury Multan Singh and Shri Jaipal Singh Kashyap). . . . . 664—65

LOK SABHA

Thursday December, 24, 1981/
Pausa 3, 1903 (*Saka*)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER IN THE CHAIR]

श्री मनीराम बागड़ी (हिसार): अध्यक्ष महोदय, आज तो उधार का खाना सारा खाली है।

(व्यवधान)

एक माननीय सदस्य: क्रिकेट, क्रिकेट।

श्री मनीराम बागड़ी : सब क्रिकेट खेलने गए दिखाई पड़ते हैं।

MR. SPEAKER : Seeing Television....

(व्यवधान)

DR. SUBRAMANIAM SWAMY (Bombay North East) : The House has not recorded its appreciation of your leading us to victory against Rajya Sabha in the cricket match.

अध्यक्ष महोदय: मैं अपने मुंह मियां मिट्ठू कैसे बनूं ?

श्री मनीराम बागड़ी : हमें कुछ खिलाइए पिलाइए तो हम करें। आप कुछ खिलाते पिलाते तो हैं नहीं।

अध्यक्ष महोदय: रिश्वत दे कर हम थोड़े ही काम करवाते हैं।

OBITUARY REFERENCE

MR. SPEAKER : Hon. Members, I have to inform the House of the sad demise of three of our former colleagues, namely, Shri Gokul Lal Asawa, Professor Mahanth Shyam Sunder Das and Shri Birbal Singh.

Shri Gokul Lal Asawa was a Member of the Constituent Assembly from Rajasthan during 1948-50.

Starting his career as a professor, he participated in freedom movement and suffered imprisonment several times. He was Prime Minister of the then Shahpura State in 1947-48 and later a Minister in the United State of Rajasthan during 1948-49.

He passed away at Jaipur on 19th November, 1981, at the age of 79 years.

Professor Mahanth Shyam Sunder Das was a Member of the Sixth Lok Sabha during 1977-79 representing Sitamarhi constituency of Bihar. Earlier, he was a Member of the Bihar Legislative Assembly during 1969-72.

A versatile personality, he was a teacher, farmer, political worker and religious missionary.

As a social worker, he evinced special interest in the development of education and founded one High School, a Higher Secondary School and was a co-founder of three degree colleges in Muzaffarpur District and was associated with their managing/governing Committees.

He passed away at Chandigarh on 14th December, 1981, at the age of 49 years.

Shri Birbal Singh was a Member of the First and Second Lok Sabha during 1952-62 representing Jaunpur constituency of Uttar Pradesh. Earlier, he was a Member of the Uttar Pradesh Legislative Assembly during 1937-52.

An eminent educationist and social worker, he started his carrer as a Professor and later held the office of the Principal of Kashi Vidyapitha for a number of years from 1941 onwards.

A veteran freedom fighter, he took active part in the freedom movement and suffered imprisonment several times. He took keen interest in the development of education and social uplift. He was associated with several social organisations.

He passed away at Delhi on 14th December, 1981, at the age of 83 years.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may stand in silence for a shot while to express its sorrow.

The Members then stood in silence for a shortwhile.

श्री मनीराम बागड़ी: अध्यक्ष जी, 26 आदिवासी बच्चे बरामद किए गए हैं । यह कोई मामूली सवाल नहीं है ।

अध्यक्ष महोदय: आपको हमने इतला दे दी है । आप बाद में किसी और ढंग से इस सवाल को उठा लेते । यह सार्वजनिक मामला है । हाउस के सारे लोग इन मामलों में चिन्तित होते हैं । वैसे पुलिस ने एक अच्छा काम किया है, उनको पकड़ लिया है । अगर वे कोई अच्छा काम करें तो उन्हें धमकी भी दी जानी चाहिए । आपको, हमको और गवर्नमेन्ट को मिलकर यह काम करना है ।

श्री मनीराम बागड़ी: आप गवर्नमेन्ट से कहें कि वे इसके बारे में कोई बयान दें ।

अध्यक्ष महोदय: वह बाद में देख लेंगे।

MR. SPEAKER : Now questions—Shri Gangadhar Kuchan... absent. Then, Shri Qazi Saleem... he is also absent.

Then Shri Rakesh.

DR. SUBRAMANIAM SWAMY : Sir, there should be some special allowance for those who attend today.

—

ORAL ANSWERS TO QUESTIONS

Drive against snake bites

\+

*481. SHRI R. N. RAKESH :
SHRI MOHANLAL PATEL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) what efforts have been made by Central Government regarding 'the drive against snake bites' during the last two years ;

(b) whether some suggestions have been obtained from the World Health Organisation in this regard ;

(c) if so, the details thereof ; and

(d) to what extent our Government has achieved success in this regard ;

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) to (d). The efforts of the Central Government are focussed mainly on making snake venom-anti-serum available to the various medical institutions engaged in the management of snake bite cases through the Central Research Institute, Kasauli, and Haffkine Bio-Medical Pharmaceutical Corporation, Bombay. The Central Government have not received any reports indicating difficulties regarding the availability of this serum. An Inter-country Snake Bite Management meeting was held under the South East Asia Regional Office, World Health Organisation, in New Delhi from 12th to 14th November, 1981. Their final report is awaited.

अध्यक्ष महोदय : यह जो जंगलों में सांप होते हैं उन्हीं का इसमें जिक्र है या आस्तीन के सांपों का भी जिक्र है ।

श्री आर. एन. राकेश: अध्यक्ष जी, सभी सांप जहरीले नहीं होते हैं । देश के प्रत्येक भाग में थोड़ी बहुत मात्रा में सांप मिलते हैं । मैं माननीय मंत्री महोदय से जानना चाहता हूं कि देश के ऐसे वे कौन से भाग हैं, जो सांप-वाइटिंग. . . . **(व्यवधान)** . . . पोलिटिकल सांप की बात नहीं कर रहा हूं, पोलिटिकल सांप दो तरह के होते हैं, एक तो डंक मारते हैं और दूसरे कांटते हैं. . . . **(व्यवधान)**. . . मेरा सवाल यह है कि देश के कौने-कौन से वे भाग हैं, जो सांप-बाइटिंग से विशेष इफैक्टिव हैं ?

SHRI B. SHANKARANAND : Sir, I hope the question does not relate to political snakes

MR. SPEAKER : You think in that case you can come with a better answer ?

SHRI B. SHANKARANAND : We have not found out anything regarding political snake venom... As my colleague here says, it is only in elections.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : Political venom is there without snakes.

SHRI B. SHANKARANAND : There are political snakes.

Sir, there has not been any survey so far done in the country regarding existence of snakes or their area of operation...

DR. SUBRAMANIAM SWAMY : Why is he feeling so self-conscious?

SHRI B. SHANKARANAND : The reply is so obvious.

DR. SUBRAMANIAM SWAMY : ....In my presence.

SHRI B. SHANKARANAND : Since deaths by snake bites have not been categorised as a notifiable disease causing death, so we do not have any reliable data in the country. In the absence of this, I cannot say as to in which part of the country there are more deaths because deaths by snake bites are only reported by the hospitals. As the House is well aware for deaths due to snakebites in rural areas, people do not go to the hospitals and they are not reported at all. But whatever is reported, from this I can say. From the figures of 1975-76 about the reported deaths due to snake bites in hospitals, more deaths have been reported in Andhra Pradesh, Karnataka, Madhya Pradesh, Orissa, Tamilnadu and Uttar Pradesh.

श्री आर. एन. राकेश: अध्यक्ष महोदय, अभी हमारे देश की जितनी दवाइयां, जो यू. के. को गई थी, वे सब वापिस कर दी गई हैं, रद्द करके । केवल

दिल्ली को छोड़कर, हिन्दुस्तान के किसी भी हास्पिटल में सही दवाइयां नहीं मिल रही हैं, नकली दवाइयां हैं, कलाई खाबे बन गए हैं । इसलिए मैं माननीय मंत्री जी से जानना चाहता हूं कि गांव के उन इलाकों में जहां सांप के काटने पर केवल लोग झाड़-फूंक पर निर्भर करते हैं, दवाइयां उपलब्ध नहीं हैं, क्या वहां कृपा करके दवाइयां उपलब्ध कराने की कोशिश करेंगे ? यदि हां, तो कब तक?

SHRI B. SHANKARANAND : I can only reply to questions related to the main question regarding availability of medicines for snakebites. This anti-serum is manufactured in CRI, Kasauli and the Haffkine Institute, Bombay. In 1978-79, 30,991 ampules of 10 cc were manufactured on demand. In 1979-80 the demand was less and the s upply was 26,500 ampules of 10 cc. The question is about the supply of this medicine. There is no shortage of supplies of this medicine. That I can say.

श्री मोहन लाल पटेल : माननीय अध्यक्ष महोदय, माननीय मंत्री जी ने अपने जवाब में बतलाया है कि उन के पास सारे देश में सांप-काटे की घटनाओं के फिगर्स नहीं हैं । आज कल देश में सांप-काटे की घटनायें काफी होती हैं और ऐसी शिकायतें भी मिलती हैं कि अस्पतालों में दवाइयों की कमी की वजह से अनेक मृत्यु हो जाती हैं । मैं जानना चाहता हूं—क्या मंत्री महोदय के पास ऐसी शिकायतें आई हैं, यदि आई हैं तो उस के बारे में उन्होंने क्या कदम उठाये चाहे हैं ?

यह जानना भी जरूरी है कि देश में स्नेक-बाइट के कितने कैसेज होते हैं तो उन में कितनी मृत्यु होती हैं-इस जानकारी को हासिल करने के लिये मंत्री जी क्या कदम उठाना चाहते हैं ?

SHRI B. SHANKARANAND : Sir, we have not received any complaint whatsoever regarding deaths by snake-bite due to shortage of medicines.

श्री भगीरथ भानवी : जिस तरीके से विश्व स्वास्थ्य संगठन की सहायता लेकर भारत में मलेरिया का नाश करने में लगे, चेचक का नाश करने के लिये, देशव्यापी आन्दोलन चला कर उन के खिलाफ जिहाद किया, उसी तरीके से जो गांवों, खेतों और जंगलों में लोग सांप के काटने से मर जाते हैं तथा अभी तक रूढ़िवादी ऐसी प्रथा चलती है कि लोग मंत्र-तंत्र या झाड़-फूंक का सहारा लेते हैं, ऐसे लोगों को मरने से बचाने के लिये क्या सरकार इस किस्म का कोई संगठन शुरू करना चाहती है जिस से देश में सांप काटने से मृत्यु न हो तथा इस किस्म का प्रचार कर के गांव के स्तर तक दवाइयां उपलब्ध कराई जांय ताकि वहीं पर उन का इलाज हो सके ।

MR. SPEAKER : There is nothing for you.

SHRI B. SHANKARANAND : This is a suggestion.

DR. SUBRAMANIAN SWAMY: Sir, I am on a point of order. According to rules, he shall not ask for information on trivial matters. He could have asked through a letter or this matter could have been cleared through an unstarred question. Should Parliament be subjected to asking about this sort of information ?

MR. SPEAKER : Let him answer at his sweetwill.

Parkash Padkune World Badminton Champion

*482. SHRI JANARDHANA POOJARY: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Parkash Padkune, World Badminton Champion has left India for good and gone to Denmark;

(b) whether he has taken this step on account of refusal of extension of leave; and

(c) if so, the reasons for not granting him extension of leave?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) No, Sir.

(b) and (c). Do not arise.

SHRI JANARDHANA POOJARY: Sir, the future of Mr. Padkune —not only Mr. Padkune's future— but also the future of the sportsmen of India are at stake. All the national dailies carried a newsitem saying that Mr. Padkune who has won the world cup has become the Inaugural World Cup Champion. After winning the World Cup Championship he finds it very difficult to get the leave in order to concentrate on Badminton in foreign countries. The foreign countries, particularly, realise that top level sports are wholetime job. Hence, Government has to encourage it. Here is a world champion who finds it very difficult to get the leave. All the world - cup sportsmen at the top level must be free from economic worry. So, this question has been asked. May I know from the hon. Minister what types of rewards have been given to Mr. Padkune and what types of incentives have been given to Mr. Padkune and whether Mr. Padkune will be given leave to concentrate on Badminton. I want to know whether the Bank in which he is working is a nationalised bank. If it is a nationalised bank, why leave was not granted? Why action was not taken against the Chairman of the Bank.

MR. SPEAKER : Have you catalogued them?

SHRIMATI SHEILA KAUL: Shri Padkune is employed in the Union Bank of India; he is a world Champion, at least today.

PROF. N. G. RANGA: We are proud of it.

SHRIMATI SHEILA KAUL: He executed an agreement with Denmark on a payment of one Lakh Kroners for playing Badminton in Denmark.

AN HON. MEMBER: What is the value?

SHRIMATI SHEILA KAUL: Somebody can work this out, it is in Kroners. The agreement he has had for one year has been renewed from 1-12-81 to 30-11-82 for which he was granted leave by the employer in India. He is working in this Bank and he is an employee and they are the employers. I can only give this information that he has been given his leave.

MR. SPEAKER : That is all.

SHRI JANARDHANA POOJARY: You are also concerned. The nation is concerned about that. There is no doubt that the entire nation is interested. You are very much interested in sports. You are to elicit correct information about giving the incentives.

MR. SPEAKER: You ask your question whether she is prepared to give the incentives.

SHRI JANARDHANA POOJARY: In addition, I may be permitted to ask a second supplementary you know that India is a poor country.

AN HON. MEMBER: Not at all.

SHRI JANARDHANA POOJARY: At least to a certain extent we are poor. We have to admit. It is not proper or it is also not fair that our top level sportsmen are subjected to ecomic worries. May I known from the hon. Minister whether there is any proposal or whether Government is thinking of

having a national policy to encourage the top level world championships at least? (*Interruptions*)

MR. SPEAKER: Shri Poojary is meaning this for all the good players. That is all.

SHRI JANARDHANA POOJARY: At least for world champions may I know whether Government is going to have any national policy. (*Interruptions*). May I know whether Government is thinking of having a national policy to reward the toplevel players and to keep them free from all economic worries.

SHRIMATI SHEILA KAUL: As I have mentioned just now, Shri Prakash is already drawing such a vast amount of money. All these youngsters are in a position to earn and it should be demoralising them if we give them pension when they are in their prime of life. I am sure when they are at the pensionable age, things will improve and they may have better prospects.

MR. SPEAKER: His question was: are you prepared to give any incentive so that they will be in India to promote sports.

SHRIMATI SHEILA KAUL: This is a question of giving incentives? We have not got it.

SHRI JANARDHANA POOJARY: This is a wholetime job. (*Interruptions*).

MR. SPEAKER: Shri Jagdish Tytler. (*Interruptions*).. I think Shri Satyasadan is a fast bowler.

SHRI KRISHNA CHANDRA HALDER: I think the hon. Minister should do something !

MR. SPEAKER: I know you are handicapped. (*Interruptions*) That is why I am going to hand over this cup which I have won.

SHRI JAGDISH TYTLER: Sir, I want the Minister to be a little more concerned with the question that I am going to put.

Is the Government not aware that before Shri Padkune was going to Denmark, he negotiated with the then Chairman of the Asian Games, Shri Shukla and Mr. Buta Singh, later on that he does not want to become a professional; he does not want to leave this country but he wants to stay in India and participate in the Asian Games as an amateur?

He only wanted some compensation, financial compensation which could be given. A promise was given to him and, ultimately, that promise was taken away. This is one part. I am coming to the second part. When he won the World Championship, the Government of India was no doubt very happy. Even the Prime Minister sent him greetings on his victory. But, Sir, the Chief Minister of Karnataka promised him a plot of 400 sq. metres in Bangalore and also financial help at that time. Sir, I remember he talked to me because I am heading the Delhi Badminton Association. Sir, this biggest disappointment was that the promise given to him by his own State has not been implemented. So, I would like to know whether the promise given to him by the Chief Minister of Karnataka will be implemented?

SHRIMATI SHEILA KAUL: Sir, I am sorry I do not know anything about the promise made out.

MR. SPEAKER: Will you find out about this thing?

SHRIMATI SHEILA KAUL : I will.

SHRI SATYASADHAN CHAKRABORTY: Sir, this is not the question of any single player. I understand the difficultie

of the players. Most of the players when they play may get some money but afterwards people forget them and many of them live in abject poverty. Sometimes we have to arrange festival matches for their relief. Sir, these are the people who actually bring fame to our country. So, may I ask the hon. Minister whether Government is going to have a scheme whereby for sportsmen in various fields of the game who earn fame for our country their security in old age is assured?

SHRIMATI SHEILA KAUL: It is a very good suggestion for action.

SHRI MADHAVRAO SCINDIA: Sir, whilst he fully supporting the arguments to extend financial facilities and retirement benefits to world-class sportsmen, I think, we are missing one aspect, that is the financial incentives and encouragement to be given at school and college level to potential sportsmen who are coming up Sir, I think, sports is totally neglected in this country. Sir, I have seen the National Stadium. It is such a beautiful sight to watch youngsters coming from all walks of life and practice over there. If such stadia are duplicated throughout our country we will not only solve the student problem but also the youth problems. Also, Sir, some grace marks can be given to the potential sportsmen in their Secondary or Degree examinations.

SHRIMATI SHEILA KAUL: Sir, I am very happy about the question that the hon. Member has put. It strengthens our hands because he has said that we should have more stadia and playgrounds so that the small children are able to participate . This is a very good idea. We are thinking on these lines.

MR. SPEAKER: It should be with more vigour.

SHRIMATI SHEILA KAUL: Sir, about the incentive that he has mentioned we have recently set-up Benevolent Fund. We do give grants to them and also recognise their achievements by giving them awards namely, Arjuna Award. We have everything in our mind and if the hon. Member gives some more suggestions it will help us. *(Interruptions)*

SHRI SONTOSH MOHAN DEV: Sir, when allowing supplmentaries to various questions the Speaker should also take in to consideration better sportsmen than sportsman like Dr. Subramanium Swamy.

MR. SPEAKER: I cannot leave Mr. Halder.

SHRI KRISHNA CHANDRA HALDER: Mr. Speaker, Sir, you know that in international standard our sports and games are not upto the mark. We have lost our hockey title.

MR. SPEAKER: I will recommend your case for appointment as a coach.

DR. SUBRAMANIAM SWAMY: Sir, don't joke with Marxists. They don't have any sense of humour. *(Interruptions)*

PROF. MADHU DANDAVATE: Sir, this is wrong. Karl Marx used to laugh.

DR.SUBRAMANIAM SWAMY: You are confusing Karl Marx with Groucho Marx.

SHRI KRISHNA CHANDRA HALDER: Sir, we appreciate humour. Sir, a few players like Padkune have become world champions. It is a matter of pride that Padkune has become world champion in Badminton. I would like to know from the hon. Minister whether all

the best players who become world famous will be taken care of and will Government formulate any policy so that these world famous players do not leave our country and continue to serve our country in world sports and games?

SHRIMATI SHEILA KAUL: It is a very good suggestion for our consideration.

Requirement of Teachers for Schools in Resettlement Colonies, Delhi

*483. SHRI M. RAMGOPAL REDDY: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to lay a statement showing:

(a) whether a large number of teachers are required for Primary and Secondary Schools located in resettlement colonies in Delhi;

(b) whether any survey has been conducted to assess the needs of teachers for children in these colonies;

(c) if so, the details thereof; and

(d) the number of teachers required for Primary and Secondary Schools in these colonies and when these teachers are likely to be appointed?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) to (d). A Statement is laid on the Table of the Sabha.

Statement

According to information furnished by the Delhi Administration, the requirement of teachers in schools is assessed every year on the basis of norms fixed by the Delhi Administration. These norms take into account enrolment of students per section, size of class-rooms in the school and other related factors. Detailed survey of school-going children is conducted in the beginning of academic session to determine the probable enrolment class-wise for Primary/Middle/Secondary/Senior Secondary Schools.

According to the Delhi Administration, 83 posts in 23 of the 33 Middles/Secondary/Senior Secondary schools, located in resettlement colonies, are lying vacant against 1063 sanctioned posts. As regards M.C.D. Primary Schools, against 1424 sanctioned posts of teachers and Headmasters in the 125 M.C.D. Primary Schools in the resettlement colonies, only one post of Headmaster, Primary school is vacant. Action to fill up the vacant posts is already in progress.

SHRI M. RAMGOPAL REDDY: Mr. Speaker, Sir, there are 83 posts vacant in 23 schools. That works out to 4 teachers per school. I want to know how the administration is running the schools without teachers.

SHRIMATI SHEILA KAUL: Sir, we are just now talking about re-settlement programme of the DDA where schools have been set-up—both primary and secondary. Sir, the primary schools are 125 in number where we have 1414 Assistant Teachers working. There is no vacancy there. As far as Headmasters are concerned we have 125 sanctioned posts and there is one vacancy which is to be filled up during X mas vacations.

As far as Secondary schools are concerned there are 33 schools and the sanctioned posts are 1063. There are 83 vacancies. These vacancies that exist are of 23 Yoga teachers and 33 Science 'A teachers. Sir, Science

'A means pure science and we do not got enough number of lady teachers for Science. In this process we have got 27 vacancies to be filled up. For these posts certain norms are laid down. I would like to tell you about these norms. We have to take the total number of students, those who are getting enrolled every year, and then we have to take the total number of the sections and we have to work out the teacher-and-taught ratio and in this way this work is being done.

Sir, if the hon. Member wants to know the different norms, I am prepared to read them out, but I am afraid, it will take a long time. I have already given a few of these norms.

SHRI M. RAM GOPAL REDDY: the hon. Minister has stated that there is acute shortage of Science Teachers. Science is a very important subject for students, and especially in the higher classes, they cannot pick up properly if there is shortage of teachers. Cannot these teachers be recruited from other States, if teachers are not available in Delhi? Is there any hitch in that?

SHRIMATI SHEILA KAUL: There cannot be any hitch but it will be very difficult for our teachers in Delhi and I think we should try to fill up with the teachers here.

SHRI M. RAMGOPAL REDDY: If they are not available in Delhi, why not get them from other States, like Andhra Pradesh, and so on?

MR. SPEAKER: You accept the offer.

श्री चन्द्रपाल सेलानी : दिल्ली के रोजगार दफ्तरों में ट्रेंड अध्यापकों की जो संख्या दर्ज है वह कितनी है और कब से वह दर्ज है ।। यहां पर प्राथमिक और माध्यमिक विद्यालयों में अध्यापकों की कमी को देखते हुए मैं परम आदरणीय मंत्री जी से जानना चाहता हूं कि जिनके नाम वहां दर्ज हैं उनको कब नियुक्त करने की वह कृपा करेंगी ताकि इक तरफ बच्चों की पढ़ाई का नुकसान न हो और दूसरी तरफ इन बेरोजगारों को रोजगार मिल जाए ?

SHRIMATI SHEILA KAUL: Just now I don't have the figure of teachers registered with the Employment Exchanges. I think Employment Exchanges will have such statistics.

श्री बी. डी. सिंह: प्राथमिक विद्यालयों में अध्यापकों की संख्या से सम्बन्धित यह प्रश्न है । हमारे देश के गांवों में बहुत अधिक संख्या में ऐसे प्राथमिक विद्यालय हैं कक्षा 1 से 5 तक के, जिन में केवल एक ही अध्यापक होता है और सभी कक्षाओं को वह पढ़ाता है । मैं जानना चाहता हूं कि ऐसे हमारे देश में कितने विद्यालय हैं जिन में एक ही अध्यापक है, उनका प्रतिशत क्या है और क्या उन विद्यालयों में अध्यापकों की व्यवस्था करने का भी आप कोई प्रबन्ध करेंगी ?

श्रीमती शीला कौल : यह सवाल रिसैटलमैंट कालोनीज के बारे में है । इसके बारे में माननीय सदस्य अलग से सवाल करें तो मैं जवाब दे सकती हूं ।

श्री जगदीश टाईटलर : सवाल बच्चों को पढ़ाने का है खास तौर पर दिल्ली की रिसैटलमैंट कालोनीज में । क्या यह सच नहीं है कि इन रिसैटलमैंट कालोनीज में जितने हायर सेकैंडरी और प्राइमरी स्कूल हैं उन में केवल दस प्रतिशत बच्चों के वास्ते ही व्यवस्था है और नब्बे प्रतिशत बच्चों के लिए कोई व्यवस्था नहीं है ? क्या यह गवर्नमैंट की जिम्मेवारी नहीं है कि उनके वास्ते जो जगहें नहीं हैं, उनके वास्ते जगहें बनाई जाएं और जो बच्चे स्कूल जाने के लिए तैयार नहीं हैं वे भी स्कूल जाएं ? मैं जानना चाहता हूं कि क्या उनके बारे में भी आपके पास कोई स्कीम है ।

श्रीमती शीला कौल : रिसैटलमैंट कालोनीज में हमारे पच्चीस स्कूल हैं---

श्री जगदीश टाईटलर : दस प्रतिशत जाते हैं, नब्बे प्रतिशत नहीं जाते हैं ।

श्रीमती शीला कौल : नहीं जाते हैं तो आप उनको भेजिये ।

श्री जगदीश टाईटलर : स्कूलों की कमी है । स्कूल जो खुले हुए हैं वे बहुत भरे हुए हैं । उन में जगह नहीं है ।

अध्यक्ष महोदय : और जरूरत हो तो क्या आप खोलेंगी ?

श्रीमती शीला कौल : आपने बहुत अच्छा सजैशन दिया है । देखेंगे ।

Dr. R.M.L. Hospital Welfare Society

*484. SHRI CHANDRADEO PRASAD VERMA: + SHRI SATISH PRASAD SINGH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to lay a statement showing:

(a) the constitution of Dr. Ram Manohar Lohia Hospital Welfare Society, its assets, sources of income and the items of expenditure;

(b) what role is played by Medico-Social Service Officer in running of this society; and

(c) the number of poor patients who got help from the society at the time of need during the last one year?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Dr. R.M.L. Hospital Welfare Society is a Society registered under the Societies Registration Act. The institution derives its income from membership subscriptions, donations, proceeds from charity *melas* etc. The income is spent on meeting the expenses of the patients care home and on assistance to be provided to the poor patients including supply of medicines and appliances. The assets consist mainly of certain items of moveable stores and fixed and savings bank deposits.

(b) Medico-Social Service Officer is the ex-officio Secretary of the Society.

(c) 3000 poor patients, as reported by the Society.

श्री चन्द्र देव प्रसाद वर्मा : अध्यक्ष जी आपने सुना होगा यह कोई उत्तर ही नहीं है । मैं इस संदर्भ में जानना चाहता हूं कि डा. राम मनोहर लोहिया अस्पताल सोसाइटी की रजिस्ट्री कब हुई ? इस फंड में अब तक कितना रुपया इकट्ठा हुआ और पेशेन्ट केयर होम और गरीबों को अतिरिक्त सहायता देने पर कितना खर्च किया गया ? क्या सरकार भी इसमें कोई आर्थिक सहायता देती है ?

SHRI B. SHANKARANAND : Sir, I may submit first of all that this is a question pertaining to a Body which is not directly under the control of the Ministry or the Government. The affairs of the society are looked into by the Society which belongs to a voluntary organisation registered under the Societies Registration Act. It is not answerable to me. However, since you have admitted this question, I am trying to answer this question. How much money they have collected and what they are doing, all these things, as far as possible, I have been able to tell him. But as far as other details are concerned, the hon. Member may refer them to the Society itself.

MR. SPEAKER : I will look into this matter as to how it has been admitted.

श्री चन्द्र देव प्रसाद वर्मा : अध्यक्ष महोदय, कोई इस तरीके से चन्दे के नाम पर पैसा इकट्ठा करे, सोसाइटी बना ले और नाजायज पैसा पेशेन्ट के नाम पर इकट्ठा कर

के लूटता रहे और मरीजों को उसका लाभ नहीं मिले तो क्या यह सरकार नहीं देखेगी ? देखना उसका कर्तव्य है । और यह सब पैसा बरबाद हो रहा है । मैं जानना चाहता हूं इस सोसाइटी के सेक्रेटरी का क्या नाम है ?

MR. SPEAKER : Are you willing to make enquiries into this?

SHRI B. SHANKARANAND : The hon. Member is right. If he has any specific complaint regarding the functioning of the Society, he may bring it to my notice and action will be taken as is deemed fit. But I may say that the Society has its own elected Executive Body ; they consider the matter and decide the thing and the welfare activities of the Hospital are looked after by them. If the hon. Member has any specific complaint, he may either bring it to the notice of the Executive Committee or the Government.

श्री चन्द्र वंद प्रसाद वर्मा : सैक्रेटरी कौन है, कितना फंड इकट्ठा हुआ ?

अध्यक्ष महोदय : यह इस तरीके से नहीं बता पायेंगे । आप दूसरे तरीके से इसको करिये ।

(*Interruptions*)

MR. SPEAKER : Next question, Shri Digvijay Singh—Absent. Next question—Shri K. Ramamurti—Absent.

SHRI KRISHAN CHAND HALDER : Sir, I saw him in the Lobby. He was sitting there.

SHRI SATISH AGARWAL : Sir, hon. Members should be made to attend the question Hour, especially when their questions are coming up. This is a very important question. But this may be an inconvenient question. (*Interruptions*).

MR. SPEAKER : He should have attended.

Educational Facilities for Handicapped in Delhi

+

*487. SHRI G. Y. KRISHNAN :
SHRI N. E. HORO :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to lay a statement showing :

(a) The number of Girls/Boys Higher Secondary/Primary/Public Schools/Government aided Schools as well as the total number of handicapped students receiving education in Delhi at present in these Schools ;

(b) the nature of concessions regarding fee, books, scholarships and concession, if any, in transport facilities extended in their favour during the current financial year ; and

(c) whether Government propose to extend all these above stated facilities free in favour of handicapped students during this 'International Year of the Disabled' and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) to (c). A statement is laid on the Table of the Sabha.

Statement

(a) In 741 such schools in Delhi, 3295 handicapped students are receiving education. These schools include 81 schools of New Delhi Municipal Committee, 188 Schools of Municipal Corporation of Delhi, 368 Government Schools and 100 aided/unaided schools under the control of Directorate of Education, 2 special schools under the Directorate of Social Welfare, and 2 schools under the Union Ministry of Social Welfare.

(b) and (c). Broadly, 3 types of schools are functioning in Delhi namely (i) Normal schools under the control of Directorate of Education, New Delhi Municipal Committee and Municipal Corporation of Delhi; (ii) Special Schools run either by the Directorate of Social Welfare or by the Central Government & (iii) Schools which are covered under the Centrally Sponsored Scheme of Integrated Education for Handicapped Children.

For the normal schools of category (i) the same concessions as are available to normal children are being provided to handicapped children. Besides, through Discretionary Grants or otherwise assistance is being given for purchase of books, uniform, equipment etc. to handicapped children.

In Special Schools run by the Directorate of Social Welfare, the following concessions are available :

Government Lady Noyce Secondary School for Deaf

In this school education is free for all but transportation charges are charged from parents on the rates given below :—

(i) Rs. 5/- p.m. for those whose guardian's income is upto Rs. 350/-.

(ii) Rs. 10/- p.m. from those whose guardian's income is between Rs. 350/- to Rs. 500/- p.m.

(iii) Rs. 20/- p.m. from those whose guardian's income is between Rs. 500/- and Rs. 750/- p.m.

(iv) Rs. 30/- p.m. from those whose guardian's income is above Rs. 750/- p.m.

From boarders, no charges are made for accommodation, water, electricity. But they have to pay for food and other pocket expenses. They are also paid stipends on the following rates if their parents income is below Rs. 500/- p.m. for poor students and Rs. 1000/- p.m. for merit students :—

Class	*Rate of Stipend*
From 1st to 5th	Rs. 30/- per mont
From 6th to 8th	Rs. 40/- per month

Government School for Blind Boys

Education is free for those students whose parents income is less than Rs. 300/-. They are also provided with free board and lodging and books etc. They are also given scholarships on the above mentioned rates. Conveyance allowance to the extent of Rs. 50/- per child per month is given to those studying in the Integrated Education Scheme.

SCHOOLS RUN BY CENTRAL GOVERNMENT OR ITS ORGANISATIONS

(i) *Model School for Mentally Deficient Children*

The education is free and residential facility is also provided free of charge in case the Income of the parents/guardians does not exceed Rs. 750/- per month.

(ii) *Institute for Physically Handicapped*

Concessional tutition fees are charged ranging from Rs. 2 to 10 according to the inome of the parents ranging between Rs. 500/- and Rs. 2000/- per month.

Concessional charge of Rs. 5 per month is charged from those students who avail of transportation facility.

(iii) *Schools covered under the Centrally Sponsored Scheme of Integrated Education for Handicapped Children.*

The scheme was revised from 1-4-1981 and the revised benefits under the scheme are as follows :

(i) Transportation at Rs. 50/- per month.

(ii) Rs. 400/- per year towards books and stationery allowance.

(iii) Equipment charges upto Rs. 800 per child in 5 years.

(iv) Escort allowance to the severely handicapped @ Rs. 75 per month for 10 months.

(v) One special Teacher for 8 to 10 children.

(vi) Reader's allowance to blind at the rate of Rs. 50/- per month.

SHRI G. Y. KRISHNAN : Is it a fact that the movernment has given ample opportunities and proper care to the physically disabled children? In the Statement it has been mentioned like this—"the same concessions as are available to normal children are being provided to handicapped children". May I know if the Government is proposing to reserve certain seats or certain admissions for these physically disabled students in each and every school in the country and provide scholarship as are being given to the other students beyond the 9th standard?

SHRIMATI SHEILA KAUL : The question pertains to the schools in Delhi and I would, therefore, like to mention the position existing in Delhi. We have got three types of schools at Delhi. One, the normal schools which work under the control of State Governments, Municipal Corporation and the New Delhi Municipal Committee. Two, we have got special schools run either by the State Government or by the Central Government. In this category are included the schools for blind and the deaf students. Then, the third category is the schools which are covered under the Centrally Sponsored Scheme of Integrated Education for Handicapped Children

Since the question relates to Delhi, I would submit that under the New Delhi Municipal Committee, we have got a total number of 81 schools and in all the schools handicapped children are studying and the numb r of handicapped children in thes schools is 113. The total number of schools run by the Municipal Corporation of Delhi is 1513 and the total number of handicapped children in the schools is 508. Then, we have got 696 schools under the Directorate of Education and 319 aided/ unaided schools under the Directorate of Education, and the total number of handicapped children in these schools is 1823. Then, there are two special schools under the Directorate of Social Welfare, Delhi Administration and the number of handicapped children studying in these schools is 678.

MR. SPEAKER : You can lay it on the Table of the House.

SHRIMATI SHEILA KAUL : Then, there are two schools under the Ministry of Scocial Welfare, Government of India and the number of handicapped children is 173. Thus, we have got a total number of 3295 handicapped children in these schools.

SHRI G. Y. KRISHNAN : My question was very specific. Was the admission to these children being allowed in all the institutions by some sort of reservation, and were scholarships being given to such students as given to other students beyond the 9th standard?

SHRIMATI SHEILA KAUL : There is no bar to any disabled child being admitted in any school provided he goes to that school, and asks for the facilities that are given to such students. The concessions and facili-

ties that were being given earlier have been revised in this year of the disabled, from 1-4-1981, and the benefits now being given are : transport cost at Rs. 50/- p.m., books and stationery allowance at Rs. 400/- per year, equipment charges upto Rs. 800/- per child in five years, escort allowance to the severely handicapped at Rs. 75/- per month for 10 months, readers' allowance at the rate of Rs. 50/- p.m. per blind child, free board and lodging where the income of parents does not exceed Rs. 750/- p.m. and one special teacher for 8 to 10 children. These are the special benefits that are being given.

SHRI N. E. HORO : Sir, the statistics that the Minister has given does not impress me. The Minister has said that concessions are there for the haddicapped children. But, Sir, we know in our country we have said that we will give free and compulsory education to the children. It is in the Directive Principles of State Policy of our Constitution. So, I would like to know from the Minister, whether her Ministry will consider giving free education to the handicapped children ; not these kinds of concessions that you have elaborated in your Statement. Will the Education Ministry decide to give compulsory and free education to all handicapped children starting with Delhi, although the number is very low—3,295 handicapped children reading in 741 schools, which works out to four children per school ? Commonsense says that there are many thousands of handicapped children, but are not able to go to these institutions. so, for them I would like to know whether the Government will like to give free education and also increase the number of such institutions where these children who are not yet able to go, can go and get education ?

SHRIMATI SHEILA KAUL : Sir, if handicapped children do not come to schools, I think it is the responsibility of the society and of the parents to see that they go to the schools and that they are given some sort of education and also a profession that they can take up when they are grown up. He said, the education should be free, I would say we charge Rs. 2/- to Rs. 10/- for tuition fee to give a feeling to the person that he or she is participating in education of the child. If a person earns Rs. 500/- and below, the tuition fee charge is Rs. 2/-; for an earning of Rs. 500/- onwards upto Rs. 1000/-, it is Rs. 4/- and for an earning more than Rs. 1,000/- to Rs. 2,000/- it is Rs. 10/-. This is because we want that they must feel that they are participating in the education of the child.

PROF. N. G. RANGA : For that they have to pay ? There is no need to pay. It should be free education.

SHRIMATI SHEILA KAUL : We give scholarships to the students; and the states also do it for children studying below ninth class.

श्री राम विलास पासवान : यह विकलांग वर्ष तो 31 दिसम्बर को समाप्त होने जा रहा है । जब अंधों पर लाठी-चार्ज हुआ था, तो इसी सदन में सरकार ने कहा था कि विकलांगों की समस्याओं के सम्बन्ध में सरकार एक विधेयक पेश करेगी । एक तरफ तो सरकार रोज लोगों को विकलांग बना रही है, तो क्या वह विकलांगों के बारे में कोई विधेयक प्रस्तुत करने वाली है, यदि हां, तो कब तक?

श्रीमती शीला कौल : मान्यवर, यह सही है कि यह विकलांग साल है, और सरकार ने तथा दूसरे लोगों ने इसको बहुत अच्छी तरह से मनाया है और बहुत फैसिलिटीज दी हैं । जितनी फैसिलिटीज हम सब मिल कर देना चाहते हैं, शायद उतनी तो हम न दे सकें, लेकिन हम यह भी चाहते हैं कि इस साल को हम आगे एडवांस कर के एक और साल मनाएंगे । जो लोग परेशानी और दिक्कत में हैं, हम हमेशा उनकी मदद करने के लिए तैयार हैं । तरह तरह की

डिसएबिलिटीज होती हैं । ल्यूनेसी भी एक डिसएबिलिटी होती है ।

अध्यक्ष महोदय : वह कोई कानून बनाने के बारे में पूछ रहे हैं ।

श्रीमती शीला कौल : मैं वही बता रही हूं । डिसएबिलिटी तरह तरह की है । हम एक ल्यूनेसी एक्ट ला रहे हैं । बाकी के लिए ऐसा है कि जो हमने वर्किंग ग्रुप बनाया था उस की रिपोर्ट की इंतजार में हैं कि वह क्या कहता है । फिर आप भी जैसा इस में सजेश्चन देंगे और रिपोर्ट का भी सजेश्चन आ जायगा तो उस के अनुसार हम करेंगे ।

श्री राम विलास पासवान : कब तक हो जायगा ? विकलांग वर्ष तो समाप्त हो रहा है ।

श्रीमती शीला कौल : मैंने अभी कहा है कि यह साल अभी खत्म नहीं हो रहा है, यह आगे भी जारी रहेगा ।

Violence in Auroville

*488. SHRI CHITTA BASU : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Auroville continues to be plagued by lawlessness and violence even after the Union Government's intervention ;

(b) if so, the reasons therefor ; and

(c) the steps taken by Government to improve the situation ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) to (c). According to the latest report from the Tamil Nadu Government, there is some unrest although in a muted form. The reasons are related to internal dissensions which are still persisting. District authorities are closely watching the situation.

SHRI CHITTA BASU : Sir, you might have noticed that the reply itself admits, firstly that there is unrest although in muted form ; secondly that the reasons are related to internal dissensions.

In this context may I know from the Hon. Minister whether she is aware of the fact that the foreign residents of Auroville have of late been divided into two distinct groups fighting against each other ; and whether it is also a fact that Mr. Michael Bonk and Mr. Fredrick Buxiog, representing the two sections of the foreign residents of Auroville have made certain complaints to the Government of India ? May I know from the Hon. Minister what is the nature of the complaints made by them ; whether any examination of the complaints has been made or whether any step has so far been taken in order that the disputes are settled and normalcy restored in Auroville ?

SHRIMATI SHEILA KAUL : Sir, the Hon. Member says that I have said that there is some muted lawlessness. I have to give the correct information. Since muted lawlessness is there, that is why I have said so. I cannot give wrong information.

He has further asked what are we doing and whether the group is divided into two sections ?

SHRI CHITTA BASU : asked whether you have received a complaint from the two sections in Auroville ? And if you have received the complaints, whether you have examined it and what steps have you taken in this regard ?

SHRIMATI SHEILA KAUL : This has not come to my notice so far.

MR. SPEAKER : It has not come to your notice.

SHRI CHITTA BASU : The Government has appointed an administration for this and it is the duty of the Central Government to see that those complaints are properly examined.

AN HON. MEMBER : This should come under Industrial Disputes Act, Sir.

SHRI CHITTA BASU : Sir, would the Hon. Minister assure the House that Government will take proper action and reply should be given to us in the next session of the House ?

SHRIMATI SHEILA KAUL : Sir, there was a complaint. Previously there was something and some Administrator had been sent there. There have been complaints about the land there ; and the people have not been able to keep pace with the aspirations of that place. They wanted to go there for peace. The complaints, as I said are about non-availability of food, which they have asked the Tamil Nadu Government to provide to them ; and it is also about the transactions of different land pieces. These are the two complaints.

WRITTEN ANSWERS TO QUESTIONS

*Permission for manufacture of vatrious Chief formulations in Haryana

*479. SHRI GANGADHAR S. KUCHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the officials of the Central Drug Control Organisation alongwith the officials of Haryana Government carry out joint inspections of drug units before any permission is granted to manufacture any drug in the Haryana State ;

(b) whether it is also a fact that the Central Government have recently directed the Haryana Government to withdraw permissions for various chief formulations granted by the Government of Haryana ; and

(c) if so, whether the joint inspections had taken place in these cases and if not, the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) Joint pre-licencing inspections of manufacturing premises are carried out in specific cases on the request of the State Authorities to the Central Drugs Standard Control Organisation for such inspection.

(b) In May, 1981, the Drug Controller (India) advised the Haryana State Drug Controller to ensure that formulations which were found not to contain ingredients in prophylactic/therapeutic quantities or which were "mis-branded" were not produced.

(c) No, Sir. No such request came for joint inspection.

Child Welfare Schemes sponsored by Central Government

*480. SHRI QAZI SALEEM : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that Central Government sponsored Child Welfare Schemes are not working properly in the States of Maharashtra and Gujarat; and

(b) if so, the reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) and (b) Two Centrally sponsored

Child Welfare Schemes are being implemented in all the States :

(i) Integrated Child Development Services (ICDS) ;

(ii) Services for Children in Need of Care and Protection.

Out of the 300 Integrated Child Development Services projects sanctioned for the whole country during the period 1975-76 to 1981-82, 16 prjoects have been sanctioned for Gujarat and 22 for Maharashtra.

Under the scheme of Services for Children in Need of Care and Protection, out of the total coverage of 35,560 destitute children in the whole country during the period 1974-75 to November, 1981 the coverage in the States of Maharashtra and Gujarat was 3220 and 1210 children respectively.

Both the above-mentioned Centrally sponsored child welfare schemes are working satisfactorily in the States of Maharashtra and Gujarat.

Conversion of Viramgam-Mehsana line

*485. SHRI DIGVIJAY SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) what financial allocation has been made for converting the Viramgam-Mehsana metre gauge line to broad gauge in the year 1981-82 ; and

(b) when will work start on this project ?

THE MINISTER OF RAILWAYS (SHRI KEDAR PANDAY) : (a) and (b): There is no proposal under consideration for the conversion of Viramgam-Mehsana metre gauge line into broad guage. The question of any allocation of funds and starting the work, therefore, does not arise.

Timely Completion of Civil Works of Asiad '82

*486. SHRI K. RAMAMURTHY : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether all the civil works and other inter-related widening of roads, overbridges, etc. will be completed in time before the start of the Asiad '82 ;

(b) whether the Russian Experts have opined that stadia-works are not upto the International standards; and

(c) if so, the steps being taken to remedy the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

Checking of Food Adulteration

*489. SHRI RAMJIBHAI MAVANI :
SHRI G.Y. KRISHNAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to lay a statement showing :

(a) whether Government are aware about the food adulteration by unscrupulous businessmen, adulterators and black marketeers in Delhi resulting in death and great harm to the health of the people;

(b) if so, the details thereof and the action taken against such persons;

(c) how many such cases of death and great harm have come to light from Delhi during last one year and

the details of such cases and the action taken against those involved ;

(d) whether Government propose in the near future to form State levels and National level committees to curb such offences ;

(e) if so, when and how and if not, the reasons thereby ;

(f) what other steps the Government propose to take to curb that menace; and

(g) what protection, remuneration and encouragement will be given to informers of these adulterators, etc. ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) Delhi Administration has indicated that there are instances of adulteration of food articles by unscrupulous traders and businessmen.

(b) During the current year upto the end of November, 1981, 1501 samples were lifted from various places of Delhi and 104 samples were found not conforming to the standard and action is being taken against defaulters.

(c) No death has come to the notice of the Delhi Administration.

(d) and (e). At the National level, there is the Central Committee for Food Standards and some States have formed State Level Committees.

(f) and (g). The State Governments are being asked to strengthen the machinery for the effective implementation of the Prevention of Food Adulteration Act.

Widening of the Road between Garamura and Swarghat in Himachal Pradesh

*490. PROF. NARAIN CHAND PARASHAR : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the widening of the existing road between Garamura and Swarghat (from Km. 82 to Km. 94) in Bilaspur District of Himachal Pradesh to the National Highway standards has been undertaken by the Government of India at an estimated cost of over Rs. 33 lakhs ;

(b) if so, the date from which the construction has been sanctioned and undertaken ;

(c) the likely date by which the widening of the raod would be completed ; and

(d) if not, the likely dates by which the sanction would be given and construction would be started along with the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTER OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : (a) to (d). The work of widening the existing road from Km. 82 to 94 of National Highway No. 21 in Bilaspur District of Himachal Pradesh is included in the Annual Plan 1981-82 at an estimated cost of Rs. 50·00 lakhs. An estimate amounting to Rs. 37·295 lakhs for widening of formation and improving geometrics in this length has been received from the State Public Works Department and is being sanctioned. The work is expected to be completed by 1984-85.

Health Hazard posed by Dye and Dye Intermediate Units

*491. SHRI K. MALLANNA:
SHRI N.E. HORO :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the Monopolies and Restrictive Trade Practices Commission has requested the Government to take note of the serious health hazards posed by the 'almost uncontrolled proliferation' of dye and dye-intermediate units;

(b) whether Government are aware that the country is 'littered' with these units, haphazardly grown, where workers are exposed to grave risks to their health from toxic substances without proper occupational safety measures ; and

(c) if so, the reaction of Government in this regard ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) Yes, Sir.

(b) In its report, submitted in June, 1981 on the proposal of M/s. Amar Dyechem Ltd. for the manufacture of dye intermediates at Vapi, Gujarat, the Monopolies and Restrictive Trade Practices Commission has made these remarks. Teh Commission has gone on to refer to the need to enforce rigorously the existing legislative measures aimed at containing toxic effects and damage to ecology caused by units engaged in the manufacture of dyes and dye intermediates. The report has also suggested that the Government should consider enactment of a law on the lines of the Toxic Substances Control Act, 1976, of the United States of America.

(c) A decision on the suggestions made by the Monopolies and Restrictive Trade Practices Commission in regard to legislative measures, will be taken keeping all relevant aspects in view.

By its very nature, the production of dyes and dye intermediates involves discharge of pollutants, particularly liquid effluents. It is necessary to treat the effluents suitably so as to prevent pollution. Water pollution is regulated under the Water (Prevention & Control of Pollution) Act, 1974. Air pollution is regulated under the Air (Prevention and Control of Pollution) Act, 1981. These are administered by the State Governments concerned. The State Governments are being requested to enforce the provisions of these Acts rigorously.

Indo-Nepal talks on Exploitation of Water Resources

*492. SHRI G. NARSIMHA REDDY : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that Nepal has agreed to have joint ventures with India for exploitation of water resources between the two countries as a result of talks held between the two countries.

(b) if so, wheth r any positive proposal for creatin ; reservoirs in Nepal for rivers which cause floods in India was discussed ;

(c) whether the question of construction of Hydel Projects with joint endeavour also figured in the talks; and

(d) if so, the details thereof ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO) : (a) Yes Sir. India and Nepal have agreed to joint investigations of certain river valley projects.

(b) to (d). Preliminary agreements between India and Nepal have been reached on Hydel Projects, proposed on the river Sharda (Mahakali) at Pancheswar on the Indo-Nepal border and the river Karnali (Ghagra) in Nepal. These Hydel Projects when fully commissioned would have power generation capacities of 2000 and 3600 megawatts respectively. In addition they would provide benefits by way of irrigation and flood regulation to downstream areas in both India and Nepal.

Government of India have also proposed to His Majesty's Government of Nepal the construction of a High Dam on the river Kosi at Barakshetra in Nepal. This High Dam would not only provide primary benefits in respect of flood control but also considerable benefits by way of irrigation and generation of hydro-electricity. The response of His Majesty's Government of Nepal to this proposal is still awaited. In addition Government of India and Nepal have also been discussing the construction of a multi-purpose dam on the Western Rapti in Nepal.

Indian Delegation's Visit to China

*493. SHRI R.P. GAEKWAD:
SHRI S.B. SIDNAL :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that a delegation from India had discussions in Beijing recently on the normalisation of Sino-Indian relations ;

(b) whether the two countries evolved any formula for settlement of disputes between the two countries; and

(c) the outcome thereof ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO) : (a) Yes Sir. A detailed statement has already been made in the House on December, 17, 1981.

(b) It was not our anticipation that it would be possible to make substantive progress in the first round. Fairly wide differences persist, but it is hoped that the exchange of views could result in a better understanding of each other's positions.

(c) In the light of the report of our delegation we are considering how we can take this matter forward. We may, however, regard the fact of the meeting the first on this subject in 20 years, as a positive step. This, we understand, is also the Chinese view.

राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद् द्वारा राष्ट्रीय विज्ञान प्रतिभा प्रतियोगिता

*494. श्री बी. डी. सिंह : क्या शिक्षा और समाज कल्याण मंत्री निम्नलिखित जानकारी दर्शाने वाला विवरण सभा पटल पर रखने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय शैक्षिक, अनुसंधान और प्रशिक्षण परिषद् प्रति वर्ष "राष्ट्रीय विज्ञान प्रतिभा" प्रतियोगिता आयोजित करती है;

(ख) क्या इस योजना के अन्तर्गत छात्रों को छात्रवृत्ति दी जाती है;

(ग) यदि हां, तो उन छात्रों की संख्या कितनी है जिनको हर वर्ष छात्रवृत्ति दी गई और गत तीन वर्षों के दौरान कुल कितनी धनराशि की छात्रवृत्ति दी गई; और

(घ) इस योजना के अन्तर्गत विभिन्न आय वर्गों के कितने-कितने छात्रों को लाभ मिला ?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप-मंत्री (श्री मल्लिकार्जुन) : (क) राष्ट्रीय शैक्षिक अनुसंधान तथा प्रशिक्षण परिषद 1977 तक "राष्ट्रीय विज्ञान प्रतिभा" प्रतियोगिता आयोजित किया करती थी । तब से इस प्रतियोगिता का क्षेत्र व्यापक बना दिया गया है और इसका नाम बदलकर "राष्ट्रीय

प्रतिभा खोज'' परीक्षा रख दिया गया है । यह परीक्षा प्रत्येक वर्ष आयोजित की जाती है ।

(ख) जी, हां ।

(ग) पिछले तीन वर्षों के दौरान, उन छात्रों की संख्या, जिन्हें छात्रवृत्तियां प्रदान की गई और छात्रवृत्तियों के लिए दी गई कुल राशि निम्नलिखित है :-

वर्ष	छात्रों की संख्या जिन्हें छात्रवृत्ति प्रदान की गई	छात्रवृत्ति के लिए दी गई कुल राशि
1978-79	500	37,34,822.00 रु०
1979-80	500	45,65,697.96 रु०
1980-81	500	51,50,636.98 रु०

(घ) प्रतिभा खोज योजना होने के कारण, इस योजना के अन्तर्गत छात्रवृत्ति प्राप्तकर्ताओं का चयन केवल शैक्षिक योग्यता पर किया जाता है । अत: उन परिवारों के आय-वर्गों के संबंध में आंकड़े उपलब्ध नहीं हैं, जिनसे छात्रवृत्ति प्राप्तकर्ताओं को लिया जाता है ।

Assistance from I.M.F. for Inland Water Transport Development Programmes

*495. SHRI SANTOSH MOHAN DEV : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the International Monetary Fund propose to provide financial assistance for Inland Water Transport Development Programmes in India ;

(b) whether studies in this regard have been prepared ;

(c) the amount of assistance envisaged from the International Monetary Fund ; and

(d) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : (a) No, Sir.

(b) to (d). Do not arise.

Electrification of Madras-Erode Line

*496. SHRI M. KANDASWAMY: Will the Minister of RAILWAYS be pleased to state :

(a) whether the proposal to electrify Madras-Erode B.G. Line has been taken up for implementation ; and

(b) if not, the reasons for delay and also the allocation made for implementing this project ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF) : (a) and (b). Electrification of main line between Madras and Arkonam is already in progress. Electrification from Arkonam to Jolarpettai has also been approved and included in the Railway Budget for 1981-82 at an estimated cost of Rs. 28 crores. The remaining section between Jolarpettai and Erode is proposed to be taken up for electrification sometime in the 7th Plan, in phases depending upon availability of funds.

Construction of Railway Line in Zambia

*497. SHRI DAULATSINHJI JADEJA : Will the Minister of RAILWAYS be pleased to lay a statement showing :

(a) whether any agreement has been made with Zambian Delegation to construct rail line in Zambia and supply of railway coaches ;

(b) if so, the details thereof ;

(c) the nature and details of other rail works going on in other countries ; and

(d) The details of profit and loss incurred during the last three years in laying railway lines in foreign countries ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No.

(b) Does not arise.

(c) (i) Construction of Railway line between Mussayeb-Kerbala-Samawa, in Iraq has been entrusted to Indian Railway Construction Company Ltd.—a Government Co. under the Ministry of Railways in response to global tender.

(ii) Supply, delivery, installation and commissioning of 55 nos. of mechanically operated lifting barriers to Nigerian Railway Corporation in Nigeria.

(d) The first contract for laying railway lines in foreign countries referred to in (c) above has been awarded only recently.

Foreign Students in India

*498. SHRI ATAL BIHARI VAJPAYEE :

SHRI N. K. SHEJWALKAR :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to lay a statement showing :

(a) the number of foreign students in India in different faculties; and

(b) the cost borne by Government per seat of an engineering college during the last three years, (year-wise) ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) **FOREIGN STUDENTS:**

The faculty-wise break-up of foreign students for the year 1979-1980 which is available is given below :—

Subject of Study	No. of Students
(i) Agriculture/Forestry/Veterinary Science	538
ii) Commerce/Business Management	1184
iii) Education/Teacher Training	73
(iv) Engineering & Technology	1985

1	2
(v) Humanities/Arts	4803
(vi) Law	51
(vii) Medicine/Dentistry/Nursing	1443
(viii) Science	2401
(ix) Other subjects	281
	12759

(b) The foreign students coming to India fall under three categories :

(i) those who come under the General Cultural and other Scholarships Schemes and in the context of the Cultural Agreements with other countries;

(ii) Self-financing private foreign students ; and

(iii) Students coming under special (*ad-hoc*) Government to Government programmes.

As far as (i) & (ii) are concerned the cost borne by the Government per seat for foreign students in the same as borne by the Government for the Indian students in the corresponding courses, since the same tuition fee is charged from the foreign students also. According to the studies undertaken by the Institute of Applied Manpower Research, the estimate for average expenditure per year on an engineering graduate and post-graduate student in the engineering colleges and I.I.Ts. in 1971-72, is as given below :

	Graduate	Post-Graduate
	Rs.	Rs.
Engineering Colleges	2635	9832
I.I.Ts.	6794	10643

The cost estimates for the last three years are yet to be worked out. However, since there has been considerable increase in staff salaries and maintenance and all other items of expenditure over the last decade, the cost per student in the Engineering Colleges would have increased.

As regards (iii), the cost to be incurred depends upon the agreement signed in each case between the sponsoring foreign agency and the institution in India concerned taking into account the various aspects of organising special programmes for groups of foreign students such as additional teaching and campus facilities, hostel accommodation etc. and the full cost of education is met by the sponsoring Government/funding agency.

Facilities and Amenities provided to disabled children during International Year of Disabled

*499. SHRI CHANDRABHAN ATHARE PATIL : Will the Minister f EDUCATION AND SOCIAL WELFARE be pleased to lay a state-

ment showing the details of the facilities and amenities which have been provided so far for the welfare of disabled children in each State during this international year of disabled ?

THE DEPUTY MINISTER IN THE MINISTERIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : A statement is laid on the Table of the Sabha. [*Placed in Library See No. LT-3268/81*].

Effect on eyes of children studying at very early age

*500. SHRI BALKRISHNA WASNIK : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether the opthalmologists who participated in a seminar on the prevention of blindness among children held in Delhi in November, 1981 were of the view that sending children to school before the age of six years increases the chances of eye damage;

(b) whether all the public schools functioning in the country and the eduuational shops admit children in schools at the age of three years; and

(c) the reaction of Government thereto and what steps they propose to take to ensure that children are sent to schools at proper age ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND FDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). The participants of a Seminar on 'prevention of blindness among children' organised recently by the Dr. A. V. Baliga Foundation of Delhi expressed concern on the incidence of damage to eyes due to strain of reading and writing introduced below the age of five years.

Formal education begins in class I for which the age of entry is at least 5 plus; mostly, in fact, 6 plus.

In some cases, children in the age group 3-6 are exposed to preschooling. The early childhood education in these cases generally is more in the nature of play group activities. Such early childhood education is mostly under private auspices over which States/Union Territories have no control. Specific information about what private institution do in this area is not availabble.

Iranian Students in India

*501. SHRI CHITTA MAHATA: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to lay a statement showing :

(a) whether a large number of Iranian students are living in India ; and

(b) if so, the number of Iranian students, university-wise ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). According to the information available in the Ministry the total number of Iranian students studying in various universities and Institutions

of National Importance as on 31-3-80 is 4064. A statement giving university-wise break-up is laid on the table of the Sabha. [Placed in Library. See No. LT--3269/81.]

Progress of Konkan Railway

*502. SHRI OSCAR FERNANDES : Will the Minister of RAILWAYS be pleased to state:

(a) progress achieved in the formation of Konkan Railway; and

(b) the time that would be needed to complete the project to reach up to Mangalore?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS, AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) As a part of the concept of linking Bombay with Mangalore along the West Coast, a 62 kms. long broad gauge line from Apta to Roha is under construction. On completion of the work in this section, there is also a proposal to extend it to Dasgaon.

(b) Apta-Roha line is expected to be completed in 1982-83. There is no proposal to take up the work beyond Roha at this stage.

Sale of Railway Service Commission Question Papers

5372. SHRI PIUS TIRKEY : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the question paper for the Railway service Commission Examination held in October 1981 at Allahabad were sold for Rs. 50/- to Rs. 200/- per question paper ;

(b) if so, the action taken by Government, apart from cancelling the Examination for the selection of clerks, Guards, Ticket Collectors and Assistant Station Masters;

(c) whether Government propose to order a C.B.I. Enquiry into this matter ;

(d) when Government propose to conduct the cancelled examinations; and

(e) what steps will be taken to ensure that such malpractices do not recur?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No complaint to this effect has been received.

(b) The matter is being investigated.

(c) Yes.

(d) In February, 1982.

(e) Instructions have been issued to the Railway Service Commission to ensure that the examinations are held with strict invigilation and in a fair manner.

Non-availability of Essential Medicines at CGHS Dispensary, Dev Nagar, New Delhi

5373. SHRI G. M. BANATWALLA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government are aware of the non-avalability of essential medicines at Central Government Health Scheme Dispensary at Devnagar, New Delhi ;

(b) whether the Government are aware of the inefficient working of the dispensary and indifferent attitude of the incharge; and

(c) if so, steps taken to check its working and to maintain adequate supplies of medicines?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : (a) No, the Government are not aware of it. However, as and when shortage of drug of CGHS formulary occurs remedial measures by way of emergency purchase from Super Bazar/Procurement through Government Medical Store Organisation of Directorate General of Health Service is made.

(b) No. There has been no complaint about it.

(c) Question does not arise.

Expenditure Incurred on Uneconomic Branch Lines

5374. SHRI BALASAHEB VIKHE PATIL : Will the Minister of RAILWAYS be pleased to state :

(a) the details of upto date uneconomic railway branch lines in each State ; and

(b) the annual expenditure incurred by Government on these lines and the extent of loss suffered by Government so far during the last three years?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Seniority lists of Clerical Staff circulated on 25-11-1981

5375. SHRI CHINTAMANI JENA : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 698 on 26th November, 1981 regarding seniority list in Moradabad Division and state :

(a) the names of various Departments/Branches in the office of the Divisional Railway Manager, Moradabad, whose Seniority Lists of clerical staff had been circulated as on 25th November, 1981 and which are the Departments/Branches still left out ;

(b) how long will it take more to circulate their lists also ;

(c) whether he is aware that some Personnel Officers in the DRM's Office are delaying this matter for one reason or the other and putting the staff who has been kept temporary for the last 5 years or so to unnecessary harassment; and

(d) whether he will give direction for the completion of the whole process by the end of this year at least and if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PLARIAMENTARY AFFAIRS (SHRI MALLIKARJUN). (a) and (b). Seniority Lists of Clerks Grade Rs. 260—400 (RS) of Mechanical, Electrical, Signal & Telecommunications and Engineering (Works) Branches were circulated before 25th November 1981 and that of Medical Branch was circulated on 26th November 1981. Seniority Lists of Commercial, Transportation, Civil Engineering (Works Accounts) and Personnel Branches have been compiled and will be circulated yearly.

(c) No such report bas been brought to notice.

(d) Seniority Lists are expected to be finalised by the end of January 1982 as due notice has to be given to the staff for submitting their representations, if any, and confirimation expected to tbe done by the end of February, 1982.

Programme for Economic Rehabilitation of Women

5376. SHRIMATI JAYANTI PATNAIK : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that guidelines have been sent by the Government to the Social Welfare Boards of various States to introduce certain programme for the economic rehabilitation of women ;

(b) whether such guidelines have been sent to the Orissa Social Welfare Board ;

(c) if so, what are those economic rehabilitation programmes going to be taken up in Orissa for the rehabilitation of women ;

(d) the total number of women likely to be provided economic rehabilitation in different districts of Orissa;

(e) the total amount which has been sanctioned by Centre for implementing such programmes in Orissa; and

(f) the details thereof ?

THE DEPUTY MINISTER IN THE MINISTREIS OF RAILWAYS AND EDUCATOIN AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No, Sir.

(b) to (f) Does not arise.

Publication of Scale of diet in Weekly Gazette

5377. SHRI SYED MASUDAL HOSSAIN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that as per para 636 of Indian Railway Medical Manual, the sacle of diet provided in Railway Hospitals should be published in the Weekly Gazette once a year for general information;

(b) if so, whether the scale of diet is being published in the weekly Gazette once a year by the zonal railways including the production units; and

(c) in which gazette of South Eastern Railway the scale of diet was published last and when the same will be published next ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS(SHRI MALLIKARJUN): (a) Yes.

(b) No. Notification is issued to all concerned as and when the schedule of diet charges are revised.

(c) The scale of diet was published in S.E. Railway Gazette No. 17 & 18 dated 15th September, '80 and it will be published next by the end of December, '81.

Closure of Locomotive Workshops Due to Dieselisation/ Electrification

5378. SHRI ERA ANBARASU : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that due to introduction of dieselisation and electrification on the Indian Railways

many steam Locomotive Workshops and Sheds are closed ;

(b) whether it is also a fact that Kancharapara Workshop and Bhusaval Loco Shed have been converted into Electric Loco Shops;

(c) if so, what are the difficulties in converting Parambur Loco Workshop of the Southern Railway also into an Electric Workshop; and

(d) if not, what proposals are there to protect the interests of the staff working there ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No steam loco workshop has yet been closed but some sheds have been closed. Steam Loco workshops have reduced their outturn.

(b) Kancharapara workshop has been converted from a steam loco shop to an electric loco shop but Bhusaval workshop was built as an electric loco workshop only.

(c) and (d) Railways are conducting a study to convert Perambur steam loco workshop to an electric loco workshop. Conversion to an electric loco workshop is one of the possible alternatives being considered for Parambur shops as steam loco holding reduces.

Utilisation of surplus capacity of Railway Workshops for wagon Manufacture

5379. SHRI R. L. BHATIA : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have considered the desirability of utilising the surplus capacity of the Railway workshops for the manufacture of railway wagons ;

(b) if so, the number of wagons for which orders had been or are being placed on such workshops; and

(c) if not, the reasons for not properly utilising this surplus capacity in view of the alround shortage of wagons.

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) In 1981-82 Railway Workshops are to manufacture 1600 wagons. in terms of 4-wheeler units.

(c) Does not arise.

Workload Indices in Civil Engineering Department

5380. SHRI ZAINUL ABEDIN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the factor of workload used in arriving at the workload indices in Civil Engineering Department is Integrated Track Kilometre;

(b) If so, what are the integrated track kilometres for each zonal railway including the production units in the preceding ten years ;

(c) what are the total number of staff in Civil Engineering Department for each zonal railway including the preceding ten years ; and

(d) whether there has been any increase or decrease in each category of staff in Civil Engineering Department due to incerase or decrease in the Integrated Track Kilometre ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes, so far as the workload of Assistant Engineers and Divisional Engineers is concerned.

(b) A statement showing the Integrated track kms., for each of the zonal railways for each of the years 1970-71 to 1979-80 is laid on the Table of the House. [*Placed in Library.* See No. LT—3270 /81] Similar information for the Production Units is not ecompiled as the extent of running track maintained by each Production Unit is almost negligible.

(c) The total number of staff excluding construction and casual labour in the Civil Engineering Department of each Railway during each of the ten years 1970-71 to 1979-80 is also shown in the statement referred to in item (b) above. Figures for 1980-81 have not yet been compiled.

(d) 'Integrated track kms.' is a broad concept devised to represent in terms of a single unit, the overall work load involved in maintenance of different assets maintained by the Civil Engineering Department viz. track, buildings, bridges, tunnels, water supply installations, quaries etc. and is used for determining the strength of gazetted officers in categories of DENs and AENs only. The non-gazetted staff strength in individual categories depends on the Workload involved in the maintenance of specific individual assets for which they are employed. It would not, therefore, be proper to view the staff strength in individual categories of non-gazetted staff in relation to Integrated track kms.

The increase in regular staff strength over the past ten years as reflected in the statement referred to against items (b) & (c) above has been due, apart from the increase in assets, to decasualisation of casual labour.

गोबारा (मध्य प्रदेश) में रेलवे फाटक पर डॅरियर (अवरोधक)

5381. **श्री केयूर भूषण** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के जिला रायपुर में गोबारा नयापाडा में रेलवे फाटक पर एक अवरोधक का निर्माण करने का प्रश्न सरकार के विचाराधीन है;

(ख) क्या यह सच है कि ग्रामीण लोगों ने इस प्रयोजन के लिये रेलवे विभाग के पास पैसा भी जमा कर दिया है ;

(ग) यदि हां, तो कितना;

(घ) अवरोधक के निर्माण में विलम्ब के क्या कारण हैं और विलम्ब को दूर करने के लिये सरकार द्वारा क्या कदम उठाये जा रहे हैं; और

(ङ) अवरोधक का निर्माण कब तक पूरा कर लिया जायेगा ?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) और (ख). जी नहीं ।

(ग) प्रश्न नहीं उठता ।

(घ) दिसम्बर, 1979 में, गोबारा-नयापाडा नगर पालिका, जिसने इस प्रयोजन के लिए 13,300 रुपये जमा किये थे, के लिए अभनपुर-राजिम्पुर छोटी लाइन खंड के बीच 870/9-10 कि. मी. पर बिना चौकीदार वाले एक समपार की व्यवस्था 'निक्षेप' कार्य के रूप में की गयी थी । बैरियर लगाने और उस पर चौकीदार की व्यवस्था करने का प्रारंभिक और आवर्ती खर्च नगर पालिका अथवा राज्य सरकार को वहन करना पड़ेगा । अभी तक लागत वहन करने के वचन के साथ ऐसा कोई प्रस्ताव रेलवे को प्राप्त नहीं हुआ है । अतः रेल प्रशासन की ओर से कोई विलम्ब नहीं हुआ है ।

(ङ) प्रश्न नहीं उठता ।

Relinquishment of Land Adjacent to Jalpaiguri Station

5382. SHRI SUBODH SEN : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government stated in reply to the Unstarred question No. 2701 dated 3rd September, 1981 that representations made by the Chairman, Siliguri Jalpaiguri Development Authority for the relinquishment of a piece of land adjacent to Jalpaiguri Station (North Frontier Railway) non-selection category ; and

(b) if so, whether any decision has since been taken and the result thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) In view of survey for construction between Siliguri-Katihar, the land would be needed for Railway's own future developmental works and thus cannot be relinquished. The Siliguri Jalpaiguri Development Authority has already been advised of the Railway's decision.

Vacant Posts of Teaching and Non-Teaching Staff in Andaman and Nicobar Islands

5383. SHRI MANORANJAN BHAKTA : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) how many posts of teaching (medium-wise) and non-teaching staff are lying vacant in the Education Department of Andaman and Nicobar Islands with details, category-wise and since when these posts are lying vacant ; and

(b) what action Government have taken to fill up these vacancies ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHR IMALLIKARJUN): (a) and (b) Information is being collected and will be laid on the Table of the Sabha, as soon as possible.

Revenue from Purulia-Howrah Section

5384. SHRI MATILAL HASDA: Will the Minister of RAILWAYS be pleased to state:

(a) what is the total revenue of railways from all sources from the Purulia-Howrah Section; and

(b) detals thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b) Purulia-Howrah is not a Section but a bunch of Sections having two routes. The routes are Purulia-Adra-Bankura—Kharagpur—Howrah and Purulia-Chandil-Tata-Kharagpur-Howrah. Total revenue of Railways from all sources is maintained zonewise and not Sectionwise. This infromation is neither available in this Ministry nor is it maintained on the zonal railway.

Bene ficiaries of scale of Rs. 840—1040 in Drawing Office

5385. SHRI SUDHIR KUMAR GIRI: Will the Minister of RAILWAYS be pleased to state:

(a) which categories of railway employees have been allotted the scale

of Rs. 840—1040 and from which date;

(b) whether the Railway Board have issued any circular in August 1978 classifying the categories of Drawing Office Staff and also allotting the scale of Rs. 840—1040 to the Superintendents, Drawing Office as a non-selection category; and

(c) if so, in which zonal railways and in which departments such category of Superintendents, Drawing Office is available and from which date ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The requisite information is furnished in the statement attached.

(b) Yes.

(c) Superintendants in Drawing/Design Offices in the Production Units nemely Chittranjan Locomotive Works, Diesel Locomotive Works and Integral Coach Factory have been allotted the revised scale of Rs. 840—1040 in replacement of the Authorised scale of Rs. 450—575+ Rs. 150/- special pay. The revised scale is effective from 1-1-1973.

Statement

List of categories which have been allotted the revised scale of Rs. 840—1040

Category	Date of effect
Part 'A'	
1. Shop Superintendents/Foremen 'A'	1-1-1973
2. Chief Controller Grade II	
3. Loco Foremen 'A'	
4. Maintenance/Mechanical Foremen or Inspectors, Boiler Maker Inspectors or Foremen.	
5. Loco Inspectors	
6. Fule Inspectors	
7. Supdt. Drawing Office, Chief Design Asstt, (Drawing Office) Supdt. Inspection in Production Units i.e, CLW, DLW & ICF only,	
8. Chief Traction Foremen (OHE)	19-8-1980
Part 'B'	
The scale of Rs. 840—1340 has been allotted to the following categories of staff with effect from the date of issue of orders to the extent of 10% of posts in scale Rs. 700—900 :—	
1. Station Superintendents	16-2-1979
2. Transportation/Movement Inspectors	
3. Commercial/Rates/Claims Inspectors	
4. Chief Yard Masters	
5. Permanent Way Inspectors	
6. Bridge Inspectors	
7. Signal Inspectors	
8. Traction Power Controller/Foremen (OHE)	
9. Electrical Inspector/Foremen Open Line	
10. Train Exeminers/Carriage & Wagon Foremen/Carriage & Wagon Inspectors	1-5-1979
11. Power Controllers, Steam/Diesel/Elec	
12. Inspectors of Works	
13. Telecommunication Inspectors	

स्थानीय हाई स्कूलों और कालेजों में प्राथमिक चिकित्सा (फर्स्ट एड) प्रशिक्षण की व्यवस्था

5386. **श्री निहाल सिंह:** क्या स्वा/ध्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रोजगार हेतु प्रत्येक व्यक्ति के लिए प्राथमिक चिकित्सा (फर्स्ट एड) प्रमाणपत्र की आवश्यकता बढ़ती जा रही है और लोगों को यह प्रमाणपत्र प्राप्त करने की दृष्टि से प्रशिक्षण केन्द्रों में जाने पर काफी धन व्यय करना होता है ; और

(ख) यदि हां, तो क्या सरकार स्थानीय हाई स्कूलों तथा कालेजों में प्राथमिक चिकित्सा (फर्स्ट एड) प्रशिक्षण की व्यवस्था करेगी, जिससे कि छात्रों को भी स्कूल छोड़ते समय प्राथमिक चिकित्सा प्रमाणपत्र दिया जा सके तथा स्थानीय लोगों को भी इस निमित्त आवश्यक शुल्क जमा कराने के पश्चात् इन स्कूलों में दाखिला दिया जा सके?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री नीहार रंजन लास्कर) : (क) और (ख). सूचना एकत्र की जा रही है और सभा पटल पर रख दी जायेगी ।

Cases of removal, Retirement, etc. pending in High Courts

5387. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) details of the cases of removal, forced retirement and penal transfer of Railway employees pending in different High Courts since January 1981 to September, 1981 with Zone wise break-up;

(b) total amount so far spent by the Railway administration in connection with those cases;

(c) reasons for not settling those cases departmentally;

(d) details of the cases considered by the competent authority on the appeals made by the employees in the cases mentioned above during the period in question; and

(e) what effective machineries are inforce in the railways for settlement of individual grievances and industrial dispuets to ensure industrial peace ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d) Information is being collected and will be placed on the Table of the Sabha.

(e) In so far as grievances of indivudual employees concerned the existing provisions in the Railway Servants(Discipline & Appeal) Rules, 1968 provide ample opportunities for an aggrieved employee to prefer an appeal to the appropriate authority specified in the rules.

In regard to collective grievances the Railways have gota well-established Permanent Negotiating Machinery functioning at different tiers of the Administration, where matter could be settled by discussion across the table. Also the Joint Consultative Machinery, with compulsory arbitration on specified subjects ensures a machinery for smooth settlement of industrial desputes.

Withholding of part of the Gratuity

5388. SHRI SANAT KUMAR MANDAL: Will the Minister of RAILWAYS be pleased to state:

(a) the orders, if any, issued by his Ministry or the Northern Railway Administration about the withholding of part of the Gratuity of a retiring Railway Servant Class III and which is the authority competent to do this in Division on the Northern Railway;

(b) what are the circumstances under which recourse is taken to this drastic measure; and

(c) which is the authority with whom an appeal in such cases against the orders of the Divisional Officer(s) lies ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI (MALIKARJUN): (a) and (b). As per extant Rules provison exists for withholding from death-cum-retirement gartuity an amount sufficient to recover Government dues from the Railway employee concerned, if the concerned employee has not furnished surety bond in the prescribed form from a suitable permanent Railway servant.

(c) Not being a disciplinary matter no appeal as such lies, but a Railway employee can represent his case to higher authorities.

Free Travelling on D.T.C. Buses by Police Personnel

5389. SHRI BHEEKHABHAI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the basis for giving a privillage of free travelling on D.T.C. Buses by Delhi Police Personnel;

(b) whether such facilities are available to their counterparts anywhere;

(c) whether Government are aware that these privilege conscious police personnel, in fact, misutilise their position and enter the already crowded buses from the front side;

(d) whether Government would consider the provision of this free travelling service on D.T.C. buses to weaker sections of the society including Grade 'D' officers of the Government; and

(e) if not, whether in view of that position stated above Government would consider abolition of this privilege for policemen ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) Under an arrangement agreed to between Delhi Police and DTC, the DTC has permitted at a time two subordinate ploicemen in uniform to travel free on a bus, and the Delhi Police provide services of Police personnel to DTC free of charge, for its mobile magisterial court for conducting raids to check ticketless passengers on its buses.

(b) Though not fully on free travel basis but on concessional *ad-hoc* lumpsum payments per year by the State Governments, the facilities are provided by BEST and Maharashtra State Road Transport Corporation for travel of police personnel while on duty.

(c) A few complaints of this nature are occasionally received.

(d) No such proposal is under consideration.

(e) As the arrangement is working well, and the presence of Policemen on the buses, acts as a deterrent to the miscreants, the DTC has no intention to review the arragement for its discontinuation.

Recruitment of Class IV in Production Unit.

5390. Dr. SARADISH ROY: Will the Minister of RAILWAYS be pleased to state:

(a) the policy of recruitment of staff in class IV category (category) in Railways including the production unit;

(b) whether some of the Railways including the production units are first employing casual labours from local place and then appointing them as class IV staff and thus avoiding regular employment through the employment exchanges; and

(c) if so, steps taken to prevent such malpractice ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). All class IV vacancies in Railways are at present being filled from screened/empanelled casual labour except in workshops where 50% of the vacancies are filled from outsiders.

हाल जंक्शन पर बुकिंग व्यवस्था

5391. **श्री रामावतार शास्त्री** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पूर्वी रेलवे में मोकामेह जंक्शन के निकट हाल जंकशन नाम का कोई स्टेशन है;

(ख) यदि हां, तो क्या यह सच है कि यह स्टेशन एक महत्वपूर्ण क्षेत्र में होने के बावजूद वहां बुकिंग व्यवस्था नहीं है;

(ग) यदि हां, तो इसके क्या कारण है,

(घ) क्या हाल जंक्शन निर्माण संघर्ष समिति ने इस संबंध में उन्हें कोई ज्ञापन भेजा है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस सरकार की क्या प्रतिक्रिया है?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उपमंत्री (श्री मल्लिकार्जुन) : (क) से (ग). मोकामा जंकशन और हाथीदह स्टेशनों के बीच केवल ताल ब्लाक हट नामक एक ब्लाक हट मौजूद है। इस ब्लाक हट की निकटवर्ती स्टेशनों से दूरी क्रमशः 2.13 कि. मी. और 2.27 कि. मी. है। इस ब्लाक हट को यात्री यातायात के लिए खोलने के प्रस्ताव की विगत में जांच की गयी थी परन्तु इसे औचित्यपूर्ण नहीं पाया गया था।

(घ) जी नहीं।

(ङ) प्रश्न नहीं उठता।

Nagerocoil Town Station

5392. SHRI N. DENNIS: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of the difficulties faced by the passengers utilising the Nagercoil Town Railway Station in the Trivandrum Kanyakumari Railway line because platform, latrine and adequate waiting rooms are not provided there;

(b) whether Government are aware of the difficulties of passengers utilising this station due to the non-availability of proper road facility; and

(c) what steps Government would take to redress the above grievances of the passengers ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS LND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). Nagercoil is served by two stations viz. Nagercoil Town and Nagercoil Junction. Nagercoil town is only a flag station. For the convenience of passenger traffic offering at this station, waiting hall measuring 40 sq. M, rail level platform, kutcha approach road already stand provided. Works for provision of latrine & provision of water bound macadam for the existing road are already in progress. On completion of these works the amenities at Nagercoil Town would be considered adequate.

Opening of Primary School in Vikas Puri Delhi

5393. SHRI KESHAORAO PARDHI: Will the *Minister* of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether there is no Nursery/Primary school within the vicinity of Vikas Puri, Delhi;

(b) if so, whether Government are aware of the hardships being faced by the residents of the colony in sending their wards to the far flung schools;

(c) whether representations in this regard have also been sent by the residents; and

(d) the likely time by which Government propose to provide schools in the area ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) According to information furnished by the Municipal Corporation of Delhi, there is no such school in Vikas Puri. However, M.C. Primary School, Keshopur, is about a kilometer from Vikas Puri.

(b) Yes, Sir.

(c) Yes, Sir.

(d) The proposal to open a Nursery/Primary school will be considered in the ensuing academic session.

Loan Assistance for Major Bridges in Orissa during Sixth Plan

5394. SHRI GIRIDHAR GOMANGO : Will the Minister of SHIPPING AND TRANSPORT be pleased to state the names of the bridges suggested by the Government of Orissa in Sixth Plan and approved by his Ministry for loan assistance under "Inter-State and Economic Importance" during Sixth Plan period.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : The Orissa Government has proposed the following bridges for loan assistance under the Central-Aid Programme of State Roads of inter-State or economic importance as part of the Sixth Plan:—

(i) Improvement to road from Balasore to Jaleswar (a portion of Balasore-Jaleswar-Kharagpur Road) upto West Bengal border including construction of bridges and cross drainage work;

(ii) Improvement to Dhenkanal-Kamakhyanagar Road including construction of a bridge over river Brahmani at Ramial;

(iii) Construction of bridge over Mahanadi on Boudh-Kiakata Road; and

(iv) Construction of bridge over river Aung near Jagadalpur on Padmapur-Jagadalpur Road.

Other States have also to send similar proposals and a final view as to the extent to which loan assistance can be provided for various projects could be taken only after such proposals have been received from all States and examined in the light of available resources and the *inter-se* priority of individual projects.

Fly-over near Moolchand Hospital, New Delhi

5395. SHRI HARISH KUMAR GANGWAR : Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the reply given to Unstarred question No. 887 on 26th November, 1981 regarding "Fly-Over near Moolchand Hospital" and state:

(a) when was the signalised crossing in place of rotary round circle at Moolchand crossing (New Delhi) constructed;

(b) the date on which fly-over was started there; and

(c) the cirumstances under which finances could not be spared earlier as has been done now ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) to (c). The proposal for signalised crossing was approved in August, 1978 and completed on 2nd July, 1980. Construction of the flyover was started on 3rd January, 1981. The flyover was included in the 6th Plan (1980—85) and thereafter adequate funds were earmarked in order to advance the Construction Schedule so that the facility becomes available during ASIAD, 82.

Purchase of Sleepers

5396. SHRI HARIHAR SOREN : Will the Miniser of RAILWAYS be pleased to state:

(a) the total amount spent by Government in buying sleepers from different States during 1979-80 and 1980-81;

(b) the target of purchasing sleepers from the Orissa Forest Corporation in those years; and

(c) the efforts made by his Ministry to achieve the target ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The total amount spent in procuring wooden sleepers from various States during 1979-80 and 1980-81 as under:—

1979-80	Rs 33.69 crores
1980-81	Rs 44.16 crores

(b) The target of procuring sleepers from Orissa Forest Corporation during 1979-80 and 1980-81 is as under:—

(Figs. In Thousands Nos.)

	Commitments		Supply	
	1979-80	80-81	79-80	80-81
B.G.	50	34	35	42
M.G.	150	166	135	153
N.G.	90	70	89	66
Total	290	270	259	261
Specials (in thousand cum)	20	20	14	17

(c) Periodical meetings are held between the officers of the Forest Corporation, State Forest Departments, procuring Railways and this Ministry to achieve the target.

न्यू कटनी रेलवे डीजल यार्ड के निर्माण के लिए अर्जित भूमि के मुआवजे का भुगतान

5397. **श्री सुन्दर शर्मा** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ऐसे बहुत से व्यक्तियों को जिनकी भूमि न्यू कटनी रेलवे डीजल यार्ड के निर्माण के समय अर्जित की गई थी अभी तक मुआवजा नहीं दिया गया है और यदि अन्य व्यक्तियों की भूमि भी अर्जित की जा तथा भुगतान करने में विलम्ब के क्या कारण हैं; और

(ख) क्या रेलवे द्वारा छपरवारा ग्राम के अन्य व्यक्तियों की भूमि भी अर्जित की जा रही है ?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) अधिग्रहण की गयी भूमि के लिए सम्बन्धित व्यक्तियों को क्षतिपूर्ति का भुगतान कर दिया गया है । कोई मामला बकाया नहीं है ।

(ख) जी हां ।

दिल्ली में व्यवसायिक प्रशिक्षण के लिये एक बोर्ड का गठन

5398. **श्रीमती संयोगिता राणे** : क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में सीनियर सैकण्डरी स्कूलों में व्यवसायिक प्रशिक्षण के लिये उपकरणों और अध्यापकों की कमी है;

(ख) यदि हां, तो इस मामले में सरकार द्वारा क्या उपचारात्मक उपाय करने का विचार है;

(ग) क्या सरकार व्यावसायिक प्रशिक्षण प्रणाली में सुधार करने के लिये एक पृथक बोर्ड का गठन करने के प्रश्न पर विचार करेगी; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) और (ख). दिल्ली प्रशासन द्वारा भेजी गई सूचना के अनुसार उपस्कर की कोई कमी नहीं है । अध्यापकों को अंशकालिक आधार पर लगाया गया है ।

(ग) एक अलग बोर्ड गठित करने का कोई प्रस्ताव नहीं है ।

(घ) उपरोक्त (ग) के उत्तर को देखते हुए प्रश्न नहीं उठता ।

Reducing working Hours of Central Schools

5399. SHRI SUBHASH CHANDRA BOSE ALLURI : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether the question of reducing working hours of Central Schools in New Delhi is under the consideration of Government for the last one year; and

(b) if so, by when Government will take a decision in the matter ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b): The matter relating to the working hours of Kendriya Vidyalayas (Central Schools) in the final stages of consideration.

Benami deal of Mohram Nagar Dehat Harijan Cooperative Transport Society with Express Tourist Bus Service

5400. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the reply given to Unstarred question No. 1980 on 3rd December, 1981 regarding benami deal of Mohramnagar Dehat Harijan Cooperative Transport Society with Express Tourist Bus Service and lay the particulars of the said benami deal on the Table of the House ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : The particulars furnished by Delhi Administration are as below:—

Mehramnagar Harijan Cooperative Society Ltd., Delhi were holding a Stage Carriage Permit on route Delhi-Kakrola, granted by State Transport Authority, Delhi. The permit was being regularly renewed upto 9-11-1976. Temporary permit was, however, granted upto January, 1979 pending verification of certain complaints regarding overcharging etc. No further permit was granted after January, 1979.

In the year 1978, another complaint was received against the Society for having forged the permit granted by the State Transport Authority and also for having a 'Bennami Deal' with Express Tourist Bus Service Co. The facts were verified through the Enforcement Branch of the Directorate of Transport. The matter was also referred to Registrar, Co-operative Societies who had intimated that action under Section 55 of the Delhi Co-operative Society Act against the Society was being initiated. It was also reported by the Registrar Co-operative Society that the financial position of the Society was un-satisfactory and it was being wound up. The Society was also served a show cause notice by the Transport Authority, Delhi, under section 60 of the Motor Vehicles Act for cancellation of the permit. The matter was placed in various State Transport Authority's meetings where no satisfactory explanation was ever furnished by the Society. In the last meeting of the State Transport Authority held on 27-5-1981, it was further noted that the vehicle against which the permit was grnted was sold by the Society without State Transport Authority's permission.

Pending enquiry on the above issue, the permit was not renewed beyond January, 1979. The non-availability of the vehicle on the said route resulted in lot of inconvenience to the general public and State Transport Authority had been receiving representations from Delhi Transport Corporation as well as from public for the grant of the said route. The State Transport Authority in its meeting held on 27-5-1981, took a total view of the entire facts and decided to cancel the permit granted in favour of the Society and allotted the sam to Delhi Transport Corporation. Delhi Transport Corporation tihas been accordingly asked to put the vehicle on this route.

Selection of Senior scale Officers for Training at Staff College, Baroda

5401. SHRI VIRBHADRA SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether any guidelines have been issued to the zonal Railways about the mode of selection of Senior Scale Officers of the various Departments viz., Tfransportation and

Commercial, Personnel, Accounts and others for getting training at Staff College, Baroda, if so, what;

(b) whether it is a fact that a particular Officer selected for such training is about to retire within the next 2-3 years or so is kept in mind while selecting such Officers to ensure that public exchequer's money is not wasted but properly utilised; if not, reasons therefor ;

(c) the particulars of such Officers of the various Departments on the Northern Railway (including its Divisions) who were selected for Baroda Staff College or are being sent presently; the manner of their selection and which of them are due to retire within the next 2-3 years ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). There are no specific instructions regarding mode of selection of Senior Scale Officers for training but general guidelines exist which among others, provide that as far as possible nomination of officers retiring within 2-3 years should be avoided.

(c) List of Officers in Senior Scale on various Departments deputed for training by Northern Railway at Railway Staff College, Vadodara during the period 1-10-80 to 30-11-81 is enclosed. Only one Officer Shri G. Sampath who is due to retire within next 2 years was deputed for training.

Nomination of officers is done by individual Railways taking into account administrative convenience

Statement

List of senior scale officers of various departments deputed for training at Staff College, in various courses from 1-10-1980 *to* 30-11-1981

Sl. No.	Name and designation of the Officer	Training Course
1	Shri T. N. Bhatnagar, SSTE	Special Course on Personnel Administration and Industrial Relations.
2	Shri R. N. Lall, DEE	
3	Shri R. K. Bansal, DEE	Short Course an Energy Managment.
4	Shri A. K. Malhotra, DME	
5	Shri H. S. Sinha, SME	Special Course on Organisation of Training Techniques.
6	Shri Anil Madan, DME	Special Course on Maintenance Management.
7	Shri G. Sampath, W.M.	Special Course on Production Planning Cost and Control.
8	Smt. P. Raheja, STO(P)	Induction Course for IRTS Probationers.
9	Shri J. S. Kachwa, DEN	Special Course for in-service IRPS Officers.

Sl. No.	Name and designation of the Officer	Training Course
10	Shri H. S. Anand, DEE	Induction Course for IRSEE Probationers
11	Shri G. Sampath, Principal, STS	Advanced Work Study Course for Senior Scale Officers.
12	Shri R. N. Lall, DEE	
13	Shri G. S. Garg, SSTE	Seminar on Contracts and Arbitations.
14	Shri K. K. Soni, SEN	
15	Shri Sushil Kumar, SSTE	Special Course on Training for Trainers.
16	Shri R. A. Khandey, DEN	Short Course on Eviction from Railway Premises.
17	Shri S. K. Srivastava, SEN	
18	Shri S. Malhotra, DME	Induction Course for IRSME Probationers.
19	Shri G. N. Asthana, PE	
20	Shri Y. N. Dhawan, PE	

Independent body for objective assessment and evaluation of country's malaria control efforts

5402. Dr. KRUPASINDHU BHOI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether an Expert Group on Malaria, constituted by the Indian Council of Medical Research, has recommended the setting up of an independent body for objective assessment and evaluation of the country's malaria control efforts;

(b) if so, the recommendations of the gouup and the reaction of Government thereto; and

(c) the action proposed to be taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) No.

(b) and (c). Does not arise.

Sethusamudram canal project in Tamil Nadu

5403. SHRI B. K. NAIR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the details of the Sethusamudram Canal Project in Tamil Nadu;

(b) the progress made so far; and

(c) if not, when it is likely to be taken up for execution ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) A Committee to go into the question of economic viability of Sethusamdram Project has been consituted. Their Report is awaited.

(b) and (c). Do not arise.

National Maritime Board Agreement Vis-a vis article of agreement of the Indian Seamen

5404. SHRI M. M. LAWRENCE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the National Maritime Board's Agree-

ment is a bi-partite agreement and having no statutory obligation on the seamen who or whose representative is not party to the agreement; and

(b) if so, how the Government have incorporated the different clauses of that agreement in the 'article of agreement' of the Indian Seamen before employing on Board the vessel ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) and (b). The wage terms and service conditions of alll Indian foreign-going ratings (Seamen), whether serving on Indian flag vessels or foreign flag vessels, are decided by the National Maritime Board which is a bi-partite machinery comprising of representatives of Indian seamen through their recognised unions and the shipowners. The Articles of Agrreement between the Master and a seamen are prescribed under the provisions of Marchant Shipping Act, 1958, as such, the Agreement is statutory. As per the provisions of Merchant Shipping Act, the articles of Agreement are to contain, *inter alia*, the amount of wages payable to each seamen. The National Maritime Board decisions form part of the Articles of Agreement provided they do not conflict with any law or provision of Merchant Shipping Act.

Railways Institute at Samastipur

5405. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is only one Railway Community Institute at Samastipur for thousands of Railway Employees for their multilateral cultural, recreational and other activities;

(b) whether that nstitute is proposed to be leased out to some individual cinema house owner;

(c) whether railway employees of Samastipur have demonstrated against the said lease; and

(d) whether it is proposed to cancel the lease ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) There are two Railway Institutes at Samastipur.

(b) Yes. There is a proposal to license (and not lease) he old Institute building to an outsider for exhibiting films.

(c) Yes, a representation submitted by the Railway employees against the proposal to license institute building to an outsider was been received by the Railway.

(d) The license agreement has not yet been finalised with the party.

Filling up of 10 high-ranking posts

5406. SHRI MADHAVRAO SCINDIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that at least 10 high-ranking posts in the Railway including those of General Managers of four of nine Zones, have been lying vacant;

(b) if so, since when;

(c) what are the reasons therefor; and

(d) what steps are being taken to fill the same ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS, AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d). Seven posts in grades Rs. 3000/- and above, including four General Managers have been lying vacant, one from 1-8-81, two from 1-10-81, one from 30-11-81 and three from 1-12-81. Orders for filling up of five of these posts including three of General Managers have since been issued. The matter is under consideration of the Govt. for the remaining two posts, decisions regarding which are expected to be taken shortly.

Renewal of contracts of societies with satisfactory working

5407. SHRI RANJIT SINGH: Will the Minister of RAILWAYS be pleased to state :

Whether it is a fact that as per extant rules, in case of societies working in a particular field of operation during the tenure of the contract remained satisfactory, the same contract is further awarded to the same society for the further term by negotiation ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Yes, rules provide for extension of handling contracts to the same society if its performance in that particular field of operation is satisfactory.

Unmanned Gate No. 435 of Jhansi Division, Central Railway

5408. SHRI SATYANARAYAN JATIYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is correct that 150 Up Kutab Express proceeding to Jabalpur on 24th August, 1981 faced an obstruction at gate No. 435, Jhansi Division, Central Railway, but the train escaped a serious derailment only by chance;

(b) if so, is it also correct that its cause was that the gate had been left unmanned by the PWI after 18 hours onthat day and that some miscreants had removed the gate and laid it on the track;

(c) whether it is also correct that no action has been taken against the concerned PWI; and

(d) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) 150 Up Kutab Express of 24-8-81 met with an obstruction at level crossing gate no. 435 between Banmer and Rayaru stations of Gwalior-Agra section at about 22·00 hrs. The gate leaf was damaged as a result but there was no derailment of the train.

(b) The gateman was on duty between 20 hrs. of 24-8-81 to 8·00 hrs. of 25-8-81 . He had to run away from the gate at about 21·30 hrs. on 24-8-81 as he was threatened with dire consequences by some unknown miscreant. When he left the place to seek protection, the miscreant had broken open the lock and threw the gate leaf towards the track causing obstruction. The gatemen returned to duty after an hour or so accompanied by a few other gangmen and Permanent May Mistry to find the gate damaged which was repaired immediately.

(c) and (d): No action was taken against the PWI because he was not responsible in any way. The incident has been reported to the Police for necessary action.

Conversion of Bhavnagar-Mahuva Narrow Gauge Line

5409. SHRI NAVIN RAVANI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received representations from the 'Saurashtra Chamber of Commerce & Industry' Bhavnagar (Gauhati) and other organisations for the Conversion of Bhavnagar-Talaja-Mahuva Railway Narrow Gauge Route line into meter gauge;

(b) if so, what are the details thereof and what actions have been taken by Government;

(c) when the said conversion is likely to start and to be completed;

(d) whether at any time the surveys for the said line have been done; and

(e) if so, the details of the surveys and how much expences are likely to be incurred for the said conversions.

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PALIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) No such representations have been received in the recent past.

(b) and (c). Do not arise.

(d) No.

(e) Does not arise.

Removal of Railway Employees without showing any Reason

5410. SHRI NARAYAN CHOUBEY:

SHRI A.K. ROY:

Will the Minister of RAILWAYS be pleased to state:

(a) how many Railway employees have veen removed from service in the years 1977, 1978, 1979, 1980 and 1981 (upto date) without showing any reason to the affected employees by applying Rule 14 (II) of Railway servants (D & A) Rules, 1968;

(b) how many such cases have been revoked by Government on its own;

(c) how many persons have gone to court and how many have secured injunction;

(d) how many have lost cases in court and how many have won; and

(e) how many cases are still pending?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) to (e). Reasons for removal of railway employees from service in terms of Rule 14 (ii) of the Rail way Servants (Discipline and Appeal) Rules, 1968 are embodied in the notice of removal from service served on such employees. Required statistical details are as under:

	1977	1978	1979	1980	1981 (upto Oct, 81)
(a) Number of employees removed from service under Rule 14 (ii) of Railway Servants (Discipline & Appeal) Rules, 1968.	24	14	34	215	574
(b) Number of cases revoked by the Government.	6	4	9	140	4

	1977	1978	1979	1980	1981 (upto Oct. '81
(c) (i) Number of persons who have moved courts of law .	1	3	15	44	366
(ii) Number of injunctions secured		..	..	1	184
(d) (i) Number of cases dismissed by the courts.		3		4	44
(ii) Number of cases upheld by the courts					
(e) Number of cases pending in the Courts	1		13	40	206

Records of British Period in India

5411. SHRI SATYASADHAN CHAKRABORTY: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state the reasons why the records of the British period in India still continue to be treated as secret even after 34 years of independence?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): The research scholars consult the records transferred to the National Archives of India in accordance with the Archival Policy Resolution adopted by the Government in 1972. Accordingly, all non-confidential public records transferred to the National Archives of India pertaining to the period prior to 31st December 1946 and prospectively all such records more than 30 years old is open for bona fide research scholars subject to such exceptions and restrictions as have been imposed by the various Ministries/Departments in consultation with the Director, National Archives of India.

Promotion of General Category Section officers

5412. SHRI RAM VILAS PASWAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that since October, 1980 about 20 otherwise ineligible general category Section Officers of the Railway Board have been promoted as Deputy Directors/ Under Secretaries on long term ad hoc basis despite restrictions on such promotions by the Ministry of Home Affairs (DOP);

(b) whether it is also a fact that there are clear instructions that while making such ad hoc promotions in administrative interests, the claims of Scheduled Caste/Scheduled Tribe Officers should also be considered;

(c) if so, how many Scheduled Caste/Scheduled Tribe Section Officer have also been promoted on ad hoc basis; and

(d) if not, the reasons therefor and steps taken to immediately wipe out the shortfalls?

THE DEPUTY MINISTER IN THE MINISTERIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PALIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) After October, 1980, 14 Section Officers/Stenographers Grade 'A', Railway Board, were detailed to look after the duties of the post of Deputy Directors/Under Secretaries on ad-hoc basis in the order of seniority, in Administrative interest pending formation of a regular panel for promotion to Grade-I of Railway Board Secretariat Service.

(b) and (c). The Railway Board Secretariat Service Rules have been framed on the pattern of entral Secretariat Service Rules and instructions issued by the Ministry of Home Affairs in staff matters are usually followed. As instructions of the Ministry of Home Affairs in the matter, are not clear, a reference has been made to them seeking clarifications for apporpriate action in this Ministry. In the mean while, after October, 1980 no Scheduled Carste/Scheduled Tribe Section Officer has been detailed to look after the duties of the post of Under Secretary/Deputy Director, as none of them has come up in the zone of promotion on the basis of seniority.

(d) The Union Public Service Commission are going to hold a Limited Departmental Competitive Examination for Scheduled Caste/Scheduled Tribe Officers early next year to wipe out the shortfall of Scheduled Caste/Scheduled Tribe Officers in the category of Under Secretaries/Deputy Directors.

रेलवे सेवा आयोग द्वारा चुने उम्मीदवारों का प्रशिक्षण

5413. **श्री तारिक अनवर :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि ऐसे उम्मीदवारों के प्रशिक्षण और रोजगार के लिए जिनकी सूची रेलवे सेवा आयोग द्वारा 26 जनवरी, 1981 को जारी की गई थी, अभी तक कोई व्यवस्था नहीं की गई है,

(ख) यदि हां, तो इस संबंध में विलम्ब के क्या कारण हैं, और ऐसे उम्मीदवारों की संख्या कितनी है जिनके प्रशिक्षण और रोजगार की व्यवस्था कर दी गई है और ऐसे शेष उम्मीदवारों की संख्या क्या है जिनके लिए यह व्यवस्था अभी की जानी है, और

(ग) शेष उम्मीदवारों के लिए प्रशिक्षण और रोजगार की व्यवस्था निश्चित रूप से कब तक कर दी जाएगी ?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उपमंत्री (श्री मल्लिकार्जुन) : (क) जी हां ।

(ख) और (ग) : उक्त सूची में से किसी उम्मीदवार को प्रशिक्षण के लिए नहीं भेजा गया है । जब कभी रिक्तियां उपलब्ध होंगी, उम्मीदवारों को प्रशिक्षण के लिए भेजा जायेगा । प्रशिक्षण पूरा करने के बाद ही नियुक्तियां की जा सकेंगी ।

Decisions taken at International Youth Students Conference

5414. SHRI K.A. RAJAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are aware of the fact that a few months ago, an International youth students conference was held at Trivandrum to voice their support for making Indian Ocean "zone of peace" which was jointly sponsored by the International Union of students, All India Youth Federation and All India Students Federation ;

(b) if so, how many representatives from other countries came to attend this conference and from which countries ;

(c) what were the decisions of this conference ; and

(d) what is the reaction of the Government to these decisions ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO) : (a) and (b). 26 representatives from USSR, Czechoslovakia, Bulgaria, Vietnam, Kampuchea, Poland, Ethiopia, Yemen, Afghanistan, Korea, Iran, Madagascar, Bangladesh, Senegal, Syria, Sri Lanka, Bahrain, Nepal etc. were reported to have participated in the "International Students and Youth Conference on Indian Ocean—Zone of Peace" held at Trivandrum in August, 1981.

(c) A copy of the "final communique" adopted by the conference is laid on the table of the House. [Placed in Library. *See* No. LT—3271/81]

(d) Government do not generally react to such communiques, since our position on the subject is well-known.

Claims for Property of Indians left in Uganda

5415. SHRI R.P. GAEKWAD: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that during his recent visit to India the Uganda's President invited Indian businessmen, who had left that country during the previous regime and told them that they could return and claim back their assets ;

(b) if so, the number of Indians who had left Uganda and with the estimated property in that country;

(c) whether the details had been finalised about the claims for the property of the Indians ; and

(d) the details of the policy in regard to the return of former residents back to Uganda ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P.V. NARASIMHA RAO) : (a) Yes Sir.

(b) and (c). About 5,000 Indian nationals were expelled from Uganda in 1972 as a result of President Idi Amin's decision to Ugandanise the economy. Under the presidential decree, Indian citizens were required to declare their assets and liabilities and supply such other particulars and information relating to their property or business in prescribed forms. The Valuatiou Committee formed by the Government of Uganda accepted 1038 claims out of 1535 claims filed by departed Indian nationals through our High Commission. They basically included claims in respect of buildings, plants and machinery, Ugandan Government stocks, insurance policies, blocked funds and social security funds. An agreement was reached under which compensation was paid by the Uganda Government against 628 claims amounting to Rs. 1,44,88 792.60. In regard to the remaining 410 claims which mainly concerned gratuity, pensions, salaries, refund of immigration deposits, refund of income tax, etc., our High Commission is pursuing this with the Government of Uganda through diplomatic channel.

(d) The present Government of Uganda have reiterated their stand that all those who left Uganda during the Idi Amin regime, could return and reclaim their property.

Widening of Cuttack-Bhubaneswar Road

5416. SHRI LAKSHMAN MALIK :

SHRI CHINTAMANI JENA :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government are aware of the increasing number of road accidents on National Highway No. 5 between Cuttack and Bhubaneswar of Orissa;

(b) whether such accidents are taking place on the above National Highway due to the fact that the road is very narrow ;

(c) whether it is also a fact a that proposal of widening of the Cuttack-Bhubaneswar National Highway into four lane is under the consideration of the Government; and

(d) if so, the progress made so far in implementing the proposal ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) (a) As the State Government are reportedly not collecting stretch-wise figures of accidents, it is not possible to say whether accidents on the stretch in question have increased.

(b) No Sir. The road is already two lane.

(c) and (d). Yes, Sir. A provision of Rs. 3 crores has been made in the 1980—85 plan for widening selected portions of Cuttack-Bhubaneswar section of N. H. No. 5 to four lanes including land acquisition required for the purpose. The survey of alignment has since been completed. The estimates to be sanctioned against this work have not yet been received in this Ministry.

जनसंख्या नियन्त्रण के बारे में बीजिंग में हुए सम्मेलन में भारतीय प्रतिनिधियों द्वारा अंग्रेजी में दिए गए भाषण

5417. **श्री कृष्ण कुमार गोयल :** क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान (नवभारत टाइम्स, दिनांक 30 अक्तूबर, 1981) समाचारपत्रों में प्रकाशित उस समाचार की ओर दिलाया गया है जिसके अनुसार जनसंख्या के बारे में बीजिंग में आयोजित सम्मेलन में भारत के प्रतिनिधियों द्वारा अपने भाषण अंग्रेजी में दिए जाने पर आश्चर्य व्यक्त किया गया था; और

(ख) उस पर सरकार की क्या प्रतिक्रिया है और अस्पष्टता और आश्चर्य की स्थिति से बचने के लिए सरकार द्वारा क्या कार्यक्रम तैयार किये जाने का विचार है ?

विदेश मंत्री (श्री पी. वी. नरसिंह राव): (क) सरकार को इस रिपोर्ट की जानकारी है ।

(ख) सांसदों और विधायकों का यह प्रतिनिधिमंडल इस सम्मेलन में एक गैरसरकारी प्रतिनिधिमंडल की हैसियत से क्या था, सरकार की ओर से नहीं ।

Tracing of Bhawani Sword

5418. SHRI JHANKHANDE RAI :

Will the Minister of EXTERNAL AFFAIRS be pleased to state the progress made so far in tracing officially the country's famous 'Bhawani Sword' of Chhatrapati Shivaji Maharaj ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P.V. NARASIMHA RAO) : The Government of India have held consultations about this matter with the Government of the UK.

The Archeaological Department of the Maharashtra Government is of the view that there is

no other sword in India which can be directly traced as having been in the personal use of Chhatrapati Shivaji. However, the consensus of opinion among British experts is that the sword in the British Royal collection is probably onot that of Chhatrapti Shivaji Maharaj, but that it belongs to a later date.

Appointment of Physicians of Ayurveda in Captain Sriniwasmurthy Research Institute in Ayurveda, Madras

5419. SHRI R.P. DAS :
SHRI BHEEKHABHAI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether no physician of Ayurveda has been appointed in Captain Sriniwasmurty Research Institute in Ayurveda, Madras, established for Standardisation of Indian Medicine since its inception ; and

(b) if so, the reasons thereof ?

THE MINISTRY OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE : (SHRI NIHAR RANJAN LASKAR) : (a) There has been a Physician of Ayurveda in this project from the inception.

(b) Does not arise.

Stenographers Deployed in Different Cadres in Dredging Corporation of India Visakhapatnam

5420. SHRI RAM SINGH SHAKYA :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that some stenographers in the Dredging Corporation, Visakhapatnam, are being deployed in different cadres by the Management ;

(b) if so, the number of such stenographers deployed by the Management and rationale for such deployment, case-wise ;

(c) whether the Scheduled Castes Uplift Union, Visakhapatnam, complained to the Management against such deployment ;

(d) if so, the particulars of such complaint ; and

(e) the action taken or proposed to be taken thereon by the Management ?

THE MIINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) and (b). No Stenographer was deployed in different cadre at the Head Office of the Dredging Corporation of India Ltd., Visakhapatnam. However, 7 Stenographers of the Undertaking had to be adjusted against certain other posts in the interest of work in the Corporation overseas project at Yanbu (Saudi Arabia) with effect from 1-9-1981. The contract entered into for the Project did not contain a provision for the posts of Stenographers.

(c) No.

(d) and (e) Do not arise.

Import of Homoeopathic Eye drops and ingredients used in it

5421. SHRI MANIRAM BAGRI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that huge quantities of Homoeopathic Eye

drops imported into our country do not carry the details of formulation on its carton packing ;

(b) whether it is also a fact that the Government do not have any knowledge of the ingredients used in this product ;

(c) under what provision of the law, Government are allowing imports of such item and the quantity of cineraria maritima succus imported during the last three years ; and

(d) the reaction of the Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) No.

(b) No.

(c) and (d). The item "Homoeopathy eye drops—cineraria maritima succus" whose import is allowed unde OGL Scheme to all persons, is not separately classified in the Indian Trade Classification on the basis of which foreign trade statistics of India are compiled.

Nehru Yuvak kendras in Bihar

5422. SHRI VIJAY KUMAR YADAV : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) how many branches of Nehru Yuvak Kendras have been started in Bihar State specially in Nalanda District with the names of the places of such branches ;

(b) what allotment has been made for those branches during the last two years, year-wise ; and

(c) whether the branches are on papers and the money allotted is being misused, and if so, the action to be taken by Government to stop such misuse ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) In the State of Bihar, Nehru Yuvak Kendras have been sanctioned in 19 districts. Of these, Nehru Yuvak Kendras in 13 districts including one at Nalanda are already operational. Places where Nehru Yuvak Kendras are already functioning are Bettiah (West Champaran), Bhagalpur, Bhojpur, Saran (Chapra), Darbhnga, Hehal (Ranchi), Monghyr, Muzaffarpur, Nalanda (Bihar) Sharif), Palamau, Patna, Purnea and Sahaesa. The Nehru Yuvak Kendras are located at the district headquarters and do not have any branches.

(b) During the year 1979-80 and 1980-81, funds amounting to Rs. 12.59 lakhs and Rs. 14.10 lakhs, respectively, were allocated to Nehru Yuvak Kendras in the State of Bihar.

(c) The Nehru Kendras in the State of Bihar are doing good work for the benefit of non-student rural youths. Important activities organised by the Nehru Yuvak Kendras in the State of Bihar during 1980-81 included organisation of sports and games, cultural programmes, youth leadership training programmes, work camps including social service for better rural environment and vocational training programmes aiming at self-employment. The Nehru Yuvak Kendras also established Chetna Sangha/adult education centres where the rural youths are expected to have acquired literacy and numeracy skills for self-reliant learning and availed of opportunities for upgradation of their functional capabilities. Over 40,000 rural youths participated/benefitted from these programmes.

Woollen uniform to the catering working of express trains

5423. SHRIMATI SUSEELA GOPALAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether workers employed in catering services of K.K. Express, Coromondal Express, G.T. Express, and Kaveri Express are supplied with woollen uniform in winter ;

(b) if not, reasons therefor ; and

(c) when the Government propose to take a decision in this regard ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI (MALLIKARJUN) : (a) to (c) while the staff in G.T. Express, K.K. Express and Kaveri Express all north bound trains, are being supplied with uniform/protective clothing as per extent Dress Megulations, the Southern Railway staff working on Coromondal Express are not eligible for supply of winter uniforms as they work the trains only between Madras and Vijayawada.

SC/ST Ambassadors and high Commissioners

5424. SHRI M. THAZHAI KARUNANITHI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of Ambassadors and High Commissioners belonging to SC/ST country-wise ; and

(b) whether Government would ensure that the percentage earmarked for SC/ST are strictly followed ?

THE MINISTER OF EXTERNAL AFFAITS (SHRI P.V. NARASIMHA RAO) : (a) The position is as follows :

Scheduled Castes

(1)	U.S.A.	Ambassador	K.R. Narayanan
(2)	Venezuela	Ambassador	Shiv Kumar
(3)	Somalia	Ambassador	G.M. Jambholkar
(4)	Guinea	Ambassador	V.P. Singh

Scheduled Tribes

(1)	Chile	Ambassador	M .K. Khisha
(2)	Oman	Ambassador	K.C. Lalvunga
(3)	Jamaica	High Commissioner	D.C. Manners
(4)	Malawi	High Commissioner	G.D. Atuk

(b) No percentage has been earmarked for SC/ST in so far as appointments of Heads of Missions are concerned.

Howrah-Amta line

5425. SHRI SATYAGOPAL MISRA : Will the Minister of RAILWAYS be pleased to state :

(a) when the first phase of construction of Howrah-Amta Railway line in the South Eastern Railway will be constructed ;

(b) what are the details of construction ; and

(c) what is the whole progamme of construction of the railway line ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS, EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). Work is in progress in the first phase of construction of Howrah-Amta line from Santragachi to Bargachia. The progress of work in the first phase is as under :

Earthwork-95%.

Major Bridges : Two completed ; seven in progress.

Minor Bridges : Twenty four completed ; twenty two in progress. For construction of residential quarters and station building, contracts have been awarded .

(c) The first phase upto Bargachia is expected to be completed in 1982/83. No firm programme has so far been fixed in the balance length.

Mosques controlled by Archaeological department in Delhi

5426. SHRI ZAINUL BASHER: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) the number of Mosques under the control of Archaelogical Department in Delhi ;

(b) the places where such Mosques are situated ;

(c) whether the Muslims are allowed to offer 'Namaz' in those Mosques ; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b) A list of twenty-six ancient and historical Mosques under Central protection as monuments of national importance is enclosed.

(c) and (d) Offering of prayers is not allowed in ancient and historical Mosques which were not under religious use at the time of protection or where such a use had been discontinued since long.

Statement

List of Mosques in Delhi under the control of Archaeological Survey of India

1. Khairul Manazil Mosque near Purana Qila.
2. Begumpuri Mosque at Begumpur.

3. Old Mosque inside Kotla Firoz Shah.

4. Mosque in Qudsia Garden.

5. Mosque of Sher Shah (Kila Kohna masjid) in Purana Qila.

6. Sunehri Masjid near Red Fort.

7. Mosque inside Safdarjang Madarsa.

8. Mosque at Khairpur.

9. Nili Mosque at Khanera

10 Khirkee Masjid.

11. Marri Mosque.

12. Mosque inside Qutb Archaeological Area.

13. Mosque known as Shamashi Tallab Mehrauli.

14. Moti Masjid Mehrauli.

15. Mosque Maulana Jamali Kamali.

16. Wall Mosque at Mehrauli.

17. Moth Masjid.

18. Mosque in Kotla Mubarakpur.

19. Unnamed Mosque in Munirka.

20. June Shah's Mosque in Nizamuddin.

21. Mosque inside Ina Khan's tomb, Nizamuddin.

22. Mohamdi Wali Mosque Shahpur Jat.

23. Makhdumki Mosque Shahpur Jat.

24. Mosque at Wazirabad.

25. Moti Masjid, Red Fort.

26. Bagh-i-Alam Gumbad with a mosque, Humayunpur.

ऐतिहासिक स्मारकों की जीर्णोद्धार का कार्यक्रम

5427. **आचार्य भगवान देव :** क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय पुरातत्व सर्वेक्षण संस्थान ने मन्दिरों और ऐतिहासिक स्मारकों के रख-रखाव तथा जीर्णोद्धार का काम शुरू किया है; और

(ख) यदि हां, तत्संबंधी ब्यौरा क्या है और इस कार्यक्रम के प्रथम चरण के अधीन कौन-कौन से मन्दिर और ऐतिहासिक स्मारक चुने गए हैं और कौन-कौन से भविष्य में चुने जाएंगे ?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) और (ख). मंदिरों को सम्मिलित करते हुए केन्द्र द्वारा सुरक्षित स्मारकों का परिरक्षण और रख-रखाव भारतीय पुरातत्व सर्वेक्षण के सामान्य कार्यकलाप और अनवरित कार्यक्रम है। अन्तर्राष्ट्रीय रूप से स्वीकृत पुरातात्विक परिरक्षण के सिद्धान्तों के अनुसार मंदिरों और ऐतिहासिक स्मारकों का जीर्णोद्धार अनुज्ञेय नहीं है इसलिए उस कार्य के लिए कोई कार्यक्रम नहीं बनाया गया है।

आयुर्वेदिक और होम्योपैथिक चिकित्सा पद्धति को बढ़ावा देने के उपाय

5428. **श्री राम अवधः** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि देश के विभिन्न भागों में आयुर्वेदिक और होमियोपैथिक चिकित्सा पद्धति को बढ़ावा देने के लिए सरकार द्वारा किए जा रहे प्रयासों का ब्यौरा क्या है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री नीहार रंजन लास्कर): सरकार ने देश में आयुर्वेद और होम्योपैथी चिकित्सा पद्धतियों को बढ़ावा देने के लिये निम्नलिखित उपाय किए हैं:—

(1) भारतीय चिकित्सा पद्धतियों तथा होम्योपैथी के लिये चार अनुसन्धान परिषदें बना दी गई हैं। उनके अन्तर्गत अनुसन्धान का स्वरूप ऐसा रखा गया है ताकि प्राचीन ग्रन्थों, परम्परागत प्रणालियों और लोक प्रचलित उपचार विधियों का सावधानीपूर्वक अध्यन करने के बाद रोगों से निपटने की विधियों के बारे में निश्चित सुझाव प्राप्त हो सकें।

(2) सरकार ने आयुर्वेद और होम्योपैथी के राष्ट्रीय संस्थान खोल दिए हैं।

(3) स्वैच्छिक संगठनों द्वारा चलाये जा रहे आयुर्वेद तथा होम्योपैथी के स्नातक पूर्व कालेजों को प्रयोगशाला उपकरण खरीदने तथा विशेषकर अनुसूचित जाति/अनुसूचित जनजातियों और समाज के अन्य कमजोर वर्गों के लिये पुस्तक बैंक खोलने के लिये अनावर्ती खर्च के लिये वित्तीय सहायता दी जायेगी।

(4) आयुर्वेद तथा होम्योपैथी के स्नातकपूर्व कालेजों के शिक्षकों के स्तर में सुधार लाने के लिये आयुर्वेद और होम्योपैथी की ऐसी स्नातकोत्तर और अन्य संस्थाओं में एक छः सप्ताह का तथा एक दो सप्ताह का पुनश्चर्या पाठ्यक्रम लागू कर दिया गया है जिनमें इस प्रशिक्षण के चलाने के लिए सुविधाएं और व्यवस्था की गई हैं।

(5) आयुर्वेद तथा होम्योपैथी औषधियों के मानक निर्धारित करने के लिये भारतीय चिकित्सा (जिसमें आयुर्वेद भी शामिल है) और होम्योपैथी की भेषजसंहिता प्रयोगशालायें खोल दी गई हैं।

(6) अच्छी क्वालिटी की जड़ी-बूटियां एकत्र करने उनकी पर्याप्त मात्रा में खेती करने और अस्पतालों, अनुसन्धान यूनिटों आदि के लिये आयुर्वेद को मान्क और क्वालिटी की औषधियों का निर्माण करने के लिए एक सरकारी क्षेत्र का उपक्रम खोल दिया गया है। इस निगम द्वारा बनाई गई औषधियां यथा समय खुले बाजार में भी उपलब्ध कर दी जायेंगी।

(7) केन्द्रीय सरकार स्वास्थ्य योजना के अन्तर्ग देश के विभिन्न भागों में औषधालय खोलना। इस योजना के अन्तर्गत 1-12-1981 तक देश में आयुर्वेद और होम्योपैथी की 52 डिस्पेंसरियां/यूनिट खोली जा चुकी हैं।

(8) स्वास्थ्य गाइड योजना (पहले की जन-स्वास्थ्य रक्षक योजना) के अन्तर्गत स्वास्थ्य गाइडों को जो किट सप्लाई की गई हैं उनमें भारतीय चिकित्सा पद्धतियों और होम्योपैथी की कई औषधियां भी हैं । इस योजना के अन्तर्गत यह व्यवस्था भी है कि स्वास्थ्य गाइड योजना को चलाने के लिये प्राथमिक स्वास्थ्य केन्द्रों में जो तीसरा डाक्टर मंजूर किया गया है, वह उस इलाके विशेष में प्रचलित पद्धति के अनुसार किसी भी चिकित्सा पद्धति का हो सकता है जिसमें आयुर्वेद और होम्योपैथी शामिल हैं । इस तीसरे डाक्टर की नियुक्ति की बात राज्य सरकारों पर छोड़ दी गई है ।

Record of Operations done for abortions/Family Planning by Private Doctors

5429. SHRIMATI MOHSINA KIDWAI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether any record of the operations done for abortions/family planning by even private medical practitioner is also kept by the Government ;

(b) if so, the total number of cases done during the last one year ;

(c) if not, the reasons thereof ;

(d) whether there are definite proposals under consideration to exempt the income of these doctors from such operations for the purposes of assessing income-tax etc. ; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : (a) to (c) The Government of India do not maintain data or record of abortions and family planning services rendered separately by Government institutions of Centre/State/Union Territory and others (including private practitioners). Consolidated figures in respect of all agencies/institutions, including those as may be reported from private institutions, are received from the States and Union Territories and compiled by the Government of India.

(d) There is no such proposal at present.

(e) Question does not arise.

Coach Repairing Factory in Bhopal

5430. SHRI PRATAP BHANU SHARMA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the foundation stone for a coach repairing factory was placed by Railway Minister in the month of April, 1981 near Bhopal:

(b) if so, what is the progress of this project uptill now ;

(c) whether the land for this project has been acquired by the Railways ;

(d) if not, the reasons thereof ; and

(e) what effective steps Goverment are taking in this matter.

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOICAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) and (c) Preliminary work such as preparation of the Abstract Estimate and detailed Project Report has been completed. Land acquisition is in progress.

(d) and (e). This Project has been approved in the Budget for 1981-82 and land acquisition proceedings are in progress. The matter is being vigorously persued with the Madhya Pradesh State Government and the Bhopal Development Authority.

Bookstalls at Stations

5431. SHRI SURYA NARAIN SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is not a fact that a large number of bookstalls on big and medium stations are controlled by two major private firms and thus there is no chance for unemployed graduates for employment ;

(b) whether it is not a fact that if new platform is constructed after 1-1-76 and the Bookstall is awarded to an Association/Partnership of Unemployed Graduates, then it is not possible for all the members to earn their livelihood on only one platform ; and

(c) whether it is a fact that the Ministry of Railways do not take interest to encourage the groups of Unemployed Graduates by awarding Bookstalls to each member on each platform; if not what are the reasons ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS, EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The three major bookstall contractors, viz. M/s. A.H. Wheeler & Co. (Pvt.) Ltd., M/s Higvinbotham (Pvt.) Ltd., and M/s Gulab Singh & Sons (Pvt.) Ltd., are holding bookstalls at certain stations allotted to them, as per the policy then existing of allotting bookstalls to the established and reputed booksellers, long before the formation of the scheme for future allotments of bookstalls to the unemployed graduates and their organisations.

(b) Bookstalls are provided at stations only if there is a demand for sale of books, magazines, etc. and the proposal is commercially viable for running bookstalls by contractors.

(c) All future allotments of bookstalls are exclusively reserved for individual unemployed graduates, their Partnerships/Associations/Cooperatives and Cooperatives of actual workers/vendors already attached to boostalls on the Railways. In course of last few years, these categories have been allotted bookstalls at 159 stations and allotments of further bookstalls at about 100 additional stations are being processed. To encourage the unemployed graduates to run these contracts successfully, only nominal rate of rent and licence fee is recovered. The State Bank of India and State Bank of Hyderabad have also agreed on a proposal from this Ministry to advance suitable loans to the unemployed graduates.

Individual members of Partnership/Associations/Cooperatives have no separate entity for the purpose of allotments of bookstalls.

वरिष्ठ रीडरों को प्रोफेसरों के रूप में पदोन्नति

5432. श्री कुंवर राम :

प्रो. अजित कुमार मेहता :

क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विश्वविद्यालय अनुदान आयोग ने वरिष्ठ रीडरों की प्रोफेसर के पद पर पदोन्नति करने की कोई योजना तैयार की है;

(ख) यदि हां, तो कितने विश्वविद्यालयों में ये योजना लागू है; और

(ग) बिहार के विश्वविद्यालयों में इस योजना को लागू करने में क्या कठिनाई अनुभव की जा रही है ?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) से (ग) : विश्वविद्यालय अनुदान आयोग ने विश्वविद्यालयीय अध्यापकों के लिए योग्यता पदोन्नति की एक योजना तैयार की थी । कालेज अध्यापकों के लिए भी एक ऐसी ही योजना तैयार करने का प्रश्न विचाराधीन है । तथापि, इन योजनाओं को अभी तक अन्तिम रूप अथवा किसी विश्वविद्यालय में लागू नहीं किया गया है ।

Representation from A-I Railway Institute Employees, Union

5433. SHRI SUSHIL BHATTACHARYA : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have received a representation dated 13-7-1981 from the All India Railway Institute Employees, Union, Asansol regarding the demands of Institute employees ;

(b) if so, what are those demands raised in the representation ; and

(c) steps taken by Government to fulfil the demands ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) A few individual representations have been received in the Asansol Division of the Eastern Railway.

(b) The demands relate to recognition of Railway Institute Workers as Railway workers and appointment o eligible staff to suitable posts in the Railway services.

(c) The deman for recognition of Railway Institute workers as bona fide Railway workers cannot be accepted. For appointment to Railway services, they have to come through normal recruitment agency.

Entitlement to House Rent Allowance when the other Spouse is an Allottee

5434. SHRIMATI GEETA MUKHERJEE : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that when husband and wife ae both railway employees, if railway quarters are provided to either of them no house rent allowance is given to either ;

(b) whether it is also a fact that when husband and wife are both railway employees both get railway pass, dearness allowance; etc.

(c) whether it is also a fact that when railway quarters are not given to either the husband or the wife (railway employees) both are entitled to house rent allowance; and

(d) if so, why either the husband or the wife does not get house rent allowance if the other spouse is the allottee of railway quarter ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS) (SHRI MALLIKARJUN) : (a) Yes, if husband/wife has been

allotted accommodation by railway/Central Govt. /State Govt. etc. and both are posted at the same station.

(b) Yes.

(c) Yes, as admissible under the rules.

(d) The intention in not granting house rent allowance where one of the spouses is allotted accommodation, is that he/she is expected to live in that accommodation with his/her family and the other spouse is not expected to incur any expenditure for the rent of the accommodation.

Revenue Earned by Delhi Transport Corporation on Publicity Bus Shelter and Kiosks.

5435. SHRI ATAL BIHARI VAJPAYEE :
SHRI LAKSHMAN MALLICK :
SHRI K. A. RAJAN :
SHRI HARISHKUMAR GANGAWAR :
SHRI RAM SINGH SHAKYA :

Will the Minister of SHIPPING AND TRANSPORT be pleased to to state :

(a) whether the total revenue earned by the Delhi Transport Corporation during the previous years, when publicity on the buses, bus shelters and kiosks was departmentally handled, was much higher than the net amount collected excluding arrears now while the system is changed into sole contract given to a private party ;

(b) if so, what are the relevant figures of revenue earned;

(c) whether the change-over from departmental handling of the aforesaid publicity to a private contractor had benefited a firm who were required to pay an amount of about Rs. Nineteen lakhs to the Delhi Municipal Corporation;

(d) the reasons for changing the system and giving contract to a private firm ; and

(e) whether in the light of the reply to above, D.T.C. would like to cancel the contract with the private firm ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : (a) and (b). No, Sir. The revenue earned during the previous years is not higher as per details given in Annexure

(c) The main consideration in giving the contract to M/s Ashoka Sharma and Associates, was that the rates quoted against open tender by M/s Ashoka Sharma & Associates Pvt. Ltd. were the highest amongst all the tenderers. As far as dues to the M.C.D. are concerned, no such information has been made available to the D.T.C. by M.C.D.

(d) The reasons for changing the system were to increase the revenue and to reduce the establishment expenditure;

(e) Does not arise.

Statement

A. Revenue earned through Departmental System for display of advertisement on buses, bus queue shelters and T.K. Booths during the last three years is given below :

Year	Through advertisement on buses (in lakhs)	No. of buses	Through Advertisement on Shelters/T.K. Booths (in lakhs);	No. of bus queue Shelters.
1978-79	Rs. 25.60 P.A.	1575	Rs. 2.75 P.A.	212
1979-80 . .	Rs. 28.53 P.A.	1881	Rs. 5.99 P.A.	354
1980-81	Rs. 32.59 P.A.	2006	Rs. 4.53 P.A.	352

The earning indicated above is gross earning.

B. Revenue earned through advertisement on buses and tickets after the award of contract to a private firm for a period of three years with effect from 1-7-1981 to 30-6-1984 is depicted below :

Income through Advt. on buses/tickets after giviing contract to a private firm (In lakhs)			Increase in revenue after giving contract to a private firm (Advt. on buses/tickets only) (In lakhs)		Income through advertisement on bus queue shelters T.K. Booths through departmental system (In lakhs)
	Rs.		Rs.	Rs.	Rs.
Ist year . . . . (1-7-81 to 30-6-82)	38.53 3.50		5.94 3.50		April to Sept, 81 Rs. 1.84
		42.03		9.44	
2nd year (1-7-82 to 30-6-83) .	49.33 3.50		16.74 3.50		This media has not yet been awarded to any Party.
		52.83		20.24	
3rd year . . . (1-7-83 to 30-6-84)	49.33 3.50		16.74 3.50		
		52.83		20.24	

(in lakhs)

Increase in revenue after the award of contract to a private firm	Ist year Rs. 9.44 P.A. IInd year –Rs,20.24 P.A. IIIrd year –Rs,20.24 P.A.
The firm has guaranted minimum Business of P.A. for display of advertisement on tickets, ...	Rs. 3.50 lakhs
There has been no income through advertisement on tickets during the last three years.	

विभिन्न राज्यों को 1980-81 के दौरान आवंटित किए गए राष्ट्रीय परमिट

5436. **श्री रीति लाल प्रसाद वर्मा** : क्या नौवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) पूरे देश में परिवहन की व्यवस्था करने और यातायात के सुचारू रूप से आवागमन के लिए 1980-81 के दौरान विभिन्न राज्यों को राज्यवार कितने राष्ट्रीय परमिट आवंटित किए गए हैं; और

(ख) उन राज्यों के क्या नाम हैं जिनको इस बीच राष्ट्रीय परमिट आवंटित किए गए हैं;

नौवहन और परिवहन मंत्रालय में राज्य मंत्री श्री बूटा सिंह) : (क) 1980-81 से पूर्व और 1980-81 में विभिन्न राज्यों को आवंटित राष्ट्रीय परमिटों की संख्या नीचे दी गई है :-

राज्य का नाम	1980-81 से पूर्व आवंटित रा. परमिटों की संख्या	1980-81 से (4-10-80) बढ़ाए गए रा. परमिटों की संख्या
1 2	3	4
1. आन्ध्र प्रदेश	450	450
2. असम	450	450
3. बिहार	450	450
4. गुजरात	450	450
5. हरियाणा	400	400
6. हिमाचल प्रदेश	300	300
7. जम्मू एंड कश्मीर	300	300
8. कर्नाटक	400	400
9. केरल	400	400
10. मध्य प्रदेश	450	450
11. महाराष्ट्र	450	450
12. मणीपुर	50	50
13. मेघालय	50	50
14. नागालैंड	50	50

1	2	3	4
15.	उड़ीसा	400	400
16.	पंजाब	400	400
17.	राजस्थान	400	400
18.	सिक्किम	50	50
19.	तमिल नाडू	400	400
20.	त्रिपुरा	200	200
21.	उत्तर प्रदेश	450	450
22.	प0 बंगाल	450	450
23.	अरुणाचल प्रदेश	50	50
24.	चंडीगढ़	50	50
25.	दादर एण्ड नागर हवेली	50	50
26.	दिल्ली	400	400
27.	गोवा दमन दीव	250	250
28.	मिजोरम	50	50
29.	पांडेचरी	50	50
		8300	8300

(ख) उपलब्ध सूचना के अनुसार आन्ध्र-प्रदेश, जम्मू और काश्मीर पंजाब और त्रिपुरा की सरकारों ने अब तक क्रमश: 317, 163, 395 और 42 वैद्य राष्ट्रीय परमिट जारी किए हैं । अन्य राज्यों और संघ राज्य प्रशासनों में राष्ट्रीय परमिट जारी करने का काम हो रहा है ।

Exploitation of tribal youth for upliftment of sports by Nehru Yuvak Kendras

5437. SHRIK P. SINGH DEO: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the tribal youth of our country has immense potentiality for contributing towards the upliftment of the sports standards in the country and this has not been harnessed fully ;

(b) whether the Nehru Yuvak Kendras will undertake to exploit this rich resource ; and

(c) whether it is Government's desire to set up a unit in every District?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The Government is fully conscious

of the fact that the tribal youth in India has immense potentiality for contributing towards the upliftment of the sports standards in the country. Even though the potentiality of the tribal youth in this field has not yet been fully harnessed, efforts are being made for the development of games and sports in the tribal areas so as to ensure that the talents of these youths are properly developed.

(b) Nehru Yuvak Kendras are promoting and organising various kinds of sports and games which provide much scope for massive participation by the rural youth, including the tribal youth. These programmes are being continuously strengthened so as to exploit the resources of our rural and tribal youth.

(c) It is proposed to cover every District in the country by a Nehru Yuvak Kendra each during the Sixth Five Year Plan in a phased manner.

Target for Wagon Loading and Revenue Earning Freight

5438. SHRI RAM SWARUP RAM: Will the Minister of RAILWAYS be pleased to state :

(a) the target fixed for loading of wagons with revenue-earning freight during the current year ;

(b) whether that target is likely to be achieved; and

(c) revenue expected to be earned through freight during this year?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Target fixed for loading of revenue earning traffic for the current year is 215 million tonnes.

(b) Yes. The actual performance is better than the target.

(c) The target fixed for freight earning for the current financial year is Rs. 2146·58 crores. The Railways expect to earn much more than this.

Amount Spenton Welfare Schemes for Children

5439. SHRI QAZI SALEEM: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) how many Schools, Centres and Bal Sevika Centres under various Child Welfare Schemes are in each district of Maharashtra and Gujarat States and their names and locations ;

(b) what steps the Government propose to take to open more such Centres in these States during 1981-82 ;

(c) what steps Government have taken to train the lady teachers and employees so as to take care of children ; and

(d) expenses made on each of these centres during 1978, 1979 and 1980 on (i) establishmets (ii) administration (iii) salaries (iv) honorarium (v) travelling allowance (vi) Dearness allowance and (vii) tools, plants, etc. ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). The names and locations

of the projects sanctioned for Gujarat and Maharashtra, under the Centrally Sponsored Child Welfare Schemes are shown below :—

(1) *Services for Children in Need of Care & Protection*

GUJARAT

1. Shishu Mangal Trust, Junagadh, Ahmedabad.
2. Shreyas Foundation, (Sheryas Balgaram—SOS), Ahmedabad.
3. Ramrang Seva Trust, Ramrang Ashram, Lodra, Mehsana.
4. Balika Grah, C/o Shri Kanta Stir Vikas Grah, Rajkot.
5. Vikas Vidyalaya, Wadhwan, Surendranagar.
6. Gujarat State Probation & After-care Association, Ahmedabad.
7. District Probation & After-care Association, Ahmedabad.
8. Balaram Saghan Kshetra Samiti Chitrasani, Banaskantha.
9. Sri Kanta Stree Vikas Griha, Rajkot.
10. Vikas Griha, Ahmedabad.
11. Shri Kasturba Vikas Griha, Jamnagar.
12. Shri Kathiawar Nirashrit Balashram, Rajkot.
13. District Prabation and After-care, Association (Remand Home), Home for Boys, Baroda.
14. Shamlaji Pradesh Kelvani Mandal, Sabarkantha.
15. Shram Mandir Tust, C/o Baroda Citizens Council, Baroda.
16. District Probation & After-care Association, Home for Girls, Baroda.

MAHARASHTRA

1. Anath Vidhyarthi Griha, Nagpur.
2. Godavali Education Centre, Panchagani, Distt. Satara.
3. Balkan-ji Bari, Thana.
4. Kagal Education Society, Shri Danchand Shah Chhatralaya Fit Person Institute, Kagal, Kolapur.
5. District & After-Care Association, Ahmednagar.
6. Pune Vidyarthi Griha, Pune.
7. Kasturba Gandhi National Memorial Trust, Maharashtra Branch, Pune.
8. Investment in Man (Balgram SOS Children's Village), Pune.
9. Rayat Shikshan Samshtha, Satara.
10. Socio-Economic Development Corporation Limited, Gangakhed, Distt. Prabhani.
11. District Probation & After-care Associtaion, Chandrapur.
12. Gurudeo Goroba Samarka Samiti Umerked, District Yevetmal.
13. Manav Samaj Unnath Mandal, Dhule.
14. Vidarbha Maharogi Seva Mandal Topavana, District Amravati.
15. Shri Gadge Maharaj Mission, Bombay-1

16. Sant Prasad Shikshan Samstha, Pandharpur, District Sholapur.

17. West Khandesh Bhagin Seva Mandal, Dhule.

18. Anand Ashram Trust, Worli, Bombay-1.

19. Budha Prashikshan Sansthan, Deeksha Bhoomi, Nagpur.

20. Baljagruti Vikas Mandal, Sholapur.

21. Shri Vishuddha Vidyalaya, Yavatmal.

22. Sarvesham Seva Sangh, Shree Mangal Cooperative Housing Society, Pune.

23. Ashok Education Society, Gondia, District Bhandara.

24. Kailasvasi Gayabai Education Society, Ekdara, Nanded.

(2) *Integrated Child Development Services*

GUJARAT

1. Chhotaudepur ICDS Tribal Project, Baroda.

2. Chotila ICDS Rural Project Surendranagar.

3. Chikhali ICDS Tribal Project, Bulsar.

4. Talala Rural ICDS Project, Junagarh,

5. Ahmedabad Urban ICDS Project.

6. Dehgam Rural ICDS Project, Ahmedabad.

7. Valia Tribal ICDS Project, Broach.

8. Denta Rural ICDS Project, Babaskantha.

9. Valod Tribal ICDS Project, Surat.

10. Baroda Urban ICDS Project, Baroda.

11. Kadi Rural ICDS Project, Mehsana.

12. Dwarka Rural ICDS Project, Jamnagar.

13. Wankaner Rural ICDS Project, Rajkot.

14. Songadh Tribal ICDS Project, Surat.

15. Nanded Tribal ICDS Project, Broach.

16. Jhalod Tribal ICDS Project, Panchmahals.

MAHARASTHRA

1. Dharni Tribal ICDS Project, Amravati.

2. Bombay Urban ICDS Project, Bombay.

3. Talasari ICDS Tribal Project, Thane.

4. Junnar ICDS Tribal Project, Pune.

5. Pune Urban ICDS Project, Pune.

6. Nagpur Urban ICDS Project, Nagpur.

7. Geori Rural ICDS Project, Beed.

8. Etapalli Tribal ICDS Project, Chandrapur.

9. Sholapur Urban ICDS Project, Sholapur.

10. Ramtek Rural ICDS Project, Nagpur.

11. Kawath Mahankal Rural ICDS Project, Sangli.

12. Chiplun Rural Project, Ratnagri.

13. Kinwat Tribal ICDS Project, Nanded.

14. Chalisgaon Rural ICDS Project, Jalgaon.

15. Akola Rural ICDS Project, Ahmednagar.

16. Mukhed Rural ICDS Project, Nanded.

17. Pandharpur Rural ICDS Project, Sholapur.

18. Udgir Rural ICDS Project, Osmanabad.

19. Motala Rural ICDS Project, Buldhana.

20. Nawapur Tribal ICDS Project, Dhule.

21. Surgana Tribal ICDS Project, Nasik.

22. Karjat Tribal ICDS Project, Raigad.

The above lists include the projects sanctioned in 1981-82 so far.

(c) and (d). The Child Welfare Workers called balsevikas are trained in Balsevika Training Institutes. The following Balsevika Training Institutes are located in Gujarat and Maharashtra.:—

GUJARAT

1. Rural Balsevika Training Institute, Nilgiri Hostel, Gujarat Bal Kalyan Sangh, Vallabh Vidyanagar, District Khera.

2. Balsevika Training Institute, Working Women's Hostel, Sardar Chowk, Sardar Nagar, Bhavnagar.

MAHARASHTRA

1. Balsevika Training Institue Kosbad, Vikaswadi, Post Kosbad Hills, Station Chowlwad (W. Railway), District Thana.

2. Balsevika Training Prashikshan Kendra, C/o. Vanita Samaj, Rajkamal Chowk, Amravati.

3. Balsevika Prashikshan Mahavidyalaya, Aurad Shahajani, Tal. Nilanga, District. Osmanabad.

The expenditure on the above-mentioned Balsevika Training Institutes in 1978-79, 1979-80 and 1980-81 is shown in the enclosed statement.

Facilities in other selected institutions are also utilised for the training of child welfare workers as and when required.

Statement

GUJARAT *Head of account*	*1978-79*	*1979-80*	*1980-81*	*Remarks*
BHAVNAGAR				
Salary	..	5,456.00	29,530.00	The Instt. was started in 1979-80. As such, no expenditure was incurred in 1978-79,
Stipend paid to trainees	..	3,662.50	22,305.00	
Honoraria to visiting lecturers	..	70.00	2,925.00	
Conveyance	..	274.50	721.50	
Others	..	5,007.85	29,495.42	
	..	14,470.85	84,976.92	

VALLABH VIDYANAGAR

Salary	29,959.80	32,953.50	27,764.04
Stipend	41,250.00	46,387.50	48,750.00
Honoraria paid to lecturers	2,075.00	1,235.00	1,590.00
Conveyance	1,341.65	1,339.40	1,056.10
Others, House Rent etc.	9,164.73	10,281.65	8,891.10
	83,791.18	92,197.05	88,051.24

MAHARASHTRA

KOSBAD

Salary	30,656.04	34,671.81	35,440.25
Stipend paid to trainees	44,130.84	44,937.80	46,477.15
Honoraria to visiting lecturers	2,970.00	3,000.00	3,000.00
Conveyance	994.20	1,000.00	725.10
Others, Rent etc.	11,596.96	14,629.24	11,755.63
	90,348.04	98,238.85	97,398.13

Head of account	1978-79	1979-80	1980-81	Remarks
AMRAVATI				The Instt. was started in 1979-80. As such no expenditure was incurred in 1978-79. Expenditure statement for 1980-81 has not yet been received However, grant in aid of Rs.1,12,824·18 was made available to the Intitute for the year 1980-81.
Salary		29,350·63		
Stipend paid to trainees.	..	38,642·10		
Honoraria to visiting lecturers	..	1,921·00		
Conveyance	..	173·25		
Others, House Rent etc.	..	14,014·66		
	..	84,101·64		
OOSMANABAD				The Institute was started in 1979-80. As such no expenditure was incurred during 1978-79. Expenditure statement for the year 1980-81 has not yet been received. However, grant-in - aid of Rs. 1,02,533·02 was made available to the Institute during the year 1980-81.
Salary	..	791·92		
Stipend paid to trainees.		1,775·00		
Honoraria to visiting lecturers	..	..		
Conveyance	..	228·50		
Others, House Rent etc.	..	3,462·44		
		6,257·86		
		. .		

A superfast train between Waltair and New Delhi

5440. SHRI RASABEHARI BEHERA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that the people of Andhra Pradesh, Orissa and Madhya Pradesh have been demanding for a super fast train between Waltair and New Delhi since long;

(b) whether Government are also aware that it was already decided by the Railways to introduce such a superfast train;

(c) if so, reasons for the delay in introducing the train;

(d) when such a train will be introduced; and

(e) details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (e) The feasibility of running a fast express train between Waltair and New Delhi has been examined but not found feasible due to lack of resources, like coaches and locomotives, spare line capacity on rout and terminal facilities in Delhi area.

Regularisation of Services of food inspectors

5441. SHRI K. LAKKAPPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that a number of food Inspectors who have put in more than three years in service and working in the Department of Prevention of Food Adulteration, Delhi Administration, Delhi have not regularised;

(b) if so, the details thereof;

(c) the reasons for not making them Quasi-Permenent/Permanent when they have put in qualifying years of service for the same; and

(d) the action taken or proposed to be taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) No.

(b) Does not arise.

(c) and (d). The question of declaring eligible Food Inspectors as Quasi-Permanent is being examined.

The incumbents can be declared Permanent only when the posts are converted into Permanent. The action for converting these temporary posts into permanent is under consideration of the Delhi Administration.

Demolition of the Cell Where Mahatma Gandhi was imprisoned in South Africa

5442. Dr. VASNAT KUMAR PANDIT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item by P.T.I. in the newspapers of 4th December, 1981 that the original jail at Vereening in the Province of Transvaal in South Africa where Mahatama Gandhi was imprisoned and where he formulated the philosophy of "Satyagraha" is in the process of being demolished;

(b) whether several historians, citizens and Indians have requested for action to save this historical jail cell; and

(c) whether the Government would request some friendly countries or the British High Commission to move in this matter and save the demolition and preserve this jail as a historical monument ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P.V. NARASIMHA RAO): (a) Government have seen newspaper reports, emanating from Durban and reported by P.T.I., regarding the plan of the South African regime to demolish the prison cell at Vereeniging, where according to these Press Reports, Gandhiji is reported to have been lodged in 1914. Government have got the matter examined. There are no records with Government of India to show when if at all, Gandhji was in Vereeniging. However, further efforts are being made to ascertain if he was ever at Vereeniging.

It is also not correct to say that Gandhiji formulated the philosophy of Satyagraha in 1947. He formulated his philosophy much before he actually launched his Satyagraha Movement in 1908.

(b) This matter has been raised by some Hon'ble Members in both Houses of Parliament.

(c) This is under consideration.

Treatment of period of Medical Examination as on duty

5443. SHRI E. BALANANDAN: Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have received a letter dated 6th August, 1981 from the South Central Railway Employees Union, Poornanandampet, Vijayawada, regarding the treatment of period of medical examination as on duty;

(b) if so, details thereof.

(c) whether Government have also received a letter from any M.P. dated 12th October, 1981 about the same subject;

(d) if so, steps taken by Government on both the representations; and

(e) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (c) Yes.

(b) The main point raised in the representation is that the absence of casual labour working on Projects due to their being kept on medical observation should be treated as dies non and not reckoned against the 20 days authorised absence permitted for such casual labour.

(d) The request is under examination.

(e) Does not arise.

Cost brone by Government per seat of a medical college

5444. SHRI ATAL BIHARI VAJPAYEE:
SHRI SURAJ BHAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state the number of foreign students in India in different faculties and the the cost borne by Government per seat of a Medical College during the last three years, year-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): The faculty-wise break-up of foreign students for the year 1979-80 as per the information avaialble is as under:

Subject	No. of students
1. Agriculture/Forestry/ Veterinary Science .	538
2. Commerce/Business Management . .	1184
3. Education/Teacher Training . . .	73
4. Engineering & Technology . . .	1985
5. Humanities/Arts .	4803
6. Law . . .	51
7. Medicine/Dentistry/ Nursing . . .	1443
8. Science . . .	2401
9. Other subjects . .	281
TOTAL . . .	12759

A definite estimate regarding the cost borne by the Government per medical seat is not available.

Representation from Employees of CGHS for recognition of their All India Association

5445. SHRI SAMAR MUKHERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have received any representation from the employees of Central Government Health Scheme regarding recognition of their All India Association;

(b) if so, the details of the said representation;

(c) the steps taken by the Government to give recognition to the said All India Association; and

(d) if not, by what time the recognition will be accorded ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) and (b) A proposal has been received from the All-India CGHS Employees Association for recognition of their Association which is stated to be the only one comprising of all categories of staff.

(c) and (d) The proposal has been examined according to rules and additional necessary information has been called for from the Association. On receipt of the requisite information the matter will be processed further.

Ban on creation of New posts

5446. SHRI BASUDEB ACHARIA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that order has been issued to ban the creation of new post in the Railway ; and

(b) if so, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOICAL ELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b)

Based on the instructions issued by the Ministry of Finance in September, 1979, ban on creation of posts except for increased operational and maintenance activity etc. already exists on Railways. However, to effect better economy and control in respect of revenue expenditure, a more comprehensive temporary ban on creation of new posts has been imposed upto 31-3-1982, except by matching surrender of live posts resulting in deployment of the staff getting rendered surplus in Steam Loco Sheds and Yards.

Completion of Flyover at Bandra

5447. SHRIMATI PRAMILA DANDAVATE : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the work of Flyover at Bandra had been suspended by the contractor of Modella construction company in April, 1981 ;

(b) if so, the reasons thereof ;

(c) whether Railways would complete the work departmentally which is highly essential for easing the pressure of passenger traffic on the suburban Railway ; and

(d) if so, when the work will be completed ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) The Contractor's demand for escalation could not be acceded, the said contract being a fixed rate contract.

(c) The Railways propose to complete the balance work through another agency, tenders for which have already been opened on 25-11-1981. These are under finalisation.

(d) The work is likely to be completed by 31-3-1983.

जाली हस्ताक्षरों से पी. टी. ओ. आर्डर का जारी किया जाना

5448. **श्री दया राम शाक्य:** क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर प्रदेश के इलाहाबाद डिवीजन में ऐसे कितने स्टेशन अधीक्षकों को सेवा से हटाया गया है, जिनकी अनुपस्थिति में पी. टी. ओज जाली हस्ताक्षरों से जारी किये गये थे; और

(ख) क्या रेलवे प्रशासन ने उन अधिकारियों के विरुद्ध कोई कार्यवाही की है जिन्होंने जाली हस्ताक्षरों वाले पी.टी.ओज., प्राप्त किये थे और यदि हां, तो तत्संबंधी ब्यौरा क्या है ?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) इलाहाबाद मण्डल में किसी स्टेशन अधीक्षक के जाली हस्ताक्षरों से पास/सुविधा टिकट आदेश जारी किये जाने का कोई मामला नहीं हुआ है ।

(ख) प्रश्न नहीं उठता ।

Application for issue of North zone permits

5449. SHRI DHARAM DASS SHASTRI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the date on which applications for issuing 400 North Zone permits were invited recently by the Delhi Transport Authority and the number of applications received therefor ;

(b) the number of applications rejected before having consideration thereon and the basis for rejection thereof ; and

(c) the time by which the cases for issuing permit to the applications would be considered ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : (a) According to Delhi Administration no application has been invited recently by State Transport Authority, Delhi for allotment of North Zone Permits.

(b) and (c). Do not arise.

Bridge near Sonepat Railway Station

5450. SHRI CHIRANJI LAL SHARMA : Will the Minister of RAILWAYS be pleased to state whether Government have any proposal to construct a railway over bridge near the Sonepat Railway station to facilitate the road traffic ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOICAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : A proposal for construction of a road overbridge in replacement of existing level crossing near Sonepat is under the examination of the Railway and the State Government.

Assistance to Administrative Staff College, Hyderabad

5451. SHRIMATI VIDYAWATI CHATURVEDI : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) the amount of financial assistance provided during 1981-82 by the Central Government to the Administrative Staff College, Hyderabd for carrying out environmental research ;

(b) whether Government are aware of the deteriorating management in the college for the last two years ;

(c) the reason for which several eminent Professors and consultants were expelled from the college or left the college during the past two years ; and

(d) what was the special expereince or knowledge that this college had in the field of environmental research as compared to other similar institutions, on the basis of which it was given financial assistance despite the above facts ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOICAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No financial assistance has been provided to Administrative Staff College of India, Hyderabad during 1981-82 for carrying out environmental research. However, a grant of Rs. 50,000 has been earmarked for a workshop on environmental management being sponsored by Department of Environmeent of Government of India at the College.

(b) Some representation against the management of the College have been received by the Government.

(c) According to the information given by the College, no eminent professors or consultants were expelled or left the college, except one who was recalled by his parent organisation and another who was discharged for serious misconduct.

(d) The Department of Environment have approached a number of institutions including Administrative Staff College of India, Hyderabd for organising programmes for creating environmental awareness at all levels.

Confirmation of Vendors of South Central Railways

5452. SHRIMATI SUSEELA GOPALAN: Will the Minister of RAILWAYS be pleased to state :

(a) the reasons for not giving permanency for the vendors in the South Central Railway as was done in the Southern Railway;

(b) what are the reasons of the discriminatory attitude;

(c) whether the Ministry is considering the demand of the workers for permanency ; and

(d) if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRIMALLI KARJUN): (a) to (d). Vendors are engaged by the Static departmental catering establishments at railway stations mainly to boost sales of food articles and they are paid commission on the sales affected by theml. They are allotted vending stalls, trolleys etc. They are not rendering service to passengers as is done by commission bearers whose cases are considered for absorption against regular class IV posts on the Railways. Vendors can, however, be considered against the resultant vacancies of Commission bearers.

Commercial Ship Stranded due to Dispute between the Owner and the Agent

5453. SHRI JITENDRA PRASAD: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that a commercial ship Jaldoot Ashok stranded at Kuwait for several days due to some dispute between the own of the ship and his agents in that country recently.

(b) whether it is also a fact that the workers and staff on that ship had to get without food and water for several days resulting in deaths and disease to many persons;

(c) if so, what action has the Government taken against the shi p owner and

(d) what action is contemplated so that such type of incidents do not recur ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) Yes, Sir.

(b) It is a fact that the members of crew on Board had considerable difficulty in getting food and water for some days as the shipowner had not cleared the dues of the agent. It is, however, not correct that shortage of food and water for some days resulted in deaths and disease to many persons.

(c) The Government prevailed upon the shipowner to remit sufficient funds for food and water for the members of crew on Board and also persuaded him to clear the dues of the agent in the foreign country (Kuwait) so that the ship could sail.

(d) In international commercial trade like shipping, such incidents cannot be anticipated. As and when such incidents take place suitable action is taken to settle the commercial dispute to avoid hardship to the crew members and also hold-up of ship in a foreign country.

Disturbances in Central Universities

5454. SHRI ARJUN SETHI : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) the names of the Central Universities which had faced violent disturbances in their campuses during the academic year 1980-81;

(b) the names of those Central Universities which were closed the period of closure during the above period;

(c) the loss of student-days as a result of the closure; and

(d) the efforts made by Government for promoting peaceful environment in these Universities ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (b) : During 1980-81', the following Central Universities has had to be closed, for the periods mentioned against them due to violent disturbances in the Campus :

Aligarh Muslim University

The University was closed from January 31 to March 8 following violent agitation by students and again from May 12 to 21 (followed by Summer Vacation till 16-8-1981).

Banaras Hindu University

The University was closed from April 1 to 22 (followed by Summer Vacation till June 21, 1981) following violent clashes between two groups of students.

University of Hyderabad

The University was closed from February 10 to 19, 1981 following an agitation by students.

Jawaharlal Nehru University

The University remained closed from November 6, 1980 to December 2, 1980 (followed by Winter Vacation till January 2, 1981) on account of agitation by students.

(d) The reasons in all these cases were basically of a local nature. It is for the University authorities to take such action as the situation demands which they have done.

College Level Panels for Bus Disputes

5455. SHRI BHIKU RAM JAIN: Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the news-item "College-level panels for bus disputes" appearing in *Hindustan Times* dated 28th November, 1981 and state:

(a) whether it is a fact that college level panels for bus disputes have been set up;

(b) if so, what is their composition; and

(c) what are the precise functions and powers of these panels ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) Yes, Sir.

(b) The committee for each college has been composed as follows :

(a) *College:*

(i) Principal or his nominee.

(ii) President and Secretary of the Collge Students' Union.

(b) *The DTC:*

(i) The concerned Divisional Manager.

(ii) The Depot Manager.

(iii) The Workers' Representative.

(c) *Delhi University Students Union*

(i) President.

(ii) Secretary.

(d) *The Police:*

(i) A.C.P. of the area.

(ii) S.H.O. of the area

(c) The Committee will attend to all day to day minor disputes that may arise and resolve the disputes amicably. In addition, the Committee's function will include the following:

(a) Carry out checking of tickets/passes at the college gate once a week.

(b) Check and dissuade students travelling on foot-boards.

(c) A complaint book will be kept at the college and in the DTC Depots which will be examined by the committee for appropriate action.

प्रौढ़ शिक्षा कार्यक्रम में प्रगति

5456. **श्री राम प्यारे पनिका** : क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गत वर्ष प्रौढ़ शिक्षा कार्यक्रम में कोई उल्लेखनीय प्रगति नहीं हुई है ;

(ख) यदि हां, तो इसके क्या करण हैं और सरकार द्वारा क्या उपचारिक उपाय किये जा रहे हैं;

(ग) गत वर्ष इस संबंध में हुए कार्य और की गयी प्रगति का ब्यौरा क्या है;

(घ) क्या इस कार्यक्रम का प्रसार गांवों में किया जा रहा है जहां इसकी आवश्यकता है; और

(ङ) यदि हां, उत्तर प्रदेश में मिर्जापुर जिले के गांवों में प्रौढ़ शिक्षा के प्रसार का पूर्ण ब्यौरा क्या है ?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) से (ग) : राष्ट्रीय प्रौढ़ शिक्षा कार्यक्रम में, इसके कार्यान्वयन, कोटि और प्रभाव में सुधार करने के लिए, परिवर्तन करने की दृष्टि में कार्यक्रम की एक उच्च अधिकार प्राप्त समिति द्वारा व्यापक समीक्षा की जानी थी। समीक्षा समिति की सिफारिशों पर निर्णय न लिये जाने के कारण कार्य क्रम को गत वर्ष 1979-80 के स्तर पर रखा गया था। फिर भी राष्ट्रीय प्रौढ़ शिक्षा कार्यक्रम को छठी पंच वर्षीय योजना के दौरान केन्द्रीय और राज्य क्षेत्रों में 128 करोड़ रुपये के आवंटन सहित न्यूनतम आवश्यकता वाले कार्यक्रम में शामिल किया गया है।

(घ) जी हां।

(ङ) उत्तर प्रदेशी राज्य सरकार से प्राप्त सूचना के अनुसार मिर्जापुर जिले में ग्रामीण कार्यात्मक साक्षारता कार्यक्रम के अंतर्गत 300 केन्द्र चल रहे हैं जिनमें कुल नामांकन 8984 है। इसके अलावा, नेहरू युवक केन्द्रों के माध्यम से कुछ और केन्द्र चलाए जा रहे हैं।

Admission to foreign students in medical courses

5457. SHRIMATI JAYANTI PATNAIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware of the inconvenience faced by the foreign students who arrive in India on their own to seek admission in various medical courses;

(b) whether due to the clearances and formalities required by the Ministry of Education, External Affairs and Health, such inconveniences are arising;

(c) if so, the efforts made by Government to eliminate such difficulties being faced by the foreign students;

(d) whether any circular of information regarding the latest decision made or proposed to be made by Government on the above matter is likely to be conveyed to all the medical colleges of various States and Union Territories; and

(e) the details about the decision expected on the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RAJAN LASKAR): (a) to (e). With a view to regulating the admissions and to ensure against any avoidable inconvenience to foreign students who arrive in India on their own to seek admission to various medical courses, the Universities with medical colleges have been informed that henceforth only such foreign students may be considered for admission to graduate and post graduate courses in the various medical institutions in the country as have been cleared by the Ministry of Health and Family Welfare.

Augmentation of line capacity for transportation of Iron ore etc. to Visakhapatnam Steel Plant.

5458. SHRI K. A. SWAMY: Will the Minister of RAILWAYS be pleased to state:

(a) the action taken by the Railways to augment the line capacity etc. for transporting the iron ore, manganese, coking coal, lime stone, dolomite etc. to the Visakhapatnam Steel Plant and what percentage of the work has been completed upto now in each case; and

(b) whether Government propose to take steps so that Railways are not behind schedule and the commissioning of the Visakhapatnam Steel Plant does not suffer because of delays on the part of the Railways?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHR MALLIKARJUN): (a) and (b). A Survey is in progress to determine the extent of additional rail facilities required for transport of traffic generated by the Visakhapatnam Steel Plant Matching infrastructure facilities are expected to be created in time to cater to the Steel Plant traffic.

For transport of iron ore traffic, Kottavalasa-Kirandul line is being electrified. For transport of limestone traffic a new B. G. line between Motammari and Jagayyapet is contemplated. Prime Coking Coal is expected to be imported. When sources of medium coking, blendable coal and non-coking coal are identified, facilities will be determined and action taken.

For transport of finished products, some capacity is being developed on Raipur-Vizianagram Section.

Issue of Privilege Passes

5459. SHRI MANGAL RAM PREMI: Will the Minister of RAILWAYS be pleased to state:

(a) whether any orders have been issued by the Railway Board or the Northern Railway to the effect that in case of Class III Railway employees

whose 2 sets of Privilege passes are stopped while on verge of retirement against one set due at the time of award of punishment, the residuary one set should be adjusted against their post-retirement entitlement of complimentary passes in the year following their retirement ;

(b) if so, whether he will lay a copy thereof on the Table of the House;

(c) whether such orders inflict considerable hardship on an employee even after retirement apart from the stigma attached and how far the punishment given during the serivce time is held valid even after retirement; and

(d) whether he will reconsider this aspect and stop this punishment after retirement to employees and who retire after putting in 30 years of Railway Service as a matter of grace?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALILIKARJUN): (a) No.

(b) to (d). Do not arise.

उत्तर प्रदेश में जगन्नाथ जी मन्दिर का संरक्षण

5460. **श्री हरीश चन्द्र सिंह रावत :** क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश में जागेश्वर में पुरातत्वीय महत्व के जगन्नाथ जी मन्दिर के भू-कटाव से रक्षा करने के लिए कोई योजना उनके मंत्रालय के विचाराधीन है; और

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है और उसे कब तक क्रियान्वित किया जायेगा?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) और (ख). जागेश्वर में मंदिरों के सुरक्षण हेतु भू-कटाव के विरुद्ध 1978-79 में रु. 16,590/- की लागत से जटगंगा नदी के किनारे पर एक पुश्ता दीवार पहिले से ही बनवा दी गयी है । प्रयोजन हेतु भूमि चयन और उसके अर्जन के उपरान्त एक मूर्ति शेड बनाने का प्रस्ताव है ।

Financial Assistance to Nepal for setting of Plants

5461. SHRI B. V. DESAI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that India has agreed to assist Nepal in setting up two plants for the production of iodised salt and for the establishment of a water supply scheme;

(b) if so, whether any agreement in this regard have been signed; and

(c) if so, what are the projects on which India has agreed to help Nepal and the total amount of aid to be provided to Nepal?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P V. NARASIMHA RAO): (a) Yes, Sir

(b) No formal agreement has yet been entered into with His Majesty's Government of Nepal in this regard.

(c) The Government of India have agreed to assist Nepal in various water resources and industrial project schemes. A sum of Rs. 15·75 crores has been earmarked for this purpose during 1981-82. A statement giving the amounts allocated for different projects is attached.

Statement

Sl.No.	Name of the Scheme/Projects	Rupees
1	Industrial Estates at Nepalganj and Dharan	10,500
2	Supply of Iodised salt	20,00,000
3	East West Highway (Eastern Sector)	2,00,000
4	East West Highway (Central Sector)	5,64,87,500
5	Technical Assistance	45,00,000
6	Dulaghat-Dhankuta Road (Aerial Survey)	3,00,000
7	Kosi Area Road (Improvements)	2,50,000
8	Chatra Canal (Telecom Works and clearance of old liabilities)	10,50,000
9	Coaxial Cable Link	6,78,000
10	Devighat Hydel Project	9,00,00,000
11	Expansion of Propkar Maternity Hospital	7,99,000
12	Supply of Books to Educational Institutions	25,000
13	Sports Complex at Pokhra	2,00,000
14	Industrial Projects	10,00,00 0
		15,75,00,000

Kota-Deogarh Line

5462. SHRI GIRDHARI LAL VYAS : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that Kota-Deograh line (to be divided into two lines from Lambia i.e. Lambia, Kareda, Devgarh and Asind Badnore, Beawar) was approved in the Railway Budget for the year 1981-82 and a provision of Rs. 50 lakh was inlcuded in the budget for its survey ;

(b) whether a Todaram Singh Nathdwara railway line was also sanctioned in the 1981-82 Railway budget and a provision of Rs. 50-/ lakh included therein for its survey work ;

(c) whether survey has not been conducted so far even after the lapse of such a long time ;

(d) whether the provision made for survey work will lapse if survey is not carried out ; and

(e) if so, the reasons thereof and the steps taken by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOICAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (e). The following surveys have been approved in 1981-82 Budget at the cost and outlay indicated against each : (i) Preliminary Engineering-cum-Traffic Survey for a Broad

Gauge line between Kota and Deograh Madania with a MG spur between Lambiya and Beawar (240 Kms.) : Cost Rs.. 14 lakhs; outaly Rs. 5 lakhs.

(ii) Preliminary Engineering-cum-Traffic Survey for a M.G. line between Nathdwara and Toda Rai Singh via Bhilwara and Khekri: Cost Ks. 12·50 lakhs; outlay Rs. 3 lakhs.

The survey estimates are being sanctioned and the work will be taken up in the field shortly. It is expected that the surveys will be completed in 1982-83.

Recognition to post diploma course of business administration of institute of Management productivity reasearch Delhi

5643. SHRI HIRALAL R. PARMAR : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Post Diploma Course of Business Administration of the Institute of Management and Productivity Research, Delhi sponsored by the Delhi Productivity Council, is recognised by the Directorate of Technical Education, Delhi Administration, Delhi ;

(b) whether repeated requests have been made by the Institute for getting this course recongnised by Delhi University/Ministry of Education ;

(c) if so, the reasons why the above course has not so for been recognised by Delhi University/Ministary of Education; and

(d) whether in view of the growing number of students going in for the course and extremely limited number of seats avaiiable in Delhi Univeristy, Government consider giving recognition to this course immediately ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir. The two years (part-time) post-diploma course in Business Administration of the Institute of Management and Productivity Research Delhi, sponsored by the Delhi Productivity Council has been granted provisional affiliation by the Board of Technical Education, Delhi Administration, Delhi for the academic session 1981-82.

(b) The Delhi Productivity Council has approached the Delhi University for recognition of the Post-diploma course in Business Administration of the Institute of Management and Productivity Research, Delhi.

There has been however no such request to the Ministry of Education from the Institute for recognition of the course.

(c) The matter of recognition of the course is under consideration of the Delhi University. The question of recognition by the Ministry of Education does not arise as there has been no such request to the Ministry.

(d) It is understood that the sponsors of the Institute propose to move the Government of India in the Ministry of Education for recognition. When the proposal is received it will be duly considered.

Channel of communications with State Government and other international bodies

5464. Shri CHATURBHUJ : Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether the instructions regarding Chanel of Communica-

tions between the Government of India and State Government on the one hand, and foreign and commonwealth Governments or their missions in India, heads of Indian diplomatic missions and posts abroad and UN and its specialised agencies on the other hand issued in October, 1963 being reviewed keeping the passage of about two decades thereafter and brought upto date or are those instructions still in force ;

(b) if so, whether a copy of latest instructions will be laid on the Table of the House ; and

(c) if not, reasons thereof ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO) : (a) The instructions issued in 1963 on Channel of Communications between Government of India and State Governments on the one hand and foreign and Commonwealth Government etc. on the other have been revised.

(b) and (c) A copy of the instructions has been placed in the Parliament Library.

Overbridge at Fancis Road

5465. SHRI V.K. IMBICHIBAVA : Will the Minister of RAILWAYS be pleased to state :

(a) the action taken on the proposal to start the construction work of the proposed overbridge at Fancis Road at Calicut ; and

(b) if the proposal is accepted when the work will start ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) A proposal for construction of road over bridge in replacement of existing level crossing at Fancis Road, Calicut is under the examination of the Railway and the State Government. The site of the proposed road overbridge was inspected jointly in June 1981 by the Railway and the State Government Authorities and the State Government were asked to furnish the road alignment plan of the road over-bridge, which is still awaited.

(b) Does not arise at this stage.

Reasons for not allowing non IFS Officers to take their Families to Iraq and Cyprus

5466. SHRI C. CHINNASWAMY Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that Non-IFS officers posted in Iraq and Cyprus are not allowed to take their family with them ;

(b) if so, the reasons therefor ;

(c) what are the details of rules, governing those officers posted in the above two countries ;

(d) the details of pay and allowances to various categories of officers posted there ;

(e) the details of perks allowed to them ; and

(f) the details of accommodation provided to them ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARSIMHA RAO) : (a) and (b) There is no distinction between IFS and non-IFS officers as far as the right to take families to Mission abroad is concerned. The only exception to the rule is in the case

of Security Guard and Chauffeurs who, for functional and security reasons, are sent alone.

(c) to (f) These details are contained in the Indian Foreign Service (Pay, Leave and Compensatory Allowances) Rules, 1961 as amended from time to time, a copy of which has been placed in the Parliament Library.

Derailment of 305 Up Asansol Express near Kalipahari on 19-9-1981

5467. SHRI KAMLA MISHRA MADHUKAR : Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that several wheels of the engine and two rear bogies of 305 Up Asansol Express were derailed on 19th September, 1981 near Kalipahari;

(b) if so, causes thereof and estimated loss of property and life due to this accident; and

(c) persons responsible for the accident and measures taken to avoid such accidents ?

THE DEPUTY MINISER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PANLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Two leading wheels of the engine of 305 Up Express and two bogies, 2nd and 4th from the train engine, derailed between Nimcha Block Hut and Kalipahari stations on 19-9-81.

(b) According to the finding of the Inquiry Committee, the derailment was due to miscreant activity. There was no loss of life. The cost of damage to railway property is estimated at approximately Rs. 58,000/-

(c) According to the Inquiry Committee persons other than Railway Staff are responsible for this derailment.

The following measures are generally taken to avoid such activities:—

(i) As and when situation demands vulnerble sections of track prone to sabotage are patrolled by Police personnel and Engineering gangmen.

(ii) Where necessary, burring of bolts of fish plates is being done

(iii) Plain clothed CID men keep eyes on the movements and activities of suspected persons.

Central Government sponsored Child Welfare Schemes Functioning in Orissa

5468. SHRI K. PRADHANI: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether the State Government of Orissa has approached the Central Government regarding its cooperation to extend facilities for the welfare of the child in the State of Orissa;

(b) if so, the names of the Central Government sponsored child welfare schemes which are functioning at present in this regard in the State of Orissa;

(c) whether there is a shortage of trained lady employees in Orissa to take care of the Children; and

(d) If so, the details of the places in Orissa where such Bal Sevika Centre are proposed to be opened ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) The following Central/ Centrally Sponsored Child Welfare Schemes of the Ministry of Social Welfare are being implemented in the State of Orissa:—

Central (Non-plan) Balwadi Nutritio n Programme.

Central (Plan): 1. Social Work Education land Trai'nirg— (i) Balsevika Training (ii) Training of Integrated Child Development Services Scheme functionaries.

2. Scheme of Creches for Children of Working & Ailing Mothers.

Centrally Sponsored : (i) Integrated Child Development Services Scheme; and (ii) Scheme for the Welfare of Children in need of Care and Protection.

In addition to the above Schemes, there are some Schemes for handicapped children like scholarships, integrated education, supply of educational materials and aids and appliances etc.

(c) and (d). Considering the training needs in the field of Child Welfare in Orissa, One Balsevika Training Centre at Mayurbhanj District Baripada has been started in 1981 by the Indian Council for Child Welfare, New Delhi with the help of 100% grant from the Government of India. This is in addition to the Balsevika Training Centre at Bhubaneshwar, which was set up in 1969.

विलोरा-बाड़ रेल लाइन का सर्वेक्षण

5469. **श्री अशोक गहलोत** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या वर्ष 1980-81 के बजट में जोधपुर डिविजन में विलोरा से बाड़ तक एक नई रेल लाइन का सर्वेक्षण करने के लिए कोई प्रावधान था;

(ख) यदि हां, तो क्या सर्वेक्षण का कार्य पूरा हो गया है;

(ग) यदि हां, तो सर्वेक्षण में अनुमानित खर्च कितना हुआ है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं और सर्वेक्षण कार्य कब तक पूरा हो जाएगा?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) से (घ). 2.25 लाख रुपये की अनुमानित लागत पर विलोरा से बाड़ तक एक नयी मीटर लाइन के लिए सर्वेक्षण कार्य को 1981-82 के बजट में शामिल कर लिया गया है।

इस सर्वेक्षण कार्य को शीघ्र शुरू किया जा रहा है और इसको पूरा करने में लगभग डेढ़ वर्ष लगेंगे ।

Guidelines to States for admission to MBBS Course

5470. SHRI D.S.A. SIVAPRAKASAM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state whether Government have proposed to issue any guidelines to the State Governments regatding selection of candidates for admission to the M.B.B.S. course and P.G. courses ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): The Government of India has already approved, as regu at on

under the Indian Medical Council Act, 1956, the necessary criteria for the selection of candidates for admission to the under-graduate and post-graduate medical courses.

More D.T.C. Buses on Route No. 500

5471. SHRI T.S. NEGI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that there is a shortage of D.T.C. buses from Saket to other places with particular reference to route No. 500 operating between Saket to Super Bazar; and

(b) if so what steps Government have taken to allocate more buses for this route ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT(SHRI BUTA SINGH) : (a) Yes. Sir.

(b) The frequency of service on route No. 500 has since been stepped up with effect from 23.11.1981 from 26/52 minutes to 21/41 minutes by increasing the number of buses from 4 to 5. A deluxe bus has also been introduced on this route with effect from 4.11.81.

Aid from United Nations Voluntary Fund for Employment opportunities for women in India

5472. SHRI AMAR ROY-PRADHAN : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government have received aid/funds from the United Nations Voluntary Fund for providing employment opportunities to women in slum areas in the country; and

(b) if so, the details therof and progress made so far in the matter ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No, Sir.

(b) Does not arise.

Admission to SC and ST students in a Grade Nursing Course

5473. SHRI PIUS TIRKEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the figures state-wise and year wise for the last three years regarding students admitted to A grade Nursing Course;

(b) the figures state-wise and year wise regarding the number of Scheduled Castes and Scheduled Tribes students admitted to A Grade Nursing Courses during the last three years;

(c) whether Government are aware that medical colleges situated in Union Territory of Delhi are not admitting Scheduled Castes and Scheduled Tribes students in accordance with the reservation scheduled; and

(d) if so, the steps Government proposed to take to ensure that Scheduled Castes and Scheduled Tribes candidates get admission in these medical colleges ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) (a) The number of students admitted to A grade Nursing Course during the

last three years state-wise is given in the attached statement.

(b) The information is being collected and will be laid on the Table of the Sabha.

(c) The Delhi Administration has indicated that students belonging to SC/ST having minimum qualifications/requirements are admitted in the course.

(d) Does not arise.

Statement

The figures state-wise and year-wise for the last three years with regard to the number of students admitted in 'A' grade nursing course

Name of the State Nursing Council	1978	1979	1980
Andhra Pradesh	1035	977	1389
Assam	459	481	470
Bihar	1221	1063	1121
Gujarat	1085	1094	1116
Haryana	755	733	733
Himachal Pradesh	59	66	63
Kerala	1665	2078	2048
Madhya Pradesh	1578	1256	1217
Maharashtra	4794	4638	4720
Meghalaya	135	117	120
Karnataka	1074	1236	1081
Nagaland	20	25	54
Orissa	666	599	658
Punjab	524	570	511
Rajasthan	716	629	694
Tamil Nadu	1357	1291	1276
Uttar Pradesh	1292	1399	1285
West Bengal	1068	1217	1176
Delhi	750	933	985
Goa	140	99	99
Jammu & Kashmir	139	263	263
Pondicherry	77	106	95
Mizoram	50	55	68
A.F.M.S.	439	378	478
Total:—	21,098	21,443	21,670

Pak offer of Land facilities to us

5474. SHRI RAJESH KUMAR SINGH :
SHRI RASHEED MASOOD :
SHRI CHINTAMANI JENA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government are aware of Pakistan's offer of land facilities and use of territory to newly created US rapid deployment force in lieu of early supply of F-16 fighter bombers ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO) : (a) Government have seen press reports to this effect. Government of Pakistan have denied the report.

(b) Government are opposed to the setting up of foreign bases/facilities in any country.

बाड़मेर रेलवे स्टेशन का आधुनिकीकरण तथा विस्तार

5475. श्री वृद्धि चन्द्र जैन : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान में सीमान्त जिला बाड़मेर के मुख्यालय बाड़मेर नगर के रेलवे स्टेशन की इमारत का निर्माण कब हुआ था;

(ख) इस रेलवे स्टेशन के निर्माण के बाद इसमें किए गए सुधारों तथा विस्तार कार्यों का ब्यौरा क्या है और ये कार्य कब किये गये थे;

(ग) क्या बाड़मेर में रेलवे कर्मचारियों की संख्या तथा वहां पर बढ़ती जनसंख्या और यात्री यातायात को देखते हुए उक्त इमारत बहुत ही छोटी एवं अपर्याप्त सिद्ध हो रही है; और

(घ) यदि हां, तो इस इमारत के आधुनिकीकरण एवं आगे विस्तार के लिए कब तक कदम उठाये जाने वाले कदमों का ब्योरा क्या है?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप-मंत्री (श्री मल्लिकार्जुन): (क) इस इमारत का निर्माण 1929-30 में किया गया था।

(ख) किये गये सुधारों तथा विस्तार कार्यों का ब्यौरा नीचे दिया गया है :--

(1) 1948-49 में फ्लश टाइप की 6 शौचालयों का निर्माण ।

(2) 1953 में बुकिंग कार्यालय, पार्सल कार्यालय तथा बरामदे का विस्तार ।

(3) 1953 में प्लेटफार्म पर प्याऊ की व्यवस्था।

(4) 1953 में प्लेटफार्म पर चाय स्टाल।

(5) 1954-55 में प्लेटफार्म पर पुरुषों तथा महिलाओं के लिए क्रमशः 6 तथा 2 बाथरूमों की व्यवस्था ।

(6) 1958-59 में 150'×50' क्षेत्रफल की यात्री शेल्टर का निर्माण।

(7) 1959 में टेलिफोन कार्यालय तथा रिकार्ड आफिस में परिवर्धन।

(8) 1959 में प्रतीक्षालय तथा पार्सल शेड का विस्तार ।

(9) 1959-60 में गुड्स शेड में व्यापारियों के लिए प्रतीक्षा कक्ष की व्यवस्था।

(10) 1966 में गुड्स शेड में प्याऊ की व्यवस्था।

(11) 1978-79 में गुड्स शेड के लिए 4 सीटों वाले पेशाबघरों की व्यवस्था।

(12) 1979-80 में मुन्नावाव वाले छोर से और यात्री प्लेटफार्म का 60 फुट तक विस्तार।

(ब) जी नहीं।

(घ) प्रश्न नहीं उठता।

Nationalization of Hooghly Docking and Engineering Company

5476. SHRI AJIT BAG :
SHRI NIREN GHOSH :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Chief Minister of West Bengal urged upon the Government for an immediate decision to nationalize the Hooghly Docking and Engineering Company ;

(b) if so, details thereof ;

(c) steps taken by Government thereon ; and

(d) if not, the reasons for the delay ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) and (b). The Chief Minister of West Bengal had raised, during a meeting held on 11-11-1981 with the Union Minister of Industry, the issue of the future of Hooghly Docking and Engineering Co., Calcutta.

(c) and (d). Government is considering the various possibilities in this rgard.

More facilities to Second Class compartments

5477. SHRI SHEO SHARAN VERMA : Will the Minister of RAILWAYS be pleased to state steps taken to provide more facilities in Second Class Compartments envisaged in the 6th Plan ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : To make the 2nd Class travel more comfortable the following additional facilities are being provided gradually in the new 2nd class coaches :

1. Cushioned berths and backrests to add to the comfort.

2. One Western style lavatory out of the four for the benefit of those passengers who are sick or old or otherwise find it difficult to use the Indian style lavatory.

3. Space for keeping a portable drinking water container.

4. Space to keep linen and bedding in some sleeper coaches for supply to passengers on payment of prescribed charges.

5. Introduction of long distance trains having exclusively 2nd class reserved accommodation.

6. Introduction of Day coaches for Intercity day travel.

Total Number of Beggars and their rahabilitation

5478. SHRI AJOY BISWAS :
SHRI JAIPAL SINGH KASHYAP :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) total number of beggars in the country ;

(b) whether Government have any proposal to rehabilitate the beggars ; and

(c) if so, details thereof ?

THE DEPUTY MINISTER IN-THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) According to 1971 Census, the number of beggars, vagrants, etc., was estimated as 10,11,679. The figures for 1981 census are still awaited.

(b) and (c). The programmes for beggary control are implemented by the State Governments and Union Territory Administrations. At present, 15 States and 2 Union Territories have set up institutions for the care, treatment and rehabilitation of beggars under the provisions of their respective anti-beggary enactments 102 Institutions for beggars, with a capacity of 16,575 are being run in the country by the various States/ Union Territory Administrations.

बरेली-कासगंज लाइन पर चोरी और गुण्डागिरी के मामले

5479. **श्री जयपाल सिंह कश्यप** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) बरेली-कासगंज लाइन पर गत एक वर्ष के दौरान चोरी और गुण्डागिरी की कितनी घटनायें हुई, कितने मामले दर्ज किए गए और उनमें से कितने मामलों पर अब तक कार्यवाही की गई है; और

(ख) चोरी और गुण्डागिरी की घटनाओं की रोकथाम के लिए सरकार द्वारा क्या कदम उठाए गए हैं?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) 1980-81 के दौरान अभी तक बरेली-कासगंज लाइन पर गुंडागर्दी के किसी मामले की सूचना नहीं मिली है । यात्रियों के सामान की चोरी के दो मामले, जिन में 5500/- रु. के मूल्य की सम्पत्ति चोरी चली गयी थी, की रिपोर्ट की गयी थी । ये मामले सरकारी रेलवे पुलिस द्वारा पंजीकृत किये गये थे और इनकी जांच-पड़ताल की गयी थी । अभी तक अपराधियों की गिरफ्तारी या चोरी की गयी सम्पत्ति की वसूली नहीं की जा रही है ।

(ख) ऐसी घटनाओं की रोकथाम के लिए निम्नलिखित उपाय किये जा रहे हैं :-

(1) रात्रि में चलने वाली सभी यात्री गाड़ियों में सरकारी रेलवे पुलिस के मार्ग-रक्षी भेजे जा रहे हैं ।

(2) रेलों पर अपराधों की रोक-थाम करने और उनका पता लगाने के लिए सभी स्तरों पर सिविल और राजकीय रेलवे पुलिस प्राधिकारियों की सहायता से रेलों द्वारा निकट सम्पर्क स्थापित किया जा रहा है ।

(3) अनधिकृत व्यक्तियों को सवारी डिब्बों में घुसने से रोकने के लिए डिब्बों में चल टिकट परीक्षकों और डिब्बा परिचरों की व्यवस्था की जाती है ।

(4) अपराधियों को पकड़ने के लिए राजकीय रेलवे पुलिस द्वारा छापे मारे जाते हैं ।

(5) जब सवारी गाड़ी अपने मार्ग के मध्य-खण्ड में रुक जाती है तो यात्री गाड़ियों के ड्राइवरों द्वारा मार्ग-रक्षियों को सावधान करने के लिए खतरे की सीटी बजायी जाती है ।

Tax Rebate to donors of expenditure incurred in Engineering and Medical Science Education

5480. PROF. AJIT KUMAR MEHTA : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) is it a fact that tax rebate is allowed by Government to the donors on the expenditure incurred in Scientific Research and Rural Development Education.

(b) is it also a fact that the same facility of tax rebate is not available to the donors on the expenditure incurred in Engineering and Medical Science Education ; and

(c) the reasons for this distinction ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) and (c). The provisions of Section 35 of the Income-tax Act do not make any distinction in regard to scientific research as between institutions which have been approved by the prescribed authority. Such institutions can also engage themselves in scientific research in the field of medical sciences or engineering sciences. However, if it is a donation to an institution only carrying on education in the field of engineering or medical sciences and does not carry on any scientific research, which has been approved by the prescribed authority, the provision of Sec. 35 would not have application to such cases. The donations would be eligible for education under Sec. 80 G of the Income-tax Act, which gives a deduction from the total income of 50% of such donations subject to the overrall limits prescribed by that Section. It is necessary that the institutions to which such donations are made should be those which have been approved by the Income-tax authorities as having been established for charitable purposes, within the meaning of that Section.

चित्रकूट एक्सप्रेस के समय में परिवर्तन करना

5481. श्री रामनाथ कुंवर : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या लखनऊ और मानिकपुर के बीच चल रही चित्रकूट एक्सप्रेस के समय में परिवर्तन करने की मांग क्षेत्र के सभी विधायकों और संसद सदस्यों द्वारा की गई थी,

(ख) यदि हां, तो किन कारणों से इन जन प्रतिनिधियों की मांग पर विचार नहीं किया गया है; और

(ग) क्या यह सच है कि रेलवे विभाग द्वारा जन प्रतिनिधियों द्वारा दिए गए सुझावों और की गई मांगों की तुलना में रेलवे अधिकारियों के सुझावों को अधिक महत्व दिया जाता है?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) कुछ विधान सभा सदस्यों तथा संसद सदस्यों ने 109/110 चित्रकूट एक्सप्रेस के समय में परिवर्तन के लिए अभ्यावेदन भेजे हैं ।

(ख) मांग पर सही ढंग से विचार किया गया था परन्तु इसे व्यावहारिक नहीं पाया गया ।

(ग) जी नहीं, सभी सुझावों की गुणावगुणों के आधार पर सावधानी से जांच की जाती है ।

ZRUCC of NF Railway, NE Railway and E. Railway

5482. SHRI JAMILUR RAHMAN : Will the Minister of RAILWAYS be pleased to state :

(a) the names with full addresses of the members of Z.R.U.C.C. of

the N.F. Railway, N.E. Railway and E. Railway nominated in the year 1981-82 ; and

(b) names of the Committee constituted by the Railways in the year 1981-82, if so, the complete details of Committees so constituted with the names and full addresses of the members of such constituted Committee ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) A statement is laid on the Table of the House [*Placed in the Library see No.* LT-3372 /81]

(b) The following Committees have been constituted by the Railways from the terms noted against each :

	From	To
1. Zonal Railway Users' Consultative Committee (One on each Zonal Rly.)	28-1-81	31-3-83
2. Railway Users' Amenities Committee (One on each Zonal Rly.)	,,	,,
3. Time Table Committee (One on each Zonal Rly.)	,,	,,
4. Divisional Railway Users' Consultative Committee (55 Committees—one on each Division)	1-1-81	31-12-82
5. Suburban Railway Users' Consultative Committee on Central, Western, Southern, South Eastern & Estern Railways (5)	,,	,,
6. Station Consultative Committees (at 267 stations)	,,	,,

The collection and compilation of the information sought for all these 354 Committees is so voluminous that it will not be commensurate with the labour and expenditure involved. Moreover, the list of Members of ZRUCC is printed in the Time Tables of the individual Railways.

पोस्ट ग्रेजुएट इन्स्टीट्यूट आफ मेडिकल एण्ड रिसर्च, चण्डीगढ़ के बजट में वृद्धि

5483. **श्री मूलचन्द डागा** : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1978-79, 1979-80 और 1980-81 के दौरान क्रमशः पोस्ट ग्रेजुएट इस्टीट्यूट आफ मेडिकल एजुकेशन एण्ड रिसर्च, चण्डीगढ़ में कितने बहिरंग और अंतरंग रोगियों की चिकित्सा की गई और उपरोक्त तीन वर्षों के दौरान वर्षवार औषधियों, प्रशासन और अन्य मदों के लिये कितना बजट प्रावधान किया था और इस वर्ष के बजट में कितना प्रावधान किया गया है;

(ख) क्या यह सच है कि रोगियों की संख्या, औषधियों की मूल्यों में वृद्धि डाक्टरों की कुशलता बनाये रखना और क्षेत्रों की मांगों को देखते हुए बजट में बड़ा हुआ प्रावधान करना आवश्यक है;

(ग) यदि हां, तो कितनी राशि की वृद्धि और इस मामले में सरकार कब तक निर्णय ले लेगी; और

(घ) यदि नहीं, तो उसके क्या कारण हैं?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री नीहार रंजन लास्कर) : (क) एक विवरण अनुबन्ध के रूप में संलग्न है ।

(ख) हां ।

(ग) जैसा कि संलग्न विवरण में देखा जा सकता है, विभिन्न संगत पहलुओं को ध्यान में रखते हुए कुल उपलब्ध राजस्व के अन्दर-अन्दर हर वर्ष संस्थान के बजट में बढ़ोतरी की जाती है ।

(घ) यह प्रश्न नहीं उठता ।

विवरण

स्नातकोत्तर चिकित्सा शिक्षा और अनुसंधान संस्थान, चण्डीगढ़ में 1978-79, 1979-80 और 1980-81 के दौरान बाह्य और अन्तरंग रोगी विभागों में उपचार के लिए जितने रोगी आये उनकी संख्या नीचे दी गई है :—

वर्ष	बाह्य रोगी	अन्तरंग रोगी
1978-79	5,61,082	22,762
1979-80	5,31,512	22,742
1980-81	5,66,395	24,674

जहां तक उक्त वर्षों में की गई बजट व्यवस्था तथा चालू वित्तीय वर्ष के बजट का सम्बन्ध है, स्थिति इस प्रकार है :—

वर्ष	मुख्य संस्थान की अनुदान (प्लान तथा नान प्लान)	सुपर स्पेशलिटीज क विकास की योजना के लिए संस्थान को अनुदान (प्लान)	माडल अध्यापकों की निरन्तर शिक्षा की योजना (प्लान)
	(रुपये लाखों में)		
1978-79	359.40	10.00	—
1979-80	415.00	10.00	—
1980-81	446.59	10. 0	—
1981-82	556.60	12.00	1.25

Setting up of working group for sale, production and marketing of infant foods in India

5484. SHRI HARINATH MISRA : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that a code for regulating the sale, production, and marketing of infant foods in India has been drawn up by a Working Group set up by the Ministry of Social Welfare ;

(b) if so, the names of the persons with designations who constituted the Working Group ;

(c) the salient features of the report and recommendations of the Group to the Ministry ;

(d) whether a suitable legislation is sought to be enacted and enforced in the recommendations ; if so, by what time the necessary Bill is proposed to be introduced in the Parliament ; and

(e) how do the various recommendations made by the Group compare with those laid down in the WHO Universal Draft Code ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) A list showing the names of persons who constituted the Working Group is enclosed.

(c) and (d). The Working Group has submitted its report to Government of India. The recommendations of the Working Group are under consideration.

(e) The recommendations made by the Working Group are primarily based on the WHO Draft Code with some modifications to suit the prevailing situation in our country.

Statement

List of Names of the persons who constituted the Working Group

Miæistry of Social Welfare

1. Shri M. M. Rajendran, Joint Secretary (NCD) . . . . . Chairman
2. Deputy Secretary (CW) . . . . . Member-Secy

Directorate General of Health Services, Miæistry of Health æd Family Welfare

3. Dr. P. C. Sen, Adviser (Nutrition) . . . . . Member
4. Dr. D. S. Chadha, Assistant Director General (DFA) . . . Member

Department of food, Ministry of Agriculture

5. Dr. S. .S. Phatak, Joint Technical Aeviser . . . . . Member

Department of Agriculture, Ministry of Agriculture

6. Shri S. Dutt, Joint Commissioner (Dairy Dev.) . . . . Member

Ministry of Rural Re-construction

7. Shri G. S. Shukla, Agricultural Marketing Adivser . . . Member

Ministry of Industrial Development

8. Shri S. Ramaswamy, Industrial Adviser . . . . . Member

Ministry of Information and Broadcasting

9. Shri M. Sundra Rajan, Deputy Secretary . . . . . Member

UNICEF

10. Dr. S. H. Dalal, Programme Officer, UNICEF, South Central Asia Region, UNICEF, House, 11, Jorbagh, New Delhi-110003. Member

World Health Organisation

11. Dr. A. G. Pradilla, Regional Nutrition Adviser, WHO Regional Office for South East Asia, World Heatlh House, New Delhi-110001. Member

Central food Technological Research Institute, Mysore

12. Dr. M. R. Raghavendra Rao, Project Coodinator . . . Member

Indian Council for Medical Research (NIN) Hyderabad

13. Dr. Vinodini Reddy, Deputy Director, Clinical Division, NIN(ICMR), Jamia Osmania, Hyderabad-500007 Member

Indian Standards Institute, Manak Bhavan, New Delhi

14. Shri T. Purnanand, Director (Agriculture and Food) . . . Member

Indian Academy of paediatrics

15. Dr. (Miss) Satya Gupta, Ex-President . . . . . Member (till Dec. 1980)

    Dr. S. P. Ghosal, President . . . . . Member (from Jan. 1981)

Consumer Guidance Society of India

16. Dr. R. K. Anand, Chairman, Medical Panel, Child Guidance Society of India Paediatrician, Hutment—J. Mahapalika Marg, Bombay. Member

M/s Kaira District Cooperative Milk producer's Union Ltd.

17. Shri V. H. Shah, General Manager, Milk Producers Union, Anand Gujarat. Member

National Dairy Research Institute, Karnal

18. Dr. B. N. Mathur, Scientist (S-3) Division of Dairy Technology, National Dairy Research Institute, Karnal. Member

Posting of Divisional Railway Managers

5485. PROF. MADHU DANDAVATE : Will the Minister of RAILWAYS be plased to state :

(a) whether there is any quota system introduced in posting officers as Divisional Railway Managers in the grade of Rs. 2250—2500—2750 from different departments in order to ansure some degree of parity :

(b) if so, when will this principle of parity among different departments be extended to the general administrative posts in grade of Rs. 3,000 and above ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYSAND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) The principle of parity among Indian Railway Services is also kept in view while filling up such posts.

रेल यातायात में वृद्धि

5486. श्री फूल चन्द वर्मा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वर्ष 1980 से अक्तूबर, 1981 की अवधि के दौरान रेल यातायात में वृद्धि हुई है, और

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) जी हां ।

(ख) अप्रैल से अक्तूबर, 1981 तक ढोया गया राजस्व उपार्जक यातायात 1227.8 लाख मी. टन थी जबकि अप्रैल से अक्तूबर, 1980 तक की अवधि में 1050.9 लाख मी. टन की ढुलाई की गयी थी । चालू वर्ष में अक्तूबर तक लदान पिछले वर्ष की तदनुरूपी अवधि की तुलना में 176.9 लाख मी. टन अधिक है ।

Conversion of Manmad-Adilabad Section

5487. SHRI UTTAM RATHOD: Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that there has been a demand to convert Manmad-Mudkhed-Adilabad section of metre gauge under South Central Railway into broad gauge ;

(b) whether it is also a fact that work on some portion has already been started and the survey of the rest of the area has been completed ; and

(c) to what stage the conversion work has progressed ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFRE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIRARJUN) : (a) Yes.

(b) and (c). The conversion of Manmad-Parbhani metre gauge section into broad gauge, forms a part of the approved "work of Manmad-Aurangabad-Parli Vaijnath Gauge Conversion Project". Presently, the work is in profress in the section from Manmad to Aurangabad in the first phase. The present progress of work is 10%.

As regards conversion of the remaining section, Parbhani to Adilabad, from metre gauge to broad gauge, there is a proposal under consideration for taking up a survey in 1982-83 Bugdet.

Recession in Shipping Industry

5488. SHRI JAGDISH TYTLER : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) Whether Government have considered the fact that the Shipping industry has been in a phase of recession currently owing to and because of falling freight rates, and inadequate cargo support;

(b) whether the Government is seriously considering giving preference to national carriers for the carriage of Government and project cargoes, even if the rates charged are slightly higher ; and

(c) whether the Government are considering any other measures to alleviate this difficult period for Indian shipping ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) So far as the liner freights are concerned, there has been no recession in the freights over the years. However, spot charter rates have registered decline. The fall in such freight rates can be attributed, mainly, to the fall in movement of foodgrains, iron ore (arising from recession in steel industry) etc. and due to entry of combination carriers into bulk trade on account of severe depression in tanker market.

(b) and (c) It is the policy of the Government to import on FOB and export on C&F basis to the extent possible to retain control over shipping and utilise Indian vessels to the maximum extent possible. Instructions have also been issued to all Government departments/Projects/ Undertakings to ensure compliance with this policy. The position regarding utilisation of Indian ships is also periodically reviewed by a Standing Committee consisting of representatives of concerned departments of the Government of India, Public Sector Projects and Indian National Shipowners' Association.

Raising of Income Limit for Treating the Parents of Government Servants as dependent's for CGHS Benefit.

5489. SHRI D.M. PUTTE GOWDA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that income limit of Rs. 250/- P.M. for treating the parents of a Government Servant as Dependent for CGHS benefit was fixed by the Government at the time of starting the CGHS scheme over 25 years back;

(b) whether representations have been received by the Government in connection with raising this limit to Rs. 400/- or above; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : (a) The income limit of Rs. 250/- P.M. for treating the parents of a Government Servants as Dependent for CGHS benefit was fixed on 20th May, 1967.

(b) and (c). The matter was discussed in the meeting of the National Council Committee held on the 8th December, 1980, and as a result, the monetary limit of Rs. 250/- P.M. has been raised to R. 350/- P.M. with effect from the 30th October, 1981.

Grant of Financial Assistance for Management of Voluntary Organisations

5490. SHRI P. RAJAGOPAL NAIDU : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Government have given financial assistance for the management of voluntary organisations ; and

(b) if so, the organisations to whom the grant was given during the last 3 years ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir. Financial assistance is given to voluntary organisations engaged in the field of social welfare under the Scheme of "Organisational Assistance to Major Voluntary Social Welfare Organisations".

(b) A statement is laid on the Table of the House [*Placed in Library. See* No.LT—3273/81]

रेलवे केन्टीन कर्मचारियों को समयोपरि भत्ते का भुगतान न किया जाना

5491. **श्री राम लाल राही** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे केन्टीन में कार्य करने वाले कर्मचारियों को, संसद सत्र की अवधि के अलावा सम्यापेरि भत्ते का भुगतान नहीं किया जाता है, जब उन्हें पूरे वर्ष अतिरिक्त घण्टों तक काम करना पड़ता है, जबकि अन्य विभागों में स्थिति भिन्न है;

(ख) यदि हां, तो उसके क्या कारण हैं;

(ग) इस विसंगति को कब तक दूर कर दिया जाएगा; और

(घ) इस समय देश भर की रेलवे कैंटीनों में स्थायी और अस्थायी कर्मचारियों की अलग अलग संख्या कितनी है, और अस्थायी कर्मचारियों को कब तक स्थायी कर दिया जाएगा?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) से (ग) जब कैंटीन कर्मचारियों को कार्य घंटों के बाद/सवेतन छुट्टियों के दिन काम करना पड़ता है, तो उन्हें समयोपरि भत्ते का भुगतान किया जाता है । संसद भवन के कैंटीन कर्मचारियों को संसद सत्र की अवधि के दौरान समयोपरि भत्ता दिया जाता है । पिछले वर्ष के गैर सत्र की अवधि के दौरान भुगतान का प्रश्न उत्तर रेलवे प्रशासन के विचाराधीन है और उन्हें, यदि वर्तमान नियमों के अनुसार देय हुआ, तो भुगतान किया जायेगा ।

(घ) इस सम्बन्ध में सूचना इक्ट्ठी की जा रही है और सभा पटल पर रख दी जायेगी ।

राष्ट्रीय प्रतिभा खोज छात्रवृत्ति

5492. **श्री हरिकेश बहादुर** : क्या **शिक्षा और समाज कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) दसवीं कक्षा के बाद पात्र विद्यार्थियों के लिए 1981 में हुए राष्ट्रीय प्रतिभा खोज छात्रवृत्ति की परीक्षा में प्रथम तीन सौ उम्मीदवारों के क्या नाम हैं और उनमें से प्रत्येक को कितने अंक प्राप्त हुए;

(ख) साक्षात्कार के लिए बुलाए गए उम्मीदवारों के नाम क्या हैं; और

(ग) छात्रवृत्ति प्रदान किए जाने के लिए चयनित उम्मीदवारों के क्या नाम हैं और उन्हें साक्षात्कार में कितने अंक मिले ?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) से (ग) एक विवरण, जिसमें 10वीं कक्षा के बाद छात्रों के लिए 1981 में हुई राष्ट्रीय प्रतिभा खोज छात्रवृत्ति परीक्षा में प्रथम तीन सौ उम्मीदवारों के नाम साक्षात्कार के लिए बुलाए गए उम्मीदवारों के नाम और

छात्रवृत्ति प्रदान करने के लिए चुने गए उम्मीदवारों के नाम दर्शाए जाने का संकलन किया जा रहा है और शीघ्र ही सभा पटल पर रख दिया जायेगा ।

नीति के तौर पर परीक्षा में अलग-अलग उम्मीदवारों द्वारा प्राप्त अंक नहीं बताये जाते हैं ।

Progress of Inland Water Transport

5493. SHRI RAJESH PILOT : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) what has been the progress in inland water transport in terms of new routes initiated and increase in tonnage transported through old routes ; and

(b) schemes introduced by Government to promote inland water transport during last two years and with what success ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : (a) and (b). The subject "shipping and navigation on inland water transport as regards mechanically propelled vessels—" is covered by Entry 32 of List III (Concurrent List) of the 7th Schedule to the Constitution of India. The executive authority for IWT thus vests in the State Govts. It is, therefore, primarily for the State Govts. to take steps for development of IWT.

The responsibility of the Central Government is for National Waterways only which subject is covered by Entry 24 of List I (Union List) of the 7th Schedule to the Constitution of India. No waterway has so far been declared as a National waterway. The Govt. of India has, however, decided in principle to declare Ganga-Bhagirathi-Hooghly river system from Allahabad to Haldia as a National Waterway. A draft legislation therefor will be moved in the Parliament shortly.

In so far as the Central Govt. is concerned, river services are run by a Public sector undertaking under its control viz; Central Inland Water Transport Corporation Ltd., Calcutta, in the North-eastern region. No service has been introduced by the Corporation on any new route during the last two years.

The Regional Office of the Inland Water Transport Directorate in the Ministry of Shipping and Transport is running an experimental-cum-Promotional cargo service since 1971 on the river Ganga. Since December, 1980, the Patna-Ghazipur service is being run to a set schedule subject to availability of adequate depth of water in the upper reaches of the river in the above zone.

The tonnage handled by the CIWTC and the Regional Office are given in the statements attached (Annexures I to III).

For Promotion of IWT, the Govt. of India have introduced and Interest Subsidy Scheme since June 1980 whereby IWT entrepreneurs can avail of loan facility direct from Nationalised Banks and Govt. lending institutions at an effective concessional interest rate of interest of 5g% p.a. for acquisition of vessels for IWT operations. Based on the operation of the scheme, certain features of the scheme are under consideration for revision in consultation with the Ministry of Finance.

Statement I

Statement showing cargo carried by Cenral Inland Water Transport Corporation Ltd., Calcutta

	(Cargo in Tonnes)
April, 1979 to March, 1980	April, 1980 oyo March, 1981
151,859	114,479

Statement II

Statement showing traffic handled by the Regional Office of Inland Water Transport Directorate, Patna between Collgong-and Karagola on the river Ganga by L.C.T. service

Period	Passengers	Vehicles	Cargo	Live-stock
			(in tonnes)	
Nov. 79 to Oct. 80	1,29,681	173	22,703	4,608
Nov. 80 to Oct. 81	1,38,263	1,582	12,246	3,292

Statement III

Statement showing Traffic handled by the Regional Office of Inland Water Transport Directorate, Patna on river services on Ganga between Panta-Ghazipur

Period	Coal	Boulders/sand	General cargo	Total
			(Cargo in Tonnes)	
Nov. 79 to Oct. 80	1038	1120 (Boulders)	28	218
Nov. 80 to Oct. 81	764	—2602 (sand)	2472	5938

Recommendations of Administrative Staff College of India, Hyderabad for Streamlining NCERT.

5494. SHRI R.P. YADAV: Will the Minister of EDUCATION AND SOCIAL WELFARE be plased to state :

(a) the details of the recommendations of the Administrative Staff College of India, Hyderabad for streamlining the NCERT.

(b) which of these recommendations have been accepted ;

(c) which of the accepted recommendations have beeen implemented so far and to what extent; and

(d) whether there is a time bound prcgramme for implementing other accepted recommendations ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d) : The Administrative Staff College of India (ASCI), Hyderabad provided consultancy support to NCERT and prepared a report on 'Strategic Objectives and Organisation Design' for it. The important recommendations pertain to :—

—Strategic objectives.

—Establishment of functional groupings and elaboration of the role of organisational units.

—Reorganisation of Administrative structure.

—Establishment of Coordination and Planning System and machinery therefor.

These recommendations were considered by the Executive Committee of NCERT and were generally accepted. In pursuance

of the decisions of the Executive Committee, NCERT has taken the following action :—

—Reorganisation of its departments and units.

—Reorganisation of the administrative structure.

—Establishment of Coordination and Planning mechanism.

As regards strategic objectives, it is stated that this is an issue on which decisions have to be taken from time to time.

There is no time limit specified for the implementation of the recommendations.

Government have now decided to constitute a Task Force to review the recommendations made by various committees, including ASCI, on the functioning of NCERT with a view to determine their relevance and significance for the Council's future development.

Instructors Allowance

5495. SHRI SURAJ BHAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the persons working on deputation from Railways in Railway Training Schools/Centres are entitled for Instructor's allowance;

(b) if so, what are the criteria of granting instructor's allowance to the railway employees ;

(c) whether the said allowance is given to all persons engaged in the duties of instructors ;

(d) if not, the reasons thereof ;

(e) whether there is any proposal to extend the same to all persons engaged in the duties as instructors;

(f) if so, by what time ; and

(g) if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (g) The posts of Instructors in Railway Training Schools are filled either by staff directly recruited against such posts on regular scales of pay or by staff drafted on deputation from oter departments of the Railways. Staff who are recruited directly against the posts are paid pay and allowances as admissible to the scale of pay of the post. Staff who are drawn on deputation from other departments to work as Instructors and continues to hold lien in their parent department have an option to have their pay fixed either on the basis of their pay in the parent cadre plus a special pay or they may draw the pay in the pay scale allotted to the post. Since persons who are directly recruited against the posts of instructors are already allowed to draw the pay as per pay scales attached to the post the question of paving them any special pay in additon to the pay scale of the post does not arise.

Working of Telegraph Offices of Howrah Division

5496. SHRI GADADHAR SAHA: Will the Minister of RAILWAYS be pleased to state :

(a) the reasons of irregular working of Telegraph Office in Howrah Division of Eastern Railway, loop section and are almost closed ;

(b) whether it is also a fact that Telegraph Office at Pandel Station has not been wrorking

during the period from 10 p.M. to 6 a. m. daily due to shortage of staff ;

(c) what are the reasons for this sort of irregular working or closure and what are the reasons for shortage of staff ;

(d) whether there are vacancies in this department ; and

(e) if so, what steps are being taken to fill them ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) All the Telegraph Offices on loop section of Eastern Railway in Howrah Division are working regularly except one telegraph office at Sahibganj which is working in one shift only from 10.00 hrs. to 18.00 hrs.

(b) Yes.

(c) In view of what has been stated in reply to part (a) above, this does not arise.

(d) Yes.

(e) Efforts are being made to recruit adequate number of candidates through the Railway Service Commission. Steps are also being taken to recruit 20 retired signallers to meet the shortage of staff.

Additional Reserved Accommodation from Delhi Station.

5497. SHRI G. S. REDDI: Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware that the Railways are not able to meet the demand of passengers for reservation in the trains connecting Delhi with the Southern states;

(b) if so, what steps they propose to provide additional accommodation ; and

(c) what is the total daily demand train-wise and destination-wise from Delhi to the South and what is the accommodation available ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, some passengers are left on the waiting list.

(b) Subject to the constrains of resources like line capacity, terminal maintenance facilities and specially coaches of which there is acute shortage, efforts are being made to augment the loads of trains by expedients like double-heading and replacement of first class coaches by second class A. C. 2-tier coaches.

(c) The accommodation available by various South-bound trains ex-New Delhi/Hazrat Nizamuddin is as follows :—

Sl. No.	Train Number	ACC	AC 2-tier	PC	II SB	ACC Seats	II Seats
1	16 UP G.T. Exp.	10	..	142	589	34	200
2	22 UP Dakshin Exp.	..	..	114	450	..	160
3	122 UP T.N. Exp. (Tri-weekly)	18	92	44	825	125	..
4	124 UP A.P. Exp. (Bi-weekly)	10	46	66	900	34	80
5	126 UP K.K. Exp. (Bi-weekly)		184	44	940		..
6	132 UP J.J. Exp. (Five days a week)				849	..	160

However, the demand exceeds the available accommodation and in the peak periods the waiting list is almost equivalent to 75 berths/seats in First Class/AC 2 tier/ Second Class and Chair Car in each of the train.

पटना-गया एकल लाइन को दोहरी लाइन में बदला जाना

5498. **श्री रुद्र प्रताप सारंगी** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पटना-गया एकल लाइन को दोहरी लाइन में बदलने तथा लाइन का विद्युतीकरण करने के प्रस्ताव विचाराधीन हैं;

(ख) क्या बिहार सरकार का विचार राज्य में नई रेल लाइनों को बिछाने और एकल रेल लाइनों को दोहरी लाइनों में बदलने के लिए अपेक्षित भूमि उपलब्ध कराने का है और रेलवे को उस भूमि के लिए अदायगी नहीं करनी होगी;

(ग) क्या यह सच है कि पटना के अतिरिक्त देश के सभी राज्यों की राजधानियों में दोहरी रेल लाइन है तथा गया-पटना लाइन ही एक मात्र एकल लाइन है; और

(घ) यदि हां, तो पटना-गया लाइन को कब तक दोहरी लाइन में बदले जाने की सम्भावना है ?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) जी नहीं ।

(ख) राज्य सरकार ने सूचित किया है कि वह नयी रेल लाइनें बिछाने/आमान परिवर्तन करने/वर्तमान लाइनों का विस्तार करने के लिए भूमि के अधिग्रहण की लागत वहन करेगी ।

(ग) जी नहीं । पटना हावड़ा से दिल्ली को मुख्य लाइन (दोहरी) पर स्थित है ।

(घ) प्रश्न नहीं उठता ।

Grants to Universities

5499. SHRI RASHEED MASOOD : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state the grants allotted by University Grant Commission to each Central and State Universities during the last three years alongwith per capita per student share thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : A statement showing the grants paid by the University Grants Commission to Central and other universities during 1978-79, 1979-80 and 1980-81 is laid on the Table of the house. [*Placed in Library. See* No. LT—3274 181]

These grants are sanctioned by the Commission after assessing the requirements of the Universities on the recommendations of the Visiting Committees, which take into account the existing stage of development of each university, the type and nature of courses offered by it, the research capability developed by the universities etc. Further, grants under specific programmes like support for research, centres for Advance Study, Departments of Special Assistance, etc; are sanctioned on the basis of the standards attained by the relevant Departments in each University. A comparision of grants paid on the basis of per cpaita share is therefore neither feasible nor appropriate.

—

Adult Education in North Bengal

5500. SHRI PIUS TIRKEY : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state the efforts being made to popularise adult education in the five backward Districts of North Bengal ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Nine Adult Education Projects, including 4 under the Centrally Sponsored Scheme of Rural Functional Literacy Projects and 5 under the State Sector on the pattern of Rural Functional Literacy Projects have been set up in all the 5 districts of North Bengal. Most of these projects have completed their first course and are running the second course.

In addition, adult education centres are also functioning in these districts under the State Adult Education Programmes.

Filling up of Posts of Teachers in Aided Senior Secondary Schools, Delhi

5501. SHRI S.B. SIDNAL: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) the names of aided Senior Secondary Schools in Delhi whose requests for granting clearance for filling up permanent vacant posts of Assistant Teachers are pending with the Directorate of Education (Establishment Branch), Delhi Administration for more than three months;

(b) the date by which such clearance is likely to be given to such schools so that these posts can be filled up without further loss of studies of the students; and

(c) the steps proposed to be taken to avoid delays in granting clearance for filling up of these posts ?

THE DEPUTY MINISTER IN THE MINISTERIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) According to information furnished by the Delhi Administration, no such case is pending with them.

(b) and (c). Do not arise.

Ramayya Committee on working of Bombay port Trust Railway

5502. Shri S. B. SIDNAL : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Ramayya Committee has submitted a report on the working of the Bombay Port Trust Railway :

(b) if so, the details thereof ; and

(c) the action taken by the Government thereon ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) The Ramayya Committee has submitted its report on the working of the Bombay Port Trust Railway to the Chairman, Bombay Port Trust, on 31-8-1981.

(b) The specific recommendations made by the Committee are as follows: -

1. Bombay Port Trust Railway system outside the Dock Boundary Wall :

(i) In phase I, Bombay Port Trust should hand over the Railway system outside the Dock Boundary Wall alongwith connected sidings from Raoli Junction upto Dock Wall between Train Depot and Victoria Depot Station to the Central Railway.

(ii) In phase II, land and other assets such as godowns etc. (not required for port work) should be handed over to Central Railway.

(iii) The Staff and Officers working at various stations of Bombay Port Trust Railway outside Dock Boundary Wall area may be given an option either to join Central Railway or to continue with Bombay Port Trust.

II. Bombay Port Trust Railway system within Dock Boundary Wall :

To completely close down Railway system within Dock area and move by Road all goods for Import or Export to and from Railway loading points outside the Dock Area.

(c) The report of the Comtmitee is under examination by Bombay Port Trust.

Assistant draftsman in the scale of Rs. 330-560.

5503. SHRI SYED MASUDAL HOSSAIN : Will the Minister of RAILWAYS be pleased to state :

(a) the total number of Asistant Draftsmen/Estimators/Design Assistants working in scale of Rs. 330-560 (Rs.) over Indian Railways ;

(b) how many of such staff have completed 10 years, 15 years and 20 years of service in the grade; and

(c) how many have reached the maximum of Rs. 560 in the grade ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

Vacancies of draftsmen etc. in S.E. railway

5504. SHRI SYED MASUDAL HOSSAIN : Will the Minister of RAILWAYS be pleased to state :

(a) whether there are vacancies of Draftsmen, Estimators and Tracers in Civil Engineering Department of South Eastern Railway ;

(b) if so, how many vacancies of such categories are available division-wise including headquarters and from which date ;

(c) whether any requisition has been placed on the Railway Service Commission, Calcutta for selecting condidates for such categories ;

(d) if so, when such requisition was placed on the Railway Service Commission and whether the Railway Service Commission have issued any employment notice inviting application for such categories;

(e) if so, when such employment notices were issued and in which newspapers such notices had been published and on which dates ; and

(f) if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) Information will be laid on the Table of the Sabha.

(c) Yes.

(d) Requisition was placed on the Railway Service Commission, Calcutta on 2-2-1980 but they have not yet issued any Employment Notice for these categories.

(e) Does not arise.

(f) Railway Service Commission, Calcutta was awfully busy to finalise the non-technical popular categories.

Free supply of Cooked Food to Patients in Railway Hospitals

5505. SHRI SYED MASUDAL HOSSAIN : Will the Minister of RAILWAYS be pleased to state :

(a) whether para 635 of Indian Railway Medical Manual States that the Railways administration should, as a rule, provide cooked food to all the in-patients in Railway Hospitals.

(b) if so, the employees who are entitled for facilities of free diet in a Railway Hospital ;

(c) whether the caloric requirements of the patients are nothing but medically prescribed diet to suit the exact condition of each patient and thus diet is a part of the treatment which varies from the diagnosis of the disease of the patient ;

(d) if so, whether it is not obligatory on the part of the Railway administration to supply the diet free of cost as a component of free medical treatment ; and

(e) if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) Railway employees drawing upto Rs. 400/-p.m. are entitled to free diet, also those drawnig upto Rs. 640/- p.m. when treated for T.B., Leprosy or Mental diseases, and casual labour injured in accidents on duty.

(c) Scale of diet is drawn upto suit local conditions and caloric requirements of the patients, but not as a part of the treatment.

(d) and (e). No. Diet advised during hospital treatment is generally on restricted scle to help patients get well quickly. As stated in (b) above certain categories of Railway employees are entitled to free diet, while others are charged on no profit no loss basis. Non-entitled patients are given an option to being the prescribed diet either from home or avail of Hospital diet on payment.

Covered accommodation in C and W Depots

5506. SHRI ERA ANBARASU: Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that covered accommodations are not provided in C and W Depots in open line for daily maintenance repairs on the Indian Railways ;

(b) if so, how execution of maintenance repairs are done on the Indian Railways during rainy season;

(c) whether during rainy season officers go out to inspect the work being done ; and

(d) whether it is not a major cause of frequent accidents of late, on the Indian Railways ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTEMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Covered accommodation is provided in only some C and W depots and not to all C & W depots.

(b) Execution of repairs is done in the prevailing whether condition.

(c) Yes.

(d) No.

Staff of mechanical department rendered surplus due to electrification

5507. SHR ERA ANBARASU : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that due to rapid dieselisation and electrification, 'A' and 'B' class staff of the Mechanical Department are rendered surplus ;

(b) if so, is there any proposal to give them all conversional training in the electrical and diesel department ; and

(c) if so, how many of them have since been trained ; and if not, reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). Information is being collected and will be laid on the table of the Sabha.

Depleted Staff Strength of Loco Workshops

5508. SHRI ERA ANBARASU: Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that at the time of introduction of Dieselisation in the year 1961 there was an agreement between the National Federation of Indian Railwaymen and the Railway Ministry to the effect that staff strength would not be reproduced and promotional chances would not be hampered;

(b) if so, why the strength of Loco Workshops on Indian Railways is depleted and staff are stagnated;

(c) What proposals the Ministry have to maintain employment potentiality on the Indian Railways ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) It is not possible to indicate at this distant date whether there was any such agreement between the Government and the National Federation of Indian Railwaymen during the year 1961.

(b) and (c): Do not arise.

Insurance Scheme for railway passengers

5509. SHRI ERA ANBARASU: Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that due to the frequency of Railway accidents of the Indian Railways, a proposal is finalised with the concurrence of the Finance Ministry to float an Insurance Scheme for the Railway passengers ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJAUN): (a) No.

(b) Does not arise.

Goods Movement Targets for Fifth Five Year Plan

5510. SHRI R.N. RAKESH : Will the Minister of RAILWAYS be pleased to state :

(a) the Fifth Plan targets fixed for the goods movement through Railways and the real traffic offerings;

(b) the total capital added to the railways du ing the same period;

(c) whether it is a fact that the traffic earnings were not corresponding to the capital at charge added; and

(d) if so, the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI LIKARJUN) : (a) the Railways had envisaged a target of 250 million tonnes per annum of goods traffic to mature by the end of the Fifth Plan. The highest traffic lifted in this period was 239 million tonnes in 1976-77 when all the traffic was lifted. In terms of net tonnes kilometers highest traffic carried was in 1977-78 being 162.7 billion net tonne kms. The shortfall in traffic in these two years (1976-77), (1977-78) was due to lack of traffic offering. Subsequent to these years, traffic dropped due to general fall in socio-political and economic disciplines in the country in general.

The total capital added to the Railways during the Fifth Plan period was of the order of Rs. 903.74 crores.

(c) and (d). A direct correlation between traffic earnings and capital-at charge added is not feasible, especially in view of the long gestation period of railway pr jects. However, it is true that on account of the low levels of traffic offerings and traffic carried the traffic earnings were at lower levels than they should have been.

Reorganisation of Zonal Railways

5511. SHRI R. L. BHATIA : Will the Minister of RAILWAYS be pleased to state :

(a) the progress so far made in the re-organisation of the Zonal Railways and Divisions to ensure better operational efficiency; and

(b) whether while reor anising the Divisional system on the Northern Railway, the Railway Board propose to shift the existing Headquarters of the Ferozepur Division to some other suitable place in Punjab ; if so, where ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). After the general reorganisation of Indian Railways in 1951-52, the entire railway net work in India was re-grouped into 6 Zones. At present, there are 9 Railway Zones and 54 Divisions. During the last 5 years, 5 new Divisions, viz., Hyderabad(MG), Mughalsarai, Sonpur, Trivandrum and Bangalore have been added to the

Railway Administrative net work. No new Zone to the existing 9 Zones has been added in this time span. A Railway Reforms Committee has already been constituted by the Government which is, inter-alia, considering the question of re-organisation of Zones and Divisions on Indian Railways. Further action to re-organise Zones/Divisions will be taken on receipt of recommendations of this committee.

Review of Accounts, General and Engineering Codes

5512. SHRI ZAINUL ABEDIN: Will the Minister of RAILWAYS be pleased to state :

(a) whether the Study Team of the Administrative Reforms Commission have recommended to set up a Committee of expert of Railway Officers to review the various provisions contained in the Accounts, General and Engineering Codes and to modify them to suit the efficient functioning of the Railways and whether the recommendations have been accepted by Government ;

(b) if so, what action has been taken to bring out the revised General and Engineering Codes; and

(c) the progress made in the revision of those Code ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) yes.

(b) and (c). Both the Engineering as well as General Code (re-named as Financial Code) have since been revised and are presently under print in Railway Press at Shakurbasti-Delhi and Gorakhpur respectively.

Pay scales of draftsmen

5513. SHRI ZAINUL ABEDIN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Third Central Pay Commission vide para 80 of Chapter 14 of the Report had recommended the pay-scales and the level of the Draftsmen;

(b) if so, whether the recommendations of the Pay Commission have been accepted by Government;

(c) if so, when the instructions had been issued by the Railway Board to offer the pay-scales to the Draftsmen/Estimators; and

(d) whether the Railway Board have issued any instructions to change the designation of the Draftsmen/Estimators as Draftsmen/Estimators level I, level II, level III, level IV, level V and so on ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) Yes.

(c) Instructions in this regard were issued by the Ministry of Railways on 31-12-73.

(d) No.

Medical examination of school children as per para 945 of Railways Medical Manual

5514. SHRI ZAINUL ABEDIN: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that as per Para 945 of Indian Railway Medical Manual medical exami-

nation of school children, studying in Railway Schools, should be carried out at the time of admission and once a year thereafter;

(b) if so, whether the above instruction is being carried out by the Zonal Railways including the production units;

(c) whether any register is being maintained indicating the date of examination of the school children and follow-up action for each child;

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) Yes, to the maximum possible extent.

(c) Yes. Most of the Railways and concerned Poduction Units are maintaining proper records and take follow-up action for each child.

(d) Zonal Railways & concerned Production Units keep on making concerted efforts to ensure full compliance of the instructions.

Demand for privilege passes for old and unemployed parents of Railway employees

5515. SHRI ZAINUL ABEDIN: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that 53rd Annual Convention of All India Railwaymen's Federation held at Indore in 1978 passed a resolution demanding that privilege passes should be granted to old father and mother of the railway employees who are above sixty years and not in any employment and also to the widow, minor children of deceased railway employees and casual labourers and substitutes;

(b) if so, whether Government have taken any decision to grant privilege passes to such persons as mentioned in the resolution;

(c) if so, when the orders were issued; and

(d) if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d) No official communication from the Federation forwarding such a resolution has been received. However, a copy thereof has been obtained informally on 21-12-81. The matter will be examined.

Late running of K.K. Express

5516. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of RAILWAYS be pleased to state:

(a) details of the running time taken by the K.K. Express from January, 1980 to November, 1981 specifying whether the train has reached the destination in the scheduled time or late and if late, how much it was late in each day;

(b) what was reason for running late on each day; and

(c) details thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). Out of a total of 399 times 125/126 Tri-

vandrum-New Delhi K.K. Express ran during the period January, 80 to November, 81, it reached destination in scheduled time on 209 occasions. Details of late running are shown in the statement laid on the Table of the House. [*Placed in Library*—See No. LT—3275/81]

Old age pension scheme in Andaman and Nicobar Islands

5517. SHRI MANORANJAN BHAKTA: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) Whether the Social Welfare Department propose to consider a cheme of old age pension in the Union Territory of Andaman and Nicobar Islands for those who are infirm; and

(b) if not, the details of the social welfare schemes operating in the Union Territory of Andaman and Nicobar Islands ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) A new scheme has been included in the Sixth Five Year Plan to grant old age pension to the old and infirm persons in the Union Territory of Andaman and Nicobar Islands who fulfil certain eligibility criteria.

(b) Does not arise.

Vessels for Inter-Island services in Andaman and Nicobar Islands

5518. SHRI MANORANJAN BHAKTA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have agreed to purchase second-hand vessels for replacement of M. V. Andamans and one vessels for Inter-island services;

(b) if so, what action has been taken to procure these ships and when the ships are likely to be in operation; and

(c) if matters are yet pending, at what stage and details thereof ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) The Shipping Corporation of India Limited have been asked to locate a suitable second-hand vessel for acquisition by the Andaman Administration for replacement of M. V. Andamans.

Government have already approved the acquisition of two passenger-cum-cargo vessels for operation on Inter-Islands Services. These vessels are being acquired by the A&N Administration from Mazagon Dock Limited through the DGS&D. The first vessel is likely to be delivered by April 1982 and the second by November 1982.

(b) and (c) The Shipping Corporation of India Limited have scrutinised more than 100 vessels offered in the market for M.V. Andamans' replacement. The final decision will depend on the location of a suitable second-hand vessel by the Shipping Corporation of India Limited.

Uniforms for Valve Operators

5519. SHRI SUDHIR KUMAR GIRI : Will the Minister of RAILWAYS be pleased to state:

(a) what are the criteria for detrmining the eligibility for uniforms;

(b) whether the Valve Operators in Civil Engineering department are eligible for summer and winter uniforms as their nature of work is

exposed to inclement weather or extremes of climate during duty hours;

(c) if eligible, whether any order has been issued by the Railway Board to supply such uniforms to the Valve Operators; and

(d) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The following criteria is being adopted for supply of uniforms/protective clothing from the year 1982-83:—

(i) Staff, who, in course of their duty, come in close contact with the public and are required to be identified by the travelling public and other railway staff on duty.

(ii) Staff whose duties cause undue wear and tear damage, dirtying or staining of their clothes which generally require them to change their normal clothes before commencement of work.

(iii) Staff exposed to inclement weather or extremes of climate, during duty hours.

(b) Valve Operators in Civil Engineering department are being made eligible for supply of protective clothing from 1982-83.

(c) and (d) The revised Dress Regulations covering the various categories of staff are under issue.

Confirmation of Motor Vehicle Drivers in Khurda Road Division

5520. SHRI SUDHIR KUMAR GIRI : Will the Minister of RAILWAYS be pleased to state:

(a) how many motor vehicles are running in Khurda Road Division of South Eastern Railway in open line organisation;

(b) how many motor vehicle drivers are working in Khurda Road Division under the open line organisation;

(c) how many years of service these vehicle drivers have rendered; and

(d) how many of them have been confirmed as motor vehicle drivers and how many have not been confirmed so far and the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) 15.

(b) 15.

(c) 2 years to 22 years.

(d) 3 have been confirmed as Motor Vehicle Drivers. Further action for confirmation could not be taken due to dispute regarding seniority list of Vehicle Drivers and the matter being *sub-judice* in Orissa High Court. All have, however, been confirmed in Group 'D' Categories.

Confirmation of Draftsmen, Estimators, etc.

5521. SHRI SUDHIR KUMAR GIRI : Will the Minister of RAILWAYS be pleased to state:

(a) how many Draftsmen, Estimators and Tracers have been confirmed so far, (zone-wise) and how many have not so far been confirmed;

(b) how many permanent posts of Draftsmen, Estimators and Tracers are availble (zone-wise);

(c) what are the criteria for creation of permanent posts of Draftsmen, Estimators and Tracers; and

(d) whether Government have any proposal to create more number of permanent posts of Draftsmen, Estimators and Tracers with a view to issue confirmations to these categories of staff ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d). The information is being collected and will be laid on the Table of the Lok Sabha.

Allotment of quarters to Railway Employees

5522. SHRI SUDHIR KUMAR GIRI : Will the Minister of RAILWAYS be pleased to state :

(a) whether any order has been issued by the Railway Board indicating that the employees having houses at the places of their posting will not be entitled for allotment of any railway quarters ;

(b) if not, whether the Board propose to issue such an order with a view to allot the quarters to the employees who have no houses at the places of their posting ;

(c) if so, whether the Board have issued or will issue any order to verify the permanent address of the employees from their service sheets before allotting quarters to them with a view to give priority in allotment of quarters to such employees who have no houses at the place of their posting; and

(d) if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS) (SHRI MALLIKARJUN) : (a) In 1975, Railway Board issued orders that employees owing houses at or near the places of their posting would not be eligible for allotment of railway quarters w.e.f. 1-1-1976. In 1977, they issued another order that such house owning employees would be eligible for allotment of railway quarters w.e.f. 1-6-1977.

(b) There is no such proposal at present.

(c) Does not arise.

(d) The Railway Board follow the instructions issued by the Ministry of Works and Housing in this regard.

Extension of Broad Gauge line Northward from Mangalore

5523. SHRI JANARDHANA POOJARY : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are considering to extend the broad guage railway line northward from Mangalore on the West coast ;

(b) if so, whether necessary estimates in this regard has been prepared ; and

(c) when the work is likely to be started and the likely date of its completion ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No.

(b) and (c). Do not arise.

Revenue earned by D.T.C. from Advertisements during 1980 and 1981.

5524. SHRI JANARDHANA POOJARY :Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the total revenue earned by D.T.C. from advertisements during 1980 and during the current year ;

(b) whether D.T.C. has appointed any agent for procuring advertisements or these are received directly by D.T.C. ;

(c) whether quotations were invited to appoint the agent ;

(d) if so, the details thereof and the criteria applied to appoint the agent ; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : (a) A sum of Rs. 36·94 lakhs was earned during the year 1980-81 and a sum of Rs. 23.70 has been earned during the current year i.e. upto 31-10-81.

(b) Yes, Sir. The D.T.C. has appointed agent for procuring advertisements on the buses.

(c) Yes, Sir.

(d) Open tenders were invited through advertisement in almost all the leading dailies from the leading advertising agencies for appointment of sale concessionaire for Publicity media offered by the D.T.C. for a period of one/three years. As many as six tenders were received in response to the Notice inviting Tender, the details of which are given in the attached statement.

(e) Does not arise.

Statement

The D.T.C. had invited open tenders from the renowned advertising agencies for the appointment of sole concessionaire for dipplay of advertisements on :

1. Buses ;

2. Bus queue Shelters/T.K. Booths ;

3. Hoardings ; and

4. Back of Tickets.

The parties were requested to quote for four media or for the individual media for a period of one/three years. The comparative position regarding quotation in respect of the six parties is summarised below :

1. *Vasudeva Publicity (P) Ltd.*

The agency quoted consolidated amount of Rs. 1,73,40,334.00 for a period of three years. The detailed break up was not given in the tender form by the party.

2. *M/s Classic Advt. (Calcutta)*

The agency quoted a consolidated amount of Rs. 1,12,50,000/- for a period of three years and no detailed break up was given.

3. *M/s Ashok Sharma and Associates (P) Ltd.*

The agency quoted for two media namely for the advertisement on buses and display of advertisement on tickets. For media of buses, the amount was Rs. 1,37,20,356/- (Rs. 39,53,452/- for 1st year, Rs. 49,33,452/- for 2nd year, Rs. 49,33,452/- for the 3rd year). As for advertisemrnt on tickets their quotation was a guaranteed minimum business of Rs. 5/- lakhs a share of 70%—30%.

4. *Adwel Advertisement Service* :

The agency quoted for only the display of advertisement on buses. The amount quoted was Rs. 1,20,61,015/- for a period of three years.

5. *M/s Ad-Cine*

The agency quoted Rs. 36,36,636.36 for a period of three years (Rs. 12,12,212·12 for each year). The quotation was for display of advertisement on only the bus queue shelters/T.K. Booths.

6. *M/s Canara Advt.*

The agency quoted Rs. 16,80,000/- (Rs. 3.80 lakhs in 1st year, Rs. 5·66 lakhs in 2nd year and Rs. 7·40 lakhs in 3rd year, for display of advertisement on only the bus queue shelters/T.K. Booths for a period of three years only.

मेरठ जिला उत्तर प्रदेश की मध्य गंग नहर का सर्वेक्षण

5525. **श्री निहाल सिंह** : क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय पुरातत्व सर्वेक्षण ने उत्तर प्रदेश में मेरठ जिले के हस्तिनापुर क्षेत्र में मध्य गंग नहर की खुदाई करते समय कौरव और पाण्डवों के समय की शीशे की दीवारों तथा अन्य सामग्री के बारे में रिपोर्टों की जांच की है;

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है; और

(ग) क्या प्राचीन परीक्षत गढ़ किले के अवशेष आदि मेरठ जिले में अब भी उपलब्ध हैं और क्या सरकार का विचार और आगे खुदाई कराने का है ?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) जी हां ।

(ख) ग्लास की दीवार प्राप्त नहीं हुई थी । कुछ खंडित ग्लास के टुकड़े, पिघले हुए ग्लास के धातुमल और ईंट के रोड़ों से चिपका हुआ द्रवित ग्लास एक मीटर लम्बाई तक उपलब्ध हुए थे । वहां पर उपलब्ध ग्लास आधुनिक ग्लास के सदृश है । एक मीटर की गहराई पर एक पकी मिट्टी का मंडल कूप प्रकट हुआ था, जिसमें केवल चार घेरे थे ।

(ग) मेरठ जिले में परीक्षित गढ़ का एक टीला है । सतही उपलब्धियों से मध्यकालीन और पूर्ववर्ती कालों के चिह्न मिलते हैं । उस टीले पर खुदाई कराने का कोई प्रस्ताव नहीं है ।

डीजल इंजन सप्लाई करने वाली फर्में

5526. **श्री निहाल सिंह** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

उन फर्मों के नाम क्या हैं जिन से रेलवे बोर्ड द्वारा पिछले 3 वर्षों में डीजल इंजन खरीदे जाते रहे हैं और इस प्रकार खरीदे गये प्रत्येक डीजल इंजन की कीमत क्या है ?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : गत तीन वर्षों में रेलवे बोर्ड ने किसी भी फर्म से कोई डीजल रेल इंजन नहीं खरीदा है । डीजल रेल इंजन वाराणसी और चितरंजन स्थित रेल कारखानों में बनाये जा रहे हैं ।

Popularising of study of Vedas

5527. SHRI K. MALLANNA :
SHRIMATI SANYOGITA RANE :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Government have made efforts to popularise study of Vedas in different parts of the country :

(b) whether any seminar has recently taken place in Delhi in this regard ; and

(c) if so, what are the recommendations and what co-operation has been sought from Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) and (c). The Sankara Academy of Sanskrit Culture and Classical Arts, a voluntary organisation engaged in running institutions for imparting Vedic studies in the country, in co-operation with some other such institutions conducted an All India Vedic Students Convention in Delhi from 15th to 17th November 1981. One of the resolutions passed at the Convention is to request the Government of India:

(i) to raise the quantum of assistance to these Pathshalas from the existing level of 75% to 95%;

(ii) to raise the level of salaries and scholarships for teachers and students, on the basis of which assistance is being granted to Rs. 1,000 and Rs. 150 per month respectively.

These are being examined.

Improvement of Palliady Railway Station

5528. SHRI N. DENNIS : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware of the difficulties and danger faced by the passengers who want to get down at the bridge at Palliady Railway Station in Trivandrum-Kanya-Kumari Railway line as they have to jump down to a depth of about 20 feet below into the water course due to narrowness and defective construction of the bridge ;

(b) whether Government are aware of the difficulties faced by passengers because approach road to the station, latrine and waiting sheds are not provided in the Palliady Railway station ;

(c) the details of the steps that are taken by Government to remove these difficulties ; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d). Palliyadi is a halt station. For the convenience of passenger traffic offering at this station, facilities like waiting hall, approach road, rail level platform 183 metres long already stand provided. It is not the policy to provide latrines at halt stations. The bridge referred to is about 9

metres beyond the end of the platform at Trivandrum Central side. The platform is intended to accommodate only 8 bogies. Recently trains with 15 bogies have been introduced. Proposal for extension of platform is under study. Provision of precast slabs for extra width over the openings of the bridge at the Trivandrum end has already been taken on hand. Instructions have also been issued to stop the trains clear of the bridge.

Absorption of retrenched casual labourers

5529. SHRI N. DENNIS : Will the Minister of RAILWAYS be pleased to state :

(a) the number of casual labourers served in the Trivandrum Kanya-kumari Railway construction work relieved from employment ;

(b) the number of such casual labourers relieved from the Nagercoil Tirunelveli Railway construction work ;

(c) whether there are proposals under the consideration of Government to absorb all these relieved casual labourer in the Karur-Dindugal, Tuticorin Railway construction work ; and

(d) whether preference would be given to these relieved casual labourers while recruitment is made for casual labourers in the new construction works and in the new vacancies ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) 4800.

(b) 687.

(c) Yes.

(d) Yes.

Turn Table facility at Vizianagaram Junction

5530. SHRI GIRIDHAR GOMANGO: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is no turn table facility at Vizianagaram Railway Junction of South-Eastern Railway;

(b) if so, the reasons for the delay in providing the turn table facility and state why this important Railway Junction under Waltair Division has been neglected by the Railway Authorities for such essential facility;

(c) whether the engineering survey has been completed for turn table of Vizianagaram and submitted to South Eastern Railway by the Waltair Division; and

(d) if so, whether the work will be included in next financial year i.e. 1982-83.

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) (a) No turn table facility exists at Vizianagaram.

(b) The proposal for provision of 75 feet dia turn table at Vizianagaram for turning engines was examined in the past in connection with the diversion of the then train 5U/6Dn., Puri-Waltair Express via. Vizianagaram to and from Titlagarh. With the dieselisation of 89 Up/90Dn Bokaro Steel City—Madras Express, the need for direct train from East Coast to Sambalpur/Jharsuguda/Rourkela was substantially met for which 5 Up/6Dn. above was being proposed for diversion, as such there is no

proposal at present for the turn table. In view of this, the question of neglect does not arise.

(c) The site survey was carried out in 1975 and a plan was prepared by Engineering Department.

(d) There is at present no proposal for provision of a 75 feet dia turn table at Vizianagaram.

Issue of Tickets for DTC Buses from Driver's Seat at the Starting Point

5531. SHRI HARISH KUMAR GANGWAR: Will the Minister of SHIPPING AND TRASNPORT be pleased to state what positive steps have been taken by DTC with regard to issue of tickets from driver's seat at the starting point where advance booking is not done as the occupation of seat by the conductors in the private buses causing jam pack at the entrance and leaving of passengers behind and stopping of buses at all the stops particularly by privately operated buses ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): There are standing instructions that at the terminal points the conductors of all buses (including private buses) will issue tickets to all the passengers at their seats before the bus sets out on its journey. At important terminal points, during peak hours, the DTC has deputed members of Inspectorate staff to ensure, besides other things, prebooking of passengers.

On receipt of specific complaints suitable departmental action is taken against the defaulters. However, the instructions are being repeated particularly for privte buses.

Impact of fare rate rationalisation on Railway Revenue

5532. SHRI MUNDER SHARMA: Will the Minister of RAILWAYS be pleased to state the impact on railway revenue of railway fare rates rationalised to round figure from 1st October, 1981 ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARUJUN): Earnings on account of the 'rounding off' in a yer are estimated to be Rs. 7 crores out of which the Railways will reimburse the State Govenments for Pilgrim/Terminal and Toll taxes which at not now being collected from the passengers.

Drive Launched by 'Amnesty International'

5533. SHRI CHITTA MAHATA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Amnesty International had launched a week long drive from October 9 to 16th 1981, to highlight the cases of more than 4000 'Prisoners of Conscience' ; and

(b) if so, the details thereof and reaction of Government hereto ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARAISIMHA RAO) : (a) Amnesty special International observes a special week every year dedicated to the release of "Prisoners of Conscience". This year the special week was from 9 to 16 October.

(b) The activities during the special week include meetings, petitions and letters regarding these prisoners in order to focus attention on them. Government of India maintains that various Indian laws contain adequate provisions for safe-guarding human rights.

Phased Programme for Track Renewal

5534. SHRI SANAT KUMAR MANDAL :
SHRI BASUDEB ACHARYA :

Will the Minister of RAILWAYS be pleased to state:

(a) whether track renewals have fallen into arrears over the decades;

(b) what is the total kilometres of track route of the Indian Railways and how much of it has been renewed and is expected to be renewed upto the end of 1981-82;

(c) whether in view of the increase in the number of introduction of new super-fast trains, Railways have framed a phased programme of the renewal of the balance of the track route; and

(d) if so, the broad outlines thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The arrears of sanctined track renewals as on 1-4-1981 were:—

5482 Kms. primary

1534 Kms. secondary

(b) The total route kms. on Indian Railways as on 1-4-80 was 60,933 kms. Renewas are planned on age cum condition basis and works are carried out according to availability of funds and materials. It is expected that in the year 1981-82, about 1200 kms. of primary renewals and 300 kms. of secondary renewals would be achieved.

(c) Renewals of track are programmed yearly on age cum condition basis and to meet the changing requirements of traffic. This is the standing practice on the Railways.

(d) The Sixth Plan (1980—85) provides far an outlay of Rs 500 crores (net) for carrying out track renewals. The progress so far has been as under:

1980-81	Outlay Rs. 70 crores (net)
	880 Kms. primary; and
	216 Kms secondary.
1981-82	Outlay Rs. 110 crores (net)
	1200 kms. primary; and
	300 kms. secondary (expected)

Persons resiged working in Medical Record Department of Central Government Hospitals

5535. SHRI KAMAL NATH JHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government are aware that some senior persons working in Medical Record Departments of the Central Government Hospitals have left their jobs simply because there are no promotional avenues for them and

also because their status is not recognised;

(b) if so, the number of such persons who left their jobs during the last three years;

(c) whether the importance of the Medical Record Science essential for care of the patients and also for Medical Research in hospitals is duly recognised;

(d) whether it is also a fact that there are separate advisers/cells for all other Sciences except for Health/Medical Research Sciences; and

(e) what remedial measures are contemplated to improve the Health Record Service conditions in Government hospitals and to check the aforementioned loss of experienced hands ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : (a) According to the information available with the Government there are no such instances.

(b) Does not arise.

(c) Yes.

(d) Yes.

(e) The Health Record Service conditions in Government Hospitals are on the whole satisfactory.

Agreements between India and Uganda

5536. SHRI H. N. NANJE GOWDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state.

(a) whether India and Uganda have signed four agreements which will institutionalise their economic and technical cooperation and boost bilateral trade;

(b) if so, the main features of the agreement; and

(c) whether Indian Government have agreed in principle to provide additional credit for technical cooperation and export of Indian capital goods to Uganda ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) India and Uganda have signed agreements on :

(i) Economic & Technical Cooperation;

(ii) Trade;

(iii) Cultural Cooperation; and

(iv) A Memorandum of Understanding on Cooperation in Agriculture.

(b) (i) The Economic & Technical Cooperation Agreement was signed on 24-11-81 and is valid for five years. The agreement covers cooperation in the fields of Industry, Communications, Transport, Agriculture. Additionally, the agreement spells out mutual obligations in regard to the exchange of technical personnel, deputation of experts, provision of training facilities etc.

(ii) The Trade Agreement was signed on 24-11-81 with an initial validity of 2 years and renewable by periods upto 2 years at a time. The agreement provides for the most favoured Nation treatment in respect of all mutual commercial relations, and with mutual payments to be settled in free foreign exchange.

(iii) The Cultural agreement signed on 24-11-1981, provides for cooperation in Educational & Cultural matters.

(iv) The Memorandum of Understanding in Agriculture, signed on 24-11-81, provides for cooperation in the fields of Irrigation, agricultural techniques in regard to certain crops, agro-based industries, horticulture and forestry.

(c) The Government of India had previously (in 1979-80) extended a credit line of Rs. 75 crores to Uganda: this credit has not yet been fully utilised. The Government of India has now, in principle, approved a further credit line of Rs. 12 crores to Uganda: the utilisation of this credit is subject to the exhaustion of the pevious credit-line.

National School of Drama

5537. SHRI G. NARASIMHA REDDY: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether the National School of Drama is without a head for quite some time now;

(b) whether the students have submitted a memorandum suggesting solution of many of their long standing problems;

(c) if so, the details of the suggestion made by students; and

(d) whether these have been accepted by Government and if not, the difficulties coming in the way ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No, Sir. The post of Director, National School of Drama fell vacant only on 15th August, 1981 when resignation of Shri B.V. Karanth was accepted. The senior most Professor is officiating as head till the N.S.D. Society, selects a suitable person for the post.

(b) to (d). In a Memorandum received on 5-12-1981, the students have demanded that competent person should be appointed as Director, National School of Drama immediately. The action lies with the Society of School.

Central assistance to States during 1980-81 and 1981-82 for implementation welfare schemes for disabled children

5538. SHRI CHANDRABHAN ATHARE PATIL: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) the extent of Central assistance provided so far in the year of 1980-81 and 1981-82 to each State for the implementation of welfare schemes for disabled children; and

(b) the progress made so far by each State in the implementation of these schemes ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) A statement is laid on the Table of the Sabha indicating the central assistance provided so far by the Government of India in the Ministry of Social Welfare in the year 1980-81 and 1981-82 to each state for the implementation of the welfare schemes for the disabled persons (including the disabled children). [Placed in Library *See.* No. LT—3276/81].

(b) A statement indicating the progress made in regard to implementation of the schemes for the years 1980-81 and 1981-82 is laid on the Table of the Sabha [*Placed in Library See* No. LT-3276/81]

मनकपुर-कटरा छोटी लाइन को बड़ी लाइन में बदलना

5539. **श्री जयराम वर्मा** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उनसे मनकपुर-कटरा छोटी लाइन को बड़ी लाइन में बदलने की मांग की गई है इस बारे में एक अभ्यावेदन भी दिया गया है ;

(ख) क्या यह भी मांग की गई है कि सरयू नदी पर एक रेलवे पुल बनाया जाये तथा इसे अयोध्या तक बढ़ाया जाये तथा मनकपुर से चलने वाली रेलगाड़ी को इलाहाबाद तक ले जाया जाये जिससे बस्ती और अन्य जिलों के यात्रियों को सीधे इलाहाबाद पहुंचने की सुविधा मिल सके ? और

(ग) आवश्यक कार्यवाही कब तक पूरी हो जाएगी;

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) से (ग). मनकपुर-कटरा शाखा लाइन को मीटर आमान से बड़े आमान में बदलने और घाघरा नदी पर एक रेल पुल निर्माण करने, उसे कटरा से अयोध्या तक बढ़ाने के बारे में अनेक अभ्यावेदन प्राप्त हुए हैं ।

मनकपुर-कटरा शाखा लाइन (29-54 कि.मी.) को मीटर अमान से बड़े आमान में बदलने के लिए 1979 में प्रारम्भिक इंजीनियरी एवं-यातायात सर्वेक्षण किया गया था । इस सर्वेक्षण से यह पता चला था कि इस परियोजना से ऋणात्मक प्रतिफल प्राप्त होगा । अतएव, इस मामले पर आगे कोई कार्रवाई नहीं की गयी थी ।

घाघरा नदी पर नये रेल पुल सहित कटरा से अयोध्या स्टेशन तक की प्रस्तावित रेल लाइन की कुल लम्बाई लगभग 7.25 कि.मी. है । चूंकि इस खण्ड पर आने-जाने प्रारम्भ होने वाला यात्री यातायात मुख्यत: कम दूरी का है और अधिकतर मौसमी किस्म का है, जो घाघरा नदी पर स्थित सड़क पुल पर से सुविधाजनक ढंग से हो रहा है, इसलिए कटरा को फैजाबाद/अयोध्या से मिलाने/बनाने का कोई औचित्य नहीं है ।

Expansion of Route Kilometerage in Railways

5540. PROF. NARAIN CHAND PARASHAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the expansion in the route kilometerage of the Indian Railways, since independence, has not been adequate and is not commensurate with the growing needs and demands of the various regions of the country especially in the backward areas;

(b) if so, the net additions and the percentage of additions to the route kilometerage for the whole country and how it compares with the increase in the route kilometerage in China and other leading Asian countries; and

(c) the steps taken by the Railway Board to ensure adequate provisions for Track Expansion Programme including New Lines, in various Five Year Plans, including Sixth Five Year Plan along with total allocations for new Lines and percentage allocation to total outlays in each plan ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Since Independence, about 8,500 kms. of new railway lines have been constructed in the country.

The expansion has been commensurate with the availability of resources.

(b) The route kilometerage on the Indian Railways at the time of Independence was about 54,690 kms. About 8,500 kms has been added since. This works out to an increase of 15·5% over the system length as existing at the time of Independene. The corresponding data for China and other Asian countries is not readily available.

(c) The expansion of new lines is dependent on availability of funds allocated by the Planning Commission. The outlay for the Railway Plan in successive Five Year Plans and outlay for construction of new lines in each Five Year Plan is indicated in the table below:—

Plan	Railway outlay		Outlay for construction of New Lines			
					% to total	
	Approved	Actual Expenditure	Approved	Actual Expenditure	Approved Plan Outlay	Actual Expenditure
I	432·07	423·73	33·20*	33·35	7·68	7·87
II	1125·00	1043·69	66·00	77·83	5·87	7·46
III . .	1581·50	1685·83	206·00	211·96	13·03	12·57
Inter Plan period (66-67 to 68-69) . .	855·44	762·71	59·92	56·21	7·00	7·37
IV	1420·00	1428·32**	86·00	66·68	6·06	4.67
V*** .	2202·00	1523·00	97·00	80·22	4·40	5·27
Rolling Plan (1978-79 to 69-80) . .	3400·00	1184·76	120·00	71·21	3·53	6·01
VI	5100·00	N.A.	380·00	98·00 (Estimated for two years)		

*Including electrification and Restoration of dismantled lines.

**Including Metropolitan Transport Project.

***V Plan was terminated one year earlier.

N.A. : Not available.

Theft of Books from JNU Library

5541. SHRI RASHEED MASOOD: Will the Minister of EDUCATION be pleased to state:

(a) how many books have been stolen from JNU Library since its inception and titles, name of the author and price of the books;

(b) whether three JNU students were recently caught red-handed with the stolen library books; and

(c) whether the University have handed this case to Police for further investigation ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). According to the information furnished by the Jawaharlal Nehru University, there have been stray cases of loss of books from the Library from time to time. In most cases these books were in the possession of students, and were recovered from them.

160 Books were recently found in the illegal possession of three students in their hostel rooms. These books have since been recovered. The names of these books and their authors are given in the attached list. [*Placed in Library. See* No. LT—3267/81].

(c) The University has had an enquiry conducted by a senior Faculty member and on the basis of his findings, these three students have since been expelled from the University. The case has not yet been handed over to the Police for further investigation.

Guidelines regarding issue of a Medical Certificate to Class 1 Officers

5542. SHRI DIGAMBER SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any guidelines or instructions have been issued by his Ministry or Director General Health Services in the matter of issue of medical certificates to Class I officers of the Central Government recommending leave on medical grounds for more than three months/commuted leave on medical certificates or otherwise regular leave on medical certificate; and

(b) if so, details thereof and if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) and (b). Yes, Sir. The instructions relating to the issue of Medical Certificates for the purpose of leave to Class I (Group 'A') Officers are contained in Chapter II of the "Hand Book on Medical Examination".

Parcel Handling Contract at Allahabad

5543. SHRI N. K. SHEJWALKAR :

Will the Minister of RAILWAYS be pleased to state :

(a) whether parcels handling contract at Allahabad was awarded in favour of M/s. Railway Cycle Stand Karamchari Shram Samvida Sahakari Samiti Ltd., Allahabad;

(b) whether representation was also received from M/s. Railway Majdoor Sangh Shram Samvida Sahakari Samiti Ltd., who earlier held this contract and performed the work satisfactorily;

(c) if so, why the request of society named in part (b) was not considered with reasons therefor; and

(d) the monthy lumpsum rate at which the contract has been awarded from 1-8-81 together with detailed justification for sanctioning exhorbitant rates, when there was offer from Tundla Society to work the contract on existing terms and rates ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a)to (d). The parcel handling work at Allahabad was allowed to be performed by M/s. Rly Majdoor Sangh Shram Samvida Sahakari Samiti Ltd., Allahabad from 28-8-1978 to 28-2-1979 on a purely temporary basis pending finalisation of limited tenders. It was allotted to M/s. Railway Shram Samvida Sahakari Samiti Ltd., Tundla for a period of 2 years from 1-3-1979 to 28-2-1981, as it was the lowest tenderer. As the contractual term of this contract was nearing expiry, many societies including the Railway Majdoor Sangh Shram Samvida Sahakari Samiti Ltd., Allahabad represented, each staking its claim for the allotment of that contract. After going through all the representations, the contract was allotted to M/s. Railway Cycle Stand Karamchari Shram Samvida Sahakari Samiti Ltd., Allahabad, after negotiating the rates with it. The rate has been fixed at Rs. 32,707' 50p. The Tundla Society offered to continue the contract on enhanced rates of labour with three-shift working. Its offer was not on the existing terms & conditions.

Suggestions Submitted by the Forward Seamens Union of India

5544. SHRI SOMNATH CHATTERJEE : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the points in the suggestions submitted by the Forward Seamen's Union of India before the Chairman, Expert Committee on Unemployment of Indian Seamen, 1981 ; and

(b) the reaction of the Government on each points suggested ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) The Forward Seamen's Union of India had suggested the following main points before the Expert Committee, constituted to go into, among others, the Unemployment problem among Indian Seamen:

1. Steps should be taken to increase the number of passenger vessels.

2. A scheme should be drawn up whereby employment should be guaranteed to all seamen.

3. A common roster is necessary because of the existing disparity in employment opportunities for seamen on company and general rosters.

4. For determining, the seniority for next employment, the length of voyage performed should be the critarion and not the date of last discharge.

5. Seamen should be assured of minimum wage which would assist in mitigating the unemployment.

6. The Union is opposed to employment of lesser number of seamen on Board vessels by payment of short manning compensation.

7. Some of the trainees who had remained unemployed for over 18 months have pleaded that some effective measures had to be taken to provide them with jobs as otherwise the training that they had received at Government cost would go waste.

8. The training institutions for Merchant Navy pre-sea training be kept under suspension for a temporary period.

9. Shore-based organisations requiring personnel having Mariner's experiences be asked to recruit registered seamen willing to opt for the job on a permanent basis.

10. Seamen should be assured of a minimum guaranteed wage by subjecting shipping companies to a levy. Once this is done the retirement age for the new entrants could be fixed at 58 years.

11. The system of 'general purpose, crew should be done away with and Able Body seamen with some experience should be promoted as uncertified officers.

(b) The Committee has not yet submitted its Report.

Number of Railway Accidents during the Tenures of Railway Ministers

5545. SHRI ASHFAQ HUSSAIN : Will the Minister of RAILWAYS be pleased to state :

(a) the number of Railway accidents during the tenures of Shri Madhu Dandavate, Shri Kamlapati Tripathi (after 1980) and Shri Kedar Pandey ;

(b) number of persons died and injured during the tenures of the above Ministers ; and

(c) how many of these accidents occurred due to human errors, sabotage and other reasons, Ministerwise

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). Statistics relating to accidents are maintained not Minister-wise.

भारतीय क्षेत्र में चीनी घुसपैठ

5546. **श्री निहाल सिंह :**
श्री हरीश कुमार गंगवार :
श्री जी. वाई. कृष्णन् :

क्या **विदेश** मंत्री यह बताने की कृपा करेंगे कि :

(क) स्वचालित हथियारों से लैस अनेक चीनी सैनिकों द्वारा भारतीय क्षेत्र में प्रवेश तथा अपना झंडा फहराये जाने के आशय का दिनांक 13 सितम्बर, 1981 के "नव-भारत टाइम्स" में प्रकाशित समाचार की सत्यता क्या है ; और

(ख) सरकार द्वारा इस संबंध में क्या कार्यवाही की गई है ?

विदेश मंत्री (श्री पी. वी. नरसिंह राव): (क) और (ख). सरकार को इस घटना की जानकारी है जबकि चीनी प्राधिकारियों ने उस रेखा से हमारी ओर के इलाके में झंडा गाड़ दिया था जिसे चीनी पश्चिमी-क्षेत्र में "वास्तविक नियंत्रण रेखा" कहते हैं । इस मामले को चीनी अधिकारियों के साथ उचित रूप में उठाया गया था ।

Spare Parts Purchased by D.T.C.

5547. SHRI NIHAL SINGH: Will the Minister of SHIPPING AND TRANSPORT be pleased to state the value of spare parts purchased for buses by the Delhi Transport Corporation during the last three years, year-wise, and the names and the addresses of the firms from which these were purchased ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : Value of spare parts and misc. items purchased by D.T.C. during the last three years is as under :

1979-80	.	Rs. 305 lakhs
1980-81	.	Rs. 499·78 lakhs
1981-82 upto Oct.	.	Rs. 425·46 lakhs.

The names and addresses of the firms from which purchases were made are given in the statement laid on the Table of the House. [*Placed in Library. See No.* LT—3278 /81]

Extension to Chairman Railway Service Commission beyond the Stipulated Period of 4 years

5518. SHRI SANAT KUMAR MANDAL : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 7123 on 9th April, 1981 regarding Railway Service Commission and state :

(a) whether the tenure of office of any of the Chairman, Railway Service Commission referred to in the Annexure to this reply, which is due to expire next year has been or is being extended beyond the stipulated period of 4 years ;

(b) if so, who are they and the reasons therefor ;

(c) whether in any case any of the State Government has approached the Railway Board in this behalf; if so which and in whose case and the grounds advanced for extending the prescribed tenure ;

(d) whether action is being taken in time to fill up the resultant vacancies by inviting names from the various Railways and Departments of Government due to fall vacant early next year ; if so what: and

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The tenure of the Chairman, Railway Service Commissions cannot be extended beyond the period stipulated in the Recruitment Rules framed for this purpose.

(b) Does not arise.

(c) No.

(d) Vacancies of Chairman in the Railway Service Commissions are not notified and applications are not invited from non-officials. When a vacancy in any particular Commission arises, suggestions, if any, received from various sources including State Governments are also taken into account.

(e) Does not arise.

Seats for G.M. Northern Railway

5549. SHRI SANAT KUMAR MANDAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether the General Manager, Nrothern Railway, Baroda House holds a number of seats by various Mail and Super-fast and Express trains starting from Delhi/New Delhi/Hazrat Nizamuddin stations

(b) if so, the details thereof trainwise;

(c) the manner in which these seats are released and which is the authority in the Northern

Railway Headquarters competent to release these ;

(d) whether he is aware that even Executives of Private Companies are being allotted such seats with the connivance of their Liaison Officers with the Railway Officers in Baroda House; and

(e) if so, the steps which he proposes to take to prevent misuse of such seats at the expense of the public at large which swell the Waiting List particularly on the long distance trains to Calcutta, Bombay and Madras ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). Only a limited number of berths/seats by important mail/express trains have been earmarked. The number of such berths/seats varies from 2 to 12 berths in Upper Classes and 3 to 28 in second class. These berths/seats are operated by officers in charge of reservation to meet the emergent requirements of travel of various Govt. officials, Members of Parliament, Members of Legislative Assemblies, Ministers Press Representatives and their recommendees. Also passengers in distress and in urgent need for reasons like death or sickness of close relatives are helped out of this quota if and when available.

(d) No.

(e) Does not arise.

Goods handling Contract at Naini

5550. SHRI N.K. SHEJWALKAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether Goods handling contract at Naini was awarded to M/s. Railway Mazdoor Sangh Shram Samvida Sahkari Samiti Ltd., Allahabad, for a period of two years with effect from 1st August, 1981 ;

(b) whether Tenders for this contract were invited for specific period of one year and how the period of contract was altered unilaterally;

(c) whether in the contract award latter it was mentioned that four copies of agreement together with schedule of rates were attached but the same were not attached ;

(d) whether such type of irregularities were committeed in many other cases as the Societies did not agree to pay illegal money to the conceirning officer/official ; and

(e) what steps are proposed to be taken to remedy the situation?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) Limited tenders were invited for a period of one year; but the Tender Committee recommended award of contract for two years, which was approved by the competent authority.

(c) Four copies of Blank Agreement Form together with the Schedule of Rates were correctly sent alongwith the letter of allotment.

(d) No.

(e) Does not arise.

Goods Handling Contract at Allahabad

5551. SHRI N. K. SHEJWALKAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether Goods handling contract at Allahabad was awarded to M/s Railway Mazdoor Sangh Shram Samvida Sahkari Samiti Ltd., Allahabad with effect from 1-8-1981 and in the contract award letter it was mentioned that four copies of agreement together with schedule of rates were enclosed ;

(b) if so, why copies of agreement and schedule of rates were not given to the Society ;

(c) whether after ogtaining a representation from outgoing society the Sr.D.C.S., Allahabad, condemned his own decision and issued orders for cancellation of contract without making payment to the Society for the work done and services enjoyed by the Railway ; and

(d) whether this case has been taken up by the Vigilance for detailed investigation ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) (a) and (b). Yes; blankform of Agreement and Schedule of Rates were correctly sent alongwith the award letter to the society.

(c) After issue of the letter for award of the contract to M/s Railway Mazdoor Sangh Shram Samvida Sahkari Samiti Ltd., Allahabad, the outgoing society represented against the award of the contract. As this issue remained under examination, there was some delay in execution of the agreement resulting in delay of payment to the Railway Mazdoor Sangh Shram Samvida Sahkari Samiti Ltd., Allahabad.

(d) No; however, complaint lodged by the Railway Mazdoor Sangh Shram Samvida Sahkari Samiti Ltd., Allahabad is under investigation by the Railway.

द्वितीय श्रेणी के पी. टी. ओ. टिकट

5552. **श्री बया राम शास्त्र** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या किसी कर्मचारी की पत्नी अपने पति की अनुपस्थिति में किसी प्रकार से द्वितीय श्रेणी की पी.टी.ओ. टिकट जारी करा लेती है और प्रथम श्रेणी में यात्रा करते हुए पकड़ी जाती है और जुर्माने के साथ किराये का भुगतान भी करती है, तो क्या उस कर्मचारी को दोषी माना जाएगा ।

(ख) इस संबंध में उत्तर रेलों के इलाहाबाद मंडल द्वारा कितने स्टेशन अधिकारियों को रेलवे सेवा से निकाल दिया गया है; और

(ग) यदि ये कर्मचारी दोषी नहीं हैं, तो क्या सरकार उन्हें नौकरी पर पुनः बहाल करने के लिए उनके मामलों पर सहानुभूतिपूर्वक विचार करेगी ;

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) से (ग). इस मामले की जांच की रही है और सूचना सभापटल पर रख दी जायेगी ।

Goods Handling Contract by Railway Cycle Stand at Allahabad

5553. SHRI RANJIT SINGH. Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Goods handling contract held by the Railway Cycle Stand Contract remains thoughout unsatisfactory during the contractual period ;

(b) the number of Wagons detained month-wise and demurrage accrued during the Contractual period separately month-wise ;

(c) whether it is a fact that the working of the Society has remained unsatisfactory ; and

(d) if so, the reason for awarding the Parcel Handling Contract at Allahabad on exhorbitant rates ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, the goods handling contract held by M/s. Railway Cycle Stand Karamchari Shram Samvida Sahakari Samiti Ltd., Allahabad was unsatisfactory during the contractual period.

(b) A statement is attached.

(c) Yes.

(d) The rates were fixed by a Committee after negotiating with the Society.

Statement

Number of wagons detained by and demurrage levied on M/s. Railway Cycle Stand Karamchari Shram Samvida Sahakari Samiti Ltd., Allahabad, month-wise from 5-6-1979 *to* 4-7-1981.

Month	No. of wagons detained	Demurrage levied
5th June to 30th June 1979	13	330·50
July 1979	4	87·00 633·00
August 1979	24	486·50
September 1979	5	81·00 128·00
October 1979	9	202·00
November 1979	24	302·50 277·00
December 1979	26	82·00 165·50
January 1980	9	420·00
February 1980	33	389·00
March 1980	13	387·00 545·00
April 1980	21	285·00
May 1980	35	1237·00 479·50
June 1980	56	2640·00 1664·50

1	2	3
July 1980	62	1253·25
August 1980	91	2329·75
September 1980	38	598·00
October 1980	57	1514·50
November 1980	37	537·00
1-12-1980 to 18-12-1980	14	210·00
19-12-1980 to 7-1-1981	8	Work managed by Railway Labour
8-1-1981 to 31-1-1981	Nil	..
February 1981	2	..
March 1981	16	217·00
April 1981	77	808·00
May 1981	135	3781·00
1-6-1981 to 4-7-1981	179	5181·50

Allotment of Bookstalls, etc. in Gujarat during 1980 and 1981

5554. SHRI UTTAMBHAI H. PATEL : Will the Minister of RAILWAYS be pleased to state:

(a) the number and details of Railway Book Stalls, and other stalls, shops, catering etc. allotted during 1980 and 1981 at various places to SC/ST persons, Adivasis, unemployed graduates, blind, disabled persons, ex-serviamen, war widows, etc. category-wise in Gujarat on Western Railways;

(b) what are the Policy, Rules, Regulations and criteria for the same; and

(c) what is the programme for the allotment of the same to various above categories during 1982 and 1983 ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) One fruit trolley at Bulsar station was allotted to a disabled person in 1981.

(b) Catering/vending contracts are normally awarded by the zonal railways after inviting applications through press notifications and/or display of the advertisements at station Notice Boards. The criteria followed is requisite experience in the field, capability to render satisfactory service to the travelling public and adequate financial status of the candidates to operate the contracts on commercially viable lines. The criteria in respect of financial status is not insisted upon in case of SC/ST candidates.

The order of preference for allotment of catering/vending contracts is as under:

(i) SC/ST;

(ii) Coop. Societies of actual workers/vendors;

(iii) Mahila Samities;

(iv) Individual unemployed graduates within the age-goup of 18—30 years;

(v) Freedom Fighters and

(vi) Others.

However, contracts of 1/2 unit value are exclusively reserved for SC/ST candidates. Requests from other categories of candidates viz. physically handicapped, war widows, ex-servicemen etc. are considered sympathetically and on merits.

Similarly, booksatlls are allotted to the eligible categories by the zonal Railways after inviting applications through press etc. As per the extant policy of the Govt., all future allctments of bookstalls are exclusively reserved for the categories indicated below in the order of preference:

(i) Coop. Societies of actual workers/vendors and Coop. Societies of unemployed graduates.

(ii) Unemployed graduates forming partnerships/associations.

(iii) Individual unemployed graduates who are sons/wards of railway employees (serving/retired).

(iv) Individual unemployed graduates other than those under (iii) above.

(c) Vacancies of catering/vending and Bookstall contracts as and when arising are notified by the Zonal Railways in the press inviting applications from time to time.

Action against management of Abner Memorial School, New Delhi for contravening Delhi School Education Rules, 1973

5555. SHRI NAWAL KISHORE SHARMA: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to refer to the reply given to Unstarred Question No. 3602 on the 10th September , 1981 and state:

(a) what action has been taken against the management of Abner Memorial School 26, Ferozeshah Road, New Delhi for contravention of Delhi School Education Rules, 1973; and

(b) whether the management of the School has removed the inadequacy of accommodation in the school and if not, what action is prooposed to be taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) (a) and (b). It has been brought to the notice of the Directorate of Education, Delhi Administration, Delhi, that the Abner Memorial School does not have adequate accommodation and sanitary facilites as required under the provisions of Sections 4(1)(c) of Delhi School Education Act, 1973. The Management of the School has been advised to remove the deficiencies. The Management has given an assurance that they have applied for allotment of land for a new building and the deficiencies would be removed.

Study Lectures to Para Medical Trainees

5556. SHRIMATI KAILASH PATI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Municipal Corporation of Delhi have issued a circular asking their Medical and Non-Medical officers not to deliver study lectures to the para-medical trainees who are undertaking their professional guidance in certain para-medical institutions in Delhi;

(b) if so, what are the contents of the said circular issued by the Municipal Corporation of Delhi; and

(c) whether Government are contemplating to start some other arrangement so that the para-medical education in Delhi do not suffer because of the above mentioned circular and lif so, what are the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) to (c). The information is being collected and will be laid on the Table of the Saha.

Gooty Diesel Shed

5557. SHRI K. A. RAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether some Khalasis who opted for Southern Railway when Guntakal Division was added to South Central Railway still remain at Gooty Diesel Shed without getting any transfer orders;

(b) if so, what are the reasons for the delay; and

(c) what is the difficulty in absorbing the n few who are left behind in any of the sheds cn the Southern Railway ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) (a) No option was given to Khalasis of Gooty Diesel shed when Guntakal Division was added to South Central Railway.

(b) and (c). Do not arise.

बंजारा स्त्रियों के साथ दुर्व्यवहार

5558. **श्रीमती माधुरी सिंह** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 16 अक्तूबर, 1981 को रेलवे प्लेटफार्म पर एक बंजारा स्त्री के साथ दुर्व्यवहार के एक मामले के कारण हजारों यात्रियों को जामापुर, बल्लियापुर, और अन्य नौ रेलवे स्टेशनों पर घंटों इन्तजार करना पड़ा और गाड़ियों का आवागमन ठप्प हो गया;

(ख) क्या गर्भवती बंजारा स्त्री गर्भ-स्राव के कारण मर गई;

(ग) क्या इस मामले की जांच की गई है; और

(घ) रेलवे प्लेटफार्म पर किए गए अपराध के लिए उत्तरदायी असामाजिक तत्वों के विरुद्ध क्या कार्यवाही की गई;

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभागों के उप मंत्री (श्री मल्लिकार्जुन) : (क) 15/16-10-81 को जमालपुर रेलवे स्टेशन पर हुई एक घटना, जिसके लिए पुलिस ने अज्ञात व्यक्ति के खिलाफ मामला दर्ज किया है, के कारण, कुछ गाड़ियां लेट हो गयी थीं ।

(ख) एक गर्भवती बंजारिन संयोगवश इंजन के नीचे आ कर मारी गयी थी ।

(ग) पुलिस द्वारा एक नियमित मामला दर्ज कर लिया गया है और उसकी छान-बीन की जा रही है ।

(घ) मामले की छान-बीन हो चुकने पर, इस सम्बन्ध में कार्यवाई करने के बारे में विनिश्चय किया जायेगा ।

Archaeological survey in Orissa

5559. SHRI GIRIDHAR GOMANNGO: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government of Orissa have surveyed the Districts of Koraput, Ganjam, Phulbani and Kalahandi through the State Archaeological Department to place those Districts in the Archaeological map of India and Orissa;

(b) if so, the names and places of Archaeological ruins and remains so far noticed and preserved by the Archaeological Survey of India, Government of India and State Government;

(c) whether the valley of Vansadhara, Nagavali, Jhanjavati, Indravati, Machkund, Sabari and Kolab rivers of Koraput District has been surveyed to locate the river valley civilisation of the ancient period; and

(d) if not, the reasons therefor and the names of Archaeological ruins and remains of the District taken up for reconstruction and preservation for the year 1980-81 and 1981-82 ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) These Districts have been partially surveyed by the Department of Archaeology, Government of Orissa.

(b) Lists of monuments/sites noticed during the survey in recent years in these Districts by the State Department of Archaeology and Archaeological Survey of India are enclosed.

The list of monuments/sites protected by the State Department of Archaeology and Archaeolotical Survey of India is enclosed.

(c) & (d). The State Department of Archaeology has surveyed group of temples near Theruvally located in Nagavali valley. The reasons for not taking up the survey of these areas is due to the fact that State Department is at present engaged in survey of Chitrotpala and Daya Valleys.

The State Department has completed conservation of Bhairava temple at Boriguma in District Koraput and is carrying out repairs to Dadhibabana temple at Khariar in District Kalahandi. The conservation of Batrisasimhasana at Nandapur in District Koraput will be taken up soon by that Department.

LIST OF MONUMENTS/SITES NOTICED BY THE STATE DEPARTMENT OF ARCHAEOLOGY

Koraput District

Jagannath temple at Gunupur

Mallikeswar temple and Nilakantheswar temple at Padmapur

Pataleswar group of temples at Paikapada

Group of temple at Nandapur

Bhairava temple at Boriguma

Nilakantheswar temple at Papadahandi,

Gupteswar caves
Siva temple, Ramanaguda
Jaina antiquities in Jeypur town

Kalahandi District

Asurgarh near Narula
Antiquarian remains at Maragoda valley
Pataleswar temple, Budhikomna
Jagannath temple at Komna
Dadhibabana temple at Khariar
Cave paintings near Khariar

Phulbani District

Asurgarh at Manamunda
Buddhist antiquities at Paragalapur
Chakapada near Phulbani
Buddha image at Baudh

Ganjam District

Ganjam Fort
Ramapada temple at Jirabadi
Nrusimha Swamy temple at Badagaon
Jagannath temple at Kurala
Narayana temple at Kurala
Group of temples at Belaguntha
Tara-Tarini temple near Purusottamapur
Hanumana and other group of temples at Paralakhemundi

LIST OF MONUMENTS/SITES OF DISTRICT KORAPUT NOTICED BY THE ARCHAEOLOGICAL SURVEY OF INDIA

1. Ancient site of Gudari
2. Ancient site at Kochala on the bank of river Kolab
3. Old brick platform at Alamanda in Jhanjavati river valley
4. Jagannatha temple at Nowrangpur
5. Temple near Bhairabhsingpur
6. Sarveswar temple, near Nandapur
7. Gupteswar Cave near Jeypur
8. The site containing images of Jain Thirthankaras of Medieval period at Suai
9. Site of a fort at Rayagada
10. Nilakantheswar temple at Papadahandi
11. Site of a ruined temple and tombs at Narayanpatana
12. Balajimath, Gunupur
13. Site at Devagiri hill
14. Temple a site at Boriguma
15. Nilkantheswar temple at Jogamunda hill, near Padmapur
16. Tirthankara images at Jamunda

LIST OF MONUMENTS PROTECTED BY GOVERNMENT OF ORISSA

Ganjam District

Cemetery at Ganjam
Ganjam Fort
Hanuman temple, Paralakhemundi
Ramapada temple, Jirabadi
Siva temple, Badagaon

Koraput District

Pataleswar group of temples, Paikapada
Mallikeswar and Nilakantheswar temples at Jogamunda hill near Padmapur
Bhairava temple, Boriguma
Jagannath temple, Gunupur
Nilakantheswar temple, Papadahandi
Gupteswar caves

phælbani District

Stone image of Buddha, Baudh
Asurgarh, Manamunda

Kalahandi District

Dadhibaban, temple, Khariar

Pataleswar temple, Budhikomna

Asurgarh at Maragoda

LIST OF MONUMENTS PROTECTED BY ARCHAEOLOGICAL SURVEY OF INDIA

Ganjam District

1. Gangadharaswami temple at Kottakolla
2. Jagadiswaraswami temple at Kottakolla
3. Bhima temple at Mahendragiri
4. Kunti temple at Mahendragiri
5. Yudhistra temple at Mahendragiri
6. Ashoka rock inscription at Jaugada.

Phulbani District

1. Nilamadhava and Sidheswara temples at Gandharadhi.
2. Paschima Somanatha, Bhubanesvara and Kapilesvara temples at Baudh Town.

US Air Surveillance posts to be set up on Indo-Pak border

5560. SHRI PIUS TIRKEY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) is it true that the secret services of China and U.S.A. are tied up by numerous joint operations on the Pakistani territory ranging from aerial reconnaissance of Indian territory; and

(b) state the measures being taken to safe-guard our security ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b) Government keep themselves informed, and are vigilant about all matters and developments which have a bearing on our security.

Scheme for Women Education

5561. SHRI MANMOHAN TUDU : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government have introduced any scheme under which steps have been taken in various States for the spreading of women education;

(b) if so, the name of that Central Scheme and the name of the Universities which have introduced those schemes in various States;

(c) whether special grant has been proposed to be given to open women colleges in the under-developed Districts; and

(d) the details about the guidelines given by the Government or University Grants Commission to those universities ?

THE DEPUTY MINISTER IN THE MINISTERIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The Central Government have not introduced any special scheme for the purpose.

(b) Does not arise.

(c) Neither the Central Government nor the University Grants Commission provides any financial assistance for opening new colleges, including Women's Colleges.

(d) The University Grants Commission has relaxed the conditions of eligibility for sanctioning development grants in the case of women's colleges. As against the normal requirement of an enrolment of 300, women's colleges with a student strength of 200 would be considered for assistance up to Rs. 4.00 lakhs during the Sixth Plan. Similarly, for construction of women's hostels, the Commission provides 75% of the approved cost as against 50% in the case of boy's hostels. The guidelines for providing assistance to colleges in the Sixth Plan have been circulated in July, 1981.

Institute of Public Health and Hygiene, Safdarjung Enclave, New Delhi

5562. SHRI MOHAMMAD ASRAR AHMAD :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the Institute of Public Health and Hygiene, Safdarjung Enclave, New Delhi has started 'Community Health Worker's Diploma' and conducting regular classes for the same ;

(b) whether Government have examined the fact that the syllabus of the said Diploma Course of the Institute is based on the syllabus approved and suggested by the Government of India for Community Health Volunteers, Health Assistants, Diploma in Health Education, Diploma in Public Health First-Aid and Home Nursing etc. and whether the Institute of its managing society, Akhil Bharatiya Sharecrik Shiksha Parishad (Regd) New Delhi, applied for recognition of the diploma for various paramedical posts in the country ; and

(c) if so, what is the Government's policy in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : (a) The Institute has informed that it is running regular classes for Community Health Worker's Diploma course.

(b) and (c) A request from the Institute of Public Health and Hygiene was received for the recognition of the diploma for various paramedical posts in the county. The Institute was informed that the Government of India, in principle, do not recognise any such courses. The various categories of Health Workers are trained according to the curricula laid down by the Universities/the Nursing Councils or State Governments, who employ these workers. The Government of India only suggest the training programmes to the State/UTs. The Institute was therefore, advised accordingly.

Foreign Missions Having Feature Films Screaning Facilities

5563. SHRI PIUS TIRKEY: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of foreign missions in India which have facilities for screening documentary and feature films; and

(b) whether these foreign missions are allowed to employ Indian private agencies/individuals to screen the films on their behalf on remunerative basis ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO) : (a) All foreign diplomatic and consular missions located in India are

entitled to have facilities for screening documentary and feature films. Under normal diplomatic practice, practically all the important diplomatic and consular missions in India have such facilities.

(b) Yes Sir. Foreign missions in India have the freedom to employ local agencies/individuals to screen films on their behalf on a remunerative basis as a commercial transaction.

If, however, filming facilities or such remunerative arrangements affect India's interests negatively in any manner the government has the necessary means to take remedial action both in relation to the diplomatic missions concerned and such agencies/individuals.

Encouragement to States for starting their own Shipping Lines

5564. SHRI CHINTAMANI JENA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government are giving encouragement to the States through their plan to start their own shipping lines, in view of the fact that a large number of private and foreign shipping companies corner a large volume of shipping business ; and

(b) if so, whether existing state owned companies have received any assistance from Central Government to improve their Shipping Industry ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) Ship acquisition is a commercial decision to be taken by a shipping company whether under the Public Sector or a Private Sector. Whenever ship acquisition proposals are received by Shipping Development Fund Committee, they are examined on merits taking into account the viability etc. and thereafter the S.D.F.C's recommendations are examined by Government and decisions conveyed.

(b) The Karnataka Shipping Corporation and the Kerala Shipping Corporation have been granted financial assistance.

Coach Manufacturing Unit

5565. SHRIMATI JAYANTI PATNAIK : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have a proposal to set up some new railway coach manufacturing units during the Sixth Plan Period ;

(b) if so, the total number of such railway coach manufacturing units proposed to be set up during the above plan period ;

(c) the name of the places where such coach manufacturing units are proposed to be set up ; and

(d) the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN). (a) and (b) A proposal is under consideration for setting up a new Railway Coach Manufacturing Unit during the 6th Plan. The proposal has been forwarded to the Planning Commission for their clearance of the Project.

(c) and (d) On receipt of the Planning Commission's clearance, a Project Report will be prepared to include scope, cost location etc. of the proposed new Railway Coach Production Unit.

Recommendation of the Railway Convention Committee 1971 and 1973 on Suburban Trains

5566. SHRI SYEDMASUDAL HOSSAIN :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railway Convention Committee, 1971 on Suburban Trains have recommended that suburban trains should provide one class of travel only ;

(b) if so, what action have been taken by the Government to implement the recommendation of the Committee ;

(c) whether the Railway Convention Committee, 1973, on Suburban Trains Services have recommended that due care should be taken to provide accommodation for ladies and children below twelve years by earmarking separate compartments for them ;

(d) if so, what action have been taken by the Government thereon;

(e) whether the Railway Convention Committee, 1973 on Suburban services recommended that the Railways should ensure that nine coach rakes are introduced on all busy section in the three cities of Bombay, Calcutta and Madras so as to relieve congestion and over crowding at these places ; and

(f) if so, what action have been taken by the Government to provide nine coach rakes at these cities ?

THE DEPUTY MINISTER IN THE MINISTERIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) (a) and (b) The recommendation was not accepted considering that the occupation level of First Class coaches on the suburban services is conparable to that of the Second Class coaches and their conversion into second class coaches would not result in the physical availability of extra accommodation. On the other hand, the abolition of First class travel is likely to cause loss of revenue to the Railways, because first class fares are higher tnen Second class fares.

(c) and (d). At least one compartment in second class is camrarked for exclusive use of lady pasengers on every train. Where the demand for such accommodation is heavy, more than one compartment is provided for them. Chi'dren under 12 years are permitted to travel in compartments earmarked for ladies.

(e) Yes.

(f) In Bombay, suburban trains are already running with nine coaches. Many suburban trains in Calcutta are also running with 9 coach rake. The question of running the remaining trains with 9 coaches will be considered when additional EMU coaches become available.

In Madras, however, there is no proposal to run suburban services with nine coaches

Vacant Posts of Medical Department of Andaman and Nicobar Islands and steps to fill up the same.

5567. SHRI MANORANJAN BHAKTA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) how many posts in dispensaries/hospitals/PHCs-wise and category-

wise are lying vacant in the Medical Department of Andaman and Nicobar Islands and since when ;

(b) what action Government have taken to fill up these posts ; and

(c) whether in cases of certain categories like Pharmacists etc. Government have taken up the matter to regularise their services and if not, the action proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) (a) to (c). The information is being collected and will be laid on the table of the Sabha.

New Trains Introduced

5568. SHRI MATILAL HASDA Will the Minister of RAILWAYS be pleased to state :

(a) details of the new trains introduced by the present Railway Minister and four of his predecessors;

(b) nature of return received by the railways from those new trains, train-wise details since introduction of trains till date ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFARIS (SHRI MALLIKARJUN) (a) Railways do not maintain records for Introduction of new trains in accordance with the tenure of Ministers. However, the details of new trains introduced druring the las five years are given below :

Year	Trains introduced
1976-77 . . .	133
1977-78 . .	108
1978-79	64
1979-80 . .	53
1980-81	84

(b) statistics of earnings are not maintained train-wise.

Meeting of Scientific Advisory Committee (Ayurvedic)

5569. SHRI R. P. DAS : Will the Minister HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether a meeting of the Scientific Advisory Committee (Ayurvedic) was held on 23rd October, 1981 ;

(b) if so, whether the question of expansion scheme of the research establishment in Indian system of medicines was discussed in this meeting ; and

(c) if so, the decision taken on this question ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) (a) and (b) The Scientific Advisory Committee (Ay.) of the Central Council for Research in Ayurveda and Siddha, an autonomous body under the Govt. of India, in a meeting held on the 23rd

October, 1981 *Inter-alia* discussed the question of expansion scheme of the research establishments under the Council.

(c) The recommendations of the Scientific Advisory Committee were considered by the Finance Committee of the Council and subsequently the Governing Body approved the expansion schemes as listed in the attached statement.

Statement

LIST OF SCHEMES

1. Intensive cultivation of Guggulu plantations at Hangliawas Garden near Ajmer.

2. Extensive cultivation of medicinal plant at Regional Research Centres. Jhansi with construction programmes for expanded activities.

3. Extentive cultivation of medicinal plant at Jawaharlal Nehru Ayurvedic Medicinal Plants and Garden, Pune after increasing irrigational facilities and undertaking additional construction works.

4. Utilisation of vacant land for cultivation etc. at Indian Institute of Panchakrarma, Cherutpuruthy by undertaking construction of compound wall etc.

5. Addition of in-patient facilities to the Regional Research Centre, Itanagar after constructing hospital block and essential staff quarters.

6. Centralised collection of herbarium specimens.

7. Extensive clinical trials of coded Anti-malarial Ayurvedic drug.

8. Establishment of 5 Pilot projects for rural/tribal research.

Usefulness of Homoeopathic Drug for Family Planning

5570. SHRI JANARDHANA POOJARY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a homoeopathic drug has been found to be highly effective as abortive agent by a doctor of the Institute of Medical Sciences, Banaras Hindu Univessity;

(b) if so, whether this medicine has been put on trial;

(c) if so, the result thereof; and

(d) steps taken or proposed to be taken to popualarise the medicine ?

THE MINISTER OF STATE IN THE MINISTRY OF HEATH AND FAMILY WELFARE (SHRI NIHAR RANJAN A LASKAR): (a) No.

(b) to (d) Does not arise.

Conversion of Line during Sixth Plan Period

5571. SHRI GIRIDHAR GOMANGO : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any proposal to convert the metre gauge lines into broad gauge lines and narrow gauge lines to metre gauge/broad gauge lines during Sixth Plan and the techno-economic survey of these lines undertaken; and

(b) if so the names of the lines?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) The following projects have been approved for conversion from MG to BG during the Sixth Plan so far:—

1. Bareilly-Kathgodam.
2. Gauhati-Dibrugarh via Tinsukia.
3. Katihar-Barsoi-Siliguri-New Jalpaiguri.

Little impact of Family Welfare programme on population growth in Karnataka

5572. SHRI K. MALLANNA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the family welfare programme had very little impacton population growth in Karnataka, which was expected to fall to 1.6 per cent per annum was stagnant at 2.8 per cent;

(b) if so, the details in this regard; and

(d) the reaction of Central Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) to (c) Under the Family Welfare Progamme, upto the end of March, 1981, 14.11 lakhs eligible couples comprising 23.2 percentage of total estimated couples in Karnataka were protected against child birth.

The Export Committee on Population Projections appointed by the Planning Commission under the chairmanship of the Registrar General of India had estimated that the population of Karnataka would be 35.60 millions as on 1st March, 1981. This implied an average annual exponential growth rate of 1.97%.. As against this, the 1981 Census accounted a population of 37.04 millions as on 1st March. 1981. The actual growth rate during the decade 1971—81 would be 2.36% per annum (exponential). In the absence of Census age distribution, it is not possible to say whether the populatin growth is due to the low impact of family welfare programme on population growth or due to faster decline of mortality or due to a combination of both. The Government is, however, fully conscious of the need for further acceleration of the family planning programme in the State. The State Govt. is being assisted/advised from time to time in this regard.

Cargo Booking on Foreign vessels by the freight agents of the Indian Shipping Lines abroad

5573. SHRI SANAT KUMAR MANDAL : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it has come to his Ministry's notice that India's shipping lines' freight agaents abroad are not booking sufficient cargo with the Indian Lines and are relying on foreign vessels; and

(b) if so, what action Government propose to take to meet this situation ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) No Sir.

(b) Does not arise.

गोरखपुर-लखनऊ लाइन पर चलने वाली पैसेंजर तथा माल गाड़ियां

5574. **श्री अशफाक हुसैन :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) समय सारणी में परिवर्तन किये जाने से पहले गोरखपुर-लखनऊ रेलवे लाइन पर कितनी और कौन-कौन सी पैसेंजर तथा माल गाड़ियां चल रही थीं और उन गाड़ियों की क्षमता क्या थी;

(ख) 15 नवम्बर, 1981 से समय सारिणी में परिवर्तन किये जाने के बाद से इस लाइन पर कितनी और कौन-कौन सी पैसेंजर तथा माल गाड़ियां चल रही हैं तथा उनकी माल तथा यात्री क्षमता क्या है;

(ग) इस लाइन पर गाड़ियों का चलना सामान्य कब से होगा;

(घ) क्या सरकार का विचार कलकत्ता से दिल्ली के लिए बरास्ता गोरखपुर एक सीधी गाड़ी चलाने का है;

(ङ) यदि हां, तो इसे नियमित रूप से कब तक चलाया जायेगा;

(च) यदि नहीं, तो इस गाड़ी को चलाने में क्या दिक्कत है;

(छ) क्या सरकार का विचार गोरखपुर, गोमती एक्सप्रेस गाड़ी चलाने का है;

(ज) यदि हां, तो कब तक; और

(झ) सरकार द्वारा इस लाइन पर चलाई जाने वाली गाड़ियों के ब्यौरे क्या हैं ?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) बड़ी लाइन में आमान परिवर्तन करने से पूर्व लखनऊ और गोरखपुर के बीच निम्नलिखित यात्री गाड़ियां चलती थी :—

गाड़ी	डिब्बों की संख्या (मी. ला.)
1. 1/2 ए. टी. मेल (गुवाहाटी-लखनऊ	21 सवारी डिब्बे
2. 9/10 कानपुर एक्सप्रेस	16 ,,
3. 15/16 लखनऊ-गुवाहाटी एक्सप्रेस	20 ,,
4. 17/18 बैशाली एक्सप्रेस (सिलीगुड़ी-कासगंज)	20 ,,
5. 31/32 कानपुर-बरौनी एक्सप्रेस	14 ,,
6. 47/48 शाने अवध एक्सप्रेस (गोरखपुर-लखनऊ)	10 ,,
7. 601/602 गोरखपुर-लखनऊ पार्सल एवं सवारी गाड़ी	9 ,,

लखनऊ-गोरखपुर खंड के एक भाग पर इनके अतिरिक्त 11 सवारी डिब्बों के साथ 211/212 गोंडा-गोरखपुर सवारी गाड़ियां, 13 सवारी डिब्बों के साथ 185/186 सवारी गाड़ियां, 9 सवारी डिब्बों के साथ 209/210 गोंडा-बढ़वल-सीतापुर तेज सवारी गाड़ियां और 9 सवारी डिब्बों के साथ 204/205 गोंडा-कटरा सवारी गाड़ियां भी चल रही थीं ।

लखनऊ-गोरखपुर खंड के बड़ी लाइन में परिवर्तित होने से पहले गोरखपुर-गोंडा खंड पर 5 माल गाड़ियां, गोंडा-बढ़वल खंड पर 5.7 गाड़ियां, बढ़वल-बाराबंकी खंड पर 4.9 गाड़ियां और बाराबंकी-लखनऊ खंड पर 3.9 गाड़ियां प्रति गाड़ी चौपहिया डिब्बों के हिसाब से मीटर लाइन के 55 सवारी डिब्बों के औसत भार के साथ चला करती थीं ।

(ङ) आमान परिवर्तन के बाद गोरखपुर-लखनऊ खंड पर बड़ी लाइन को 5 जोड़ी गाड़ियां चल रही हैं :—

	गाड़ी	डिब्बों की संख्या (व. ला.)
1.	501/502 राप्ती-गोमती एक्सप्रेस (गोरखपुर-लखनऊ)	12 सवारी डिब्बे
2.	505/506 समस्तीपुर-कानपुर एक्सप्रेस	13 ,,
3.	503/504 गोरखपुर-झांसी मेल	12 ,,
4.	539/540 गोरखपुर-लखनऊ सवारी गाड़ी	12 ,,
5.	541/542 गोरखपुर-लखनऊ सवारी	12 ,,

बड़ी लाइन में आमान परिवर्तन के बाद गोरखपुर-गोंडा खंड पर प्रतिदिन 2.4 माल गाड़ियां और गोंडा-लखनऊ खंड पर प्रतिदिन औसतन 1.8 गाड़ियां जो कि प्रति गाड़ी बड़ी लाइन के चौपहियों के हिसाब से क्रमशः 65 और 68 डिब्बों के साथ चल रही हैं। इससे मीटर आमान प्रणाली की तुलना में अधिक सवारी एवं माल यातायात ढोया जा रहा है।

(ग) इस लाइन पर गाड़ियों का परिचालन 1982 के दौरान, जबकि रेलपथ में पूरे गिट्टी बिछा दी जायेगी, पूरा हो जाने की आशा है।

(घ) जी नहीं।

(ङ) प्रश्न नहीं उठता।

(च) पूर्वोत्तर और क्षेत्रीय रेल प्रणालियों पर मार्गवर्ती खंडों पर लाइन क्षमता की कमी तथा कोचिंग स्टाक की बेहद कमी।

(छ) जी नहीं।

(ज) प्रश्न नहीं उठता।

(झ) इस खंड पर अतिरिक्त रेल गाड़ियों का चलाया जाना कोचिंग स्टाक, रेल इंजनों और रेल अनुरक्षण की सुविधाओं आदि की उपलब्धता पर निर्भर करेगा। इन संसाधनों की कमी के कारण इस समय इस खंड पर कोई अतिरिक्त गाड़ी के चलाये जाने का कोई प्रस्ताव नहीं है।

Release of Central share for payment of U.G.C. Pay-Scales to Lecturers of BIT, Mesra (Ranchi)

5575. SHRI RAMAVATAR SHASTRI: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether the Government of India had released its share of 80 per cent on account of payment of U.G.C. Pay scales to the lecturers of the colleges and universities of Bihar years back;

(b) whether Government had agreed to grant Central assistance for implementation of U.G.C. Pay Scales to the lecturers of Birla Institute of Technology, Mesra (Ranchi), as back as in 1976; and

(c) if so, why the payment of the 80 per cent share of the Central Government to the lecturers of BIT, Mesra has been delayed so long ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) and (c): The reimbursement of the 80% share of the Central Government on account of the implementation of the U.G.C. pay scales is made on receipt of the claim from the State Governments in respect of the institutions concerned. The claim in respect of B.I.T. Mesra, Ranchi has not been received as yet from the State Government of Bihar.

Upgradation of Pay-Scales of Teachers in Delhi Schools

5576. SHRI BAPUSAHEB PARULEKAR : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that P.G.T. teachers have been compelled to take classes 10+2 i.e. 12th standard in Delhi;

(b) whether the pay-scales of the Delhi teachers, both the Government schools and aided schools have been suitably up-graded ; and

(c) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). The Post-Graduate Teachers are recruited to teach classes at plus 2 stage. The demand for revision of scales of pay of all categories of teachers under Delhi Administration, other Union Territories and Organisations on Central scale of pay, has been under consideration of the Govrnment for some time. However, it has not been possible to accept this demand so far as it would trigger off demand for revision of scales of pay for other categories of Central Government employees.

Selection for Homoeopathic Physicians

5577. DR. A. U. AZMI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that recruitment rules for the post of Homoeopathic Physicians in C.G.H.S. require five years experience in profession acquired after obtaining 4 years Diploma recognised by the State Boards;

(b) whether it is a fact that the Directorate General of Health Services have recently filled some posts and also selected Homoeopathic Physician for a panel for future appointments without proper circulation of the vacancies through the Press or to the Employment Exchanges and also in contravention of the provisions of essential qualification without consulting the U.P.S.C.;

(c) whether it is also a fact that all such selections are irregular and liable to be treated null and void; and

(d) if so, what steps Government proposed to take in the matter as a measure of remedy ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) Yes.

(b) No vacancy has been filled on regular basis nor any panel has been prepared for this purpose. Only ad-hoc appointments have been made pending recruitment through U.P.S.C.

(c) and (d). Does not arise.

Development of Higher Education in Orissa

5578. SHRI GIRIDHAR GOMANGO : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government of Orissa, in the light of recommendation of Das Committee setup by it to study the problems of Higher education, submitted proposals to the Union Government for the development of higher education; and

(b) if so, the details thereof and the steps taken by the Government of India in this regard ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DPEARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No such proposals have been received from the Government of Orissa.

(b) Does not arise.

D.T.C. Bus Service to and from Vikas Puri

5579. SHRI KESHAORAO PARDHI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that following the constuction of a large number of houses, there has been a large expansion of Vikas Puri in the last 2-3 years, but the DTC bus service operating to and from the colony has become irregular;

(b) whether representations to tide over the problem have also been received by Government; and

(c) if so, steps proposed to be taken to meet the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : (a) Vikas Puri, a D.D.A. Colony, is in a developing stage. DTC bus service on route No. 860 connects it with Connaught Circus, Regal via Moti Nagar and Central Secretariat. The operation on this route has been found quite regular. There is also another route namely Route No. 805 opeating from Maj. Bhopinder Singh Nagar to Vikas Puri. Recently, the services on this route have been found to be somewhat irregular due to congestion on the roads beyond Moti Nagar.

(b) Yes Sir.

(c) On the demand of the residents of Vikas Puri, the services of route No. 805 which were upto Moti Nagar, have been extended to Inter State Bus Terminal w.e.f. 11-10-81. The frequency of services has also been stepped up from 34/68 minutes to 20/40 minutes w.e.f. 2-12-81 by adding one more bus.

Disruption of Train Services in the Kharagpur–Tatanagar Section of South Eastern Railway

5580. SHRI HARIHAR SOREN : Will the Minister of RAILWAYS be pleased to state :

(a) the total number of times train services were disrupted in Kharagpur-Tatanagar section of the South Eastern Railway between June and October, 1981 ;

(b) the reasons therefor ; and

(c) the steps his Ministry proposes to take to check such disruption of train services in that busy division of South Eastern Railway ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). The train service on Kharagpur-Tatanagar Section were disrupted/cancelled six times during the period from June to October 1981—on four occasions due to derailments, once due to Bangla Bandh and once due to cancellation of 134/133 Howrah-Ahmedabad Express for coal shortage.

(c) The Safety organisation of the Railway is engaged in a continuous drive to minimise accidents. Efforts are also being made to maintain supply of coal for loco use.

Arrangement of money to meet the monthly pay bills of Hooghly Docking and Engineering Company

5581. SHRI AJIT BAGH :
SHRI NIREN GHOSH :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Government have received a telex message dated 9th November, 1981 from the West Bengal Government regarding immedicate arrangement for payment of at least Rs. 15 lakhs to meet the monthly pay bill of the Hooghly Docking and Engineering Company ;

(b) if so, details thereof ; and

(c) steps taken by the Government thereon ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) and (b). A telex was received by the Union Finance Minister from the State Minister for Commerce and Industries for placement of funds at the disposal of the Hooghly Docking and Engineering Co. for payment of wages of its employees, purchase of materials etc.

(c) The matter is under consideration.

Representation Regarding introduction of Central Government Health Scheme at Gangtok

5582. SHRI ANANDA PATHAK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government have received any representation from Central Government employees of Sikkim regarding introduction of Central Government Health Scheme at Gangtok ;

(b) if so, the details of the representation ;

(c) the steps taken in this regard; and

(d) if not, reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : (a) and (b). Yes. A representation was received from the Coordination Committee of Central Government Employees and Worker's Union and Association in Sikkim regarding introduction of CGHS Scheme to Gangtok, as the existing medical facilities available in the areas in which Central Government Offices are located are in-

adequate and the Government hospital is at a far off place.

(c) and (d). In view of the limited financial provision, the proposal could not be agreed to. The above mentioned Committee was informed accordingly.

Finding of Jha Committee on J:N:U:

5583, SHRI N. K. SHEJWALKAR :
SHRI ATAL BEHARI VAJPAYEE :
SHRI SURAJ BHAN :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) the reasons for appointing the Jha Committee to enquire into the Jawarharlal Nehru University affairs and its terms of reference ;

(b) the progress of the enquiry;

(c) whether there was a complaint that the minutes of an Executive meeting of J.N.U. had been tempered with ; and

(d) if so, the findings and action taken in this regard and if no action has been taken yet, when it will be taken ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The Jha Committee was appointed by the Executive Council of the Jawaharlal Nehru University in March, 1980 to make an assessment of its working and to recommend the directions for its growth and development in the future.

The terms of reference of the Committee were :

(i) to review the working of the University since its inception in the light of the objectives stated in the first Schedule of the Jawaharlal Nehru University Act ;

(ii) to assess the achievements of the University in the realisation of these objectives and to suggest steps necessary to consolidate and improve upon them ;

(iii) to note handicaps, shortacomings and failures in the academic and administrative functioning of the University, to ascertain the reasons thereof and to propose remedies necessary for a more effective functioning of the Univerisy in future ; and

(iv) to recommend the lines of growth and development of the University in the next decade, consistent with the objectives stated in the Jawaharlal Nehru University Act.

(b) In may 1981 the Committee has submitted what it called a "Status Report". The Committee has stated that it has gathered some material and designed some studies but was not in a position to formulate its opinion on various issues and enunciate its recommendations within the time allotted to it. The Executive Council of the University is yet to consider the "Status Report" of the Committee.

(c) In a communication addressed to the President and signed by several Members of Parliament it was stated that the minutes of the 84th meeting of the Executive council held on March 13, 1981 were manipulated.

(d) This matter was brought to the notice of the University. According to the University, it related to the confirmation of the Registrar. At its meeting held on 3rd/4th February, 1981, the Executive Council confirmed the appointment of the Registrar. Subsequently at its meeting held on 30th March, 1981, the Executive Council was informed, on a request made by the Registrar, that his confirmation may be deferred. Accordingly, the Executive Council resolved that the order of confirmation be held in abeyance. Two members of the Executive Council pointed out that the decision in this case was not correctly recorded. At the subsequent meeting held in June, 1981, the matter was again considered in the presence of the two members and the resolution was modified according to which the Executive Council reconfirmed its earlier decision to confirm the Registrar, but the order of confirmation may be kept in abeyance.

The question of Government taking any action in the matter does not arise.

Adoption of Physically Handicapped Persons in Medical School and Vocational Areas

5584. SHRI M. RAMGOPAL REDDY : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Government have framed a new scheme for adoption of physically handicapped persons in medical, social and vocational area in Gujarat ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No, Sir.

(b) Does not arise,

Device to prevent Train Accidents

5585. SHRI SUBRAMANIAM SWAMY : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is true that the National Physical Laboratroy (NPL) Delhi has developed a device that can prevent train accidents !

(b) if so, the details thereof; and

(c) when are these devices going to be adopted by the Indian Railways ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c) National Physical Laboratory, Delhi have not so far developed any reliable or proven device which can prevent train accidents. However, they are working on a device, known as 'Hot Box Detector' for detecting the incidents of excessively hot axle boxes on trains. If these hot axle boxes are not detected in time, there are chances of journal breakage, leading to a derailment. Thus this device can be of assistance in preventing train derailments. The device is still in the initial stages of testing and its adoption on Indian Railways depends upon its successful development and performance during field trials.

News item Captioned /Indiscriminate use of Drugs for Malaria'

5586. DR. A.U. AZMI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government's attention has been drawn to the news item captioned 'Indiscriminate use of drugs for malaria' appearing in the Indian Express on the 19th September, 1981 ;

(b) whether Government are aware of the indiscriminate use of Chloroquine and Primaquine by private doctors without proper diagnosis and blood test as a result of which many cases are reported to the Hospitals and if so, the details thereof :

(c) the steps take to eradicate the mosquito menace which is on the increase vis-a-vis increase in the Malaria cases ; and

(d) the steps taken to ensure that Malaria staff visit houses to take samples of blood test of those who cannot visit them, particularly in Government colonies ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) (a) Yes.

(b) No such complaints has been received.

(c) The local Bodies have geared up anti-larval and anti-adult measures against mosquitoes, biological control, chemical larviciding, fogging Malathion and BHC spray as a result there has been a decrease in the incidence by 10.3% during the current year as compared to the corresponding period of last year. The Delhi Administration has been holding fortnightly Coordination meeting to review and coordinate the anti-malaria and anti-mosquito work by multiple agencies.

(d) At present 105 Malaria Clinics have been fuctioning in Municipal Corporation Delhi areas and 10 Malaria clinics in New Delhi Municipal Corporation areas. Most of the localities have got malaria clinics within 2 Kms. In emergency cases the Medical Officer or the Officer-in-charge of the clinics deputs surveillance workers for collection of blood smears from the houses.

Stopping of Deduction from Serving Seamen's Wages in the Form of Income Tax

5587. SHRI KRISHNA CHANDRA HALDER : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

What steps have been taken for the implementation of the Calcutta High Court's decision regarding stopping of deductions from serving seamen's wages in the form of income tax ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : According to the information received from Directorate General of Shipping. there is no general decision of Calcutta High Court or injunction restraining deduction of Income Tax from Seamen's wages. Orders were passed by the High Court in some specific seamen's cases. Therefore, the question of Government taking steps does not arise.

Plan to develop Buddhist Relics at Nagarjun Sagar in Andhra Pradesh

5588. SHRI CHITTA BASU: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state whether any plan as been chalked out to preserve the Buddhist relics of the surrounding places of Nagarjun Sagar in Andhra Pradesh and if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): The Buddhist relics in the immediate surroundings of Nagarjun Sagar are the excavated as well as the transplanted structural remains at Anupu which are periodically preserved, as per the requirements, by way of resetting the loose bricks of walls, water-tightening the exposed wall-tops and keeping the site neat and clean

Subsidising the Journal entitled Studies in History

5589. SHRI DAULAT RAM SARAN : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether a journal 'Studies in History' published by the Centre for Historical Studies, J.N.U., has a subscriber list of one thousand;

(b) whether the journal is subsidised by the JNU to the extent of Rs. 500/- a year and that a Research Assistant has been appointed to assist in the publication of the journal besides his other duties; and

(c) whether it is proposed to continue subsidising the publication having a limited subscriber list which amounts to waste of public funds and if so what steps have been taken by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The journal is published by a private publishing house on behalf of the Centre for Historical Studies. Its subscriber list is less than one thousand.

(b) and (c) The journal is subsidised by the University to the extent of Rs. 5000/- a year in the form of purchase of a fixed number of copies. The journal is edited by the Centre for Historical Studies and a Research Assistant of the Centre is partly engaged in this work. Considering the academic value of the journal and the fact that a private publisher is responsible for publishing as well as financing of the journal, the University proposes to continue the present arrangement of indirect subsidy for the journal.

Exploitation of unemployed youth by the Kanchrapara Railway workshop

5590. SHRI MOHAMMED ISMAIL : Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received representations dated 5th November, 1981 and 16th November, 1981 regarding the unfair labour practice and exploitation of unemployed youth by the Railway administration of Kanchrapara Railway Workshop;

(b) if so, details of the said representations;

(c) steps taken by Government thereon; and

(d) if not, reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d) During the year 1977-78, a special drive had been launched to clean jungle and water logging in the Railway colonies including adjoining water channel called 'Bagerkhal' with a view to minimising mosquito menace and improve public health. This work was primarily executed by the station committee which is an official organization, for such work. Some local resident youths, however, also associated themselves with the drive voluntarily. Some of these volunteers applied for enrolment in the panel of class IV which was subsequently formed in 1978-79-80. Some of them were recruited on the basis of their merit.

A representation was received on behalf of such a volunteers by Additional Chief Electrical Engineer, Kanchrapara in December, 1980, through a forwarding letter from Shri J. C. Das, MLA, West Bengal recommending for their inclusion in the class IV panel on the basis of their voluntary service. Since there was no commitment for offering them Class IV employment, the question of their inclusion in the panel does not arise.

Tension of Railway Employees

5591. SHRI T. R. SHAMANNA : Will the Minister of RAILWAYS be pleased to state:

(a) how are pension of Railway employees joining service before or after 1957 fixed;

(b) why was the option given to employees retiring between 1-4-1969 to 14-7-1972 withdrawn ;

(c) whether Government gave an assurance on Floor of Parliament in June, 1972 that the case of an employee will be considered favourably by the Pay Commission; and

(d) will the Government take early action to get the matter re-examined and justice done ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The pension of a Railway employee is fixed at per the Standard Pension Rules prevalent at the time of retiremens from service.

(b) and (c) Since the introduction of Pension Scheme on Railways in 1957, several options to come over to the Pension Scheme have been granted to Railway employees from time to time as and when modification to the Pension Scheme or liberalisation of Pay benefits having an effect on the quantum of pension took place. During the period 1-4-69 to 14-7-72 no such modification took place and hence option was not necessary. The question of withdrawing the option during the above period, therefore, does not arise. Options are not directly linked with the period of deliberations of the Pay Commission. If after weighing the pros and cons of both the Schemes the employees had deliberately chosen not to opt for the Pension Scheme, before retirement, they were settled under the Contributory Provident Fund Rules.

(d) Question of any review, therefore, does not arise.

Goods handling contract at Naini

5592. SHRI R. N. RAKESH: Will the Minister of RAILWAYS be pleased to state:

(a) what award was given by the Sole Arbitrator appointed by the General Manager, Northern Railway in respect of Goods Handling Contract at Naini from 21st September, 1968 to 20th September 1971 and the date on which it was published;

(b) whether Arbitration Award was accepted by the Divisional Superintendent/Allahabad;

(c) whether it was specified in the Award that amount should be paid within four weeks from the date of declaration of award failing which simple interest @ 6 per cent per annum shall be paid to the party till claim is paid; and

(d) if so, why the Northern Railway failed to honour the Award of their own Officer, who was nominated sole arbitrator by the General Manager, Northern Railway and what steps are proposed to be taken to avoid unnecessary litigation and harassment to Claimant Party ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS, AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) An award of Rs. 9,560/- and Rs. 2,500/- towards refund security was made by the Arbitrator and it was published on 20th January, 1978.

(b) Divisional Railway Manager is not competent to accept the award.

(c) Yes.

(d) Objections have been filed in the Court of Law against the award of the Sole Arbitrator. The case is still *sub-judice*.

Vacancies of Dhond Railway shed

5593. SHRI S. MURUGIAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether information has been collected regarding filling up of the posts still vacant at Dhond Railway Shed (C. Rly-Poona Sholapur Line) Maharashtra:

(b) if so, what qualifications are required for these posts;

(c) what efforts have been made to fill up these vacancies so far, especially during the last three months; and

(d) if not, what is the reason for delay ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS, AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN(: (a) to (d). The vacancy position in Dhond Loco Shed has not been static and action has been taken to fill up as many vacancies as necessary and possible from time to time. Since April, 1981, 14 vacancies of Boiler Maker Skilled, 6 vacancies of Fitter Skilled and one vacancy of Machine Shop Mistry were filled up.

As on 24-11-81. 7 vacancies of Boiler Makers Skilled and 8 vacancies of Fitter Skilled existed at this Loco Shed. These posts are to be filled (i) 50% from staff in lower grade according to seniority subject to passing the trade test (ii) 2% by selection from course com p lete A

Apprecntices/ITI passed and Matriculates from open market, and (iii) 25% from serving semi-skilled and unskilled staff with minimum educational qualification of VIII Standard subject to successful completion of 6 months training and qualifying in the trade test. Trade test is in progress, but at the same time review of staff strength is also being made because of the reduction of 8 locomotives in holding in Dhond Shed and introduction of Poona. Diesel Shed.

Construction of a Flyover between old Rohtak Road and Azad Market

5594. SHRI TRILOK CHAND: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there is any proposal on behalf of traffic Police, DDA and Municipal Corporation for construction of a flyover and making improvement in the crossing for facility of traffic between old Rohtak Road and Azad Market; and

(b) if so, the details thereof and the time by which it will be completed?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI, BUTA SINGH) (a) and (b): Yes Sir. The alignment plan for this crossing is yet to be approved by the Delhi Development Authority. After approval of the alignment, other formalities like preparation of estimate, provision of funds etc. will be initiated by the Municipal Corporation of Delhi. The proposal is still in a preliminary stage and, therefore, it is not possible to indicate at this stage the date of completion of this work.

Number of Persons Granted Visa by Pakistan to see Hockey Test

5595. SHRI KRISHNA PRATAP SINGH :
SHRI ASHFAQ HUSSAIN :

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether his attention has been invited to a news item which appeared in the *'Times of India'* dated 27-11-1981 under the heading "Thousands wait in vain for Pak Visas";

(b) if so, the total number of persons to whom Pakistan granted Visas to watch the hockey test to be played in Pakistan in November 1981;

(c) the approximate number of persons who were not granted Visas by Pakistan for this purpose;

(d) whether this matter has been taken up by the Government with the Government of Pakistan and if so, what has been their reply; and

(e) what is the policy of the Government in granting Visas to Pakistani people to watch such matches in India ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P.V. NARASIMHA RAO): (a) Yes, Sir.

(b) According to Pak. Government announcement, 500 visas were issued to Indians for witnessing Indo-Pak Hockey Tests in Pakistan in November, 1981.

(c) Those Indian nationals who waited for visas in Amritsar could not get them. As these visas to Indian nationals were granted by Pakistan authorities, these figures are not available to us.

(d) This matter was brought to the attention of the Pakistan Foreign Office, who expressed their inability to increase numbers at the last moment.

(e) Government's policy in these matters is liberal, and no restrictions were placed on the number of Pakistani nationals wishing to visit India for witnessing Hockey Tests.

Representation from Licensed Porters of Thane

5596. SHRI R. K. MAHALGI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Station Master, Thane (Central Railway Maharashtra) has received a letter No. TK/69/81 dated 12th September, 1981 from Maharashtra enclosing therewith a representation by the licensed porters working there;

(b) what are the demands made in the said representation of licensed porters; and

(c) what action the railway authorities are taking/propose to take in connection with each of the demands ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE, AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) The demands relate to: (1) Regular payments to licensed porters.

(2) Appointment of additional licensed porters.

(3) Presence of unauthorised porters.

(4) Provision of rest room.

(5) Filling up of vacancies of parcel porters by licensed porters.

(6) Prompt payment of charges for carriage of injured and dead bodies.

(7) Free medical treatment.

(8) Carriage of line boxes from yard to yard.

(9) Provision of path way from platforms.

(10) Supply of winter uniforms.

(c) These have been considered within the framework of the existing policy and wherever feasible remedial action taken.

Death of Shri Shiv Lal a CGHS Beneficiary at Pusa Road Dispensary

5597. SHRI SAJJAN KUMAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether 22 years old Shri Shiv Lal s/o Shri Ganga Ram a CGHS beneficiary CGHS Token No. 95615 who was receiving treatment at Pusa Road CGHS Dispensary (No. 18) had died on the 26th June, 1981;

(b) whether the father of the deceased had alleged that his son died because of the negligence on the part of doctors and had also made a written complaint to the Minister to this effect; and

(c) if so, the details of action taken in the matter including the action taken against the persons found guilty ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) (a) Yes.

(b) Yes.

(c) An Inquiry into the case wqs conducted by CGHS and the report is under consideration.

Cycle Stand-cum-Car parking contract at Allahabad

5598. SHRI R. N. RAKESH: Will the Minister of RAILWAYS be pleased to state :

(a) whether M/s. Railway Mazdoor Sangh Shram semvida Sahkari Samiti Ltd., Allahabad submitted a detailed representation dated 15-10-1981 alongwith tender for Cycle Stand-cum-Car Parking contract at Allahabad (City side); and

(b) if so, what issues were raised in the said representation together with action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). Only tenders and not the representations sent along with them are taken cognigance of.

Stationing of 5th Fleet in Indian Ocean to help Pakistan

5599. SHRI H. N. NANJE GOWDA:
SHRI B. V. DESAI:
SHRI K.P.SINGH DEO:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Unitd States proposes to keep a fifth naval fleet permanentaly in the Indian Ocean and give Pakistan the option to participate in a U.S. Security system in South and South East Asia;

(b) if so, whether this will be creating more problems for India and will be helpful to Pakistan; and

(c) if so, the reaction of Government there to ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARSIMHA RAO): (a) Government are aware that the United States proposes to maintain a permanent naval fleet in the Indian Ocean. While there have been press reports that the United States would seek naval facilities in Pakistan, this has been denied by the Government of Pakistan.

(b) and (c) Government's opposition to Great Power Military presence in the Indian Ocean is well known. We have voiced our opposition both at the UN and other international forum as the presence of outside powers introduces tensions and conflict in our neighbourhood and constitutes a threat to peace and stability.

Visit of a team of Labour Ministry to Polytechnics in Uttar Pradesh

5600. SHRI HIRALAL R. PARMAR: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state.

(a) whether a Central Team of Experts of the Ministry of Labour visited the Polytechnics in Uttar Pradesh to examine their functioning in regard to the training in Commercial and Secretariat Practice;

(b) if so, what was the conclusion of this Committee in the matter of their functioning;

(c) whether any Experts in the field of Stenography were associated with the Committee; and

(d) if so, the particulars of such Experts and their field of specialisation ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No, Sir.

(b) to (d) Does not arise.

Return of Hijackers

5601 SHRI N. K. SHEJWALKAR:
SHRI SURAJ BHAN :
SHRI ATAL BEHARI VAJPAYEE:
SHRI NIHAL SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the steps taken for the extradition from Pakistan of the five persons who hijacked the Indian Airlines Boeing plane to Pakistan in September this year: and

(b) what is the outcome of the above referred action ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P.V. NARASIMHA RAO): (a) and (b). Government have asked the Pakistan Government for the return of the hijackers. The President of Pakistan has, on several occasions assured our Ambassador in Islamabad that these hijackers will be returned to India. The implementation of this assurance is awaited.

Construction of more holidays Homes

5602. SHRI A. NEELALOHITHADASAN NADAR :

Will the Minister of RAILWAYS be pleased to state :

(a) how many holiday Homes are there at present ;

(b) whether Government have any proposal to construct new Holiday Homes ;

(c) if so, the details thereof ; and

(d) when the proposal for constructing a Holiday Home at Kanya Kumari is going to be implemented ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) 28.

(b) Yes.

(c) 1. Darjeeling
2. Golva Beach at Madagaon (Union Terrtory of Goa)
3. Tirumalai Hill Tirupathi (A.P.)
4. Pachmarhi (M.P.)

(d) Holiday Home at Kanyakumari has been constructed and brought into use w.e.f. 29-11-79.

News item Captioned 'Red-Light Retiring Rooms'

5603. SHRI ASHFAQ HUSSAIN :

Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware of the article in 'Prode'

News magazine of December, 1981 under the headline 'Red-light Retiring Rooms ;

(b) is it a fact that SS of Delhi wrote to DRM Northern Railway regarding this affair long before in September, 1981, but no action has been taken ;

(c) is it also a fact that Railway Vigilance also raided these retiring rooms on some other complaint;

(d) what is the outcome of this raid ;

(e) what action Government have taken and who are the culprits named ?

(f) is it also a fact that some high officials are also involved in it ;

(g) whether railway has lodged any FIR with the Police ; and

(h) if not, reasons thereof and if so, a gist of FIR ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) No.

(c) to (e) : No. Routine and surprise inspections are made and any shortcomings brought to notice are taken up.

(f) No.

(g) and (h) : Do not arise.

Post Fixation in Aided Schools of Delhi

5604. SHRI S. B. SIDNAL : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the post fixation for the academic year 1981-82 relating to the aided schools of the Delhi Administration in East District has been finalised and communicated to the schools ;

(b) if not, the date by which the post-fixation is likely to be finalised ;

(c) the reasons for the unusual delay in finalisation of post fixation for the last two years ; and

(d) whether it is proposed to relax the condition that appointments of teachers should not be made after the month of February in view of the unusual delay in finalisation of post fixation ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) (a) and (b). According to information furnished by the Delhi Administration out of 91 aided schools under district (East) cases in respect of all except 4 schools have been finalised. Cases of the remaining 4 schools are in the process of being finalised.

(c) Post fixation for aided schools is done on the basis of actual enrolment on 31st August every year. Thereafter, the Zonal Officer sends the proposals to the Directorate of Education where these are scrutinized and sanctions conveyed. This process takes two to three months time.

(d) No, Sir.

Special Nutritive Food Scheme.

5605. SHRI A. NEELALOHITHADASAN NADAR :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Govrnment are having any Special Nutritive Food Scheme at present ;

(b) if so, details of such schemes;

(c) what was total expenditure on the scheme throughout the country in the last financial year ; and

(d) what is the respective amount spent by Kerala during that period?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Special Nutrition Programme and Mid Day Meals Programme are at present being implemented by the States and Union Territories as State sector schemes under the Minimum Needs programme.

(b) The Special Nutrition Programme was started in 1970-71 with 100.% central assistance. In the Fifth Plan, it was included as a State sector scheme under the Minimum Needs Programme. It aims at providing supplementary nutrition to the extent of 300 calories and 10—12 grams of proteins to children below 6 years for 300 days in a year, and 500 calories and 25 grams of proteins to pregnant and lactating mothers for 300 days in a year. The programme is implemented in urban slums, tribal areas and backward rural areas. The revised approved cost of nutrition supplement is 25 p. per child and 50 p. per mother per day. A coverage of about 8 million beneficiaries was reached under this programme during the last year.

The Mid-day-Meals programme was started in 1962-63. It aims at providing mid-day meals to school children (I to V class), providing nutritional supplementation to the extent of 300 calories and 8—12 grams of proteins per child per day for 200 days in a year. In the Fifth Plan, it was included as a State sector scheme under the Minimum Needs Programme. The approved cost of food supplement is 25 p. per child per day. The programme achieved a coverage of about 17 million beneficiaries during the last year.

(c) The expenditure on the schemes during 1980-81 was about 32.11 crores.

(d) The amount spent by Kerala for Special Nutrition Programme and Mid Day Meals programmes for 1980-81 was Rs. 86.00 lakhs and Rs. 16.50 lakhs respectively.

Development of Children

5605—A SHRI CHINTAMANI JENA :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Union Government have formulated any perspective plan for the development of Children during the current financial year ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and

(b) A Working Group has been set up for preparing the Perspective Plan for Child Development 1980-2000. The Working Group is at fairly advanced stage in preparing the Perspective Plan.

Reception Houses for Juvenile Delinquents and Neglected Children

5605. B. SHRI CHINTAMANI JENA :Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether there is any proposal under the consideration of Government to set up 'reception houses' and reformatory schools for providing academic and vocational education to juvenile delinquents and neglected children who were not accused of any offence ;

(b) whether Government are satisfied with the performance of the reformatory schools set up by the Andhra Pradesh and Tamil Nadu Governments as a model ; and

(c) if so the details regarding the scheme of Central Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKAJUN) : (a) The enforcement of legislation for juvenile delinquents and neglected children falls within the jurisdiction of State Governments and Union Territory Administrations. Prior to the enactment of the Children Acts in various States, the Reformatroy Schools Act, 1897 provided for the setting up of Reformatroy Schools for special care, education and treatment of delinquent children below 15 years committed to jails, on a discretionary basis. The Children Acts envisage the setting up of Remand/observation Homes for Temporary reception of children during pendency of an enquiry. For the purpose of institutional treatment, Special Approved/Certified Schools are set up for delinquent children and Children Homes for neglected children are brought within the purview of the Children Acts. At present, all the States barring Orissa, Nagaland, Tripura and Sikkim have enacted the Children Acts while Bihar also has the necessary infrastructure.

(b) With the enforcement of Children Acts in Andhra Pradesh and Tamil Nadu, the Reformatory Schools Act, 1897 providing for the setting up of Reformatory Schools stands repealed. The responsibility regarding the satisfactory performance of the Istitutions set up under the Children Acts lies with the State Governments.

(c) In view of the exclusive jurisdiction of the State Governments in the matter, the Government of India has no scheme in this regard.

12.00 hrs.

PROF. MADHU DANDAVATE (Rajapur) : Today, at least on the last day, let me make a humble and modest submission, if you permit had Sir Yesterday you said that you received the communication from the Maharashtra Legislature. You said it had been sent to me.

Firstly, I want to make a correction in my statement.

The Secretariat has sent that copy. It was may mistake that it was misplaced. I have seen that. On that communication, I have sent my clarification to you. I have said

that Maharashtra Legislature is trying to equate the Chief Minister with the Maharashtra Legislature.

MR. SPEAKER : No; nothing doing No.

PROF. MADHU DANDAVATE: Asperions against the Chief Minister is construed as aspersions against it..

MR. SPEAKER : I will go into it.

PROF. MADHU DANDAVATE You will agree that I have sent you the clarification.

MR. SPEAKER : You have sent the clarification to me. I will go through it.

PROF. MADHU DANDAVATE: I was thinking that you had applied your mind.

MR. SPEAKER : I am going to apply my mind. I am getting all those translations done.

PROF. MADHU DANDAVATE: I have only one difficulty. Please take that into notice. I have already filed a case against..... What I am saying this is that you must come to a quick decision. I have filed a writ petition aganist A. R. Antulay, Chief Minister of Maharashtra. He is utilizing this device of privilege to see that the judicial procedure is obstructed. The defence counsel will get up in the court and say that the very petition of Madhu Dandavate is under cloud, and that it has been challenged through this case of breach of privilege and, therefore, they are going to seek adjournment on the Antulay issue. Therefore, I demand that you try to give an early ruling.

MR. SPEAKER : I will do my best.

PROF. MADHU DANDAVATE: In the vacation, how can you give the ruling ?

MR. SPEAKER : I am not ruling. I have to give it my mind.

PROF. MADHU DANDAVATE: It is such a frivolous issue. Why don't you straightway say : that "I reject it and do not give you permission ?

MR. SPEAKER : I cannot. Then tomorrow you will say : "You are doing this."

PROF. MADHU DANDAVATE: If I were in your place, I would have treated it as a frivolous privilege. I would have rejected it in one second. I have built up my case in my clarification.

MR. SPEAKER : I have also sent to Mr. Jethmalani the same thing. He has also to come.

PROF. MADHU DANDAVATE: I have pointed out to you. Even the (*Interruptions*) petition against the Prime Minister is not considered.. (*Interruptions*)

MR. SPEAKER : I will see to it. Everything you said is under my consideration.

SHRI SATISH AGARWAL (Jaipur) : It can be rejected outright.

MR. SPEAKER : I will apply my mind, and at the earliest.

PROF. MADHU DANDAVATE: I seek your advice : what do I tell my Counsel ? For instance, the judicial procedure is obstracted What is your advice ?

MR. SPEAKER : I cannot I am not a lawyer.

PROF. MADHU DANDAVATE: But you are coming in my way.

MR. SPEAKER : No, Sir. I have to do it as part of my duty. It is my responsibility. I have to do it.

PROF. MADHU DAN DAVATE: By delaying the ruling you are coming in the judicial process. You don't mean that. It is only Antulay who means that. But you are also coming in the way ... (*Interruptions*)

SHRI JANARDHANA POOJARY (Mangalore) : Sir, What he has said is : you are coming in the judicial way. That is to be noted.

MR. SPEAKER : No, he has not said that.

SHRI SATISH AGARWAL : His English seems to be poor.

SHRI JANARDHANA POOJARY : No.

PROF. MADHU DANDAVATE: There is another notice. There should be no difficulty. The Law Minister said in the debate that in the induction of police, there was no consultation between the Home Ministry and the Election Commission. The Election Commission has said there was consultation I had produced something which was laid on the Table of the House on the 23rd December.

MR. SPEAKER : I have again sent the communication to-day; I have again sent you the communication to him.

PROF MADHU DANDAVATE: It is kept pending.

MR. SPEAKER : Yes ; I ave sent again this communicati on.

DR. SUBRAMANIAM SWAMY (Boffibay-North-East) : You have rejected my adjournment motion, on corruption. I will not question it. But to day in "Indian Express"... B.K. Nehru has said that large number of Ministers are corrupt.

MR. SPEAKER : I have seen your adjournment motion. We discussed it in the Business Advisory Committee. They said there should be a specific case. Now there is no time. Next time if you give it, we can decide.

DR. SUBRAMANIAM SWAMY: If I give a motion next Session, will you agree to it ?

MR. SPEAKER : We decided in the BAC; accordingly you come in the BAC.

SHRI SATISH AGARWAL : To-day is the last day of the Session. You would kindly remember that I had given notice of a privilege.... (*Interruptions*)

MR. SPEAKER : I am very much after it. I have not slept a moment.

SHRI SATISH AGARWAL : The party must be sending the reply to you.

MR. SPEAKER : How long can he take ? Let me see.

SHRI SATISH AGARWAL : Ultimately they will have to send a reply.

SHRI NIREN GHOSH (Dum-Dum) : Sir, You have rejected my adjournment motion. But the thing is that the State Bank of India has drastically reduced.

MR. SPEAKER : No, nothing doing. No, Sir.

SHRI NIREN GHOSH : They have reduced...

MR. SPEAKER : It is not a serious matter for adjournment.

No question. Not allowed.

*(Interruptions)***

MR. SPEAKER : Mr. Ghosh, you are an old parliamentarian. Why are you trying to do like this ?

SHRI HARIKESH BAHADUR (Gorakhpur) : It is a very serious matter that most of the Ministers are corrupt....It has been said. *(Interruptions)*

MR. SPEAKER : No. You come to the Business Advisory Committee.

DR. SUBRAMANIAM SWAMY: It is there in "Sunday" magazine also. There should be some answer to it.

अध्यक्ष महोदय : ज्यादा दूसरों पर पत्थर नहीं मारा करते ।

डा. सुब्रह्मण्यम स्वामी : कोई दूसरा कुछ बोले, उसका भी हिसाब होना चाहिए।

SHRI HARIKESH BAHADUR: In fact the whole Government is corrupt.....

श्री रामावतार शास्त्री (पटना) : अध्यक्ष जी, दिल्ली विश्वविद्यालय के कर्मचारी और प्रोफेसर आन्दोलन चला रहे हैं । मैं चाहूंगा मंत्री महोदय इस पर अपना बयान दें कि क्या स्थिति है।

अध्यक्ष महोदय : मैंने आपका 377 का स्टेटमेन्ट कर दिया है ।

On this subject, we have done it

श्री आर. एन. राकेश (चैल) : अध्यक्ष महोदय, मेरे क्षेत्र का मामला है । आज सवेरे टेलीग्राम मिला है कि इलाहाबाद के चार हरिजनों को पुलिस पकड़ कर ले गई ....**(व्यवधान)**... उनको फर्जी...**(व्यवधान)**... इलाहाबाद के चार हरिजनों को जिला अधिकारी के ....**(व्यवधान)**...

अध्यक्ष महोदय : कभी तो सुन लिया करो मेरी बात । आपने कभी सुनी है, मेरी बात सुन लीजिए । आपने सुना होगा कि उपवास कभी-कभी सेहत के लिए अच्छा होता है, कभी तो आप उपवास कर लिया करो ।

...**(व्यवधान)**...

अध्यक्ष महोदय : यह स्टेट सब्जैक्ट है, मैं क्या करूं।

...**(व्यवधान)**...

अध्यक्ष महोदय : आप अननैसेसरिली इस बात को कर रहे हैं । आप हाउस की मर्यादा को नहीं चलाएंगे, तो कौन चलायेगा । मैंने बताया है कि यह स्टेट सब्जैक्ट है ।

...**(व्यवधान)**...

MR. SPEAKER: A man is man. Not allowed.

(Interruptions)

श्री राम विलास पासवान (हाजीपुर): अध्यक्ष जी, मैंने दो नोटिस दिया है--एक तो प्रीवलेज नोटिस दिया है--मैनपुरी, देवली के एस. पी. के संबंध में और...

अध्यक्ष महोदय : राम विलास जी उसका ऐसा था, मैंने पूछा था, उसमें स्पैसिफिकली नहीं बुलाया गया था ।

श्री राम विलास पासवान : कौन नहीं बुलाया गया? उसमें होम मिनिस्ट्री की जवाबदेही है, कमेटी की जवाबदेही नहीं है ।

अध्यक्ष महोदय : कमेटी ने नहीं बुलाया था, अच्छा होता यदि अपने आप होता ।

श्री राम विलास पासवान : हमने फाइंड-आउट किया है, कमेटी की जवाबदेही नहीं होती है, आफिसर को बुलाने की, होम मिनिस्ट्री की जवाबदेही होती है कि

**Not recorded.

[श्री राम विलास पासवान]

पार्लियामेंट्री कमेटी शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स के सामने आए । उसको समन करें ।

दूसरा, मैंने एक एडजार्नमेंट मोशन दिया है । बादली क्षेत्र के किसान लोग प्रधान मंत्री के निवास स्थान पर लैंड के संबंध अनशन कर रहे हैं ।

अध्यक्ष महोदय : आप मेरी बात सुनिए। हाउस ने डिसकशन किया, कालिंग एटेंनशन हुआ और सर्वसम्मति से इस हाउस का मत था कि उन किसानों को मुआवजा पूरा ठीक ढंग से दिया जाए, उनकी क्षतिपूर्ति की जाए । यह किसानों की जमीन, जमीन नहीं मां है । उस समय हाउस में एक आदमी ने विरोध नहीं किया था । मेरे ख्याल में गवर्नमेंट इम्प्रेस हो गई है । अपने एग्रीकल्चर मिनिस्टर नया कानून ला रहे हैं ।

श्री राम विलास पासवान : कहां ला रहे हैं?

अध्यक्ष महोदय : ला रहे हैं, ऐसा उन्होंने आश्वासन दिया है ।

श्री राम विलास पासवान : वे तो अनशन पर बैठे हुए हैं ।

अध्यक्ष महोदय : मैं अनशन की बात नहीं कर रहा हूं । मैं हाउस की बात कर रहा हूं । जिस तरीके से इस हाउस ने सर्वसम्मत व्यक्त की, इनका घर पूरा होना चाहिए, चाहे रिट्रासपैक्टिव इफैक्ट हो, चाहे उसका नोटिफिकेशन कैन्सल करके हो, लेकिन हो, उनकी क्षतिपूर्ति होनी चाहिए–ऐसा हाउस का मत था और सारा व्यक्त कर दिया गया । इसके बाद मैं और क्या कर सकता हूं ।

श्री राम विलास पासवान : सरकार को आप डायरैक्शन दीजिए ।

अध्यक्ष महोदय : कहा हुआ है। हाउस की सबसे बड़ी डायरेक्शन है या मेरी डायरेक्शन है ।

श्री राम विलास पासवान : इसके बाद सरकार काम नहीं करेगी, तो क्या कीजिएगा ।

अध्यक्ष महोदय : आप और हम यहीं मौजूद हैं ।

श्री मनीराम बागड़ी (हिसार): हरिजनों की निर्मम हत्या...

अध्यक्ष महोदय : कहां?

श्री मनीराम बागड़ी : दबेली कांड...

अध्यक्ष महोदय : इसके बारे में आज डिसकशन हो रहा है ।

श्री मनीराम बागड़ी : राष्ट्रीय नेता राज नारायण श्रीमती इंदिरा गांधी को हराने वाला नेता भूख हड़ताल पर बैठा हो...

अध्यक्ष महोदय : मैंने आज दबेली के बारे में डिसकशन शाम को करवा दिया है ।

...(**व्यवधान**)...

अध्यक्ष महोदय : वह इलैक्शन कमीशन करेगा, हमारा उससे कोई वास्ता नहीं है। सरकार का कोई वास्ता नहीं है ।

I am not going to do it. It is for the Election Commission to do it. No allowed.

(*Interruptions*)

अध्यक्ष महोदय : उनको छोड़कर बोलिए, बन्द करें, छोड़ दें ।

...(**व्यवधान**)...

अध्यक्ष महोदय : जयपाल सिंह जी आप क्यों बोलते हैं । आप रोज नजायज तौर पर बोलते हैं, यह ठीक बात नहीं है।

There should be some sense of relevancy. It is most irrelevant and irresponsible.

(*Interruptions*)

SHRI K. MAYATHEVAR (Dindigul): My calling attention and adjournment motions were dismissed one by one. You wanted me to satisfy that

the subject to be raised comes under the Concurrent List. We satisfied that the subject comes under the Concurrent List in Schedule VII, Item 28. Therefore, you have to admit both the motions for discussion. You did not admit them. It is a serious matter regarding Tiruchundur Tample murder and Paul Commission Report and announcement of the same by ADMK leader and the consequences thereon. You allow us to raise the same through my party men under rule 377 since it is a very urgent matter of public importance concerning Tamil Nadu. (*Interruptions*)

MR. SPEAKER : Why don't you listen ? I have allowed it under rule 377.

(*Interruptions*)

SHRI K. MAYATHEVAR: You do not help us at all. What is going on? (*Interruptions*)

श्री बी. डी. सिंह : देश में . . .

अध्यक्ष महोदय : **छोड़िए**, छोड़िए । फिजूल की बात मत करिए ।

. . . **(व्यवधान)** . . .

अध्यक्ष महोदय : मैंने कल कहा था कि दीवाली का मामला आज आ रहा है । आप उन को बोलिये कि अनशन छोड़ दें ।

. . . **(व्यवधान)** . . .

अध्यक्ष महोदय : मैं कह रहा हूं, उन को मेरी तरफ से कह दीजिये ।

. . . **(व्यवधान)** . . .

12.10 hrs.

Shri Mani Ram Bagri and some other house Members then left the House.

12.11 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER MERCHANT SHIPPING ACT, 1958.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): On behalf of Shri Veerendra Patil, I beg to lay on the Table a copy each of the following Notifications (Hindi and English Versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 :—

(1) The Shipping Development Fund Committee (Accountants) Recruitment (Third Amendment) Rules, 1981, published in Notification No. G. S. R. 1030 in Gazette of of India dated the 21st November, 1981.

(2) The Shipping Development Fund Committee Staff Car Driver and Group 'D' Posts Recruitment (Amenment) Rules, 1981, published in Notification No. G.S.R. 1031 in Gazette of India dated the 21st November, 1981.

[*Placed in Library See No.* LT-3216/81].

REVIEW ON AND ANNUAL REPORT OF HINDUSTAN LATEX LTD. TRIVENDRUM FOR 1980-81.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) :

I beg to lay on the Table

a copy each of the following papers (Hindi and English Versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Hindustan Latex Limited, Trivendrum, for the year 1980-81,

(2) Annual Report of the Hindustan Latex, Limited, Trivendrum, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

Placed in Library. See No. LT-3217/81.]

REVIEW ON AND ANNUAL REPORT OF INDIAN TOURISM DEVELOPMENT CORPORATION LTD., NEW DELHI FOR 1980-81.

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA) : I beg to lay on the Table a coy each of the following papers (Hindi and English Versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Statement regarding Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi., for the year 1980-81.

(2) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See* No. LT-3218/81].

REVIEW ON AND ANNUAL REPORT OF KHADI AND VILLAGE INDUSTRIES COMMISSION, BOMBAY FOR 1979-80 AND STATEMENT FOR DELAY.

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM) : On behalf of Rao Birendra Singh; I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1979-80, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956 along with Statistical Statement.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khadi and Village Industries Commission, Bombay, for the year 1979-80.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) above. [*Placed in the Library. See* No. LT-3219/81].

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P.A. SANGMA) : On behalf of Shri Narayan Datt Tiwari, I beg to lay on the Table —

a copy of Notification No. S.O. 620(E) (Hindi and English a vers.ons) published in Gazette of India dated the 3rd August, 1981 regarding extension of period of take over of Messrs Enge India Machine and Tools Limited , Calcutta beyond five years, under sub-section (2) of section 18A of the Industries. (Development and Regulation) Act, Act, 1951. [*Placed in Library. See* No. LT—3220/81.]

STATEMENTS CORRECTING REPLIES TO U.S.Q. No. 4118 DT. 14-9-1981 *re:* DELAY IN MAJOR IRRIGATIONS, SCHEMES AND U.S.Q. No. 1191 DATED 30-11-1981 *re*: COMPLETION OF ON GOING IRRIGATIONS PROJECTS.

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI) : I beg to lay on the Table

(1) A statement (Hindi and English versions) (i) correcting the reply given on the 14th September, 1981 to Unstarred Question No. 4118 by Shri Hari Nath Mishra regarding delay in Major Irrigation Schemes and (ii) giving reasons for delay in correcting the reply. [*Placed in Library. See* No. LT—3221/81].

(2) A statement Hindi and English versions) (i) correcting the reply given on the 30th November, 1981 to Unstarred Question No. 1191 by Sarvashri M. V. Chandrashekara Murthy and G. Narsimh Reddy regarding completion of go on going irrigation projects and (ii) giving reasons for delay in correcting the reply. [*Placed in Library*. See No. LT—3222/81.]

REVIEW AND ANNUAL REPORT OF CHANDIGARH SMALL INDUSTRIES DEVELOPMENT CORPORATION LTD., CHANDIGARH FOR 1980-81.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P.A. SANGMA) : On behalf of Shri Charanjit Chanana,

I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Small Industries Development Corporation Limited, Chandigarh, for the year 1980-81 along with Audited Accounts.

(2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Chandigarh Small Industries Development Corporation Limited, Chandigarh, for the year 1980-81).

[*Placed in Library*. See No. LT—3223/81].

ANNUAL REPORT OF UNIVERSITY OF DELHI FOR 1979-80 AND A STATEMENT FOR DELAY, REVIEWS ON THE ANNUAL REPORTS OF NATIONAL INSTITUTE OF FOUNDARY AND FORGE TECHNOLOGY, RANCHI FOR 1980-81, CENTRAL TIBETAN SCHOOLS ADMINISTRATION, NEW DELHI FOR 1980-81, REGIONAL ENGINEERING COLLEGE, SRINAGAR, KASHMIR FOR THE 1980-81, etc.

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL):

I beg to lay on the Table —

(1) (i) A copy of the Annual Report (*Hindi version) of the University of Delhi, for the year 1979-Vols. I and II.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Hindi version of Report mentioned at (i) above and also for not laying-Volume III of the Report.

[*Placed in Library*. *See* No. LT—3224/81].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institue of Foundry and Forge Technology, Ranchi, for the year 1980-81 along with Accounts.

(ii) A copy of the Review (Hind and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology Ranchi, for the year 1980-81.

[*Placed in Library*. *See* No. LT—3225/81].

(3) (i) A copy of the Annual Report (Hindi and Rnglish versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1980-81.

(ii) A statement (Hindi and English versions) regarding

*English version s of the Annuale Report of the University of Delhi for the year 1979—Volumes I to III—was laid on the 23rd December, 1980.

Review by the Government on the working of the Central Tibetan Schools Administration New, Delhi, for the year 1980-81.

[*Placed in Library. See* No. LT—3226/81].

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar, Kashmir, for the year 1980-81.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Srinagar, Kashmir, for the year 1980-81.

[*Placed in Library. See* No. LT—3227/81].

(5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1979-80 together with Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.

[*Placed in Library. See* No. LT—3228/81].

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1980-81.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Karanataka Regional Engineering College, Surathkal for the year 1980-81.

[*Placed in Library. See* No. LT—3229/81].

(7) (i) A copy of the Annual Accounts (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1980-81. together with Audited Report thereon.

[*Placed in Library. See* No. LT—3229/81].

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1980-81.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Warrangal for the year 1980-81.

(9) A Copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1980-81 together with Audit Report thereon.

[*Placed in Library. See* No. LT—3230/81].

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1980-81.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Durgapur, for the year 1980-81 . [*Placed in Library. See* LT-3231/81].

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering Nagpur, for the year 1980-81.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1980-81.

[*Placed in Library See* No. LT-3232/81].

(12) (i) A copy of the Annual Report (Hindi and English versions) by the Government on the working of the Malaviya Regional Engineering College, Jaipur, for the year 1980-81.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Malaviya Regional Engineering College, Jaipur, for the year 1980-81.

[*Placed in Library. See Nn. LT-3233/81*].

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar (Assam) for the year 1980-81.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Silchar (Assam) for the year 1980-81.

[*Placed in Library. See No.* LT-3234 81].

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1980-81.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Kurukshetra, for the year 1980-81.

[*Placed in Library. See No. LT-3235/81*].

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1980-81.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1980-81.

[*Placed in Library. See No.* LT-3236/81].

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1980-81 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Western Region), Bombay, for the year 1980-81.

[*Placed in Library. See No. LT-3237/81*].

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1980-81.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Tiruchirapalli, for the year 1980-81.

[*Placed in Library. See No. LT-3238/81*].

(18) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1980-81 together with Audit Report thereon.

[*Placed in Library. See No. LT-3238/81*].

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1980-81.

(ii) A statement (Hindi and English versions) regarding Review by the Government, on the working of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1980-81.

(20) A statement (Hindi and English versions) explaining reasons for not laying the Accounts of the Rashtriya Sanskrit Sansthan, Delhi, for the years 1979-80 and 1980-81 within the stipulated period of nine months after the close of the Accounting year.

[*Placed in Library. See No.* 3239/81].

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1979-80 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of he Indian Museum, Calcutta, for the year 1979-80.

(22) A statement (Hindi and English verisons) showing reasons for delay in laying the Annual Report and Accounts of the Indian Museum, Calcutta, of the year 1979-80.

[*Placed in Library. See* No. LT-3240/81].

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology Surat (Gujarat) for the year 1980-81.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat (Gujarat) for the year 1980-81.

[*Placed in Library. See* No. LT-3241/81].

(24) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1980-81 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1980-81.

[*Placed in Library, See* No. LT-3242/81].

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1980-81 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bangalore, for the year 1980-81.

[*Placed in Library. See* No. LT-3243/81].

(26) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1977-78 together with Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (26) above.

(27) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1978-79 together with Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (27) above.

[*Placed in Library. See* No. LT-3244/81].

(28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1980-81.

(ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(29) A statement Hindi and English versions) showing reasons for delay in leying the papers mentioned at (28) above.

[*Placed in* L. *Library See* No. LT-325 81].

(30) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, for the year ending 31st March, 1980 together with Audit Report thereon. Volume I & II.

(ii) A Statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (i) of item (30) above.
[*Placed in Library See.* No. LT-3246/81].

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhavan Society (India), New Delhi, for the year 1980-81.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bal Bhavan Society, (India) New Delhi. [*Placed in Library See.* No. LT-3247/81].

(32) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Indian Institute of Technology, Kharagpur for the year 1980-81 within the stipulated period of nine months after the close of the Accounting year. [*Placed in Lihrary See.* No. LT-3248/81].

(33) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi for the year 1980-81.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council of Educational Research and Training, New Delhi, for the year 1980-81. [*Placed in Library See.* No. LT-3249/81].

REVIEW ON AND ANNUAL REPORT OF CHEMICALS AND ALLIED PRODUCTS EXPORT PROMOTION COUNCIL CALCUTTA FOR 1980-81, TRADE DEVELOPMENT AUTHORITY, NEW DELHI FOR 1980-81 AND TEA BOARD, INDIA, CALCUTTA FOR 1980-81.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): On behalf of Shri Khursheed Alam Khan, I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1980-81 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1980-81. [*Placed in Library See.* No. LT-3250/81].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1980-81 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Trade Development Authority, New Delhi, for the year 1980-81. [*Placed in Library See.* No. LT 3251/81].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board of India, Calcutta, for the year 1980-81.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, India, Calcutta, for the year 1980-81. [*Placed in Library See.* No. LT—3252/81].

ANNUAL REPORT OF CENTRAL COUNCIL FOR RESEARCH IN UNANI MEDICINE, NEW DELHI FOR 1978-79 AND STATEMENT FOR DELAY, NOTIFICATIONS UNDER PREVENTION OF FOOD ADULTERATION ACT, 1954 ANNUAL REPORT OF INDIAN ASSOCIATION FOR ADVANCEMENT OF MEDICAL EDUCATION, NEW DELHI FOR 978-79 AND A STATEMENT FOR DELAY ETC. ETC.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): On behalf of Shri Nihar Ranjan Laskar, I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Central Council for research in Unani Medicine, New Delhi, for the year 1978-79 and 1979-80 alongwith Accounts and the Audit Report thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [*Pleased in Library See.* No. LT—3253/81].

(3) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—

(i) The Prevention of Food Adulteration (Second Amendment) Rules, 1981, published in Notification No. G.S.R. 290(E) in Gazette of India dated the 13th April, 1981 together with a corrigendum thereto published in Notification No. G.S.R. 891 in Gazette of India, dated the 3rd October, 1981.

(ii) The Prevention of Food Adulteration (Second Amendment) Rules, 1981, published in Notification No. G.S.R. 503 (E) in Gazette of India dated the 1st September, 1981 together with a corrigendum thereto published in Notification No. G.S.R. 1056 in Gazette of India dated the 5th December, 1981.

[*Pleased in Library See* No. LT—3254/81].

(4) A copy of the Annual Report (Hindi and English versions) of the Indian Association for Advancement of Medical Education, New Delhi, for the year 1978-79 alongwith Audited Accounts.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Advancement of Medical Education, New Delhi, for the year 1979-80 alongwith Audited Accounts.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above. [*Pleased in Library See.* No. LT—3255/81].

NOTIFICATIONS UNDER MOTOR VEHICLES ACT, 1939 AND FIVE STATEMENTS FOR DELAY.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 133 of the Motor Vehicles Act, 1939:-

(i) The Delhi Motor Vehicles (Fifth Amendment) Rules, 1980, published in Notification No. SECE. 3 (26)/80-Tpt/9014 in Delhi Gazette, dated the 18th September, 1980.

(ii) The Delhi Motor Vehicles (Sixth Amendment) Rules, 1981, published in Notification No. SECE. 3(19)/80-Tpt in Delhi Gazette dated the 16th January, 1981.

(iii) The Delhi Motor Vehicles (Fifth Amendment) Rules, 1981, published in Notification No. SECE. 3 (16)80-PTpt. in Delhi Gazette dated the 31st March, 1981.

(iv) The Delhi Motor Vehicles (Second Amendment) Rule 1981, published in Notification No. SECE. 3(34)/80-Tpt. in Delhi Gazette dated the 8th April, 1981.

(v) The Delhi Motor Vehicles (Third Amendment) Rules 1981, published in Notification Nol SECE. 3(33)/80-Tpt. in Delhi Gazette dated the 29th April 1981

(vi) The Delhi Motor Vehicles (Fourth Amendment) Rules 1981, published in Notification Nol SECE. 3(12)/1981-Tpt. in Delhi Gazette dated the 13th November, 1981.

(2) Five statements (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at items (i) to (v) of item (1) above.

[Placed in Library . *See* No. LT-256/81].

NOTIFICATION UNDER EMPLOYEES PROVIDENT FUNDS AND MISCELLANEOUS PROVISIONS ACT, 1952

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA) : I beg to lay on the Table—

a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952 :—

(1) The Employees' Provident Funds (Seventh Amendment) Scheme, 1981, Published in Notification No. G.S.R. 642(E) in Gazette of India dated the 7th December, 1981.

(2) G.S.R. 643(E) published in Gazette of India dated the 7th December, 1981 extending the scope of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 to establishments angaged in Poultry Farming.

(3) G.S.R. 644(E) published in Gazette of India dated the 7th December, 1981 extending the scope of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 to establishments engaged in manufacture of 'Cattle Feed'.

[Placed in Library. *See* No. LT-3257/81]

REPORTS OF THE CONTROLLER AND AUDITOR GENERAL OF INDIA FOR THE YEAR 1981—UNION GOVERNMENT (COMMERCIAL) PART III BHILAI STEEL PLANT AND PART IV—RAURKELA STEEL PLANT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): On behalf of Shri Maganbhai Barot, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution :—

(1) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part III Bhilai Steel Plant.

[Placed in Library. *See* No. LT-3258/81]

(2) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part IV—Rourkela Steel Plant. [Placed in Library. *See* No. LT-3259/81]

REVIEW ON AND ANNUAL REPORT OF TELECOMMUNICATIONS CONSULTANTS INDIA LTD. NEW DELHI FOR 1980-81

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : On behalf of Shri Vijay M. Patil,

I beg to lay on the Table a copy each of he following papers (Hindi and English versions) under-sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) Review by the Government on the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1980-81.

(2) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No. LT-3260/81]

श्री रामलाल राही (मिसरिख): गढ़वाल अध्यक्ष महोदय, मैं आइटम 10 के सम्बन्ध में कुछ कहना चाहता था ।

अध्यक्ष महोदय : वह तो निकल गया। अब नहीं कर सकते, आप रूल पढ़िये ।

श्री रामनिवास पासवान : आप ने उस दिन कहा था कि हिन्दी-अंग्रेजी साथ-साथ आना चाहिए । और देखिए इसमें अंग्रेजी नहीं है.....

अध्यक्ष महोदय : अब इसको छोड़िये।

12.10 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

SHRI G. LAKSHMANAN (Madras North) : I beg to lay on the Table Minutes of the Thirtieth to Thirty-fourth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

12.10 hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE

MINUTES

DR. RAJENDRA KUMARI BAJPAI (Sitapur) : I beg to lay on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Ninth Report.

12.10 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MINUTES

SHRI P. V. G. RAJU (Babhili) : I beg to lay on the Table Minutes of the sittings of the Committee on Absence of Members from the sittings of the House held on the 22nd December, 1981.

12.11 hrs.

PUBLIC ACCOUNTS COMMITTEE

PUBLIC ACCOUNTS COMMITTEE

STATEMENT SHOWING ACTION TAKEN AND FINAL REPLIES OF GOVERNMENT

SHRI SATISH AGARWAL (Jaipur) : I beg to lay on the Table Hindi and English versions of the Statements of the Public Accounts Committee showing action taken by Government on the recommendations contained in Chapter I and the final replies in respect of Chapter V of the following Reports of the Committee :

(1) 89th Reprt (Sixth Lok Sabha) on Direct Taxes.

(2) 94th Report (Sixth Lok Sabha) on Delhi Milk Scheme.

(3) 103rd Report (Sixth Lok Sabha) on three Government Hospitals in Delhi.

(4) 11th Report (Seventh Lok Sabha) on Arrears of Rent of telephone circuits etc. and Purchase of lead sleeves.

(5) 12th Report (Seventh Lok Sabha) on Voluntary Disclosure of Income and Wealth Scheme, 1975.

(6) 30th Report (Seventh Lok Sabha) on Indian Council of Agricultural Research.

12.11 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

REPORTS OF STUDY TOURS

SHRI R. R. BHOLE (Bombay South Central) : I beg to lay on the Table a copy each of the following Reports on the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :

(1) Report of Study Tour of Study Group I of the Committee on its visit to Pune, Itarsi, Allahabad, Kanpur, Lucknow and Haridwar during October, 1981.

(2) Report of the Study Tour Study Group II of the Committee on its visit to Srinagar, Jammu, Jullundur, Amritsar, Nangal and Chandigarh during October, 1981.

12.12 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

STATEMENTS SHOWING FINAL REPLIES OF GOVERNMENT

SHRI R. R. BHOLE (Bombay South Central) : I beg to lay on the Table (Hindi and English Versions) of the following statements showing final replies of Government :

(1) Statement showing final replies of Government in respect of Chapter V and further information in respect of Chapter I-IV of the Thirty-Sixth Action Taken Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Labour—(Directorate General of Employment and Training)—(i) Reservations for and employment of Scheduled Castes and Scheduled Tribes in the Directorate General of Employment and Training; and (ii) Employment and training of Scheduled Castes and Scheduled Tribes through the Agency of the Directorate General of Employment and Training.

(2) Statement showing final replies of Government in respect of Chapter V and further information in respect of Chapter I/IV of the Third Action Taken Report of the Committee on Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Petroleum, Chemicals and Fertilisers (Department of Petroleum)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in the Indian Oil Corporation Limited (Marketing Division).

श्री रामविलास पासवान: आप निकल गया। के चुनाव को ले कर राज नारायण जी भूख-हड़ताल कर रहे हैं. . . .

MR. SPEAKER : Nothing will go on record.

(Interruptions) **

12.13 hrs.

Shri Ram Lal Rahi and Shri Harikesh Bahadur then left the House.

12.13 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 6) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 16th December, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 7) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 16th December, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Kerala, Appropriation (No. 4) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 17th December, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.13 hrs.

ASSENT TO BILL

SECRETARY : Sir, I lay on the Table the Cinmatograph (Amendment) Bill, 1981, passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 18th December, 1981.

12.14 hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE

NINTH REPORT

DR. RAJENDRA KUMARI BAJPAI (Sitapur) : I beg to present the Ninth Report (Hindi and English versions) of the committee on Papers laid on the Table.

**Not recorded.

12.14 hrs.

COMMITTEE ON PETITIONS

SEVENTH REPORT AND MINUTES

SHRI R. L. BHATIA (Amritsar) : I beg to present the following Report and Minutes of the Committee on Petitions :

1. Seventh Report (Hindi and English versions).

2. Minutes of First to Fifteenth, Seventeenth to Nineteenth and Twenty-first to Twenty-third sittings (Hindi and English versions).

12.14 hrs.

PUBLIC ACCOUNTS COMMITTEE

SIXTY-SEVENTH AND SIXTY-EIGHT REPORT

SHRI SATISH AGARWAL (Jaipur) : I beg to present the following Report (Hindi and English versions) of the Public Accounts Committee—

(1) Sixty-seventh Report on Union Excise Duties.

(2) Sixty-eighth Report on Central Railway—Idling of Imported invertors and Deposit Works on Railways.

12.14 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

TWENTY-EIGHTH AND TWENTY-NINTH REPORT AND MINUTES

SHRI BANSI LAL (Bhiwani) : I beg to present the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings :

(i) Twenty-eighth Report on HMT Ltd.—Tractors Division.

(ii) Twenty-ninth Report on Jessop & Company Ltd.—Employment and Overheads.

(iii) Minutes of the sittings of the Committee relating to the two Reports mentioned above.

12.15 hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

TENTH REPORT

SHRI MOOL CHAND DAGA (Pali) : I beg to present the Tenth Report (Hindi and English versions) of the committee on Subordinate Legislation.

12.15 hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

THIRD REPORT

SHRI JAGANNATH RAO (Berhampur) : I beg to present the Third Report (Hindi and English versions) of the Committee on Government Assurances.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : Sir, we have to finish the Government Business. We have also to discuss Deholi. If we can dispense with the lunch hour, we will have time. Otherwise, we cannot complete the work.

MR. SPEAKER : The lunch hour is dispensed with. This is the last day. If you skip over it, it is good to keep good health.

12.16 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DELAY IN COMPLETION OF PATNA-HAJIPUR GANGA BRIDGE

SHRI HARIKESH BAHADUR (Gorakhpur) : I call the attention of the Minister of Shipping and Transport to the following matter of Urgent Public Importance and request that he may make a statement thereon :

"The reported inordinate delay in completion of Patna-Hajipur Ganga bridge due to indifference on the part of the authorities."

12.16 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : Apparently, the Member is referring to the bridge over the river Ganga at Patna. It is a State project and the Govt. of Bihar are primarily concerned as under the Constitution, the Govt. of India are primarily responsible for roads declared as National Highways. All roads other than National Highways in States are essentially the responsibility of the State Govt. concerned.

Although as indicated above, the bridge in question is a State project and is essentially the responsibility of the Govt. of Bihar. In order to assist the State Govt. financially in the construction of this bridge commenced in 1972 the Govt. of India agreed to provide in the Fourth Plan a non-plan loan not exceeding Rs. 4.5 crores towards fifty per cent of the expenditure on the bridge during that plan, the entire balance being met by the State Govt. from their own resources. As there was no provision for such an assistance for this bridge under the subsequent plans the State Govt. have been financing the bridge since then entirely from their own resources.

The bridge with a two-lane superstructure and four-lane foundation is likely to be completed during March, 1982. The bridge, when completed, is estimated to cost Rs. 46 crores.

The Govt. of Bihar have been pressing for the extension of this bridge to a four-lane carriageway. Recently, it has been decided that special assistance to the Govt. of Bihar could be considered in the Sixth Five Year Plan for the above extension subject to an overall ceiling of Rs. 18 crores less the receipts from toll tax which should be a minimum of Rs. 3 crores. This assistance would, however, be available only if the total Sixth Five Year Plan expenditure of the State Govt. exceed Rs. 3225 crores and the excess expenditure is found attributable to this project.

In any case the basic fact remains that the bridge in question is a State project and the State Govt. are primarily concerned in the matter.

SHRI HARIKESH BAHADUR : Sir, I have heard the statement of the hon. Minister. This is a very important bridge, which has got national and international importance. There was a discussion in this House on the 25th November 1980 when the hon. Minister of Shipping and Transport, who has been sitting here and who has just

now left the House, said that the bridge would be completed by December 1981. After 5 or 6 days this year will come to an end and the new year will commence. He said at that time that the basic responsibility is that of the State Government. The same thing is being repeated today also. We are ready to accept it. But the point is that the hon. Minister stated last year, while answering the question, that he would take up the issue with the Planning Commission and the Finance Ministry regarding the funds demanded by the State Government. Now a different reason is being given, connected with the Sixth Plan. If this is the state of affairs, I do not know how much time it will to take for the completion of the bridge. Originally, the contract for the construction of the bridge was given by the State Government to Gammon India Limited on the 5th June, 1972. This contract was given on 5-6-1972. It was to be completed by 1979. Last year, in his reply the hon. Minister said that as per the State Government it would be completed by December, 1981. 1981 is going to be over. But the bridge is not complete because of several other factors. The basic factor responsible for this delay is corruption. Sometimes it is said that cement is not available. If cement is given, they say this cement is useless and that cement is rejected. Sometimes they say cranes are not working properly. There are several points which are always stated in this regard. Last year when the Minister was replying, he gave five reasons for non-completion of the bridge in the year 1979 ;

1. Shortage of material.
2. Shortage of power.
3. Labour strike.
4. Cyclone in April, 1979.
5. Shortage of appropriate type of cement since December, 1979.

Some of the problems were natural problems and, therefore, Government could not do anything. So far as the problem of quality of cement, quality of cranes, operation of machines etc. are concerned, these problems can be solved by the Government What is the difficulty before the Government to solve these problems? What are the problems due to which Government is unable to provide the funds which the State Government has asked for?

It is said the owners of steamers are there. Their interest is also involved. They do not want that this bridge should be completed. If this bridge is completed they will lose their earnings. They have perhaps bribed some people who are at the helm of affairs not go get this bridge completed and therefore, the work is not being done.

Roads on both sides of the bridge have been completed. The roads which were there are also getting destroyed. After completion of the bridge they will say that they need more money for roads Therefore, I would like to ask the hon. Minister, is he going to look into the problems which are resulting in inordinate delay in construction of this bridge? Will he be able to provide adequate funds to the State Government as demanded by the State Government so that the State Government may complete this bridge within the specified time? Will he give any specific date for its completion? Has he contacted the State Government in this regard?

SHRI BUTA SINGH : It is correct that in reply to a question in the last Session the Minister had made certain remarks which the hon. Member has just now repeated. All those remakrs are as a matter of fact. It is also a fact that this bridge was to be completed by June, 1979. There has been slippage and reasons for the

slippage as mentioned by the hon. Member are the same five points—shortage of material, shortage of power, labour strike, cyclone in 1979 and then stoppage of appropriate type of quality of cement, etc.

As I mentioned in my main statement, the Government of India's primary concern is to make available the additional funds which are bring pressed for by the State Government.

As I mentioned and also the hon. Member also mentioned the Minister had assured that we will approach the Planning Commission. May I inform the hon. Member as a result of our approach to the Planning Commission, we were able to get this alternative arrangement. We had conveyed it to the State Government that this overall ceiling of Rs. 18 crores for four lane bridge has been accepted in principle provided this does not exceed the overall limit which has been sanctioned to the Government of Bihar by the Central Government as a total kitty for the Sixth Five Year Plan.

The hon. Member wanted to know the exact date by which this bridge is going to be completed. I have already mentioned, it will be completed by March, 1982 and it will be open to traffic.

श्री हीरालाल आर. परमार (पाटन): उपाध्यक्ष जी, इस पुल के बारे में मैं माननीय मंत्री जी से जानना चाहता हूं कि 10 साल हो गए हैं, लेकिन अभी तक यह पूरा नहीं हुआ है। उस समय इसका बजट 9 करोड़ का था और आज 46 करोड़ का हो गया है। जैसे-जैसे समय बढ़ता जाएगा, बजट भी बढ़ता जाएगा। यह किसानों का एरिया है और उनको आने-जाने में मुश्किल होती है। इसलिए इस पुल को जल्दी से जल्दी पूरा करने के बारे में सरकार ने क्या सोचा है? मैं माननीय मंत्री जी से जानना चाहता हूं कि 18 करोड़ रुपया जो बिहार को केन्द्र से दिया गया है, इसमें से कितना इस पुल पर खर्च किया जाएगा?

श्री बूटा सिंह: उपाध्यक्ष जी, यह सही है कि यह बहुत बड़ा ब्रिज है। इसकी स्पेन लैंग्थ 5.6 किलोमीटर है और बहुत मैसिव कंस्ट्रक्शन है। एसक्लेशन कास्ट हुई है, ओरिजनल कास्ट 23. कुछ थी और बाद में 25.3 करोड़ हुई, अब 46 करोड़ है।

It is because of the time factor. The cost has been escalating. But as I mentioned in the reply to the hon. Member, this bridge would be available by March, 1982, as two-lane carriage way. In case, the Bihar Government wants to make it four-lane carriage way, the required provisions are there which I have already mentioned in the statement. This will have to be gone through by the Finance Ministry and the Planning Commission.

MR. DEPUTY SPEAKER: He has already said that by March 1982, the bridge will be ready.

श्री रामविलास पासवान (हाजीपुर): उपाध्यक्ष महोदय, यह बहुत ही महत्वपूर्ण मामला है और मेरे ही क्षेत्र से संबंधित है। आपको याद होगा, पिछली बार आप ही चेयर पर थे जब सरकार ने जवाब दिया था, श्री पाटिल साहब ने जवाब दिया था कि दिसम्बर 1981 तक यह पुल बन कर तैयार हो जाएगा। तब मैंने कहा था कि यह पुल 2000 ईस्वी तक भी नहीं बनेगा, उन्होंने कहा था बन जाएगा। मैंने कहा था कि सोच-समझ कर जवाब दीजिए। बूटा सिंह जी बहुत अच्छे आदमी हैं और मेरे मित्र हैं, इसलिए बिहार सरकार इनके मुंह से गलत बात कहलवाए, यह मैं नहीं चाहूंगा। मुझे बहुत खुशी होगी यदि मार्च 1982 तक यह पूरा हो जाएगा।

श्रम मंत्रालय में राज्य मंत्री (श्रीमती राम दुलारी सिन्हा): पूरा हो जाएगा।

श्री रामविलास पासवान : मुझे बहुत अफसोस होता है जब श्रीमती राम दुलारी सिन्हा भी विश्वास करती है कि यह कार्य इस अवधि में पूरा हो जाएगा । अभी तक जिस प्रकार से कार्य चल रहा है और जितना काम बाकी है, उसे देखने पर यहां पर बैठे लोग स्वंय अंदाजा लगा सकते हैं कि यह तैयार हो जाएगा या नहीं ।

उपाध्यक्ष महोदय, इसमें कुल 46 खंबे हैं और अभी तक मुश्किल से 20 खंबे एक दूसरे से जुड़ पाए हैं । पौने 6 किलोमीटर लंबा यह पुल है, शायद संसार का यह सबसे बड़ा पुल हो, नहीं तो एशिया का सबसे बड़ा पुल तो है ही । 46 में से मात्र 20 खंबे जुड़ पाए हैं और बाकी के खंबे जुड़ने बाकी हैं । यह काम पूरा होने के बाद इसके साथ 2 मीटर चौड़ा फुटपाथ, लोगों के आने जाने के लिए बनाना होगा । इसके बाद 24 फुट चौड़ी सड़क पर कन्क्रीट का काम करना होगा। इसके बाद खंबे लगेंगे, बिजली देनी पड़ेगी तब जाकर यह पुल शुरू होगा । यह बात या तो कोई सिरफिरा ही कर सकता है या फिर भगवान ही कर सकता है । दिसम्बर समाप्त होने जा रहा है और तीन महीने में यह कार्य कैसे हो जाएगा । हां जिस प्रकार से बूटा सिंह जी एशियाई खेलों का काम करवा रहे हैं, उसी तरीके से यदि दिन-रात यह कार्य शुरू करवा दिया जाए तो यह पूरा हो सकता है, लेकिन मैं देख रहा हूं कि वही पुराना जवाब दिया जा रहा है कि यह राज्य सरकार का मामला है और वहां के मुख्य मंत्री जी चले आएंगे और कहेंगे कि प्रधान मंत्री ने 18 करोड़ रुपया हमको दे दिया है । उस रुपये के संबंध में जानकारी चाहते हैं कि वह रुपया कहां है--इस संबंध में एक कटिंग पढ़कर सुना सकता हूं । बिहार में जाकर उन्होंने घोषणा कर दी कि केन्द्र सरकार ने, प्रधान मंत्री ने इस कार्य में बड़ी दिलचस्पी दिखाई है, क्योंकि उनके हाथ से ही इस पुल का फाउंडेशन हुआ था। पुल की दो साल के बाद शुरुआत होती है । इस पुल के सम्बन्ध में कहा गया है कि इससे नेपाल की दूरी 120 किलोमीटर कम हो जाएगी। जब मोकामा का पुल नहीं था तो उत्तरी और दक्षिणी बिहार को जोड़ने वाला एक मात्र रास्ता नाव का था । नाव के द्वारा ही इस पार से उस पार आया जाया जा सकता था । यह पुल बनने के बाद वहां इंडस्ट्री का डिवेलेपमेंट हुआ । बरौनी का, बेगुसराय का और पूरे इंडस्ट्रियल एरिया का वहां डिवेलेपमेंट हुआ । यह पुल बन जाए तो बहुत सुविधा हो जाए । दिल्ली पटना जाने में इतनी दिक्कत नहीं होती है जितनी पटना से गंगा को पार करने में होती है । वहां बहुत ज्यादा कठिनाई का सामना करना पड़ता है ।

आप कहते हैं कि अगले साल मार्च तक यह पूरा हो जाएगा । मैं गारंटी के साथ कहता हूं कि मंत्री महोदय को इस मामले में मिसगाइड किया गया है । मैं चाहता हूं कि मंत्री महोदय अब उत्तर सोच समझ कर दें । अगले साल 15 अगस्त तक भी यदि इसका उद्घाटन हो जाए तो यह बहुत बड़ी बात होगी । लोग तो वहां इतने निराश हो गए हैं कि वे कहते हैं कि दो हजार ई. तक भी यह तैयार हो जाए तो बड़ी बात होगी । सोने का अंडा देने वाला यह पुल है । अगर मार्च तक यह बन कर तैयार हो जाए तो मैं आपको भरपेट मिठाई खिला दूंगा । यह सोने का अंडा देने वाला पुल है ।

अभी हरिकेश बहादुर जी ने एक बात कही है । आपको सुन कर आश्चर्य होगा कि वहां बगल में स्टीमर का प्राइवेट मालिक जो है वह जानता है कि जब यह पुल शुरू हो जाएगा तो उसका स्टीमर बन्द हो जाएगा । बिहार में जितने मंत्री हैं सब की जेब भरने का काम भी वह करता है । रेल मंत्रालय हो या कोई भी मंत्रालय हो। सीधी सी बात है कि जब वह पुल बन कर तैयार हो जाएगा तो उसके स्टीमर भी बन्द हो जाएंगे, सारा कारोबार उसका बन्द हो जाएगा । वह इस चक्कर में है कि किसी दिन.....

श्री राम प्यारे पनिका (राबर्ट्सगंज) : मेरा एक प्वाइंट आफ आर्डर है । मैं ....

MR. DEPUTY-SPEAKER : No, In call-Attention it is not permitted. Let him complete. It is for the Minister to reply. I am not permitting. Please do not record.

*(Interruptions)***

श्री राम विलास पासवान : वह इस चक्कर में है कि किसी दिन बरसात के समय डायनामाइट लगा कर इस पुल को ही ध्वस्त कर दिया जाए और कह दिया जाए कि इस पुल का फाउंडेशन ही गलत जगह पर हुआ था। पिछले साल उड़ीसा से वहां हजारों टन सिमेंट आया...**(व्यवधान)**... पनिका जी मैं जानता हूं क्या कहने जा रहे थे। मैंने जो मंत्रियों के बारे में कहा है उसको मैं वापिस ले लेता हूं। लेकिन वह आदमी इतना बड़ा आदमी है कि वह किसी को भी खरीद सकता है, इतनी बात समझ लें। मुझे दुख होता है जब आप सच्ची बात सुनने के लिए तैयार नहीं होते हैं। आपको भी बिहार जाना होगा तो उसी पुल से जाएंगे। पिछले साल उड़ीसा से हजारों टन सीमेंट वहां आया। चीफ इंजीनियर ने कह दिया कि यह खराब है और सारा सीमेंट रद्दी की टोकरी में फेंक दिया गया। सारी जो वहां उस पुल में धपलबाजीहो रही है उसके लिए क्या मंत्री महोदय कोई कमेटी नियुक्त करेंगे और क्या कोई डेड लाइन फिक्स करेंगे कि इस तिथि तक पुल बन कर तैयार हो जाएगा ?

श्री बूटा सिंह : पुल की तामीर के सिलसिले में माननीय सदस्य ने जो बातें कही हैं उसके सम्बन्ध में मैंने बार चार्ट देखा है और उसके मुताबिक जो बुनियादी काम है वह पूरा हो गया है, वैल सिंकिंग, वैल स्टीनिंग, लांच कनक्रीटिंग, बाटम प्लानिंग, इंटरमिडिएट प्लगिंग आदि सब पूरा हो गया है। बहुत सा काम फिनिशिंग का है जो अधूरा है। बिहार सरकार ने जो हमें सूचना दी वह हमने सदन को दे दी है। फिर भी मैंने यह फैसला किया है माननीय सदस्य के प्रश्न को सुन कर कि मैं स्वयं इस ब्रिज को देखने के लिए भी जाऊं चाहे यह हमारी रिसपांसिबिलिटी नहीं है लेकिन चूंकि सदन में कुछ जानकारी दी गई है इस वास्ते मैं स्वयं देखने के लिए जाऊंगा। मैं विश्वास करता हूं कि जो बिहार सरकार ने निर्धारित समय दिया है मार्च, 1982 का उसमें इसको कमप्लीट कर पाएंगे। उनको अगर हमसे टेक्नीकल सहायता चाहियेगी तो वह भी हम देंगे।

दूसरी बात माननीय सदस्य ने सीमेंट के बारे में कही। इसमें तथ्य है कि जो सीमेंट एक खास जांच के लिये चाहिये वही होना चाहिये। जो सीमेंट इसमें इस्तेमाल होता है वह आर्डिनरी पोर्टलैंड होता है। लेकिन कुछ जाब ऐसे होते हैं जिनमें स्पेशल टाइप का सीमेंट चाहिये। अब अगर वैसा सीमेंट नहीं आया होगा तो रिजेक्ट किया गया होगा। लेकिन मेरे पास इसकी पूरी जानकारी नहीं है कि कितने सीमेंट बेग्स रिजेक्ट हुए। मैं जब निरीक्षण करूंगा तो देखूंगा।

यह भी कहा गया किसी प्राइवेट कम्पनी का मालिक है जो वहां के आफिसर्स और मिनिस्टर्स को अपने हाथ में करते हैं और काम नहीं होने देते। ऐसी मेरी जानकारी में नहीं है। हम किसी भी राष्ट्रीय स्तर और राज्य स्तर के प्रोजेक्ट में किसी भी प्राइवेट कम्पनी को ऐसा दखल देने की आज्ञा नहीं देंगे।

श्री राम विलास पासवान : मंत्री जी, जब आप जायेंगे तो हमें भी खबर देंगे? आप जब जायें तो हमें भी ले लेंगे?

श्री रामावतार शास्त्री (पटना) : हमारी भी कांस्टीट्यूएंसी है।

MR. DEPUTY SPEAKER : Shri Paswan ji will also come when you go.

SHRI BUTA SINGH : It will be only to ascertain the facts and to know about the progress of the project.

**Not recorded

श्री मंगल राम प्रेमी (बिजनौर) : माननीय उपाध्यक्ष जी, यह मामला बिहार के समस्तीपुर एरिया का है, और जैसा माननीय पासवान जी ने बताया है 1970 में इसका शिलान्यास प्रधान मंत्री जी के द्वारा हुआ था और 1972 में इसका काम शुरू किया गया और आज 1982 आने वाला है जब यह मामला पार्लियामेंट में उठा है । तो मैं जानना चाहता हूं मंत्री जी 1972 का मामला 1982 में पार्लियामेंट में आया है तो नहीं कर रहे हैं । कहीं कोई गड़बड़ समय पर पूरा होगा । हालांकि मंत्री जी कह रहे हैं कि 1982 में कमप्लीट हो जाएगा । कहीं मंत्री जी 1992 की बात तो नहीं कर रहे हैं । कहीं कोई गड़बड़ की बात तो नहीं है, आप इसको जरा सही कर दें । क्योंकि यही एक मसला ऐसा आया है जिसमें यह कहने का मौका नहीं मिला कि यह चीज हमें वरासत में मिली। क्योंकि कांग्रेस सरकार ही रही है लगातार, बीच में 3 साल का ही समय था जो काम होना था वही हो गया ।

श्री राम प्यारे पनिका (राबर्ट्सगंज) : उपाध्यक्ष जी, इनकी पार्टी की सरकार के मंत्री ने हमारे यहां फर्जी शिलान्यास किया मिर्जापुर जिले में दद्दरी में कनहर नदी पर पुल का । बिना पैसे के शिलान्यास कर दिया लोगों की आंखों में धूल झोंकने के लिये ।

MR. DEPUTY SPEAKER : The Minister will reply. Why do you take this responsibility ?

श्री मंगल राम प्रेमी : मैं मंत्री जी से जानना चाहता हूं कि इस पुल का कांट्रेक्ट कब दिया गया है और उसके टर्म्स क्या हैं और क्या क्या खास बातें हैं?

MR. DEPUTY SPEAKER : Now the Hon. Minister will reply.

SHRI BUTA SINGH : I do not dispute the fact that this project was sanctioned in 1972 and it is going to be completed in 1982. But, Sir, it is no use going into the question of only delays. The hon. Member's party had a very good opportunity of 3 years to intervene and complete the work within the regime it was intended to be completed in 1978, but they could not do anything and they passed on the lame or sick baby to us. Now the position is this : As reported by the State Government, by March, 1982, I am sure, construction of this bridge will be completed. This work has been given to a well known firm, Gammon, after global tenders were floated and they were selected as the best builders.

श्री राम विलास पासवान : मैं एक क्लैरिफिकेशन चाहता हूं । मंत्री महोदय ने बताया है कि यह कंट्रेक्ट गैमन को दिया गया है । गैमन को जो काम दिया गया, वह तो उसने किया नहीं, अपना एक कारखाना खोल लिया । उसने एक दूसरा पुल बना दिया है और इसको छोड़ दिया है । मैं यह जानना चाहता हूं कि इस कंट्रेक्ट की टर्म्ज एंड कन्डीशन्ज क्या हैं ।

श्री बूटा सिंह : यह कंट्रेक्ट बिहार गवर्नमेंट ने दिया है, हमने नहीं दिया है । मगर कंट्रेक्ट की जो टर्म्ज एंड कन्डीशन्ज हैं, उनके मुताबिक गैमन काम कर रहा है ।

12·41hrs.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. DEPUTY SPEAKER : The Committee on Absense of Members from the sittings of the House in their Sixth Report have

[Mr. Deputy Speaker]

recommended that leave of absence be granted to the following Members for the periods mentioned against each :—

1. Shri K. Kunhambu	—	17th August to 18th September, 1981 (Sixth Session).
2. Shri R. K. Mhalgi	—	23rd November to 24th December, 1981 (Seventh Session).
3. Shri Kusuma Krishna Murthy	—	23rd November to 18th December, 1981 (Seventh Session).
4. Shri Anand Singh	—	23rd November to 24th December, 1981 (Seventh Session).
5. Shri Balasaheb Vikhe Patil	—	1st to 16th December, 1981 (Seventh Session).

Is it the pleasure of the House that leave as recommendeeed by the Committee may be granted?

MANY HON. MEMBERS : Yes.

MR. DEPUTY-SPEAKER : The leave is granted. The members will be informed accordingly.

12.42 hrs.

PETITION *RE*: SALE OF ESSENTIAL COMMODITIES THROUGH PUBLIC DISTRIBUTION SYSTEM ETC.

SHRI E. BALANANDAN : (Mukundapuram) : I beg to present a petition signed by Shri Brij Mohan Toofan and others regarding sale of essential commodities through public distribution system, living wage for agricultural and industrial workers, introduction of unemployment allowance for unemployed, ban on retrenchment and closures and guarantee of trade union rights.

12.42 hrs.

ROAD TRANSPORT CORPORATIONS (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : I beg to move for leave to introduce a Bill further to amend the Road Transport Corporations Act, 1950.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Road Transport Corporations Act, 1950."

The Motion was adopted.

SHRI BUTA SINGH : I introduce the Bill.

---

*Published in Gazette of India Extraordinary, Part II, Section 2 dated 24-12-1981.

12.43 hrs.

MATTERS UNDER RULE 377

(i) ASSISTANCE TO STATE GOVERNMENT BY CENTRAL GOVERNMENT FOR CONSTRUCTION OF BALASORE—KHARAGPUR-STATE HIGHWAY.

SHRI CHINTAMANI JENA (Balasore) : The Balasore-Jaleswar-Kharagpur Road takes off from N.H. 5 from Balasore and joins N. H. 6 at Kharagpur. The length of the road from Balasore to Kharagpur is 126 Kms. But the distance from Balasore to Kharagpur, Via Jamasola is 190 Kms. So there will be a savings of 65 Kms. and saving in the time of transportation will be nearly 1½ hours to 2 hours not only from Balasore to Calcutta but also from Southern States to Calcutta in case Balasore-Jaleswar-Kharagpur road is improved. As regards a economy in transportation the savings in fuel and other costs per annum would be about Rs. 15.87 crores which has been calculated by the experts under Orissa Government.

The National Highway traffic Census Report reveals that as many as 1000 trucks, 125 passengers buses and 850 cars and jeeps ply through Jamrela daily on an average. Most of these transports would prefer to use the Kharagpur-Balasore proposed Highway in order to save 65 Kms. distance and exorbitant expenses. By the elimination of this additional distance of 65 Kms. each truck will save 21 litres of diesel (consuming 21,000 litres at a cost of about Rs. 65,500/- and buses, cars and jeeps Rs. 45,500/- together thus bringing the total saving to Rs. 1,10,000/- daily and Rs. 4 crores annually). This will also reduce the transport cost by Rs. 250/- per truck bringing the total savings to 8 crore rupees annually. While the construction of the proposed Balasore and Kharagpur National Highway would involve an expenditure of Rs. 12 crores it will help to save the National Wealth amounting to over Rs. 15 crores per year. Until the proposed road is under taken the existing Jagannath Road and its bridges will suffer irreparable damage due to movement of heavy vehicles on completion of the Subarnarekha bridge this year.

In view of the overall importance of the above road, the Government of India have been requested time and again to improve the road to N.H. standard. The Government of India have intimated the State Government to include some works in their proposal for Central Loan Assistance for State roads of inter-State or economic importance in which this project is sought to be included.

It may be noted that approximately an amount of Rs. 6.52 crores will be required to develop this road to even N. H. standard, and therefore, it is quite impossible for the State Government to arrange this huge amount from the State Plan. The State Government have requested the Centre for inclusion of this poroject under the E & I Scheme for Central loan assistance which will be spent to improve the road upto N. H. standard. Government of India is, therefore, requested to augment provision under the Central loan assistance in favour of State to the required extent in the current financial year.

In considering these aspects, I would very humbly request the Government for sanction of loan immediately as sought by the State Government and a statement in this regard may please be issued on the floor of the House by the hon. Minister, who is present in the House.

(ii) STEPS FOR REGISTRATION AND COOPTION OF PORT WORKER IN PORT.

SHRI M. M. LAWRENCE (Idukki); The question of registration and absorption in Cochin Dock Board of Stevedore foremen, Assistant Foreman, Ship Supervisors, Assistant Supervisors and Non-DLB Stevedore Labour is a long standing and persistent demand of the port workers of Cochin Port. The then Minister for Shipping and Transport had assured the workers to wait for the final decision of the Government, Since then sufficient time has passed but the Government is still undecided about the future of these unfortunate port workers. Several Committees were formed to go into the matter, like Sudhakarn Committee, who submitted their reports well in time but the issue remained as it was. It appears that the Steamer Agents and Stevedores are coming in the way of a favourable decision by the Government in the matter. With out a bold step by the Government things are not going to move fast, I, therefore, urge upon the Minister concerned to make a statement in the House enunciating the Government's approach in the matter and assure the House that the commitment given to the port workers will be honoured without any further delay and the Government is determined to overcome any pressure tactics in the matter.

(iii) ADEQUATE FINANCIAL ASSISTANCE FOR DRINKING WATER SCHEMES IN HIMACHAL PRADESH.

PROF, NARAIN CHAND PARASHAR (Hamirpur) : The programme for the supply of drinking water in Himachal Pradesh is not picking up speedily as there is insufficient allotment of finances for the Centrally spensored schemes sanctioned for the State, though more than 8 months of the current financial year have passed, yet the amounts released so far are highly inadequate. To take a few instances DWSS for Bara-Choru Bhumpal-Naunghi, and Deosiddha in Hamirpur district are not being executed speedily for want of funds. The position is respect of centrally sponsored schemes in Bilaspur, Kangra, and Una districts and other districts of H.P. is equally unsatisfactory.

In view of the hopes aroused by the launching of the Drinking Water Supply and Sanitation Decade (1980-90) the people are looking forward to an early supply of drinking water at their doorstep. Itis, therefore, requested that the Central Government release full amounts for the construction and completion of each one of the Centrally Sponsored Water Supply Schemes in H.P. immediately,

(iv) ALLEGED EXPLOITATION OF HARIJAN AND WEAKER SECTION WITH REFERENCE TO INCIDENTS IN SITAPUR DISTRICT IN U.P.

श्री रामलाल राही (मिसरिख): अंग्रेज भारत से चला गया और 35 वर्ष आजादी के भी बीत गए, हमारे राष्ट्रनेताओं ने कहा गुलामी गयी आजादी आई, पर आज भी देश में दूर-दराज तक के गांवों के आदिनिवासी शोषित, पीड़ित निम्न वर्गीय एवं अल्प संख्यक लोग सामन्ती शोषकों के शिकार गुलामी की गंध में जी रहे हैं। आज भी देश में जगह-जगह सामन्ती लूट, गरीबों का शोषण, साम्प्रदायिक एवं जातीय संघर्ष निरन्तर बढ रहे हैं। गरीब इंसान भूख, गरीबी एवं बीमारी का शिकार होता जा रहा है।

उत्तर प्रदेश के जनपद सीतापुर में हरिजनों से जबरिया बेगार लेना व बेगार न करने पर पीटना व पुलिस से पिटवाना, उन की सम्पति का अपहरण करना तथा बेइज्जत करना इस समय जोर पकड़े हैं। कई घटनाएं हो चुकी हैं जिन में एक भयानक एवं दर्दभरी घटना थाना मैहाली के पुन्नापुर एवं सेमरावां गांव में हुई है। सामन्ती लोगों ने जिन का संबंध उत्तर प्रदेश की सरकार के उच्च अधिकारियों से है, करीब ग्यारह अल्पसंख्यकों के परिवारों व कई हरिजनों के परिवारों को उन की सम्पत्ति, सीलिंग और गांव समाज की मिली भूमि को छीन लिया है और गांव से भगा दिया है। जब कुछ खाते पीते भले व हरिजन लोगों ने विरोध किया तो उन के ट्यूब वेल, चक्की आदि कारखानों में रात में

आग लगा कर पचासों हजार की सम्पत्ति जला कर नष्ट कर दी गई। इस घटना के बारे में सरकार को लिखा गया पर कई जांच तक नहीं हुई।

कुछ अल्प-संख्यक हरिजन एवं अन्य वर्गों के लोग भय व आंतक के कारण अपनी सम्पत्ति को छोड़ कर भाग गये हैं और दाने दाने को मोहताज हैं और ठण्डक में सर छिपाने को भटक रहे हैं ।

मैं इस लोक महत्व के प्रश्न को सदन में उठाते हुए मांग करता हूं कि सामन्ती तत्वों के विरुद्ध ऐसी सख्त कार्यवाही करें एवं भगाये गये अल्पसंख्यकों एवं हरिजनों को पुन: उन की सम्पत्ति दिला कर गांवों में बसाये जाने की व्यवस्था करें और उन की जान माल की हिफजत के समुचित उपाये करें ।

(v) CANCELLATION OF TRAIN- IN BHAVNAGAR SECTION OF GUJARAT.

श्री मोहन भाई पटेल (जूनागढ़): मैं नियम 377 के अन्तर्गत निम्नलिखित अविलम्बनीय लोक महत्व का विषय प्रस्तुत करना चाहता हूं । देश के विभिन्न भागों से इस तरह की खबरें आ रही हैं कि असमात रेल गाड़ियां रद्द कर दी जाती हैं और यात्रियों को बहुत कष्ट उठाने पड़ते हैं विशेष रूप से गुजरात के भावनगर क्षेत्र में नित्यप्रति ऐसा ही हो रहा है । अत्यन्त पिछड़े हुए क्षेत्र के लिए तो यह बहुत बड़ा आघात है। भावनगर जैसे क्षेत्र में पहले ही यातायात के साधन कम हैं, गाड़ियां रद्द करने का कारण बताया जाता है कोयले की कमी परन्तु इस के विपरीत ऊर्जा मंत्री कहते हैं कि कोयला पर्याप्त मात्रा में उपलब्ध है । निष्कर्ष यह हुआ कि मंत्रालयों के परस्पर तालमेल में न होने के कारण पिछड़े क्षेत्रों की गाड़ियां रद्द कर दी जाती हैं और उन के पिछड़ेपन में सुधार आने की अपेक्षा उन्हें और पीछे धकेल दिया जाता है ।

(vi) ALLEGED INCIDENTS OF THEFT IN BOMBAY PORT TRUST.

SHRI R.R. BHOLE (Bombay South Central) : Armed ganges of thieves backed by powerful criminals working in collusion with Police : Port and Customs authorities are systematically plundering vessels, whereas and warehouses for high value cargo at Bombay Port.

These gangs steal goods worth approximately Rs. 1.5 crores to Rs. 3 crores a month, thus putting the national exchequer to losses in Customs revenues to the tune of Rs. 20 to Rs. 35 crores approximately a year. They have all sorts of weapons, as a result of which 60,000 dock workers are feeling insecure and helpless, with the result that the port security, already weak and lax, has virtually disintegrated. The collapse of the security and vigilance at Bombay Port has already caused alarm amongst importers and shipping companies. Unless some drastic steps are taken and the security system is thoroughly re-vamped, the incidence of theft will continue to rise.

According to Police records also, the value of goods stolen from the Bombay Port has increased ten-fold over the last four years, four times over the past 1—1/2 year and by 78·4 per cent over the last year. Already some mari-time trade and insurance firms in Europe have made scothing criticisms of the security system at Bombay Port. Even the driling equipment for ONGC and components for pumps used in nuclear power stations and turbo-changer spares were stolen this year.

(vii) REPORTED POLLUTION OF GANGES WATER NEAR KA

SHRI ARIF MOHAMMAD KHAN (Kanpur) : Time and again attention of the Central Government has been drawn to the ever-increasing problem of air and water pollution. The health-hazards to the people due to this problem may get out of control in heavily populated cities such as Kanpur, if remedial measures are not taken immediately.

[Shri Arif Mohommad Khan]

In this connection, I draw the attention of the Union Government about a recent study on pollution of Ganges water. It reveals that at Kanpur the Ganges water is not drinkable because of being highly polluted. I have also received information that since I stay one week in one of the industrial areas, Dadanagan, a very foul swelling smoke is being emitted by some industry which is further polluting the atmosphere, The latest report of a survey done by a team uuder Dr. R.K. Gupta is extremely disturbing. The report has revealed that Kanpur has the highest rate of infection in hospitals aud in one hospital alone 96 per cent patients developed intection while just staying in beds. Normally such intection rate elsewhere is below 15 per cent.

I would urge the Government to look into this problem and take immediate steps to check pollution and high intection rate in Kanpur hospitals in the interest of public health.

(viii) PROVISION OF SHELTER TO THE VICTIMS OF BIHAR SHERIF

SHRI RAMAVATAR SHASTRI (Patna) : Eight months have passed since the communal killings in Bihar Sharif of Nalanda Distt. shook the country. But still more than five hundred Muslims—men, women and children —are rotting in a refugee camp in Bihar Sharif Madarsa. In fact, in the current severe cold, they are having a harrowing time without proper clothings and blankets.

They have either no place to go or are so morally shattered that they do not have the courage to return to their village homes.

The Government has been supplying them food at the rate of 500 grams of wheat or rice per head per day for adults and 250 grams for children, besides potato, mustard oil and wood for cooking. But it is a severe winter and the chilly nights appear to have escaped the attention of concerned authorities. The refugees have no blankets and sleep on cemented floor. Unfortunately, the authorities feel that it is not their responsibility to provide them blankets. Even heystacks found in abundance during paddy harvesting season and which could give them a lot of protection from cold, have not been provided.

The refugees belong to nine villages. In Gulani village, at least seven persons were brunt alive, but their relatives are yet to get anything.

The authorities do not know if any doctor had been deputed to look after the inmates of the camp.

There is no lack of funds, but what prohibited the authorities from giving blankets to the refugees ?

In view of this, I would earnestly appeal to the State Government and the District authorities to help the refugees with all necessities of life so that noody dies in this biting cold.

13.00 hrs.

(ix) NEED FOR WITHDRAWAL OF THE RECENT NOTIFICATION DENYING PARTIAL EXEMPTION FROM CUSTOMS DUTY ON CERTAIN DRUGS PRODUCED BY SMALL SCALE UNITS.

Prof. K. K. Tewary (Buxur) Sir, I wish to draw the attention of the Finance Minister to a matter of urgent public importantce. Il has been reported that 150 smal scale sector units, engaged in the manufacture of life-saving drugs from various drugs intermediates, are facing closure due to a Customs Notification issued by the Ministry of Finance (Department of Revenue) dated 27 Novem-

are facing closure due to a Customs Notfication issued by the Ministry of Finance (Department of Revenue) dated 27 November, 1981 withdrawing the partial exemption from Customs Duty on certain drug intermediates granted to them in the budget year of 1979-80. At the time the rate of import duty on 17 drug intermediates was reduced from 75 per cent ad-valorem to 25 per cent ad-valorem. This concession was extended to 9 more items in the budget year of 1981-82. This partial exemption was granted to encourage the import of intermediates rather than finished drugs thus helping in the growth of the drug industry in the country.

However, the partial exemption from import duty on 4 drug intermediates has now been withdrawn from 27-11-81 on the grounds to encourage the production of drug from basic stage.

The net result of the withdrawal of the partial exemption from customs duty would push up the price of chloramphenicol to Rs. 622/- per kg. instead of Rs. 510/- to Rs. 550/- per kg. at which price these small drug units were hitherto selling even to the large scale units. Consequently the cost of end-product would reach over Rs. 700/- per kg.

This step, in my opinion, has been taken due to powerful lobby of the multi-nationals to throttle the growth of small scale units, and also to compel them to purchase these intermediates from the canalising agency i.e. C.P.C.

It will not be out of place to mention, Sir, that the capacities for the conversion of L-base into Chloramphenicol in the small sector would remain idle, and in view of the negligible custom duty in the neighbouring countries, there would be an incentive for smugglers to smuggle the item into the country.

I would, therefore, request the hon. Finance Minister to withdraw the customs notification of 27-11-81 thereby restoring the status-quo-ante and helping 150 small drug units, and thousands of workers employed therein, to produce life-saving drugs for the benefit of the ailing masses of our country.

(x) INCENTIVE TO INDUCE DOCTOR TO WORK IN RURAL AREAS.

SHRI P. RAJAGOPAL NAIDU (Chittoor) : According to a recent study of the International Development Research Centre (IDRC) India incurred an estimated loss of $ 144 ,million on account of migrant physicians—physicians who migrated to US, Canada and UK during the period 1961 and 1972. If the decade 1972 to 1981 is also to be considered, the loss would further mount up. In recent years, a large number of doctors found services in the oil-rich countries of West Asia adding to our losses.

Medical colleges in India are producing hundreds of graduate physicians every year at considerable cost to the exchequer. It is sad to note that proper arrangements do not exist in the country to utilise the abilities and talents of all of them. A majority of the medical graduates prefer to settle down in urban areas only where there is stiff competition while the people in the rural areas suffer from a woeful lack of medical facilities. There is also considerable unemployment among the doctors as revealed by the figures of employment exchanges from year to year.

Under these circumstances, these medical graduates are attracted by offers of employment provided by the developed countries of the West and the oil-rich countries of the Middle-East. The Government should take concrete

[Shri P. Rajagopal Naidu]

steps to arrest this 'brain drain' in the field of medicine. And, ways and means should be found to attaract medical practitioners to semi-urban and rural areas.

In this direction , the schemes announced recently by 24 major banks of the country to provide financial assistance to medical practioners wishing to serve in rural areas are most welcome. These banks should provide special assistance to doctors returning from abroad to enable them to set up clinics of their own with suitable equipment. All these scheme should be widely publicised in India and abroad so that quite a good number of doctors may take advantage of them.

(xi) ALLEGED REDUCTION IN COAL SUPPLY TO ROSHAN SIZING MILLS AND OTHER MILLS IN BURHAMPUR

श्री शिवकुमार सिंह ठाकुर (खंडवा) : उपाध्यक्ष महोदय, दी इंडियन काटन मिल्स फेडरेशन बम्बई द्वारा बुरहानपुर की रोशन सायजिंग मिल सहित अन्य सायजिंग फैक्ट्रीज के कोयले की मासिक कोटे में 3-3 वैगन के बदले 1-1 वैगन कर दी है । इससे 28 सायजिंग बंद हो गई हैं । 18,000 पावरलूम भी इससे प्रभावित हो रहे हैं । बुरहानपुर में बेरोजगारी फैल रही है अत: मंत्री जी शीघ्र आदेश पारित करके पूर्व में दिए जा रहे कोयले के मासिक कोटे को पुन: चालू रखें ।

(xii) ALLEGED DEROGATORY REMARKS AGAINST MAHARISHI VALMIKI ON DELHI DOORDARSHAN.

श्री सूरज भान (अम्बाला): उपाध्यक्ष महोदय दिनांक 15-9-81 को दिल्ली बाल्मीकि समाज विकास परिषद् की ओर से दिल्ली दूरदर्शन के स्टेशन निदेशक को पत्र द्वारा लिखा गया कि महर्षि बाल्मीकि जी के जन्म दिवस पर प्रसारित होने वाली वार्ता अथवा कार्यक्रमों में महर्षि जी के बारे में अपमानजनक एवं बेबुनियाद शब्दों का प्रयोग न किया जाये परन्तु उसके बावजूद पत्रिका कार्यक्रम के अन्तर्गत दिनांक 12-10-81 को दिल्ली दूरदर्शन पर महर्षि बाल्मीकि जी के प्रति बहुत घिनौनी, द्वेषभरी, असत्य और भ्रांति पैदा करने वाली कहानी पेश की। बहुत से लोगों ने दिल्ली दूरदर्शन के इस कार्यक्रम की निन्दा एवं भर्त्सना की परन्तु बजाय इसके कि दिल्ली दूरदर्शन अपनी इस पहाड़ जैसी गलती के लिये क्षमा मांगता 18 नवम्बर को इसके योगाभ्यास कार्यकार्यक्रम में फिर महर्षि जी के प्रति ऐसी ही घटना 1970 में हुई थी जब भारत सरकार ने महर्षि बाल्मीकि जी के सम्मान में में विशेष डाक टिकट जारी करते हुए ऐसी ही निराधार और नफरत भरी कहानी अपने फोल्डर द्वारा प्रसारित की थी।

मैं इस सदन के द्वारा सूचना एवं प्रसारण मन्त्री से मांग करता हूं कि वह अपने विभाग की इस दुर्भाग्यपूर्ण गलती के लिये पूरे हिन्दू समाज से क्षमा मांगें और जो अधिकारी व कलाकार इस धृरता के लिए जिम्मेदार हैं उनके विरुद्ध कठोर कार्यवाही करें।

(xiii) ALLOTMENT OF FUNDS FOR THE DAIRY DEVELOPMENT PROGRAMME IN BIHAR

प्रो अजित कुमार मेहता (समस्तीपुर): उपाध्यक्ष महोदय, दो विशाल गन्य परियोजनाओं-ऑपरेशन फ्लड प्रथम और ऑपरेशन फ्लड द्वितीय में कुव्यवस्था के कारण सार्वदेशिक स्तर पर सामान्यत: और बिहार में विशेष रूप से दुग्ध उत्पादन में ह्रास हुआ है। बिहार की जनसख्या लगभग 5.5 करोड़ है और दुधारू भैंसों की संख्या 1.9 करोड़ है, जबकि भारत भर में 24 करोड़ है। फिर भी दूसरे राज्यों की आवंटित राशि की तुलना में इसे ऋण सहअनुदान के तहत बहुत ही छोटी राशि आवंटित होता रही है। ऑपरेशन फ्लड प्रथम में बिहार को केवल 3.18 करोड़ मिला। सारे भारत में लगाये जाने वाले 67 केटल फीट प्लांट में से बिहार को केवल एक मिला है। बिहार परम्परा से पश्चिम बंगाल को दूध की आपूर्ति करता रहा है, किन्तु परियोजना जनित इस असंतुलन के कारण ऊर्जा

संकट के बावजूद कलकत्ता में सुदूर गुजरात से दूध लाया जाता है। बोर्ड की इस नीति के कारण देश में दुग्ध उत्पादन में भारी कमी हो गई है और विदेशों से दूध की आयात पर निर्भरता बढ़ गई है।

अत: सदन के माध्यम से माननीय मंत्री जी से आग्रह है कि इस स्थिति पर पुनविचार कर डेयरी को पुन: संगठित करें, जिससे किसी राज्य विशेष के पक्ष में क्षेत्रीय असंतुलन न हो और बोर्ड में सब का उचित प्रतिनिधित्व हो।

(xiv) NEED FOR CBI ENQUIRY INTO THE MURDER OF A VERIFICATION OFFICER IN A TEMPLE AT TIRUCHENDUR.

SHRI C. T. DHANDAPANI (Pollachi) : Sir, I have to bring to the notice of the House a matter of considerable concern to the public in general and to the people of Tamil Nadu in particular.

Under the provisions of the Constitution, 'religious institutions' fall in the Concurrent List of the Seventh Schedule to the Constitution and the Centre can enact law in regard to such institutions. It has been the experience that sometimes religious institutions have been mismanaged and undesirable activities have taken place, and even murders have been committed as evidenced in a case in Tamil Nadu.

In a recent case of murder in Tamil Nadu, it appears that high authorities are involved. I, therefore, demand that a CBI inquiry may be instituted by the Central Government so that full facts of the case come out, and the culprits are brough to book, and deterrent action is taken against all concerned.

I would also like to bring to notice that responsible Press, which tried to bring out the truth behind this heinous murder, has been persecuted by the authorities. This is undemocratic. I would urge the Central. Government to look into the matter without further delay.

I would further urge upon the Government of India to see that the religious institutions in the States are run on proper lines to serve the purpose for which they are meant.

(xv) RAILWAY TRAVEL IN EASTERN U.P. AND BIHAR

SHRI JITENDRA PRASAD (Shahjahanpur) : Under rule 377 I make the following statement.

I would like to draw the attention of the Minister of Railways towards the inhuman and dangerous conditions in which poor labourers and their families travel from Eastern U.P. and Bihar to Punjab in search of work every year during the harvest season. It is a common sight that during the harvest season thousands of persons women and children, travel every day from U.P. and Bihar to Punjab on the roof of the trains which go towards Punjab. It is seen that during the summer months with the blazing sun and hot winds, or in the rainy season when it is raining very heavily and even now during the severe winter months these poor people clinge dangerously on the roof of the mail trains which run at a very fast speed. Several of them fall sick due to adverse weather and some get electrocuted due to lack of accommodation in the existing trains. As earlier said, this rush of labourers to and fro Punjab is only at the time of harvest. Hence, the Minister of Railways should make adequate provisions for running Labourers' Specials from Bihar and Eastern U.P. to Punjab during the harvest season and after it to facilitate thousands and thousands of poor

[Shri Jitendra Prasad]

labourers who are exposed to great difficulties and danger of lives in the absence of adequate accommodation in the existing trains.

13·13 hrs.

PLANATATION LABOUR (AMENDMENT) BILL—*Contd.*

MR. DEPUTY SPEAKER : Shri K. A. Rajan was on his legs. The time allotted to this Bill is three hours. We have already spent one hour. The Minister will reply to this discussion at 14·00 hrs. or earlier even.

SHRI K. A. RAJAN (Trichur): Yesterday, I have been impressing upon the Minister that whatever legislations we may pass or whether it is a welfare measure or not, because of the peculiar nature of this industry and also the backward conditions prevailing therein, implementation of the legislation is an important problem. Various enactments have been brought in for Plantation workers. It may be minimum wage or equal pay for equal work or any other welfare measure, the implementation side is lacking very much. With whatever good intention you may bring in this *legislation*, the main point to be stressed again and again is that implementation part is very importar so that it is strictly adhered to. Only then the workers will be able to get the benefit, otherwite not.

I would like to mention two or three points connected with the amendments. I would like to express my anxiety in regard to one particu'ar provision. Fragmentation is going on in the rubber plantation. Earlier parent Bi'l of 1956 was there. The acreage fixed was 11·1 hectares. Most of the rubber plantation owners began to fragment the whole plant to get away from the provision of the enactment. A large chunk of workers were denied the benefit of living. It is not like coffee or tea or any other plantation. Rubber plantation can be very easily fragmented. Lot of workers were thrown out of employment. Those workers could not get minimum living.

The fragmentation particularly in rubber plantations may take place thereby the workers would be denied all those benefits. So, my anxiety regarding this point is that the Minister should take notice of this.

The other point which I would like to bring to the notice of the Minister is the epuation connected with the acreage or hectare with the number of workers. The hectare per number of workers varies from plantation to plantation. In tea plantation, the equation may be different. Similarly, in coffee plantation it differs so also the rubber plantation. My humble submission is that the equation connected with the acreage or area vis-a-vis the number of workers, should be decided after taking into conideration the various, different and peculiar aspects of the tea plantation. So, I suggest that the number of workers may be reduced as suggested by the various amendments.

The other thing for which I I would like to draw the attention of the Minister is with regard to amount. This Bill has gone far from the report of the Joint Select Committee, which has suggested for Rs. 500/- Now it has been fixed as Rs. 750/- to the workers who are entitled to this benefit. This amount is quite insufficient. You know, apart from the field workers

connected with the plantation, there are other workers connected with the industry. There are skilled, unskilled and semi-skilled workers who are just getting remuneration or salary of more than a thousand rupees. Normally, an amount of Rs. 750/- is not enough under the present state of affairs and the quantity of labour involved in the plantation work. So, my humble submission is that the amount of Rs. 750/- may be raised to Rs. 1,000/- keeping in view a large number of workers connected with the other part of the same industry and who are doing a skilled nature of job, are getting a very good salary. I would like to mention that the Minister may rise the amounts to Rs. 1,000 and for which certain amendments are moved on the matter.

Another point is regarding the compensation that has been mentioned in this Bill as a result of the collapse of a house. This is a very meager amount. The building material and all other costs have gone up. So, this does not commensurate with the high cost that is being spent by the workers in building a house—even of a substandard type. The amount that has been fixed as compensation is quite insufficient and therefore the amount may be enhanced to meet at least the present cost of building materials and the construction work.

In the case of death or injury to a perton, the compensation has been fixed according to the provisions of the Workmen's Compensation Act. I would request the hon. Minister to enhance the amount so that it may do justice to the worker.

The other point is regarding giving effect to the Act. It has been stated that it shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint. But unless immediate action is taken for the implementation of the Act, there is every chance, as I mentioned earlier, of break-up or fragmentation, especially in the rubber plantation, because of peculiar nature of rubber industry. The plantation owners may even bi-furcate the plantation thereby the benefits would be denied to a large number of workers.

With these three suggestions, I call upon the hon. Minister to consider the matter sympathetically.

MR. DEPUTY SPEAKER : I called only from the Opposition. Your name is there in the list. I will call you.

SHRI CHITTA BASU (Barasat) : Mr. Deputy-Speaker, Sir, at the very outset I want to bring to the notice of the House and the hon. Minister for Labour that the tall claim that she has made while introducing this Bill for consideration that this Bill is designed to protect the interests of the plantation labour, is, in my humble submission, not justified. My esteemed friend, Mr. Rajan, has already lightened my burden to prove that the claim which the hon. Minister has made is not justified. She has claimed that this Bill is designed to protect the interests of the plantation labour. My comment is that it cannot be properly justified if you go through the Bill and the Report of the Joint Committee. This House had the privilege of considering a petition in the year 1976 presented by the Secretary of the All India Plantation Workers' Federation, Mrs. Vimala Ranadive; a petition was made by her on the conditions of the plantation labour and it was considered by the Petititons Committee and they made their obsrvations. I will come to that later.

This Bill provides for registration o plantations, appointment of additional inspectors, rooms for the

(Shri Chitta Basu)

children of women workers, duty of of employers for providing accommodation, payment of compensation for injury and death due to collapse of houses and payment of overtime wages. These are the major pryvisions of the Bill. But there are certain shortcomings. Let me point them/out. Number one is, the Bill proposes to lower the acreage limit to five hectares. I agree that this Amendment will cover a large number of plantations, but it will not cover all the plantations. Many more plantations will be left outside the ambit of the Bill. Again, very dangerous consequences are going to follow. This I say from my experience coming as I do from West Bengal where tea plantation is an important industry. Many plantation owners would now try to reduce the size of the plantation estate so that they may be left outside the ambit of this legislation. Therefore, the only remedy is to cover all plantations irrespective of size. Unless you go in for that, some loopholes will be left by which the plantation owners will be able to keep their estate outside the ambit of this legislation.

There is another shortcoming. You have provided for rooms and not creches for women workers. The concept of 'creche' and the concept of 'room' are not one and the same. You are a trade union leader. You know the difficulties of the women workers. Here the Bill provides for rooms to look after children. That room will be provided only where there are more than 20 children. If the number is less, then the employer is not bound to provide a room, leave alone the question of a modern creache.

I now come to the question of housing. Before, however, coming to that, I would only refer to the Report of the Joint Committee....

MR. DEPUTY-SPEAKER : If there are less children, it is good because we want to control the population growth.

SHRI CHITTA BASU : You do in your home.

MR. DEPUTY-SPEAKER : If 20 children are there, they will provide. If there are less children, then also they must provide.

SHRI CHITTA BASU : This is what I want to say. The point is that a room will be provided if there are 20 children in the Estate. I want that all the children, even if their number is less than 20, should be provided with that facility.

I do not say from my own experience, but my experience is one with the experience of the report of the Joint Select Committee. The Joint Select Committee has observed I quote from their report :

> "During the course of the evidence tendered before the Commiittee, the representatives of the workers emoloyed in the plantations stated that the implementation of the provisions contained in the Plantation Labour Act, 1951, particularly those which provide for the various welfare measures for the workers, had not been at all satisfactory."

This is the remark given by the Joint Select Committee.

> "They contended that there had been more violations than the observance of those provisions".

I want that the hon. Minister should take note of it. There were more violations than the observance of the provisions of the Act:

> "Officials of the State Governments entrusted with the duties of implementing the provisions of the Act also admitted that due to paucity of inspection staff and transport facilities, they had not been able to arrange for the inspection of the gardens under their supervision to the

extent required. The Committee during their tours to the plantation areas also observed that in many gardens even the barest minimum facilities such as arrangement for the supply of wholesome drinking water, latrines and urinals, provisions of qualified doctors and medicines, had not been provided though these amenities were required to be supplied by the employers under the Act."

As a matter of fact, I think the entire house will agree with me that when this Plantation Labour Act of 1951 is being amended, the object of amendment should be to plug the loopholes which have been pointed out by the Joint Select Committee. You will agree—I think you must agree—that the Jouint Select Committee's recommendations or the spirit of their recommendations is not reflected in the Bill. Therefore, I say it is not the acceptance of the recommendations of the Joint Select Committee that is important but it has to be reflected in the Bill. The Joint Committee was very much clear in their mind that the basic objective of the amendment would be to remove the loopholes and to remove the lacunae and see that the 1951 Act is properly implemented which has not been done. No attempt has been made in the Bill to remove that basic and fundamental weakness of the 1951 Act. Therefore, the claims made are not proper, rather it goes to reward the plantation-owners. While the plantation owners have to be awarded punishment, no action is proposed in the Bill, rather they will be allowed to go on as they have been going on since 1951.

I will refer to only some observations of the Petititons Committee. As I have already mentioned to you this is very important and this was discussed by the Petititons Committee of the House in the year 1976—Petitions Wo. 7 It is relevant and it must be known to the House—this concern about the plantation workers of our country because the House cannot but remain concerned as this plantation industry employs more than 9 lakhs of our employees. It earns yearly not less than Rs. 400 crores in foreign exchange. They have contributed for the prosperity and the export market of our country. But, unfortunately, the workers engaged in the plantations are the most neglected ones to-day. Therefore, the Petitions Committee in its wisdom made certain remarks which I think, the House should know.

I quote :

"From the material placed before them, the Committee are inclined to agree with the complaint of workers that while plantations are earning huge profits, by having both internal as well as external market, particularly in respect of tea and coffee, the employers are not considerate enough in providing benefits to workers in the same measure to ameliorate their living conditions. In fact, the Study Group of the Committee which undertook on-the-spot study visits of plantations received numerious representations from workers about low-wages. delay in payment of wages and violation of the provisions of the Plantations Labour Act, 1951, requiring the employers to provide amenities to workers. From what the Study Groups have seen, it cannot be gainsaid that there has been an inexcusable laxity, neglect and lack of urgency on the part of the authorities in enforcing the provisions of the Plantations Labour Act, 1951. Thel Committee feel that the Centra

[Shri Chitta Basu]

Government cannot disown its responsbility....

Are you disowning your responsibility ?

The Petition Committee says that you cannot dosown your own responsibility.

I further quote :

"The Committee feel that the Central Government cannot disown its responsibility for giving proper and timely guidance to the State Governments in so far as the implementation of the various provisions of the Plantations Labour Act, 1951, is concerned."

Regarding housing, I only want to mention what the Joint Committee says :

"Even then the progress of construction of houses in the plantations has been very unsatisfactory and in fact the rate of construction of houses has gradually declined."

Madam, Minister, may I draw your attention to what the Joint Committee says ?

"... the rate of construction of houses has gradually declined. The position has not improved even by the prosecution of the employers as there is a lack of desire on their part to take up the responsibility of constructing houses."

Sir, I think you won't give me much more time. The basic problem is the non-implementation of the parent Act. It has not been touched in any way. The planters' interests are being served. Rather the *status quo* is maintained. The *status quo* is maintained means serving the interests of the planters.

Therefore, my point is that the claim of the Government is not justified. The Bill does not remove the basic weaknesses of the parent Act. This Bill is only subserving the interests of the planters—not the plantation labour. I

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI RAM DULARI SINHA) : It is quite wrong.

SHRI CHITTA BASU : Sir, by working among the workers, I know the trade union art. Whatever is available you accept.

MR. DEPUTY-SPEAKER : And improve upon it.

SHRI CHITTA BASU : Right Sir. Therefore I cannot just leave it. What has been given we take it but what has not been given we fight for it.

I wanted the Government to side with the workers in their struggle to achieve what has not been given. May I know from the Government whether they will side with the workers or side with the planters? I am justified in my comment to say that the claim made by the Minister is not justified. Therefore, this Bill does not deserve the whole hearted support from the working-class of our country. But, at this stage, I would say that this is a right step, a welcome step, to some extent. But it is not all that we strive for. The basic interest is to have a comprehensive law of the plantation labour. There is a significant characteristic in the field of labour. other benefits are controlled by the other laws.

Here in this case, you will find, that all social benefits are also

included in the parent Act, namely, housing, drinking water, medical benefits, etc. etc. But these fringe benefits which are embeded in the Act of 1951 are not commensurate with the benefits which other Acts provide for the working class engaged in jute.

Sir, plantation constitutes an important sinew of our economy.

MR. DEPUTY SPEAKER : Please conclude.

SHRI CHITTA BASU : Sir, my last point is that the women workers engaged in plantation are not getting equal wages for equal work although we have got Equal Remuneration Act. Even now that Act is being violated. What steps have been taken by the Government to see that this Equal Remuneration Act of 1976 is properly honoured.

Sir, we have come to know from the newspapers that Optional Wage Survey Committee has submitted its report. We will request the Government to lay it on the Table of the House. We are told that it was submitted on 1st May, 1980. In that report it has been said and I quote :

> "(1) It has been found that the workers' wages have increased, that is, man worker's wages have been increased and not that of the women worker ;
>
> (2) The survey also showed that women in three plantations earn less than men. The difference in case of Tea ranges from 11 paisa to 98 paisa. In the case of coffee it ranges from 46 paisa to 117 paisa and in respect of rubber it varies from 40 paisa to 142 paisa."

Sir, men and women enjoy equal citizenship right irrespective of their sex but here a woman Labour Minister does not guarantee the right of the woman working class.

SHRIMATI RAM DULARI SINHA : Sir, the hon. member must know it that they have been guaranteed by the working of the Labour Ministry and myself.

SHRI CHITTA BASU : Sir, I want the Minister to go a little fast. She is a bit slow. She should go fast.

Sir, with these comments I conclude that the Government should take effective steps to see that a comprehensive Bill of plantation labour on the lines I have indicated is brought forward. I would also urge upon the Government to call a conference of the plantation workers, Government representatives and the plantation owners to evolve a better approach to the problems of the plantation workers. I hope the plantation labour as they are engaged in an important sinew of our economy would receive proper attention of the House and the Government.

श्री मूल चन्द डागा (पाली) : उपाध्यक्ष महोदय, संविधान बनने के 32 साल के बाद भी अगर इस देश में शोषण और दमन पर टिकी व्यवस्था कायम रहे तो यह कोई अच्छी बात नहीं है । संविधान के डायरेक्टिव प्रिंसिपल्स, (38) और (39) का अनुपालन नहीं हो रहा है और 32 साल के बाद आप यहां पर यह बिल ला रहे हैं । मुझे बड़ा दुख: हो रहा है कि आज भी इस देश में आदमी का आदमी के द्वारा शोषण होता है । आप इसको कब तक बर्दाश्त करेंगे? हम दुनिया में आवाज करते हैं कि शोषण-विहीन समाज की स्थापना करेंगे । आज बड़े सौभाग्य की बात है कि बड़ी काबिल और योग्य एक महिला मंत्री इस बिल को पायलट कर रही हैं । स्त्री के हृदय में बड़ी करुणा और दया होती है । स्त्री में सभी गुण होते हैं । ब्रह्मा की सृष्टि में

[श्री मूल चन्द डागा]

अगर कोई बहुमूल्य रत्न है तो वह स्त्री है । उन्होंने आज यहां 32 साल के बाद रखा है कि मजदूरों के लिए कुछ व्यवस्था की जायेगी । उधर के नेता कह रहे थे कि क्या व्यवस्थायें करना चाहते हैं । व्यवस्था यह करना चाहते हैं कि जो बागान के मालिक हैं वे बड़े बंगले में रहें, आराम करें और गरीब मजदूर लोग कहें कि हमें दवाई के लिए पैसे दो, हमें हमारी तनख्वाह दो । आखिर यह बिल क्या है ? नौकरशाही ने यह बिल बना दिया है । क्या इनसान इनसान में कोई फर्क है? मेहनत मजदूर करते हैं, अपना खून पसीना बहाते हैं, भरी धूप में काम करते हैं, सर्दी में काम करते हैं और प्लान्टेशन के मालिक किस प्रकार से अपनी रंगीन रातें बिताते हैं और कहां कहां घूमते हैं ? आप यह क्यों नहीं कहते कि उनको उनका जो हिस्सा मजदूरी का है वह दे दिया जायेगा और यह उनका अधिकार होगा?

उपाध्यक्ष महोदय, आप तो गरीबों के बड़े हमदर्द हैं । आप देखें, जब बीस आदमी होंगे तभी यह कानून लागू होगा और अब आपने इसको 15 कर दिया है । इसका मतलब यह है कि इस देश में एक आदमी का, सात आदमियों का या 14 आदमियों का शोषण हो सकता है और उसको कानून नहीं रोकेगा । मैं नहीं समझता यह कैसा कानून है? मैं समझता हूं सन् 1981 में इस बात को बर्दाश्त नहीं किया जाना चाहिए कि किसी आदमी का शोषण हो सकता है। कानून तो हर आदमी के लिए होना चाहिए और तभी शोषण-विहीन समाज की स्थापना की जा सकती है ।

यह आपका सन् 1951 का एक्ट है, इसमें सेक्शन (39) और (40) हैं--मैं जानना चाहूंगा कि इनके अन्तर्गत आपने कितने आदमियों को प्राजीक्यूट किया है और उनको क्या सजा मिली है ? सेक्शन (40) कहता है :

No Court shall take cognisance of an offence punishable under this Act unless the complaint thereof has been made or is made within 3 months fromt the date on which the alleged commission of the offence came to the knowlegde of the Inspector.

अगर किसी एक आदमी को भी आपने सजा दी हो तो उसके आंकड़े देने की कृपा करें ।

अब मैं आपका ध्यान एक महत्वपूर्ण सेक्शन की ओर दिलाना चाहता हूं :

No Court shall take congnisance of any offence under this Act except on complaint made by or with the previous sanction in writing of the Chief Inspector and no coutrt inferior to that of a Presidency Magistrate or a Magistrate of the second class shall try any offence punishable under this Act. I am an aggrieved person. But I cannot go direct to the Court. I will have to go through the Chief Inspector.

इस एक्ट को भी अमेंड नहीं किया । क्या गरीब मजदूर की हिम्मत है चीफ इन्सपैक्टर के पास जाने की? इस नौकरशाही ने और धनी लोगों ने अपना गठबन्धन कर दिया और उस गठबन्धन के कारण हिन्दुस्तान की आजादी का मजाक, कुछ नेताओं ने और कुछ पूंजीपतियों ने किया । गरीबों की दुनिया नहीं है, यह दुनिया इस प्रकार के कानून-वैलफेयर मेजर-लाती है । आप इस प्रकार कोई दया करते हैं, कोई आपकी मेहरबानी है । जब क्रान्ति आ जाएगी, वैलफेयर मेजर, क्या आप वैलफेयर मेजर का नाम लेते हैं, यह बात हम नहीं मानते हैं । मजदूर नहीं जा सकता है, चीफ इन्सपैक्टर ही कर सकता है, यह मैं अभी तक नहीं समझा । फिर आप कहते हैं कि उसकी सजा तो हो ही नहीं सकती है, दो रुपया या चार सौ रुपया जुर्माना । हम लोग जब बगीचे में जाते हैं, तो मजदूर लोग बगैर कपड़े पहने नंगे खड़े रहते हैं । हम लोग खूब ज्यादा खाते हैं, जिनको नहीं खाना चाहिए, ज्यादा खाते हैं और ऐश करते हैं--यह प्लानटेशन की हालत । आपने फिर कहा है कि पांच एकड़ कर दिया । जब

एक एकड़ में आदमी मजदूर रखता है, तो वही अधिकार होना चाहिए । श्री मनोरंजन राय ने डिसैन्टिंग नोट दिया है-

> "We feel that by bringing down the acreage limit to 5 hectares, some more plantations may be overed. However, a large number of plantations particulary in South will remain uncovered by the Bill. This would also enable some planters to fur her reduce the size of plantations to evade the implementation of the Act. We therefore propose that the acreage should be further brought down to 2.5 hectares irrespective of the employment in the plantations."

उसने कहा है कि नहीं होना चाहिए और आज आप कह रहे हैं कि नहीं, हम तो यह कानून बनाना चाहते हैं ।

श्री चित्त बसु : प्लानटेशन को नेशनलाइज कर दीजिए ।

श्री मूल चन्द डागा : मैं तो कहता हूं, नेशनलाइज करने के बाद आखिर में मालिक मजदूर को बना देना चाहिए । हमारे मंत्री जी कानून पास करते हैं और कानून पास करने के बाद सदन में बड़ा अच्छा उत्तर देते हैं । मैं एक बात कहता हूं, लेबर डिपार्टमेंट का काम कानून बनाना है . . .

श्रम मंत्रालय में राज्य मंत्री (श्रीमती राम दुलारी सिन्हा) : कानून बनाते हैं, और कार्यान्वयन करते और कराते हैं ।

श्री मूल चन्द डागा : इम्पलीमेंटिंग बाडी अलग है । हम बात करते हैं कि आसमान जमीन पर ले आयेंगे . . . **(व्यवधान)** . . . आप सिद्धान्त बतायेंगे । भाषण देने आप जायेंगे । काम नहीं करेंगे, हम सुनेंगे ।

श्रीमती राम दुलारी सिन्हा : हम काम करते रहेंगे और फिर भी आप हमको गालियां सुनाते रहेंगे ।

श्री मूल चन्द डागा : गालियां नहीं सुनायेंगे । हम तो कहेंगे कि भगवान करे, आप अच्छे-अच्छे भाषण दें और काम कुछ न हो । 32 साल की आजादी के बाद भी ये बातें होती रहीं कि हम आपकी भलाई करेंगे । मैं कहना चाहता हूं, आप कानून बना रहे हैं--"वैलफेयर मेजर--बेचारा मेहनत करके सोना पैदा करता है और वह सोना ले जाते हैं बागान वाले । आप कानून बना रहे हैं-"वैलफेयर मेजर-झोपड़ी देंगे"। यह कानून अभी तक मेरी समझ में नहीं आया है, यह कानून क्या बना है ।

MR. DEPUTY-SPEAKER: You have already taken 10 minutes.

श्री मूल चन्द डागा : मैंने तो अभी बोलना शुरू ही किया है । मुझे पता है कि आपका दिल गरीबों की तरफ है, लेकिन यहां ये गरीबों के मसीहा बैठे हुए हैं ।

आप देखिये--16 मई, 1973 को यह बिल ज्वाइन्ट सिलैक्ट कमेटी को रेफर किया गया । ज्वाइन्ट कमेटी ने अपनी रिपोर्ट 1975 में दी और 1975 के बाद अब 1981 में डिस्कशन हो रहा है । इस से मजदूरों का क्या भला होगा? जो चीज आप 1973 में शुरू करते हैं, 1981 तक उन के हितों की ही बात करते रहे, 8 साल तक कुछ नहीं किया ।

इस में जो वेलफेअर-मेजर्ज की बात है, वह तो हमारा अधिकार है, जो हम से छीन लिया गया है और उन एक्सप्लायटर्स ने छीना है जो हमारे खून का शोषण करते हैं । यह तो मेन्डेटरी होना चाहिये कि उन के लिये मकान बनाये जायं । वहां क्या है-बागान के बीच में एक बंगला बना हुआ है, नौकर खड़े हैं, लेकिन मजदूरों के लिये क्या है? इस में आप ने प्रावधान किया है कि बागान में अगर 20 औरतें काम करती हैं, हालांकि पहले 50 औरतों के लिये था जो आप ने अब 20 कर दिया है, तो उन के लिये नर्सरी होम का इन्तजाम किया जायगा । मैं पूछता हूं--अगर 19 औरतें होंगी तो क्या होगा? यह क्या तरीका

[श्री मूल चन्द डागा]

है—अगर हिन्दुस्तान का बच्चा रोता है तो देश रोता है । आप के ये वेलफेयर मेजर्ज कैसे काम में आयेंगे? आप इस को हर आदमी के लिये लागू कीजिये, इसमें लिमिटेशन मत कीजिए, 5 हैक्टेअर्स की बात मत कीजिये और कुछ सजा भी मिलनी चाहिये ।

मंत्री महोदया को यह कहना चाहिये कि हम इस को वापस लेते हैं और नया बिल पेश करेंगी ।

श्री राम प्यारे पानिका (राबर्टसगंज) : उपाध्यक्ष महोदय, मैं माननीया श्रम राज्य मंत्री जी के बागान सम्बन्धी अधिनियम का पुरजोर समर्थन करने के लिये खडा हुआ हूं। वैसे तो इस बिल की मंशा तथा उद्देश्य के समबन्ध में माननीय मंत्री जी ने विस्तार से बतलाया है और इस बिल का आम तौर पर सभी ने स्वागत किया है । लेकिन मैं यह बतलाना चाहता हूं कि केवल यह बिल ही नहीं, 1980 से, जब से श्रीमती इन्दिरा गांधी प्रधान मंत्री बनी हैं, उन्होंने ऐसी नीति अपनाई है कि देश का औद्योगिक उत्पादन, जो जनता रिजीम में बढ़ने के बजाय घट गया था, तभी से बढ़ना शुरू हुआ । 1980-81 में हमारा उत्पादन साढ़े तीन प्रतिशत बढ़ा और कल ही पं. नारायण दत्त तिवारी, श्रम मंत्री जी ने बतलाया कि इस वर्ष 10 प्रतिशत औद्योगिक उत्पादन बढ़ गया है । इस का मुख्य कारण क्या है? जब से हमारी सरकार सत्ता में आई है, श्रीमती इन्दिरा गांधी ने ऐसी श्रम नीति अपनाई है जिस से औद्योगिक क्षेत्र में सब जगह शान्ति रही है और यह बिल जो प्रस्तुत हुआ है यह भी उसी कड़ी का एक भाग है ।कई सदस्यों ने यह आरोप लगाया कि यह सरकार देर से इस बिल को लाई है, तो मैं उन से पूछना चाहता हूं कि ज्वाइन्ट सलेक्ट कमेटी ने 1975 में अपनी रिपोर्ट दे दी थी, तो आप जो ढाई-तीन साल तक रहे, तो उस समय क्या करते रहे। क्या आप उस समय सोते रहे थे । इसलिए यह आरोप लगाना कि यह बिल देर से आया है, ठीक नहीं है । दो-ढाई साल तक आप ने कुछ नहीं किया, उस का आपने ध्यान नहीं रखा ।

मैं यह भी कहना चाहता हूं कि केवल यह नहीं कि ज्वाइन्ट सलेक्ट कमेटी ने जो अनुशंसाएं दी हैं उन को माना है बल्कि सरकार और ज्यादा उदार बन गई है और उन की अनुशंसाओं से भी आगे बढ़ गई है । आप यह देखें कि ज्वाइन्ट सलेक्ट कमेटी ने 18 हजार रुपये कम्पेंशन देने की रिकमेंडेशन की थी लेकिन हमारी सरकार ने उदारता दिखाते हुए, उसे 24 हजार रुपये कर दिया और अपंगों के लिए जो उन्होंने 20 हजार रुपये कम्पेंशन देने की बात कही थी, सरकार ने उसे बढ़ा कर 33,600 रु. कर दिया । ज्वाइन्ट सलेक्ट कमेटी में विरोध पक्ष के सदस्य भी होते हैं और हमारे पक्ष के सदस्य भी होते हैं और उस की जो रिपोर्ट थी, उस को और उदार बनाया गया है । 1951 का जो एक्ट था और जिन उद्देश्यों के लिए यह बिल लाया गया है, आप यह देखें कि हम ने हर क्षेत्र में इस में सुधार किया है।

जहां तक प्लान्टेशन के रजिस्ट्रेशन की बात है, उस में भी सुधार किया गया है । पहले जहां 10.117 हेक्टेयर की लिमिट थी, उस को अब 5 हेक्टेयर कर दिया है हालांकि मैं चाहता हूं कि इस को तीन या ढाई हेक्टेयर कर देना चाहिए क्योंकि लेबर्स की संख्या 30 से घटा कर अब 15 कर दी है । तीन और ढाई हेक्टेयर में अगर 15 मजदूर काम करते हैं तो उसे आप रजिस्टर करें । चित्त बसु साहब और राजन साहब ने जो यह कहा है कि मजदूरों की संख्या 10 होनी चाहिए, अगर इस को कर दिया जाए, तो यह एक अच्छी बात होगी ।

मैं यह भी कहना चाहता हूं कि इस एक्ट में जो एक नया प्रावधान किया गया है कि अगर मकान किसी मालिक ने दिया हुआ है और वह गिर जाता है और उस के गिरने के कारण किसी की डेथ हो जाती है, तो वर्कमैन कम्पेंसेशन एक्ट, 1923 के अनुसार उसको कम्पेंसेशन दिया जाएगा । इस में यह भी किया गया गया है कि पहले

मजदूरों के वेतन की सीलिंग 300 रुपये थी । अब उसको बढ़ा कर 750 रुपये प्रति माह कर दिया गया है । इस तरह से आप देखें कि हमारी सरकार ने जो ये प्रावधान इस बिल में किये हैं, वे निश्चित तौर पर प्लान्टेशन वर्कर्स के हित में हैं ।

कुछ माननीय सदस्यों ने जो यह कहा है कि एक काम्प्रीहैंसिव बिल होना चाहिए, मैं मानता हूं कि यदि कोई काम्प्रीहैंसिव बिल अलग से आए, तो अच्छा होगा । आप जानते होंगे कि कई कान्फ्रेन्सेज हमारे श्रम मंत्री जी ने की हैं । उन्होंने लेबर मिनिस्टर्स की भी कान्फ्रेन्स बुलाई थी और उसमें कुछ निर्णय लिये हैं और जो मिनीमम वेजेज की बात है, वह होने ही वाली है लेकिन जो कई सदस्यों ने इस में शंका प्रकट की है, वह मैं उचित नहीं समझता । वे हर बात पर शंका प्रकट करते हैं और मेरा यह कहना है कि उनकी शंका निराधार है । बात यह है कि जैसा चश्मा वे लगाते हैं, दूसरों को भी वैसा ही समझते हैं । इन का जो निकम्मापन था, वह दो-ढाई साल में सामने आ गया ।

मैं एक बार पुनः अपनी सरकार को और खास तौर पर लेबर मंत्रालय को और श्रम राज्य मंत्री जी को धन्यवाद देता हूं कि वे इस तरह का एक क्रान्तिकारी बिल लाई और विरोधी दल के सदस्य जो इस को देर से लाने का आरोप लगा रहे हैं, वह सही नहीं है । दो सालों में लेबर एक्ट में यह सरकार संशोधन लाई है और वह सब जानते है कि यह सरकार मजदूरों के हितों के लिए कृषि मजदूरों और किसानों के हितों के लिए काम करती है और कई कार्यक्रम वह इन के लिए लाई है । 34 बिल पिछले सेशन में हमने पास किये हैं और इस सेशन में भी काफी बिल हम पास कर रहे हैं ।

इन शब्दों के साथ मैं इस बिल का पुरजोर समर्थन करता हूं और विरोधी पक्ष से कहता हूं कि वे सर्वसम्मति से इसका अनुमोदन करें और इस को पास करें ।

MR. DEPUTY-SEPEAKER: Now, the Minister will reply.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): Sir, I am grateful to Hon. Member, Shri Ananda Pathak Shri B.K. Nair, Shri Era Mohan, Shri Girdhari Lal Vayas, Shri K.A. Rajan, Shri Chitta Basu and others who have generally supported the provisons of the Plantations Labour (Amendment) Bill, which would go a long way to improve the working conditions of the plantation labour. I have gerat regards for Shri Chitta Basu and so I have no words to say anything to him.

14.00 hrs

But because he is sitting on the other sitde of the House he has got every right to condemn the working of the Government, if at all it is a constructive criticims and meant to protect the interests of workers, and promote their welfare.

As regards equal remuneration, the Act has come into force in 1976. Hon. Member should know this. But his version was related to 1974-75. Our Government and I myself are quite eager to enforce this Act, any implement it fully. When it comes in the house next, I will let the Member know what I have done, and what my Ministry is doing.

As far as Mr. Daga is concerned, I have no words to say anything, except that he is always in the habit of making some sort of criticism regarding my questions and my Bills. I will address only these two sentences to Mr. Daga.

डागा मुझे मालूम है बुलबुल तेरी हकीकत

एकमुश्त उस्तुखा दो पर लगे हुए ।

Some Members have also made a number of sggestions, to provide for more welfare amenities, and to ensure that the provisions are strictly implemented. A few other suggestions relate to nationalization of plantations

[Shrimati Ram Dulari Sinha]

etc. I would, however, restrict myself to the subject matter of amendments to the 1951 Act.

Hon. Members have suggested that the applicability of the Act should be further reduced to 2.5 hectares—as was mentioned by Mr. Chitta Basu and Mr. Daga also. I would point out that the State Governments are empowered to extend the provisions of the Act to any plantation, without any limit of acreage, or number of workers employed herein. But we should also think of the economics of the industry as well as the difficulties of enforcement in such small plantations.

14.01

[SHRI HARINATHA MISRA *in the chair*]

Hon. Members have also pointed out the lack of amenities, namely supply of drinking water, basic minimum sanitary conditions, medical facilities, education facilities etc. Government is equally concerned with the welfare of the workers and effective implementation of the statuatory provisions.

I would draw the attention of hon. Members to the proposed amendments to the existing penal provisions in the 1951 Act. It is proposed to empower the courts to specify the period by which the employers would be required to rectify breaches of the provisions. For violation of such orders, the courts will be able to impose compulsory imprisonment upto a period of six months, and a fine upto Rs. 300/- for everyday in cases of non-compliance of these orders. I have also stated this earlier, when I was introducing this Bill to the House yesterday. Thus, for the first time there will be time-bound implementation and compulsory imprisonment for violation. of directions. I am confident that with these stringent penal provisions implementation of the provisins of the Act would improve.

A further suggestion has been made that the Act should provide for the provision of Creeches, without any reference to the number of workers or number of children. I may, in this connection, point out that under the amended provisions, State Governments would be empowered to provide for Creches, even where the number of women workers or children is less than that provided under the Act. Mr. Chitta Basu should note this. This would adequately meet the requirements of Creches for the children. Rules to be framed for this, would take care of the facilities to be provided for the childrer in the Creches.

I am aware of the shortfall in the number of houses being provided for the workers. Latest available figures indicate that out of a total number of 5.31 lakh eligible workers, 3.72 lakh workers have already been provided houses. There is a plan scheme being administered by the Ministry of Works and Housing for giving loans and grants for this purpose. I expect that the shortage of accommodation would be reduced in the near future. I have already pointed out that there has been delay in bringing this Bill before the House for consideration. As the hon. Members would note, Government has accepted almost all the recommendations of the Joint Select Committee of Parliament. With regard to the payment of compensation in the case of death or injury due to the collapse of the house provided by the plantation to the workers, Government has provided that the compensation should be paid as per provisions of the Workmen's Compensation Act 1923. I share the anxiety of the Hon'ble Members that Government should bring a comprehensive Bill providing for more amenities. I would appeal to Hon'ble Members to whole heartedly support this progresssive measure in the interest of welfare of workers.

SHRI CHITTA BOSU : She did not say anything on the equal wages for men and women.

SHRIMATI RAM DULARI SINHA : I am concerned with that. I have done a lot. If at all you have got any case, you can bring it to my notice and I will do the needful.

MR. CHAIRMAN : The question is :

"That the Bill further to amend the plantations Labour Act, 1951, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : Now we shall take up clause by clause consideration of the Bill.

Clause 2 —Amendment of Section 1.

SHRI MOOL CHAND DAGA (Pali) : I beg to move :

Page 2, line 1,—

for "fifteen" *substitute* "ten". (1)

SHRI ANANDA PATHAK (Darjeeling) : I beg to move :

Page 1, line 11,—

for "5 hectares" *substitute*— "2.5 hectares" (9)

Page 2, line 1,

for "fifteen" *substitute*—"five" (10)

Page 2, line 4,—

for "cinchona or cardamom" *substitute*—"Cinchona, medicinal plants, cardamom, coconut and other agricultural products" (11)

Page 2, line 9—

for "5 hectares" *substitute* "2.5. heactares" (12)

Page 2, line 14, —

for "5 hectares" *substitute* "2.5 hectares" (13)

SHRI SUBODH SEN (Jalpaiguri) : I beg to move :

Page 2 line 4,—

for "cinchona or cardamom" *substitute*—

"Cinchona, medicinal plants, cardamom, coconut, betelnut and other agricultural products for commercial purpose" (29)

श्री मूलचन्द डागा (पाली) : As far as clause 2 is concerned, I have said in my amendment substitute "ten" for "fifteen".

आपने जब एरिया छोटा कर दिया है, 5 एकड़ कर दिया है तो 10 वर्कर भी हों तब भी यह कानून लागू होना चाहिए ।

यहां पर जो डिसेंटिंग रिपोर्ट कमेटी द्वारा दी गई है, उसमें डिसेंटिंग नोट यह भी है—

"We therefore propose that the acreage should be further brought down to 2.5. hectares irrespective of employment in the plartations."

मैं माननीय मंत्री जी का ध्यान इसलिए दिलाना चाहता हूं कि क्या 5 या 10 आदमी हैं तो उनका शोषण होगा, उन पर यह कानून लागू नहीं होगा? कानून का मतलब है कि कोई भी आदमी किसी आदमी का शोषण न करे । शोषण-विहीन समाज की स्थापना करना चाहते हैं और संविधान की यह मुख्य धारा है ।

संविधान में कहा है कि हमारे देश के अन्दर मीनार में बैठने वाले को नीचे और जमीन में बैठने वाले को ऊपर उठाया जाएगा और मंत्री महोदय जो यह कानून ला रहे हैं 1981 में उसमें कहा गया है कि 10 आदमियों का शोषण कर सकते हैं । यह आर्गनाइज लेबर नहीं है तो कुछ नहीं कर सकता ।

श्री मूलचन्द डागा (पाली)

मेरा कहना यह है कि नम्बर बहुत कम होना चाहिए । कई बार बागान के जो मालिक होते हैं वे चीफ इंस्पेक्टर से मिल लेते हैं । श्रम विभाग के जो कर्मचारी होते हैं वे लेबर कमिश्नर बनने के बजाए लेबर इंस्पेक्टर बनना ज्यादा पसंद करते हैं।

सभापति महोदय : आपको कैसे मालूम हुआ?

श्री मूलचन्द डागा : मुझे इसलिए मालूम हुआ कि मैं लेबर में थोड़ा-बहुत काम करता हूं । मुझे मालूम है कि फूड इंस्पेक्टर, लेबर-इंस्पेक्टर, शाप-इंस्पेक्टर, एस. एच. ओ., रहने में बड़ा आनंद है । सभापति जी, क्योंकि वह सीधा संबंध अपना जोड़ देता है । वे एटेंडेंस गलत लगाते हैं । जो नम्बर रखा जाए वह मिनिमम रखा जाना चाहिये । पन्द्रह क्यों रखे हैं ? आज भी हमारे समाज में एक आदमी दूसरे का एक्सप्लायटेशन कर सकता है तो कानून का क्या मतलब? दो आदमी हों चार आदमी हों और चाहे एक आदमी भी हो अगर उसका शोषण होता है तो क्या आप कुछ नहीं करेंगे? इस वास्ते मेरा निवेदन है कि नम्बर को आप रिड्यूस करें । इस विभाग की महिला मंत्री हैं । उनके हृदय में करुणा है । मैं आशा करता हूं कि मेरे संशोधन को वह मंजूर करेंगी । श्रीमान, आप बिहार के हैं और बड़े लर्निड आदमी हैं । इनको कहिये कि इस मामूली से संशोधन को मान लें ।

सभापति महोदय : महिला मिनिस्टर को भी क्लीन बोल्ड नहीं करने दिया आपने।

श्रीमती राम दुलारी सिन्हा : मैंने जो देना था दे दिया । आप एक ही बात बार बार कहेंगे तो मैं क्या करूं?

SHRI ANANDA PATHAK : First of all, I have said in my amendment that instead of 5 hectares, it should be 2.5 hectares. I have already submitted that when the planters came to know that the Joint Committee was going to recommend something for the welfare of the workers, they start ra ugmetation. Therefore, to protect the workers from mechanisation it should be made to 2.5 hectares.

Secondly, I have suggested that instead of 5 workers, there should be 5 workers because there is a convention of one worker per acre in the plantations. According to that, for 2.5 hectares, there should be five workers.

Similarly on page 2, the Bill provides for cinchona or cardamom. Here I have enlarged the scope by adding cinchona, medicinal plants, cardamom, coconut and other agricultural products. I do not think the Minister will have any difficulty in accepting this. These plantations are meant for commercial use. And that is done through hired labour. I think, the Minister will have no objection in accepting my amendments.

SHRI SUBODH SEN : I will speak on amendment number 29. Now-a-days, new agricultural crop has been coming up. Previously, it was to be used for domestic purposes. But now it is being used for commercial purposes. Pine-apple, cetronella grass and other things are coming up in big way and they are being used for commercial purposes. Now, this amending Bill has come after 20 years of the original Act. Who knows when the next amending bill will come? In the meanwhile, other crops will also come up.

So, I have laid special emphasis on the term "and other agricultural products for commercial purpose". I hope the hon. Minister will accept this amendment.

SHRIMATI RAM DULARI SINHA : I have already explained that I am not accepting these amendments.

SHRI MOOL CHAND DAGA : Since the hon. Minister is not accepting my amendment, I want to withdraw it.

MR. CHAIRMAN : Has the hon. Member the leave of the House to withdraw his amendment?

SOME HON. MEMBERS : Yes.

Amendment No. 1 was, by leave withdrawn

MR. CHAIRMAN : I will now put the amendments moved by Shri Ananda Pathak, to the vote of the House.

Amendments Nos. 9, 10, 11, 12 and 13 *were put and negatived*

MR. CHAIRMAN : I will now put the amendment moved by Shri Subodh Sen to the vote of the House.

Amendments No. 29 *was put and negatived*

MR. CHAIRMAN : The question is :

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 Page 2, line 21—*Amendment of Section 2.*

SHRI MOOL CHAND DAGA : I beg to move :

for "rupees seven hundred and fifty" *substitute*—"rupees one thousand" (2)

SHRI ANANDA PATHAK : I beg to move :

Page 2, line 21,—

for "rupees seven hundred and fifty" *substitute* -"rupees one thousand and five hundred (excluding fringe benefits)" (14)

SHRI SUBODH SEN : I beg to move :

Page 2, line 21,—

for "rupees seven hundred and fifty" *substitute*"—rupees one thousand and five hundred basic (excluding fringe benefits)" (32)

श्री मूल चन्द डागा : सभापति जी, डायरक्टिव प्रिन्सिपल् आफ स्टेट पालिसी का आप आर्टिकिल 39 देखें । आप चाहते हैं कि एक आदमी अपने बच्चों को अच्छी शिक्षा दे, अच्छे घर में रहे, उसको 2,400 कैलारीज फूड मिले, अच्छा स्वास्थ्य बने ताकि देश का एक अच्छा नागरिक बने । तो क्या आप सोचते हैं कि 750 रुपये में यह सब हो जायगा? मैं चाहता हूं कि उसे आप 1,000 रुपये से कम न दीजिये । क्योंकि 750 रुपये से कुछ नहीं होता । अब काफी प्लान्टेशन वाले तो इंगलैंड और अमरीका की सैर करें और जो मजदूर धन पैदा करता है वह गरीबी में रहे जो एक अभिशाप है । तो आप 1,000 रुपये क्यों नहीं करते बजाय 750 रुपये के ? श्रीमान् आप चेयरमैन हैं चैनल के, आप भी चाहते हैं ।

सभापति महोदय : यहां जो बैठता है वह कुछ अपना नहीं चाहता ।

श्री मूल चन्द डागा : मैंने मंत्री जी से अपील की है अगर मान लें तो कोई मुश्किल की बात नहीं है । 250 रुपये और बढ़ा दें ।

SHRIMATI RAM DULARI SINHA : I do not accept it.

SHRI ANANDA PATHAK : The purpose of my amendment is to increase the limit to Rs. 1,500. A committee has recently submitted its report that the price of the plantation crops has gone up twice or thrice.

[Shri Ananda Pathak]

The basic fact of Rs. 1500 in the case of clerical & medical staff has already been accepted.

What is the difficulty for the Minister to accept this established fact ? I once again request the Minister to accept my amendment--Rs. 1500 excluding frigne benefits.

SHRI SUBODH SEN : My amendment is self explanatory. I need not say anything.

SHRIMATI RAM DULARI SINHA . I have already explained. I am not going to accept.

MR. CHAIRMAN : Mr. Daga, are you withdrawing your amendment No. 2 to Clause 3 ?

SHRI MOOL CHAND DAGA : Yes.

MR. CHAIRMAN : It is the pleasure of the House that amendment No. 2 to Clause 3 moved by Shri Mool Chand Daga be withdrawn ?

Amendment No. 2 was, by levae, *withdrawn.*

MR. CHAIRMAN : I shall now put amendment No. 14 to Clause 3 moved by Shri Ananda Pathak to the vote of the House.

Amendment No. 14 was *put and negatived.*

MR. CHAIRMAN : I shall now put amendment No. 32 to Clause 3 moved by Shri Subodh Sen to the vote of the House.

Amendment No. 32 *was put and negatived.*

MR. CHAIRMAN : I shall now put Clause 3 to the vote of the House.

The question is :

"That Clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 *was added to the Bill."*

Clause 4—*Insertion of new Chapter 1A*

SHRI MOOL CHAND DAGA : I beg to move :

"Page 2, lines 28 and 29—

for "as it thinks fit *substitute*—"not below the rank of Deputy Colletor", (3)

"Page 3, line 4, -

after "sub-section (1)" *insert*—"and after making such further inquiry as he may consider necessary" (4)

"Page 3, line 32,—

for "as expeditiously as possible" *substitute*—"within three meonths" (5)

SHRI ANAND PATHAK : I beg to move :

"Page 3, line 32,—

for "as expeditiously as possible", *substitute* —"within sixty days" (15)

MR CHAIRMAN : Mr. Daga do you want to press your amendment ?

SHRI MOOL CHAND DAGA : Yes, I want to speak.

I am just painting out as it is provided—

"appoint such persons being gazetted officers" What type of gazetted officers? So, I said, 'not below the rank of Deputy Collector'.

When you want to appoint, he must be at least not below the rank of the Deputy Collector. What do you mean by "gazetted officer" ? Even a police officer is a gazetted officer. I have not understood this. So, he must be not below the rank of the Deputy Collector. After all, you give powers to impose fine and to register an institution under the Act. He can book the owner under any of the Sections. You have never said, it is as prescribed. I is not printed as "as prescribed". So, I say, he should be not below the rank of the Deputy Collector.

SHRI A. K. ROY : (DHANBAD) : It is very much convincing.

SHRI ANANDA PATHAK : My simple amendment is that instead of the words "as expeditiously as possible". I want to make it specific, that it should be "within sixty days". That is my amendment in Clause 4.

MR CHAIRMAN : Mr Daga, are you withdrawing your amendments ?

SHRI MOOL CHAND DAGA: I would like to withdraw these amendments.

MR CHAIRMAN : Has Mr. Daga the leave of the House to withdraw these amendments ?

SHRI A.K. ROY : No.

MR. CHAIRMAN : I shall now put Amendments No. 3, 4, and 5, moved by Shri Daga to the vote of the House.

The question is :

"Page 2, line lines 28 and, 29,—

for "as it thinks fit", *substitute*— "not below the rank of Deputy Collector" (2)

"Page 3, line 4,—

after "sub-section (1)" *insert*— "and after making such further inquiry as he may consider necessary" (4)

"Page 3, line 32,—

for "as expeditiously as possible" *substitute* "within three months" (5)

The Lok Sabha divided

Division No. 6] [14.34 hrs.

AYES

Choudhury, Shri Saifuddin

Das, Shri R.P.

Ghosh Goswami, Shrimati Bibha

Halder, Shri Krishna Chandra

Jharkhande Rai, Shri

Mahata, Shri Chitta

Masudal Hossain, Shri Syed

Misra, Shri Satyagopal

Mohammed Ismail, Shri

Mukherjee, Shri Samar

Rajan, Shri K.A.

Roy, Shri A.K.

Roy, Pradhan, Shri Amar

Saha, Shri Ajit Kumar

Sen. Shri Subodh

Shastri, Shri Ramavatar

Suraj Bhan, Shri

Verma, Shri R.L.P.

Yadav, Shri Vijay Kumar

NOES

Appalanaidu, Shri S.R.A.S.
Bansi Lal, Shri
Behera, Shri Rasabehari
Bhagwan Dev, Acharya
Bhoye, Shri Reshma Motiram
Boddepalli, Shri Rajagopala Rao
Chandra Shekhar Singh, Shri
Chaturvedi, Shrimati Vidyawati
Choudary, Shri Chitturi Subba Rao
Daga, Shri Mool Chand
Dalbir Singh, Shri
Das, Shri A.C.
Dev, Shri Sontosh Mohan
Devarajan, Shri B.
Era Anbarasu, Shri
Fernandes, Shri Oscar
Gadhavi, Shri Bheravadan K.
Gheraj Singh, Shri
Gomango, Shri Giridhar
Jamilur Rahman, Shri
Kandaswamy, Shri M.
Karma, Shri Laxman
Kosalram, Shri K.T.
Kshirsagar, Shrimati Kesharbai
Madhuri Singh, Shrimati
Mahabir Prasad, Shri
Mallikarjun, Shri
Mayathevar, Shri K.
Mishra, Shri Uma Kant
Misra, Shri Nityananda
Motilal Singh, Shri
Mukhopadhyay, Shri Ananda Gopal
Murugian, Shri S.
Nagina Rai, Shri
Nandi Yellaiah, Shri
Narayana, Shri K.S.
Netam, Shri Arvind
Nikhra, Shri Rameshwar
Panigrahi, Shri Chintamani
Parmar, Shri Hiralal R.
Patel, Shri Ahmed Mohammed
Patil, Shri A.T.
Patil, Shri Chandrabhan Athare
Patil, Shri Uttamrao
Patnaik, Shrimati Jayanti
Pushpa Devi Singh, Kumari
Ravani, Shri Navin
Saminuddin Shri
Satya Deo Singh, Prof.
Shailani, Shri Chandra Pal
Shakyawar, Shri Nathuram
Shankaranand, Shri B.
Sharma, Shri Kali Charan
Sharma, Shri Nand Kishore
Shastri, Shri Hari Krishna
Sidnal, Shri S.B.
Sinha, Shrimati Ramdulari
Soren, Shri Hari Har
Sreenivasa Prasad, Shri V.
Sultanpuri, Shri Krishan Dutt
Tayyad Hussain, Shri
Tewary, Shri Krishna Prakash
Vairale, Shri Madhusudan

Venkatasubbaiah, Shri P.

Vyas, Shri Girdhari Lal

Wagh, Dr. Pratap

Wasnik, Shri Balkrishna Ramchandra

Zainul Basher, Shri

MR. CHAIRMAN : Subject to correction, the result* of the Division is: Ayes 19: Noes 68

The amendments are negatived.

The motion was negatived.

MR. CHAIRMAN : I shall now put Amendment No. 15, moved by Shri Ananda Pathak to the vote of the House.

Amendment No. 15 was put and negatived.

MR. CHAIRMAN : The question is :

"That clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

Clause 5 was added to the Bill.

Clause 6—*Amendment of Section 12*

MR. CHAIRMAN : There are amendments given notice of to this Clause. Mr. Daga....He is not present.

SHRI ANANDA PATHAK : Sir, I beg to more :

Page 4, line 17,—

for "fifty" *substitute*—"five" (16)

Page 4, lines 20 and 21,

for "the number of children of women workers (including women workers employed by any contractor) is twenty or more" *substitute*—

"any number of children of women workers (including women workers employed by any contractor) are there"(17)

Page 4, line 30,—

for "fifty" *substitute*—"five" (18)

Page 4, line 33,—

for "the number of children of women workers is less than twenty,"

substitute—

"any number of children of such workers are there" (19)

SHRI SUBODH SEN : Sir, I beg to move :

Page 4, line 33,—

or "the number of chlidren of women workers is less than twenty"

Substitute—

"any number of children of such women workers are there" (37)

SHRI ANANDA PATHAK : My Amendment is very simple. Instead

*The following Members also recorded their votes:

AYES: Dr. Subramaniam Swamy, Sarvashree Shibu Soren, Sunil Maitra Ananda Pathak, Matilal Hasda, L. S. Tur and Ajit Bag.

NOES: Dr. Krupasindhu Bhoi, Sarvashree Bheekhabhai, D. L. Baitha Manoranjan Bhakta, Jagan Nath Kaushal, K. Pradhani, Doongar Singh and Fatehbhan Singh Chouhan.

[Shri Ananda Pathak]

of fifty workers, I have said five. There should be no difficulty, to accept this amendment. I hope the hon. Minister will accept it.

(Interruptions)

My Amendment No. 17 is also very simple. Instead of twenty children, I have said, 'any number'. This is a very simple amendment. I think that will also be considered and accepted by the hon. Minister. In case of 15, I have said 5; instead of 'twenty' children, I have said 'any number'. I hope the hon. Minister will consider and accept my amendments.

(Interruptions)

MR. CHAIRMAN : Have you anything to say ?

SHRIMATI RAM DULARI SINHA : I do not accept them.

MR. CHAIRMAN : All right. I will put amendments No. 16, 17, 18 and 19 to vote.

Amendments Nos. 16, 17, 18 *and* 19 *were put and negatived.*

MR. CHAIRMAN : I will not put Amendment No. 37 moved by Shri Subodh Sen to vote.

Amendment No. 37 *was put and negatived.*

MR. CHAIRMAN : The question is:

"That claues 6 stand part of the Bill."

The motion was adopted.

Clause 6 *was added to the Bill.*

Clause 7 *was added to the Bill.*

Clause 8—*Insertion of new sections* 16A *to* 16G

SHRI ANANDA PATHAK : I beg to move :

"Page 5, lines 19 and 20,—

Omit "and he collapse in not solely and directly attributable to a fault on the part of any occupant of the house or to a natural calamity" (20)

"Page 6, line 2,—

for "six month" *substitute*— "twelve months" (21)

"Page 6, line 5,—

for "six months" *substitute*— "twelve months" (22)

"Page 6, line 6,—

for "six months" *substitute*— "twelve months" (23)

MR. CHAIRMAN : All the amendments given notice of by Shri Subodh Sen are covered by the Amendments of Shri Ananda Pathak.

Shri Ananda Pathak may now speak on his Amendments.

SHRI ANANDA PATHAK : I have given amendment No. 20 to omit the works 'and the collapse is not solely and directly attributable to a fault on the part of any occupant of the house or to a natural calamity'. These words should be omitted. If these words are retained, the workers will never get the compensation because the employers will, on one plea or the other, deny the compensation to the workers. So I have given my amendment to omit these works so that the workers may get the compensation.

MR. CHAIRMAN: The Minister has noting to say. I will now put Amendments Nos. 20, 21, 22 and 23 moved by Shri Ananda Pathak to the vote of the House.

Amendments Nos. 20, 21, 22 *and* 23 *were put and negatied.*

MR. CHAIRMAN : Now the question is

"That Clause 8 stand part of the Bill".

The motion was adopted.

Clause 8 *was added to the Bill.*

Clauses 9 *to* 12 *were added to the Bill.*

Clause 13 *Insertion of new Section* 37*A.*

SHRI ANANDA PATHAK : I beg to move :

"Page 9, line 10,—

for "six months" *substitute* — "twelve months' (24)

"Page 9, line 11,—

for "three" *substitute*— "five" (25)

Sir, my amendments are very simple. My contention is that it should be 12 months instead of six months as proposed in the Bill. Now, in the Bill it has been proposed that the fine is Rs. 300. My amendment is that it should be Rs. 500. These amendments are very simple and I hope the Minister would agree to my amendments.

SHRIMATI RAM DULARI SINHA : I do not accept.

MR. CHAIRMAN : I shall not put the Amendments Nos. 24 and 25 moved by Shri Ananda Pathak to the vote of the House.

Amendments No. 24 *and* 25 *were put and negatived.*

MR. CHAIRMAN : Now the question is :

"That Clause 13 stand part of the Bill"

The motion was adopted.

Clause 13 *was added to the Bill.*

Clause 14 *was added to the Billl.*

Clause 1—*Short title and commencement.*

SHRI ANDNDA PATHAK: I beg to move :

Page 1, line 5 and 6,

for "on such date as the Central Government may, by notification in the official Gazettee, appoint"

Substitute—"with immediate effect".(8)

Sir, the Act was passed in 1951. But unfortunately it has not been properly implemented. It was abandoned and kept in the cold storage. If the Government is serious enough and sincere enough to look after the welfare of the plantation workers, I hope the Govenrment would agree to my amendment, namely —

in plac eof "by notifictaion in the Official Gazette appoint"

substitute the works "with immediate effect."

I hope that the hon. Minister would accept my amendment.

MR. CHAIRMAN : I shall now put the Amendment No. 8 moved by Shri Ananda Pathak to the vote of the house.

Amendment No. 8 *was put and negatived.*

MR. CHAIRMAN : Now, the question is :

"That Clause 1 stand part of the Bill".

The motion was adopted.

Clause 1 *was added to the Bill.*

The enacting formula and the Title were added to the Bill.

SHRIMATI RAM DULARI SINHA : I beg to move :

"That the Bill be passed"

MR. CHAIRMAN : Motion moved :

"That the Bill be passed"

श्री राजावतार झारखी (पटना) : माननीय सभापति जी, मैं इस बिल का समर्थन करता हूं लेकिन समर्थन करते हुए एक-दो बातें कहना मैं उचित समझता हूं । इस संशोधन के जरिए बागानों में काम करने वाले श्रम-जीवियों के कल्याण संबंधी बातों की चर्चा की गई है और इन्हें सुविधाएं देने की बात है तो इसका तो कोई विरोध नहीं कर सकता । सब लोग समर्थन ही करेंगे, लेकिन अच्छा होता कि जितने बागान हैं, चाय-बागान हैं या और कोई निजी बागान हैं, अगर सरकार उन्हें अपने कब्जे में करके चले तो श्रम-जीवियों का ज्यादा भला हो सकता था, लेकिन अभी ऐसा नहीं है ।

इस बात की चर्चा करते हुए मैं दो बातें कहना चाहता हूं जिसे मैंने स्वयं देखा है । अभी अक्तूबर महीने में सभापति जी, मुझे नया अलीपुर द्वार जाने का मौका मिला था। वहां एन. एफ. रेलवे वर्कर्स यूनियन की कन्फ्रेंस थी । उस की रेली में बहुत बड़ी संख्या में चाय-बागानों के श्रम-जीवी आए थे । झन्डे-पताका लेकर आए थे, औरतें थीं, बच्चे थे, मर्द थे । उन लोगों ने वहां शिकायत की कि हम लोगों में से बहुत से चाय-बागानों में काम करने वाले लोग हिन्दी स्पीकिंग इलाके के हैं, लेकिन स्कूलों में हिन्दी पढ़ने की व्यवस्था नहीं है । बागानों के मालिकों ने इसकी व्यवस्था नहीं की है, जिसकी वजह से कठिनाई होती है । सरकार का नियम है कि अगर इस तरह से काफी संख्या में लोग हैं तो जिस भाषा को भी वे बोलते-जानते हों, उस भाषा में शिक्षा देने की व्यवस्था होनी चाहिए । तो मैं मंत्री जी से पूछना चाहता हूं कि क्या यह बात सही है, इसका पता लगाएं । यदि सही है तो उन बच्चों को मूर्ख रखने से क्या फायदा । जो भाषा वे नहीं जानते, उसमें पढ़ना उनके लिए संभव नहीं होगा ।

इसलिए आप देखिए कि जहां भी जिस भाषा के जानने वाले मजदूर काम करते हैं, उनके बाल-बच्चों की शिक्षा उनकी ही भाषा में होनी चाहिए, चाहे वह हिन्दी हो, बंगला हो या कोई और भाषा हो । उस भाषा में शिक्षा का बंदोबस्त होना चाहिए। मजदूरों के कल्याण से इस बिल का संबंध है और यदि मजदूर शिक्षित नहीं होगा तो कल्याण की बात भी नहीं समझेगा । इसलिए उनकी इस शिकायत को दूर कीजिए, ताकि उनका असंतोष दूर हो सके ।

दूसरी बात, दुर्घटना की चर्चा की गई है । दुर्घटनाएं बागानों में बहुत होती हैं, लेकिन दुर्घटनाओं के लिए जो मुआवजा वगैरह मिलना चाहिए, यह उचित तरीके से उनको नहीं मिलता है । मेरा सिर्फ यह निवेदन है कि आप देखिए कि जहां इस तरह की बात है, आपके कानून का उल्लंघन होता है, वहां इस पर रोक लगाइए । आप यह नहीं कह सकते कि निजी मालिक कानून का उल्लंघन नहीं करते । जब सरकार स्वयं अपने कानूनों का उल्लंघन करती है तो निजी मालिकों के बारे में कहना और उनकी जवाब-देही लेना मुश्किल है । वे उल्लंघन करते हैं । आप जो कानून बना रहे हैं, उन कानूनों का पालन हो, इसकी देख-रेख करना सरकार का कर्त्तव्य है, तभी सही माने में चाय-बागानों के श्रम-जीवियों की मदद आप कर सकेंगे, सरकार मदद कर सकेगी और उनको कुछ सुविधाएं मिल सकेंगी । आम तौर से उनके कल्याण सम्बन्धी सभी बातों की तरफ आपका ध्यान जाना चाहिये । अच्छा होता अगर आप कम्प्रिहेंसिव बिल लाए होते जिस में और भी बातों को शामिल किया जाता । लेकिन जितना भी आप लाए हैं यह भी सही है, और इसका मैं समर्थन करता हूं । मैं आशा करता हूं कि जिन बातों की तरफ मैंने आपका ध्यान खींचा है उनकी तरफ आप ध्यान देंगी ।

श्री रीत लाल प्रसाद वर्मा (कोडरमा) : चाय बागान श्रम विधेयक जो आया है यह अपने आप में पूर्ण नहीं है । फिर भी श्रम हितकारी होने के कारण मैं इसका

समर्थन करता हूं । उनके कल्याण और श्रम जीवन उपयोगी व्यवस्थाओं का जो प्रावधान इस में किया गया है, वह पर्याप्त नहीं है । चाय बागानों को देश के लिए बहुत ही उपयोगी समझा जाता है । व्यापारिक, औद्योगिक और कृषि कार्य की दृष्टि से इनको बहुत ही महत्वपूर्ण स्थान प्राप्त है । इस विधेयक में चाय, काफी, रबड़, सिंचोना आदि को ही शामिल किया गया है । व्यापारिक दृष्टिकोण से जो खेती चल रही है, जो बागान हैं, उन सब को इस में शामिल किया जाना चाहिये था जो नहीं किया गया है । इस कारण से बेतिहर मजदूर या बागानों में काम करने वाले मजदूर जो हैं और उनका जो कल्याण होना चाहिये था वह नहीं हो पाएगा । इलायची, केला, सेब, जड़ी-बूटियां, पाइन एपल, मूंगफली, तम्बाकू ईख, कपास, काजू, औलिम, कोका, नारियल आदि को भी इस में शामिल करना चाहिये था । मैं आशा करता हूं कि इस ओर भी मंत्री जी का ध्यान जाएगा ।

इन चाय बागानों की आमदनी से देश को पांच सौ करोड़ से भी अधिक की आय होती है । लेकिन सारी व्यवस्था को नियोजकों के ऊपर छोड़ दिया गया है । वही आवास की व्यवस्था करें, मजदूरों के कल्याण कार्यों की व्यवस्था करेंगे । यह सब उन से नहीं होगा । उपनिवेशवादी दिनों से हम देखते आ रहे हैं लिप्टन, ब्रुक बांड या देशी चाय के मालिकान सभी मजदूरों का किसी न किसी तरह से शोषण करते आ रहे हैं, सैंकड़ों बरसों से करते आ रहे हैं । 1951 में कानून बना था जिस को लागू नहीं किया गया । ज्वायंट सिलैक्ट कमेटी ने कहा था कि सरकार को लगातार इस का निरीक्षण करते रहना चाहिये लेकिन सरकार ने नहीं किया । समिति ने रिपोर्ट दी थी जिस में उसने कहा था कि मजदूरों को कोई राइट नहीं है, सिविल राइट नहीं है, बाहरी लोगों से वे मिक्स नहीं कर सकते हैं, बातचीत नहीं कर सकते हैं । वहां पेय जल की व्यवस्था नहीं होती है । आप कह रहे हैं कि नियोजक आवास की व्यवस्था करेंगे । कोलैप्स होने पर मुआवजे की व्यवस्था भी की गई है । लेकिन वे देते लेते नहीं हैं । कानूनी पाबन्दी भी नहीं लगाई गई है । जो अनिवार्य आवश्यकतायें हैं उनका प्रबन्ध भी नहीं किया जाता है । स्कूल आदि का प्रबन्ध नहीं किया जाता है । मनोरंजन की कोई व्यवस्था नहीं है । वैलफेयर के कोई काम नहीं होते हैं । मैं निवेदन करना चाहता हूं कि जिस तरह से माइका माइंज वैलफेयर आर्गेनाइजेशन है, कोलफील्ड में आर्गेनाइजेशन है उसी तरह की वैलफेयर आर्गेनाइजेशन की और वैलफेयर की यहां भी व्यवस्था होनी चाहिये ताकि बागान मजदूरों को उचित लाभ मिल सके ।

SHRI SUBODH SEN (Jalpaiguri): Though our amendments have been lost, I welcome this Bill since it is an improvement on the parent Act. In the meantime, I should point out that the original Act suffers from certain limitations which I thought would have been removed by this amendment.

As a matter of fact, in the original Act there has been no specific connotation of the term employer. What happens in the tea gardens? As per Articles of Association of the Joint Stock Company, the Board of Directors is the utlimate authority, but in the tea garden level, the workers are employed by the Manager. So if there is any contravention of the Act in regard to supply of wholesome drinking water, in regard to housing, in regard to medical treatment that paid Manager is being prosecuted. But the ultimate authority who draws up thi budget, who decides what is to be spent on medical items, whether a deep tubewell would have to be dug for supplying wholesome water, all this is the business of the Board of Directors. But at the garden level, the appointment letter is issued not by the Board of Directors or the MD but the Manager. He comes in for prosecution. I thought this position should have been clarified in this amending Bill, but

[Shri Subodh Sen]

nowhere that point has been given. Though it is late, I would still hope that the Minister should see and devise some ways and means so that the connotation could be given. I would not have said it but yesterday some hon. member from that side rubbed West Bengal. I do not know why he rubbed West Bengal. How West Bengal came into the picture? But for the knowledge of this House I should say that during the tenure of the left front government during the last four years, the workers have been able to wrest from the employer's hands that much money which they could not get during the period of he last 100 years.

On the eve of 1977, in Duars, West Bengal the workers had

14.58 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

been getting Rs. 4.20, and in between the period of 1977 upto 1981, in the course of these four years, workers have got another increment of Rs. 4.80, what the workers could get during the preceding period spreading over 100 years they got it within four years, that is due to the unity of the working class including INTUC and the lending hands of the left front government. He does not know anything about it. He has unnecessarily raised the point which does not arise here.

श्रीमती राम दुलारी सिन्हा : सभापति जी, मैं सर्वश्री रामावतार शास्त्री, आर. एल. पी वर्मा, सुबोध सैन को धन्यवाद देना चाहती हूं। लेकिन एक आश्चर्य भी प्रकट करना चाहती हूं कि कल मैंने अपने प्रारम्भिक भाषण में जिन बातों का तजकिया किया था और बयान दिया था तथा माननीय सदस्यों ने जो भाषण दिये और कुछ राय जाहिर की उसके सम्बन्ध में भी मैंने अपना विस्तृत उत्तर दिया। उसके बावजूद भी वही बातें माननीय सदस्यों ने अभी कही। मैं कहना चाहती हूं जहां तक शास्त्री जी की प्लान्टेशन लेबर से संबंधित हर राज्य की शिक्षा से सम्बन्धित है इन्हें मैं शिक्षा विभाग को विचार करने के लिए भेज दूंगी।

इन शब्दों के साथ मैं कहना चाहती हूं 1951 का बिल तरमीम के लिए 1973 में आया और संयुक्त प्रवर समिति को सुपुर्द किया गया जिसकी रिकमेन्डेशन्स 1975 में आयी और इमप्रूव्ड तरीके से उस बिल को आज सदन में रखा है। इसकेपहले ही यह बिल पिछले महीने राज्य सभा में पारित हो चुका है इसलिये माननीय सदस्य एक मत से उसे अपनी स्वीकृति दे दें। ताकि मजदूरों का भला हो सके।

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

15.00 hrs.

INDIAN IRON AND STEEL COMPANY (AQUISITION OF SHARES) AMENDMENT BILL

MR. DEPUTY-SPEAKER: Now we take up Indian Iron and Steel Company (Acquistion of Shares) Amendment Bill. Time allotted is one hour. I want hon. Members' cooperation in completing the Bill today.

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): I seek consideration by the Lok Sabha of an amendment to the Indian Iron & Steel Company (Acquisition of Shares) Act, 1976, which will help alleviate the sufferings of the genuine ex-share holders who could not file their claims in time. The hon. Members are aware that the management of the Indian Iron & Steel Company Limited was taken over by the Government of India in public interest, with effect from

the 14 July, 1972, initially for a period of two years, to ensure the proper mangement of the Company and with a view to arresting the precipitous fall in its production due to ineffective and unresponsive management at the top. This period was further extended by three years w.e.f. 14 July, 1974.

During the period of take-over, a number of steps were taken to improve the performance of the Company but when a stage was reached when substantial financial assistance from Government became necessary for sustained operations, it was decided to acquire the shares of the company held by parties other than the State Governments and public sector institutions. This was achieved under the Indian Iron & Steel Company (Acquisition of Shares) Act, 1976.

Subsequently, the remaining shares of IISCO held by public financial institutions, nationalised insurance companies, and State Governments were also purchased and transferred to the Steel Authority of India Limited (SAIL) w.e.f. 30 March, 1979.

SHRI PIUS TIRKEY (Alipurduar): There is no quorum in the House.

MR. DEPUTY-SPEAKER: Let the quorum bell be rung.

Now there is quorum. The Minister may continue.

SHRI PRANAB MUKHERJEE: Section 7(i) of the Act provides that every shareholder having a claim in relation to any share acquired under the Act shall prefer such claim before the Commissioner of Payments on or before the 30 November, 1977. It further enables the Commissioner of Payments, if he is satisfied that the claiment was prevented by sufficient cause from preferring the claim before the 30 November, 1977 to entertain the claim within a further period of 30 days, i.e. upto 30 December, 1977 but not thereafter.

Section 11 of the Act provides that any money paid to the Commissioner which remains undisbursed or unclaimed for a period of three years from the last day on which the disbursement was made, shall be transferred by the Commissioner to the general revenue account of the Central Government, but a claim to any money so transferred may be preferred to the Central Government.

The net result of these two sections is that any genuine claim holder, who could not submit his claim within the specified date has to wait for a long time to file a claim with the Central Government. hon. Members will note that no date has been specified by which the Commissioner for Payments should complete the disbursements. This may take a long time and, even after that date, the genuine claim holders will have to wait for three more years to file a claim with the Central Government. The Government never had the intention of denying the payment at the prescribed rates to any genuine shareholder. This is borne out by the fact that in section 6 of the Act a provision was made for the transfer of the total payable amount of Rs. 7,23,95,137.15 to the Commissioner of Payments on the appointed day in the beginning. A number of representations have been received by the Central Government from such share holders, whose claims have been rejected by the Comissioner as time-barred. The Act does not empower the Central Government to examine or condone delay in the filling of claims, and it has not been possible to provide any relief to such share holders. A survey 793 holders of rejected claims revealed that as many as 258 held 100 equity shares and 441 held 100 to 500 equity shares. These small ex-share holders obviously feel that the waiting period for filing an appeal with the Central Government is too long and it is causing hardship to them.

After carefully a examining the above issue in consultation with the

[Shri Pranab Mukherjee]

Law Ministry, it has been decided to give a final opportunity to all the shareholders, who could not file their claims within the prescribed time before the Commissioner, by extending the time limit within which claims for compensation can be considered by the Commissioner, till the date of expiry of a period of 120 days from the date of commencement of this proposed Amendment Act, and to authorise the Commissioner of Payments to entertain claims within a further period of 120 days, if he is satisfied that the claimant was prevented by sufficient cause from preferring the claim within the period to be notified under the Amendment Act. It is also proposed to provide that every claim preferred, before commencement of the proposed legislation and after the specified period, shall be deemed to have been preferred under the provisions proposed to be amended, so as to eable the claims, which have become time-barred, being considered without the ex-shareholders having to file fresh claims in respect of such shares.

Section 11 of the Act is also being amended to reduce the period of three years mentioned therein for preferring appeals to the Central Government to six months for the purpose of the Commissioner transfrerring the unclaimed and undisbursed amounts to the General Revenue Account of the Central Government, as it is felt that this period of three years is unduly long and would cause avoidable hardship to the claimants, who are unable to prefer their claims even after opportunity is afforded to them.

There are no financial implications of the amendment Bill. I move:

> "That the Bill further to amend the Indian Iron and Steel Company (Acquisition of Shares) Act, 1976, as passed by Rajya Sabha, be taken into consideration"

MR. DEPUTY-SPEAKER: Motion moved.:

> "That the Bill further to amend the Indian Iron and Steel Company (Acquisition of Shares) Act, 1976, as passed by Rajya Sabha, be taken into consideration".

SHRI KRISHNA CHANDRA HALDER (Durgapur) : Sir, the hon. Minister, while moving the Bill, stated that IISCO was taken over by the Government of India with effect from the 14th July 1972, initially for two years and then on 14th July 1974 it was extended by another three years. In the year 1976 the Indian Iron & Steel Company (Acquisition of Shares) Act was passed. The Minister has stated that under the earlier Act the share holders could prefer their claims upto 30th November 1977 but if the Claims Commissioner was convinced that there were genuine causes which prevented the shareholders from preferring their claims within the stipulated time, he can extend it upto 30 days, i.e. 30th December, 1977. He said that the claim put forth by the share holders was time barred and again after three years they can put their demand to the Central Government.

He has said that in the year 1979 the Government took over and purchased the shares of the public institutions and national insurance company of IISCO. Again they have brought this amendment Billl. I want to say that frequent amendments of this manner raise certain doubts. The Bill came as an Act in 1976. The share holders had the time to file claim upto 30-12-1977. The Minister in the Statement of Objects and Reasons has stated that :

> "Although wide publicity was given and individual notices were sent to all the registered shareholders of the Company by the Commissioner of Payment."

Then he says that a large number of share holders have not filed their claims, etc. I want to know when wide publicity was given and individual notices were also issued to

the share holders, still they did not prefer their claim before the Claim Commissioner. This Company was in the private sector. It became sick. We heard many stories regarding the irregularities of this Company. Therefore, this Company became sick. I want to mention integrated Steel Plant at Durgapur and Alloy Steel Plant, these plants have no captive coal mine. But IISCO has its own captive coal mine and Captive Iron ore mine But still it became sick. There was mismanagement and there were other reasons and the Company become sick. Why were the genuine share holders not able to file their claims before the Commissioner ? I have every doubt whether those share holders who did not file their claim are genuine or not. Stock markets are operating in Calcutta, Bombay and other places. We have to see whether these claimants are benami share holders or not. What is the nature of representation made by those people ? What made them not to file their claim in time according to law ? They were supposed to file their claim upto 30th November, 1977 and then upto 30th December 1977. This is very important point. After submitting this representation, did you find out as to who are the benami shareholders and who are the genuine shareholders ? What type of enquiry did he make ? I want to know this. When this Bill is passed, it will become an Act and it will have a retrospective effect. I totally oppose this. I say this is being made in a haphazardly and ad-hoc manner and it is being given a restrospective effect for preferring the claim of shares. This is my objection and I totally oppose.

Again, I want to know what will be the mode of verification to determine the benami and genuine shareholders. This is a very important point. You know, in privatde sector, what type of corruption is there. I do not want to take much of the time. But this point should be conceded. In Section 11 of the principal Act, a period of three years has been brought in for six months, through this amendment. It is good. But I would not support this type of ad-hoc manner in which the Bill has been brought in and giving it retrospective effect. You know, how benami persons had taken the shares in a fradulent manner. I oppose this.

In IISCO, the perennial type of jobs are being done by contract labour and casual labour. This sometimes creates industrial problem. I demand that in the integrated steel plants, the contract system should be abolished and the perennial job done by the contract labour and casual labour should be regularised.

I would like to know from the hon. Minister whether the Government has sanctioned to instal a sintering plant in IISCO which will cost Rs. 126.5 crores. But I am given to understand that it has been approved by the Government. If so, when will it be commissioned ?

Now, it is regarding the modernisation and expansion of the plants. The Minister will agree with me that since there is a Left Front Government in West Bengal, the industrial problem in IISCO or Durgapur Steel Plant or Alloy Steel Plant has been improved. So modernisation and expansion is necessary to make these plants viable. In this connection, I may say that I come from Durgapur. I would like to know from the hon. Minister whether the modernisation and expansion of Durgapur Steel

[Shri Krishan Chandra Halder]

Plant and Alloy Steel Plant has been approved and if so, when are you undertaking it ? When will he take up this matter ?

In this connection, I want to say that in West Bengal, there are so many engineering industries. Coal is there; iron ore is available in Bihar. So, Haldia is the best place for a coastal-based iron and steel plant. I want to know whether at Haldia such a plant is going to be established or not.

MR. DEPUTY SPEAKER : Shri T.R. Shamanna—not here. Now, the Minister will reply.

SHRI PRANAB MUKHERJEE: Mr. Deputy-Speaker, Sir, this Bill is a very simple one because it is an enabling provision in the Amendment Bill to provide authority to the Government to adjust the claim s from the persons who have not filed their claims till 30th November, 1977. This is the only relevant portion.

The hon. Member, Shri K.C. Halder, expressed his doubt as to how to ensure that the claimants are genuine. I can assure him that this is not for the first time that we are going to give compensation to the claimants. On earlier occasions also, the claimants have filed their claims and compensation has been paid to them. The same care will be taken for them.

Secondly, as I explained while making my introductory remarks, most of them are small claimants. Some of them are having 100 shares; some are having more than 100 shares. This is the reason why we had to do it because in law itself the Government did not have the authority to entertain the claims from a defaulter if he has not complied with the returns within the prescribed period. This is the only point here.

In regard to other points which the hon. Member has mentioned, that is, relating to modernisation, expansion and development of Durgapur steel plant, IISCO, Alloy Steel Plant, departmentalisation of contract labour and so on and so forth, all these matters have been discussed on a number of times. I hope, this is not the last occasion that we are going to discuss the Steel Ministry. We will have future opportunities to discuss it. Sir, as we are approaching 3·30 P.M. when you are going to start the Private Members' Business, I would not like to take much time of the House.

I would like to draw the attention of the hon. Member and, through you, Sir, to the whole House that in spite of injecting huge amount of money, in spite of taking measures to improve the technical health of the unit, the fact remains that every year we are incurring loss, sometimes Rs. 30 crores, sometimes Rs. 35 crores and like that. The capacity utilisation is extremely poor. This is one of the major reasons.

Perhaps, the hon. Memder will share my experience that so far as this unit is concerned, it has a larger number of manpower which we do not require. Therefore, if we just departmentalise all the jobs of perennial nature a situation may arise that ultimately you will ensure the job but there will be nothing left to do and the plant itself will have to be closed. Let us not go in for that.

So far as this industry is concerned, the hon. Member will appreciate that we have a system where the industrial relationship--it is not merely Burnpur or Durgapur—is better. By and large, in the entire steel industry, we have been able to institutionalise the machinery to sort out the outstanding is sues by sitting across the table. The refore, the industrial relations here are satisfactory, so far as the steel industry is concerned. From that point of view also, we have taken it up. The hon. Member is aware that.

recently I have sorted out one such issue in Durgapur plant. Gradually we are doing it and, therefore, it will be taken care of.

With these words, I have nothing more to add.

MR. DEPUTY SPEAKER : The question is :

"That the Bill further to amend the Indian Iron and Steel Company (Acquisition of Shares) Act, 1976, as passed by Rajya Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY SPEAKER : The House will now take up Clause-by Clause consideration of the Bill. Clauses 2 to 4 ; no amendment.

The question is :

"That Clauses 2 to 4 stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB MUKHERJEE: Sir, I beg to move :

"That the Bill be passed.

MR. DEPUTYSPEAKER : Motion moved."

"That the Bill be passed."

MR. RAMAVTAR SHASTRI: He will take only 3 mts.

श्री रामावतार शास्त्री (पटना): उपाध्यक्ष जी, मैं तो प्रथम वाचन में बोलना चाहता था, लेकिन आपने कहा कि तीसरे वाचन में बोलें तो मैं सिर्फ एक सवाल उठाना चाहता हूं, क्योंकि विधेयक बहुत सीमित है।

मंत्री जी जानते हैं कि पिछले साल से "टिस्को" ने जमशेदपुर में 10 हजार कंट्रेक्ट लेबर को नौकरों से निकाल दिया, जिसमें 7 हजार आदिवासी हैं और उसमें आधे से ज्यादा औरतें हैं । हरिजन-आदिवासियों की बात सरकार करती है। समझौता हो चुका था कि जो लोग पैरेनियल नेचर का काम करते हैं, उनको रेगुलर बना लिया जाएगा। टाटा के प्रतिनिधि राजी हो गए थे, बिहार सरकार भी राजी हो गई थी, यूनियन के लोग भी राजी थे, सबने मिलकर यह फैसला किया था, लेकिन जब यूनियन की तरफ से यह मांग की गई तो मजदूरों पर हमला किया गया और इस आन्दोलन में उस समय वहां के बड़े लोक प्रिय नेता केदार दास पर लाठी से प्रहार हुए और दो-तीन दिन बाद उनकी मृत्यु हो गई । इतना गंभीर मामला है । आप टाटा से इतना डरते क्यों हैं। आप कम से कम उन पर दबाव तो डाल सकते हैं कि इस महंगाई में लोगों को बेकार बनाना ठीक नहीं है । जहां सरकार बेकारों को काम देने की बात कह रही है वहीं जिनके पास काम है उनको बेकार बनाया जा रहा है। मेरा निवेदन है कि कोई रास्ता निकाल कर इन 10 हजार आदिवासी और दूसरे मजदूरों को काम पर लिया जाए तथा उन्हें दर-दर का भिखारी न बनाया जाए। कई बार यह सवाल उठा, लेकिन अभी तक कोई रास्ता नहीं निकाला गया। अतः मैं चाहता हूं कि कोई रास्ता निकालिए ।

SHRI PRANAB MUKHERJEE: I am not afraid of Tata, but I am really afraid whether, within two minutes, I can travel from Burnpur to Jamshedpur; that is my real difficulty.

So far as the question of departmentalisation of the perennial nature of the job is concerned, as I have already mentioned, we are fully aware of it and we are gradually doing it. But in regard to Tata, you cannot expect that, when I am piloting a Bill abour IISCO, I can switch over to TISCO. Let it be reserved for the next time.

MR. DEPUTY-SPEAKER: The question is :

"That the Bill be passed."

The motion was adopted.

15.29 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Thirty-Fourty Report

SHRI RAMNATH DUBEY (Banda) : Sir, I beg to move :

"That this House do agree with the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd December, 1981."

MR. DEPUTY SPEAKER : The question is :

"That this House do agree with the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd December, 1981.

The motion was adopted.

MR. DEPUTY SPEAKER : Dr. Subramaniam Swamy.;

DR.SUBRAMANIAM SWAMY: (Bombay North East) Can I say something....

MR. DEPUTY SPEAKER : You have only to move for leave.

श्री मनीराम बागड़ी (हिसार) : उपाध्यक्ष महोदय, इससे पहले मेरी एक बात सुन लिजिए। अभी बोट-क्लब पर 2000 लोग, 4 संसद-सदस्य और 5-6 सौ महिलाओं को गिरफ्तार कर लिया गया है। इसके बारे में कुछ....।

SHRI HARIKESH BAHADUR Gorakhpur) : It is very serious, Sir.

MR. DEPUTY SPEAKER : Unless it is serious you will not raise it here ; I know it.

श्री रामावतार शास्त्री (पटना) : प्रधान मंत्री जी कुछ कहेंगी ?

(Interruptions)

DR. SUBRAMANIAN SWAMY: The Bill is so important that even the Prime Minister has turned up in the House.

(Interruptions)

श्री मनी राम बागड़ी: प्रधान मंत्री जी कुछ कहने की इच्छा रखती हैं क्या? वहां महिला पुलिस नहीं है। लेडीज को मर्द पुलिस गिरफ्तार कर रही है। प्रधान मंत्री के राज में आदमी गिरफ्तार कर रहे हैं औरतों को। बचाओ किसी तरह।

MR. DEPUTY SPEAKER : Dr. Subramaniam Swamy.

DR. SUBRAMANIAM SWAMY: Can I speak also ?

MR. DEPUTY SPEAKER : Only introduction of the Bill.

15.31 hrs

EMBASSIES, CONSULATES AND UNITED NATIONS AGENCIES EMPLOYEES (CONDITIONS OF SERVICE) BILL. *

DR. SUBRAMANIAM SWAMY (Bombay North East) : I beg to move for leave to introduce a Bill to

*Published in Gazette of India Extraordinary. Part-II, Section 2 dated 24-12-81.

regulate certain conditions of service of employees in the offices and establishments under the foreign Embassies, Consulates and Agencies under the United Nations.

MR. DEPUTY SPEAKER. The question is :

"That leave be granted to introduce a Bill to regulate certain conditions of service of employees in the offices and establishments under the foreign Embassies, Consulates and Agencies under the United Nations."

The motion was adopted.

DR. SUBRAMANIAM SWAMY: I introduce the Bill.

15.31 hrs.

SMALL FAMILY (PROMOTION AND MOTIVATION) BILL*

SHRI BALASAHEB VIKHE PATIL (Kopargaon) : I beg to move for leave to introduce a Bill to empower the Central Government to take measures to promote and motivate small families in the country and put family planning measures on a statutory footing and for matters connected therewith.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to empower the Central Government to take measures to promote and motivate small families in the country and put family planning measures on a statuory footing and for matters connected therewith."

The motion was adopted.

SHRI BALASAHEB VIKHE PATIL : I introduce the Bill.

15.32 hrs.

RESERVATION OF POSTS IN PUBLIC SECTOR AND PRIVATE SECTOR SERVICES (FOR ECONOMICALLY WEAKER SECTIONS OF SOCIETY) BILL*

SHRI BALASAHEB VIKHE PATIL (Kopargaon) : I beg to move for leave to introduce a Bill to provide for reservation of Posts in Public Sector and Private Sector services for economically weaker section of society.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for reservation of posts in Public Sector and Private Sector services for economically weaker section of society."

The motion was adopted.

SHRI BALASAHEB VIKHE PATIL : I introduce the Bill.

15.32 hrs.

POLITICAL PARTIES (FINANCIAL ASSISTANCE) BILL*

SHRI BALASAHEB VIKHE PATIL (Kopargaon) : I beg to move for leave to introduce a Bill to provide for grant of financial assistance to political parties in connection with the election of their candidates, by the Central Government, for ensuring their effective functioning and promoting sound democratic policy and for matters connected therewith and incidental thereto.

---

*Published in Gazette of India Extraordinary. Part-II, Section 2 dated 24-12-81.

MR. DEPUTY SPEAKER : The question is:

"That leave be granted to introduce a Bill to provide for grant of financial assistance to political parties in connection with the election of their candidates, by the Central Government, for ensuring their effective functioning and promoting sound democratic policy and for matters connected therewith and incidental thereto."

The motion was adopted.

SHRI BALASAHEB VIKHE PATIL : I introduce the Bill.

15.33 hrs.

WAGES (REMOVAL OF DISPARITY) BILL*

SHRI BALASAHEB VIKHE PATIL (Kopargaon) : I beg to move for leave to introduce a Bill to provide for the removal of disparity in wages of employees in all establishments and for matters connected therewith.

MR. DEPUTY SPEAKER : The question is:

"That leave be granted to introduce a Bill to provide for the removal of disparity in wages of employees in all establishements and for matters connected therewith."

The motion was adopted.

SHRI BALASAHEB VIKHE PATIL : I introduce the Bill.

MR. DEPUTY SPEAKER : George Fernandes. Absent. Then, Shri Ramswarup Ram.

15.33 hrs.

SCHEDULED CASTES AND SCHEDULED TRIBES YOUTH EMPLOYMENT BILL.*

SHRI RAM SWARUP RAM (Gaya) : I beg to move for leave to introduce a Bill to provide for job guarantee to Secheduled Castes and Scheduled Tribes educated youth.

MR. DEPUTY SPEAKER : The question is;

"That leave be granted to introduce a Bill to provide for job guarantee to Scheduled Castes and Scheduled Tribes educated Youth."

The motion was adopted.

SHRI RAM SWARUP RAM : Introduce the Bill.

MR. DEPUTY SPEAKER : Shri Raghunath Singh Verma—absent.

Shri Viridhi Chander Jain—absent.

Prof. Madhu Dandavate.

15.34 hrs.

DECLARATION AND PUBLIC SCRUTINY OF ASSETS OF MINISTERS AND MEMBERS OF PARLIAMENT BILL.*

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill to provide for declaration and public scrutiny of

*Published in Gazette of India Extraordinary. Part-II. Section 2 24-12-81.

assets of Ministers and Members of Parliament.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for declaration and public scrutiny of assets of Ministers and Members of Parliament."

The motion was adopted.

PROF. MADHU DANDAVATE I introduce the Bill.

15·24 hrs.

CONSTITUTION (AMENDMENT) BILL*

(AMENDMENT OF ARTICLE 37, ETC.)

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

PROF. MADHU DANDAVATE : I introduce the Bill.

15·34 hrs.

CONSTITUTION (AMENDMENT) BILL*

(AMENDEMENT OF ARTICLE 16)

SHRI HARISH CHANDRA SINGH RAWAT (Almora) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India.

The motion was adopted.

SHRI HARISH CHANDRA SINGH RAWAT : I introduce the Bill.

15·35 hrs.

CONSTITUTION (AMENDMENT) BILL*

(AMENDMENT OF ARTICLE 16)

SHRIMATI CHENNUPATI VIDYA (Vijayawada) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRIMATI CHENNUPATI VIDYA : Sir, I introduce the Bill.

15·35 hrs.

CANTONMENTS (AMENDMENT) BILL

AMENDMENT OF SECTION 15, ETC).

SHRI HARISH CHANDRA SINGH RAWAT : (Almora) : I beg to move for leave to introdue a

*Published in Gazette of India Extraordinary, Part-II, Section 2 dated 24-12-81.

[Shri Harish Chandra Singh Rawat]

Bill further to amend the Cantonments Act, 1924.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the, Cantonments Act, 1924."

The motion was adopted.

SHRI HARISH CHANDRA SINGH RAWAT : Sir, I introduce the Bill.

15.36 hrs.

SALARY ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENTBILL—*Contd.* AMENDMENT

MR. DEPUTY SPEAKER : We will now take up further consideration of the following motion moved by Shri Mool Chand Daga on 18th September, 1981, namely :

"That the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, be taken into consideration."

Now, we have got one hour and 56 minutes for discussion and voting of the House. The time for this Bill has already been extended from 4 hours to 6 hours.

SHRI MOOL CHAND DAGA (Pali) : Sir, more time should be allotted for this Bill. This is an important Bill.

MR. DEPUTY SPEAKER : Mr. Daga, many Members have already expressd their views on this Bill. We have already taken more than 4 hours. I think the hon. Minister can reply now.

SHRI MOOL CHAND DAGA : Sir, the discussion can continue. There are 20 Members have given their names to take part in the debate.

MR. DEPUTY SPEAKER : Mr. Manoranjan Bhakta, you may continue your speech now.

श्री मनोरंजन भक्त (अंडमान और निकोबार द्वीप समूह) : उपाध्यक्ष महोदय, उस दिन मैं यह बात कह रहा था कि आजादी के 34 साल बाद हम लोगों को इस बात को तय करना है कि जो भी सुविधायें मेम्बर्स पार्लियामेंट, जनप्रतिनिधयों को मिलती हैं वह चीजें उनको काम करने के लिये काफी है या नहीं ? यह केवल तनख्वाह देने वाली बात नहीं है, या अलाउन्स देने वाली बात नहीं है । बल्कि सोचना होगा कि 34 साल के बाद हम इस हालत में पहुंचे हैं जहां हमें पब्लिक लाइफ में जो जनप्रतिनिधि आते हैं उनके रहने की, काम करने की क्या सुविधा है, जिन लोगों ने चुन कर भेजा है उन्होंने हमें जो जिम्मेदारी सौंपी है वह हम ठीक तरह से निभा सकते हैं कि नहीं, या ठीक तरह से निभाया है कि नहीं? या जो कुछ भी सुविधायें मिलती हैं उससे सब लोगों की पूरी सेवा वह कर सकते हैं कि नहीं? इस सवाल को सोचना है । इसमें सिर्फ कुछ तनख्वाह बढ़ाने वाली बात नहीं है ।

मुझे इस बात का खेद है जब मैंने देखा कि हमारे मार्क्सवादी साथी श्री गिरि साहब ने अपने भाषण में कहा कि यह सुविधा नहीं चाहिये और वह इस बिल का विरोध कर रहे थे । मुझे यह बात समझ में नहीं आती । अगर इस विधेयक में ऐसा कोई प्रावधान रखा जाये, ऐसा कोई ऑप्शन रखा जाये कि जिनको इस सुविधा की जरूरत नहीं है, वर्तमान सुविधाओं में उनका काम पूरा हो जाता है तो वह पुराने रेट से ही लें और जिनको बढ़ी हुई सुविधाओं की जरूरत है तो वह अपना ऑप्शन देकर उन्हें लें । अगर ऐसा होता है तो कोई मुश्किल बात नहीं है ।

यह मैं इसलिये दोहरा रहा हूं कि हम जैसे जो साधारण लोगों के बीच में से चुनकर आते हैं, उन लोगों के लिये अगर इस हाउस का दरवाजा खुला रखना चाहते हैं तो आपको उनके बारे में ख्याल करना होगा नहीं तो साधारण जनता के बीच में से चुनकर आने वाले यहां नहीं आयेंगे । जिन लोगों की हजारों लाखों की कमाई है, जो पार्लियामेंट के सदस्य बनकर आते हैं, वह अपनी प्रतिष्ठा के लिये आते हैं, उन्हीं लोगों को अगर आप लाना चाहते हैं तो बात दूसरी है वरना यह बहुत जरूरी है कि जो वर्तमान व्यवस्थाएं कम हैं, उन्हें बढ़ाया जाये ।

अगर यह नहीं भी बढ़ाया जायेगा तो जो लोग साधारण लोगों के बीच से आते हैं, उनके लिए आना मुश्किल होगा और दूसरे लोग यहां ज्यादा आ जायेंगे । हम लोग जो गरीबों के बीच में काम करते-करते आते हैं, उन लोगों के लिये रास्ता बन्द हो जायेगा ।

यह अफसोस की बात है कि हमारे देश की जो पत्रिकाएं हैं और पत्रकार हैं वह भी इस बारे में काफी लिखते हैं कि जो पार्लियामेंट के एम. पी. हैं और सरकार में मंत्री हैं, उनको बहुत सुविधाएं मिलती हैं । देश के लोगों को इस बात का पता होना चाहिये कि उन लोगों को क्या सुविधाएं मिलती हैं । 1952 में जो सुविधा एक मंत्री को मिलती थी, वही आज भी मिल रही है, उसमें कोई परिवर्तन नहीं हुआ है । आज भी अगर एक मंत्री अपने चुनाव क्षेत्र में जाना चाहता है तो, तो उनका परिवार भी उनके साथ रेलवे में जा नहीं सकता । यह सुविधा भी उसमें नहीं है । इसी तरह अगर कोई सदस्य अपने चुनाव क्षेत्र में जाना चाहते हैं, उनके लिये भी ऐसी सुविधा नहीं है ।

गिरी साहब ने इसका विरोध तो किया लेकिन उनको शायद इस बात का भी पता है कि उनके बंगाल में जो असेम्बली है उसके मेम्बर के साथ रेलवे में जो कंपेनियन जाता है वह भी फर्स्ट क्लास में जाता है, जब कि यहां एम. पी. के साथ जो कम्पेनियन है वह सैकिंड क्लास में जाता है । अगर यह गलत है तो वह यहां पर कहें । वह यह बतायें कि उनकी लैफ्ट गवर्नमेंट आने के बाद वहां पर क्या सुविधाएं बढ़ाई गई हैं? उन्होंने जो कुछ यहां कहा वह सिर्फ लोगों को यह बताने के लिये कहा कि हमारी पार्टी इसका विरोध करती है और इसको मानती नहीं है ।

उन्होंने यह भी कहा कि देश की आर्थिक हालत बहुत खराब है । इसलिये उन्होंने इसका विरोध किया । मैं उनसे पूछना चाहता हूं कि जब देश की आर्थिक हालत खराब है तो वह सब के लिये खराब होगी । अगर उनका दल इस बात को मानता है तो आइये हम सब इस बात को तय करें कि आने वाले 5 साल में किसी व्यक्ति की तनख्वाह नहीं बढ़ेगी चाहे वह सरकारी कर्मचारी हो या कोई हो । अगर ऐसा वह मानते हैं तो इसमें कोई बात नहीं है, हम सब खुशी से इससे सहमत होंगे, और आपका साथ देते हैं लेकिन आप रोजाना यहां तनख्वाह बढ़ाओ का नारा लगाते हैं और लोगों को इसके लिये भड़काते हैं कि वह कहें कि तनख्वाह बढ़ाओ, सुविधाएं बढ़ाओ और यह चीज लेकर सरकार के पास आते हैं। आपकी खुद पार्टी की हालत अच्छी नहीं है, जब और लोगों की तनख्वाह बढ़ाने की आप मांग करते हैं तो 700, 750 एम. पीज की सुविधा बढ़ाने से कोई खास नुकसान होने वाला नहीं है । इससे देश की आर्थिक हालत को नुकसान नहीं पहुंचेगा । इस तरह की बातें केवल प्रापेगेंडा करने के लिए और लोगों को विभ्रांति में डालने के लिए कही जाती हैं ।

मेरा चुनाव-क्षेत्र अंडमान-निकोबार है । मैं पोर्ट ब्लेयर तो पहुंच जाता हूं, लेकिन उसके बाद बहुत से द्वीपों तक पहुंचने के लिए कोई साधन नहीं है । कई द्वीपों में थोड़े से लोग रहते हैं । वहां जाने के लिए रेगुलर फेरी सर्विस की व्यवस्था नहीं है । इस बारे में सरकार से कोई सुविधा नहीं मिलती । वह कहती है कि आपको इसका हक नहीं है । अगर मैं लोगों से मिलने के लिए एक द्वीप से दूसरे द्वीप नहीं जा पाऊंगा, तो मैं अपनी

[श्री मनोरंजन भक्त]

जिम्मेदारी को कैसे निभा सकूंगा ? वहां पर ऐसे भी द्वीप हैं, जहां सरकारी व्हीकल को छोड़ कर कोई पब्लिक कनवेयेंस नहीं है । अगर वहां पर यह सुविधा न मिले, तो एक एक द्वीप तक जाने में एक महीना लग जाएगा ।

आज एक पटवारी का जो स्टेटस है, सरकार वह भी संसद्-सदस्यों को देने के लिए तैयार नहीं है । इसके बाव्जूद कई लोग एम पीज के बारे में तरह तरह की बातें करते हैं । मुझे इस बात पर शर्म आती है कि हमारे चन्द साथियों को अपना मकान किराये पर देने की बुरी आदत है । उससे हम सब को शर्म लगती है । लेकिन इसकी वजह यह है कि देश ने उन्हें रहने के लिए उचित सुविधायें नहीं दी हैं, इस लिए वे अपनी जरूरतों को पूरा करने के लिए गलत रास्ते पर जाते हैं, जिससे सदन के सब सदस्य बदनाम होते हैं ।

अगर हम देश की पब्लिक लाइफ में मारेलिटी कायम करना चाहते हैं, अगर हम पब्लिक के नुमांइदों के आदर्श ऊंचे रखना चाहते हैं, तो एम पीज को कम से कम जरूरतों को पूरा करना जरूरी है । मुझे रोज 30, 35 चिट्ठियां भेजनी पड़ती हैं। अगर मैं चिट्ठियों का जवाब न दूं, तो मेरे चुनाव-क्षेत्र के लोग कहेंगे कि एम पी को चिट्ठी लिखी, मगर वह जवाब नहीं देता है । इन चिट्ठियों के लिए जितने पोस्टल स्टैम्पस की जरूरत है, वह खर्च करना मेरे लिए संभव नहीं है । अगर इन बातों की तरफ ध्यान नहीं दिया जायेगा तो हम जनता के प्रति अपनी जिम्मेदारी को पूरा नहीं कर पायेंगे ।

एक मंत्री को 1400 रुपये दिए जाते हैं । एम पी को तो सेशन के टाइम में 51 रुपये रोज मिल जाते हैं । जो आदमी मंत्री बनता है, उसकी जिम्मेदारी बढ़ जाती है, उससे लोग ज्यादा उम्मीद करते हैं। अगर कांस्टीट्यूएन्सी के किसी गरीब की लड़की की शादी हो, तो वह आशा करता है कि उसे तीन, चार, पांच सौ रुपये मिल जाएंगे । दस आदमी उसके पास आ जाते हैं और कहते हैं कि हमारे पास पैसा नहीं है, लौट कर घर कैसे जाएं, हमें टिकट ले दीजिए । जब मंत्री को 1400 रुपये के अलावा और कोई सुविधा नहीं दी जाती, तो वे लोग किस तरह अपना काम कर सकेंगे ? इस विषय पर गंभीरतापूर्वक डिसकशन होना चाहिए और कोई उपाय निकालना चाहिए ।

अपनी कांस्टीट्यूएन्सी से आने-जाने के लिए जो सुविधाएं स्टेट्स में मिलती हैं, वे भी हम लोगों को नहीं मिलती हैं । सेशन में वाइफ के एक दफा आने की सुविधा दी गई है, लेकिन बच्चों को लाने के लिए टिकट खरीदना पड़ता है । इस लिए बच्चों को छोड़ कर आना पड़ता है । जब तक इन एनामोलीज को दूर नहीं किया जाएगा, तब तक संसद्-सदस्यों को अपना काम करने के लिए पूरी सुविधा नहीं मिलेगी ।

सवाल केवल एम पीज की तनख्वाह बढ़ाने का नहीं है । देश के नैतिक चरित्र और पब्लिक लाइफ में काम करने वाले लोगों के आदर्श को ऊंचा रखने के लिए सरकार को उन्हें जरूरत की सब चीजें और सुविधायें देनी पड़ेंगी । वह जब तक नहीं होगा तब तक यह सिर्फ लोगों को दिखाने के लिए और उन को विभ्रान्ति में डालने के लिए दो चार बातें ऐसी कह देना और फिर यह कहना कि मैंने तो विरोध किया लेकिन जब हो जायगा तो सभी को मिलेगा और उस टाइम में लेने से हम इनकार नहीं करेंगे, इस तरह की बात ता अच्छी नहीं है । मुझे एक बात अच्छी लगी जो शास्त्री जी ने कही । उन्होंने कहा कि तनख्वाह बढ़ाने की बात तो अच्छी नहीं है, चालाक आदमी हैं, और पुराने आदमी हैं, सब कुछ समझते हैं, उन्होंने अपने ढंग से, अपने तरीके से बात रखी । उन्होंने कहा कि पोस्टल स्टाम्प मिलना चाहिए, आने जाने की सुविधा मिलनी चाहिए, एक स्टेनोग्राफर मिलना चाहिए क्यों कि उस के बिना काम कैसे होगा, यह सारी चीजें मिलनी चाहिए काइंड में, यह शास्त्री जी मान गए, सिर्फ तनख्वाह बढ़ाने में शास्त्री जी को इनकार है । वह कहते हैं उससे वह सहमत नहीं हैं । यह भी शास्त्री जी ने एक अच्छे ढंग से अपनी बात रखी ।

एक माननीय सदस्य : और ज्यादा मांग रहे हैं ।

श्री मनोरंजन भक्त : जी हां, उस में और ज्यादा सुविधा वह मांग रहे हैं । वह भी ठीक है । ज्यादा सुविधा मांगना खराब बात नहीं है क्योंकि ज्यादा से ज्यादा काम करने के लिए उस तरह की सुविधा तो होनी ही चाहिए ।

एक बात की जानकारी कर के आप देख लीजिएगा, एक छोटी सी मिसाल में देता हूं, एक रुपया प्रति किलोमीटर हम लोगों को मिलता है कार से चलने के लिए । संसद के जितने सदस्य हैं चाहे वह इधर के हों या उधर के, सब से मैं पूछता हूं कि आप लोग जाने के टाइम में टैक्सी से जाते हैं तो कितना किराया देते हैं, वह बता दीजिए । कितने किलोमीटर जाते हैं और कितना किराया देते हैं, यह बता दीजिए । मैं कोई ज्यादा मांगने के लिए नहीं बोल रहा हूं लेकिन जितना हकीकत में जाते समय हम देते हैं उतना मांगने में कौन सी बुराई है, कौन सा गुनाह है ? देश के लोगों के अंदर उस से कौन सी भावना पैदा हो जायगी ? इस तरह की बात तो कुछ मेरी समझ में नहीं आती । मेरा यह कहना है कि इस चीज के ऊपर ध्यान देना चाहिए ।

फिर मैं ने उस दिन एक बात का जिक्र किया था कि देश के लोगों के अन्दर एक भावना क्या है कि वह समझते हैं कि हम लोग दिल्ली में जिस क्वार्टर में रहते हैं वह सारा फ्री है, वह यह नहीं जानते कि वह फ्री नहीं है बल्कि हम लोगों को उस का किराया देना पड़ता है । जब लोग आते हैं किसी एम. पी. के घर और वहां जा कर वह देखते हैं कि सोफा है, टेबल है, कुर्सी है बैठने के लिए, तो वह सोचते हैं कि बहुत अच्छा इन का रहने का इंतजाम है, एम. पी. लोग तो बहुत अच्छी तरह से रहते हैं । उन को यह पता नहीं है कि हम लोगों से उस का किराया काटा जाता है । लोग आ जाते हैं कई बार, पूछिए क्या बात है तो कहेंगे कि ट्रंक काल करना है आप के यहां से । उन से कहिए कि यहां से क्यों करते हैं, सी टी ओ में जा कर करिए तो बोलेंगे कि नहीं, आप का तो फ्री है । मैं ने उन से कहा कि आप को कौन बोला कि मेरा टेलीफोन फ्री है? यह तो फ्री नहीं है । इस के लिए मेरा भी पैसा कटता है और जितना ट्रंक काल होता है उस का सारे का हिसाब जोड़ कर देना पड़ता है और क्यों कि हम लोग एम. पी. हैं, हम लोगों के नाम पर एम.पी. की छाप लगी हुई है तो टेलीफोन एक्सचेंज से जो दूसरे लोग कनेक्ट कराते हैं, उस का बिल भी हम लोगों के ऊपर आ जाता है, वजह यह है कि हम एम. पी. हैं । पांच हजार, सात हजार या दस हजार का टेलीफोन बिल आ जाता है । मैं ने भी 5 हजार का बिल थोड़े दिन पहले दिया है । अभी मैं ने एस टी डी कटवा दिया है क्यों कि एस टी डी में पता नहीं चलता, लोग आते हैं, कहते हैं एक टेलीफोन करना है, अब वह घुमाते घुमाते मद्रास, कलकत्ता या बम्बई पता नहीं कहां कहां घुमा कर घंटे बात कर के चले जाते हैं, उस के बाद बिल हमारे पास इतनी मोटी रकम का आ जाता है । इन बातों को कोई समझता नहीं । तो देश के लोगों को यह गलतफहमी है, पानी बिजली, टेलीफोन, ट्रंककाल, सोफा, टेबल, कुर्सी जो कुछ भी है वह समझते हैं सारा फ्री है । यह जो इधर मिनी बस चलती है पार्लियामेंट हाउस आने के लिए, मैं एक दिन हमारी कांस्टीच्यूएंसी से कुछ लोग आए थे, उनको ले कर चला उस से क्यों कि उन को पार्लियामेंट दिखाना था । जब मैं ने पैसा दिया, तो उन्होंने कहा कि इसके लिए भी पैसा देना पड़ता है, हम लोग तो समझते थे यह सब फ्री है, मुफ्त है । मैं कहा आप लोग समझते हैं कि हमारे लिए सब मुफ्त है, लेकिन कोई चीज मुफ्त नहीं है । हमें जब तनख्वाह का चैक मिलता है, इसके पहले छः-सात सौ मिलता था, अब ग्यारह सौ कुछ मिलता है और बाकी हम को उसके ऊपर पे करना पड़ता है, चाहे पानी हो, बिजली हो या टेलीफोन हो । हम यह नहीं पूछते हैं कि क्या सही है या क्या गलत है । हमारे पास कागज आ जाएगा उसमें कहा जाता है कि आपकी तनख्वाह "निल" है, जो आप का टेलीफोन बिल है, उसमें कट गई । उसके बाद क्या खाएगा, नहीं खायेगा, भूखा रहेगा; सदन से भाग जाएगा या क्या करेगा, किसी को पता नहीं है । इस प्रकार की

[श्री मनोरंजन भक्त]

हालत हम लोगों की है । इस बारे में देश के लोगों को पता होना चाहिए । लेकिन लोग देखेंगे श्री सोमनाथ चैटर्जी को, देखेंगे श्री जेठमलानी को या अशोक सेन साहब को, जो कि प्रोफैशनल्स हैं, जिनकी हजारों लाखों रुपयों की कमाई है । इन लोगों को हिसाब सामने रख कर हम लोग, जो कि 75-80 प्रतिशत लोग हैं, जिन लोगों की हालत अच्छी नहीं है, उन लोगों को भी उसी नम्बर पर रखते हैं ।

इसलिए, उपाध्यक्ष महोदय, हमारे पार्लियामैंट्री विभाग के जो मंत्री हैं, श्री भीष्म बाबू, वे हम सब लोगों की हालत को जानते हैं कि हम लोग क्या चीज खा कर आते हैं । इस बारे में भी खबर रखते हैं । इनको मंत्री होने के बाद भी इनको कितना नुकसान हुआ है, वह भी इनको पता है । उसके बावजूद भी यदि भीष्म बाबू नहीं सोचेंगे, तो कौन सोचेगा । देश के लोगों ने हम लोगों को चुनकर यहां सदन में भेजा है, देश के लोगों के सामने सही जो बात है, जो असलियत है, उसको देश के लोगों के सामने रखा जाना चाहिए और रखकर जिन-जिन सुविधाओं की जरूरत है, मैं मिनिस्टर को भी इसके साथ में जोड़ रहा हूं, क्योंकि उन लोगों की हालत हम लोगों से भी ज्यादा खराब है, वे दी जानी चाहिए । यहां पर मधुदण्डवते जी बैठे हुए हैं, वे तीन साल तक मंत्री रह चुके हैं, उनको खुद पता है कि उनको कितनी तनख्वाह मिलती थी, कितना खर्च किया और क्या पोजीशन है-इनको खुद पता है ।

प्रो. मधुदण्डवते (सजापुर) : मैंने सब प्राइम मिनिस्टर को दे दिया है ।

श्री मनोरंजन भक्त : इसीलिए मैंने कहा कि इनको पता है ।

श्री एम. राम गोपाल रेड्डी (निजामाबाद): दण्डवते जी को तो अच्छा है, क्योंकि उनके घर में दो तनख्वाह आती हैं ।

श्री मनोरंजन भक्त : क्योंकि मियां-बीवी दोनों काम करते हैं, इस लिए उनका गुजारा चलता है ।

हमारे माननीय सदस्य, श्री डी. पी. यादव, ने उस दिन बहुत अच्छे तरीके से बातें सदन के सामने रखीं । वे मंत्री रहे हैं और मंत्री से जाने के बाद उनको मालूम है कि उनकी क्या हालत है । हम को भी उनको सुनने का मौका मिला । हम सब लोग परेशान हैं, चिन्तित हैं, इसमें कोई दो राय नहीं हैं । तनख्वाह बढ़ाने या एलाउन्स की बात नहीं है, यह असूल की बात है, सोचने की बात है कि देश की पार्लियामेंट सबसे बड़ी संस्था है, जहां पर कि इस देश की तरक्की, इस देश का सब कुछ, जो कुछ भी हो, इस संस्था ने विचार करना है । इसलिए हम लोगों को सोचना पड़ेगा कि आज संसद में जायें या नहीं जायें या घर में खाने को तो कुछ नहीं और जो वकालत करते हैं, वे सोचेंगे कि चलो कोर्ट में जायेंगे, देखेंगे कि अगर 100 रुपया मिलता है, तो कोशिश करेंगे। यदि हम इस चिन्ता में रहेंगे तो हम देश के लोगों के बारे में और इस देश की तरक्की के बारे में कैसे सोचेंगे । इस वजह से जो फुल टाइम इस काम के लिए पड़े रहते हैं, चौबीसों घण्टे, उनको सुविधाओं की जितनी जरूरत है, उससे अगर दस फीसदी ज्यादा देते हैं, तो उससे देश का नुकसान होने वाला नहीं है । यह बात किसी से छिपी हुई नहीं है कि हम लोगों की किस तरह की पब्लिक लाइफ है ।

16.00

यह बात छिपी हुई नहीं है कि कुछ करप्शन की बात आती है, कुछ झूठे इल्जाम भी लगते हैं करेक्टर एसोसीनेशन के लिए । उन में से कुछ बात सही हो सकती है लेकिन एक बात को देखना चाहिए कि अगर संसद् सदस्यों को पूरी सुविधाएं नहीं देंगे, तो आप उन को गलत रास्ते पर जाने के लिए मजबूर करते हैं और खास तौर पर उन लोगों को जो आम लोगों में से आते हैं... **(व्यवधान)** . . .

श्री सुनील मैत्रा (कलकत्ता उत्तर पूर्व) : ये सुविधाएं देने से क्या गलत रास्ते पर जाना रुक जाएगा?

श्री मनोरंजन भक्त : रुकेगा क्यों नहीं और मैं तो यह कहता हूं कि अगर कोई थोड़ी सी भी गलती करता है, तो उसे सख्त सजा दीजिए । उस के लिए 20 साल 25 साल और जिन्दगी भर पब्लिक लाइफ में न आने के लिए कानून बना दीजिए लेकिन मैं यह कहूंगा कि पेट में कुछ दे कर बाद में पीठ में मारिये और दोनों बातें एक साथ न करें । एक दफा पेट में दीजिए और फिर पीठ में मारिये ।

उपाध्यक्ष महोदय, आप ने सब लोगों की भावनाओं को देख लिया होगा । बहुत से ऐसे लोग हैं जिन की अपनी बहुत जायदाद है और बहुत से ऐसे लोग हैं जिन की दूसरी कमाई है । उन को यह बात अच्छी न लगे और वह कहते होंगे कि यह बिल्कुल बकवास करते हैं लेकिन हम जैसे लोग जो आम आदमियों के बीच में से चुन कर आते हैं और यहां पर काम करते हैं और जिन का दूसरा सोर्स आफ इन्कम नहीं है और 24 सौ घंटे इसी काम में पड़े रहते हैं, पब्लिक लाइफ में ठीक तरीके से रहने के लिए यह जरूरी है कि उन को ज्यादा सुविधाएं मिलें ।

मैं डागा साहब का बहुत आभारी हूं कि उन्होंने एक अच्छा मौका हम लोगों को दिया, जिस से लोगों को यह जानने का मौका मिला कि एम. पीज को, संसद सदस्यों को क्या-क्या सुविधाएं मिलती हैं और उन की क्या कठिनाइयां हैं ।

मैं इस बिल का समर्थन करता हूं और आशा करता हूं कि भीष्म नारायण जी इस पर विचार करेंगे और हम सबों की जो इच्छा है, सदन की जो इच्छा है, उसको पूरा करेंगे ।

SHRI BHERAVADAN K. GADHAVI (BANASKANTHA) : Sir, I rise to support this Bill, moved by Shri Daga. This Bill was dealt with in a very light-hearted manner by some people, here as well as outside the House. But I feel that this Bill cannot be treated lightly ; it deserves serious consideration. It is high time that now at least we cast off all false sense of austerily. If we examine the inner recesses of anybody's heart, we would feel that in the hearts of those who are working with devotion to their duty, those who are working with conscience, those who are conscious of their loyalty to the electorate, as well as their sense of duty, they definitely feel the pangs of tightening their belt--I would not use the term "signs of poverty" but I would certainly say that" these people definitely suffer from the pangs and they have to tighten their belts to a very large extent.

If you look at the complexion of Parliament today, you will notice that it has changed. There are plenty of people on this side, as well as on that side, who come from class earning their bread by their sweat. They are coming from the common class. I would give an example. When I came here, I enquired about housing. They told me that I am entitled to get a flat, a garage and a servant's quarter. In those days when the flats, garages and servant's quarters were built, it was contemplated that a Member of Parliament is a person capable of owning a vehicle and engaging a servant, while residing in his flat at Delhi. Otherwise why should they have made garages and servants quarters. Now in the context of to-day s rising prisces and the realities of hard life if you examine it, can any one honestly and sincerely, coming from the middle class, say that he is capable of retaining a car here in Delhi ? Can he have a servant here in Delhi ? We do not have servants. Early in the morning we have to get up and bring milk. Where is the car ? What for are those garages? I put a simple question before the House and the Government...

MR. DEPUTY SPEAKER : It is for parking your own car.

SHRI BHERAVADAN K. GADHAVI : Why did they build ? They contemplated that the Members of Parliament who are coming will maintain a car. The M. Ps. in olden days even from the weaker sections were on the fore-front of the society. They were quite well of financially and otherwise. We can see all this from the list of the names of the past Members of Parliament of the Lok Sabha. Naturally, they never bothered.

To-day is the last day of the Session. We see the queue at the Table Office and the Bank. Every Member of Parliament is going with the departure cheque to the Bank because he has to leave Delhi. They want money. That is why in my earlier statement I submitted that we have to realise the realities of hard life. We have to cast off simulated sense of simplicity. Everybody talks in high tones that one should be very simple in his living. One should be devoted to one's duty. A conscientious Member of Parliament is incapable of rendering any other work but the duties that are cast upon him by his electorate and as a Member of Parliament.

I have studied this Bill. A lot of hue and cry has been raised There are misgivings and misunderstanding. My learned friend who spoke before me definitely pointed out very graphically the factual things of life. We do not say that this is the greed for money, greed for salary and perquisites. We only say that this is the need for equating the salaries and perquisites to Members of Parliament in such a way that they candischarge their duties. They represent the society and the entire nation. They are at the head of society. They represent a democratic nation. If we want to keep democracy alive, if we want democratic tradition, if we want every public man to discharge his duties properly, he should also be conveniently placed in such a manner that he can discharge his duties.

Democracy has to be kept alive. It is a constant process, By constant process I mean that the rapport between the representative and the people should not be snapped, should not be weakened, should not cease to exist. There should be a continuous rapport between the people and the Member of Parliament till his term is over. In order to get that rapport, in order to understand how the nation has to be governed, in which direction the nation is going, what object has the nation to achieve, a rapport has to be kept. How can it be kept ? Conditions should be created in such a way that he can go to the people very often. He can look to the demands of the people to the hardships of the people.

I would give an example. Even when there are natural calamities like flood or drought or cyclone or hurricane or anything, people suffer. Naturally from the inner heart of an MP, he would be liking to go to his place. But he has been stopped and hampered. He has to go to the officers saying, "Would you please give me a lift? I want to go to the people who are suffering and in trouble." This is the state. So, his sense of duty which is independent, is curtailed. Therefore, in order to strengthen the democracy in this country, by keeping a complete rapport with those people, an M.P. has to be helped in these cases.

A plenty of people spoke that it should not be raised, as my brothers told right now as to "money to whom ?" Public life may be a part of their hobby or a recreational aspect of their life. But for many of the Members sitting here in the House, duty in public life is the religious duty that they have undertaken. They think that this is their moral obligation. I know personally, as a lawyer, I cannot handle a single brief since I came to Parliament. It is impossible for me to handle any brief. Because neither I can do justice to the brief nor I can render

justice to the other people who have cast their votes for me to represent them. Of course, so many friends have talked that by raising salary, perquisites and amenities, people will criticise. Probably, I would say, the morality is being questioned without any ground or foundation. But plainly speaking, we are in dire difficulty and we are in need of some increase. MPs do not say anything but with high morale when they are representing before this House. They are not talking pretentingly. They are not camouflagging what is inside and what is outside. They are plainly speaking before their own brether in this House. Therfore, from this point of view, this Salary and Allowances Bill which Mr. Daga has placed, needs a very serious thought by the Government and morely posing the idea of austerity, simplicity etc. bereft of the factual reality of the life, cannot help. We do not cease to be part of the society just because we become MPs. Do you cease to be a part of the society ? No. It is true everywhere right from the poorest man to the richest in the country, a person shouts from the house-top that he is unhappy becase there is a price rise price escalation and so many other things. It has become a fashion for a millionaire or a billionaire to speak about the hardship of life, particularly rising prisces and the living conditions. But we do not imbibe it. We have got our social obligations also. We have got our own way of life. We have got families. They have to be maintained. I do not say about the MPs who are from the neighbouring States of Delhi. But those who are coming from far off places, if you ask them frankly, "Canyou afford to keep you family here? their replies "No". Why? It is merely for monetary aspects and lack of faclities. So far as the present amenities are concerned, I would like to draw the attention particularly with regard to the telephone which has come umpteentimesforcriticasion sofar. For an MP who comes form an interiour art of the country who cames from an underdeveloped or undeveloped part of the country, cannot make use of the STD facility which can be counted as local call.

An M.P. coming from Bombay or Caluutta or Madras or other big cities can contact his constituency even by STD and these STD calls are converted into local 15,000 local alls which are free. But we are s thinking of helping those members who come from the interior. Is there any STDfacility for them? No. From Delhi, he cannot contact his constituency. From his constituency, he can not contact his State-headquarters. From his place of residence, he can not contact his district headquarters. From his constituency he cannot contact Delhi. If he puts a trunk call, hehas to pay, sometimes because of the mismanagement of the Telephones Department, heavily through his nose. I know. my local calls will not be more than 5000 a year. So, my 10,000 calls are wasted because I do not have STD facility.

Realities are, therefore, to be taken into account. An M.P. coming from Bombay or Calcutta or Madras or such other places has got better facilities, better tarain services, everything better. But an M.P. coming from the interior of the country does not have the same facilities.

As has been stated, we have to pay Rs 30 to Rs 35 for going to the airport. We get Re. 1/-per Km. with the rise in price of petrol they increase the rate. But there is no provision of correspondir g increase in the salary and allowances under the existing Act. If we are talking of pragmatism, why are we not talking of realities ? The reality is not seen by the persons in authority.

With these words, I wholeheartedly support the Bill moved by Shri Daga.

MR. DEPUTY SPEAKER : Shri Daga is the trade union leader of Members of Parliament.

SHRI SUNIL MAITRA: Mr. Deputy-Speaker, Sir, actually I had no itention to speak. But after hearing member after member passionately pleading for the increase in the salary and other concrete amenities of the Members of Parliament, I am constrained to make certain observation .

Already, on behalf of my party, my friend, Shri Sudhir Giri, has made the submissions. He has already submitted to the House that we are totally opposed to the Bill moved by Shri Daga.

SHRI MOOL CHAND DAGA: (Pali): He has asked for more facilities than what I have asked. You kindly read the speech of your party leader. He has said that he wants a steno for whole time; he wants conveyance and all that. You kindly read his speech.

SHRI SUNIL MAITRA : He has not asked for any conveyance. For your benefit, let me mention the name of my party. My party is he Communist Party of Iddia (Marxist). On behalf of my party, Shri Sudhir Giri has already made the submissions. He has stated in no unmistaken terms our total opposition to the Bill.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): If the Bill is passed, you will take it.

SHRI SUNIL MAITRA: If you are in favour, you say it. There is no point in having two faces.

SHRI P. VENKATASUBBAIAH : If there is an enhancement in the salary and allowances, you prepared to take it. That we know

SHRI SUNIL MAITRA : If we take it, we give it to our party. That is the difference between your party members and our party members.

SHRI P. VENKATASUBBAIAH: But the fact remains that you take it. Whether you give it to your party or not, that is a different matter.

SHRI SUNIL MAITRA : After you raise it, will you go on paying us at the present rate of salary and allowances ? We are prepared to accept that. Will you do it ? On behalf of my party, I am telling you.

A case is being sought to be made out. It is not my case to state before the Houses that the prices have not risen. It is not my case to state before the House that there is no difficulty for the Members of Parliament. It is also not my case to state before the House that the Members of Parliament do not need at least the elementary amenities which should enable them to discharge their duties efficiently.

16.20 hrs.

[SHRI GULSHER AHMED *in the Chair*]

But the point is that the Central Government employees today are entitled to two instalments of Dearness Allowance. Why are you not speaking about them ? Why are you silent about them ? They have been clamouring for payment of two instalments of Dearness Allowance, and when we from this side ask the Government to pay up those instalments, you oppose it.

But when it comes to espousing your cause, you are very eloquent in stating your own difficulties. This contradiction in your stand, I do not appreciate. Today the country is in a crisis; our economy is in a crisis. Today it is your Government which states that it is no longer possible for the Government to bear the expenses. Then, it is in the fitness of things for you to demand that so much of increase should be made so far as Members of Parliament are concerned ? This is unfair, this is being partial. Whenever the working class, the toiling people, the other sections of the people demand anything, he will hurl the threat of application of the Essential Services Maintenance Act and he will break up their strikes and struggles on the ground of one argument, the argument being that the country is passing through a severe economic crisis. If the burdens of the crisis are to be borne by the country as a whole, then the Members of Parliament being an integral part of the country should also undergo hardships, but they seem to be grading that. So far as we on this side are concerned, we are used to this kind of life ; we are not used to pomp and grandeur. With whatever we are getting we are able to make both meet ends meet; we are cutting our budgets accordingly. The way the thing is being espoused, the way the advocacy is being made, an impression may be created among the people that there is consensus on this particular subject. There is no consensus. So far as our party is concerned, so far as we are concerned, so far the Communisty Party (Marxist) is concerned, we are totally opposed to it and we will vote against it.

श्री जैनुल बशर (गाजीपुर) : सभापति जी, मैं आपका बहुत मशकूर हूं कि आपने मुझे बोलने का मौका दिया, डाक्टर साहिब ने जो बिल पेश किया है इसमें कोई शक शुबहा की गुंजायश नहीं है कि उन्होंने पार्लियामेंट के मेम्बरान की जिन्दगी की जो तल्ख हकीकतें हैं, जो जिन्दगी की समस्यायें और कठिनाइयां हैं उनकी तरफ सदन का और पूरे देश का ध्यान खींचने की कोशिश की है । मैं समझता हूं इससे सरकार भी प्रभावित होगी और इस मासले में कोई न कोई ठीक फैसला करेगी । इस सदन में संसद सदस्यों की तकलीफों और दिक्कतों के बारे में बताया गया । मैं आप से कहना चाहता हूं कि संसद सदस्य सेवा की भावना से जनता द्वारा चुनकर यहां आये हैं, उनका प्रतिनिधित्व करते हैं । लेकिन वह भी समाज के अंग हैं, प्राणी हैं, और वह कोई साधू, सन्यासी नहीं हैं । उनकी भी अपनी जिन्दगी है, उनका भी अपना परिवार है, अपनी आवश्यकताएं हैं । उसके लिये भी उनको अपनी जिम्मेदारी का निर्वाह करना होता है, लेकिन हम इस सारी चीज को छोड़ देते हैं, उनके परिवार और सामाजिक बोझ भार को भी छोड़ देते हैं, हम सिर्फ यह देखना चाहते हैं कि जो कुछ भी पार्लियामेंट के मेम्बर्स को मिलता है, क्या वह उनकी हैसियत से उनके कर्तव्य पालन करने के लिये ठीक है या नहीं ?

अपने आधे जीवन को तो हम छोड़ रहे हैं, लेकिन जो आधा जीवन हम अपने देश की सेवा के लिए कर्तव्य-भावना से करने आये हैं, जो कुछ भी हमें मिलता है, क्या उससे हमें अपने कर्तव्य का ठीक तरह से निर्वाह कर सकते हैं या नहीं ?

हम लोग चुनकर आते हैं, हमको कोई एप्वाइन्ट नहीं करता है, हमको वोट देकर भेजते हैं । जो लोग चुनकर भेजते हैं, उनकी यह आशा होती है कि हम अपने क्षेत्र में जायें, उन लोगों की बातें सुनें, समस्याएं सुनें, अपनी कांस्टीट्एन्सी का दौरा करें और जो कुछ उनकी समस्याएं हों, उन्हें निपटाने की कोशिश करें ।

आजकल पार्लियामेंट की जितनी बड़ी कांस्टीट्एन्सी होती है, उसमें दौरा करने के लिए एक दिन में कितना गाड़ी का किराया लगेगा, कितना डीजल या पैट्रोल का दाम लगेगा, इसका सभापति महोदय आप भी आसानी से अन्दाज कर सकते हैं, क्योंकि

[श्री जैनुल बशर]

आप भी चुन कर आये हुए सदस्य हैं । किसी भी हालत में 250 रुपये से कम खर्चा एक दिन में संसद्-सदस्य को कांस्टीट्यूएन्सी में घूमने का नहीं लग सकता ।

जब भी पार्टी की मीटिंग होती है, तो हमारी प्रधान मंत्री हम लोगों से कहती हैं कि आप लोग अपने क्षेत्र में जाइये, ज्यादा से ज्यादा लोगों से सम्पर्क कीजिये, उनकी कठिनाइयों को देखिये और दूर करने की कोशिश कीजिये । ज्यादा से ज्यादा क्षेत्र में जाने का मतलब यह है कि 2, ढाई महीने का इंटर-सैशन पीरियड होता है अगर उसमें से एक डेढ़ महीना हम अपने क्षेत्र में घूमें तो उसमें कम-से-कम आधे गांव में घूमा जा सकता है । इसके लिये कितना पैसा लग जायेगा और वह कहां से आयेगा ?

जो लोग इस काबिल हैं जिनके पास गाड़ी है, हो सकता है कि वह यह खर्च कर सकें, लेकिन पार्लियामेंट के मेम्बर ऐसे हैं, जिनके पास अपनी गाड़ी है और जो इतना पैसा अपनी कांस्टीट्यूएन्सी में घूमने के लिये खर्च कर सकते हैं ?

मैं सिर्फ कर्तव्य की बात करता हूं, खाने पीने की बात छोड़ दीजिये । खाना-पीना तो सभी को मिल जाता है, किसी न किसी तरह पेट भर जाता है, लेकिन पार्लियामेंट के सदस्य की हैसियत से कर्तव्य के निर्वाह की बात है । उसके बाद जब हम क्षेत्र में जाते हैं तो लोग अपने प्रार्थना-पत्र हमको देते हैं एप्लीकेशन्स देते हैं । वह बहुत बड़ी संख्या में होती हैं । जब हम दिल्ली आते हैं तो बहुत बड़ी संख्या में हजारों की संख्या में प्रार्थना-पत्र होते हैं और जब दिल्ली आकर अपना दरवाजा खोलते हैं तो उतनी ही संख्या में चिट्ठियां हमारे पास आई हुई होती हैं । दूर-दूर से क्षेत्र के लोग चिट्ठियां भेजते हैं । क्या हमसे यह आशा की जाती है कि उन चिट्ठियों को हम कूड़े की बाल्टी या टोकरी में फेंकें ? उन पर कोई कार्यवाही न करें ?

उन चिट्ठियों पर कार्यवाही करने के लिए हमें आवश्यकता होती है, स्टैनोग्राफर्स की, टाइपिस्ट्स की यहां जो स्टैनोग्राफर्स का पूल, पार्लियामेंट के मेम्बर्स के लिये है यह काफी नहीं है । यहां पर जब जाइये तो भीड़ लगी रहती है, 20-25 स्टैनोग्राफर हैं और 540 संसद-सदस्य लोक-सभा के हैं । वहां पूरा पार्लियामेंटरी काम भी नहीं करा पाते । पूरी तरह जो नोटिस हम लोग देते हैं, उनको भी वह पूरी तरह नहीं छाप पाते हैं और जो हमारे प्रार्थना-पत्र लोगों के होते हैं, उनको मिनिस्टर्स या डिपार्टमेंट में भेजने के पत्र या किसी को इन्फार्मेशन देने के पत्र आदि करने का काम उनके बस का नहीं है ।

सभापति महोदय : आप यह क्यों नहीं बताते कि कांस्टीट्यूएन्सी से जो लोग यहां आते हैं, उनपर भी खर्च करना पड़ता है ?

श्री जैनुल बशर : मैं उस पर भी आता हूं ।

हमारे पास स्टेनोग्राफर की कोई फैसिलिटी नहीं है । हम अपने हाथ से कितना लिखेंगे ? हमारे पास इतने साधन नहीं हैं कि हम स्टेनोग्राफर रख सकें, टाइपराइटर खरीद सकें और दफ्तर मेन्टेन कर सकें । एक एम पी को ईमानदारी के साथ जो काम करना चाहिए, वह हम नहीं कर सकते, क्योंकि हमारेपास उतने साधन नहीं हैं । मैं अपना तजुर्बा बताता हूं कि जब हम दिल्ली में रहते हैं, तो कोई दिन ऐसा नहीं जाता कि जब बीस से ले कर पचास तक आदमी हमारे यहां न होते हों । मैं समझता हूं कि सब के साथ यही बात होगी। जो आदमी दिल्ली में आता है, वह हमारा मेहमान है, उसको ठहराना पड़ता है, खाना खिलाना पड़ता है । बहुत से बेकार नौजवान कांस्टीट्यूएन्सी से चले आते हैं कि हमको नौकरी दिलवा दीजिए । अगर हम बहाना-बाजी कर के उन्हें समझाते हैं कि दिल्ली में नौकरी नहीं मिल सकती, वहां देखेंगे, तो वे कहते हैं कि हमारे पास किराया नहीं है, जाएं कैसे । इस लिए उनको टिकट ले कर देना पड़ता है । अगर ऐसा न करें, तो वे और चार दिन ठहर जाएं, जिससे टिकट से भी ज्यादा खर्च हो जाएगा । यह सारा बोझ एक एम पी पर पड़ता है, जिससे उसके दिमाग पर हमेशा टेन्शन रहता है।

हमारे दोस्त ने यह बात सही कही है कि एस टी डी की पंद्रह हजार काल्ज की होने की कौंसिलिटी बम्बई, कलकत्ता और दूसरे बड़े शहरों के पार्लियामेंट के मेम्बरों के लिए ठीक हो सकती है, क्योंकि वे दिल्ली से अपने घर तक सम्पर्क स्थापित कर सकते हैं। लेकिन यहां पर अक्सरीयत उन्हीं लोगों की है, जो छोटे छोटे डिस्ट्रिक्ट हैडक्वार्टर से चुन कर आते हैं। अगर हम वहां तक सम्पर्क स्थापित करना चाहें, तो बारह घंटे तक तो काल ही नहीं हो पायेगा और अगर उसमें कामयाब हो भी गए, तो सौ रुपये का बिल बन जाएगा। किसी परेशानी या मुसीबत के वक्त अगर हम अपने घर या कांस्टीट्युएन्सी से जानकारी लेना चाहें, तो टेलीफोन से बात करने पर हमको पैसा देना पड़ेगा, वह फ्री नहीं है। हमको उसकी भी चपत पड़ती है।

हमारे सी पी एम के साथी आदर्श की बात करते हैं। पता नहीं वह कैसे इन्तजाम करते हैं और वे कितने बड़े साधू, सन्यासी और त्यागी हैं। वे भी हमारी तरह पार्लियामेंट के मेम्बर हैं। पता नहीं, कैसे उन लोगों का काम चलता है। उनकी पार्टी देती है, ट्रेड यूनियन से चन्दा मिलता है, कैसे करते हैं, मेरी समझ में नहीं आता। आज एम पीज की लाइफ की हार्ड रीएल्टीज, जीवन की तल्ख हकीकतों, से आंख मूंद कर चलना ठीक नहीं है। श्री मनोरंजन भक्त ने बहुत सी समस्याओं के बारे में ठीक तरह से बता दिया है, इस लिए मैं ज्यादा वक्त नहीं लेना चाहता।

मैं श्री डागा के बिल की पूरी तरह से ताइद करता हूं और उम्मीद करता हूं कि गवर्नमेंट पर इस बिल का और इस हाउस में दिए गए सुझावों का असर पड़ेगा और एम पीज की तन्ख्वाह और सहूलियतों को कुछ न कुछ बढ़ाने में मदद मिलेगी।

SHRI EDUARDO FALEIRO (Mormugao) : Mr. Chairman, Sir, when one comes to Parliament or to the Legislature, one is expected and one should see to it that one does not come here for material rewards. Even if one was better off before one came to Parliament or to the State Legislature, one must be ready to do material sacrifice, not that one come to the Parliament or the State Legislature for economic value for the efforts that he puts.

I hope that the people are conscious of how hard-pressed and diligent an average Member of Parliament is. There is hardly any time for him. A diligent Member of Parliament will not have any holiday or vacation or time for family, and I am sure, if we had not been living in as an orthodox and as conversative society in which we are, the rate of divorce among the politicians would be terribly high. Such is the plight of the family life that we have,. The question is not whether we are getting what we deserve in economic terms. I fully agree with my friend there that the country is going through difficult times and we should give the lead in making sacrifices. The question, however, is not whether we should get more money for ourselves to take home for our wives and children, but the question is whether the facilities that we have at present are sufficient for us to function effectively, diligently and discharge our duties as expected by the people down in the Constituencies. That is thequestion. Therefore, this whole debate, this whole criticism on Mr. Daga's Bill, which has brought so much enthusiasm-rather excessive enthusiasim—is; I would say with due respect misconceived. This question comes every time; the Members of Parliament ask for increase everywhere in the world. The question is, whether our take-home salary should be increased, or it should be considered whether within the facilities that are there, or within the limit of this salary, we can function effectively and discharge our duties effectively.

Very often one hears the criticism that the standard of Members of Parliament has declined; those

[Shri Eduardo Faleiro]

were the good days when the great stalwarts, the great lawyers and intellectuals used to come to Parliament. Definitely, those are not the days now. Now common people come to Parliament. I am happy that those days are not there now. However great those gentry might have been, however much they might have claimed to know what is good for the people, they could never claim rightly that they represented what the people actually wanted. We may not have their intellectual ability, but definitely we do not have their economic standard also. However, we represent people the better.

Examples have been given of eminent lawyers. The business of Parliament has become so complex and so complicated that a part-time Member cannot do his duty. One has to be here full-time and one has to give up every other business or occupation, if one has to be effective, and one has to depend, therefore, on what one gets from the Parliament to discharge one's duties effectively. What are our duties ? Our duties are two-fold; duties to Parliament and duties to our Constituency. A lot of noise is made in the press or even in the House that there is no quorum. I would say that this whole question of quorum—it is my personal view which I hold very strongly should be abolished. There should not be any insistence on quorum. If a Member of Parliament is not interested in a particular debate, let him not waste his time, let him devote his time in the interest of his constituency, nation and in the interest of Parliament. There is no need of his sitting here. If he is interested in the debate and is going to contribute, he must come here, otherwise simply sitting as an inanimate object, I do not think, helps anybody or advances the cause of Parliament. what has not been brought out so often forcefully is this, that it is not a question of his presence, it is a question of his effective, educative, and informed contribution to the Parliament. Can a Member of Parliament, with the limitations that he has today, really contribute effectively to this House ? I should say that it is very difficult. We require, first and foremost, being a common average citizens of this country, a good research system Our Library has got a good reference system. I would say that in our Library, we have some of the best people. For that matter, I would like to pay a compliment to the entire staff of parliament—who are so courteous, efficient and diligent. Yet our Library is merely a reference section. We don't have the facilities which we want to be there. If we want to have informed discussion, there is need for research facilities—which are not now available. If it is a debate on economic matters, we should have background papers for it; and if it is a debate on other subjects, trained expert people in those subjects should be able to put forth materials—and not merely Press clippings. They will not be sufficient. What is required is something more. The Library, instead being a passive reference library should be an active workshop of research and processed information. That is what is required.

As far as the constituency is concerned, we are espected to be in touch with it. How do we do that ? We have to be here for six months in a year, or rather for about eight months a year. Merely writing letters to our constituents is not enough. A large number of people cannot write letters to us. They are not in a position to do so. There must be somebody—it is not possible for the MP to be present in the constituency always—on behalf of the Member to whom people they can go at any time. That somebody should be available there, and tell people about what the MP is doing, and where he is at a particular time.

There is need to provide an office in the constituency to the MPs., and also staff for it. I would be very specific and say that there should be a man there who has some background in social work, and also a Clerk who is also a Typist and qualified to do clerical work. These are the facilities which we need.

About telephone facilities, if it is to be used only for the personal needs of the MP., the number of free calls now allowed is sufficient; but telephone has to be used for communication with the constituents. The number of calls allowed free for this purpose is not sufficient. Free telephone facilities, without any upper limit on calls, is necessary.

Now about postal facilities. It is very embarrassing for us to come here and complain about our salaries and ask for more. There is an aura about Members of Parliament in the public mind, that they are something like demi-gods.

SHRI ATAL BIHARI VAJPAYEE (New Delhi) : That is what we are trying....

SHRI EDUARDO FALEIRO : Mr. Vajpayee is now interrupting me. I don't fully agree with what all Mr. Daga has mentioned in this Bill, but I welcome the opportunity for discussion provided by this Bill.

We know that the facilities now provided to us are not sufficient. I would not mind if there is a committee of non-MPs to go into this question of whether the existing facilities for us are enough; and if not, what further facilities should be there so that we can discharge our functions effectively.

I should say that all MPs should not get these facilities; only full-time MPs who have no other occupation should get these facilities—not part-time MPs. If these facilities are made available, parliamentary work will be performed more effectively, and parliament's functioning will improve. Thank you.

SHRI M. RAM GOPAL REDDY (Rajpur) : There are two stalwart MPs sitting in the Opposition. One, Prof. Madhu Dandavate gets two salaries. The other viz. Mr. Vajpayee is unmarried; and even half the salary is enough for him.

श्री अटल बिहारी वाजपेयी : सभापति जी, क्या बच्चों के हिसाब से सैलरी बढ़ती जाएगी ?

श्री भीम सिंह (झुन्झुनू) : सभापति महोदय, जो बिल माननीय सदस्य श्री डागा जी ने सदन में प्रस्तुत किया है, मैं उसका समर्थन करते हुए दो-एक बातें जो उनके बिल में नहीं आई हैं, मैं निवेदन करना चाहूंगा ।

एक बात यह निवेदन करना चाहूंगा कि एक संसद सदस्य से यह उम्मीद की जाती है कि वह अपनी कान्स्टीचूयेंसी से पूरा सम्पर्क रखे । मैं अपने चुनाव क्षेत्र के बारे में कह सकता हूं, आप सब का भी इस बारे में अनुभव रहा है । लोग यह कहते रहे हैं कि वोट लेने तो आ गए, लेकिन आगे पांच साल तक शक्ल नहीं दिखायेंगे । कौन सी ऐसी मीटिंग नहीं होती जिस में एम. पी. से यह कमिटमेंट नहीं ले लिया जाता है कि आप समय समय पर सम्पर्क करते रहेंगे और स्थिति को संभालते रहेंगे । सम्पर्क करने के बारे में मैं यह निवेदन करना चाहता हूं कि एक पार्लियामेंटरी कांस्टीटुयेन्सी में 8-8 एसेम्बली कांस्टीटुयेन्सी होती हैं और एक-एक एसेम्बली कांस्टीटुयेन्सी में 35 पंचायत हैडक्वार्टर होते हैं। इस तरह से करीब 300 पंचायत हैडक्वार्टर और म्यूनिसिपल टाउन्स हो जाते हैं और उन को कवर करने के लिए अगर एक एम. पी. दौरे पर निकलता है, तो कुल मिला कर एक महीना लगता है । तब कहीं जा कर वह पूरी कांस्टीटुयेन्सी को कवर कर सकता है और अगर वह डीजल जीप किराये

[श्री भीम सिंह]

पर लेता है, तो करीब 250 रुपये रोज और पेट्रोल जीप लेता है, तो 300 रुपये रोज से खर्च करने पड़ते हैं। डीजल जीप से दौरा करने पर करीब 7500 रुपये में अपनी पूरी कांस्टीट्युयेन्सी का दौरा कर सकता है और पेट्रोल जीप से अगर वह दौरा करे, तो उस में 10 हजार रुपये के करीब खर्च होंगे। ..(व्यवधान).. मैं कुछ कम ही बता रहा हूं। मैं रेगिस्तान के इलाके से आता हूं और हमारे यहां पंचायतों का डिस्टेंट काफी ज्यादा है, वे दूर दूर पर हैं और सुबह को अगर निकलें तो शाम तक 3 पंचायतें मुश्किल से कवर कर पाते हैं।

एक बात मैं यह भी कहना चाहता हूं कि जब सेशन स्टार्ट होता है, तो लोग हम से यह उम्मीद करते हैं कि सेशन में जाने से पहले एक बार हमारे क्षेत्र का दौरा करें, ताकि जो उन की तकलीफें हैं, जो उन की प्राब्लम्स हैं, जो उन की परेशानियां हैं, उन को यहां आ कर सामने रख सकें। आम-तौर पर सेशन के तीन पीरियड निकलते हैं। इसलिए एक साल में तीन दौरे होने चाहिए और उन में एक एम. पी. को कम से कम 30 हजार रुपया खर्च करना पड़ेगा। अगर वह एम. पी. ईमानदारी से काम करना चाहे, अपनी कांस्टीट्युयेन्सी को कवर करना चाहे, तो नहीं कर सकता। या तो किसी बड़े इन्डस्ट्रियलिस्ट पर उसे निर्भर होना पड़ेगा और उस के लिए उसको उसके चार काम लेने पड़ेंगे और यह कहना पड़ेगा कि मैं तुम्हें परमिट दिलवा दूंगा, तुम्हें लाइसेंस दिलवा दूंगा और इस तरह से वह अपने को कैपिटेलिस्ट की शरण में भेजता है अन्यथा उसे अपनी ड्यूटी अंजाम देने से विमुख होना पड़ेगा। क्या आप चाहते हैं कि एक एम. पी. पूंजपतियों और इंडस्ट्रिलिस्टों का गुलाम बने ? अगर आप को उसे गुलाम बनाने से बचाना है, तो उस को पूरी सुविधाएं दीजिए। आप यह देखें कि एक बी. डी. ओ. जो होता है या पी. डब्लू-डी. का जो एक्जीक्यूटिव इंजीनियर होता है, उस की फैमिली तो पान लेने के लिए भी जीप में बाजार जाती है और अगर उन की फैमिली को सिनेमा जाना होता है, तो जीप ले जा कर वहां जा सकती हैं और इस तरह से गवर्नमेंट के अफसर कितना इस का दुरुपयोग कर रहे हैं, क्या कभी आपने इस का तखमीना लगाया है, अन्दाज लगाया है। दूसरी तरफ एक एम. पी. जो पब्लिक सर्विस के लिए टूर करने के लिए जीप चाहता है, तो उसको जीप नहीं मिलती है। उसको विभागीय मीटिंग को एटेंड करने के लिए तांगे में जाना पड़ता है क्योंकि थ्री-व्हीलर और स्कूटर तो सब जगहों पर होते नहीं हैं। उस को तांगे में बैठ कर जाना होता है और एक एक्जीक्यूटिव इंजीनियर उस मीटिंग में जीप में बैठ कर जाता है, तो

Is it not humiliation of an M.P. ?

आप उस की हैसियत को बढ़ाना चाहते हैं या गिराना चाहते हैं।

एक दूसरा यह निवेदन करना है कि जो बड़ी पोलीटीकल पार्टीज हैं, वे अपने एम. पीज को जीप का साधन मुहैया कर सकती हैं और वे बड़ी पालीटीकल पार्टीज भी इन रिटर्न बड़े कैपीटेलिस्टों और इंडस्ट्रियलिस्टों पर डिपेन्ड करती हैं। इस तरह से क्या हम लोगों की ह्यूमीलियेशन नहीं होती है क्योंकि हर हालत में इंडस्ट्रियलिस्टों और कैपीटेलिस्टों की शरण में जाना पड़ता है।

एक बात यह और कहना चाहूंगा कि आप ने जो पासेज का सिस्टम रखा है, उस को भी मैं सही नहीं समझता। फर्स्ट क्लास का पास आप ने हमारे लिए रखा है। जब सेशन होता है, तो एक दफा मिसेज को भी पास दिया जाता है लेकिन दोबारा अगर कोई जाना चाहे, तो फिर उस को सैकेन्ड क्लास में जाना होता है। आज कल ला एण्ड आर्डर की जो पोजीशन है, उस को देखते हुए मिसेज सेपरेटली ट्रेविल नहीं कर सकती और जो एम. पी. होता है, उस को भी सैकेन्ड क्लास में अपनी मिसेज के साथ जाना होता है। मेरा कहना यह है कि आप मिसेज के लिए भी फर्स्ट क्लास पास करें और यदि नहीं कर सकते तो फिर एम. पीज को भी सैकेन्ड क्लास का पास

दो । क्यों फर्स्ट क्लास का पास दे कर आप हमारी बदनामी करा रहे हैं क्योंकि हमें मिसेज के साथ सैकेन्ड में जाना पड़ता है ।

तीसरे मैं टेलीफोन के बारे में निवेदन करना चाहता हूं कि इसमें बड़ा घपला हो रहा है । पिछले महीने मेरे टेलीफोन में बिल्कुल भी काल नहीं हुई थीं क्योंकि मैं मानसून के सेसन के बाद दिल्ली में नहीं था और मेरे टेलीफोन में लाक लगा हुआ था । अब विन्टर सेसन में जब मैं दिल्ली आया तो दो हजार काल का बिल आया । जब मेरा टेलीफोन लोक्ड था उसके बाद इतना बिल आया मुझे मालूम हुआ है कि एक्सचेंज में जो क्लर्क वगैरह होते हैं वे एम. पी. का टेलीफोन लावारिस समझ कर और यह समझ कर कि यह तो फ्री होता है, उसमें प्लग लगा कर अपने मित्रों को उस पर बात कराया करते हैं । एक हमारी पार्टी के मेम्बर हैं, मैं उनका नाम नहीं लेना चाहता । उनका तीस हजार रुपये का टेलीफोन का बिल है । तीस हजार रुपया तो उन्हें पांच साल तक तनख्वाह का मिलेगा। उन्होंने एस. टी. डी. काट रखा है तब यह हालत है । मेरा टेलीफोन लोक्ड था, मैं दिल्ली में नहीं था फिर दो हजार रुपये का बिल आ गया । यह स्थिति हमारे टेलीफोन विभाग में है जिसको कि हमारी मिनिस्ट्री को देखना चाहिए ।

एक बात मैं यह निवेदन करना चाहूंगा कि कई जो हमारे मित्र कहते हैं कि हमारी सेलेरी बहुत है । मैं आपको बताता हूं कि आप दिल्ली में अपना फ्लेट रखते हैं तो उसमें आपको कम से कम एक नौकर तो रखना होगा । यह नौकर दो सौ रुपये माहवार से कम में नहीं मिलता है । फिर उसे आप खाना कपड़ा दोगे जिस पर कि कम से कम डेढ़ सौ रुपये माहवार खर्च आयेगा । इस तरह से साढ़े तीन सौ रुपये नौकर का हो गया । फिर आप चिट्ठी-पत्री का जवाब देने के लिए अगर कोई पार्ट टाइम बाबू भी रखते हैं तो डेढ़ सौ रुपये महीने से कम में वह भी नहीं मिलेगा । इस तरह से दिल्ली के फ्लेट में पांच सौ रुपये महीना तो आपका सर्वेन्ट रखने पर खर्च हो जाता है । अब आपको अपने डिस्ट्रिक्ट हेड-क्वार्टर में या कांस्टीच्युएंसी हेडक्वार्टर में भी एक अटेनडेन्ट रखना पड़ेगा जो कि वहां के लोगों को अटेंड करेगा । वहां के हेडक्वार्टर में अगर कोई अटेन्ड करने को नहीं होगा तो वहां लोगों को कौन अटेंड करेगा? वहां भी आपको एक छोटा-मोटा कार्यालय खोल कर रखना पड़ेगा । अगर आप ऐसा नहीं करते हैं तो लोग कहेंगे कि पांच साल तक कोई सुनने वाला ही नहीं था । आप हमें तनख्वाह मत दीजिए, बस इतना कर दीजिए जिससे कि हम दिल्ली में और कांस्टीच्युएंसी में अपना खर्च चला सकें और वहां का दौरा कर लोगों की सेवा कर सकें । अगर हम यह नहीं करते हैं तो पांच साल बाद हमें कौन वोट देगा । बस हमारे लिए कांस्टीच्युएंसी के लोगों की सेवा करने का इन्तजाम कर दीजिए, यही मेरा कहना है ।

श्री जमीलुर्रहमान (किशनगंज): माहतरिम चेयरमैन साहब, मैं ने अपने सारे साथियों के भाषणों को सुना और अपने सी. पी. एम. के भाइयों के भाषणों को भी सुना । अब मैं अपनी बात अर्ज करता हूं कि एक मेम्बर आफ पार्लियामेंट की क्या डिफिकल्टीज हैं, क्या मजबूरियां हैं ।

किसी भी पार्लियामेंट के हल्के में 12-13 ब्लाक्स होते हैं और हर ब्लाक्स में कम से कम 22-23 पंचायत होती हैं । इन सब को आप जोड़ लीजिए । एवरेज तीन सौ पंचायत के करीब एक पार्लियामेंट के हल्के में होती हैं ।

सभापति महोदय : भाई, मेरे यहां तो 600 पंचायत हैं ।

श्री जमीलुर्रहमान : होंगी । मैंने एवरेज कहा है कि तीन सौ पंचायत होती हैं । एक-एक पंचायत की पांच से दस हजार की पापुलेशन होती है । 1971 के बाद से जब से मुल्क में मेम्बर आफ पार्लियामेंट का डायरेक्ट इलेक्शन हुआ तब से एक एम. पी. की जिन्दगी चों-चों का मुरब्बा बन कर रह गयी । वाजपेयी जी मेरी बात को बहुत गौर से सुन रहे हैं । उन्हें तो शायद यह महसूस न होता हो ।

श्री अटल बिहारी वाजपेयी : मैं तो 1971 से पहले भी मेम्बर था । आप 1971 की बात क्यों कर रहे हैं?

श्री अमीनुर्रहमान : अभी 1971 के बाद से असेंबलियों का इलेक्शन अलग से होने लगा है, लोक सभा का अलग होने लगा है, यह मेरे कहने का मकसद था । अब आप मुलाहिजा फर्माइए, और बातों को छोड़ दिया जाए । अपने पार्टी मेनीफेस्टो के मुताबिक सारे सदस्य यह चाहते हैं कि अपनी कांस्टीट्युएंसी में जाकर शासन द्वारा चलाए जा रहे प्रोग्रामों को देखें, ताकि वोटर्स को ज्यादा से ज्यादा फायदा हो और उसके लिए उन्हें जाने-आने में जो मुश्किलें आती हैं वे सुन लीजिए ।

पहली बात तो यह है कि आप गए और डाक बंगले में कोई हाकिम साहब ठहरे हुए हैं तो आपको वहां जगह नहीं मिल सकती । अब कोई छोटा-मोटा होटेल मिल गया तब भी 30 रुपये से कम में नहीं मिलने वाला है और अगर 10 दिन रहना पड़ जाए तो हिसाब लगा लीजिए ।

इसी प्रकार कन्वेंस को ले लीजिए । बी. डी. ओ. साहब के पास, एग्रीकल्चर इंस्पेक्टर के पास गाड़ियां प्रोवाइड की गई हैं । उनका काम डेवलपमेंट के काम को देखना है और एक सदस्य का काम भी यही है । अभी शाह साहब साईकल की बात कर रहे हैं । मान लीजिए साइकल पर चले गए तो एक दिन में ज्यादा से ज्यादा एक पंचायत पर आप जा पाएंगे । हिली एरिया में वह भी संभव नहीं है । इस प्रकार अगर 600 पंचायतें हैं तो 600 दिन तो उसमें लग गए, तो पार्लियामेंट में कब आएंगे? इसलिए मजबूरन तेज से तेज वाहन का इंतजाम करना होगा । डीजल की जीप पर 300 रुपये पर डे आपको लगेगा और पेट्रोल की जीप या कार पर भी 350रु. के करीब खर्च पर डे आएगा । अगर वहां पर कोई मीटिंग बुला ली तो आप समझ जाइए कि माइक, वर्कर्स का खाना, चाय पानी का इंतजाम, सब करना होगा । मैं एक नक्शा आपको बता रहा हूं ।

पिछले दिनों एक अखबार के एडीटोरियल में मैंने पढ़ा था कि सदस्यों को बहुत सुविधाएं दी जाती हैं । एम. पी. तो ऐसा मालूम होता है जैसे कोई फरिश्ता हो । आंख बंद की और सारी सुविधाएं हाजिर हो जाती हैं । यह तो मैंने कांस्टीट्युएंसी के बारे में बताया । अब जब दिल्ली आते हैं, उसके बारे में बता दूं ।

दिल्ली में जब होते हैं तो रोज 70-80 पत्र वोटर्स के बड़ी आशाओं के साथ आते हैं । अब उनका जवाब अगर पोस्टकार्ड से भी दिया तो देख लीजिए कि कितना खर्च आता है। आप रुपए न बढ़ाइए--पोस्टकार्ड फ्री कर दीजिए, लिफाफा फ्री कर दीजिए ।

उस अखबार में हवाला दिया गया था कि सदस्यों को टाइपराइटर की सुविधा है । क्या सुविधा है, अगर 2-4 लैटर आज दिए हैं तो वे अगले दिन मिलेंगे और अगर अगले दिन कहीं दूसरे प्रोग्राम में जाना हो, किसी सोशल सर्विस में जाना हो तो फिर दो-चार दिन बाद मिलेंगे । कहने का मकसद यह है कि मौजूदा स्टाफ से यह काम नहीं हो सकता । आप रुपए न बढ़ाइए, एक टाइपराइटर और एक स्टेनोग्राफर सेशन भर के लिए सदस्यों के घर पर रखवा दीजिए।

इसी प्रकार एक दिन मेरे क्षेत्र के कुछ लोग मेरे साथ थे । सेल्स काउंटर पर मैंने दो पैड, दो लिफाफे बड़े और दो लिफाफे छोटे मांगे ।

17 hrs.

मैंने बीस रुपये का नोट दिया । वे कहने लगे, अच्छा आपको पैसा भी देना पड़ता है? मैंने कहा मुफ्त कोई चीज नहीं मिलती है । हम संसद वाली गाड़ी पर चढ़ कर घर गए । मैंने पांच का नोट दिया । तीन वोटर मेरे साथ थे । कंडक्टर ने एक रुपया वापिस किया । तब वे कहने लगे कि इसका भी पैसा लगता है? और आप ध्यान दें । मुझे याद है एक किस्सा । श्री शिव चंडिका जी बांका से चुन कर आए थे 1971 से 1977 तक के लिए । तब के सैशन की यह बात है । मैं यहां से पानी पीने के लिए लाबी में बाहर निकला । मैंने चंडिका मरहूम के हाथ में कोई बड़ा सा

कागज देखा । वह जरा ऊंचा सुनते थे । मैंने कहा हुजूर यह क्या है? उन्होंने दिखाया और कहा कि यह 8700 रुपये का बिल हमारे ऊपर टेलीफोन का आया है । पानी पीते पीते ही लोक सभा की लाबी में और बोलते बोलते वह गिर गए और अस्पताल जाते जाते वह शख्स इंतकाल कर गए । वह जो शाक लगा था उसको टालरेट नहीं कर सके । यह इसी जगह इसी लाबी की बात है ।

पैसा टेलीफोन का आप न बढ़ाएं । लेकिन बम्बई, कलकत्ता, पटना, मद्रास वगैरह जहां एम. पी. जो टेलीफोन करना चाहें, वे खबर कर देंगे और उसका चार्ज न लगे ।

बिहार की रिपोर्ट के मुताबिक 35 लोग जाड़े में मरे हैं । और सर्दी में भी मरे है । नैचुरली जा कर देखेंगे कि हमारी कंस्टिट्युएंसी में किसी का इंतकाल तो नहीं हुआ है । अगर गए तो खबर हो जाएगी एम. पी. साहब आ गए हैं, फलां आदमी की मौत की खबर सुन कर आए हैं । नैचुरल बात है जो आएगा इस उम्मीद से आएगा कि कुछ ठंड का इंतजाम एम. पी. साहब जरूर करेंगे । आप सोचें उस वक्त कैसी प्रिकेरियस पोजिशन एम. पी. की हो सकती है। कहीं बाढ़ आ गई, आग लग गई, नैचुरल क्लेमैटी हो गई, नैचुरली आपको वहां जाना ही होगा और आप जाएंगे ही। अब उसका भी हिसाब किताब आप लगा लें ।

दस बीस लोग आपकी कंस्टिट्युएंसी से आते ही हैं । अब उनके खाने का इंतजाम तो आपको करना ही है । सुबह की चाय का भी करना ही है । जाने के दिन आप तीसरी मंजिल पर उनका टिकट कटाने जाएंगे । उनके पास जो पैसे हैं वे घट गए तो आप अपने आपको खुश किस्मत समझिये। अगर उनके पास पैसे नहीं है तो 59-60 तो पटना के और किशनगंज हुआ तो 74 रुपये आपको देने होंगे । मैं मुश्किलात बता रहा हूं ।

1964 में एक्ट बना था । तब पांच सौ मुकर्रर किए गए थे । आज भी इतने ही हैं । अब आप हाउस की ड्यूटी को देखें । कितना फ्रीली, कितना माइंड में टेंशन रख कर वह काम करता है इसको आप देखें । कितने जोरदार तरीके से अपने कंस्टिट्युएंट्स की बात वह कह सकता है, वोटर की खिदमत कर सकता है एक तो यह चीज है । दूसरा उसका टैस्ट यह है कि अपनी कंस्टिट्युएंसी में जा कर लोगों की वह कितनी खिदमत कर सकता है। ये दो स्टैंडर्ड देखने के है । टेंशन इस बात का हो कि आज कहीं बच्चा बीमार है, तो कैसे काम होगा । सी. जी. एच. एस. के बारे में मैंने नहीं कहा है । दवा लेने के लिए भेजते हैं तो पता लगता है कि दवा ही नहीं है अस्पताल में । सब बातों को आपको सामने रखना होगा । पैसे आप न बढ़ाएं, डी ए आप बढ़ा सकते हैं ।

एक और बात मैं कहता हूं । ट्रेन की बात भी सुन लीजिये आप । मैं पिछले शुक्रवार को अपने बच्चों के साथ पटना गया उनको छोड़ आऊं मजबूरी मेरे साथ आप समझते हैं परिवार के सब लोग थे नौकर वगैरह मिला कर इसलिए मजबूरन तीन टीयर में गया । घर से भी मेरे थी और बच्चे थे, कुल मिला कर 9 मेम्बर थे । आप यकीन मानिये मैं बाथ रूम नहीं जा सका । और जब क्या तो पैसेंजर्स की पीठ पर हाथ रख कर गया । तो यह पास का हाल है । स्पाउज के लिये सेशन में एक दफा आप पास देते हैं । बाकी दिन वह मेम्बर क्या करे ? अगर हमारे दिमाग में टेंशन हो और उसका कोई सहारा न हो तो कैसे हम अपना काम कर सकते हैं ? हमारे वोटर का जहन है, वह तो गरीब है, मैं अच्छे लोगों की बात करता हूं जो पढ़े लिखे अपने को कहते हैं, उनका कहना है कि आपको फोन फ्री, मकान फ्री, बिजली, पानी फ्री, कन्वेयंस फ्री, ट्रेन का पास फ्री । हमने कहा भाई अगस्त से ले कर अब तक आप मंगा लीजिए मेरा ही बिल और देख लीजिये बिजली, पानी का बिल कितना दिया ? करीब करीब 900 रु. का बिजली, पानी का दिया है । अगर कहीं गलती से अपना कोई गेस्ट आ गया और इनक्वारी से चारपाई मंगा ली तो उसका किराया अलग, फिर ढोने और उठा कर ले जाने का चार्ज अलग । अगर आप

[श्री जमीलुर्रहमान]

अपनी फैसिलिटी के लिये चश्मा लगा लें तो उस ऐनक का अलग से चार्ज होगा । नहीं हम चाहते आपसे बहुत । केवल इतना तो कर दीजिये कि वह अमन चैन से अपना काम कर सकें । जिस पार्टी के मेनीफैस्टो के मातहत हम आते हैं, जो वायदे अपने वोटर्स से करते हैं उस बात को पूरा कराने में, जिस काम के लिये चुने गये हैं उसमें पूरी मदद और सहयोग करें और जो वोटर्स के प्रति अकाउन्टेबिलिटी है कि पांच साल में क्या किया है, उसके लिये कितना काम किया है कांस्टीटूएंसी में, इसके लिये फैसिलिटी दे दीजिये । आप गाड़ी प्रोवाइड कर दीजिये, मेम्बर पार्लियामेंट जितने दिन अपनी कांस्टीटूएंसी में घूमे उसको गाड़ी मिल जाय । इतना अगर आप कर दें तो हमें कोई एतराज नहीं है, फिर आप चाहे हमें इतना ही दें जो अभी मिलता है । कांस्टीटूएंसी में अगर 20 दिन घूमें हमें गाड़ी फ्री दे दीजिये ताकि सही माने में लोगों की खिदमत कर सकें ।

श्री मूल चन्द डागा : सभापति जी, मैं प्रार्थना करता हूं कि इसका समय 2 घंटे और बढ़ा दिया जाय क्योंकि 20 सदस्य कम से कम बोलने वाले हैं । यह हमारी प्रार्थना है ।

श्री जमीलुर्रहमान : अभी 20 प्वाइंट इकोनामिक प्रोग्राम के मातहत गरीबों में जमीन बटवाने का सवाल है, उनकी परची देने का सवाल है, डिस्ट्रिब्यूशन चौनल की कितनी दूकानें हैं, कोई गलत काम तो नहीं कर रहा है . . . वह सब कुछ देख-भाल करने की भी हमारी जिम्मेदारी है । आप ही बताइये, हमारे कांस्टीटूएन्सी 85 मील पश्चिम से पूर्व की ओर जा रही है और 60 मील नेपाल से लेकर दक्षिण की ओर है । अगर सब जगह न भी जाया जाये, सिर्फ हैड-क्वार्टर्स पर भी जाया जाये तो भी 50 मील से कम नहीं बैठता है । यह सब ऐसी बातें हैं जिन पर गौर करना चाहिये ।

हमारे डागा जी जो बिल लाये हैं, यह बहुत कमजोर है, थोड़ा मजबूत बिल लाना उनको चाहिये था जिसमें इन सब फैसिलिटीज का जिक्र होना चाहिये था । मेम्बर लोक-सभा को जो तकलीफ है, उनका जिक्र होना चाहिए था कि प्रापर फंक्शनिंग हम नहीं कर सकते हैं चाहे वह कांस्टीटूएन्सी में यात्रा के लिये हो, 20-सूत्री कार्यक्रम के लिये हो या गरीबों को जमीन बंटवाने के लिए हो । मैं तो यह कहूंगा कि यह बिल कमजोर ही है, लेकिन मैं इस बात की ताइद करता हूं कि कमजोर ही सही, उन्होंने एक बिल लाने की हिम्मत तो की है ।

شری جمیل الرحمن (کشن گنج):

محترم چیئرمین صاحب - میں نے اپنے سارے ساتھیوں کے بھاشنوں کو سنا اور اپنے سی پی ایم کے بھائیوں کے بھاشنوں کو بھی سنا - اب میں اپنی بات عرض کرتا ہوں کہ ایک ممبر آف پارلیامینٹ کی کیا ذمیداریاں ہیں کیا مجبوریاں ہیں -

کسی بھی پارلیامینٹ کے حلقے میں ۱۲-۱۳ بلاکس ہوتے ہیں اور بلاک میں کم سے کم ۲۲-۲۳ پنچایت ہوتی ہیں - اس سب کو آپ جوڑ لیجئے - ایوریج تین سو پنچایت کے قریب ایک پارلیامینٹ کے حلقے میں ہوتی ہیں -

سیما پتی مہودے - بھائی میرے یہاں تو ۶۰۰ پنچایتیں ہیں -

شری جمیل الرحمن : یونہی

میں نے ایوریج کہا ہے کہ تین سو پنچایتیں ہوتی ہیں - ایک ایک

صاحب ٹھہرے ہوئے ہیں تو آپ کو وہاں جگہ نہیں مل سکتی - اب کوئی چھوٹا موٹا ہوٹل مل گیا تب بھی ۳۰ روپیہ سے کم میں نہیں ملنے والا ہے اور اگر ۱۰ دن رہنا پڑ جائے تو حساب لگا لیجئے -

اسی طرح کلوپاس کو لے لیجئے - بی ڈی او صاحب کے پاس ایگریکلچر انسپیکٹر کے پاس گاڑیاں پرووائڈ کی گئی ہیں - انکا کام ڈیولپمنٹ کے کام کو دیکھنا ہے اور ایک سدسیہ کا کام بھی یہی ہے - ابھی ایک شاہ صاحب سائیکل کی بات کر رہے ہیں - مان لیجئے سائیکل پر چلے گئے تو ایک دن میں زیادہ سے زیادہ ایک پنچائت پر آپ جا پائیں گے - ہلی ایریا میں وہ بھی ممکن نہیں ہے - اس پرکار اگر ۶۰۰ پنچائتیں ہیں تو ۶۰۰ دن تو اس میں لگ گئے تو پارلیمنٹ میں کب آئیں گے - اس لئے مجبوراً تیز سے تیز واہن کا انتظام کرنا ہوگا - ڈیزل کی جیپ پر ۳۰۰ روپئے پر دے آپکو لگے گا اور پیٹرول کی جیپ یا کار پر بھی ۳۵۰ روپئے کے قریب خرچ پر دے آئے گا - اگر وہاں پر کوئی مہنگ بلا لی تو آپ سمجھ جائیں کہ مالک ورکرس کا کھانا چائے پانی کا انتظام سب کرنا ہوگا - میں ایک نقشہ آپکو بتا رہا ہوں - پچھلے دنوں ایک اخبار کے ایڈیٹوریل پنچایت کی پانچ سے دس ہزار کی پاپولیشن ہوتی ہے - ۱۹۷۱ع کے بعد سے جب سے ملک میں ممبر پارلیامینٹ کا ڈائریکٹ الیکشن ہوا تب سے ایک ایم پی کی زندگی چوں چوں کا مربع بن کر رہ گئی -

واجپئی جی میری بات کو بہت غور سے سن رہے ہیں - انہیں تو شاید یہ محسوس نہ ہوتا ہو -

شری اٹل بہاری باجپئی : میں ۱۹۷۱ع سے پہلے بھی ممبر تھا - آپ ۱۹۷۱ع کی بات کیوں کر رہے ہیں -

شری جمیل الرحمن : ابھی ۱۹۷۱ع کے بعد سے اسمبلیوں کا الیکشن الگ سے ہونے لگا ہے - لوک سبھا کا الگ ہونے لگا ہے یہ میرے کہنے کا مقصد تھا - آپ ملحقہ فرمائشوں اور باتوں کو چھوڑ دیا جائے - اپنی پارٹی مینوفسٹو کے مطابق سارے سدس یہ چاہتے ہیں کہ اپنی کانسٹی چیونسی میں جاکر شاسن دوارا چلائے جا رہے پروگراموں کو دیکھیں تاکہ ووٹرس کو زیادہ سے زیادہ فائدہ ہو اور اس کے لئے انہیں جانے آنے میں جو مشکلیں آتی ہیں وہ سن لیجئے -

پہلی بات تو یہ ہے کہ آپ گئے اور ڈاک بنگلے میں کوئی حاکم

کے لئے سدسوں کے گھر پر رکھوا دیجئے -

اسی پرکار ایک دن میرے چھیتر کے کچھ لوگ میرے ساتھ تھے - سیلس کاونٹر پر میں نے دو پھل بڑے اور دو لفافے چھوٹے مانگے - میں نے بیس روپے کا نوٹ دیا - وہ کہنے لگے اچھا آپ کو پیسے بھی دینا پڑتا ہے - میں نے کہا مفت کوئی چیز نہیں ملتی ہے - ہم سفسد والی گاڑی پر چڑھ کر گھر گئے - میں نے پانچ کا نوٹ دیا - تین ووٹر میرے ساتھ تھے - کلرکٹر نے ایک روپیہ واپس کیا - تب وہ کہنے لگے کہ اس کا بھی پوسٹ لگتا ہے اور آپ دھیان دیں - مجھے یاد ہے ایک قصہ - شری شو چندیکا جی ناٹکہ سے چن کر آئے تھے ۱۹۷۱ع سے ۱۹۷۷ع تک کے لئے - تب کے سیشن کی یہ بات ہے - میں یہاں سے پانی پینے کے لئے لابی میں باہر نکلا - میں نے چندیکا مرحوم کے ہاتھ کوئی بڑا سا کاغذ دیکھا - وہ ذرا اونچا سنتے تھے - میں نے کہا حضور یہ کیا ہے - انہوں نے دکھایا اور کہا کہ یہ ۷۰۰ روپے کا بل ہمارے اوپر ٹیلیفون کا آیا ہے - پانی پیتے پیتے ہی لوگ سبھا کی لابی میں اور بولتے بولتے وہ گر گئے اور ہسپتال جاتے جاتے وہ شخص

[شری جمیل الرحمن]

میں نے پڑھا تھا کہ سدسوں کو بہت سویدھائیں دی جاتی ہیں- ایسا ہی تو ایسا معلوم ہوتا ہے جیسے کوئی فرشتہ ہو - آنکھ بند کی اور ساری سویدھائیں حاضر ہو جاتی ہیں - یہ تو میں نے کانسٹی ٹیوینسی کے بارے میں بتایا - اب جب دلی آتے ہیں اسکے بارے میں بتا دوں -

دلی میں جب ہوتے ہیں تو روز ۷۰-۸۰ پتر ووٹرس کے بڑی آشاؤں کے ساتھ آتے ہیں - اب انکا جواب اگر پوسٹ کارڈ سے بھی دیئے تو دیکھ لیجئے کہ کتنا خرچ آتا ہے - آپ روپے نہ بچایئے - پوسٹ کارڈ فری کر دیجئے - لفافہ فری کر دیجئے -

اس اخبار میں حوالہ دیا گیا تھا کہ سدسوں کو ٹائپ رائٹر کی سویدھا ہے - کیا سویدھا ہے - اگر ۳-۲ لیٹر آپ دیئے ہیں تو وہ اگلے دن ملیں گے اور اگلے دن کہیں دوسرے پروگرام میں جانا ہو کسی کے سوشل سروس میں جانا ہو تو پھر دو چار دن بعد ملیں گے - کہنے کا مقصد یہ ہے کہ موجودہ اسٹاف سے یہ کام نہیں ہو سکتا - آپ روپے نہ بچائے ایک ٹائپ رائٹر اور ایک اسٹینو گرافر سیشن بھر

ھے - جانے کے دن آپ تیسری منزل پر ان کا ٹکٹ کٹالے جائیں گے - ان کے پاس جو پیسے ھیں وہ گھٹ گئے تو آپ اپنے آپ کو خوش قسمت سمجھئے - اگر ان کے پاس پیسے نہیں ھیں تو ۵۰ - ۶۰ تو پٹنہ کے اور کھن گانج ھوا تو ۷۴ روپئے آپ کو دینے ھوں گے - میں مشکلات بتا رھا ھوں -

۱۹۶۴ع میں ایکٹ بنا تھا - تب پانچ سو مقرر کئے گئے تھے - آج بھی اتنے ھی ھیں - اب آپ ھاوس کی قیمتی کو دیکھیں - کتنا فری لی کتنا مائلڈ میں ٹینشن رکھ کر وہ کام کرتا ھے اس کو آپ دیکھیں - کتنے زوردار طریقے سے اپنی کانسٹی چیوینسی کی بات وہ کہہ سکتا ھے ووٹر کی خدمت کر سکتا ھے ایک تو یہ چیز ھے - دوسرا ٹینسٹ یہ ھے کہ اپنی کانسٹی چیوینسی میں جا کر لوگوں کی وہ کتنی خدمت کر سکتا ھے - یہ دو تو اسٹینڈرڈ دیکھنے کے ھیں - ٹینشن اس بات کا ھو کہ آج کہیں بچہ بیمار ھے تو کیسے کام ھوگا سی - جی - ایس - ایچ - کے بارے میں میں نے نہیں کہا ھے - دوا لینے کے لئے پوچھتے ھیں تو پتا لگتا ھے کہ دوا ھی نہیں ھے ھسپتال میں - سب باتوں کو آپ کو سامنے رکھنا ھو گا - پیسے آپ نہ بڑھائیں - ڈی - اے - آپ بڑھا سکتے ھیں -

انتقال کر گئے - وہ جو شاک لگا تھا اس کو ٹالریٹ نہیں کر سکے - یہ اسی جگہ اسی لابی کی بات ھے -

پیسہ ٹیلیفون کا آپ نہ بڑھائیں لیکن بمبئی کلکتہ پٹنہ مدراس وغیرہ جہاں ایم پی ٹیلیفون کرنا چاھتے ھیں وہ خبر کر دیں گے اور اس کا چارج نہ لگے -

بہار کی رپورٹ کے مطابق ۳۵ لوگ سردی میں مرے ھیں - اور سوان میں بھی مرے ھیں - نیچورلی جا کر دیکھیں گے کہ ھماری کانسٹی چیوینسی میں کسی کا انتقال تو نہیں ھوا ھے - اگر گئے تو خبر ھو جائے گی ایم - پی - صاحب آ گئے ھیں فلاں آدمی کی موت کی خبر سن کر آئے ھیں - نیچورل بات ھے جو آئے گا اس امید سے آئے گا کہ کچھ ٹینٹ کا انتظام ایم - پی - صاحب ضرور کریں گے - آپ سوچئے اس وقت کیسی بری کنڈیشن ھو گی - نیچورلی آپ کو وھاں جانا ھی ھوگا اور آپ جائیں گے ھی - اب اس کا بھی حساب کتاب آپ لگا لیں -

دس بیس لوگ آپ کی کانسٹی چیوینسی سے آتے ھی ھیں - اب ان کے کھانے کا انتظام تو آپ کو کرنا ھی ھے - صبح کی چائے کا بھی کرنا ھی

کرایہ الگ پھر کھونے اور اٹھا کر
لیجانے کا چارج الگ اگر آپ اپنی
فیسیلٹی کے لئے چشمہ لگا لیں
تو اس میٹک کا الگ سے چارج
ہو گا - نہیں ہم چاہتے آپ سے
بہت کھول اتنا تو کر دیجئے -
کہ وہ امن چین سے اپنا کام کر سکیں
جس پارٹی کے ملی فیسٹو کے
ماتحت ہم آئے ہیں - تو جو
وعدے اپنے ووٹرس سے کرتے ہیں اس
بات کو پورا کرانے میں جس
کام کے لئے چنے گئے ہیں اس
میں پوری مدد اور سہیوگ کریں
اور جو ووٹرس کے پرتی اکانٹیبلیٹی
ہے کہ پانچ سال میں کیا کیا
ہے اسکے لئے کتنا کام کیا ہے -
کانسٹی چیونسی میں اس کے لئے
فیسیلیٹی دے دیجئے - آپ، کاز
پروٹ کر دیجئے - ممبر پارلیمنٹ
جتنے دن اپنی کانسٹی چیونسی
میں گھومے اسکو گاڑی مل جائے
اتنا اگر آپ کر دیں تو ہمیں
کوئی اعتراض نہیں ہے - پھر آپ
چاہے ہمیں اتنا ہی دیتے رہیں
جو ابھی ملتا ہے کانسٹی ٹیونسی
میں اگر بیس دن گھومیں ہمیں
گاڑی فری دے دیجئے - تاکہ صحیح
معنی میں لوگوں کی خدمت کر
سکیں -

شری سول چند داگا : سبھاپتی جی-
میں پرارتھنا کرتا ہوں کہ اس کا

[شری جمیل الرحمن]

ایک اور بات میں کہتا ہوں -
ٹرین کی بات بھی سن لیجئے آپ -
میں پچھلے شکروار کو اپنے بچوں کے
ساتھ پٹنہ گیا ان کو چھوڑ آوں
مجبوری میرے ساتھ آپ سمجھئے
میں پریوار کے سب لوگ تھے - نوکر
وغیرہ ملا کر اس لئے مجبوراً تھرڈ
ٹیئر میں گیا - گھر سے بھی میرے
تھیں اور بچے تھے کل ملا کر نو ممبر
تھے - آپ یقین مانئے میں باتھ روم
نہیں جا سکا - اور جب گیا تو
پسنجر کی پیٹھ پر ہاتھ رکھ کر
گیا - تو یہ پاس کا حال ہے - اسپاوز
کے لئے سیٹیں میں ایک دفعہ آپ
پاس دیتے ہیں - باقی دن وہ ممبر
کیا کریں - اگر ہمارے دماغ میں
ٹینشن ہو اور اس کا کوئی سہارا نہ
ہو کیسے ہم اپنا کام کر سکتے ہیں
" ہمارے ووٹر کا ٹینشن ہے وہ تو
غریب ہیں میں اچھے لوگوں کی
بات کرتا ہوں جو پڑھے لکھے اپنے
کو کہتے ہیں - ان کا کہنا ہے کہ
آپکو فون فری، مکان فری بجلی پانی
فری کلوپنس فری ٹرین کا پاس فری
ہم نے کہا بھائی اکسٹ سے لیکر اب
تک آپ ملتا لیجئے میرا ہی بل اور
دیکھ لیجئے بجلی پانی کا بل کتنا
دیا" قریب قریب دو سو روپیہ کا بجلی
پانی کا دیا ہے - اگر کہیں غلطی
سے اپنا کوئی ڈیسٹ آ گیا اور
انکواری سے چارپائی ملتا لی تو اسکا

تھا - ممبر لوگ سبھا کو جو تکلیفیں ھیں ان کا ذکر ھونا چاھئے تھا - کہ پراپر فنکشننگ ھم نہیں کر سکتے ھیں - چاھے وہ کانسٹی چوئینسی میں یاترا کے لئے ھو - بھس سوتری کاریہ کرم کے لئے ھو یا فریموں کو زمین بٹوانے کے لئے ھو میں تو یہ کہوں گا کہ یہ بل کمزور ھی ھے - لیکن میں اس بات کی تائید کرتا ھوں کہ کمزور ھی صحیح انہوں نے ایک بل لانے کی ھمت تو کی ھے -

SHRI MOOL CHAND DAGA : Sir, I beg to move:

"That the time for discussion on the Bill be further extended by two hours."

MR. CHAIRMAN: Is it the sense of the House that the time be further extended by two hours ?

HON. MEMBERS : Yes.

MR. CHAIRMAN : So, the time is extended by two hours.

Shri Jharkhande Rai.

SHRI JHARKHANDE RAI (Ghosi): I do not want to speak on this Bill. I wanted to speak on Deholi.

MR. CHAIRMAN: That is all right.

Shri M. Ram Gopal Reddy.

اس سے دو گھنٹے اور بڑھا دیا جائے کیونکہ بھس سدسہ کم سے کم بولنے والے ھیں یہی ھماری پراورتھنا ھے -

شری جمیل الرحمن : اپھی بھس پرائمٹ اکونومک پروگرام کے ماتحت غریبوں میں زمین بٹوانے کا سوال ھے - ان کو پرچی دینے کا سوال ھے - قسمتی بھوشن چیلل کی کتنی دکانیں ھیں کوئی غلط کام تو نہیں کر رھا ھے .... وہ سب کچھ دیکھ بھال کرنے کی بھی ھماری ذمہ داری ھے - آپ ھی بتائیے ھماری کانسٹی چیوئینسی ۸۵ میل پچھم سے پورب کی اور جا رھی ھے - اور ۶۰ میل نھپال سے لے کر دکھن کی اور ھے اگر سب جگہ نہ بھی جایا جائے صرف ھیڈ کوارٹرس پر ھی جایا جائے تو بھی پچاس میل سے کم نہیں بیٹھتا ھے - یہ سب ایسی باتیں ھیں جن پر غور کرنا چاھئے -

ھمارے ڈاگا جی جو بل لائے ھیں- یہ بہت کمزور ھے تھوڑا مضبوط بل ان کو لانا چاھئے تھا - جس میں ان سب فیسلٹیز کا ذکر ھونا چاھئے

श्री एम. गोपाल रेड्डी (निजामाबाद): सभापति महोदय, यह देश का सदन है ।

सभापति महोदय : मैं सदस्यों से कहूंगा कि जरा बुजुर्ग सदस्य की बात सुनिये ।

श्री एम. राम गोपाल रेड्डी : यह देश का सदन है, डिबेटिंग सोसाइटी नहीं है । हमारे कम्युनिस्ट पार्टी (सी. पी. एम.) वाले यहां डिबेटिंग प्वाइन्ट कहना चाहते हैं और सिर्फ यह बताना चाहते हैं कि कांग्रेस के मेम्बर्स ने तनख्वाह बढ़ाने की मांग की है । वह यह जानते हैं कि जब यह पास हो जायगा तो उनको भी खुद मिल जायेगा, मगर हम अपनी जबान से क्यों मांगें ?

मैं यह पूछना चाहता हूं कि 10, 12 साल से 1971 से जो पार्लियामेंट चल रही है, हर मेम्बर को क्या तनख्वाह मिली है, उसमें मिल कितने वक्त आया है ? उसमें से टेलीफोन के ड्यूज कितने कटे हैं, इलैक्ट्रीसिटी के ड्यूज कितने हैं, यह सब मिलाये जायें तो लाखों के बिल यह बन जाते हैं । मेरा कहना यह है कि जो भी ड्यूज आउटस्टांडिंग हैं, उनको माफ कर दिया जाये । जो फैसिलिटीज मांगी जा रही हैं, वह देनी चाहियें ।

आपको मालूम है कि मैं थोड़ी जमीन रखने वाला हूं और हमारी कांस्टीट्यूएन्सी बहुत डैवलपड है, आप उसमें अम्बैसेडर कार में जा सकते हैं, गांव वगैरह में जा सकते हैं तो उसमें बहुत ज्यादा खर्चा नहीं हो रहा है, लेकिन बहुत से पिछड़े हुए इलाके हैं, यू. पी. में, बिहार में और बंगाल का थोड़ा हिस्सा भी आप उसमें ले सकते हैं । कितनी तकलीफ होती है वहां जाने में ? यह एक आदमी का सवाल नहीं है, पार्लियामेंट का अगर एक मेम्बर भी फंक्शन नहीं करता तो उसका पूरा धब्बा पार्लियामेंट के ऊपर लगता है । उसका ख्याल होना चाहिये । पार्लियामेंट के मेम्बर को अपना सम्बन्ध कांस्टीट्यूएन्सी के साथ जोड़ने की जरूरत ज्यादा होनी चाहिये । जहां तक पास का ताल्लुक है, स्पाउस को फर्स्ट क्लास पास देना चाहिए । मुझे उसकी जरूरत नहीं है ; मेरी बीवी तो यहां आती ही नहीं । इतने सालों में वह चार पांच मर्तबा भी नहीं आई है । वह सिर्फ तीर्थ-यात्रा पर आती है ।

सभापति महोदय : मगर पास मिल जाएगा, तब तो वह आयेंगी न ?

श्री एम. राम गोपाल रेड्डी : मैं नौजवान लोगों की बात कर रहा हूं । मैं अपनी बात नहीं कर रहा हूं ।

पार्लियामेंट के मेम्बरों की डिग्निटी को मेनटेन किए बिना वे इफैक्टिव काम नहीं कर सकते । जैसा कि बताया गया है, एक गजेटिड आफिसर को जो कई तरह की फैसिलिटीज मिली हुई हैं, वे एक पार्लियामेंट के मेम्बर को नहीं मिलतीं ।

अखबार वाले हमेशा लिखते हैं कि पार्लियामेंट के मेम्बर जिस मकान में रहते हैं, उसका मार्केट रेन्ट चार हजार रूपये है। मैं जानना चाहता हूं कि अगर कोई पार्लियामेंट मेम्बर मकान न ले, तो क्या गवर्नमेंट उसको चार हजार रुपये की पेमेंट करेगी। पार्लियामेंट के मेम्बरों को रहने के लिए जो सहूलियत दी गई हैं, पेपर्ज उसके बारे में भी नुक्ताचीनी करते हैं । अगर कोई पार्लियामेंट का मेम्बर किसी फारेन कन्ट्री में मर जाए, तो उसकी बाडी को हवाई जहाज से उसके घर ले जाया जाता है, इस बात को भी पेपर्ज एक फैसिलिटी समझते हैं । इंडियन एक्सप्रेस वाले हमेशा लिखते रहते हैं कि एक पार्लियामेंट के मेम्बर की आमदनी पच्चीस तीस हजार रुपये महीना है । हमारे यहां से जो मजदूर गल्फ कन्ट्रीज में कम करने जा रहे हैं, उनके साथ किए गए कन्ट्रेक्ट में लिखा होता है कि अगर वहां पर कोई मजदूर मर गया, तो उसकी बाडी को बाई एयर उसके विलेज ले जाया जायेगा । लेकिन अगर यह फैसिलिटी पार्लियामेंट के मेम्बरों को दी जाती है, तो कुछ लोगों से वह भी नहीं देखी जाती । इस तरह पार्लियामेंट के मेम्बरों को बदनाम करने की कोशिश की जा रही है ।

कांस्टीट्यूएन्सी में घूमने के बारे में कहा जाता है कि वे साइकल से घूमें । जिस कांस्टीट्यूएन्सी में सात आठ सौ गांव हैं, वहां साइकल से कैसे घूमा जा सकता

है? कार के बगैर पार्लियामेंट का मेम्बर नहीं घूम सकता है। एक कार की कीमत 60, 70 हजार रुपये है और डीजल की गाड़ी की कीमत 80, 90 हजार रुपये तक है। क्या इस सदन में कोई सदस्य ऐसा है, जो गाड़ी खरीद सकता है? पुराने जमाने में जब बड़े बड़े लोग यहां थे, वे गाड़ी रख सकते थे। उस वक्त इतना काम भी नहीं था। 1971 से, जब से श्रीमती इन्दिरा गांधी ने राज सम्भाला है, ज्यादातर गरीब लोग पार्लियामेंट में आने शुरू हो गए हैं। खुशकिस्मती से पार्लियामेंट में कांग्रेस की साइड में जितने गरीब लोग हैं, आपोजीशन में उतने गरीब नहीं हैं।

श्री कृष्ण चन्द्र हाल्दर (दुर्गापुर) यह गलत बात है।

श्री एम. राम गोपाल रेड्डी : अगर यह गलत बात है, तो आप भी हमारे साथ आइए। अगर आप जैसे पुराने और सीनियर आदमी कहें कि हमारे पास और आमदनी नहीं है, तो हमारे साथ आ जाइए। यह कोई लूट नहीं हो रही है। यहां से कानून पास कर के एम पीज के लिए पैसा लेना है। एक आदमी को अपना खर्च चलाने के लिए जितना पैसा चाहिए, उससे ज्यादा पैसे की जरूरत नहीं है, क्योंकि हम लोग यहां पैसा बनाने के लिए नहीं आते हैं।

प्रीवियस गवर्नमेंट के समय पार्लियामेंट के दो मेम्बर स्कूटर पर आ रहे थे और टक्कर से जनता पार्टी का एक मेम्बर मर गया। पार्लियामेंट के दो मेम्बर एक स्कूटर पर बैठ कर आ रहे थे, इसका मतलब है कि उनके पास टैक्सी या कार में आने के लिए पैसा नहीं था। इस वास्ते ऐसी चीज होती है। तो इस से हमें अन्दाजा लगाना चाहिए कि पार्लियामेंट के लोग बहुत से गरीब हैं जो टैक्सी में बैठ कर नहीं आ जा सकते, आटो में भी नहीं बैठ सकते। हम देखते हैं, कई बार हमारे समर मुखर्जी साहब चल कर आते हैं, शायद वह सेहत अच्छा रखने के लिए ऐसा करते हों, लेकिन ऐसे बहुत से मेम्बर हैं जो रोजाना चल कर पार्लियामेंट हाउस आते हैं। बहुत कम मेम्बर ऐसे हैं जो टैक्सी में बैठ कर आते हैं। तो इन सब बातों पर मुनासिब ध्यान देना चाहिए।

श्री बिगम्बर सिंह (मथुरा) : सभापति महोदय, मैं भी इस सम्बन्ध में कुछ निवेदन करना चाहता हूं। सन् 52 में भी मैं लोक सभा का सदस्य था। आज उसमें से केवल 11 आदमी ऐसे रह गए हैं जो सन् 52 में थे। मैंने देखा, उस वक्त हमें इतना नहीं मिलता था लेकिन मैं आप को बता रहा हूं...

सभापति महोदय : मैं भी था 52 में। मुझ को लेकर 12 जोड़ लीजिए।

श्री बिगम्बर सिंह : आप को शामिल कर के 11 हैं।

मैं यह निवेदन कर रहा था कि उस वक्त मैं एक जीप रखता था और एक कार रखता था। उस समय 90 पैसे में एक लिटर पेट्रोल मिल जाता था। एक और समस्या सामने रहती है, लोग आते हैं कि मथुरा के पेड़े लाइए। तो उस वक्त पेड़े सस्ते थे, एक रुपये में एक किलो आ जाते थे, आज वह 20 रुपये में आते हैं। अब समस्याएं ऐसी सामने आ गई हैं। आज मेरे पास कार नहीं है, न जीप है। एक दिन एक मीटिंग में जाना था, मैंने सोचा टैक्सी में नहीं जा सकता, साइकिल में जाता हूं तो लड़के ने कहा कि लोग हम से यह कहेंगे कि साइकिल वाले एम. पी. का लड़का है। अब आप बताइए क्या करें? इस प्रकार की जो समस्याएं हैं इन समस्याओं पर गम्भीरता से आप को विचार करना चाहिए।

मैं यह जानता हूं कि कुछ लोग ऐसे हैं कि जैसे फिल्म कम्पनी के डायरेक्टर होते हैं वह जैसा आदेश देते हैं एक्टर को कि तुम्हें सन्यासी का पार्ट करना है तो दिल में भावना कुछ है, उस से पहले कुछ कर रहे हैं, बाद में कुछ करेंगे, वहां सन्यासी का पार्ट करते हैं। मुझे वह नहीं करना है। मेरे तो जो दिल में है, जो मैं सोच रहा हूं वही मैं आप से कहना चाहता हूं। मैं नम्र निवेदन यह करना चाहता हूं कि हम यह कहते हैं कि समाजवाद लाना चाहते हैं, वर्ग-विहीन समाज बनाना चाहते हैं। तो पार्लियामेंट के मेम्बर्स में तो वर्ग-विहीन

[श्री दिगम्बर सिंह]

समाज बना दीजिए । कुछ कार वाले हैं कुछ बे कार वाले । जब कार वाले आते हैं तो उन के लिए आवाज लगायी जाती है कि अमुक साहब की कार लाइए और वह जब यहां आते हैं तो विरोध करते हैं कि भत्ता नहीं बढ़ाना चाहिए । हम वहां खड़े रहते हैं । अब आप से ही मैं पूछना चाहता हूं कि हमें मीटिंग अटेंड करने के लिए जाना है, और माटाडोर आई नहीं, आधे घंटे से खड़े हुए हैं, क्या करें? आप ने कहा कि लंच के लिए सेशन खत्म हो गया । माटाडोर चली गई, दो बजे हमें लौट कर के आना है और आप देखिए कि दो दो घंटे एक एक घंटे जब पार्लियामेंट का मेम्बर इंतजार करे तो क्या वह ठीक है?

इसके बाद मैं निवेदन करूं कि जब हम लौट कर अपने क्षेत्र में जाते हैं, तो बी. डी. ओ. आए थानेदार आए, छोटे से अधिकारी आए, जीप खड़ी है उन को ले जाने के लिए और हम रिक्सा वाले को देखते हैं । उस वक्त, हमें संकोच होता है कहते हुए, मांफ करेंगे आप मुझे, उस वक्त हम कोशिश करते हैं कि देर में जायं, अन्धेरा हो जाय जिस से पता न लगे कि हम रिक्से से जा रहे हैं । मीटिंग होती है डिस्ट्रिक्ट मजिस्ट्रेट के यहां । सब अधिकारी जीप में बैठ कर जाते हैं । एक और समस्या हमारे जैसे लोगों के सामने आ गई है कि पहले हम जीप में जाते थे, तो आप देखिए कि हम मीटिंग में जाने के लिए एवायड करते हैं कि जायें तो कैसे जायें? तो मैं तो यह निवेदन करना चाहता हूं कि समाजवाद की व्यवस्था को ध्यान में रखते हुए यह करें ।

दूसरी बात मैं प्रजातंत्र की कहना चाहता हूं । सब लोग आक्षेप लगाते हैं कि कांग्रेस शासन में प्रजातंत्र नहीं है। डिक्टेटरशिप है, तो आज उस का टेस्ट होने जा रहा है कि प्रजातंत्र है कि नहीं । आज यह देखा जायगा कि संसद सदस्य क्या चाहते हैं, माननीय मंत्री जी और प्रधान मंत्री जी वही करती हैं या उस के विपरीत?

एक और निवेदन करना चाहता हूं कि हमारी एक ज्वाइंट कमेटी बनी हुई है जो इसी काम के लिए है । उस कमेटी की दो रिपोर्टें हैं । एक रिपोर्ट जनता शासन के समय की है। उस ने एक रिपोर्ट तैयार की है एक कमेटी अब है। उस कमेटी ने उस पिछली कमेटी की रिपोर्ट पर विचार किया । तो क्षमा करें मुझे यह कहने के लिए कि जनता पार्टी ने जितनी सुविधाओं के लिए सिफारिश की थी, उस से कम इस ज्वाइंट कमेटी ने सिफारिश की है । लेकिन दुर्भाग्य है कि सरकार द्वारा, इस लोक सभा द्वारा, विरोधी पार्टियों के साथ जो कमेटी बनी, उसके जो निर्णय थे, उस पर विचार न किया जाए, उसको मान्यता न दी जाए । मुझे मालूम है, पहले एक समय था, इस मामले को पार्लियामेंट में उठाया गया और संसद सदस्यों की राय जानी गई । पंडित जवाहर लाल नेहरू से भी जाकर कहा गया, तो उन्होंने इस बात को माना कि इस काम को संसद सदस्यों के ऊपर छोड़ दिया जाए, और लोक सभा तय कर देगी, वही मान लिया जायगा । लेकिन अब समय बदल गया है, अब यह देखा जाता है कि हमारी प्राइम मिनिस्टर की क्या राय है । प्राइम मिनिस्टर की राय जान लेने के बाद, फिर अपनी राय रखी जाए । उस वक्त हम एक कमेटी बना कर प्राइम मिनिस्टर से भी मिले और उनके सामने सारी बातें रखी । मैं, आपको एसेम्बलीज के मैम्बर्स को क्या मिलता है, उस के बारे में भी बताना चाहता हूं। वहां पर सदस्य अपनी पत्नी को फर्स्ट क्लास में बैठा कर ले जाता है, लेकिन पार्लियामेंट का मैम्बर नहीं ले जा सकता है । मैं सत्ताधारी पार्टी के लोगों से निवेदन करना चाहता हूं कि वे इस बात को पार्टी मीटिंग में उठावें। मैं जब कांग्रेस में था, मेरे जैसा आदमी भी पंडित जी के सामने बोल सकता था और अपनी राय रख सकता था । पहले कमेटी बना करती थी, पार्टी कमेटी बनती थी और पंडित जी को अधिकार दे दिया जाता था कि कमेटी बना दो । मेरे जैसे आदमी ने खड़े होकर पंडित जी से कहा कि यह नौमीनेशन है । पंडित जी आप उन्हीं का नाम ले सकते हैं, जिनको जानते

हैं और जिनको नहीं जानते हैं, वे नहीं आ पाते हैं । तो उन्होंने कहा कि ठीक है, चुनाव होंगे और नॉमीनेशन नहीं होगा । इसलिए मैं आप सब लोगों से कहना चाहता हूं कि प्रधान मंत्री जी के पास जाइए और कहिए कि जब चुने हुए प्रतिनिधि अपनी आज राय दे रहे हैं और बहुमत के आधार पर राय दे रहे हैं, तो उनको मान लेना चाहिए ।

आपकी सेलरी एलांउस की ज्वाइंट कमेटी ने जो तय किया है, वह बताना चाहता हूं। नॉर्थ एवेन्यू के छोटा फलैट फर्नीचर बिजली और पानी के साथ मकान मुफ्त मिलना चाहिए । इससे पहले जो जनता पार्टी की कमेटी ने तय किया था, उसमें से आठ सुविधाओं को हटा दिया गया था । तय यह हुआ है कि 15 हजार से 20 हजार की टेलीफोन काल्स फ्री कर दी जायें और यदि यह पूरी न हो तो ट्रंक-काल में एड कर दी जायें, 50 रुपये के टिकट और लिफाफे प्रति माह दिए जायें ।मैं आपसे निवेदन करूं कि यदि एम. पी. या अधिकारी जा रहे हैं, यदि अधिकारी ए. सी. में जाता है और एम. पी. फर्स्ट क्लास में जाता है और यदि उस गाड़ी में स्थान हो तो एम. पी. को उस ए. सी. में जाने का मौका दिया जाए ।

श्री डी. पी. यादव (मुंगेर) : मंत्री जी बैठे हुए हैं, आज अनाउन्स कर दीजिए।

श्री दिगम्बर सिंह : मंत्री जी के लिए कठिनाई होगी, पहले मंत्रियों को अधिकार होता था, लेकिन जब तक पी. एम. की राय नहीं लेंगे, तब तक नहीं कर सकते हैं।

मैं आपको ज्वाइंट कमेटी की रिपोर्ट के बारे में बता रहा हूं । यह तय हुआ है कि पत्नी के लिए फर्स्ट क्लास होना चाहिए लेकिन पत्नी न हो तो फर्स्ट क्लास में एक आदमी को ले जा सकता है । इसी प्रकार हवाई जहाज की यात्रा सैशन में कर सकते हैं, तो बाद में भी करने का अधिकार हो। यह तय हुआ है कि सैलरी 500 से 750 रुपये कर दी जाए और दैनिक भत्ता 51 रुपये से 101 रुपये कर दिया जाए और सड़कों का भाड़ा एक रुपया से दो रुपए किलो मीटर कर दिया जाए । एक बात मैं और निवेदन करना चाहता हूं, उत्तर प्रदेश में या और कई अन्य प्रान्तों में स्वतन्त्रता सैनानी को जो पैंशन मिलती है, वह स्वतन्त्रता सैनानी की पैंशन एम. एल. ए. की पैंशन से नहीं काटी जाती है । लेकिन हमारा दुर्भाग्य है कि संसद सदस्य अगर एक्स एम. पी. है और एक्स एम. पी. को जो पैंशन मिलती है, और यदि स्वतन्त्रता सैनानी की पैंशन भी मिलती है, तो उसमें से उतनी काट ली जाती है । मैं कहना चाहता हूं कि कम से कम यह तो नहीं होना चाहिए । सम्मान की स्वतन्त्रता सैनानी की पैंशन न काटी जाए ज्वाइंट कमेटी ने पास कर दिया है । हमारी लोक सभा और राज्य सभा की ज्वाइंट कमेटी है । उस की राय है और लोक सभा की भी राय है फिर सरकार क्यों नहीं मानती और मैं इस से आगे जानना चाहता हूं कि मुझ से किसी ने कहा कि विरोधी दल के लोग इस का विरोध करते हैं । मैंने पासवान साहब से लिखवा कर और विरोधी दल के बहुत से लोगों से दस्तखत करा कर चेयरमेन साहब को दिया कि हम विरोध नहीं करते हैं । तो फिर कौन सी समस्या रह जाती है? मैं ऐसा समझता हूं कि अगर पूंजीवादी व्यवस्था नहीं होती, तो ऐसा न होता । होता क्या है कि जो लोग सरकार में हैं, वे सरकारी साधनों को प्राप्त करते हैं, जो पार्टी के नेता हैं, वे पार्टी की सविधाओं को प्राप्त करते हैं और जो पूंजीपति हैं, उन के पास पूंजीपति होने के नाते सब सुख-सुविधाएं प्राप्त हैं लेकिन जो लाइसेन्स लेने में शर्म मसूस करते हैं, जो परमिट नहीं लेते हैं और ईमानदारी से काम करते हैं, उन को परेशानी होती है। अगर एक परमिट ले लिया जाए और कोई इंडस्ट्री लगा ली जाए, तो उससे उस का काम काफी अच्छी तरह से चलता रहेगा लेकिन समस्या तो उन के सामने आती है, जो ऐसा नहीं कर सकते और जिन के लड़के हैं, उन से मांगने में भी शर्म आती है कि हमें खर्चा दो । जब यह समस्या है, तो फिर ऐसे लोगों का खर्चा कैसे चल सकता है ।

[श्री दिगम्बर सिंह]

मैं तो यह निवेदन करना चाहता हूं कि जैसा हमारे साथियों ने सुविधाएं देने की बात कही, मैं चाहूंगा कि आप हमें मकान दे दें, बिजली दे दें, खाने की व्यवस्था करें, बीमारी में इलाज की व्यवस्था करें और कुछ पहिनने को दे दें, बढ़िया न दें बल्कि खादी का कपड़ा ही हमें पहिनने को दे दें और वेतन एक पैसा न दें ।

(व्यवधान)

सभापति महोदय : जिन के 7-7 बच्चे हैं, उन का क्या होगा।

श्री दिगम्बर सिंह : आजकल तो किसी के अगर दो बच्चे हैं, उन को पढ़ा लें, तो इतनी भी आमदनी संसद सदस्य की नहीं है।

(व्यवधान)

मैं आप को बताऊं कि दुर्गापुर में जब ए. आई. सी. सी. का अधिवेशन हुआ था, तो उस समय मैं उस का मेम्बर था और मैं ने वहां पर यह कहा था कि जो मोस्ट इंटेलीजेन्ट होता है, वह या तो कैपीटेलिस्ट बन जाता है या फिर ऊंची सर्विस में चला जाता है और वे ही लोग हुकूमत करते हैं। जो नम्बर 1 का है, वह हुकूमत नहीं करता बल्कि नं. 2 वाला ही हुकूमत करता है । मुसलमानों की जब हुकूमत थी, तब भी उन की चलती थी, अंग्रेजों की हुकूमत आई, तब भी उन की चली, कांग्रेस की हुकूमत आई, तब उन की चली और जब जनता पार्टी की हुकूमत आई थी, तब भी उन की चलती थी और अब भी उन की चलती है । वे नहीं चाहते संसद सदस्य की पैंशन बढ़े ।

मैं आप को बताऊं कि मैं इस्टीमेट्स कमेटी की एक मीटिंग में बाहर गया और वहां पर एक होटल में खाना खाया, तो मेरे हाथ में 75 रुपये का बिल थमा दिया ।

सभापति महोदय : अकेले एक आदमी 75 रुपये का बिल था ।

श्री दिगम्बर सिंह : मैं अकेला ही था और उस का बिल वह था । मैं पूछना चाहता हूं कि जो रुपया हमें सरकार से मिलता है, उस से 5 स्टार होटल में क्या हम ठहर सकते हैं और खाना खा सकते हैं? तो यह जो मामला हमारे सामने है, इस पर गंभीरता से विचार करना चाहिए । कुछ लोगों को ईर्ष्या है, जैलसी है, तो वे इस का विरोध करेंगे । बहुत से लोगों के अखबार हैं । वे सोचते हैं कि लोक सभा के सदस्यों के खिलाफ इस तरह की बातें निकलेंगी, तो उन के अखबार ज्यादा बिकेंगे। उन को आप छोड़िये और वास्तविकता को देखिये।

एक बात और कहूंगा । यदि वास्तव में ऐसी बात न होती, तो क्या ये बातें यहां कहते । हम कोई भिखारी नहीं हैं कि इस तरह से मांगें लेकिन जो समस्याएं हमारे सामने आती हैं, उन को आपके सामने रखना चाहते हैं । एक मजबूरी है, जिस में हमें यह करना पड़ रहा है । लोक सभा के सदस्य होने के नाते हमें कुछ काम करने होते हैं । मैं आप को बताऊं कि सन् 1952 में मेरे चुनाव पर 12 हजार रुपये का खर्च हुआ था । उस वक्त एक जीप खरीदते थे, तो 8 हजार रुपये में आ जाती थी और अब कितने में आती है ।

सभापति महोदय : 75 हजार रुपये में ।

श्री दिगम्बर सिंह : मैं एक बात कह कर समाप्त कर दूंगा । सरकारी कर्मचारियों के लिए जो आप ने कायदा बना रखा है कि अगर मंहगाई बढ़ती है, तो उस के हिसाब से उन का डियरनेस एलाउन्स भी बढ़ जाता है । उसी तरीके से आप यहां भी कर दीजिए कि जब ये सेलरी और एलाउन्सेज दिये गये थे, उस वक्त जो भाव चीजों का था, वह अब अगर बढ़ गया है, तो उसी हिसाब से इन को भी बढ़ा दिया जाए और अगर वह कम हो जाता है तो इस को भी कम कर दिया जाए । हम और ज्यादा नहीं चाहते हैं । मेरा निवेदन यही है कि डेमोक्रेसी है और पार्लियामेंट में डेमोक्रेटिक तरीके से चलना है । जो सदन का बहुमत कहता है और ज्वाइन्ट कमेटी ने सर्वसम्मति से जो निर्णय किया है, उस को मैं

समझता हूं कि सरकार को अविलम्ब मानना चाहिए । मैं आप के द्वारा इस बात को सरकार तक पहुंचाना चाहता हूं ।

इतना कह कर मैं अपनी बात समाप्त करता हूं ।

श्री दिलीप सिंह भूरिया (झाबुआ) : माननीय सभापति महोदय, मैं डागा जी को धन्यवाद देना चाहता हूं कि वे इस सदन के अन्दर यह बिल लाए ।

सभापति महोदय, जहां तक हमारे देश का सवाल है, अगर इस देश में सब से कमजोर वर्ग है, सब से गरीब वर्ग है तो वह इस हाउस का सदस्य है । हम यहां बैठ कर किसी भी आदमी के बारे में कुछ भी बोल लें, लेकिन मैं कहना चाहता हूं, किसी का क्रिटिसिज्म नहीं करना चाहता हूं, कि यहां अण्डर सेक्रेटरी जब जाता है तो अपनी कार में बैठ कर चला जाता है और उसे अपनी फाइल नहीं ले जानी पड़ती लेकिन यहां का सदस्य अपनी फाइलें खुद ले कर जाता है ।

सभापति महोदय, मैंने ब्रिटेन के बारे में देखा, अमेरिका के बारे में देखा और भी दुनिया के देशों के बारे में देखा है । मैंने सब की स्टडी की है । अगर आपको इस पार्लियामेंट का स्टेण्डर्ड सुधारना है तो आपको इसके मेम्बर की तनख्वाह बढ़ानी पड़ेगी । अगर इस देश में उसको ऐसे ही गाड़ी चलाते रहना है, और आपको उसको ऐसे ही गाड़ी चलाते रहने देना है तो इस देश के अन्दर कोई तरक्की होने वाली नहीं है । क्योंकि जो लोग यहां पर चुन कर आते हैं अगर आप उनको सुख-सुविधा नहीं दोगे तो वे लोग कैसे अपना काम करेंगे । आप कहते हैं कि घोड़े की सवारी करो, उसकी लगाम पकड़ो लेकिन उसको आप शक्ति नहीं देते हैं तो वह कैसे घोड़े की सवारी करेगा । इस तरह यह बिचारा सदस्य पैदल ही चलता रहेगा । जब तक आप इस मामले में विचार नहीं करते तब तक काम नहीं चलने वाला है ।

सभापति महोदय, आप भी विधान सभा के अध्यक्ष रहे हैं । मैं उस वक्त सदस्य रहा हूं । उस वक्त हम को 12 आने रोज में कितना ही पानी, कितनी ही बिजली और कितने ही बिस्तर मिलते थे । उस 12 आने रोज से एक महीने में साढ़े बाईस रुपये खर्च होते थे । आज हमको पांच सौ रुपये खर्च करने पड़ते हैं । अगर हमारे यहां टेलीफोन से किसी ने एस. टी. डी. घुमा दिया तो हम को तनख्वाह नहीं मिलती है । जब तनख्वाह नहीं मिलती है तो हम लड़ने जाते हैं । यहां स्टीफन साहब से कहते हैं । उनसे कहते हैं तो वे कहते हैं कि लिख कर शिकायत करो । लेकिन सब से पहले हमारी तनख्वाह कट जाती है ।

अगर हम यहां दिल्ली में किसी मिनिस्टर से मिलने जाते हैं तो 20-25 रुपये टैक्सी का लग जाता है । नई दिल्ली स्टेशन से जब हम अपने फ्लेट में आते हैं, नार्थ एवेन्यू या साउथ एवेन्यू तो सब से पहले थ्री-व्हीलर वाला या टैक्सीवाला आने को तैयार नहीं होता, और होता भी है तो कहता है कि 15 रुपये लगेंगे । ऐसी स्थिति में आपका जो यह सर्वोच्च माननीय सदस्य है वह किस हैसियत से रहता है, यह आपको पता होगा । कुछ दूसरे सदस्य आरोप लगाते हैं । लेकिन वे वास्तविकता को भूल जाते हैं । अगर आप एक सदस्य को पूरी सुख-सुविधाएं नहीं देंगे तो वह दूसरे काम करने की कोशिश करेगा । आप जानबूझ कर उस इतना बड़ा आदमी बना देते हैं और उसके बाद उसे खाने को कुछ नहीं देते तो वह कैसे अपना काम चला सकेगा ।

एक सदस्य अपनी मिसिज को एक ही बार फर्स्ट क्लास में ला सकता है । उसके बाद उस्को उसका फर्स्ट क्लास का टिकट लेना होगा । अगर वह कहीं और जाता है तो अपनी फैमिली को नहीं ले जा सकता । अगर वह ले जाता है तो वह किसी डिब्बे में होगा और फैमिली किसी डिब्बे में होगी । अगर आपको अपना अटेन्डेन्ट भी साथ ले जाना है तो उसकी रिजर्वेशन किसी डिब्बे में होगी, आपकी किसी डिब्बे में होगी । कभी कभी तो आपका अटेन्डेन्ट आपके डिब्बे से दस बारह डिब्बे दूर होता है। दिल्ली के स्टेशन पर मुझे अपने अटेन्डेन्ट को ढूंढना पड़ता है इसलिए कि कहीं वह गुम न हो जाए । दूसरे माननीय सदस्यों को भी ऐसा अनुभव होगा ।

[श्री दिलीप सिंह भूरिया]

सभापति महोदय, अगर ईमानदारी से इस देश को चलाना है तो आपको कुछ-न-कुछ निर्णय इस सम्बन्ध में करना होगा। हमारे मध्य प्रदेश में एक एम. एल. ए. को 12 सौ रुपये मिलते हैं और दो फर्स्ट क्लास के पास मिलते हैं जिनसे वह अपनी पत्नी को हमेशा साथ ले कर घूम सकता है। ऐसी हालत में हमारी क्या स्थिति है यह आप जानते हैं। हमारे डागा जी बनिये हैं। वे आंकड़ों को ज्यादा समझते हैं, लेकिन जो वास्तविक स्थिति है, उस पर हम सबको विचार करना चाहिए। मंत्री जी को सारी पार्टियों के सदस्यों को बुलाकर, एक साथ बैठकर बात करनी चाहिए। इसमें राजनीति को नहीं लाना चाहिए। कुछ सदस्य विरोध करते हैं और समाजवाद के नाम पर इसको लेने को तैयार नहीं होते, लेकिन कुछ दिन बाद ले लेते हैं। ऐसी बात नहीं होनी चाहिए। एक क्लीयर बात होनी चाहिए। यह एक ईमानदारी की बात है और सारा सदन इस बात से सहमत है कि दिल्ली का और अपने क्षेत्र का खर्च सदस्य वहन नहीं कर सकता। कंस्टीट्यूएंसी में कहीं जाने पर यदि किसी की गाड़ी ले भी ली तो पेट्रोल तो आपको डलवाना ही होगा। 50 किलोमीटर भी गए तो 5 लीटर पेट्रोल चाहिए। यदि किसी अधिकारी से गाड़ी ली, उसके खिलाफ यदि भ्रष्टाचार का मामला है, तो आप क्या निर्णय देंगे। मारल डाउन हो जाएगा। जब तक सदस्यों की समस्याओं का समाधान नहीं होगा, तब तक कुछ काम नहीं हो सकता। सदस्य का मारल ऊंचा नहीं हो सकता, ठीक तरह से राज नहीं किया जा सकता। अगर इन समस्याओं पर ध्यान नहीं दिया गया तो यहां पर हमी आएंगे, भाषण कर के चले जाएंगे, पेपर वाले कुछ छाप देंगे, काम कुछ नहीं होगा।

इसलिए मेरा निवेदन है कि इस पर सबको बैठकर विचार करना चाहिए और सभी सदस्यों की भावनाओं की कद्र करते हुए मैं इस बिल का समर्थन करता हूं।

श्री राम नाथ बुबे (बांदा) : माननीय उपाध्यक्ष महोदय, हमारे माननीय सदस्य डागा जी ने जो बिल प्रस्तुत किया है, उसका मैं एतजोर समर्थन करता हूं।

मेरे पूर्व वक्ताओं ने संसद-सदस्यों के बारे में जो समस्याएं बयान की हैं, उनको मैं दोहराना नहीं चाहूंगा, लेकिन मैं कुछ चीजें आपके सामने रखना चाहूंगा, जिन पर कार्य करना बहुत जरूरी है।

हमारे संसद-सदस्य को 500 रुपये प्रति माह वेतन मिलता है। मैं यह पूछना चाहूंगा कि क्या 500 रुपये से एक सदस्य अपना गुजारा कर सकता है? अपना स्टेंडर्ड मेंटेन कर सकता है। जो इन बातों का अपोज करता है,** मैं तो यही कहूंगा।

(व्यवधान)

श्री रामावतार शास्त्री (पटना) : इस तरह की बात आप नहीं बोल सकते।

17.45 hrs.

(SHRI CHARANJIT YADAV *in the Chair*)

MR. CHAIRMAN : He is not yielding please.

(*Interruptions*)

आप बैठ जाइये।

श्री रामावतार शास्त्री : इस तरह के शब्द इस्तेमाल नहीं कर सकते।****

सभापति महोदय : आप दूसरे मेम्बरों से बात मत कीजिए।

I will see the proceedings. If there is anything unparliamentary, I will get it expunged.

(*Interruptions*)

मेरी बात सुनिए, आप व्यक्तिगत बात में मत जाइये, आप अपनी बात कहिए।

Please don't make a running commentry.

श्री राम नाथ बुबे : मैंने व्यक्तिगत बात नहीं कही है। मैं वस्तु स्थिति सामने रखना चाहता हूं।

एक गर्म सूट की सिलाई 200 रुपये होती है। अगर कोई गर्म सूट पहनता है तो या

****Expunged as ordered by the Chair.

तो कोई दूसरी आमदनी का साधन होगा या वह बेइमानी से काम करके जीवन बसर करते हैं। यह स्थिति हमारे सदस्यों की है।

लेजिस्लेचर, एग्जीक्यूटिव और ज्यूडिशरी देश के संविधान के तीन महत्वपूर्ण अंग हैं। हमारा लैजिस्लेटिव विंग है जो देश के निर्माण में बहुत महत्वपूर्ण पार्ट प्ले करता है। हमारा यह फर्ज है कि जिस को करने के लिए हम चुन कर आए हैं उस काम को हम ईमानदारी से, निष्ठा से, लगन से करें और देश के निर्माण में सहयोग दें। लेकिन पूराखर्चा, पूरा गुजर वार तो हमारा होना चाहिये। हमको किसी के ऊपर आश्रित रहने की नौबत नहीं आनी चाहिये। दायें बांएं हम ने देखें, इस बात की जरूरत है।

उत्तर प्रदेश में एम एल एज को फर्स्ट क्लास का पास मिला हुआ है। उनके साथ जो सहयोगी जाता है उसके लिए भी उनके कूपन मिले हुए हैं और कूपन दिखा कर वह उनके साथ जा सकता है। देश की यात्रा करने के लिए भी उनके पास कूपन हैं। दूसरी जगह भी वे आ जा सकते हैं। कुछ राज्यों में एम.एल.एज को कार की सहूलियत मिली हुई है। वहां बहुत ज्यादा उनको सुविधाएं मिली हुई हैं। एम. एल एज को अधिक सुविधायें और एम.पीज को कम, यह जो इनइक्वेलेटी है, यह नहीं रहनी चाहिये।

आप यह भी देखें कि जजेज को तीन चार और पांच हजार तनख्वाह मिलती है। उनको इतनी तनख्वाह देने का उद्देश्य यह भी है कि वे ईमानदारी से, नैतिकता से अपना काम करें, अपना गुजर बसर आसानी से कर सकें और सही सही न्याय दे सकें। हाई सैलेरी उनको देने का एक उद्देश्य यह भी है। इस सावरेन बाडी का जो मैम्बर है उसके केवल पांच सौ रुपया ही सैलरी मिलती है। आप यह भी देखें कि लोक सभा में ही जो काम करने वाले कर्मचारी हैं उनकी कम से कम सैलरी नौ सौ रुपया है। यह जो असमानता है इस पर आप गौर करें। हमारे सामने दो चीजें हैं। या तो हम पांच सौ रुपये में ही निर्वाह करने का बूत ले वर्ना जो फैसिलिटीज हैं वे पूरी हमें मिलनी चाहिये ताकि हम आसानी से अपना गुजर बसर कर सकें। बहुत पुरानी मसल है, लिव लाइक ए हर्मिट एंड वर्क लाइक ए हार्स। हम इसके लिए भी तैयार हैं। अगर यह महान संसद इस बात का निर्णय लेती है तो हम इसके लिए भी तैयार हैं। लेकिन मैं इसके साथ यह भी कहना चाहता हूं कि जो फ्लैट्स एम पीज को दिए गए हैं वे उन से छीन लिए जाने चाहियें और मंत्रियों के पास जो आउट हाउसिस हैं उनमें सब एम पीज को रख दिया जाना चाहिए। हम इसके लिए तैयार हैं लेकिन तभी जब सब लोग मिल कर इस बात का निर्णय लें। कोई जरूरत नहीं है एम. पीज. को सोफाज देने की, ईजी चेयज देने की, पानी गर्म करने के लिए हीटर वगैरह देने की और दुनियां भर की सुविधायें जो इस तरह की दी गई हैं उनको देने की। दो ही रास्ते हैं। पहला यह है कि अगर सुविधायें देनी हैं तो ऐसी दी जाएं कि हमारा गुजर हो सके वर्ना जो मिली हुई हैं उनको भी छीन लिया जाए। हमारे विपक्ष के माननीय सदस्य बहुत शोर कर रहे हैं। जब पांच सौ रुपये हुए तब लिख कर दे देते कि हम नहीं लेंगे। तब तो ले लिए। अब क्यों हल्ला कर रहे हैं। उस वक्त कह देते कि हमें स्वीकार नहीं है हम वापिस करते हैं।

शास्त्री जी जैसे विद्वान वक्ता ने बड़ा घुमा फिरा करके अपनी मांग पेश की है। चीज वही है। लेकिन घुमा फिरा कर के उन्होंने कान को पकड़ा है।

इन शब्दों के साथ मैं माननीय श्री डागा जी को बधाई देता हूं कि उन्होंने बड़ी हिम्मत के साथ इस बिल को पायलट किया है।

*SHRI S. MURUGIAN (Tiruppattur): Mr. Chairman, Sir, On the Members' Salaries and Allowances (Amendment) Bill that has been introduced by my hon. colleague, Shri Moolchand Daga, I wish to say a few words on my behalf and on behalf of my party the Dravida Munntera Kazhagam.

*The orignal speech was delivered in Tamil

[Shri S. Muragian]

Shri Daga has suggested that the salaries and allowances of the Members of Parliament should be enhanced. I would like him to accept an amendment. I suggest that the salary and allowances of the Ministers should also be increased. I do not think that with the present salary and allowances the Ministers are able to make both ends meet. They cannot maintain their families and also discharge their public responsibilities with the prevailing salary and allowances. It is not fair and proper that we should ask for enhancement of our salary. The salary and allowances of the Ministers should also be increased.

Some hon. Members who preceded me opposed this move. My hon. friend Shri Ramavatar Sahstri said that he was opposed to this inrease in our salary and allowances. Some five, six months ago, the salary and allowance of the Member of Parliament was raised by Rs. 500 respectively. I want to know whether Shri Ramavatar Shastri accepted this increase or not. If he had refused to accept this increase then we could appreciate his present plea. After having accepted this increase, if he had refunded this increased amount drawn by him to the Government then also we can understand his argument now. If he had contributed the increased amount which he got to the Workers' Welfare Fund, then we could have welcomed his reasoning. He should tell the House what he had done. For political reasons one may take a public stand. But in all fairness and justness, we have to accept that the present salary and allowances are not adequate to meet the responsibilties to be discharged by the Member of Parliament. By demanding such an increase in his salary and allowanes and by accepting such increases, a Member of Parliament during his five-year tenure is not going to become an affluent person. In each Parliamentary constituency, there are 6, 7, 8 Assembly constituencies. If we take a decision that we would not meet our voters after the election, then probably we can manage with this salary. But during these days the voters are awakened and they are politically conscious. They want to meet their representetives and *vice-versa*. We have to meet them frequently. You know pretty well what will be transport expenditure if we go in a vehicle to meet all the voters of our constituency. If we meet only the representatives of Trade Unions or the farmers, then perhaps we can manage our financial affairs with the present salary. The present salary and allowances are not enough if we meet our voters in the Constituency.

So far as Tamil Nadu is concerned, there are no Panchayat Unions and no Panchayats. The Presidents of Panchayat Unions and the Chairman of Panchayats are not there. All the work at the village level are to be attended by the M.L.A. and the M.P. This is the position obtaining now for the past 4, 5 years in Tamil Nadu. After the session of Lok Sabha, if we tour for 25 days in our constituency then only we can meet all our voters. After meeting them, we have to take action against the petitions submitted by them, detailing their grievances and hardships. We have to endeavour to redress them. If we do not do that, then the Member gets a bad name and the Party to which he belongs earns a bad name. 25, 30 years ago it might have been possible for someone to get elected even without meeting the voters. But, that is not the position now. Today they have to be in constant touch with the voters. And for that, this salary is not enough. I say with the fullest sense of responsibility that the salary and

allowances of Members should be ehanced.

An employee in a Textile Mill gets a minimum of Rs. 1000 a month. An employee in a Spinning and Weaving Mill gets Rs. 1000 a month. With 300 to 400 Panchayats in a Constituency how can we meet all the expenses wih the present structure of salary and allowances? It is the bounden duty of the Member of Parliament to attend to the grievances of his voters. If we are to function effectively without being influenced by extraneous considerations, if we are to function in a straight forword manner and without mostgaging our integrity, then the salary and allowances of the Members of Parliament should be enhanced, the salary of the Ministers should also be increased. I demand that this Bill should receive the unanimous support of the entire House. In fact that will enhance the prestige of all of us. With these words, I extend my party D.M.K's support to this Bill and enclude my speech.

श्री नन्दी येल्लैया (सिद्दीपेट) : सभापति जी, आज इस सदन में हमारे माननीय सदस्यों की फैसिलिटीज के बारे में जो चर्चा हो रही है, आप तो जानते ही हैं कि आज हमारे भारत में ही नहीं, बल्कि दूसरे फारेन कंट्रीज में भी जहां हमारे जैसा पार्लियामेंटरी सिस्टम है, उनके बारे में भी मैंने तेलगू अखबार में पढ़ा है कि हिन्दुस्तान और दूसरे कंट्रीज में मिलने वाली फैसिलिटीज में काफी अन्तर है । आज हमारे लोक-सभा के सदस्य या राज्य-सभा के सदस्य पब्लिक अफेयर्स में हमारा देश का जो समाज-वाद का ढांचा है, उसके हिसाब से अवाम के काम करने के लिये चुनाव क्षेत्रों से चुनकर इस सदन में आते हैं । विधान-सभा की जो कांस्टीटुएन्सी होती है, लोक-सभा के मुकाबले में उसका क्षेत्र बहुत मुक्तसर होता है । आज हमारे आन्ध्र प्रदेश को आप लें या दूसरे प्रदेश को लें वहां पर जो एम. एल. एज को फैसिलीटीज मिलती हैं और मंथली फैसिलिटीज मिलती हैं, उनमें और लोक-सभा से मिलने वाली फैसिलिटीज में काफी अन्तर है ।

आज हमारे एक सरकारी कर्मचारी या बैंक में काम करने वाले लोग जो एल. डी. सी. की पोस्ट पर होते हैं, उनके वेतन को भी कम्पेयर करें तो उसमें काफी अन्तर है । हमें इसमें काफी कठिनाई होती है । हमारे क्षेत्रों में जाने के बाद वहां पर जो हमारे कार्यक्रम होते हैं वह बहुत होते हैं, उसके हिसाब से यह काफी कम है । हमारे माननीय सदस्य श्री मूलचन्द डागा और दूसरे माननीय सदस्यों ने जो फिगर्स और फैक्ट्स यहां पेश किये हैं, मैं उनको बधाई देता हूं । मैं कहना चाहता हूं कि हमारी रेल यात्रा, किलो मीटर्स तथा जो हमारी फैसिलिटीज हैं, वह माननीय सदस्यों के काम करने का जो ढंग होता है, जो फर्ज होता है, उसके मुताबिक रेस्पैक्टेबली होना चाहिये । फैसिलिटीज ज्यादा होनी चाहियें। यह हमारे एक पार्टी के बेसिस पर बात नहीं है जैसा कि विरोधी दल वाले माननीय सदस्यों ने भी इसका समर्थन किया है । यह मसला पार्टी बेसिस का नहीं है, पूरी सभा के सभी माननीय सदस्यों का सवाल है और एक एम. पी. का जो महान दर्जा है, उसके हिसाब से हमारी फैसिलिटीज भी होना जरूरी है । जैसे सरकारी कर्मचारी के वेतन इन्क्रीज करने के लिये कमीशन वगैरा बनते हैं, वह तरीका माननीय सदस्यों के लिये नहीं सोचना चाहिये, लेकिन एक जगह बैठकर हमारे श्री मूलचन्द डागा ने जो यह बिल पेश किया है, मैं उसका समर्थन करते हुए अपना स्थान ग्रहण करता हूं ।

18.00 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186.

[Secretary]

of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Assam Appropriation (No.2) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 21st December, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

18.01 hrs.

PAPERS LAID ON THE TABLE
—contd.

NOTIFICATIONS UNDER ESSENTIONAL SERVICES MAINTENANCE (ASSAM) ACT, 1980 AND STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Act, 1980 as amended by the Essential Services Maintenance Act, 1981:

(i) Assam Government Notification No. PLA. 334/80/220 published in Assam Government Gazette dated the 10th April, 1981, declaring services in connection with the production, supply and distribution of water and electricity including the services under the Assam State Electricity Board constituted under the Assam State Electricity Supply Act, 1948, to essntial. services within the State of Assam for the purpose of the Essential Services Maintenance (Assam) Act, 1980.

(ii) Assam Government Notification No. PLA.583/81/10 published in Assam Government Gazette dated the 14th August, 1981 declaring services in connection with the production, supply and distribution of electricity including the services under the Assam State Electricity Board constituted under the Electricity Supply Act, 1948, to be essential services with in the State of Assam for the purpose of the Essential Services Maintenance (Assam) Act, 1980, as amended by the Essential Services Maintenance Ordinance, 1981.

(2) A statement (Hindi and English versions) giving reasons for delay in laying the Notifications mentioned at (1) above. [Placed *in Library See.* No. LT- 3261/81.]

18.02 hrs.

DISCUSSION RE: SITUATION ARISING OUT OF KILLING OF HARIJANS IN DEHOLI VILLAGE, UTTAR PRADESH

MR. CHAIRMAN : The House will take up discussion under Rule 193 on the unfortunate incident that took place in Deholi Villge. Now, there are so many Members who have made requests to participate in this discussion. Therefore, I would request the Members to be conscious about the time so that a maximum number may parti-

cipate and their views may be placed before the House.

There is no time limit. No time has been allotted. Now, it depends on the House. How long the House would like to sit and debate, it is up to the House.

The Minister of Parliamentary Affairs and Works and Housing is suggesting that initially, it may be for two hours. If necessary, then we can extend the sitting.

श्री सूरज भान (अम्बाला) : सभापति महोदय, दंवेली कांड का जिक्र आते ही मेरी जबान से वेसाख्ता उर्दू का एक शेर निकलता है :--

"क्यों उदास उदास हैं मंजिलें,
क्यों उदास उदास हैं रास्ते,
मेरे हमसफर जरा देखना,
कोई काफिला तो लुटा नहीं ।"

सभापति महोदय, आज इस सत्र का आखिरी दिन है और हम दंवेली कांड पर डिसकशन कर रहे हैं । जिस दिन यह सेशन शुरू हुआ था, उस दिन भी दंवेली कांड की चर्चा हुई थी । इस पूरे सेशन पर, बल्कि पूरे भारतवर्ष पर, दंवेली कांड की काली छाया है । मैं इस बारे में कुछ तफसील से बताना चाहूंगा ।

एक साल पहले दंवेली गांव में एक डाका पड़ा और यही लोग, राधे, संतोषा वगैरह उस डाके के जिम्मेदार ठहराए गए । उनको गिरफ्तार किया गया और उनके घरों से नाजायज हथियार बरामद किए गए । इत्तिफाक से उस वक्त में उसी गांव के कुछ गरीब हरिजन, भिट्ठू, अंगनलाल, महाराजो और बालाशाह, को गवाहों के तौर पर पेश किया गया । यहां से शुरूआत होती है इस खूनी कहानी की ।

उन बेगुनाहों को झूठे केसों में उलझाया गया, गलत तौर पर कई जगह उलझाया गया और आखिर में नाजायज हथियारों के केस उन गरीबों पर बनाए गए । यही राधे, संतोषा पुलिस अफसरों के साथ गांव में आ कर उन गरीबों को पिटवाते थे । आखिर पिछले नवम्बर का महीना आ गया । 17 नवम्बर को उसी गांव के एक जमींदार के घर पर कुछ खाने की तैयारी होती है । 18 नवम्बर की सुबह गांव के कुछ लोग जमींदार से पूछते हैं कि क्या बात है कि शराब की बोतलें मंगाई जा रही हैं, मांस मंगवाया गया है । वह कहता है कि मेरे घर कुछ मेहमान आने वाले हैं । और वे मेहमान शाम के 4 बजे आ गए--वही डाकू, जिन्होंने यह खूनी कार्रवाही की ।

वे लोग तीन ग्रुप्स में आए । मुझे पता नहीं कि कितने माननीय सदस्यों को इस बात की जानकारी है कि उनमें से एक ग्रुप ये नारे लगाता हुआ आया कि "विश्वनाथ प्रताप सिंह जिन्दाबाद" । दूसरे ग्रुप ने उसको मना किया कि नारे मत लगाओ । लेकिन एक ग्रुप ने नारे लगाए । और 4 बजे से ले कर रात के 8½ बजे तक यह खूनी कांड होता रहा ।

सभापति महोदय, इस खतरे की सूचना महीनों पहले दे दी गई थी । गरीब हरिजनों ने हिफाजत मांगी, नहीं दी गई । उन्होंने हथियार के लाइसेंस मांगे, नहीं दिए गए । पी.ए.सी. की एक टुकड़ी वहां थी, वह भी हटा ली गई और उसके बाद जब 18 नवम्बर को वह गांव में आ गए, फिर वह कहानी शुरू होती है । उसमें नौ मर्द, छः औरतें और नौ बच्चे मरे हैं । यह सरकारी तौर पर बताया गया है, ज्ञानी जी के अपने बयान में है । केवल इतना ही नहीं, मुझे बताया गया, नहीं मालूम कहां तक दुरुस्त है कहां तक गलत है कि जो सात जख्मी हुए थे उनमें से बाद में एक की मौत हुई है । लेकिन अभी यह बात ठीक तरह मालूम नहीं है, वह तो ज्ञानी जी बताएंगे कि कोई जख्मी भी मरा है या नहीं । लेकिन कम से कम एक बात तो सही है कि मरने वाली एक महिला प्रेग्नेन्ट थी, जब उस का पोस्ट मार्टम हुआ तो उस के पेट से 8 महीने का एक लड़का और एक लड़की भी निकली । वे मासूम बच्चे आंखें खोलने से पहले ही इस दुनिया से विदा हो गए, हमेशा के लिए उनकी आंखें बन्द हो गईं ।

इस ग्राम की शीला नाम की एक हरिजन लड़की थी, 16 साल की उसकी उम्र थी ।

[श्री सूरज भान]

उन डाकुओं के पास कितना समय था वे कितने निडर थे कि एक ड्रामा रचाया गया, लीला के साथ शादी की गई, उसके बाद उसके साथ बलात्कार किया गया और बलात्कार के बाद उसे गोली से उड़ा दिया गया । एक दूसरी महिला जिसका नाम राजिन्द्री था, 18 साल उसकी उम्र थी । इत्तफाक से उस के पास दो बच्चे भी थे । एक बच्चा शायद दो साल का था और एक एक साल का था । वे डाकू गोली चलाते हैं, नीचे पास खड़ा हुआ बच्चा गोली से मरता है, दूसरे बच्चे को भी गोली लगती है, दोनों बच्चों का खून बह रहा है, वे मर चुके हैं । उसके बाद वे हैवान उस राजिन्द्री नाम की महिला से खून बहते हुए उन बच्चों की लाशों के सामने बलात्कार करते हैं और फिर उसे भी गोली से उड़ा दिया जाता है ।

सभापति महोदय, ठीक नवम्बर के महीने में 25 साल पहले केरल में तूतीकोरन एक्सप्रेस का कोई एक्सीडेंट हुआ था । किसी को ड्राइवर का नाम याद नहीं है, आज किसी को कांटा बदलने वाले का नाम भी याद नहीं है लेकिन लालबहादुर शास्त्री जी का नाम सब को याद है । वह रेल मंत्री थे। वह रेल के ड्राइवर नहीं थे, वह कांटा बदलने वाले भी नहीं थे । लेकिन उन्होंने इस बात का एहसास करते हुए कि मुल्क के निजाम्ब को कुछ झिंझोड़ा जाए, रेल मंत्री पद से इस्तीफा दे दिया । मैं पूछा चाहूंगा ज्ञानी जी से कि क्या इस वक्त मुल्क के निजाम को कुछ झिंझोड़ने की जरूरत नहीं है ? आज इस बात की जरूरत है कि दीवली कांड की खूनी होली के बाद आप इस्तीफा दें ताकि इस मुल्क के निजाम को कुछ झिंझोड़ा जाय । नहीं तो, यह लम्बी कहानी है, पिपरा है, कफल्टा है, किल्वनमनी है, बेलची है, नारायणपुर है, ये होते रहेंगे । और मैं तो ज्ञानी जी से एक बात कहना चाहता हूं कि —

तेरे रहते लुटा है चमन बागवां
कैसे कह दूं कि तेरा इशारा नहीं ।

आज गवर्नमेंट नाम की कोई हुकूमत यू.पी. में नहीं है । चार हजार से ऊपर शख्स केवल इस साल में कत्ल किए जा चुके हैं। उनमें कुछ पुलिस के आदमी भी शामिल हैं। डकैतियों की तादाद बहुत ज्यादा है, लेकिन मैं इस बहस को बढ़ाना नहीं चाहता । डिबेट को वहीं दिहुली तक महदूद रखना चाहता हूं । जैसे मैंने अर्ज किया शुरू में, आठ साढ़े आठ बजे रात तक यह खूनी कांड होता रहा । उसी वक्त शुरू में ही पांच बजे के करीब एक असगर नाम का मुसलमान नौजवान भी कहीं वहीं खड़ा था । उसको भी गोली लगी हाथ पर, उसने चीख कर कहा कि मैं तो हरिजन नहीं हूं । उसके बाद उसको कहा कि तुम चले जाओ, भाग जाओ यहां से। वह था भी दूसरे गांव का । उस गांव में गया । वहां से एक आदमी को साथ लिया और केवल 8 किलोमीटर के फासले पर पुलिस स्टेशन है जसराना नाम का, उस आठ किलोमीटर के फासले पर रात को चलती हुई गोलियां भी सुनाई दे जायेंगी। उस आदमी ने थाने में जाकर कहा कि यह घटना हो रही है । थाने के सिपाही ने कहा कि थानेदार बी. डी. ओ. के घर पर गए हैं, क्योंकि बी. डी. ओ. बीमार हैं। वहां के एस. एच. ओ. का नाम खान है । चुनानचे वह जख्मी मुसलमान नौजवान बी. डी. ओ. के घर पर जाता है और बी. डी. ओ. की मौजूदगी में एस. एच. ओ. से कहता है कि यह घटना हो रही है । उसके बाद एस. एच. ओ. आकर कन्ट्रोल का वायरलैस मैसेज देता है, राणा नाम के पुलिस इन्सपैक्टर को इत्तला दी जाती है । यह इत्तला 18 तारीख को 6.30 और 7 बजे के दरमियान हो चुकी थी, लेकिन पुलिस अगले दिन 11 बजे आती है । मैं पूछना चाहता हूं कि इसके लिए कौन जिम्मेदार है । आप यह तो कह सकते हो कि गोली मारने आ गया तो क्या करें उसका । हालांकि, उसके पहले भी मैंने कहा है कि इत्तला दी गई थी कि हमें गोली मारी जाने वाली है, फिर भी बन्दोबस्त नहीं किया गया और इत्तला देने के बाद भी बन्दोबस्त नहीं किया गया ।

सभापति महोदय, उन डाकुओं ने यह सब कुछ करने के बाद गांव के ही एक मन्दिर में रंग-रलियां मनाईं, शराब उड़ाई, मांस

खाया और इस बात का इन्तजार करते रहे, उन को डर तो था नहीं कि पुलिस आ जाएगी, यह उनको पहले से पता था, कि जो हरिजन बाहर गए हुए हैं, रह गए हैं, अभी वापिस आ जायें तो उनको भी मार दें।

ज्ञानी जी ने 23 तारीख को बयान देकर यह साबित करने की कोशिश की है कि यह कोई हरिजन या गैर-हरिजन का सवाल नहीं है। उनकी यह रिपोर्ट है-ठाकुर ने रहनुमाई की, उसमें एक मुसलमान, एक नाई और एक तेली था, डाके को डालने में। 23 नवम्बर तक एक भी आदमी गिरफ्तार नहीं किया गया था। मैं अब ज्ञानी जी से पूछना चाहता हूं कि आपने यह स्टेटमेंट किस आधार पर दिया है? किसने आपको बताया कि एक नाई, एक मुसलमान और एक तेली था? यह भी बताइए कि क्या मरने वाले सिर्फ हरिजन नहीं थे? कोई पकड़ा नहीं गया था, किसी ने बताया न था कि हमारे साथ कौन था, फिर आपने यह कैसे कह दिया कि उनके ग्रुप में ये शामिल थे?

कल देश की प्रधान मंत्री, मुझे हैरानी होती है इस बात को कहते हुए, ने अपनी पार्टी को एड्रेस करते हुए कहा कि—इट इज एन आर्डिनरी रिइवलरी। कोई कास्ट का सवाल नहीं है, हरिजन होने के नाते... (व्यवधान)... आप उसको कन्ट्राडिक्ट कर दीजिए, आज अखबार में छपा है।

एक माननीय सदस्य : यह एक इन्टर नेशनल फिनोमिना है।

श्री सुरेन्द्र भान : मैं ज्ञानी जी से कहना चाहता हूं कि क्या ये एक किस्म की थोथी दलीलें नहीं हैं। किसी आदमी को कहा जाए कि यह भूख से मरा नहीं है। उसका पोस्ट-मार्टम किया गया और कहा कि इसके पेट में चावल के दाने निकले थे। यह सर्दी से नहीं मरा, यह कुछ और है, निमोनिया से नहीं कोई और बीमारी से मरा है। इस लिए उसकी गुरबत का कारण न बताते हुए और कुछ कारण बताए जाते हैं। आज हरिजन के खून के लिए हरिजन के बजाए कुछ और कारण देने की कोशिश की जा रही है।

सभापति महोदय, एक ड्रामा दिखाया गया है, क्योंकि उत्तर प्रदेश के मुख्य मंत्री ने एलान किया था कि एक महीने के अन्दर-अन्दर मैं इन सबको गिरफ्तार नहीं कर लूंगा, इनका सफाया नहीं कर दूंगा, तो इस्तीफा दे दूंगा। उसके बाद बताया गया कि सन्तोषा को गिरफ्तार कर लिया गया है। बड़ा कन्ट्राडिक्टरी बयान अखबारों में छपा, 14 दिसम्बर को संतोषा को गिरफतार किया गया और कहा गया कि कानपुर में पैट्रोल पम्प के पास गिरफतार किया गया और पुलिस ने बताया कि वह स्कूटर पर था और उसके साथ एक और नौजवान था।

जब यू. पी. के होम मिनिस्टर से पूछा गया, अखबार वालों ने पूछा कि वह स्कूटर कहां है अब और वह नौजवान कौन था, तो उन्होंने अखबार वालों की मौजूदगी में आई. जी. पुलिस से पूछा कि वह स्कूटर कहां है और वह नौजवान कौन है? अखबारात में यह खबर पहले छप चुकी थी और यह अन्दाजा लगाया जा चुका था और वह असलियत भी है कि वह नौजवान यू. पी. के एक बड़े राजनेता का लड़का है।

एक माननीय सदस्य : कौन सा राजनेता?

श्री सुरेन्द्र भान : यह तो आप अखबार वालों से पूछ लीजिए, अखबारों में आया है। स्कूटर का कोई पता नहीं है और आइ. जी. साहब से सुनने के बाद मिसेज बख्शी, वहां की होम मिनिस्टर कहती हैं कि उस को पैट्रोल पम्प से गिरफ्तार नहीं किया गया। उस को तो उस के घर के पास से गिरफ्तार किया गया न उसके साथ कोई और था और न कोई स्कूटर वहां था। इस तरह से मामला ही बदल दिया गया। संतोषा की बीवी से अखबार वालों ने पूछा, तो उस ने कहा कि वे तो सुबह से खाना खा कर बाहर गये हुए हैं और अखबार वालों ने खुद संतोषा से पूछा, वह जेल में था, तो उस ने कहा कि घर से नहीं, घर के पास से नहीं बल्कि उसी पैट्रोल पम्प के पास से उसे पकड़ा था और उस ने यह भी कहा कि वह स्कूटर कानपुर के एक दैनिक हिन्दी अखबार के कोरसपोंडेंट का है और जब अखबार वालों ने यह पूछा कि वह नौजवान

[श्री सूरज भान]

कौन था आप के साथ स्कूटर पर, तो उस ने कहा कि यह मैं हरगिज नहीं बताऊंगा । उसने यह भी कहा कि मैं ने एक प्लान बना रखी थी कि 20 दिसम्बर को मुख्य मंत्री के सामने अपने आप को पेश करूंगा और यू. पी. के बड़े राजनेताओं से बातचीत हो चुकी थी और यह तय हो चुका था लेकिन इत्तिफाक से मैं पहले ही आड़े हाथ आ गया और मुझे गिरफ्तार कर लिया गया । वह यह भी कहता है कि 18 नवम्बर को जो कुछ हुआ, उस के बाद 21 नवम्बर से लगातार मैं कानपुर के अपने मकान में हूं। फिर अखबार वालों ने पूछा कि आप को मकान पर पुलिस वालों ने क्यों नहीं पकड़ा, तो उस ने कहा कि यह बताने की जरूरत नहीं है । वह पहले कह चुका था कि नेताओं से उस की बात हो चुकी थी कि मैं 20 नवम्बर को अपने आप को आफर करूंगा अपने को सरन्डर करूंगा, तो फिर पकड़ने कौन जाता । उस ने अफसरों के नाम लिए हैं और डीजिगनेशन्स दिये हैं कि ये मेरे पे-रोल्स पर हैं ।जसराना का एस. एच. ओ. मेरे पे-रोल्स पर है और कुछ लोगों के नाम उस ने लिये । इन हालात में हमें बिल्कुल उम्मीद नहीं है कि कुछ होगा । मैं तो यह समझता हूं कि संतोषा को यह कहा गया है कि तुम घबड़ाओ मत, अपने को आफर कर दो और तुम्हें अदालत से छुड़वा दिया जाएगा ।

एक माननीय सदस्य : वह आप से मिला होगा और आप को बताया होगा ।

श्री सूरज भान : मुझ से वह नहीं मिला। कांग्रेसी नेताओं से मिलता है । जब आप बोलें तो जवाब दे दें । . . (**व्यवधान**) . . किलवेनमनी नाम के एक गांव में 1968 में 35 हरिजनों को जिन्दा जला दिया गया और जब मुल्जिमों के खिलाफ केस चला, तो वहां की हाई कोर्ट का यह फैसला है कि ये ऊंची जाति के आदमी हैं, अमीर आदमी हैं और ये ऐसा काम कर ही नहीं सकते । तो क्या 35 हरिजनों ने अपने आप खेत को आग लगा ली थी? कुफल्टा में जहां हरिजनों को कत्ल किया गया था, उस में जो मुजरिम थे, उन सब को बरी कर दिया गया और दिहुली में भी यही होने वाला है। वहां के खून में लथपथ कपड़े मेरे साथी राकेश जी ने यहां पेश किये थे । वे कपड़े ही पुलिस के अपने कब्जे में नहीं रहे, तो एविडेंस क्या है? डाकुओं के जूते वहां मौजूद हैं, खून से लथपथ चारपाइयां मौजूद हैं, तो फिर आप के पास एविडेंस क्या है। संतोषा ने यह कहा है और यह अखबार में आया है कि अगर रंगा-बिल्ला को फांसी नहीं होगी, तो मुझे कैसे होगी । . . (**व्यवधान**) . . अखबारों में यह छपा है, मुझ से पूछने की जरूरत नहीं है । उसने यह साफ लफ्जों में कहा है । केन्द्र अगर यह कहता है कि ला एण्ड आर्डर का मामला स्टेट का मामला है, तो मैं यह कहना चाहूंगा कि विधान के मुताबिक हरिजनों, आदिवासियों की हिफाजत केन्द्र की जिम्मेदारी है । इसलिए केन्द्र इस मामले में खामोश नहीं बैठ सकता ।

सभापति महोदय, डा. अम्बेदकर ने एक बार कहा था कि छुआछूत एक ऐसा कलंक का टीका है, अगर इसे मिटाने के लिए कुछ जानें भी कुर्बान की जाएं तो कोई बड़ी बात नहीं है ये लगातार कुर्बानी हो रही हैं । चाहे वह कुर्बानी मराठवाडा में, बेलछी में कफाल्टा में, पिपरा में, धर्मपुरा में, गुजरात में कहीं भी हो रही हों, वे कुर्बानियां होती जा रही हैं । मुझे पता नहीं ये कुर्बानियां कितने दिन बाद रंग लायेंगी ।

सभापति महोदय, वह वक्त जरूर आ सकता है जब हिन्दुस्तान के हजारों साल से बेइंसाफी और गुरबत की चक्की में पिसे हुए आदिवासी और हरिजन समाज और हकूमत के ठेकेदारों से कहेंगे हमारे बेगुनाह मरने वालों के मिटे अरमानों, टूटी हुई उम्मीदों, जख्मी दिलों और बिगड़े हुए नसीबों की कीमत अदा करो और एक-एक जख्म गिन लो जो कि तुमने लगाया है । यह देश एक खूनी तूफान की तरफ बढ़ रहा है ।

मराठवाडा खिलवन में, देउली में खेली खूनी होली ।

मीनाक्षीपुरम रामानाथापुरम् की घटना इसका आसार है । आज हरिजन हिन्दू

समाज और सरकार से तंग आ कर धर्म परिवर्तन की बात कर रहा है । कल वह जम्हूरियत के ढांचे को तहस नहस करने की भी बात कर सकता है ।

देउली और दिल्ली के नाम मिलते-जुलते हैं । बहुत फर्क नहीं है । देउली में जो चिंगारी भड़की है, वह चिंगारी देश की राजधानी दिल्ली और पूरे देश में फैल सकती है । मैं इस सदन के जरिये देश को चेतावनी देना चाहता हूं कि इस देश में हरिजन और आदिवासियों के साथ अमानवीय और इन्सानियत से गिरा हुआ सलूक बन्द कीजिए, वरना पंजाब और असम ही नहीं, पूरा देश अशांति की लपेट में आ सकता है ।

सभापति महोदय, मैं दो-तीन बातें पूछना चाहता हूं, कोई मांग नहीं करना चाहता। पहली बात तो यह है कि जनता पार्टी के शासन में यह हिदायत जारी की गयी थी कि जहां कहीं हरिजनों और आदिवासियों पर ज्यादती होती है, उस जगह के कलेक्टर और एस. पी. को जिम्मेदार ठहराया जाएगा, क्या वह इंस्ट्रक्शंस वापिस ले ली गयी है? अगर वे वापिस नहीं ली गयी हैं तो वे कहां हैं? यहां की पार्लियामेंटरी कमेटी वहां जाती है, शेड्यूल्ड कास्ट्स, शेड्यूल्ड ट्राइब्स की कमेटी जाती है तो उस गांव में वहां का एस. पी. उस कमेटी के सामने नहीं आता है। मिनिस्ट्री आफ होम की तरफ से उसको इंस्ट्रक्शंस जाती हैं लेकिन एस. पी. नहीं आता है । वहां वह एस. पी. क्यों नहीं आया, एक असिसटेंट सुपरिन्टेन्डेन्ट आफ पुलिस जो कि हरिजन था वह आया । वह कहने लगा कि मैं क्या कर सकता हूं? चूंकि वह कमेटी हरिजनों की थी इसलिए वहां के एस. पी. का यह व्यवहार रहा । उज्जैन में श्री सत्यनारायण जटिया के साथ क्या व्यवहार हुआ, यह तो कोई बड़ी बात नहीं है? उज्जैन के एस. पी. ने कहा—तुम हरिजन संसद् सदस्य बनने के बाद अपनी औकात भूल गए हो ।

जहां मैं ने कुछ ज्ञानी जी से कहा है वहां मैं आदरणीय भकवाना जी से, और वेंकट-सुब्बया जी से भी कहना चाहता हूं कि बेशक आपने सत्ता में आने के बाद कुछ अच्छे काम किये हैं लेकिन आपके माथे पर देउली और कफल्ता कांडों का भी कलंक का टीका रहेगा और आने वाली जेनरेशन आप से पूछेगी कि आपने क्या किया? भकवाना जी अब अगर आप अब कुछ नहीं कर सकते हैं आपकी कलम रूक ही गई है तो आप इधर आ जाइये, यहां आ कर आपकी जुबान तो खुलेगी ।

वहां के बारे में मैं आप से एक बात कहना चाहता हूं कि जो ऐसे सेन्सेटिव एरियाज हैं, उन एरियाज में हथियारों के सब के लाएसेंस केंसिल कर दिए जाएं और जिनके पास नाजायज हथियार हैं वे उनसे निकलवा लिये जाएं । अगर सरकार यह नहीं कर सकती तो फिर उन एरियाज के हरिजनों को भी लाएसेंस दिये जाएं, वे स्वयं अपनी रक्षा करेंगे, सरकार तो नाकाम रही है उनकी रक्षा करने में ।

दूसरी बात मैं यह कहना चाहता हूं कि जिस हरिजन परिवार का बड़ा आदमी मर जाता है, या कमाने वाला मर जाता है, उसके बच्चे भूखे मरते हैं । एक बड़ा आदमी जो होता है, अगर उसको अदालत सजा दे भी दे तो भी उस पर कोई असर नहीं होता । जैसा कि प्रेस में आया है कि संतोषा ने कहा है कि अगर मुझे दस लाख रुपये भी खर्च करने पड़े तो भी मुझे कोई कमी नहीं होगी । उसको अपने बच्चों की कुछ परवाह नहीं है, उसके पीछे हजारों बीघा जमीन है, जायदाद है ।ऐसे कातिलों के बारे में मैं कहना चाहता हूं कि उनको सजा के अलावा उनकी जायदाद भी जप्त कर लेनी चाहिए, ताकि उसके बच्चों को भी कुछ भूख महसूस हो सके ।

यू. पी. गवर्नमेंट को डिसमिस होना चाहिए । यह कोई कम जुर्म नहीं है जो देवली में हुआ ।

मैं आखिर में यह बात कह कर बैठना चाहता हूं कि भविष्य में इस किस्म की चीजें न हों, इसके लिए मुल्क को कुछ झटका देना पड़ेगा । इस किस्म के बयान कि एक नाई था, एक तेली था, एक मुसलमान था और प्रधान मंत्री कहें कि यह एक छोटी-

[श्री सूरजभान]

नरी रायबरेली थी, इससे गुजारा नहीं होगा । इसलिए कुछ सख्त कदम उठाने चाहिएं, ताकि हरिजनों के मन में विश्वास पैदा हो । इन शब्दों के साथ मैं धन्यवाद देना चाहता हूं ।

श्री आरिफ मोहम्मद खां (कानपुर) : माननीय सभापति जी, आज जिस विषय पर हम चर्चा कर रहे हैं, मैं समझता हूं कि केवल इस सदन के माननीय सदस्य ही नहीं, जल्कि हर हिन्दुस्तानी जिसके अन्दर थोड़ी सी भी राष्ट्र-प्रेम और राष्ट्र-एकता की भावना है, वह इस काण्ड से इतना दुखी है कि उसे शब्दों में बयान नहीं किया जा सकता।

श्री सूरजभान जी ने जो कुछ भी कहा है, उन मासूमों के प्रति, उन बेकसूरों के प्रति, जिनका नरसंहार किया गया, उससे मैं अपने आपको पूरी तरह से संबद्ध करता हूं और केवल मैं नहीं करता, बल्कि मैं समझता हूं कि इस सदन का हर माननीय सदस्य अपने आपको संबद्ध करेगा ।

लेकिन श्रीमान् जहां एक ऐसी दुखद घटना है, ऐसी मार्मिक घटना है, उसमें अगर राजनीतिक पुट जोड़ने की कोशिश की जाए वहां चन्द बातों का जवाब देने की कोशिश भी करूंगा ।

मैं हरिजन समाज की आज की केवल स्थिति नहीं कहता, बल्कि अगर हम पीछे की तरफ नजर डालें तो जो ज्यादतियां हुई हैं, जिस तरह से ना-बराबरी की गई है, उसके नतीजे में उनकी सुरक्षा के लिए, उनकी प्रगति और विकास के लिए विशेष कदम उठाए जाने चाहिए, इसमें किसी को शुबहा नहीं हो सकता और मैं समझता हूं कि कांग्रेस पार्टी के नेतृत्व, बल्कि यह कहें कि कांग्रेस के जितने राष्ट्रीय नेता थे, उनके दिमाग में शुरू से ही यह बात पूरी तरह से उजागर रही और मैं यह मानता हूं कि अगर निष्पक्ष होकर, ठंडे दिल के साथ 1947 से पहले की स्थिति और आज की स्थिति की तुलना की जाए तो कोई आदमी यह नहीं कह सकता कि स्थिति में परिवर्तन नहीं आया है । निश्चित ही परिवर्तन आया है, लेकिन हजारों साल की ये बेड़ियां जो पड़ी हुई थीं, जो सामाजिक और आर्थिक ना-बराबरी थी वह एक दिन में दूर नहीं की जा सकती । इस क्षेत्र में जितनी प्रगति हुई है, उसके बारे में खुशी है, जितनी नहीं हुई है, उसके बारे में चिंता है और मैं यह समझता हूं कि हम में से हर सदस्य के मन में यह बात होगी, मैं केवल अपनी पार्टी की बात ही नहीं करता, इस दिशा में और तेजी से काम किया जाना चाहिए । लेकिन आम तौर से यह होता है, यह केवल हिन्दुस्तान में नहीं, बल्कि दुनिया के किसी देश पर नजर डालिए, जब कभी कमजोर और गिरे हुए तबके को ऊंचा उठाने की कोशिश होगी तो निहित स्वार्थ में पड़े कुछ लोगों के स्वार्थों पर इसका असर पड़ेगा । निहित स्वार्थ वाले ऐसे मौकों पर प्रतिक्रिया भी दिखाया करते हैं । मैंने यह बात श्री सूरजभान जी की बात के परिपेक्ष्य में कही है । देवली की घटना को मैं इससे कहीं मिली हुई नहीं पाता हूं । मैंने शुरू में कहा कि उन लोगों के प्रति जिन के साथ ज्यादती हुई है, जो मासूम थे, बेगुनाह थे मेरी पूरी हमदर्दी है । लेकिन मैं एक सवाल करता हूं । अगर ये मरने वाले 24 हरिजन न हो कर किसी दूसरी बिरादरी के रहे होते तो क्या अपराध की जघन्यता में कोई कमी आ जाती? तब भी यह अपराध उतना ही जघन्य होता, उतना ही खराब होता जितना आज है । इस प्रश्न को हरिजनों और ठाकुरों के साथ जोड़ दिया गया है । इस तरह से इस प्रश्न को जो जोड़ते हैं मैं समझता हूं कि वे न हरिजनों के साथ कोई हमदर्दी दिखा रहे हैं, न देश की एकता को मजबूत करने की तरफ ही कोई कदम उठा रहे हैं । केवल यह प्रश्न इस हद तक जाता है कि कुछ लोग जो अपराधी प्रवृत्ति के हैं उन लोगों ने अपने हितों की सिद्धि के लिए चाहे वह किसी कारण भी झगड़ा हुआ हो----

श्री राम विलास पासवान (हाजीपुर) : दिल की बातें कहें । बेलची में क्या हुआ था?

श्री आरिफ मोहम्मद खां : मैंने शुरू में कहा कि मरने वालों के साथ मेरी पूरी हमदर्दी है । मेरा कहना सिर्फ यह है कि मरने वाले मासूम थे, बेगुनाह थे और मारने वालों की खता को माफ नहीं किया जा सकता है, न समाज की दृष्टि से और न ही कानून की दृष्टि से । उसे बिरादरी का नाम देना ठीक नहीं है और मैं समझता हूं कि इस मामले में थोड़ा सोच समझ कर किसी बात को कहना चाहिये । केवल आवेश में आ कर कोई बात कह देना अच्छा नहीं होता है । जो मैं कहना नहीं चाहता हूं वह आप मुझ से कहलवा रहे हैं ।

सभापति महोदय : जो नहीं कहना चाहते न कहें ।

श्री आरिफ मोहम्मद खां : इस वास्ते मुझे कहना पड़ रहा है कि राजनीतिक पुट जोड़ा जा रहा है ।

श्री राम विलास पासवान : डीरेलमेंट नहीं होना चाहिये ।

श्री आरिफ मोहम्मद खां : मेरा कहना इतना ही है कि किसी मासूम, बेगुनाह आदमी के साथ ज्यादती हुई है तो उसके साथ बिरादरी का प्रश्न बिल्कुल नहीं जोड़ा जाना चाहिये । आम तौर से मरने वालों के बारे में यह समाज का तरीका है कि कोई बात नहीं कही जाती । लेकिन अगर मेनपुरी जिले का खास तौर से उस थाने का नम्बर 8 का रजिस्टर और उस में अंकित नामों की सूची माननीय गृह मंत्री जी इस सदन में रख दें तो मैं समझता हूं कि इस मामले में बहुत सी भ्रान्तियां समाप्त हो जाएंगी । आगे मैं कुछ नहीं कहता । यह सच है कि मरने वालों में ऐसे लोग रहे जैसा कि अखबारों की रिपोर्टों में भी आया है जो मासूम थे । लेकिन यह भी अखबारों में आया है कि उस गांव के कई एक हरिजन संतोषा और राधे के गिरोह में बाकायदा शामिल थे । हो सकता है कि ऐसे कई लोग रहे हों जिन में माल के बटवारे या और किसी कारण से झगड़ा हुआ हो । इसके बावजूद मरने वालों में कई ऐसे लोग रहे और महिलायें भी रही जिन का माल के बटवारे का कोई झगड़ा नहीं था । लेकिन शुरूआत जरूर वहां से हो सकती है । लेकिन मैं उसे अपनी बात का बेसिस नहीं बनाना चाह रहा हूं । मैं केवल इस बात को कह रहा हूं कि इस मामले में इसी परिपेक्ष में देखा कि चन्द लोगों ने अपने हितों की रक्षा के लिए इस प्रकार का काम किया । राजनीतिक आरोप लगा कर मैं यह बात नहीं कह रहा हूं बल्कि यकीन के साथ कह रहा हूं । शुरू में मैंने कहा कि इस सरकार ने हरिजनों और आदिवासियों की प्रगति के लिए, उनके उत्थान के लिए जो काम किए हैं, कांग्रेस शासन में जो कुछ किया गया है, वह सब किसी और के शासन में नहीं किया गया है ।

निहित स्वार्थों ने, प्रतिक्रियावादी तत्वों ने हरिजनों के हित के खिलाफ काम किया है । माननीय सूरज भान जी कह रहे थे मकवाना जी को कि अगर आप कुछ नहीं कर सकते तो इधर उठ कर आ जाइये, कम से कम जबान ही खुल जाएगी । मेरा ख्याल है कि शायद खुद भी वह अपने दिल से यह बात नहीं कह रहे होंगे । मैं खास तौर से उत्तर प्रदेश की बात कर रहा हूं कि 1977 तक जितनी भी जमीनें बेजमीन हरिजनों को बांटी गई थी, या हरिजनों के उत्थान के लिए जो भी कार्यक्रम किये गये थे, माननीय त्रिलोक सिंह जी उत्तर प्रदेश असेम्बली में सदस्य थे और बाद में मंत्री भी थे, और मैं भी सदस्य था, वह जानते हैं यह प्रश्न कितनी बार वहां के सदन में उठा ? मैं एक बार पहले भी यहां मांग कर चुका हूं सरकार क्या यह आंकड़े रखेगी कि पश्चिमी उत्तर प्रदेश में 1977 से पहले जितनी हरिजनों को जमीन दी गई थी, 1977 से ले कर 1979 के आखिर तक, उसके बाद कितने हरिजनों को कबजे नहीं लेने दिये गये उन जमीनों पर? और कहीं की तो छोड़िये दिल्ली में ही इतने नजदीक गांव कंझावला में प्रतिक्रियावादी यह हिम्मत कर सकते हैं कुछ राजनीतिज्ञों के पनाह पर कि हरिजनों को दी गई जमीन पर कब्जा भी नहीं लेने देंगे, और हरिजन कबजा नहीं लेने पायें इसके लिए बोट क्लब पर बेशर्मी के साथ प्रदर्शन भी करेंगे और एक विशेष राजनीतिक दल से

[श्री आरिफ मोहम्मद खां]

ताल्लुक रखने वाले माननीय सदस्य किसानों के नाम पर उनके फायदे की बात भी नहीं सोचेंगे, हरिजनों को दबाने की सोचेंगे, वह किस मुंह से इस सरकार पर लाछन लगाते हैं वह देख कर मुझे हैरानी होती है। उसके बाद हरिजनों को जमीन देने से इन्कार करने वाले सदस्यों की बात भी करेंगे यह और भी आश्चर्य की बात है। मान्यवर, बुनियादी तौर पर यह मानसिकता का प्रश्न है, सोच का प्रश्न है। मैं यकीन से कहता हूं कि 1977 के बाद उन निहित स्वार्थों को, प्रतिक्रियावादी ताकतों को जो बढ़ते हुए हरिजनों के उत्थान से परेशान थे कि उन्हें एक नई जिन्दगी मिले, 1977 में उस मानसिकता को बढ़ावा मिला। और 1977 से 1979 तक उस मानसिकता को खूब बढ़ाया गया। उसको कंट्रोल करने में, रोकने में यकीनन मेहनत भी करनी पड़ेगी। हमारी सरकार वह कर रही है। थोड़ा समय लग सकता है। लेकिन अगर कोई यह कहे कि इस सिलसिले में कोई कार्यवाही नहीं की गई तो ऐसा मैं उचित नहीं समझता हूं। हमारे सूरज भान जी बहुत उर्दू शेरों का इस्तेमाल कर रहे थे, मैं कहना चाहता हूं:

चमन की पत्ती पत्ती मुन्तशर कर दी जिन्होंने,
गजब देखो वही नज्मे नगन की बात करते हैं।

यह स्थिति पैदा ही इसलिए हुई है, ऐसे लोगों की हिम्मत इसीलिए बढ़ रही है कि 3 साल तक उनकी मानसिकता को खूब मजबूत किया है। लेकिन मैं पूछता हूं, देवली कांड शर्मनाक है, इस सरकार का कोई मंत्री ऐसा नहीं है, चाहे केन्द्र का हो या प्रांत का, जो देवली गया हो और उन गरीबों की मजबूरी को देख कर न रोया हो। खुद प्रधान मंत्री वहां गयी थीं। मैं पूछता हूं कि देवली कांड के समय कौनसा प्रधान मंत्री वहां गया था। बाबू जगजीवन राम भी वहां नहीं गये, चौधरी चरण सिंह नहीं गये। इसके अलावा और जितने भी इस किस्म के कांड हुए कोई बड़ा नेता तत्कालीन शासक दल से संबंधित क्या वहां गया?

श्री राम विलास पासवान (हाजीपुर) प्रधान मंत्री कफालटा नहीं गयीं।

श्री आरिफ मोहम्मद खां: अगर प्रधान मंत्री देवली न जातीं तो आप खुद कहते कि प्रधान मंत्री वहां गयी भी नहीं। जहां तक आपने कफालटा की बात कही, तो मेरी आप से निवेदन है कि यहां इस समय चर्चा देवली पर हो रही है, कफालटा पर नहीं। मेरा कहने का मतलब यह है कि आज यह देवली कांड हुआ है.....

(व्यवधान)

सभापति महोदय: माननीय सदस्य, उनकी बातों का जवाब न दें।

श्री आरिफ मोहम्मद खां: श्रीमान्, मुझे केवल इतना कहना है कि यह बदकिस्मत वाक्या.... शर्मनाक वाक्या हुआ, इस पर जितना दुःख का प्रदर्शन किया जाये, वह कम है लेकिन केवल हर मामले में राजनीतिक चीजों को जोड़ देना, उत्तर प्रदेश की सरकार को डिस्मिस किया जाना चाहिए, कहा गया है मारते वक्त विश्वनाथ प्रताप सिंह जिन्दाबाद के नारे लगाये गये, जैसा मैंने पहले भी कहा, मैं समझता हूं कि ना यह हरिजनों के साथ हमदर्दी है न समस्या के समाधान की कोशिश है, बल्कि समस्या को जटिल बनाने में इससे मदद मिल सकती है, समाधान में मदद नहीं मिल सकती है।

श्री विश्वनाथ प्रताप सिंह ने आदर्श का और अपने कर्तव्य को पहचानने का परिचय दिया है--वह देवली गये, वहां से लौटने के बाद उन्होंने कहा कि मैं अपनी जिम्मेदारी से विमुख नहीं हो सकता, यह जिम्मेदारी मेरी है। खुद उस वक्त उन्होंने कहा कि इस वक्त एक तरीका तो यह है कि मैं सरकार से हट जाऊं और दूसरा तरीका यह है कि अपने आप को कुछ समय दूं और इस समस्या का या यह जो समस्या है जहां बेगुनाह लोगों को मारा गया है, ऐसे अपराधियों के खिलाफ सख्त कार्यवाही करूं और उसके लिये उन्होंने अपने आप को एक महीने का समय दिया, यह एक आदर्श की बात है। अगर उस बीच में वह स्थिति पर काबू न पा सके तो उन्होंने खुद कहा कि मैं शासन से अलग हो जाऊंगा।

एक महीने के अन्दर, मैं अकेले संतोषा को पकड़ने की बात नहीं कर रहा हूं, केवल संतोषा को ही नहीं, 4 आततायियों को

दंवेली कांड से संबंधित पुलिस के साथ मुठ-भेड़ में मार दिया गया है ।

एक माननीय सदस्य : नाम बताइये ।

श्री आरिफ मोहम्मद खां : नाम मेरे पास है मैं बताता हूं ।

श्री राम विलास पासवान : पूरे देश में जो मर रहे हैं ।

श्री आरिफ मोहम्मद खां : मैं उनकी बात कर रहा हूं, जिनके नाम प्रथम सूचना में दिये गये हैं । ऐसे 4 आदमी मारे जा चुके हैं, आप नाम जानना चाहते हैं, उनके नाम हैं—मुन्ना . . . .

श्री राम विलास पासवान : अखबार में पढ़ लिये हैं ।

श्री आरिफ मोहम्मद खां : पढ़ लिया है । बड़ी मुसीबत यह है कि अखबार में जो चीज आपके मतलब की छप जाये, वह सब सच, अगर हम उसी बात को कहेंगे तो वह आप कहेंगे कि अखबार में पढ़ लिया है । अखबार में तो बहुत सी बातें रोज पढ़ लेते हैं, फिर आप रोजाना 12 बजे हंगामा क्यों करते हैं ?

केवल अखबार में ही नहीं, सूरजभान जी ने संतोषा द्वारा कही गई, अखबार में छपी हुई बातों पर भरोसा कर के जिस तरह से एक-एक आदमी पर आरोप लगाये हैं, लगता है जैसे संतोषा नहीं, साक्षात . . . . मैं आगे कुछ नहीं कहना चाहता कि कौन बोल रहा है ।

क्या संतोषा इतना ही विश्वास लायक है कि उसके दिये गये हर वक्तव्य को इस सदन में सुनाया जाये ? क्या उसकी हर बात इस लायक है, तो उसकी दूसरी बातों पर भी यकीन कर लीजिये, जो कि मैं नहीं करूंगा। न मैं उसको उस बात पर यकीन करूंगा जहां उसने अपने मारने के सही ठहराने के लिए कारण बताया है, न उसके उस आरोप पर यकीन करूंगा जहां वह कुछ लोगों पर झूठे आरोप लगाता है या झूठे आरोप उसके द्वारा लगवाये जाते हैं । मैं दोनों में से किसी बात पर भी यकीन करने के लिये तैयार नहीं हूं ।

यह भी कहना बड़ा आसान है कि यू. पी. के किसी राजनेता का बेटा संतोषा के साथ है । आरोप किसी पर भी लगाया जा सकता है । उत्तर प्रदेश की बात करूं, जरा याद कीजिये 1978 में "रविवार" ने छापा—मंत्री मवेशी चोर, उत्तर प्रदेश के कृषि मंत्री अपने कालेज के प्रिंसिपल के हत्यारे । आज आप समझते हैं कि अगर यह आरोप-प्रत्यारोप का सिलसिला चले तो असली समस्या की तरफ से हम हट जायेंगे । मैं समझता हूं कि दोनों बातें गलत हैं । न किसी पर आरोप लगाइए और न कोई दूसरा जवाबी आरोप लगाया (**व्यवधान**) अगर मैं दोनों को सही मान लूंगा, तो फिर जैसा कि मैंने पहले कहा है, उन बेगुनाहों के साथ इन्साफ नहीं हो सकता, जिनके साथ दंवेली में ज्यादती हुई है। संतोषा की बात आप मान सकते हैं, मगर कांग्रेस दल का कोई सदस्य नहीं मान सकता । वह आपके लिए विश्वास करने लायक हो सकता है, हमारे लिए वह बिल-कुल विश्वास करने लायक नहीं हो सकता । जिस आदमी के हाथ गरीबों के खून से रंगे हुए हैं, हम उसकी बात नहीं मानने वाले हैं ।

यह एक जातिगत संघर्ष तो नहीं था, लेकिन एक विशेष बिरादरी के लोग इसमें मारे गए हैं, उनके साथ ज्यादती हुई है । उस ज्यादती को हम कैसे अपने शब्दों में कह सकते हैं ? मैं समझता हूं कि श्रीमती इन्दिरा गांधी का वह फोटो, जिसमें वह दंवेली के एक गरीब हरिजन परिवार के सदस्यों के साथ बात कर रही हैं, और अख-बारों में छपा वह वर्णन कि किस तरह श्रीमती गांधी रो दीं, लोगों का दिल हिलाने के लिए काफी है । उसको जुबान से बयान नहीं किया जा सकता । (**व्यवधान**)

एक माननीय सदस्य : वे अखबारी आंसू थे।

श्री आरिफ मोहम्मद खां : आप तो अखबारी आंसू भी नहीं दिखा सकते ।

मैं समझता हूं कि वह काफी है और उसने पूरे उत्तर प्रदेश के शासन और प्रशास-निक मशीनरी को इतना प्रेरित किया कि आज उत्तर प्रदेश का शासन और प्रशासनिक मशीनरी दस्यु समस्या को हल करने और

[श्री आरिफ मोहम्मद खां]

हरिजनों पर अत्याचार की प्रवृत्तियों और निहित स्वार्थों के साथ संघर्ष की भूमिका बहुत जोरों से निभा रहे हैं । मुझे विश्वास है कि उत्तर प्रदेश की सरकार इस काम को कामयाबी के साथ अंजाम दे सकेगी--वह दस्यु समस्या को भी निपटा सकेगी और ऐसे व्यक्तियों के खिलाफ भी सक्षम कार्रवाही कर सकेगी, जिनके मन और मस्तिष्क में यह अपराधी विचार आता है कि वे हरिजनों का उत्पीड़न कर सकें ।

सरकार से मेरा आग्रहपूर्वक अनुरोध है कि इस मामले में और भी ज्यादा चुस्ती आनी चाहिए, सरकारी मशीनरी और राज्य सरकारों को और ज्यादा सख्त निर्देश दिए जाने चाहिए कि भले ही बिरादरी के नाम पर यह घटना न हुई हो, तो भी अव्वल तो अपराध रोके जाने चाहिए, लेकिन जहां कहीं अपराध गरीब, कमजोर और हरिजन वर्ग पर होते हैं, वहां सख्त से स्ख्त कार्यवाही यथाशीघ्र होनी चाहिए और जो कोई अधिकारी या कर्मचारी अपने काम में सुस्ती करता हुआ पाया जाए, उसके खिलाफ सख्त से सख्त कार्यवाही होनी चाहिए ।

इस के अलावा आपके माध्यम से विपक्ष के माननीय सदस्यों से मेरा अनुरोध है कि कम से कम कुछ चीजें तो ऐसी होनी चाहिए, कोई जगह तो ऐसी होनी चाहिए, जो राजनीति से ऊपर हो । मैं किसी पर कोई आरोप नहीं लगाता हूं, लेकिन गांव में एक मसल है कि अपने बिल में तो कीड़ा-मकोड़ा भी सीधा जाता है (व्यवधान) मैं उसका नाम नहीं लेना चाहता हूं, क्योंकि कहीं उसे अनपार्लियामेंटरी न कह दिया जाए । किसी का दर्द तो ऐसा होना चाहिए, जो सही तौर पर महसूस किया जाए । सिर्फ राजनैतिक प्रहार करने के लिए हरिजनों को इस्तेमाल नहीं करना चाहिए । कहीं ऐसा तो नहीं कि रेलवे मजदूरों की लाशों को सीढ़ी के तौर पर इस्तेमाल कर के मंत्रिमंडल में बैठ जाने वाले लोग हरिजनों की लाशों को मंत्रिमंडल में बैठने के लिए इस्तेमाल करें ।

हरिजनों, गरीबों, कमजोर और पिछड़े हुए लोगों के दर्द को समझ कर ठीक तरीके से उनकी मदद करनी चाहिए । इस प्रकार की बातें करने से जाति-संघर्ष को बढ़ावा मिलेगा । क्या इस प्रकार की उत्तेजनात्मक बातें इस समस्या का समाधान हैं ? जरूरत इस बात की है कि हम सब मिल कर बैठें . . . (व्यवधान)

श्री राम विलास पासवान : अगर हरिजनों की हत्या होगी तो इस से ज्यादा उत्तेजनात्मक बातें होंगी । संघर्ष का परिणाम चाहे जो निकले लेकिन हरिजनों की हत्या होगी तो इस से भी ज्यादा उत्तेजनात्मक बातें होंगी और इस देश में यदि गुजारा नहीं होगा तो वह दिन दूर नहीं है कि जब दूसरे देश की मांग होगी । . . . (व्यवधान) . . . आप कहते हैं उत्तेजनात्मक बात ?

सभापति महोदय : शांत रहिए ।

श्री राम विलास पासवान : सभापति महोदय, ऐसे लोगों को बुलवाइए जिन के दिल में हरिजनों के प्रति दर्द हो । . . . (व्यवधान) . . . आप क्या समझते हैं, 24 आदमी मारे गए हैं और उसके बाद यहां पर मोलम्मा चढ़ाया जा रहा है ।

सभापति महोदय : ठीक है, बैठिए आप ।

श्री राम विलास पासवान : हरिजनों पर जुल्म होगा तो दूसरे देश की मांग होगी ।

सभापति महोदय : प्लीज, रामविलास जी, आप बैठिए । आप ने अपनी बात कह दी ।

श्री राम विलास पासवान : यहीं तक मामला नहीं रहेगा । और यह सिर्फ मेरे ही पास नहीं है, आप के ही जो लोग दंवली में गए हैं वह बोलेंगे तो आप के मुंह पर तमांचा लगेगा ।

सभापति महोदय : ठीक है, आप ने अपनी बात कह दी । अब आरिफ जी, आप अपनी बात खत्म करें ।

श्री आरिफ मोहम्मद खां : अब मुझे दो मिनट तो जरूर दीजिएगा ।

सभापति महोदय : नहीं, कोई यहां सवाल जवाब की बात नहीं है । आप बोल

लिए, मैं आपको 26 मिनट दे चुका हूं । आप की पार्टी के और भी बहुत से लोग बोलने वाले हैं ।

श्री आरिफ मोहम्मद खां : सभापति जी, सिर्फ दो मिनट ।

सभापति महोदय : अच्छा, ठीक है ।

श्री आरिफ मोहम्मद खां : मेरे ऊपर आरोप लगाया गया कि ऐसे आदमी को बुलाइए जिस के दिल में हरिजनों के प्रति दर्द हो । मैं आप से केवल एक बात कहता हूं, किस मां के पेट से पैदा हुआ, यह मेरे बस की बात नहीं थी, लेकिन अगर कोई यह समझे कि हरिजनों का किसी ने ठेका लिया हुआ है तो यह गलत है । आप से कम दर्द किसी के दिल में नहीं है । अगर आप के दिल में दर्द है तो मैं निश्चित तौर पर कहता हूं . . . (**व्यवधान**) . . .

सभापति महोदय : राम बिलास जी, आप ने एक बात उनको कही, उनको अपनी बात कहने दीजिए ।

श्री आरिफ मोहम्मद खां : मेरा निश्चित मत है कि अगर हरिजनों के लिए किसी के दिल में दर्द है तो वह चौधरी चरण सिंह को अपना नेता स्वीकार नहीं कर सकता है जिसने पूरे पश्चिमी उत्तर प्रदेश . . . (**व्यवधान**) . . .

सभापति महोदय : अब आप फिनिश कीजिए ।

श्री आरिफ मोहम्मद खां : जब मेरे ऊपर आरोप लगाया तो . . .

सभापति महोदय : आप ने जवाब दे दिया । बस ठीक है ।

SHRI SONTOSH MOHAN DEV (Silchar): He is taking our time.

MR. CHAIRMAN: Please do not make that point.

SHRI SONTOSH MOHAN DEV: He is taking our party time. (*Interruption*). You should be nautral.

MR. CHAIRMAN: I will not allow one Member to speak without time limit. There are several Members. He asked for two minutes, I have given him two minutes.

श्री आरिफ मोहम्मद खां : सभापति जी, आप का आदेश मेरे लिए मान्य है । मैं अपनी बात खत्म कर रहा हूं इस विश्वास के साथ कि सरकार हरिजनों की सुरक्षा और अपराधों को रोकने के लिए सख्त कार्यवाही करेगी और उन लोगों के खिलाफ सख्त कार्यवाही करेगी, राज्य सरकारों को हरिजनों के प्रति उत्पीड़न करने वालों के खिलाफ कार्यवाही करने में कहीं कोई कमी छोड़ी है । उनके खिलाफ यह सरकार सख्त कार्यवाही करेगी, राज्य सरकारों को निर्देश देगी कि हरिजनों के उत्थान, उनके विकास और उनकी प्रगति के लिए समुचित कदम उठाए जायं । इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं । धन्यवाद ।

सभापति महोदय : झारखंडे राय जी ने एक अनुरोध किया है कि उनका लड़का दुर्घटनाग्रस्त है और अस्पताल में है । वह अभी बोलना चाहते हैं, तो मैं उनको टाइम दे रहा हूं ।

श्री झारखंडे राय (घोसी) : सभापति महोदय, जहां तक घटनाओं के विस्तार का, उनके वर्णन का प्रश्न है पिछली बार भी और इस बार भी वह आ चुका है । प्रथम वक्ता महोदय ने जितने विस्तार से अपनी जानकारी पेश की है उससे अधिक कुछ पेश करना भी संभव नहीं है । इस तरह की घटनाएं आजादी के बाद भी बड़े पैमाने पर हुई हैं । इस में यह कहना कि कांग्रेस राज में नहीं हुई या जनता राज में नहीं हुई या लोक दल के 6 माह के शासन में नहीं हुई, आज दो वर्ष के कांग्रेस शासन में नहीं हुई हैं, ऐसी बात नहीं है । घटनाएं कमोवेश आजादी के बाद बराबर हो रही हैं । कभी बढ़ जाती हैं कभी थोड़ी कम हो जाती हैं ।

श्री सुन्दर सिंह (फिल्लौर) : मेरा प्वाइंट आफ आर्डर है । इस के बाद मुझे टाइम देना है । मैं पासवान को कहूंगा कि सब को बोलने दें, उससे पता लग जायगा कि कौन हरिजनों के हक में है कौन उनके बरखिलाफ हैं ।

सभापति महोदय : यह कोई प्वाइंट आफ आर्डर नहीं है ।

श्री सुन्दर सिंह : इस तरफ भी पता लगेगा कि कौन हरिजनों के हक में है और उस तरफ भी पता लगेगा कि कौन हक में है ।

सभापति महोदय : आप का समय आएगा तो आप बोलिएगा ।

श्री भारखण्डे राय : मान्यवर, मैं बता रहा था कि ऐसी घटनायें बराबर हो रही हैं, जिनके मूल कारणों पर, घटना विशेष पर विचार होना चाहिए, यदि संभव हो तो प्रशासनिक कार्यवाही भी की जानी चाहिए । उसके बारे में किसी प्रकार की कोताही सरकार को नहीं करनी चाहिये--न भारत सरकार को और संबंधित सूबे की सरकार को । लेकिन सबसे बड़ा प्रश्न यह है कि ऐसी घटनायें आजादी के बाद बढ़ रही हैं या नहीं ? मेरा अनुमान है कि आजादी के बाद ऐसी घटनायें बढ़ रही हैं । क्यों ? मान्यवर, मैं क्यों पर ज्यादा जोर देना चाहता हूं । कारण यह है कि हरिजन पहले बर्दाशत करता था, चुपचाप सह लेता था, रोता भी नहीं था अगर रोता भी था तो घर में बैठ कर चुपचाप रोता था । आज स्थिति बदल गई है, आजादी के बाद जो आजादी की भावना फैली, तरह-तरह के जन संगठन उनके बीच में काम करने लगे हैं । उनके प्रोत्साहन की भावना आई है, उत्साह की भावना आई है, हिम्मत आई है और साहस आया है, प्रतिरोध करने की भावना उनके अन्दर आई है, जो कि स्वागत योग्य है । जब ऐसी घटनायें होती हैं, तो उनका प्रचार भी होता है और प्रसार भी हुआ है । विधान सभाओं में उनका वर्णन किया जाता है और उसकी धमक लोक सभा तक पहुंचती है और पहुंचेगी । यह बदलता हुआ जमाना, प्रगतिशील क्रान्तिकारी जमाने की पहचान है, इसमें कोई बहुत परेशान होने की जरूरत नहीं है ।

हरिजन प्राचीन काल से कहा जाता है कि चले आ रहे हैं, हरिजनों या उसी तरह की कोई जाति । दास--दास का वर्णन हमारे पुराणों में है, वेदों तक में है और दुनिया के हर हिस्से में समय समय पर दास की प्रथा रही है । हरिजन उसी दास की प्रथा के अवशेष हैं । आज समाज में कोई है, तो वे वही हैं । शुरू से, प्राचीन काल से इस हिस्से को दबाया गया है और दबाया जा रहा था । मामूली युग में भी दबाया गया और आज के युग में भी दबाया जा रहा है । उनके अन्दर विद्रोह की भावना पैदा करना, रजिसटेंस की भावना पैदा करना, टकराव की भावना पैदा करना, क्रांतिकारी चेतना पैदा करने की आज जरूरत है, लेकिन सिर्फ आंसू बहाने की जरूरत नहीं है ।

देश के समाज सुधारकों ने, यदि भगवान बुद्ध से लिया जाए, तो किस ने हरिजनोंद्धार, हरिजन-सेवा, हरिजन उदारता की बात नहीं कही है । कौन सा हमारे देश का मनिषी है, समाज सुधारक है, राजाराम मोहन राय से लेकर विद्या सागर और महात्मा गांधी तक जिसने इस बात की चर्चा नहीं की है । इसके बावजूद भी कुछ नहीं हुआ । अपेक्षित बात तो नहीं हुई । क्यों ? क्योंकि समाज को बदलने की बात नहीं की गई, केवल समाज को यथास्थिति कायम रख कर उसमें थोड़ा सुधार, थोड़ी उदारता, थोड़ी दया और दयालुता के भाव से ही इस समस्या का समाधान करने का प्रयास किया गया । इसी लिए थोड़े समय तक थोड़ा बहुत परिवर्तन दिखाई देता रहा, लेकिन आज भी वह चल रहा है ।

आइसोलेशन की राजनीति भी हरिजनों के लिए खतरनाक होगी । हरिजनों के माने हुए नेता श्री जगजीवन राम जी यहां बैठे हुए हैं । मैं जो हरिजन बिरादरी में पैदा हुए हैं, उनकी बात करता हूं । यदि यह भावना हरिजनों में उनके नेताओं में, घर कर गई कि हरिजनों को आइसोलेटेड तरीके से रखकर ही उनका उद्धार किया जा सकता है, तो उससे भी नुकसान हो जाएगा । क्योंकि हरिजनों के ही समान अन्य जातियों में भी लोग गरीब हैं और सभी गरीब हैं, तो उन गरीबों का एक मोर्चा हो, एक संगठन बने, एक वर्ग संघर्ष हो, तो उद्धार की बात हो सकती है । यदि यह भावना हरिजनों में पैदा होती है, तो उसको रोका जाना चाहिए, वरना अगर स्वर्ण जातियों के साथ साथ गरीब भी इकट्ठे

हो गए तो कहर हो जाएगा, प्रलय हो जाएगी, एक सिविल वार हो जाएगी ।

19.00 hrs.

अगर जातिवादी युद्ध हो गया, कास्ट वार हो गई, तो सारा सत्यानाश हो जाएगा और सारा देश खंडित हो जाएगा । इसलिए मैं विनम्र शब्दों में एक चेतावनी अपने साथियों को देना चाहता हूं कि इस को रोका न गया, तो हमारे देश के सामने बहुत मुसीबत आ जाएगी । मैं कुछ सुझाव देना चाहता हूं ।

मेरी निश्चित राय है कि इस समस्या का समाधान यह भी है कि पुलिस और तमाम आर्म्ड फार्सेज में हरिजनों को उन की जन-संख्या के आधार पर सेवाओं का मौका देना चाहिए । आर्म्ड फार्सेज में जब वे काफी संख्या में चले जाएंगे तो देश में इस चीज को रोकने का काम वह कर सकेंगे और एक रुकावट इस में आएगी ।

दूसरा मेरा सुझाव यह है कि भूमि सुधारों का काम होना चाहिए । यह काम आजादी के बाद से अभी तक पूरा नहीं हुआ है, इस से कोई भी इन्कार नहीं कर सकता और शासक पार्टी के लोग भी यह नहीं कह सकते कि भूमि-सुधारों का काम सम्पन्न हो गया है, परिपूर्ण हो गया है । भूमि-सुधारों में जमीन बांटना एक महत्वपूर्ण काम है और सही तरीके से इस पर सीलिंग हो। अगर जमीन बांटी जाती, तो सब से पहले हरिजनों को मिलती । अगर कहीं पर उन को जमीन मिली भी है, तो उस पर उन का दखल नहीं है और अगर कहीं दखल भी हो गया है तो बेदखली की तमाम घटनाएं हो रही हैं । यहां दिल्ली में ऐसी घटनाएं हुई हैं और देश के कोने-कोने में हुई हैं । इसलिए मेरा सुझाव यह है कि हरिजनों को जमीनें दी जाएं और उन को इस लायक बनाया जाए कि वे दो रोटी से महरूम न रहें । यह इस समस्या का सब से बड़ा समाधान है ।

मजदूरी कानून तो बहुत बने हैं लेकिन उन पर अमल नहीं हो पाता । छोटे-छोटे फार्म या बड़े-बड़े खेत वाले हरिजनों, खेत मजदूर और दूसरे पिछड़े हुए लोगों को इस तरह से शोषण करते हैं, जिस का कोई अन्दाज नहीं लगा सकता । दो-दो और चार-चार आने पर उन से काम कराते हैं । यह सामाजिक उत्पीड़न केवल कानून के बल पर नहीं जाएगी, यह मैं मानता हूं और हमारे ज्ञानी जैल सिंह जी भी इस बात को कहेंगे कि सामाजिक उत्पीड़न केवल कानून के बल पर नहीं जा सकती है । मैं समझता हूं कि इस को दूर करने के लिए सामाजिक, मानसिक, सांस्कृतिक क्रान्ति की जरूरत है और उस के लिए क्रान्ति का मंत्र हरिजनों में, गरीब लोगों में, खेत-मजदूरों में और गरीब किसानों में फूंकना होगा और जब वर्ग संघर्ष की ज्वाला भड़केगी, तो जाति-संघर्ष भी पीछे हटेगा । अगर दमन किया जाएगा और कोई हमला सामंती और पूंजीवादी द्वारा होगा, तो बिना सहायता के वे प्रतिरोध करेंगे और उस प्रतिरोध में मुट्ठी भर लोगों को पीछे हटा देंगे । मैं ऐसा महसूस करता हूं कि जो वर्तमान वर्ण-व्यवस्था है और वर्तमान वर्ग समाज है, यही सारा जिम्मेदार है हरिजनों की आज की दुर्गति का । मैं इस में ज्यादा नहीं जाना चाहता क्योंकि समय कम है और मैं अधिक समय न लेते हुए एक दो बातें कह कर अपनी बात खत्म करूंगा ।

सुझाव के रूप में मेरी राय है कि हमारे जो यहां पर माननीय सदस्य और जो खास कर हरिजन बिरादरी के हैं चाहे इधर के लोग हों और चाहे उधर के हों, उन को अगर मेरा सुझाव मान्य हो, तो मानें और वह यह है कि हरिजनों और सभी गरीबों को सामूहिक, मिला-जुला एक संगठन बनाना चाहिए और उन्हें अपने को हथियार बन्द करना चाहिए । जो हथियार कानून कायदे से मिले हुए हों और जिन में लाइसेंस की जरूरत न हो, उन हथियारों से उन्हें अपने को सुसज्जित करना चाहिए और उन का एक ऐसा जत्था बने जो सामंती और गुन्डई हमले का जम कर मुकाबला करे और अगर उन के 24 आदमी गिरते हैं, तो दूसरों के 48—50 आदमी गिरा दें । जब ऐसा होगा, तो ये चीजें अपने आप बन्द हो जाएंगी । अपनी रक्षा करने का काम उन्हें अपने हाथ में लेना पड़ेगा, केवल सरकार के भरोसे पर काम नहीं चल सकता । मैं नाम नहीं लूंगा वरना मंत्री जी कहीं कुछ न कह दें, मुझे एक जिले के एक कलक्टर ने,

(श्री झारखण्ड राय)

जिस के यहां हम डेपूटेशन ले कर प्रदर्शन के बाद मिलने गये थे, वह कहा कि आप हो यह बताएं कि क्या मेरे लिए यह मुमकिन है कि एक कलक्टर की थोड़ी सी पुलिस हर हरिजन गांव में, गरीबों के गांव में हर हरिजन के पीछे बन्दूक ले कर घूमे और उस की रक्षा करे । उस ने हम को वहां से हटाने के लिए यह बात कह दी हो, यह हो सकता है लेकिन बहुत हद तक वह बात सही है कि जब तक स्वतन्त्र तरीके से एक भाव अपने अन्दर पैदा नहीं किया जाएगा और संगठन बना कर ऐसी चीजों का प्रतिरोध नहीं किया जाएगा, तब तक हरिजनों का उद्धार नहीं हो सकता ।

इन शब्दों के साथ मैं यह कहता हूं कि निन्दा तो इस घटना की सारे देश ने की है, सारी पार्टियों ने, इस सदन ने और उस सदन ने की है और सभी ने इस का विरोध किया है और इस पर थूका है लेकिन अंत में यही कहूंगा माननीय ज्ञानी जैल सिंह से कि जो कुछ भी प्रशासनिक तरीके हैं, उस को जरूर अपनावे और अगर कहीं ऐसी घटना होती है और उस में पुलिस के वहां पहुंचने में ढील होती है या इंक्वायरी कराने में, जांच कराने में और कार्यवाही करने में कोई ढील होती है, तो जो अधिकारी सम्बन्धित हैं उन पर कड़ी से कड़ी कार्यवाही होनी चाहिए । अगर इसके लिए सत्ता में या कानून में परिवर्तन करना भी आवश्यक हो तो वह भी करना चाहिए तब जा कर हरिजनों में विश्वास पैदा होगा और उन्हें लगेगा कि सरकार हमारी रक्षा के लिए खड़ी है, जमकर खड़ी है । जब उनमें विश्वास जमता जाएगा तो धीरे धीरे इस प्रकार की घटनाएं खत्म होती जाएंगी और ये ज्यादतियां भी समाप्त हो जाएंगी ।

इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं ।

श्री अरविन्द नेताम (कांकेर) : सभापति महोदय, देउली की घटना के सम्बन्ध में चर्चा करने के लिए हम इकट्ठे हुए हैं । यह एक ऐसी शर्मनाक घटना है कि हम सब का तथा इस देश के हर नागरिक का सिर शर्म से झुक जाता है ।

जैसा कि हमारे अभी पूर्ववक्ताओं ने इस घटना के बारे में विस्तार से विवरण दिये हैं और अपने ढंग से इस घटना को बताने का प्रयास किया है; यह बात सही है कि इस घटना में 24 हरिजन मारे गये । परन्तु आज जो बुनियादी प्रश्न इस देश के सामने है उसके बारे में हम सब को बड़ी गंभीरता से सोचना पड़ेगा । इसके लिए अब वक्त आ गया है । यह सवाल हमारी गवर्नमेंट का या किसी और की गवर्नमेंट का नहीं है । सवाल इस देश में अमीरी और गरीबी, सबल और निर्बल और बलवान और कमजोर के बीच जो लड़ाई है उस लड़ाई को कैसे खत्म किया जाए, यह महत्वपूर्ण समस्या है ।

अभी हमारे भाई सूरज भान साहब ने प्राइम मिनिस्टर के किसी स्टेटमेंट के बारे में कहा । पता नहीं वह किस अखबार में आया था, मैं नहीं कह सकता । परन्तु इस घटना के बाद ही हमारे बहुत से संसद् सदस्य उनसे मिलने गए थे । हमने उनसे केवल पांच मिनट मिलने का समय मांगा था लेकिन हमारी करीब आधे घंटे तक प्रधान मंत्री जी से चर्चा हुई । यह बात कहने में मुझे आज भी कोई सन्देह नहीं है कि आज भी इस देश का जो कमजोर वर्ग है, उसकी प्रधान मंत्री जी और उनके नेतृत्व के प्रति पूरी आस्था है ।

झारखण्डे राय जी ने जैसा कहा, बुनियादी समस्या है कि जो हमारे देश में वर्ण व्यवस्था है इसको कौन खत्म करेगा । हमारे देश में जो सामाजिक बुराई और दोष है, इसको अगर आप कहें कि यह सरकार की जिम्मेदारी है, और सरकार ही इसको दूर करे, यह तो मैं नहीं मान सकता । जब तक इस देश का समाज मिल कर आगे नहीं आयेगा, चाहे सभी राजनीतिक पार्टियां हों, चाहे सभी वर्गों के लोग हों जब तक वे आगे नहीं आयेंगे तब तक यह संभव नहीं है । यह ठीक है कि आज देउली में वह हुआ, लेकिन पहले भी ऐसी घटनाएं होती रही हैं और आने वाले समय में भी हो सकती हैं । हम यह सोच कर बैठें कि यह केवल सरकार की जिम्मेदारी है और सरकार ही उसे दूर करेगी तो मैं समझता हूं कि यह संभव नहीं है । सरकार प्रयास कर सकती है, सरकार साधन हो सकती है

लेकिन वह साध्य नहीं हो सकती है । उसके लिए तो इस देश के समाज को ही आगे आना होगा । नहीं तो कभी भी इसका अन्जाम बुरा हो सकता है ।

हमारे सूरज भान जी ने मीनाक्षीपुरम् और रामानाथापुरम् का नाम लिया यह भी उस अन्जाम का एक इशारा है। हमारी सरकार को इस देश से सामाजिक बुराइयों को दूर करने के बारे में गंभीरता से सोच कर रास्ता निकालना चाहिए ।सारे राजनीतिक दल इसको सोचें कि किस ढंग से स्थिति से निपटना चाहिए ।

दंवली की घटना बहुत दर्दनाक है, इसमें कोई शक नहीं है । तीन-तीन घंटे तक वारदात होती रही, यह समझ के परे है । पुलिस की सहायता 16-17 घंटे बाद पहुंची, यह भी समझ में नहीं आता । इसलिए इस संबंध में सरकार को बहुत गंभीरता से सोचना होगा । खासकर के पुलिस की स्थिति को देखें । एक अखबार वाले ने जब एक कांस्टेबल से पूछा तो उसका जवाब था कि "यहां तो हर गांव दंवली है ।" आज थाने की स्थिति देखिए और नहीं तो गृह मंत्री जी से निवेदन है कि दिल्ली के थानों की स्थिति को ही देख लें । आज सिपाही, हवलदार और थानेदार की क्या हालत है । उनके वेतन-मान और सुविधाएं क्या है, इन बातों पर गौर करने का वक्त भी आ गया है । जो समाज के रक्षक हैं, उनकी आर्थिक और पारिवारिक कठिनाइयों के बारे में भी सोचना होगा । इसके बगैर समाज की रक्षा नहीं हो सकती । आज सबसे कम वेतन पाने वाले पुलिस के कर्मचारी हैं । दंवली में सिपाही ने कहा कि थानेदार ही सस्पेंड क्यों हुआ । कोई भी बात होती है तो सबसे ज्यादा हम लोगों को ही भुगतना होता है । इस बारे में भी हमें ध्यान देना होगा । उनकी भावनाओं को भी समझना होगा । मेरा गृह मंत्री महोदय से निवेदन है कि उनको दी जाने वाली सुविधाएं और वेतनमान आदि के संबंध में विचार किया जाए ।

खासकर जो बुनियादी समस्याएं हैं, जितने भी अत्याचार हुए हैं, उनको अगर आप देखें तो कहीं न कहीं आर्थिक पक्ष जरूर सामने आता है । दंवली में स्वर्ण वर्ग इसलिए हरिजनों से नाराज हुआ क्योंकि हरिजनों को जमीन दी गई ।

इसलिए मेरा निवेदन है कि जो लैण्ड रिफार्म हैं, उनके बारे में भी फिर से सोचने की आवश्यकता है । जैसा कि अभी आरिफ भाई ने कहा कि जमीन दे दी गई पर कब्जा नहीं मिला । इसके लिए सरकार को यह करना चाहिए कि पहले कब्जा स्वयं ले और फिर दो-तीन साल बाद वह जमीन हरिजनों को दी जाए । इसलिए लैण्ड रिफार्म्स के बारे में भी गंभीरता से सोचने की आवश्यकता है । केवल पेपर ट्राजिक्शन से काम नहीं चल सकता, समस्याएं बनी रहेंगी । मूल समस्या गरीबी हमारे बीच बनी रहेगी ।

19. 15 hrs.

[SHRI GULSHER AHMED *in the Chair*]

दूसरी बात माननीय गृह मंत्री महोदय ने हथियार देने के बारे में कही । मैं यह कहना चाहूंगा कि जो इंडियन आर्म्स एक्ट 1959 है, उसके संबंध में फिर से विचार करने की आवश्यकता है । जो हरिजन क्षेत्र हैं या जो अत्याचार पीड़ित क्षेत्र हैं उनका सर्वे करा कर हथियार देने के बारे में कंट्रोल करें और हरिजनों को हथियार देने के बारे में उदारता की नीति अपनाएं । इंडियन आर्म्ज एक्ट में अगर परिवर्तन करने की जरूरत हो तो वह भी किया जाना चाहिये ।

मैं श्री आरिफ मोहम्मद से सहमत हूं कि किसी न किसी के ऊपर इस लापरवाही का उत्तरदायित्व डाला जाना चाहिये। जब तक आप ऐसा नहीं करेंगे इस समस्या को कंट्रोल करने में, इसको सीमित करने में आपको कामयाबी हासिल नहीं होगी जिले के कलक्टर, या एस. पी. या किसी दूसरे पुलिस के अफसर के ऊपर आपको जिम्मेदारी डालनी होगी । ऐसा आपने किया तो आगे के लिए दूसरे लोग विजिलेंट रहेंगे, सतर्क

[श्री अरविन्द नेताम]

रहेंगे इन क्षेत्रों की ओर देखेंगे कि इस प्रकार की घटनाओं की पुनरावृत्ति न हो ।

हमारे विरोधी दल के साथियों ने कहा है कि उत्तर प्रदेश के मुख्य मंत्री ने एक नाटक किया है । मैं समझता हूं कि आप सहमत होंगे कि कम से कम श्री विश्वनाथ प्रताप सिंह के बारे में यह बात नहीं कही जा सकती है कि वह नाटक करते हैं । उन्होंने सरकार से बाहर जाने की जो बात कही है वह नाटक नहीं है । बहुत सोच समझ कर उन्होंने यह बात कही है और उसका नतीजा भी निकला है, इस में भी कोई शक नहीं है । राज्य सरकार और खास कर प्रधान मंत्री जी के दौरे के बाद तो कम से कम तत्काल रिलीफ देने की बात की गई है । हर पीड़ित परिवार को वह दिया गया है । इसके लिए हम सभी को प्रधान मंत्री और राज्य सरकार का आभार मानना चाहिये कि उन्होंने तत्काल रिलीफ का पैसा दिया है ।

उत्तर प्रदेश की समस्यायें बहुत ज्यादा हैं, इसमें कोई शक नहीं है । सूरज भान जी कह रहे थे कि उत्तर प्रदेश के मुख्य मंत्री ठाकुर हैं और इस वजह से ठाकुरों को बढ़ावा मिल रहा है । उन्होंने यह भी कहा था कि विश्वनाथ प्रताप सिंह जिन्दाबाद के नारे भी लगाए गए थे । मैं बतलाना चाहता हूं कि उत्तर प्रदेश के 57 जिलों में से केवल दो डी. एम. ठाकुर हैं और नौ डी. एम. हरिजन और आदिवासी हैं । बारह कमिश्नरों में से एक भी ठाकुर नहीं है और पांच शैड्यूल्ड कास्ट और ट्राइब्ज के हैं । 57 एस. पी. जिन में पांच ठाकुर हैं और नौ हरिजन और आदिवासी हैं । फिर भी मैं कहता हूं कि बहुत बुरी यह घटना हुई है । मैं समझता हूं कि इन लोगों में आत्मविश्वास पैदा करने की जरूरत है । यह आत्मविश्वास उन में पैदा नहीं हुआ है। इस घटना के बाद वहां आप कुछ अफसर लाए हैं जो शैड्यूल्ड कास्ट्स ट्राइब्ज के हैं। लेकिन जब घटना घट जाती है उसके बाद लाने से कोई फायदा नहीं होता है । मैं कहना चाहता हूं कि पूरे देश में जो पीड़ित क्षेत्र हैं उनका आप सर्वे करवाएं और ऐसे चुने हुए शेड्यूल्ड कास्ट और ट्राइब्ज के तथा दूसरे भी अफसर आप भेजें जो वहां इन लोगों में आत्मविश्वास पैदा कर सकें और इनकी सुरक्षा कर सकें । यह आरोप लगाना कि एक विशेष वर्ग का चीफ मिनिस्टर होने की वजह से अत्याचार बढ़ रहे हैं सही नहीं है ।

श्री सूरज भान : आरोप नहीं लगाया है । डाकुओं ने नारा लगाया था । यह मैंने कहा था ।

श्री अरविन्द नेताम : हो सकता है, मैं इन्कार नहीं करता हूं । लेकिन जिन का यह कहना है कि इस वजह से ये घटनाएं हो रही हैं, यह गलत है । मैं चाहता हूं कि होम मिनिस्टर साहब इस सम्बन्ध में विशेष ध्यान देंगे ।

अन्त में मैं गृह मंत्रीजी से कुछ कहना चाहूंगा । अभी तक जितनी भी वारदातें हुई हैं उसकी फिगर्स मेरे पास हैं, 1976 में 6197, 1977 में 10,879, 1978 में 15,053 1979 में 16,014, और 1980 में 16,009 यह अपराध हरिजनों और आदिवासियों के खिलाफ हुए हैं। इनमें कोई कमी नहीं हुई है। हालांकि पिछले दो,तीन साल में बढ़ोतरी भी नहीं हुई है, परन्तु साथ ही कमी भी नहीं हुई है। जितने भी अपराध अदालत में जाते हैं मैं जानना चाहूंगा क्या आज तक कितने अफसरों को पनिशमेंट मिला है, खास कर आई0 ए0 एस0, आई 0पी0 एस0 अफसरों को ? इतने जो अपराध हुए हैं, कितने ट्रायल हुए हैं और कितनों को सजा मिली है, और कितने अधिकारियों को इस सम्बन्ध में सजा मिली है ?

जो घटना शर्मनाक हुई पूरा सदन उसके प्रति शरमिन्दा है । और ऐसी घटना न ही और देश में पिछड़े समाज में आत्म विश्वास हो उसके लिए आप कौन से कदम उठाने जा रहे हैं । कम्पोनेंट प्लान इस देश में बहुत देर से आया। उसके अलावा आज भी कम्पोनेंट प्लान की जो राज्य सरकारें इमप्लीमेंट कर रही है मुझे कम से कम उस बारे में संतोष नहीं है,

आपको भले ही हो सकता है। उसको इमप्लीमेंट कैसे किया जाय इस बारे में आपको गम्भीरता से सोचना चाहिए।

दूसरी बात यह है कि राज्य सरकारों से पिछड़े समाज का धीरे-धीरे विश्वास उठ रहा है और सब लोग केन्द्र की ओर ही देख रहे हैं। यह जो आत्म विश्वास कम हो रहा है इसके लिए आप कोई रास्ता निकालें ताकि राज्य सरकार के प्रति पिछड़े समाज का विश्वास बढ़े और विश्वास पैदा हो। इस बात के लिए कोई ठोस कदम उठायें।

श्री रणवीर सिंह (केसरगंज) : माननीय सभापति जी, आज यह सदन एक बड़े ही जघन्य अपराध के विषय में चर्चा करने बैठा है। ऐसा अपराध जिससे राष्ट्र का सिर शर्म से झुक गया है उसकी जितनी भी कठोर शब्दों में निन्दा की जाय थोड़ा होगा। कुछ दिन पहले देलवो, नारायनपुर, कफालटा और आज यह इतने निन्दनीय अपराधों के वातावरण में हम अपने को पाते हैं। वाकई कभी कभी ऐसा लगता है कि न मालूम इन अपराधों का अन्त कब होगा। माननीय दंडवते जी बड़े जोरदार शब्दों में कहते हैं कि जब हम लोगों को इस बात की चर्चा करनी पड़ती है तो उस समय राजनीति को कहीं दूर रखना चाहिए। बड़ा अच्छा उपदेश है। लेकिन जब इस की चर्चा उठती है तो राजनीति से ही शुरु की जाती है और उसी में इसका अन्त हो जाता है। अभी हमारा सदन जो इतने दिन चला उसका शून्य प्रहार इस बात का साक्षी है कि एक ग्रूप विशेष या जाति विशेष ने अपना अधिकार समझ रखा है कि हमारे ही शार से सारे जघन्य अपराध बन्द हो जायेंगे। मैं उन से कुछ विनम्र प्रश्न करना चाहता हूं।....

श्री अटल बिहारी वाजपेयी : जाति विशेष से क्या मतलब है?....

(व्यवधान)

श्री आरिफ मोहम्मद खां : जाति से मतलब जन्म जाति नहीं है।

श्री रणवीर सिंह : मेरा मतलब ग्रुप विशेष से है।..

(व्यवधान)

मैंने कह दिया ग्रुप विशेष।

(व्यवधान)

सभापति महोदय, आज आप फिर देख रहे हैं कि कितनी शांति है इस सदन में, कितनी चिन्ता लोगों को इस विषय पर चर्चा के लिये है और कितनी कितनी उतावली है? जो मूल समस्या है, वह पीछे रह जायेगी। हमारे दोनों के आपस के जो आदान-प्रदान विचारों के हैं, उसमें समस्या खो जायेगी।

(व्यवधान)

सही का ठेका आपने ही ले रखा है, हमने नहीं ले रखा है।

सभापति जी, मैं कुछ प्रश्न करना चाहता हूं। आपने जब बात शुरु की तो 3, 4 प्रश्न आपने किये, उनका उत्तर मैं आपसे चाहूंगा। आपने पहली बात यह कही कि आप हरिजनों के प्रति क्या कर रहे हैं?

क्या बेलछी के समय आपने अपने प्रधान मंत्री को या अपने उस हरिजन नेता मसीहा को बेलछी जाने के लिये प्रेरित किया था? क्या आपने उस प्रदेश के मुख्य मंत्री से त्याग-पत्र की मांग की थी? क्या आपने उस गृह-मंत्री से जो उस समय था, उससे यह कहा था कि कि हरिजनों पर उत्पाचार हुआ है? आप यह कुछ नहीं कह सके थे। उस समय के गृह मंत्री ने आपकी सारी मांग को दो टूक जवाब देकर बर्खास्त कर दिया था और कहा था :

[श्री रणवीर सिंह]

This is a class between two dacoit groups.

उन्होंने आपकी जारी मांग को खत्म कर दिया था। आज एक बात मैं और पूछना चाहता हूं। आपने तमाम साधारण नियमों को बालाए-ताक रख दिया था, जब हमारी अध्यक्षा श्रीमती इंदिरा गांधी वहां जाना चाहती थीं, तो आपने वह सुविधा भी उन्हें प्रदान नहीं की थी जो कि एक मामूली नागरिक को दी जाती है, जो कि वहां हरिजनों की कराह को सुनतीं, उनके आंसुओं को पोंछतीं। लेकिन आपने वह भी नहीं किया। उसके बाद भी हमारी नेता का वह साहस था कि वह वहां पर गईं।

आपकी हरिजनों की नीति के विषय में परिवर्तन होता रहता है, जब कि हमारी नीति इस बात का प्रमाण है कि हमारी नीति में निरन्तरता है, हम चाहे प्रशासन में रहें और चाहे शासन के बाहर। हमारा पक्ष हमेशा गरीबों का पक्ष है, निर्बलों का पक्ष है। आपने कब इसका उदाहरण दिया है?

मैं यह बात इसलिये नहीं कह रहा हूं मैं दंडवते जी की बात अक्षरशः मानता हूं, मैं केवल इसलिये नहीं कह रहा हूं कि आप यह समझें कि मैं बेलछी को बड़ी सराहना कर रहा हूं, उसकी निन्दा नहीं कर रहा हूं। मैं उसकी निन्दा करता हूं आज के कांड की भी निन्दा करता हूं। लेकिन यह सिर्फ इसलिये कह रहा हूं कि आप जान लें कि आपकी कथनी और करनी में कितना अंतर है। आपके स्टैंडर्ड क्या होते हैं जब आप कुर्सी से चिपके होते हैं और उस वक्त क्या स्टैंडर्ड होते हैं जब आप कुर्सी से अलग हो जाते हैं? क्या हो जाता है, उन हृदय को जो हमेशा पिघलते दिखाई देते हैं। बड़े-बड़े नेताओं को मैं देखता हूं कि भारत की सरिता के जल में आग लगा देने की [वाणी बोलते हैं।

मैं नहीं जानता था कि उनकी वाणी का आक्रोश कहां था, उनकी वाणी में सत्य कहां था, उनके हृदय का पिघलना कहां था, जब वह शासन में थे। अगर मैं यह समझूं कि उनके शासन में यह जादू था कि जब वह शासन में रहते हैं तो उनकी नीति कुछ दूसरी होती है और जब बाहर आ जाते हैं तो नीति कुछ और हो जाती है?

देवली का कांड हुआ, फिर एक मौका मिला। मैं सोच रहा था कि सारे लोग बैठेंगे, टूटे हुए दिलों को जोड़ेंगे, जिन गुटों में कुछ भिन्नता है, उनको एक साथ लायेंगे, लेकिन देहली का उत्तर, जानते हैं कहां दिया जा रहा है, एक भूतपूर्व मंत्री के घर में। यह फिर इकट्ठे हो रहे हैं, शायद सोच रहे हैं कि कुर्सी करीब है, इसको हथियाने का टाइम आ गया है, फिर एक हो जाओ। हरिजनों के लिये नहीं कुर्सी के लिये।

मैं उनसे यह कहना चाहता हूं कि हमारे देश में मृग-मरीचिका मृग-तृष्णा बड़े-बड़े साधुओं, नेताओं और भगवान को भी पीड़ित करती रही है। आप अगर फिर मृग-मरीचिका की तरफ जायेंगे तो फिर मृग की तरफ दौड़ेंगे।

सीता के साथ क्या क्या हुआ था राम के दौड़ जाने पर? आज एक नेता फिर वोट-क्लब के पास पड़े हुए हैं कैकयी हट के साथ। उनका हृदय पिघल रहा है हरिजनों पर दया से दुनिया भर की परेशानियों से पीड़ित हैं। कितने दिनों तक पिघलता रहेगा उनका हृदय, वोट क्लब के नेता का हृदय कितना द्रवित होगा, यह तो मैं नहीं कह सकता, लेकिन

अब उसी की एक कड़ी वह है कि अगर तमाम मोती बिखर गये हैं तो फिर हम एक होकर निपटा डालें, हरिजन कहीं जायें, कुर्सी हमारी होनी चाहिये। मैं कहना चाहता हूं कि देवली कांड की सब से पहली प्रतिक्रिया विरोधी दल पर यह हुई है कि उनके द्वारा टूटे हुए दिलों को मिलाने की बात नहीं हो रही है, बल्कि अपने स्वार्थ और कुर्सी की बात हो रही है। यह है जवाब उस ज्वलंत प्रश्न का, जो आज भारत के सामने है।

सभापति जी, अभाग्य से मैं जाति का क्षत्रिय हूं, इस लिए कुछ कष्ट हो रहा है यह बात कहने में श्री सूरज भान को देवली में एक अजीब बात सुनाई दी। उनकी श्रवण शक्ति बड़ी तीव्र है। मैं भगवान से निवेदन करूंगा कि वह उन्हें ऐसी श्रवण-शक्ति भी दे, जिससे वह कोई ऐसी भी बात सुन लें, जिससे राष्ट्र-हित हो।

श्री सूरज भान : वहां के हरिजनों ने बताया है।

श्री रणबीर सिंह : माननीय सदस्य धैर्य रखें। मैंने बड़ी धैर्य से उनकी बात सुनी है।

अगर वह यह सुनते रहें कि वहां ठाकुर नेता की जय बोली जा रही थी, तो क्या वह मुझ से यह अपेक्षा करेंगे कि बेहमई में जहां ठाकुर मारे जा रहे थे, मैं दूसरी जाति की जय बोलते हुए सुनता ? क्या वह मुझसे अपेक्षा करेंगे कि अगर बिहार में महतो मारे जा रहे थे, तो मैं चौधरी की जय बोलते हुए सुनता ? मैं ऐसे शब्द न सुनता हूं और न सुनने का आदी हूं। मैं विपक्षी दलों से निवेदन करना चाहता हूं कि अगर उन्होंने ऐसी बात सुनी भी है, तो उनको इसका निराकरण करना चाहिए, वहां जा कर स्थिति को निष्पक्ष तरीके से देखना चाहिए और लोगों से पूछना चाहिए कि जो आरोप वे लगा रहे हैं, क्या वह सही है।

जहां तक हमारे मुख्य मंत्री का प्रश्न है, मैं कह सकता हूं कि भारत में वह एक धवल-कीर्ति का व्यक्ति है। इतने दिनों के कार्य-कलापों में उस के दामन पर कोई कालिख का धब्बा नहीं लगा सकता। क्या विपक्षी दल के सदस्य अपने मुख्य मंत्री से यह कहा ले सकते थे कि अगर सरकार कोई काम नहीं कर सकी, तो हम शासन से इस्तीफा दे देंगे ? उत्तर प्रदेश के मुख्य मंत्री ने अपना सब कुछ, अपना सर्वस्व, दांव पर लगा दिया। वहां की गृह मंत्री दिन रात दौड़ रही हैं। हमारे जवान जूझ रहे हैं और काफी तत्परता के साथ हम ने इस समस्या का निराकरण किया है। मैं समझता हूं कि अगर इस तरह का निराकरण हमारी आने वाली सरकारें करती रहीं, तो यह कुकृत्य करने वाले लोगों को साहस नहीं होगा कि वे इस तरह के अपराध की पुनरावृत्ति कर सकें। इस लिए मैं समझता हूं कि हमारी सरकार बधाई की पात्र है।

माननीय सदस्य ने कहा कि वहां ठाकुर की जय बोली गई। सब कुछ ठाकुर के मत्थे मढ़ दिया गया। अब तक क्षत्रियों की जितनी उपलब्धि थी, वह सब शायद राधे और संतोषा के आचरण में घुल जानी चाहिए। राणा सांगा, राणा प्रताप और शिवाजी आदि सब को भुला देना चाहिए, क्योंकि क्षत्रियों ने देवली में कुछ किया है।

श्री आर० एन० राकेश (चैल) : जयचन्द भी तो हुआ है। (**व्यवधान**)

श्री रणबीर सिंह : जब आप बोलेंगे, तो मैं आप की बात सुन लूंगा।

मैं यह सोचता हूं कि विरोधी पक्ष का दृष्टिकोण दूसरा होना चाहिए था। उन्हें यह कहना चाहिए था कि अपराधी को कोई जाति नहीं होती—न वह ठाकुर होता है, न हरिजन होता है, न मुसलमान होता है, बल्कि वह शैतान होता है। अगर उन्हें सचमुच समस्या का समाधान करना है, तो उन्हें यह

[श्री रणवीर सिंह]

कहना चाहिए था कि कोई ठाकुर नहीं मरता है, कोई हरिजन नहीं मरता है, कोई ब्राह्मण नहीं मरता है, मात्र इन्सान मरता है। क्या इस तरह से इस समस्या का समाधान नहीं हो सकता ? वे वर्ग-संघर्ष की बात क्यों उठा रहे हैं ? मैं कहता हूं कि उन की वाणी में शक्ति है, वे संपद-सदस्य हैं, वे शक्तिशाली वक्ता हैं, अगर वे इस तरह की बात करते रहे, तो उन के इस प्रकार से हमारे राष्ट्र और समाज पर ऐसे घाव हो जाएंगे, जिन का उपचार हमारे पास नहीं होगा। इस लिए उन्हें इस तरह की बातें नहीं कहनी चाहियें।

हमारे एक वयोवृद्ध नेता ने बड़ा जोरदार भाषण दिया और शायद उन्हें यह वहम हो गया कि मैं फिर देश का नेता हो गया हूं। उन्हों ने चुन लिया आलोचना के लिए ब्राह्मणों और क्षत्रियों को। मैं अपने क्षेत्र में गया। वहां मुझ से कुछ प्रश्न किए गए। उन प्रश्नों के उत्तर उन वयोवृद्ध नेता से जानने का साहस तो मुझे नहीं होगा, लेकिन मैं आप के माध्यम से पूछना चाहूंगा। वे केवल पांच प्रश्न हैं और बहुत साधारण प्रश्न हैं। पहला प्रश्न तो यह है कि जब हरिजन जल रहा था, उस को आहुति हो रही थी, तब कुर्सी पर बैठे रहने वाले मसीहा ने त्यागपत्र क्यों नहीं दिया। दूसरा प्रश्न था कि क्या कभी उन्हों ने यह सोचा है कि हरिजन वर्ग अपने समाज के अन्य वर्गों से अलग थलग हो कर जीवित रह सकता है ? कोई भी वर्ग जीवित नहीं रह सकता। समाज का जो अंग अलग हो जायेगा उस को बैसाखी की जरूरत पड़ेगी। समाज हमारा एक बड़ा भारी सरिता की धारा की भांति है, उस के साथ जब तक सब जुड़ कर नहीं चलेंगे तब तक देश नहीं चल सकेगा। बाद में एक प्रश्न और किया उन्होंने बड़ा मसखरा सा कि हमारे हरिजन नेता से पूछिएगा, हरिजन नेता उन्होंने कहा, आप को आपत्ति हो सकती है, लेकिन उन्हों ने कहा कि जो हरिजन नेता यहां बैठते हैं उन से एक प्रश्न का जवाब और लेते आइएगा कि जब बड़े नेता हो जाते हैं तो क्या वह हरिजनों से घृणा करने लग जाते हैं ? हमारे परिवार में शादी ब्याह क्यों नहीं करते हैं, अन्यत्र क्यों करने लगते हैं ? क्या हम घिनौना लगने लगते हैं ? इस प्रश्न का जवाब भी मैं चाहूंगा।

दो बातें और कहूंगा। मैं यह समझता हूं कि इस समस्या का निदान असमानता को दूर करने से हो सकता है। अगर हम ने असमानता नहीं दूर की तो बार बार इस तरह के कांड होते रहेंगे। एक बात और साफ कर देना चाहता हूं आप हमारे ऊपर आरोप कुछ भी लगाएं लेकिन मैं यह बताना चाहता हूं कि आज का हरिजन मात्र आप से सहयोग चाहता है, आप की दया नहीं चाहता। आप उस को दया का पात्र न समझें। वह केवल आप का सहयोग चाहता है। आप उस के पथ-प्रदर्शक बन सकते हैं लेकिन यह मत भूलें कि उस के भी अपने ज्ञान चक्षु हैं, वह भी अपना मार्ग सही सही देखता है।

एक बात और कहना चाहता हूं अपनी उत्तर प्रदेश सरकार को तत्परता से काम करने के लिए बधाई देते हुए अपने उन तमाम जवानों के लिए जिन्होंने अपने प्राण उत्सर्ग कर दिए हैं हमारे आन्दोलन को सफल बनाने के लिए, हरिजनों में आस्था जगाने के लिए, उनके विश्वास को अडिग करने के लिए, उन जवानों के प्रति नतमस्तक होता हूं और उन का अभिनन्दन करता हूं। लेकिन यहीं एक बात कहना चाहता हूं अपने तमाम प्रेस वालों से कि जब प्रेस वाले अपनी तमाम शक्ति लगा देते हैं किसी एक डकैत को हीरो बनाने के लिए तो उनको समय मिलना चाहिए कि दो लाइन उन जवानों के लिए भी लिख दें जिन्होंने अपने प्राण उत्सर्ग किए इस तमाम अभियान में।

अन्त में यह कहना चाहता हूं कि हम में अदम्य शक्ति है, हम ने तमाम नरसंहार देखे हैं, छोटी घटनाएं भी और बड़ी घटनाएं

भी लेकिन हम में अदम्य शक्ति है उन घावों को भरने की और मुझे पूरी आशा है कि ये छोटी छोटी घटनाएं हमारे देश को अलग थलग न कर के उसे एक अखण्ड धारा में चलने देंगी और वह बूढ़ा जिस के पास हम लोग आज जा रहे हैं, दौड़ रहे हैं और जो कहता है कि हमें जाति नहीं, जल चाहिए उस की शक्ति से इस भारत की अखण्ड सरिता फिर एक शक्तिशाली सरिता में परिणत हो कर बहेगी।

सभापति महोदय : श्री सत्य साधन चक्रवर्ती।

श्री सुन्दर सिंह : सभापति महोदय; आप ने मुझे ठीक मौके पर टाइम दिया....

सभापति महोदय : अभी आप तशरीफ रखिए। ... (व्यवधान).... सुन्दर सिंह जी, बैठ जाइए। इन के बाद आप बोलिएगा।

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): Mr. Chairman, Sir, today we are discussing the case of atrocities perpetrated on the hapless Harijans in a village in U.P. I think, Mr. Chairman, you remember that on the very first day i.e. on 23rd of November, this House had discussed the same atrocities and we wanted to draw the attention of our Home Minister as well as the Government of U.S. to the happenings for which, I am sure, all the Members irrespective of political parties, are ashamed. This is a shame to our society. You will agree with me that in the last two years we have discussed this issue, the atrocities on the weaker sections, the oppressed classes, the Harijans, times without number. It shows that it is already a diseased society. The causes are deep in the society itself. It is no use taking the holier-than-thou attitude. Whenever these things happen, if the ruling party adopts the policy of "we are helider than the previous government", they will not be able to analyse the real causes and take appropriate action.

The fact remains that in Deholi many people died. If you say that the criminals are criminals, it is a good thing, but if you do not demarcate that in all clashes it is the weaker sections of the society who generally die, you would not be able to find the real causes. Suppose in Bihar Sharief there were communal riots, the members of the minority community died and the people who killed them are criminals, worst criminals, would you not demarcate that the minorities are insecure, their life and property are not secure ? Unless you accept this, you will not be able to find out the correct policies.

These incidents reveal two aspects. Firstly, the law and order condition in UP is far from satisfactory. When I say it, I do not have in my mind either this government or that Government. In any State is it not the responsibility of the State Government to protect the lives and property of the people? We all agree that after killing these people brutally the criminals entered the precints of the temple. Where was the law and order enforcing machinery ? I have been told, and I would request the Home Minister to check it, that in certain areas even the armed personnel are afraid of going out of the police station after dusk. What type of law and order we find ourselves in ?

Secondly, after this incident, the Chief Minister of Uttar Pradesh stated that "if I fail to bring the criminals to book, I shall resign" and he took one month. What has happened ? One person, who is the main or ring leader has been arrested; very good. Many persons have been killed in the encounter. I would ask all the Members of this House,

[Shri Satyasadan Chakraborty]

is it permissible ? Can the police kill people only on the basis of suspicion ? Are they sure that they were criminals ? Or is it possible that the police, to save their skin, managed to kill innocent persons in fake encounters, to prove that they have done something ? I do not say that they have done it. But I say so many encounters in U.P. are taking place. You will see in paper that every day in Bihar hundreds of people are getting killed and many of them are members of the oppressed classes particularly the landless harijans, agricultural workers. Are these encounters real ? Are we to believe the police version, that is a question ? The danger is this—if you do not go into it, it may so happen that taking advantage of the condition the police may kill innocent people and say these are encounters.

I was reading a newspaper. There it was stated. I do not know how far it is true. It is for the Home Minister to determine whether this is true or not but there are stories where even your policemen seeing the decoits do not enter into encounter. They simply run away for life. It is for your information that in certain parts of U.P. the criminal gangs use wireless set, machine gun, sten-gun. My question is from where do these things come. How are they openly using wireless set ? How is it that they are moving with the wireless sets in trucks ? These are serious things which the Central Government, particularly the Home Minister, should take not of. But then I come to the main question. Who are these people—Harijans, scheduled castes and others ? They are our brothers and sisters. But, for many centuries in our stratified society the stratification was sanctified by religion—Brahmin, Kshatriya, Vaish and Shudra. That was sanctified. Many well-known social reformers fought against it. Gandhiji did it. I remember one poem by Rabinrdra Nath Tagore where he said:

"If you keep these people behind these people will pull you behind. you cannot go ahead."

They are our brothers and sisters. What type of work they do ? They do all sorts of work which generally other people hate. Why is it that in our Constitution our Constitution-makers made a special provision regarding the Scheduled Castes and the Scheduled Tribes ? It is because of their backwardness. Why is it that they are backward ? It is because of their economic helplessness. Why is it that are economically helplesss? It is because they own nothing. You go to any village. I can tell from my own experience—go to the house of any Harijan, see the property that they own. It would not be more than worth Rs. 5 or Rs. 6. In many families you go and see the state of poverty. What is the source of their livelihood ? They have no land, but they produce food for us. Most of them do so and for their living they have to depend on landowners. Generally the land-owners belong to the higher caste. How many rapes do you think come in the paper ? How many members of the weaker section are bold enough to bring it to light ? Most of them suffer. They do not speak because they know, if they speak boldly, to morrow they will lose their bread. That is the condition in our country. We accepted in our Directive Principles of State Policy that there would be some sort of economic equality, there would be no concentration of wealth, illiteracy will go and some sort of agalitarian society and a base would be there. What is the state of conditions now ? I would ask our Ruling party Members. You ask yourself. It was Pandit Nehru who said in one of your Party Congresses that in India 99 percent of the problems were related to the land. And that is why even the Indian National Congress advocated radical land reforms. I would ask all of you to go through the records and the findings of the Planning Commission, What is the fate of the land reforms ? The land-owners

have completely vetoed and completely bypassed the law. They have been able to retain a major portion of their land. These are the prople who have taken advantage of all the money that you have spent for agriculture either in cooperative bank or in the State Bank or anything. This section of the rural gentry has monopolised it. No theory is necessary. You go to the village. You will see the persons who own land, who have their transistors and who are all well-fed. They send their sons and daughters to the school. Go and see in the village how many Harijans have been able to send their sons and daughters to the schools. You have made a provision for reservations, How many of them taken advantage of resevations ? How many of them passed the secondary stage and applied for medical college or the university ? You go and take the statistics. They cannot, because of their economic backwardness. I know that all the Parties agree. Even the Ruling Party agrees that there should be land reforms. Until and unless that is done, there will be no upliftment. If the landless Harijans do not get their land, do not get adequate wages for the work they do and if their sons and daughters are not brought into the educational institutions there would be no upliftment. But this has not been done. I can quote statistics. Even from the Planning Commission, you go to the Sixth Plan document—go to the earlier Plan documents. You will find more and more people have lost their lands. They have been evicted; there has been greater concentration of land and you will find the persons who have been evicted belong to the weaker sections and the oppressed classes. And that is the thing.

Now, I would ask. For how long we will go on debating it ? Again this will come. Again there will be atrocities. Why ? Because these people are not only poor but there is none to protect them ? Why is there none to protect them ? Because the police officers, the persons in the administration, because of their training, because of their position and because of their links, would not protect these people. The people who kill have greater access to the law-enforcing machinery than these people. That is why they openly flout the law. They know how our judicial system is against the poor people. They know how the local Thanas can be easily ribed. They know the administration. They can control.

Now the question is how this can be done ? It is a geat problem. We will have to think over this. But the suggestions have been made to the Government. The Government has not accepted. If they have accepted they have not implemented those suggestions.

Pious wishes we have many. We can shed tears for years and years together. But we must have the political will to implement what we think will go to ameliorate the conditions of the people. That political will is not there. Why is the political will not there? It is because the persons who are committing these crimes are the power-base of most of the political-parties. That is the main question.

May I draw the attention of the hon. Members on the Treasury Benches why is it that in West Bengal there is no oppression of Harijans? Why is it there are not atrocities committed on Harijans? It is just because of the fact—you take it from me—that we have declared that even if there is any oppression on a single minority or any Harijan, the policemen first of all will be suspended and the Government will take action. We are trying to implement land reforms giving guarantee to the *bargdars* and really seeing that the lot of these poor people is really uplifted. It is the will that we have.

The last question is this. Until and unless these poor people organise themselves, they cannot have liberation. I consider it to be

[Shri Satyasadan Chakraborty]

a very wrong theory that the caste poeple should unite. Thereby you will only alienate your friends and create artificial division in society. All the poor people who are oppressed should unite because primarily, the basic question is economic exploitation and the struggle against this economic exploitation.

To end, I would say, yes, you have spent money for the welfare of Harijans and Scheduled Castes and Scheduled Tribes people. But how many of them have benefited? The moneys are spent. Has the advantgge reached the poor Harijans? You have created a minority, a microscopic minority, among the oppressed classes, who are taking advantage of what you are spending and what you are doing. Some of them forget their own people. Just as in the days of the British raj, a section of the the Indian people took advantage of the moneys spent and they were cooperating with the British raj, what you are doing to day, what are spending in the name of Harijans and Scheduled Castes and Scheduled Tribes people, I can tell you that 90 per cent of them are not getting the advantage. You should take proper measures to see that the advantage reaches all the poor Harijans and for that, an alertness on the part of the administration is necessary.

Are you sure that in all the States, even though there is the quota for Harijans and SC, ST people, that is being fulfilled? No. Are you sure that whatever you are doing, at least what you are trying to do, in all the States they are implementing it? In all the States, they are not implementing it just because of the fact that the people who are in the administration, the people who are wielding power say it but they do not believe in it. That is the trouble

That is why, I would say that today is the concluding day of the winter session and I would ask you, let us go deep into the matter. Let there be no mud-slinging. Let us analyse the reasons for all these atrocities. Let us come to the scientific conclusion and have the political will to do that. But I am sure I am crying in the wilderness. I am sure you will not do it because in the States, in India, you are depending for your political power on the landed gentry, the persons who perpetrate all the atrocities, those who are the village Kulaks, and those who are the village land-owners. And if you do that, you will never be able to solve the problems.

श्री कृष्ण प्रकाश त्रिपाठी (इलाहाबाद) : देवली कांड पर बहस हो रही है। इस में भाग लेते हुए मैं दो तीन बातें कहना चाहता हूं और उनकी ओर आपका ध्यान दिलाना चाहता हूं। मुझे लगा कि विपक्ष के साथियों में से माननीय झारखंडे राय और श्री चक्रवर्ती साहब ने कुछ रचनात्मक सुझाव इस सदन के सामने रखे हैं जबकि और कुछ विपक्षी सदस्यों ने कीचड़ उछालने के अलावा जो मूलभूत समस्या है वह कैसे हल हो, उसके बारे में कोई रचनात्मक सुझाव नहीं दिया है। यह मामला पूरे राष्ट्र से सम्बन्ध रखता है। श्री सूरज भान जी ने कहा कि वहां मुख्य मंत्री श्री विश्वनाथ प्रताप सिंह जिन्दाबाद के नारे लग रहे थे जब देवली में कत्ले आम हो रहा था। मैं बहुत ही विनम्र शब्दों में कहना चाहता हूं कि श्री विश्वनाथ प्रताप सिंह उत्तर प्रदेश के वह मुख्य मंत्री हैं जिन्होंने राजनीति में आने के पहले 1957 में इलाहाबाद में अपनी समस्त सम्पत्ति भूमिदान में दान कर दी थी और आज उस पर हरिजनों और—आदिवासियों का कब्जा है उनके पास एक मकान के अलावा कोई भी लैंडिड प्रापर्टी नाम की एक भी बीघा जमीन नहीं है (व्यवधान) मैं चलेंज करता हूं कि सदन के अपोजीशन मैम्बरों की एक कमेटी बना दी जाए

और अगर वह पाए कि उनके पास जमीन है और उन्होंने भूदान में दान नहीं की है तो मैं इस्तीफा देने के लिए तैयार हूं।

वर्तमान सरकार के वहां 1980 में बनने के पहले 1977 से 1980 तक जनता पार्टी की सरकार थी। तब हरिजन कल्याण विभाग पर इनके राज में 29 करोड़ सालाना खर्च होता था जबकि वर्तमान सरकार ने एक अरब 29 करोड़ रुपया एक साल में हरिजन कल्याण विभाग पर खर्च करने का फैसला किया है और वह हो रहा है।

चक्रवर्ती साहब ने भूमि सुधारों की बात कही है। इस मामले में उत्तर प्रदेश शायद हिन्दुस्तान के बहुत से राज्यों से आगे है जहां 18 एकड़ को सीलिंग लागू की गई है और आज भी उत्तर प्रदेश की सरकार इस बात पर कटिबद्ध है कि जिन हरिजनों को पट्टा मिला हुआ है और जनता शासन में जिन हरिजनों को बेदखल कर दिया गया था उनको फिर से कब्जा दिया जाए और जिन्होंने अनधिकृत कब्जे किए हैं उनके खिलाफ कार्रवाई की जाए। उत्तर प्रदेश सरकार हरिजनों, गरीब पिछड़े वर्गों मजदूरों के लिए जितनी सचेष्ट है उतनी शायद बहुत कम सरकारें हैं और शायद बंगाल की सरकार भी उतनी नहीं है।

20.01 hrs.

[MR. DEPUHY SPEAKER *in the Chair*]

एक और बात आप देखें। उत्तर प्रदेश में 57 जिले हैं। उनमें नौ में हरिजन कलैक्टर हैं। बारह कमिश्नर हैं जिनमें से पांच हरिजन हैं। 57 ऐसे भी हैं जिनमें नौ हरिजन हैं। यह भी कहा जाता है कि हरिजनों की उत्तर प्रदेश में नजरन्दाज किया जा रहा है, यह बिल्कुल गलत है।

देवली कांड को आप लें। सभी इस कांड की भर्त्सना कर रहे हैं और करनी भी चाहिए। उससे राजनीतिक फायदा नहीं उठाया जाना चाहिए। 1977 से 1980 तक जो सत्ता में थे और जो आज विभिन्न गुटों में बंट कर विरोध पक्ष में बैठे हुए हैं, उनके शासनकाल में क्या हो रहा था। 1977 के पहले जिन हरिजनों को, गरीबों को, भूमिहीनों को पट्टा मिला था 1977 के बाद उनको बेदखल कर दिया गया, उनको हटा दिया गया और तब लैंडिड लोगों ने कहा था कि तुम्हारी नेता इंदिरा गांधी अब सत्ता में नहीं है। और उस समय के लोग यहां बैठे हुए हैं जो उस समय सरकार में थे, उनके कान पर जूं नहीं रेंगी थी। और जब 1980 में कांग्रेस सरकार बनी तब कांग्रेस सरकार ने उनको सुरस्थापित करने का प्रयत्न किया।

आज विरोधी दल के लोग, कुछ विरोधी दल के, सब नहीं, और खास तौर से दो विरोधी दल के लोग जिनके नाम मैं नहीं लेना चाहता, वह दुमुंही राजनीति कर रहे हैं। 1980 में लोक सभा के चुनावों की जब घोषणा हुई थी तो इटावा जिले में, उस समय उत्तर प्रदेश में जो मंत्री थे, वह सभा कर रहे थे। उससे पहले जिस गांव में डकैती पड़ी थी उस घर की एक लड़की उस सभा में बैठी थी और उस लड़की ने कहा कि नेताजी के पास जो मंच पर बैठा हुआ है वह डकैत है। 4 महीने पहले एक दल के नेता हटाये गये थे और पोथी तथा महावीरा गैंग का अंगनू नामक डकैत उनके साथ जीप में बैठा था। यह खबर "नवभारत टाइम्स" में छपी है। यह दुमुंही राजनीति करने वाले विरोधी दल के लोग, एक तरफ कहते हैं कि अराजकता है, और

दूसरी तरफ़ जब उन अराजक तत्वों के खिलाफ़ कार्यवाही की जाती है तो शोर मचाते हैं कि उनके साथ ज्यादती हो रही है, लोग मारे जा रहे हैं, पकड़े जा रहे हैं। यह दोनों चीजें नहीं चलेंगी।

उत्तर प्रदेश में इटावा, मैनपुरी, फ़र्रुखाबाद आदि जिलों का जहां तक सवाल है मैं कहना चाहता हूं कि 200, 300 वर्ष पहले से यह एक अशान्त क्षेत्र रहा है जहां पिंडारी रहे हैं और चाहे जो भी सरकार रही हो वहां उत्पात होता रहा है, उन लोगों को प्रश्रय मिलता रहा है। यही 6 जिले इससे प्रभावित हैं। उत्तर प्रदेश की वर्तमान सरकार कटिबद्ध है इस बात के लिए, और मैं बधाई देना चाहता हूं सदन के माध्यम से वहां के मुख्य मंत्री को जिसने यह हिम्मत की कहने की कि अगर 24 दिसम्बर तक यह लोग नहीं पकड़े जायेंगे तो वह इस्तीफ़ा दे देंगे। यह कलकुलेटिड रिस्क था। अगर वह लोग न पकड़े जाते तो इस्तीफा देना पड़ता। लेकिन जितने नामजद लोग थे, एक राधे को छोड़ कर; सब के सब गिरफ्तार हो चुके हैं। पुलिस प्रशासन भी सचेत है मुख्य मंत्री जी के इस बयान और झटके के बाद। और यह हिम्मत बिरले लोगों में होती है। एक मित्र ने लाल बहादुर शास्त्री के उदाहरण का जिक्र किया। लेकिन उस उदाहरण का जिन मित्र महोदय ने कहा उसका न उनके दल और न नेता ने पालन किया। जब जनता पार्टी में झगड़ा चल रहा था तो नेता जी ने कहा था कि अगर 6 महीने में एकता न करा सका तो मैं सरकार छोड़ दूंगा। लेकिन झगड़ा नहीं मिटा, जनता पार्टी टूटी और उनके नेता जो सरकार में रहे। तो वचन भंगी लोग, दुमुखी राजनीति करने वाले लोगों से, इस देश का ला नहीं होने वाला है।

इन शब्दों के साथ मैं पुनः भर्त्सना करता हूं। और कहना चाहता हूं कि उत्तर प्रदेश की सरकार जितनी सचेत है गरीबों की रक्षा करने में उतनी कोई नहीं है। वहां हरिजनों और आदिवासियों के लिए सरकार ने 18 परसेंट रिजर्वेशन किया हुआ है। और अगर उस क्लास के लोग नहीं मिलते तो जब तक नहीं लोग मिलते वह जगह खाली रखी जायगी। और क्लास 3 और 4 में जितनी भी वेकेन्सी हैं उनको कैरी फ़ार्वर्ड करके फिर से नौकरी दी जायगी। कहीं कहीं तो सर्विसेज में उत्तर प्रदेश में हरिजनों और आदिवासियों को 40, 50 परसेंट तक नौकरी मिल रही है क्योंकि उनका कोटा बाकी है।

मैं फिर भर्त्सना करता हूं उस आक्षेप का और विरोध पक्ष से कहता हूं कि इसको राजनीति का मुद्दा न बनायें तथा इसको मानवीय दृष्टिकोण से देखें।

श्री सुन्दर सिंह (फिल्लौर) : उपाध्यक्ष महोदय, तिवारी साहब ने गवर्नमेंट की बड़ी तारीफ की है। बात यह है कि

Follow the truth wherever it may lead you. Carry your ideas to the utmost logical conclusion. Be not cowardly and hypecritical and you shall surely succeed.

यू० पी० के प्रताप सिंह की आपने बड़ी तारीफ की है, मगर मैं यह पूछना चाहता हूं कि यह काफला लुटा कैसे, इधर उधर की बातें न कर के यह बताया जाये। मुझे राहजनों से गर्ज नहीं, पूरी रहबरी का सवाल है। मैं जानना चाहता हूं कि आदमी 24 कैसे मारे गये? यह मैं नहीं कहता कि इसमें पार्टी का सवाल नहीं है, इसमें सवाल है जैसे अपोजिशन के मेम्बर श्री चक्रवर्ती ने लैंड रिफार्म की बात कही थी। ये लैण्ड रिफार्म का नारा लगाते रहे,

लेकिन किया कुछ नहीं। वह क्रेडिट की बात नहीं, जो अपने आप को ठीक करेगा —

Be in good cheer and believe that we are selected by lord to do great things and we will do them. Hold yourself in readiness, that is, be pure and holy and love for love's sake, love the poor, be miserable, be downtrodden and God will please you.

यह बात क्या हुई कि ज्योंही झूठ बोलते जायें और जो जुल्म हुआ है, उसे अपने ऊपर नहीं लेना है; यह कैसे हो सकता है ? जब आप शीशा ठीक रखोगे तो पता लगेगा कि कौन आदमी हरिजन के हक में है। जम्मू काश्मीर में लैंड रिफार्म हुई है। किस वजह से हुई थी, पं० जवाहर लाल नेहरू के वक्त 95 फीसदी वगैर मुआवजे के दे दी गई। हमारे डोगरा साहब कहते हैं कि लैंड रिफौर्म होनी चाहिए। इसमें कोई सवाल छूदछात का नहीं है, गरीब का सवाल नहीं है। हरेक को गरीब को बांट दो।

पंडित जवाहर लाल नेहरू मेरे दोस्त थे। पंजाब से जो मेम्बर हो गये, उनको वह इस तरह काबू रखते थे कि वह डिवाईड एण्ड रूल करते थे। वह कहते है बहुत अच्छा किया, चाहे मर जायें जाते ही। एक बार पं० जवाहर लाल नेहरू जी से मैंने कहा—

There is no justification for remaining as Minister there.

वह मेरे पीछे पड़ गये और कहने लगे कि क्या बात है चौधरी साहब। मैंने कहा कुछ नहीं है, तो कहने लगे नहीं है तो खामखाह आपकी नाराजगी से कुछ नहीं हो रहा है।

जमीन मिली थोड़ी बहुत हरयाणा में और पंजाब में भी। कोई जाट आ कर बतलाये, हम उसको उसी वक्त ठीक कर दें। वहां मार खाते हैं और दुहाई देते हैं, सारे आंसु बहाते हैं, लड़ाई कोई करता नहीं है। कहते हैं हरिजन को दे दो। कौन देगा ? ताकत उनके हाथ में है, क्या हरिजन के हाथ में है ? कलेक्टर, रवेन्यु आफिसर, तहसीलदार वगैरा सब उनके हैं, जमीन कौन देगा ? यह प्रचार जरूर करते हैं कि जमीन दे दो, मगर देता कोई नहीं।

मीर सिंह जी ने कहा है कि ठाकुरों की जांत पांत का सवाल ही नहीं है। ठाकुर का सवाल टेढ़ा सवाल है। जमींदार जो हैं, वह बैकवर्ड बन रहे हैं, हरियाणा में भी और यहां भी हैं। कपुरी ठाकुर ने कहा कि जो जमीन दी, उनको बैकवर्ड बना दिया। हमारी तरफ भी बैकवर्ड बनते हैं। कोआपरेटिव बैंकों से पैसा भी यही लोग लेते हैं। कहते हैं कि लैण्ड रिफ़ार्म की बात न करो। जिनके पास जमीन है, वही लैण्ड रिफ़ार्म करने वाले हैं। उनके हाथ में सब कुछ है। सब बड़े बड़े जमींदार बैकवर्ड बन रहे हैं। हरिजनों के मरने पर वे जाहिरा तौर पर अफ़सोस करते हैं और आंसू बहाते हैं। अगर उनके 24 आदमी मर जाते, तो पता चलता। आज हमें पता लग रहा है कि कौन हमारे हक में है। जिस आदमी में जान है, हरिजनों पर होने वाले जुल्म को देख कर उसका खून उबलता है। सिर्फ़ हरिजनों का सवाल नहीं है, अगर किसी भी इनोसेंट आदमी को मारा जाता है, तो आदमी को उसके ख़िलाफ़ आवाज उठानी चाहिए। बड़े बड़े लैक्चर किए जाते हैं, लेकिन गरीबों के लिए कुछ नहीं किया जाता। इन लोगों की कानशंस कहां चली गई है ? आदमी को अपनी कानशंस के मुताबिक चलना चाहिए और यह मानना चाहिए कि हरिजनों पर जुल्म हुआ है।

[श्री सुन्दर सिंह]

क्या यू० पी० में कोई ला एण्ड आर्डर है ? आपको जो पंजाब में पांच साल तक चीफ़ मिनिस्टर रहे हैं। क्या वहां हरिजनों पर कभी जुल्म हुआ है ? यहां आ कर उनको क्या हो गया है ? उन्होंने जिस तरह पंजाब में काम किया था, उसी तरह यहां भी करें। बिहार में हरिजन एम० एल० एज० को जूते पहन कर नहीं जाने दिया जाता। श्री तिवारी जी कहते हैं कि जो कुछ हो रहा है, वह जनता पार्टी की हुकूमत का नतीजा है। ऐसा कहने से काम नहीं चलेगा। रीएलिटी को देखना चाहिए। जनता पार्टी ने सिर्फ ढाई साल हुकूमत की है। फिर भी कहा जाता है कि सारी ग़लती उसी की है। कांग्रेस तो 34 साल तक हुकूमत करती रही है।

मेरे हमेशा जीतने की वजह यह रही है कि मैं अपने हल्के में अपनी सारी कमज़ोरी बताता हूं। मैं कहता हूं कि मैंने कुछ नहीं किया ; पता नहीं, आप कैसे बेवकूफ़ हैं कि आप मुझे वोट देते हैं। इस पर वे कहते हैं "चौधरी सुन्दर सिंह जिन्दाबाद" हमारे लोगों की यह कमी है कि वे अपनी बहुत तारीफ़ करते हैं। अगर हमने मज़बूत बनना है, तो हमें अपनी ग़लतियां मालूम करनी चाहिए और उन्हें दूर करने की कोशिश करनी चाहिए।

पंडित जवाहरलाल नेहरू का नाम लिया जाता है। मुझे कोई लैण्ड रिफ़ार्म नहीं करने देता था। उस वक्त प्रताप सिंह गवर्नमेंट में था। मैं पंडित जी से मिलने के लिए गया। मैंने उन्हें लोगों की हालत बताई। मैंने कहा कि उनके पास रहने के लिए जगह नहीं है, एक कमरे में बारह-बारह आदमी रहते हैं, क्या यह डेवेलपमेंट है। मैंने कहा कि इस हालत में मेरे मिनिस्टर बने रहने की कोई जस्टिफिकेशन नहीं है। वह मुझ से नाराज़ हुए। मैंने कहा कि प्रताप सिंह लैण्ड रिफ़ार्म्ज़ नहीं करने देता है। उसके बाद लैण्ड रिफ़ार्म्ज़ हुई थीं। हरिजनों को थोड़ी बहुत ज़मीन मिली थी। दूसरी कांग्रेस गवर्नमेंट ने उसको छीनना शुरू कर दिया। जम्मू काश्मीर में 95 फ़ीसदी लैण्ड रिफ़ार्म्ज़ हुई हैं। वे पंडित जवाहरलाल नेहरू ने की हैं। मैं आप को बता दूं और यह जो मैंने काम किया था पंजाब में लैण्ड रिफार्म का वही पंडित जवाहरलाल नेहरू ने वहां कर दिया। नहीं तो ये मेरी कोई लीडरशिप नहीं बनने देते, हरिजनों की क्यों कि इन को खतरा होता है कि कहीं इन के आगे कोई न निकल जाय। यह सारा सिलसिला जो खराब हो रहा है, हमें तो पता है कि हरिजनों का क्या हाल है। और किसी को क्या पता हो सकता है ? सब ज़बानी बात करते हैं। कोई सच तो बोलता नहीं है। सब गलत बातें करते हैं। ये कहते हैं कि कर दो जी। ठीक कर दो। कर दो क्यों ? करो। तुम्हारे आदमी हैं ये सब, तुम करो। यहां हरिजनों के तीन चार फुल फ्लेज्ड मिनिस्टर होने चाहिए जिस से गांवों में लोग डरें कि वह फुल फ्लेज्ड मिनिस्टर बैठे हैं, वह मारेंगे। यहां क्या आप ने बठा रखे हैं ? यह कोई यतीमखाना है क्या ? इससे क्या बनेगा ?

देखिए, मैं आप को बता दूं, खुद ही अपना नुकसान आप कर रहे हैं। हरिजनों को आप तगड़ा करेंगे तो उनके वोट मिल जाएंगे, नहीं करेंगे तो भट्ठा बैठ जायगा, यह मैं आप को बतला देता हूं। इसलिए ज़बानी जमाखर्च से काम नहीं चलेगा। यह करना पड़ेगा। लैण्ड रिफार्म करता कोई नहीं है, सारे उस की बातें करते हैं। मेरे पास ज्यादा टाइम नहीं है, नहीं तो मैं हर एक का जवाब देना चाहता हूं। यह जो है माननीय सोशलिस्ट, यह भी हमारे

आदमी हैं, इन का जवाब मैं दूंगा। यह भी बहुत अच्छे आदमी हैं। यह कहते हैं कि कोई मामला नहीं है, सब लोगों का भला होना चाहिए। चाहे कोई अन्धे कुएं में गिर जाय, सब का भला होना चाहिए। कत्ल तो हम होते हैं तो भला किन लोगों का बना रहे हैं? कत्ल तो हम हों, वोट हम दें और भला किन का हो? वोट भी हम दें और कत्ल भी हम हों, यह बड़े हैरानी की बात है। मैं आप को बता देना चाहता हूं कि बात बड़ी वार्निंग की है। यह कोई न समझ ले कि मैं मखौल कर रहा हूं, मैं दिल से बोल रहा हूं। जो सीधी बात है उस को मान लेना चाहिए। गवर्नमेंट किसी की भी हो, चाहे उन की हो या हमारी हो, आप को कोई वैल्यू होनी चाहिए जिस पर हमें चलना है। जो गरीब हैं उन का नाम ले कर आप पैसा जमा करते जायं और जमीन उन को मिले नहीं। कहां लैंड रिफार्म हो रहा है? यह कहते थे कि सबको 18-18 एकड़ दे दी गई है। मैं बताऊं आप को कि यहां जो बैठे हुए हैं उन में से कितनों के पास दो-दो हजार एकड़ जमीन है जिस के फार्म उन के बने हुए हैं। दो दो हजार एकड़ जमीन उन के पास है। परमात्मा वह देखता है, वह सब को देखता है। इस को भी आप को ठीक करना चाहिए। यहां जो बड़े बड़े लैंड लार्ड बने हुए हैं हमें उनसे खतरा है, बाहर से हमें खतरा नहीं है। उन का हम मुकाबिला कर लेंगे। ज्ञानी जी, आप को पता ही है, मैं कहता हूं कि ये बड़े चोर हैं, ये मार देंगे हमें। आप को सख्ती से काम करना चाहिए।

No man can get his right by request. Rights are wrested from unwilling hands.

मैं तो हरिजनों से कहता हूं, यहां ऐसे हैं जो सोचते हैं कि हमें तो टोपू सीएम मिला है, तुम्हारी तरफ से चाहे सब मर जायं। उनकी आंख कोई किरकिरी नहीं है। चाहे वह मर जायं चाहे रहें। देवली में मरे, और जगहों में मरे। अब हम बाकी हैं। अब हमारी बारी है। इसलिए मैं आप को कहूंगा यह जो है हरयाना, यू पी, बिहार इन सब में बुरा हाल है। वहां इन को कोई पूछने वाला नहीं है। हरिजनों का बुरा हाल हो रहा है। इस को ठीक करने के लिए कोई आदमी का बच्चा हो वह आगे आवे। कोई अच्छा आदमी होना चाहिए जिस को फीलिंग हो। बताइए, 24-24 आदमी मर जाते हैं और आप स्टेटमेंट दे देते हैं कि पकड़ लिया है, यह कर लिया है, यह कोई बात हुई? यह बहुत बुरी बात है यह तो किसी का अपना लड़का या लड़की मरे तो वह समझ सकता है कि क्या बात हुई। मैं देवली नहीं गया। मैं इसलिए नहीं गया कि वहां जा कर रोना पीटना है और क्या है? कई जाएंगे, उन से सुन लूंगा। इसलिए मैं वहां गया ही नहीं। जैसा इन्होंने बताया है कि सामने लड़के लड़कों सभी मार दिए जायं, यह कोई गवर्नमेंट होती है? कहते हैं मुख्य मंत्री कि इस्तीफा देंगे पर देते नहीं हैं। क्या उन का मुंह रहेगा? कहते हैं बड़ी कुर्बानी की है, कुर्बानी की तो यह दशा है? उस को पकड़ा क्यों नहीं अब तक? 66 का नाम लेते हैं तो उस को पकड़ा क्यों नहीं अब तक। कई जगह नहीं पकड़े हैं और जब नहीं पकड़े जाते हैं तो मिनिस्टर को बदल दो। कोई और मिनिस्टर लगा दो। चाहे अपना लगा दो चाहे मैं कहता हूं कि जनता का लगा दो। अब मैं आप को और क्या कहूं? कई आदमी बोले हैं। एक-एक आदमी का नाम मैंने लिखा हुआ है जो बोले हैं। कई लोगों ने बहुत गलत बात कही है।

जिन आदमियों ने बोला है, मैं ने एक-एक आदमी के नाम लिखे हुए हैं, जिन्होंने बोला है, लेकिन उन्होंने बहुत सी गलत बातें कही हैं। यहां पर जो [illegible]

[श्री सुन्दर सिंह]

रहा है, जमीदारों को मिल रहा है, च को-आपरेटिव हो, चाहे कोई फार्म हो। पंडित जवाहर लाल नेहरू ने कहा था कि 95 फीसदी प्राब्लम लैण्ड के मुताल्लिक है। यह उन्होंने बिल्कुल ठीक कहा था। आप उस समस्या का समाधान नहीं कर सकते हैं, आपने कहां करना है। पंडित जवाहर लाल नेहरू से मैंने पहले भी कहा था कि हर एक स्टेट में हमारा होम मिनिस्टर होना चाहिए, अगर होम मिनिस्टर न हो तो आई० जी० होना चाहिए, जो सब को कण्ट्रोल करे। पुलिस पर हमारा कब्जा हो, लेकिन पुलिस में हम अपने आदमी लाते हैं। आप जानते हैं कि पंजाब में लड़ाई की क्या वजह है—वहां 90 फीसदी दूसरे आदमी हैं। दूसरे मारने वाले उनकी मारते हैं, उनको कौन पकड़ेगा। वहां हरिजनों को बना दो। 50 फीसदी हिन्दू और हरिजन हो जाए तो मसला हल हो जाता है। पहले युनाइटेड पंजाब में यही हालत थी तमाम मुसलमान थे, उन्होंने हिन्दुओं को निकाल दिया था। इसलिए मैं यह कहना चाहता हूं लैण्ड रिफार्म का मसला पहले हल करो।

इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

MR. DEPUTY SPEAKER: Hon. Members, it is now 8.30 p.m. and we must complete this. How long are we going to sit?

SHRI R. N. RAKESH: Upto 12 O' clock.

MR. DEPUTY SPEAKER: I think the Minister has got to reply. Otherwise this discussion has no meaning. Every one after speaking goes away and there will be thin attendance. Therefore, I would suggest that no speaker should take more than 7-10 minutes. Unless it is a repeation you can complete your speech within 7-10 minutes. I will ring the bell as soon as 7 minutes are over. Shri D. P. Yadav.

श्री डी० पी० यादव (मुंगेर) : उपाध्यक्ष महोदय, देवली कांड, बहमाई कांड या बेलची कांड—ये सारे के सारे कांड जो हुए हैं यदि इन पर सन्जीदगी से विचार करें तो ऐसा लगता है कि समाज में एक नई उथलपुथल आई है। इस नई उथलपुथल की प्रक्रिया में जो वर्ग अपने को शासक समझते थे, वे शासन करने की प्रवृत्ति के लिए लड़ रहे हैं और जो वर्ग शासित हैं, वह इस बात के लिए तैयारी कर रहा है कि अब हम शासित रूप से नहीं रहेंगे—मेरी इसी पर निष्कर्ष है।

मैं ज्ञानी जी से निवेदन करूंगा, श्री मकवाना जी भी यहां पर बैठे हुए हैं, इन सारी चीजों को वैज्ञानिक दृष्टिकोण से और असलियत के दृष्टिकोण से देखा जाए, केवल इस पक्ष ने उस पक्ष पर या उस पक्ष ने इस पक्ष पर कोई आरोप-प्रत्यारोप कर दिया, तो इससे समस्या का समाधान होने वाला नहीं है। मैं इस बात को मानता हूं कि देवली कांड में हरिजन मारे गए हैं, बहमाई कांड में ठाकुर मारे गए हैं और कुछ गांव के पिछड़ी जातियों के लोग मारे गए हैं, लेकिन ऐसा हो क्यों रहा है, इसकी तहकीकात करने की आवश्यकता है।

दूसरी बात और नोट करने की यह है कि जिओलाजीकल जोन्स से बन गये हैं, जहां पर ऐसी बातें होती हैं और इस के बारे में हमें कुछ सोचना होगा। कटक, एटावा, मैनपुरी होते हुए मध्य प्रदेश में भिंड, मुरेना तक एक जोन है और दूसरा इलाका आप का गंगा के किनारे का है और यह हमारे रोहतास

जिला, पटना, मुंगेर और भागलपुर जिलों का है । इस जोन में काफी सेंशल एबेकनिंग हुई है । जो क्लास आपरेस करना चाहता है शासक वर्ग उस को तरजीह दे कर कुछ क्रिमिनल्स को, कुछ असामाजिक तत्वों को उभार रहा है और कहता है कि तुम इस सामाजिक व्यवस्था को चलाते रहो और इस में हम शासन की ओर से मदद करेंगे ।

उपाध्यक्ष जी, मैं एक बात कहूं । कुछ बातें हैं जो सच हैं, जिनको मैं यहां कहना चाहता हूं । श्री विश्वनाथ प्रताप सिंह को मैं अच्छी तरह से जानता हूं । वे मेरे साथ डिप्टी मिनिस्टर थे । वे एक भले आदमी हैं, इस में दो राय नहीं हैं लेकिन विश्वनाथ प्रताप सिंह के मुख्य मंत्री बनने के बाद, इटावा, एटा और मैनपुरी में जो निर्दोष लोग हैं, जिन्होंने कोई पाप नहीं किया है, उन को, उन की बिरादरी के लोगों ने मारा है, उन के मारने में कुछ लोगों ने हिस्सा लिया है । यदि ऐसी बात है, तो क्या यह कोई शासन चलाने की बात है । मैं अपनी तरफ से यह बात नहीं कह रहा हूं बल्कि आप के दल के श्री विजेन्द्र पाल जी जो सदस्य हैं, वे आज सुबह मुझ से यह कह रहे थे कि केवल इटावा जिले में करीब करीब 250 नौजवानों को चुन कर दिन में पकड़ लिया, रात को थाने में उन को रखा जाता है और सुबह होते ही उन की हत्या की जाती है और कहा यह जाता है कि एन्काउन्टर में मारे गये हैं । यह अखबार में निकला है और मेरा लिखा हुआ अखबार नहीं है । नीरज राय ने कुछ आर्टीकिल्स लिखे हैं, जिस में उन्होंने लिखा है :

"In UP Dacoits' Den I—Poised for a caste war in Manipuri.

In UP Dacoits' Den II—Government 'persecuting the Yadavas.

In UP Dacoits' Den III—Wives sold to buy guns."

ये सारे के सारे समाचार अखबारों में अक्तूबर महीने से निकल रहे थे और दिसंबर में नवंबर में यह घटना हुई । इस का मतलब यह है कि अक्तूबर से पहले यह सब हो रहा था जिस से इस प्रकार का कुकर्म हुआ । सामाजिक रचना के कारण यह अन्याय हो रहा है और एक वर्ग संघर्ष करने को तैयार है । आज मान लीजिए कि एक जाति का आदमी मुख्य मंत्री हो गया, तो मुख्य मंत्री होने के कारण, उन के व्यक्तिगत कारण से नहीं, उस की जात-बिरादरी होने के कारण, एस०पी० उसी जात-बिरादरी का, दारोगा उस की जात-बिरादरी का, अगर लोग यह सोच लें कि किसी को परसीक्यूट कर देंगे और जात-बिरादरी के नाम पर किसी का सर्वनाश कर देंगे, तो यह सही बात नहीं है । मैं एक बात कहना चाहता हूं और इस को कोई चुनौती न समझे कि कोई आदमी जिन्दा होता है तो उसे एकबार ही मरना है और अगर इस प्रकार की प्रवृत्ति रही कि पिछड़े हुए लोगों को दबाया जाए, उन को मारा जाए, तो एक ऐसा रेवोलूशन होगा, जिस को बहुत देर तक आप रोक नहीं सकते । आप की बन्दूकों से वे डरने वाले नहीं हैं । जितने आप के पास लाइसेन्स्ड आर्म्स हैं, अब उन के पास गैर-लाइसेन्स्ड आर्म्स हो गये हैं । आर्म्स कहां से आ रहे हैं, यह पता नहीं लेकिन कहीं न कहीं से तो मंगा रहे हैं अपनी इज्जत बचाने के लिए, अपनी आबरू को बचाने के लिए । दिखाने के लिए तो कहा जाता है कि अब कोई बात नहीं है और समाजवाद आएगा और लैंड रिफार्म्स होंगे, लोगों को जमीनें दी जाएंगी और पूरा विकास होगा लेकिन मैं यहां पर कुछ आंकड़े देना चाहता हूं कि अब तक

[श्री डी० पी० यादव]

क्या हुआ है । मेरे एक क्वेश्चन के जवाब में यह बताया गया है । मैं ने पूछा था कि पिछले दस साल के दर्म्यान देश में सिंचाई की कितनी योजनाएं सैंक्शन हुई हैं और कितनी लागू हुई हैं । मैं इस को पढ़ना चाहूंगा :

"(a) The names of the major and minor irrigation schemes which have been cleared by TEC of the Planning Commission in the last ten years' and

(b) the date of sanctioning amount sanctioned for each scheme; escalated cost due to delay; and the quantum of work done in each case."

किसी मित्र ने कहा कि योजना की राशि जो रखी है , गरीबों के, हरिजनों के पास नहीं, वह बडे अधिकारियों की खीर-भोजन के लिये जा रही है । उसमें इंजीनिययरों का खीर भोजन होता हैं । दूसरे लोगों का खीर भोजन होता है । मुझे क्षमा कीजिये , हमारे यहां कहा जाता है कि पहले यू० एस० डालर था, उसके बाद पैट्रों डालर आया और वह सिंचाई योजना में हाइड्रों डालर का गया है। यह हाइड्रों डालर कहां जा रहा है ? यह न हरिजन के पास और न गरीबों के पास जा रहा है ।

एक करनार स्कीम थी जो 16-5-75 को 8 करोड 3 लाख की स्वीकृति हुई थी, वह बढ कर अब 16 करोड की हो गयी है और अब तक काम कुछ नहीं हुआ । दूसरी दुर्गावती स्कीम 16-5-75 को 25 करोड की मंजूर हुई थी, अब वह 50 करोड की हो गयी है और उसमें भी काम कुछ नहीं हुआ । इनमें काम सारे का सारा बिल है ।

अगर आप हरिजन को और आदिवासी को सिंचाई की सुविधा नहीं दीजियेगा , सड़क नहीं दीजियेगा तो वे क्या करेंगे। आप हरिजन और आदिवासी को खाने को भोजन नहीं दीजियेगा , रहने को जमीन नहीं दीजियेगा तो ऐसी स्थिति में क्या होगा ? पटना के इलाके में नक्सलाइट्स के नाम पर एनकाउटर किये जा रहे हैं। इसमें असल क्रिमिनल्स के साथ एनकाउटर नहीं किया जा रहा है । आप वहां से नकसलाइट्स की लिस्ट मंगवा लीजिये, उससे आपको पता चलेगा कि मरने वालों में कितने नाम नकस्लाइटस के हैं । मरने वालों में एक दो आदमी ऊंची जाति के हो सकते हैं, अधिकतर मरने वालों में हरिजन और आदिवासी लोग हैं ।

बालेश्वर राम जी आप तो रूरल रिफार्म्स और रूरल डवलपमेंट विभागों को देखते हैं । कृपा करके वहां जाइये । वहां जा कर आपको पता चलेगा कि वे औरतें जिनके घर में दाल नहीं है , कच्ची अरहर की फली तोडने के लिये खेत में जाती है, पेट की ज्वाला मिटाने के लिये जाती हैं । अगर खेत वाला कोई मनचला युवक है तो वह औरतों के साथ बलात्कार करता है, उस औरत के साथ करता है जो भूख की ज्वाला मिटाने जा रही है । आप विकास की बात कर रहे हैं ।

आपकी सारी की सारी योजनायें लैन्ड रिफार्म की योजनायें छपी पडी है, लेकिन उनसे गरीब लोगों का भला नहीं हो रहा है , उसको काम नही मिल रहा है । एक हरिजन और आदिवासी को अगर आप काम नहीं देंगे, तो खाने को भोजन नहीं देंगे, रहने को जमीन नहीं देंगे तब तक वे चैन से नहीं बठेंगे । अगर सामाजिक परिवर्तन की आवश्यकता है, या किसी और चीज की आवश्यकता

है तो सरकार को पक्का इरादा करना होगा, संजीदगी से सोचना होगा ।

मैं इस दल में या उस दल में, या उस राज में या उस राज में क्या हुआ, इसका जिक्र नहीं करना चाहता। में यह भी नहीं कहना चाहता कि इस नेता ने या उस नेता ने क्या कहा था । जब तक उन की और मन की भूख नहीं मिटायी जायेंगी तब तक शांति नहीं होगी । जब तक दरिद्र की भूख नहीं मिटेगी तब तक शांति नहीं होगी । ज्ञानी जी किसी भी हालत में उस भूख को दबा नहीं सकेंगे । यह होगा कि अभी यह मारा जायेगा, कभी वह मारा जायेगा । कभी उच्च जाति के लोग मारे जायेंगे कभी दरिद्र लोग मारे जायेंगे। इस सब को रोकने के लिये समाज के बडे लोगों को सोचना होगा और अपने मन को बदलना होगा । जब तक आप मन को नहीं बदलियेगा तब तक समता नहीं होगी । अगर आप बन्दूक की नोक पर या किसी मुख्य मंत्री की ताकत पर शासन करने की बात सोचते है तो आने वाले समय में काम नहीं चलने वाला है ।

श्री रघुनाथ सिंह वर्मा (मैनपुरी) : माननीय उपाध्यक्ष महोदव, मैनपुरी का देउली गांव मेरे क्षेत्र में आता है । मेरा निर्वाचन क्षेत्र जिला मैनपुरी है । देउली में हुई इस घटना से पूरी मानवता का सिर शर्म से झुक जाता है । वहां जो अत्याचार और अन्याय हुआ है वह मानव जाति के माथे पर एक कलंक है ।

मैं माननीय ज्ञानी जी को खास तोर से बतलाना चाहता हूं कि 17 नवम्बर को मैं लखनऊ में गया था और मैंने वहां के मुख्य मंत्री को पत्र दिया था कि देउली गांव के आस पास बदमाश रह रहे हैं, वहां पी० ए० सी० को लगाया जाये ।

लोउर यंगा कैनाल के किनारे-किनारे बबूल की झाडियां खडी हैं । उनमें डाकू छिपे रहते हैं ।

परन्तु मेरे उस पत्र पर कोई कार्य-वाही नहीं हुई । इससे पहले 4 नवम्बर को डी० आई० जी० हैड क्वाटर इलाहाबाद को एक पत्र लिखा, उसमें जसराना एस० एच० ओ० के संबंध में लिखा और जो गुन्डागर्दी बढ़ रही थी उसके संबंध में जिक्र किया था और इसके पहले जुलाई या अगस्त के महीने में मुख्य मंत्री को एक पत्र लिखा, उसमें एस० एच० ओ० जसराना, श्री एम० एस० खान के विरूद्ध लिखा था और उसका उत्तर भी उन्होंने दिया है और जो गुन्डागर्दी और डाकुओं का आतंक बढ़ रहा है, लेकिन मुख्य मंत्री जी ने कहा कि आपक क्षेत्र में कभी शांति रहती ही नहीं है तो मैंने कहा कि कम से कम जिन्दा रहने लायक स्थिति तो बनाइये । स्थिति काबू से बाहर होती जा रही है । रसैनी गांव जो वहां से एक मील दूर है वहां डाकू रहते हैं, इस लिये पी० ए० सी० की एक प्लाटून तैनात करवा दीजिये, परन्तु मेरी बात पर ध्यान नहीं दिया गया नहीं तो यह घटना रुक सकती थी । 17 नवम्बर को यह दुर्भाग्यपूर्ण घटना घटी । चार बजे लैटर दिया था और मुख्य मंत्री से बात भी हुई थी, परन्तु हम लोग अपोजीशन के हैं, इस लिये हमारी बातों की ओर ध्यान नहीं दिया जाता ।

मैं संतोषा डाकू के संबंध में बतलाना चाहता हूं । यह कहा जा रहा है कि यह कोई बडा डाकू नहीं है । मैं बतलाना चाहता हूं । संतोषा ठाकुर का सूर पदमवीर डाकू है, इसीलिये अपनी

लड़की की शादी इस के साथ की है। पदमबीर ग्राम नवादा, थाना जसराना का रहने वाला है। संतोषा की जमीन ग्राम जाख थाना ओंछा, जहां इसकी ननिहाल है वहां पर भी है और देवली में इसकी जमीन है। संतोषा डाकू ने ग्राम विक्रमपुर थाना ओंछा के कुंवर-लाल यादव को दंगल में गोली मार दी थी। वह बहुत कहता रहा कि मुझे छोड़ दो, लेकिन इसने उसको मार दिया। इसके बाद नाटकीय ढंग से गायब हो गया। इसके गिरोह में सभी ठाकुर हैं। ये लोग जगह जगह हरिजनों को लूटते और मार पीट करते हैं। इसके गिरोह में राघे, बहादुर, कप्पान, युधिष्ठर आदि हैं और दो-चार लोग देवली के भी हैं। इनको पूरे जिले के कांग्रेसी ठाकुरों का संरक्षण प्राप्त है।

**

इन सबका समर्थन इनको मिला हुआ है। इनकी योजना मेरे कत्ल कराने की भी थी, लेकिन मैं तो सावधानी के साथ रहता हूं, इसलिए ये कामयाब नहीं हो सके। बेचारे गरीब और साधनहीन जाटवों को इन्होंने मार डाला।

वहां के ठाकुर जमींदारों के बारे में बतलाना चाहता हूं। ये पंजाब या हरियाणा जैसे जमींदार नहीं हैं। ये लार्ड कार्नवालिस के जमाने के जमींदार हैं। ये सब अपराधी हैं। हम लोग भी जब वोट मांगने जाते हैं तो हमारे साथ भी मिस-बिहेव करते हैं और जीप पर धूल आदि फेंकते हैं।

सन 1961 में ठाकुर फतेह सिंह प्रधान का चुनाव जीते थे। उसके बाद जाटवों के सहयोग से नाहर सिंह लोधी 1971 में प्रधान का चुनाव जीते। तभी से ये जाटवों से रंजिश मानने लगे। नाहर सिंह ने हरिजनों को जमीनों के पट्टे भी दे दिए, इससे रंजिश और अधिक बढ़ गई।

1969 में जब विधान सभा के चुनाव चल रहे थे उस समय जसराना थाने के थानेदार लाल सिंह से वहां के ठाकुरों और ब्राह्मणों ने मिलकर जाटवों के बी. ए. एम. ए. में पढ़ने वाले लड़कों को थाने में बन्द करा लिया। जब मैं जाजूमई के पुल से पार हुआ तो मुझे इस घटना के संबंध में उस दिन करीब 12 बजे बतलाया। मैं चार बजे जसराना कस्बे में पहुंचा। तब अंगनलाल, जो शिवदयाल मारा गया, उसका पिता है वह मेरे पास आया। मैं शाम को चार बजे थाने पहुंचा। मैंने अंगन लाल जाटव को बी० डी० सी० का मैम्बर बनवाया था, ब्लाक समिति का मैम्बर बनवाया था। इन्होंने मुझे कहा कि थाने में चार पांच लड़के बन्द हैं। मैं थाने गया। उनको खाना खिलाया। उसके बाद डिस्ट्रिक्ट कोर्ट में और सैशन जज की कोर्ट में केस गया। मैंने एम०एल०ए० की हैसियत से सफाई पक्ष की तरफ से बयान दिया। बड़ी मुश्किल से मैंने उनको रिहा करवाया। ठाकुर और ब्राह्मण बुरी तरह परेशान कर रहे थे। जगदीश, राम भरोसे लीलाधर, करधम का साला छुटन लाल आदि को मैंने छुड़वाया। जगदीश आगरा की तहसील एतमादपुर में टाउन एरिया में नौकरी करता था। तब उसने शिव दयाल को भी तहसील में चपरासी लगा लिया था। दीवाली के अवसर पर शिव दयाल घर दीवाली मनाने के लिए आया, मौत उसको भी वहां ले आई। ज्ञानी जी वहां का करुण दृश्य देख कर आए हैं। उसको देख कर आंसू बहने लगते हैं। शिव दयाल को भी किवाड़ तोड़ कर

**Expunged as ordered by the Chair.

मार डाला गया । मौत उसको यहां ले आई थी । दो-दो साल के बच्चों को मार डाला गया । उन कुत्तों को जिन्होंने बन्दूक की आवाज सुन कर भौंकना शुरू किया था, उनको भी डाकुओं ने नहीं छोड़ा और जान से मार दिया । संतोषा ने 16 तारीख को फरीदपुर गांव से पांच बन्दूकें लोधियों के यहां डाका डाल कर चुराई और पांच सौ कारतूस भी ले गए । 18 ता० को इन्हीं बन्दूकों से उन्होंने गरीब जाटवों को मारा । पंचम सिंह के पुत्र मुंशी सिंह के यहां उन्होंने खाना खाया । उसी दिन पंचायत की । यह एक कास्ट वार थी । मारने वाले भी ठा र और प्रश्रय देने वाले भी ठाकुर थे । मारने वालों में एक दो तेली, धानव आदि भी शामिल हो गए थे । उनको इन्होंने अपने गैंग में मिला लिया था । जबर्दस्ती, उनको गांव में रहना था तो उनके गैंग में मिलना पड़ा । 1980 का चुनाव हुआ । तब एटा, मैनपुरी और इटावा में तीन जगह जाटव या शैडयूल्ड कास्ट के एस० पी० थे । आज उनमें से एक भी नहीं है । बुद्ध चन्द को मैनपुरी से** इन लोगों ने ट्रांसफर करवा दिया । वह गरीबों और हरिजनों और पिछड़े वर्गों की मदद करता था । इसलिए उसको वहां से हटा दिया गया । उनके वक्त में जिले में काफी शान्ति थी । वह गरीबों की सुनता था । किसी तरह का आंतक तब नहीं था--

MR. DEPUTY SPEAKER: You took too much of the time. Please you complete your speech.

SHRI R. N. RAKESH: Sir, we will sit here up to 12 of the Clock.

MR. DEPUTY SPEAKER: I know that. Please leave it to me. Everybody speaks and goes away. There would be no quorum.

श्री रघुनाथ सिंह वर्मा : यह मेरे क्षेत्र का मामला है । अगस्त का महीना था । उत्तर दक्षिण में तो नहर बहती है और पूर्व पश्चिम में नदी और बिल्कुल किनारे पर देवली गांव स्थित है तब अगस्त में धन सिंह ने पुलिस का जो मुखबिर था पुलिस को सूचना दी कि संतोषा, राधे, कप्तान वगैरह का गैंग देवली गांव में डेरा डाले हुए हैं । पुलिस मौके पर पहुंची । राधे तब टट्टी करने गया हुआ था । तब बरसात का मौसम होने के कारण नदी में बाढ़ आई हुई थी । राधे भी टट्टी करने गया हुआ था । जब इन दोनों को पता लगा तो ये नदी क्रास करके निजामपुर की तरफ भाग गए । इस केस में अगन लाल मिट्ठू, आदि जाटवों को पुलिस ने गवाह बना लिया । तब से ये लोग बहुत रंजिश मानने लगे और इन्होंने प्रण कर लिया कि हम सबूत खत्म करने के लिए उनको जान से मार देंगे । जब इनकी राइफलें आदि छीन ली गई पुलिस द्वारा तो** निवासी धाधऊ थाना जसराना के यहां कांग्रेसी ठाकुरों--की मीटिंग हुई जहां पर चन्दा करके सभी आटोमेटिक, आटोमेटिक राइफलें खरीद कर उनको दी गई और इन से उन्होंने देवली पर हमला किया और हरिजनों को मारा । ठा० शिवराज सिंह जो मेरा कार्यकर्त्ता है उसके भाई साहब सिंह को पंचायत में बुला कर और शराब पिला कर 1,000 रु. तय करा लिया । पिछले शनिवार 2, 3 दिसम्बर को बदमाशों ने हथियार खरीदने के लिये थाना जसराना के अधिकारियों की सहायता से शिवराज सिंह को पकड़ लिया और डराया धमकाया । उसने कहा बदमाशों को हथियार खरीदने के लिये

**Expunged as ordered by the chair.

[श्री रघुनाथ सिंह वर्मा]

पैसा नहीं देंगे, ठाकुर जायें भाड़ में । ठाकुरों में सबसे ज्यादा पैसे वाले शिव राज सिंह और साहिब सिंह हैं इसलिये उसको पकड़ कर ले आये । आप इन तथ्यों की जांच करायेंगे । संतोषा, कुंवर लाल को मारने के बाद, करीब 6 महीने गायब रहा, ठाकुरों ने कहा कि संतोषा मारा गया, जब कि वास्तव में बहादुर मारा गया था, और लाल जी** करहल के यहां शेल्टर पाता रहा क्योंकि जसराना में ठाकुर कम हैं और करहल क्षेत्र में ज्यादा हैं** । आप भयाना, तहसील करहल के रहने वाले हैं । वहां खटीक ज्यादा हैं। संतोषा को नाटकीय ढंग से सरेंडर कराया गया** । वर्तमान आई० जी० इसको पकड़ कर ले गये और मलखान सिंह के गैंग से जमुना किनारे से ले जाकर इसको सरेन्डर कराया जब यह आया कि मुख्य मंत्री का इस्तीफा हो जाएगा । **गरीबों के प्रति गलत व्यवहार है और अत्याचारी बड़ा जमींदार रहा है । एक खटीक के लड़के की पकड़ करा ली वह शराब की दुकान करता है, 90,000 रु० उस लड़के के छुडाने, के लिये इन्होंने लिये हैं, ऐसी ग्राम चर्चा है ।

पुत लाल लोधी निवासी टोडापुर तोथडी थाना जसराना के लडके को संतोषा गैंग पकड कर ले गया और इनके दलालों ने 20,000 रु० ले कर छोड़ा । संतोषा हमेशा पिछडे वर्ग और हरिजनों की पकड और डकैती करता है । हमारे मैनपुरी जिले में इस समय 4 सर्किल अफसर है जिनमें से 3 ब्राह्मण हैं । मैंने कई बार लिख कर दिया कि इतने ब्राहमण नहीं रहने चाहिये जानबूझ कर हरिजनो को एनकाउन्टर्स में पिछडे वर्ग के लोगों को मार रहे हैं । पूरे प्रदेश में जहां-जहां भी एनकाउन्टर्स पुलिस के हो रहे हैं वहां पिछड़े वर्ग के लोगों को ही मारा जा रहा है । एक **सी० ओ० है, वह चरित्रहीन आदमी है उसने एक के भाई को पकड़ा कर ले जा कर मार दिया जो पुलिस में इंस्पैक्टर्स का लडका है । आप देखें इन एनकाउन्टर्स में अहीरों, लोधियों, जाटवों, काछियों और गडरियों को ही मारा जा रहा है । जब तक यह व्यवस्था रहेगी तब तक गरीब शोषित और पीडित लोग परेशान रहेंगे और यह सरकार उनकी सुरक्षा की कोई व्यवस्था नहीं कर सकती । लगता है कि जाटव भाइयों को तो निकाल ही दिया जायेगा देवली बांध से ।

जब गृह मंत्री जी देवली गये थे उस समय दो ढाई मील की दूरी पर ग्राम दनहोली गोरबा में जहां रामे की साली ब्याही हुई है । वहीं पर संतोषा ठहरा हुआ था और वहां के पढ़े लिखे लडकों को धोंस दे रहे है कि देवली जैसा तुम्हारा भी हाल कर देंगे । जब राघ की ससुराल वालों को पकडा गया तो **

वह रात घर वालों को छुडवा गये राघे के इसी तरह से असगर अली जो प्यारे जाटव के यहां जूतों की मरम्मत करावने आया था उस को घायल कर दिया। आप उसकी सुरक्षा की व्यवस्था करवायें खास तोर से क्योंकि गुन्डे और बदमाश तथा पुलिस दोनों उस पर दबाव दे रहे हैं कि वह अपना बयान बदलें और वह बयान नहीं बतला रहा है। उसको मारने के चक्कर में है, उसकी सुरक्षा की व्यवस्था यहां से करायें उत्तर प्रदेश की सरकार का कोई विश्वास नहीं है और वह साबूत न दे सके इसलिये उसे मार डालेंगे । उसके बयान बदलवाने की कोशिश कर रहे हैं ।

जो 4 मरे हुए बतलाये जा रहे हैं— मुन्ना कल्लू वगैहरा, इस समय एन-काउन्टर कर रहे हैं । जो मिल जाता है उसी को दिखला देते हैं । कुतुबुद्दीन उसमें हैं । एफ० आई० आर० में हैं । पहले रिपोर्ट ही सही नहीं लिखी गई, 20 25 आदमी डकैती डालने आये, उसमें लिखा गया । कुतुबुद्दीन उसमें नामजद है । अजीज जो कि बागिया का है जहां असगर अली है, उसके गांव का है, उसको छोटा सा बदमाश कह दिया और मार दिया और कहा कि यह भी देहुली कांड में हैं । पुलिस जिसे पकड रही है, उसे बतलाती है कि वह देहुली कांड में हैं । जो असली मुल्जिम हैं, वह बचे हुए हैं और उनको शैल्टर देने वाले ठाकुर हैं उनके खिलाफ कार्यवाही नहीं करनी चाहे वह किसी भी कोम के हों ।

दूसरे मेरा निवेदन यह है कि जब कोई ठाकुर मर जाये बहमई में तो एक एक को 50, 50 हजार रुपये दिये जायें और अगर कोई जाटव मर जाये तो 5, 5 हजार यानी एक-दसवां भाग, कोई हरिजन मर जाये तो एक-दसवां भाग । 9 आदमी जाथई में मर गये, 9 आदमी फाजिलपुर जरेलो में लोधी मारे गये । मेरा कहना हैं कि शिड्यल्ड कास्ट के लोगों को भी उतना ही दीजिये जितना ठाकुरों को दिया गया है मैं जानना चाहता हूं कि उनको 50,000 कैसे दिया गया है ।

जो सूचना आई खबर भी है जसराना थाना, आपने जो पिछले बयान में कहा था कि देहुली गांव रेल सडक से बहुत दूर है। यह हमारे घर से 3 मील दूर है, 4 मील पर जसराना थाना है । मेरा व्यक्तिगत विचार है कि थाना और सडक 4, 5 मील पर है । उस वक्त पी० ए० सी० मुस्तफाबाद के पुल पर पडी थी, उसको भी खबर थी, जसराना थाने को भी थी शाम के 6 बजे थे लेकिन कोई भी नहीं आया । दूसरे दिन पुलिस के दो सिपाही और एक थानेदार को गश्त के लिये भेजा गया । जब इतनी बड़ी घटना थी तो यह योजनाबद्ध थी । पुलिस के एम०ओ० खां एस०ओ० हैं, उनकी सलाह से सब कुछ हुआ है, यही नहीं बदमाशों ने जाटवों के घरों से घी और आटा लेकर पूड़ियां बनवाई और खाई और तब गये वहां कि पुलिस और जसराना थाने के लोग उनसे मिल लिये थे । अपराध के बाद बदमाश फौरन भागते हैं लेकिन वहां पर वे वहीं रहे, जाटवों के घी और आटे से पूड़ियां बनवाकर खाकर गये है । दारू तो सब ने पी ही है ।

यह जाति संघर्ष है, इस बात को जगह-जगह यहां भी कहा है और जगह भी कहा है। अपराध संतोषा डाकु और राठे ने किया है । जो माननीय प्रधान मंत्री का कथन है वह गलत है । वह कहती हैं, कला सवार है कास्टवार नहीं है । यह सब मारने वाले ठाकुर है और मरने वाले जाटव हैं । चीफ मिनिस्टर भी ठाकुर हैं । पूरे क्षेत्र में आतंक छाया हुआ है । गरीबों को, पिछड़ों को, हरिजनों को ही जानबूझ कर मार रहे हैं ।

मेरा सुझाव है कि यहां के लोग देहुली के लिये सड़क जसराना थाने से जो कच्ची हैं, उसको पक्का कराया जावे जिससे यह जो पेबल एरिया हो जाये और पुलिस वहां जा आ सके । दिनौली गौरवा में पढ़े-लिखे जाटव हैं और इस गांव के भी पढ़े-लिखे लड़के सी०ओ०डी० में नौकरी में लग गये हैं, वहां के ठाकुर यह नहीं चाहते कि लोग हमारी बराबरी कर सकें, कपड़े साफ पहन सकें और घूमें । वहां पर सन्तोषा राठे जब

[श्री रघुनाथ सिंह वर्मा]

रूके, दिनौली कोरवा में तो वहां भी बीस दे गये हैं। वहां भी खतरा है। वहां की भी व्यवस्था करें जिससे वह सुरक्षित रह सकें। मुख्यमंत्री को इस्तीफा देना चाहिये और सरकार को डिस्मिस किया जाये।

21.00 hrs.

MR. DEPUTY SPEAKER: Hon. Members, I would request hon. Members from the Ruling party to be brief; and since they are more in number, **they will be allowed only 5 minutes.** Mr. Panika, you must help me; kindly conclude your speech within 5 minutes.

श्री राम प्यारे पनिका (राबर्टसगंज) : उपाध्यक्ष महोदय, थोड़ी देर पहले आपने एक रिमार्क ज किया था कि हम लोगों को पालिसी पर बोलना चाहिए। मैं प्रयास करूंगा उन विधुओं और नीतियों पर चर्चा करने की, जिन के कारण देवली जैसी शर्मनाक और हृदयविदारक घटनाएं घटती हैं।

इसमें कोई शक नहीं है कि इस तरफ और उस तरफ बैठने वाले सदस्यों और सारे देश की जनता को इस लोम-हर्षक हत्या-कांड पर दुख है। मैं समझता हूं कि यदि किसी को इस पर दुख नहीं है, तो शायद वह इंसान नहीं होगा।

मैंने श्री रघुनाथ सिंह वर्मा के भाषण को बड़े ध्यान से सुना है। उनके भाषण से साबित है कि उन लोगों और हत्यारों में काफी दिनों से रंजिश चली आ रही थी। सरकारी दर्शन से भी यह पता लगता है कि उन दोनों में दुश्मनी चली आ रही थी। यह कोई ऐसी घटना नहीं है, जो शासन-व्यवस्था की किसी कमी के कारण घटी है, बल्कि वर्षों से आपस में जो दुश्मनी चली आ रही है, उसकी वजह से यह घटना घटी है। लेकिन उसके बाद देश की सरकार और विशेषकर राज्य सरकार का नेतृत्व करने वाले श्री विश्वनाथ प्रताप सिंह ने जो कार्यवाही की, हम उसको जरूर आंकें। मुख्य मंत्री वहां जाते हैं और करुणा की अनुभूति से इतने प्रभावित हो जाते हैं कि वह अपने मुख्य मंत्रित्व को भी दांव पर लगा देते हैं। उन्होंने सोचा कि मैं तत्काल इस्तीफा दे दूं। लेकिन उनके दिमाग में उनके कर्त्तव्य की बात थी, इसलिए उन्होंने कहा कि यदि 24 दिसम्बर तक इन हत्यारों को पकड़ने और उस इलाके के मुख्य दस्यु गैंग्ज को खत्म करने में सफलता न मिली, तो मैं इस्तीफा दे दूंगा। उन्होंने जो दृढ़ संकल्प और व्रत लिया, उसका नतीजा क्या हुआ? आपने देखा कि 19 दस्यु प्रकाश में आए थे, जिनमें से 5 पकड़े गए, 3 ने समर्पण किया और 4 मार दिए गए, अर्थात् 19 में से 12 को सरकार ने किसी न किसी रूप में अपने कब्जे में करने में सफलता प्राप्त की। जहां तक सहायता देने का प्रश्न है, इस प्रस्ताव में केवल यह कहा गया है कि देवली कांड के संबंध में सरकार की असफलता पर चर्चा की जाए। भूतकाल में भी ऐसे बहुत से कांड हुए हैं : बेलछी, नारायणपुर, बाबू जगजीवन राम के क्षेत्र में, जो हरिजनों के नेता हैं, ऐसा कांड हुआ है। हमें देखना पड़ेगा कि तत्कालीन सरकार ने हरिजनों की सुरक्षा के लिए क्या किया था। उस समय के प्राइम मिनिस्टर श्री मोरार जी भाई, बेलछी नहीं गए। जगजीवन बाबू के क्षेत्र में हरिजनों को जलाया गया था। वह मंत्री थे, लेकिन वह भी नहीं गए।

प्रो० मधु दंडवते (राजापुर) : हम गए थे।

श्री राम प्यारे पनिका : आप बाद में गए होंगे।

जैसे ही यह घटना घटी, मुख्य मंत्री मौके पर पहुचे । माननीया प्रधान मंत्री, गृह मंत्री, संसद-सदस्य श्री राजीव गांधी और बहुत से अन्य संसद-सदस्य मौके पर पहुंचे ।

कहा गया है कि बेहमई कांड के मृतकों के परिवारों को पचास हजार रुपये दिए गए थे, जबकि देवली कांड में मरे लोगों के परिवारों को कम रक़म दी गई है। यह सत्य से परे है। हकीकत यह है कि उत्तर प्रदेश के मुख्य मंत्री ने मरने वालों के परिवारों को दस दस हजार रुपए दिए। इसके अलावा प्रधान मंत्री के कोष से पांच पांच हजार रुपए दिए गए । क्या यह तारीफ के काबिल नहीं है? बेहमई की घटना में मुख्य मंत्री की अपनी बिरादरी के लोग मारे गए थे। तब उन्होंने इस्तीफा देने की बात नही कही थी। लेकिन जब देवली में 24 हरिजन मारे गए, जिनमें 9 पुरुष, 6 महिलाएं और 9 बच्चे थे, तब द्रवित हो कर उन्होंने बयान दिया कि मैं इस्तीफा दे दूंगा।

21.05 hrs.

[Shri Chandrajit Yadav in the chair]

और संकल्प लेते हैं उन की सहायता करने के लिए। क्या यह सही बात नहीं है । हमारे बहुत से साथी मौके पर गए थे, वह जानते है कि इधर उन के पुनर्वास के लिए हमारी प्रदेशीय सरकार मे व्यवस्था की है। आज वहां बिजली लग गई, पेय जल की व्यवस्था हो गई, जो कच्ची सड़क थी वहां ईंटों से पक्की सड़क बनाने का कार्यक्रम चल रहा है । जो व्यवस्था सामने है वह आप देखें । यही नहीं, जिन को चोट आई थी उन को चार हजार रुपया प्रदेशीय सरकार ने दिया और प्रधान मंत्री कोष से उन को दो दो हजार रुपया दिया गया । तो इस घटना के बाद, जो व्यवस्था करनी चाहिए थी वह व्यवस्था सरकार ने की है। क्या ऐसी व्यवस्था पहले हुई है? यदि ऐसी व्यवस्था पहले नहीं हुई है तो निश्चित तौर से हमारी सरकार और मुख्य मंत्री प्रशंसा के पात्र हैं।

बहुत से लोगों ने ला ऐंड आर्डर की बात की। क्या यह बात सही नहीं है कि विभिन्न अपराधों के यदि आप तीन चार सालों के आंकड़े देखें तो उस में गिरावट आई है । मैं कोई फर्जी बात नहीं कर रहा हूं। डकैतियों में देखें तीन वर्षों में 20.69 प्रतिशत की कमी हुई है । राबरी में 18.4 प्रतिशत की कमी हुई है, रायट में 12.03 प्रतिशत की कमी हुई है। बरगलरी में 18.25 प्रतिशत की कमी हुई है और टोटल में 5.7 परसेंट की कमी हुई हैं। इस तरह से हर क्षेत्र में गिरावट आई है। क्या यह वहां की ला ऐंड आर्डर की व्यवस्था में सुधार होने की बात नहीं है?

आप दो साल के अंदर देखें किस तरह से लोग साम्प्रादायिक दंगे फैला रहे थे, उस पर हम मे काब्जा पाया। किस तरह से विद्यार्थियों को बहकाया जा रहा था, उन से हम ने परीक्षाएं दिलवायी। प्रदेश भर में इस प्रकार से यह बात हुई है।

एक बात मैं मंत्री जी से जरूर कहना चाहता हूं कि जो विकास के काम हैं जिन के न होने के कारण मे घटनाएं घटती हैं उन कारणों को दूर करना होगा। आप को जमीन के रिफार्म के काम करने होंगे। अभी बावजूद तमाम प्रयासों के 25-30 साल में जितनी 15-16 लाख हेक्टेयर जमीन प्राप्त हुई थी उस का केवल आधा

[श्री राम प्यारे पनिका]

बांट सके हैं और वह ऐसी जमीन बंटी है बहुत से लोगों के कब्जे जिन पर नहीं हो पाए हैं। इसलिए यह काम आप को करना होगा। आप को देखना होगा कि प्रधान मंत्री इंदिरा गांधी की जो नीति है उस का पालन हो। बैंकों से जो सुविधाएं मिलनी चाहिए अगर आप रेकार्ड उठा कर देखें तो हरिजन आदिवासी खेतिहर मजदूर और गरीबों को उस में बहुत कम प्रतिशत में हिस्सा मिला है, केवल तीन चार प्रतिशत ही वह सुविधाएं उन को मिलती हैं। बाकी समाज के जो बड़े लोग हैं वे उस को हड़प लेते हैं। आज जरूरत इस बात की है कि जो छोटे बड़े की लड़ाई है उस को समाप्त करने के लिए निश्चित तौर से आर्थिक कार्यक्रमों को लागू किया जाए। यह आप को करना होगा। साथ-साथ जो प्रधान मंत्री जी ने एक घोषणा की थी और यही नहीं हर एक स्टेट को डायरेक्टिव दिए थे जैसे ही दूसरी बार उन्होंने सत्ता संभाली थी कि किस तरह से हरिजनों के उत्पीड़न को रोकने के लिए कार्यवाही करनी चाहिए, उस को देखना होगा, कि हर स्टेट उस उस का पालन करे और जमीन की वितरण की व्यवस्था हरिजनों में हो। इस में भी मैं कहना चाहता हूं कि उत्तर प्रदेश के मुख्य मंत्री ने एक अनुकरणीय काम किया है। आज जमीनों के आबंटन के लिए हर स्टेट में अलग अलग कानून बने हैं लेकिन उत्तर प्रदेश के अंदर जो जमीन पर अवैध ढंग से कब्जा किए हुए हैं उनके सजा की व्यवस्था पिछले वर्ष कानून के अंदर कर दी गई है। यही नहीं, आदिवासी और हरिजनों के बारे में अभी केन्द्र सरकार उत्तर प्रदेश के आदिवासियों को मान्यता देने के प्रश्न पर विचार कर रही है लेकिन अपने स्तर से ही विश्वनाथ प्रताप सिंह ने उत्तर प्रदेश के 13 आदिवासियों को आदिवासी मान कर उन के विकास का कार्यक्रम हाथ में लिया है। यही नहीं, अभी भाई तिवारी जी 1957 की बात बता रहे थे, वह जानते है कि विश्वनाथ प्रताप जी किस घराने के हैं, उस समय वह भूदान मूवमेंट में आए, गरीबों के प्रति उनकी क्या भावना है उस का पता इसी से चलता है कि अपनी जो सब से अच्छी जमीन थी उसे उन्होंने गरीबों में बंटवा दिया। इस के अलावा ललिता शास्त्री जी का जो गरीबों और हरिजनों के लिए ट्रेनिंग सेंटर चल रहा है उस के लिए उन्होंने अपने महल का आधा हिस्सा दे दिया। तो मैं आपसे कहना चाहता हूं कि केवल एक बिरादरी का नाम ले कर, एक जाति का नाम ले कर इस तरह से सदन में बात करना ठीक नही है। मैं अपने सभी साथियों से कहना चाहता हूं कि हरिजन और आदिवासियों की समस्या एक राष्ट्रीय समस्या हैं और राष्ट्रीय परिप्रेक्ष्य में उससे देखने की बात होनी चाहिए। लेकिन जब भी कभी उस के बारे में यहां बात होती हैं तो उसे राजनैतिक पुट दिया जाता है।

इन चन्द शब्दों के साथ मैं यह कहना चाहता हूं कि जो माननीया प्रधान मंत्री जी ने स्टेट गवर्नमेंटस को भूमि आबंटन के संबंध में और हरिजनों के उत्पीड़न को समाप्त करने के संबंध में डायरेक्टिव दिए हैं उन का पालन किया जाना चाहिए और उस के लिए चाहे वह कम्पोनेंट प्लान हों चाहे आदिवासियों के सब-प्लान हों इन सभी को कार्यान्वित करना चाहिए अन्यथा, पचास प्रतिशत से ऊपर जो गरीबी की रेखा से नीचे रहने वाले लोग हैं उन को गऊपर उठाने की जो बात छठी योजना में आप ने रखी है वह पूरी नहीं हो पाएगी। उसे पूरा करने के लिए ये राष्ट्रीय कार्यक्रम अपनाने होंगे और

उनकी कार्यान्वित करना होगा। फाइनेंस मिनिस्ट्री को इसे देखना होगा। विभिन्न स्तरों पर इम्लीमेंटेशन कमेटी बनानी पड़ेगी। चाहे उत्पीड़न की समस्या हो, चाहे आर्थिक समस्या हो चाहे विकास की समस्या हो और चाहे कुरीतियों को दूर करने की बात हो।

इन चन्द शब्दों के साथ मैं पुनः आप से निवेदन करना चाहता हूं कि इस परिप्रेक्ष्य में विचार होना चाहिए। मैं आप के माध्यम से माननीय गृह मंत्री जी को और अपने प्रदेश के मुख्य मंत्री को धन्यवाद करता हूं और उनसे निवेदन करना चाहता हूं कि आप सफल हुए हैं, अपने कार्यक्रमों में, आपको इस्तीफा देने की बात नहीं करनी चाहिए। एक कर्मठ और एक योगी की तरह आप प्रदेश का कल्याण करें, जिससे कि गरीबों का उत्थान हो सके।

MR. CHAIRMAN: Shri Jagjivan Ram.

DR. SUBRAMANIAM SWAMY (Bombay North East): I have also been sending slips to the chair and have been waiting for a long time to speak.

MR. CHAIRMAN: You are a young Member and can wait.

DR. SUBRAMANIIAM SWAMY: I should have been told in advance so that I could have arranged my programme accordingly.

MR. CHAIRMAN: Are you leaving today by train?

DR. SUBRAMANIAM SWAMY: I am already hard pressed for time. I will sit down as you have already called Shri Jagjivan Ram, but I must protest.

MR. CHAIRMAN: No question of protesting; I am taking note of what you have said.

DR. SUBRAMANIAM SWAMY: Notice is not enough; it should be implemented.

MR. CHAIRMAN: Shri Jagjivan Ram.

श्री जगजीवन राम (सासाराम): सभापति महोदय, देवली कांड के बारे में बहुत से विस्तार के विषय आ चुके हैं, मैं उस विस्तार में जाना नहीं चाहूंगा। बहुत बड़ी समस्या आज हिन्दुस्तान के अनुसूचित जातियों की है, उसको भी उठाना नहीं चाहूंगा। वह समस्या धार्मिक भी है, सामाजिक भी है, आर्थिक भी है। कुछ लोगों ने कहा कि उनको आइसोलेशन में (दूसरों से पृथक) नहीं जाना चाहिए। दुर्भाग्य यह है कि उन को आइसोलेशन (पृथक) में रखा गया है। उन के जाने का प्रश्न नहीं है। उनको आइसोलेशन में (पृथक) रखा गया है। वे मिलना चाहते हैं, मिलने नहीं दिया जाता है।

दिल्ली शहर में कोई अनुसूचित जाति वाला हिन्दू के मकान में किराये पर नहीं रह सकता है। उस को या तो मुसलमान के मकान में रहना पड़ता है या गैरहिन्दू के मकान में रहना पड़ता है। इस प्रकार वह मुख्य धारा में आवे कैसे। यह दल का सवाल नहीं है। मैं यह नहीं मानता हूं कि डाकू जब आक्रमण करता है, तो सोच लेता है कि गैर-कांग्रेसी है और इस के ऊपर करना चाहिए। सबके लिए मिली-जुली समस्या है।

इसमें सन्देह नहीं कि आजादी के बाद उनके (अनुसूचित जातियों) अन्दर जागृति आई है। शिक्षा का फैलाव हुआ है, इस में सरकार का अंशदान रहा है। साथ ही साथ समय के साथ भी परिवर्तन हुआ है। उन में आत्म-सम्मान की भावना आई है। अन्याय के विरुद्ध प्रतिरोध करने की भावना आई है, और जैसे-जैसे यह भावना जागृत होगी, उनके ऊपर अत्याचार बढ़ेगा। मैं यह आशा

[श्री जगजीवन राम]

नहीं कर सकता हूं कि ज्ञानी जैल सिंह कह सकेंगे कि अब देवली जैसा कांड नहीं होगा। मैं मानता हूं कि ऐसे कांड होंगे और होना-मैं मानता हूं कि सामाजिक क्रान्ति का एक अंग होगा। सामाजिक क्रान्ति आने वाली है और आ रही है। सवाल यह हो जाता है कि सरकार की तरफ से क्या किया जाए। मैं आरोप और प्रत्यारोप नहीं करना चाहता हूं। श्री विश्वनाथ प्रताप सिंह के व्यक्तित्व को भी मैं बहस में नहीं डालना चाहता हूं कहा जाता है कि वे सरल और सज्जन व्यक्ति हैं। इसलिए मैं उनके बारे में भी ज्यादा नहीं कहना चाहूंगा। यदि ऐसा कहा जाय कि विश्वनाथ प्रताप सिंह ठाकुरवाद को प्रोत्साहित करते हैं, तो उनके साथ अन्याय, करना होगा। लेकिन ठाकुर मुख्य मंत्री बन जाए, तो ठाकुरों के अन्दर ऐसी भावना आ जाती है, इसको कौन रोक सकता है। इसके लिए सिर्फ विश्वनाथ प्रताप सिंह को दोषी नहीं कहा जा सकता है। ताज्जुब यह होता है जब लोग कहते हैं कि इस के (देवली काण्ड के) मान लिया जाए कि यह अपराधियों का काम है। मेरे सामने एक ज्वलन्त समस्या है, प्रधान जी, कि जब हिन्दू-मुसलमानों का दंगा हो, तो उसे कम्युनल राइट (साम्प्रदायिक दंगा कहा जाएगा, साम्प्रदायिक दंगा कहा जाएगा, जब पूंजीपतियों और श्रमिकों का संघर्ष हो, तो उसे वर्ग संघर्ष कहा जाएगा लेकिन जब बेचारे अनुसूचित जातियों के लोगों के साथ ऐसी घटना हो, तो इसे अपराधियों का काम कहा जाएगा। यह एक विडंबना है। इस का अर्थ यह है कि आप वस्तु-स्थिति का मुकाबला नहीं करना चाहते हैं। वस्तु-स्थिति का मुकाबला करना चाहिए। ज्ञानी जैल सिंह जी से मैं कहूंगा कि मुझे बताया गया कि उन लोगों को (देवली वालों को) डर था, उनको खतरा था और पुलिस को सूचना दे दी गई थी और बंदूकों के लिए वे लाइसेन्स मांगते थे और थाने वालों ने उस को ऊपर भेज दिया था और यह आप को देखना चाहिए कि किस ने उस को रिजेक्ट नामंजूर किया।

एक माननीय सदस्य : कलक्टर ने रिजेक्ट किया।

श्री जगजीवन राम : मैंने जब कहा कि अनुसूचित जातियों के लोगों को हथियार देने चाहिए, तो लोगों ने कहा कि इससे सिविल वार (गृह युद्ध) हो जाएगी। ठाकुरों और यादवों को दिया जाए, तो सिविल वार नहीं होगी। अगर बंदूकों के लाइसेन्स देने से सिविल वार होने को हो, तो सब के (बन्दूक) जब्त कर लेने चाहिए। साधारण बुद्धि का तकाजा यही है।

मैंने एक सुझाव और दिया था कि अवैध हथियार जितने लोगों के पास हैं, उन को जब्त करना चाहिए। आप कहेंगे कि जब्त नहीं होंगे और मैं कहूंगा कि पुलिस की जानकारी के बिना किसी के पास अवैध हथियार नहीं रहता है। जहां हथियार बनाए जा रहे है, उन कारखाने वालों को पकड़िए। आप कहेंगे कि पकड़ना आसान नहीं है। बहुत चीजें आपके लिए आसान हैं। आप का खुफिया विभाग है। आखिर उसमें कुछ दक्षता लाने की जरूरत है। देश में शान्ति और व्यवस्था रखना है तो ऐसा करना जरूरी है। अवैध हथियारों को आप नहीं रोकेंगे और अपनी सुरक्षा के लिए जो आपसे लाइसेन्स मांगता है, उसको आप लाइसेन्स नहीं देंगे, तो उसके सामने रास्ता क्या है ; वह भी अवैध हथियार हासिल करेगा। मैं यह मानने के लिए तैयार नहीं हूं कि शारीरिक शक्ति के दृष्टिकोण से अनुसूचित जाति का कोई जवान किसी दूसरे से कमजोर है। जब वह देखेगा कि मरना ही है, तो वह मारने के लिए

तैयार होगा। वह स्थिति न आवे, इसका आपको इन्तजाम करना होगा।

एक दूसरी बात मैं और कहना चाहता हूं। इशारतन कहा गया कि वहां जाटव भी डाकुओं के गिरोह में शामिल थे। डाकुओं के गिरोह बहुत हैं लेकिन कोई यह बता सकता है कि किसी गिरोह में सिर्फ एक ही जाति के लोग हैं? दूसरे भी रहते हैं और दिहुली के बारे में यह कहा गया कि एक तेली था और एक नाई था। तो क्या एक साधारण बुद्धि वाला आदमी इस बात को स्वीकार नहीं करेगा कि जब डाकू एक तेली से, एक नाई से कहेंगे कि आओ हमारे साथ चलो और (जाटवों के) घर का पता बताओ, तो क्या उनकी हिम्मत होगी कि वे वहां न जाएं। क्या वे उस घर को नहीं बताएंगे? यह एक साधारण बुद्धि की बात है। मैं इस बात को नहीं कहना चाहता था लेकिन वस्तु-स्थिति वही है कि यह ठाकुर और जाटव संघर्ष था। एक कास्ट वार (जाति-संघर्ष) हिन्दुस्तान में चल रही है और ना कह देने से वह बन्द नहीं होगा। मैनपुरी की स्थिति यह है कि वहां कमजोर वर्गों की बात कौन कहे, वहां के ब्राह्मण भी देहात के मकान छोड़ कर शहरों में आ चुके है। शायद इस की आप को जानकारी होगी। तो शान्ति और व्यवस्था की स्थिति वहां बिगड़ी है। बहुत से कांग्रेसी मेम्बरों के लिए जनता पार्टी - आदर्श है लेकिन मैं यह नहीं कहता कि जनता पार्टी में सब कुछ अच्छा हो गया था। अनुसूचित जातियों पर अत्याचार सामाजिक संघर्ष हैं। चाहे जनता पार्टी की सरकार रही हो, या आपकी सरकार रहे या किसी और की सरकार रहे, इस दोष से किसी को मुक्त नहीं किया जा सकता। क्योंकि यह संतोष हो सकता है कि अत्याचार किसी साल कम हो जाय, किसी साल ज्यादा हो गया। लेकिन इसका अर्थ यह नहीं है कि यह कम हो रहा है। मैं यह नहीं मानने वाला हूं कि यह कम होने वाला है। क्योंकि अनुसूचित जाति और अनुसूचित जनजाति भी एक बहुत बड़ा वर्ग सर्वहारा समुदाय है जिसमें हिन्दू, मुसलमान, सिख, ईसाई सभी हैं। उन पर भी आज उत्पीड़न है। जिस स्थिति में वे रखे गये हैं।, उस स्थिति से वे निकलना चाहते हैं। अगर आसानी से निकल सकें तो आसानी से निकलेंगे, संघर्ष करके निकल सके तो संघर्ष कर के निकलेंगे।

जब सर्वहारा वर्ग उठने लगता है तो निहित स्वार्थ उसको दबाता है। यह दुनिया का नियम है। यह हरेक मुल्क में हुआ है, यहां भी होगा और वह प्रक्रिया आरम्भ हो चुकी है। उसका विश्लेषण आपको करना चाहिए। आपके सचिवालय को, उसके लिए एक महकमा खोलना चाहिए।

यह सिर्फ अनुसूचित जातियों का ही सवाल नहीं है। माइनोरिटीज (मुसलमानों-ईसाइयों सिखों) के साथ क्या हो रहा है? आज वे अपने मन की बात कहने का साहस नहीं कर रहे हैं। यह आपके लोक तंत्र के लिए चिन्ता का विषय है।

मैं फिर कहता हूं कि मैं आरोप, प्रत्यारोप करना नहीं चाहता। आपकी कांग्रेस की कुछ नीतियां रही हैं। आपने सेक्युलर नीति को अपनाया, आपने जातिपांत को मिटाने का यत्न किया। मैं कीचड़ उछालना नहीं चाहता। लेकिन अगर कोई अन्तर्जातीय विवाह करे तो आपके दल से तानाकशी की जाय, यह आपके मौलिक सिद्धान्तों पर आघात है। (व्यवधान) आप अगर करना चाहते हैं तो कीजिए, मुझे कोई एतराज नहीं है। लेकिन यह मान लेना पड़ेगा कि आपका आचरण सेक्यु-

[श्री जगजीवन राम]

रिजम और एण्टी कास्ट प्रकिया से हट चुका है। यह आपके लिए चिंता का विषय होना चाहिए, देश के लिए भी चिन्ता का विषय होना चाहिए।

मैं यह कहना चाहता था कि यह कहा गया कि लाटूरी का बेटा जिसके खान्दान को समाप्त कर दिया गया, डाकुओं के गिरोह में था। यह भी कहा गया कि चोरी के माल के बटवारे पर झगड़ा हो गया। बहुत से लोग लाटूरी के घर गये होंगे। उसका घर विपणता का प्रतीक है। उसके यहां कितनी गरीबी है। डाकुओं के गिरोह में रहने से कुछ तो आमदनी होती। यह छोटी बात नहीं है, मैं चाहूंगा जानो जो इसके लिए सुप्रीम कोर्ट के जज के मातहत न्यायिक जांच होनी चाहिए कि लाटूरी का बेटा डाकुओं के गिरोह में शामिल था या नहीं था। पुलिस के ऊपर भरोसा नहीं है। क्योंकि आई० जी० ने कह दिया यह मारकाट पुरानी दुश्मनी के कारण हुआ। यह न्यायालय तय कर दे कि पुरानी दुश्मनी से हुआ है या नहीं। पुलिस अधिकारी यह कह दें वह क्षम्य नहीं है। यह तो न्यायालय को तय करना है। अगर यह न्यायालय सामने सिद्ध होता है तो अपराधी की सजा कम हो जाती है। यह किसी जिम्मेदार व्यक्ति की तरफ से कहा जाए तो शुबहा होने लगता है कि शायद देवली के अपराधियों का भी वही होगा जो कफलता वालों का हुआ। सभी के सभी अपराधी छोड़ दिये गये। फिर गरीबों के लिए रास्ता क्या रह जाता है? आपकी पुलिस से उनकी सुरक्षा नहीं। आपकी हथियार देने की नीति में कहीं कहीं यह पूछा जाता है कि आपका मकान पक्का है या नहीं जिसमें कि बन्दूक सुरक्षित रह सके। कितने अनुसूचित जातियों के मकान पक्के हैं? इस तरह तो उनको हथियार ही नहीं मिलेंगे। मैं वहां देवली गया तो लोगों ने कहा कि हमारे पास बन्दूक होती तो हम भी अपने बचाव में लड़ते। मैं यह मानता हूं कि किसी की भी हत्या हो, यह निंदनीय है, उसके लिए हमको अफसोस करना चाहिए, लेकिन एक कमजोर-वर्ग की होती है और एक मजबूत वर्ग की होती है—इसमें अन्तर है। मजबूत वर्ग की होती है तो उसमें रीटेलिएशन (बदले लेने) की शक्ति है। यहां कहां रीटेलिएशन (बदला लेने) की शक्ति है? इसलिए यह कह देना कि सभी अपराधों को बराबर मानना चाहिए, सुनने में बहुत अच्छा लगता है, लेकिन समानता का अर्थ इक्विटी (न्यायपूर्ण समानता) होता है, हर मामले में सिमिलेरिटी (एक रूपता) नहीं होता। इस अन्तर को समझने की आवश्यकता होती है।

बहेमई में भी हुआ। मैं कहना चाहता हूं कि और ऐसी-ऐसी घटनाएं हुए हैं, सब के बारे में कह रहा हूं। सिर्फ अनसूचित जाति के लिए ही नहीं, ठाकुरों और ब्राह्मणों के लिए भी, उनके बच्चे अनाथ हो जाते हैं। तय कर लिया जाए कि जिस परिवार में सीमित साधन हों, उन सभी बच्चों के लिए आप एक पब्लिक स्कूल शुरू कीजिए। बच्चों का कोई अपराध नहीं है। यह काम आप कर सकते हैं। बहुत बड़ी रकम खर्च नहीं होगी, और होगी तो किसी के परिवार की रकम खर्च नहीं होगी, हिन्दुस्तान की जनता की रकम होगी। यहां देवली में आपने भी देखा होगा कि जिस व्यक्ति के दो जवान बेटे मारे गये, वह टी० बी० का मरीज है। कोई भाई गिना रहे थे कि 10 हजार उन्होंने दिए, 5 हजार उन्होंने दिए, 2 हजार उन्होंने दिए तो आप हिसाब कर लीजिए कि इस पैसे को फिक्स डिपाजिट में रख दिया जाए तो कितनी आमदनी होगी और क्या उसके परिवार का गुजारा हो जाएगा? क्या आपका यह कर्त्तव्य नहीं हो जाता है कि उनकी इतनी

आमदनी बना दी जाए कि जिसमें उनके परिवार का गुजारा हो सके और क्या हिन्दुस्तान की जनता उसके लिए एतराज करेगी कि हमसे जो रवेन्यू (टैक्स और कर) ले कर खजाने में रखी है उसका गलत उपयोग कर रहे हैं ?

एक हवाई-जहाज का पैसेंजर मरता है तो उसको एक लाख मुआवजा देते हैं और इस तरह के लोग मर जाते हैं, जिनका अर्जन करने वाला व्यक्ति खत्म हो जाता है, उनके लिए इतना तो कीजिए कि उसका गुजारा हो सके ।

एक बात और कहूंगा कि यह वर्ग-संघर्ष नहीं है, यह जाति-संघर्ष है । झारखण्डे जी ने कहा कि अनुसूचित जातियों के साथ सभी गरीबों को आना चाहिए । मैं भी चाहता हूं कि सभी गरीब साथ आएं, लेकिन हमारा सामाजिक जीवन दोहरी चाल, दुरंगा है । कारखाने में काम करने वाला ब्राह्मण मजदूर के साथ जाता है, लेकिन गांव में आ कर वह मजदूर के साथ नहीं जा सकता । इस चीज को आप कैसे भुला सकते हैं । जब गांव में संघर्ष होगा तो ऊपर की जाति वाला ऊपर की जाति वालों के साथ और नीचे की जाति वाला नीचे की जाति वालों के साथ जाएगा । अनसूचित-जाति वाले आइसोलेट (अकेले) नहीं हैं । सर्वहारा का एक बड़ा समुदाय उनके साथ रहेगा, इसमें संदेह नहीं है । सर्वहारा में हिन्दू होंगे, मुसलमान होंगे, ईसाई होंगे और यह प्रक्रिया शुरू हो चुकी है — चल रही है और इसको समझने की आप कोशिश करें । इसके रेशमी रूमाल से बांध देने की कोशिश मत कीजिए नहीं तो कैंसर बढ़ता जाएगा । उसको खोल कर देखिए । देवली उस शृंखला की एक कड़ी है जो शृंखला आरम्भ हो चुकी है । शोषितों का, लांछितों का, पद-दलितों की मुक्ति का जो श्रीगणेश हो चुका है आप अगर इस में मदद करेंगे तो श्रीमती इंदिरा गांधी जिस बात का दावा करते नहीं थकती हैं उसकी पूर्ति होगी । अगर इस में आप घबरा गए और आपने यह समझ लिया कि कमजोर वर्ग को शक्ति देने से संघर्ष होगा तो आप हिन्दुस्तान में कोई सामाजिक क्रान्ति नहीं ला सकेंगे, हिन्दुस्तान की समाज को आप आधुनिक समाज नहीं बना सकेंगे । तब यह वही परम्परा-वादी समाज रह जाएगा जिस के कारण हमारा पतन हुआ है । मैं इतिहास में नहीं जाना चाहता । तब बहुत सी कड़वी बातें कहनी पड़ेंगी जो मैं कहना नहीं चाहता । कम से कम जो अनुसूचित जाति के लोग मारे गये हैं, उनके परिवार पर जो लांछन लगाया जा रहा है, उस लांछन की सफाई तो आप कर दें । उस लांछन की सफाई उत्तर प्रदेश की एडमिनिस्ट्रेशन (सर-कार) की जांच से नहीं होगी क्योंकि वह पुलिस द्वारा कराई जाएगी । पुलिस पर लोगों का भरोसा नहीं है । इसलिए न्यायिक जांच होनी चाहिए ।

आप लाइसेंस देने की नीति को देखें । मैं नहीं कहता हूं कि सभी अनुसूचित जाति के लोगों को आप हथियार दे दें । लेकिन जहां जहां इस तरह के कांड होते हैं, या होने की सम्भावना है क्या वहां उनकी सुरक्षा का इन्तजाम करना आपका कर्त्तव्य नहीं है ? क्या वे इसी तरह से निरीह मरते रहें ? एक तरफ लाठी और दूसरी तरफ आटोमैटिक राइफलें, दोनों की समानता नहीं हो सकती है । इसलिए जिन के पास लाठी है उनकी सुरक्षा के लिए भी आपको कुछ इंतजाम करना पड़ेगा ।

यहां आंकड़े दिखाए गए हैं । यह कहा गया है कि उत्तर प्रदेश में अनुसूचित जातियों और अनुसूचित जनजातियों के इतने डिस्ट्रिक्ट अधिकारी हैं । मैं आप से कहूं, जो

[श्री जगजीवन राम]

ही पूछना चाहता हूं कि छः महीने पहले कितने थे और आज कितने हैं, इतना तो आप बता दें। आपने यह बता दिया तब असली मामला खुल जाएगा। डिस्ट्रिक्ट अधिकारी, पुलिस के अधिकारी और उसने एक कदम नीचे उतर कर स्टेशन हाउस अफसर जो होता है या थानेदार जो होता है, उन में कितने इन जातियों अर्थात् अनुसूचित जाति और जनजाति के लोग छः महीने पहले थे और आज कितने हैं, इतना भर ही आप बता दें और साथ ही साथ यह भी बता दें कि जनरल लाइन से हटा कर साइड लाइन में कितनों को लगा दिया गया है इस बीच। आंकड़े मैं देना नहीं चाहता। लेकिन जिस का कोई औचित्य नहीं है, वे आंकड़े यहां दिए गए हैं। मेरे पास भी कुछ आंकड़े आ जाते हैं। यह आंकड़ा आप ही दे दें तो ज्यादा अच्छा होगा। अपनी तरफ से मैं देना नहीं चाहता।

मैंने दो तीन सुझाव दिए हैं। जिन के परिवार के लोग मारे गए हैं— आपने देखा होगा, आप मुझ से पहले वहां पहुंचे थे— उनको इन लोगों ने मारा ही नहीं उनके घरों में जो कुछ भी था उसको भी वे लूट कर ले गये और जो आटा नहीं भी ले गए उसमें भूसा मिला दिया ताकि उसको ये खा न सकें। सरकारी प्रक्रिया के अनुसार मदद मिलने में कुछ समय लग जाता है। मदद आप उसी को दे रहे हैं जिस के परिवार में कोई मरा है। लूटे वे भी गए हैं जिन के परिवार में कोई मरा नहीं या सौभाग्य से उस वक्त वे घर में नहीं थे। तीन दिन तक उनको खाने को कुछ नहीं मिल सका था। आपके अधिकारी वहां लिस्ट तैयार कर रहे थे। लिस्टें तयार हों और फिर मदद आवे, इस में समय लग जाता है। आप तो जानते ही हैं कि क्षुधा की ज्वाला मानती नहीं है। आगे से आप यह भी इन्तजाम करें कि ऐसी घटना हो जाए, चाहे किसी के साथ भी हो, मानवता का यह तकाजा है कि समय पर उनको कुछ राहत पहुंच जाए। ऐसा प्रबन्ध आपकी तरफ से होना चाहिए।

बच्चों की पढ़ाई की बात भी मैंने आप से कही है। इस पर जरा सहानुभूति से सोचें क्योंकि उनका कोई कसूर नहीं है। उनको आप इस लायक बनाएं कि वे समझें कि हमारा पिता मारा गया लेकिन हम किसी लायक बन गए। आप क्यों नहीं उनके लिए पब्लिक स्कूल जैसा स्कूल शुरू करते हैं?

आप मुआवजा भी ठीक तय करें। हवाई जहाज की दुर्घटना में मरने वालों के परिवारों को एक लाख दिया जाता है। डकैतों द्वारा निरीह मारे जाएं तो उनके परिवार वालों को भी एक लाख मुआवजा नहीं मिलना चाहिए? यह आप दें।

हथियारों के मामले में दुरंगी नीति को आप समाप्त करें। क्रेडिटेबिलिटी के ऊपर जिस तरह से बैंकों से कर्ज मिलता है उसी तरह से क्रेडिट वर्दिनेस के ऊपर आपके हथियार भी मिलने लगें तो गरीबों का फिर समाज में गुजर नहीं होगा। देश में गरीबी ज्यादा है।

मैं किसी के ऊपर लान्छन लगाना नहीं चाहता। लेकिन आपके मातहत खुफिया विभाग है। उत्तर प्रदेश में आम चर्चा क्या है, इसका भी पता आप लगा लें खासकर इस एनकाउंटर (पुलिस डाकू मुठभेड़) के बारे में। आम धारणा है कि यह सब बनावटी एनकाउंटर्ज हैं। इसकी भी आप न्यायिक जांच कराइये। अगर आप बुरा न मानें तो एक लिस्ट दे दीजिए कि किन किन

जातियों के लोग इन एनकाउंटर (मुठभेड़) मारे गये हैं। मामला साफ हो जाएगा। फिर मैं कहना चाहता हूं, मैं कोई आरोप किसी पर नहीं लगाना चाहता, कीचड़ भी नहीं उछालना चाहता हूं। जिनका दिमाग छोटा होता है वह कीचड़ उछाला करते हैं। उनका दिमाग उनको मुबारक रहे, इतना ही मैं कहूंगा। जो देवली में चला गया वह तो चला गया, आगे से इस तरह की घटनायें रुक जायें, वह तो मैं नहीं कहता हूं, लेकिन जिन लोगों के ऊपर आक्रमण हो वह कुछ मुकाबला करने की स्थिति में ही जायें इसके लिए आप कुछ कदम उठा सकें तो देश का सर्वहारा समुदाय आप को धन्यवाद देगा।

श्री चन्द्रपाल शेलानी (हाथरस): सभापति जी करीब 6 बजे से यहां दिहुली जैसे शर्मनाक कांड पर बहस प्रारम्भ हुई है। मुझे पक्ष और विपक्ष दोनों के बहुत से साथियों के विचार सुनने को मिले हैं। मैं जिस नतीजे पर पहुंचा हूं उसको मुख्तसर यह कहना चाहता हूं कि यह एक ऐसा प्रश्न है जिस पर सभी को माननीय दृष्टिकोण अपनाना चाहिए। लेकिन मेरे बहुत से साथी इस घटना पर भी विचार करते समय पार्टी पौलिटिक्स से ऊपर नहीं उठ पाये। यह सही है कि दिहुली कांड एक अत्यन्त ही गम्भीर और दिल दहला देने वाली घटना है। जैसा कि हमारी सरकार ने पता लगाया है और बहुत से निष्पक्ष लोग जो राजनीति के आवरण के उतार कर वहां गए हैं उस से एक बात सही सामने आती है कि इसके पीछे कारण कुछ और भी रहे हों लेकिन यह सही है कि इसके पीछे आपसी रंजिश ही एक प्रमुख कारण थी। मैं केवल दिहुली की बात नहीं करता हूं, जब से देश आजाद हुआ है तब से करोड़ों की तादाद में रहने वाले अनुसूचित जातियों और उनकी समस्याओं के सम्बन्ध में दो मिनट लेना चाहता हूं। देश की 35 वर्ष की आजादी के बाद भी देश में जब इस तरह की घटनाएं होती हैं, अमानवीय अत्याचार होते हैं, शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के लोगों पर जुल्म होते हैं तो इस पर हम को गंभीरतापूर्वक विचार करना पड़ेगा।

चलिए, देहुली कांड तो रंजिश का कारण है, यह मैं मान सकता हूं, लेकिन आये दिन यह देखते हैं, अखबारों में पढ़ते हैं कि अछूतों की स्त्रियों को नंगा कर के हल में चलाया जाता है, नौजवानों को पेड़ों पर लटकाया जाता है। आज भी इस मुल्क में ऐसे गांव और देहात हैं जहां अछूतों के बच्चों, पुरुषों और स्त्रियों को अच्छे कपड़े पहनने नहीं दिए जाते, उनको चारपाई पर बैठने नहीं दिया जाता उनकी बारात नहीं चढ़ाने दी जाती, कुंए से पानी नहीं पीने दिया जाता। यह ऐसी समस्याएं हैं, जिन पर गंभीरता से विचार करना पड़ेगा। हम को यह भी सोचना पड़ेगा कि आखिर इसके पीछे कारण क्या हैं?

मेरे जैसा एक शोषित समाज का व्यक्ति यह कहने में हिचकिचायेगा नहीं कि इन सारी कुरीतियों और अव्यवस्था के पीछे हमारी वर्ण-व्यवस्था है और वह समाज है जिसका आज से हजारों साल पहले निर्माण हुआ था जिसको मनु ने बनाया था। इस समाज को ब्राह्मण, वैश्य, क्षत्रिय और शूद्र 4 कैटेगरी में बांटा गया था। उस समय जातियां बांटी गई थीं कर्म के आधार पर जो विद्या पढ़ते पढ़ाते थे, वे ब्राह्मण थे, जो युद्ध के मैदान में लड़ते थे वे क्षत्रिय थे, जो व्यापार करते थे, वे वैश्य थे और जो सेवा करती थे वे शूद्र थे। मेरा विनम्र निवेदन है कि इस समाज के उन लोगों को, जो कर्णधार हैं, जो

[श्री चन्द्रपाल शैलानी]

समाज के ठेकेदार बने हुए हैं, उनको आज हजारों साल के बाद, किस तरह से विधान-सभा और लोक सभा के चुनाव 5 साल के बाद होते हैं, उसी तरह से फिर उनका चुनाव कराया जाये तो उन ठेकेदारों ने जो समाज की दुर्गति की है समाज को बिगाड़ा है, मुझे विश्वास है कि अगर कर्मों और अक्ल के आधार पर इस समाज का फिर चुनाउ कराया जाये तो निश्चित रूप से उन में से बहुत से सवर्ण जाति के लोग शूद्रों की कैटेगरी में आ जायेंगे और बहुत से शूद्र ऐसे होंगे जो सवर्णों की कैटेगरी में चले जायेंगे।

21.42 hrs.

[Mr. Deputy-Speaker in the Chair].

देहुली मेरे नजदीक पड़ता है, मेरे गांव से करीब 35, 40 मील की दूरी पर होगा। देहुली कांड के बारे में मेरे बहुत से साथियों ने बताया और उसकी पृष्ठभूमि में बहुत से लोगों ने अपने-अपने विचार व्यक्त किए। यह कांड ऐसे समय पर हुआ जब कि बदमाशों ने, चाहे वे किसी भी जाति के हों, किसी भी बिरादरी के हों, उन्होंने ऐसे समय को चुना जब कि जाड़े का वक्त था, शाम के 4, 5 बजे थे, न दिन का टाइम था, न रात का टाइम था, ऐसा वक्त था जब कि जिस समाज के लोगों पर हमला करने का उन्होंने प्लान बनाया था, उस समय उस समाज के पुरूष और नौजवान लोग वहां नहीं थे, बल्कि अपने-अपने खेतों पर काम कर रहे थे या दूसरी जगहों पर काम करने गए हुए थे। वहां पर केवल निरीह स्त्रियां बच्चे थे। आपको ताज्जुब होगा कि इस हत्याकांड में 8 महीने से लेकर 70 साल तक के लोगों की हत्या की गई। हत्यारे कत्ल के बाद बड़े आराम से रात को वहां एक मंदिर है, उस में सोये, जश्न मनाया, खाना खाया और फिर धौंस देकर चले गए फिर आयेंगे।

उसकी पृष्ठभूमि में एक बात यह भी है कि 2, 3 जाटवों ने संतोषा और राधे, जिन पर मुकदमा चल रहा था, उनके खिलाफ कुछ कहा था और उस वक्त जब हमला करने वे आये तो वह लोग जिन से उनकी मुख्य रंजिश थी, वह वहां नहीं थे इसलिए वे लोग वहां पर धौंस देकर गए कि फिर आयेंगे।

मैं तो शुक्रगुजार हूं इस देश की प्रधान मंत्री का जिनके ऊपर इस देश के शोषित समाज में के लोगों की आशाएं टिकी हुई हैं, दूसरे दिन हमारे माननीय गृह मंत्री श्री जैल सिंह हमारे प्रदेश की की गृह-मंत्री एवं मुख्य मंत्री सब वहां पर पर गये और उन्होंने वहां जो कुछ भी लोगों की सहायता की, ढाढस बन्धाया, इसके लिए वे बधाई के पात्र हैं। जब कांग्रेस की सरकार नहीं थी, जब जनता पार्टी की सरकार थी, तब बेलछी में इन्दिरा जी गईं। आज भी अपनी सरकार होते हुए भी इतने बेशकीमती समय में से समय निकाल कर वह दिहुली गईं, भाई राजीव गांधी भी गए और उन्होंने वहां के लोगों की तसल्ली दी।

मैं शिडयूल्ड कास्टस और शिडयूल्ड ट्राइब्ज के लोगों की समस्याओं के संबंध में चन्द सुझाव देना चाहता हूं। बहुत से साथियों ने उन समस्याओं पर विस्तार से प्रकाश डाला है। मैं उनको दोहरा कर इस सदन का समय बर्बाद नहीं करना चाहता। सब से पहली बात यह है कि शिडयूल्ड कास्टस

और शिड्यूल्ड ट्राइब्ज के लोग सामाजिक दृष्टि से और आर्थिक दृष्टि से हेय समझे जाते हैं। ऊंची जाति के लोग उनको छोटा और दूसरे दर्जे का नागरिक मानते हैं। सब से बड़ी बात यह है कि लोग गरीबी के शिकार हैं, उनकी आर्थिक हालत सही नहीं है। उनका आर्थिक शोषण भी होता है। 1975 से 1977 तक श्रीमती इन्दिरा गांधी ने बीस-सूत्री कार्यक्रम के अन्तर्गत शिड्यूल्ड कास्टस और शिड्यूल्ड ट्राइब्ज के लोगों के कर्ज माफ कर दिए। उनको जमीनें दी गई थीं, लेकिन बहुत से लोगों का आज भी जमीनों पर कब्जा नहीं हुआ है। गांवों के छोटे छोटे कुटीर उद्योग-धंधों में उनको साझेदारी नहीं है।

जैसा कि कई साथियों ने कहा है, सरकार को लैंड रिफार्म्ज पर तेजी से और गंभीरता के साथ अमल करना चाहिए। उनकी आर्थिक स्थिति को सुधारने के लिए उन्हें छोटे छोटे कुटीर उद्योग-धंधे खुलवाने में सहायता देनी चाहिए। भारत सरकार और सूबों की सरकारों ने शिड्यूल्ड कास्टस और शिड्यूल्ड ट्राइब्ज के उत्थान के लिए बहुत बड़ी धनराशि रखी है और बहुत सी सुविधाएं दी हैं। लेकिन मुझे अफसोस के साथ कहना पड़ता है कि उनका पूरा लाभ इन वर्गों तक नहीं पहुंच पाता। सरकारी मशीनरी सरकार को बदनाम करने पर तुली हुई है; पुलिस भी सरकार को बदनाम करने पर तुली हुई है। अगर सच्चे मानों में पुलिस में पचास फीसदी शिड्यूल्ड कास्टस और शिड्यूल्ड ट्राइब्ज की भर्ती हो जाए, तो मैं समझता हूं कि इस तरह के जघन्य अपराध नहीं होंगे। आज भ्रष्टाचार का सब से बड़ा अड्डा है पुलिस का थाना। मैं स्वयं एक गांव का रहने वाला हूं। मैं देखता हूं, सुनता हूं। जनता का प्रतिनिधि होने के नाते बहुत से लोग मुझ से यह शिकायत करते हैं कि जब शिड्यूल्ड कास्टस और शिड्यूल्ड ट्राइब्ज के लोगों के साथ छुआछूत या मारपीट की घटनाएं होती है और वे थाने जाते हैं, तो उन्हें फटकार दिया जाता है और रिपोर्ट नहीं लिखी जाती है। अगर पुलिस वालों को ज्यादा रकम आ जाए, तो वे कहते हैं कि लिख कर दे दो। वे पैसा मांगते हैं और सही रिपोर्ट नहीं लिखते हैं। सरकार से मेरा अनुरोध है कि शिड्यूल्ड कास्टस पर होने वाले अत्याचार और उनके नर-संहार को देखते हुए पुलिस में पचास फीसदी शिड्यूल्ड कास्टस और शिड्यूल्ड ट्राइब्ज के लोगों को भर्ती किया जाए, ताकि इस तरह के जुल्म और अत्याचार न हों।

यह एक ऐसा नासूर है, जो इस वक्त लाइलाज हो चुका है। सरकार को बहुत सतर्कता और मुस्तैदी के साथ इन समस्याओं का अध्ययन करना पड़ेगा। मेरा अनुरोध है कि छठे प्लान पर पुनर्विचार किया जाए। छठी पंच-वर्षीय योजना में यह व्यवस्था की गई है कि 100 रुपये में से केवल 86 पैसे शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज को सुविधाओं और भलाई के लिए रखे गए हैं। इस देश में शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज की आबादी कम से कम 25 से 30 परसेंट है। 70 करोड़ में करीब बीस-पच्चीस करोड़ ये लोग हैं। लेकिन सिक्स्थ प्लान में 100 रुपये में से केवल 86 पैसे उनकी भलाई के लिए रखे गए हैं। मेरा अनुरोध है कि सरकार इस बारे में पुनर्विचार करे।

भारत सरकार ने रिजर्वेशन किया है, लेकिन वह कहीं पूरा नहीं हुआ है। न सेंट्रल सरकार की नौकरियों में हुआ,

[श्री चन्द्रपाल शास्त्री]

न सूबे की सरकार की नौकरियों में हुआ। इस लिए मेरा अनुरोध है कि सरकार एक टाइम बाउन्ड प्रोग्राम बनाये कि कब तक, एक साल में, दो साल में, पांच साल में या दस साल में जितना रिजर्वेशन है उस को वह पूरा कर देगी।

तीसरी बात—या तो शेड्यूल्ड कास्ट के लोगों को अपनी जान व माल की रक्षा के लिए हथियारबन्द किया जाय और नहीं करते हैं तो केवल सरकारी कर्मचारियों को छोड़ कर सब आदमियों के हथियार जब्त कर लिए जाएं। तभी इन लोगों की सुरक्षा हो पाएगी।

मैं आप से पुनः निवेदन करूंगा कि आज भी इस देश में शेड्यूल्ड कास्ट्स एंड शुड्यूल्ड ट्राइब्ज के लोगों के दिलों में और उन के मन में एक ही भावना है, और वह यह कि श्रीमती इंदिरा गांधी ही उनके दुखों को दूर कर सकती हैं, अगर श्रीमती इंदिरा गांधी उनके दुखों को दूर नहीं कर पायीं तो आज इस मुल्क में न तो ऐसा कोई नेता पैदा हुआ है और न निकट भविष्य में पैदा होने वाला है। उधर बैठे साथियों की तो मैं क्या कहूं कि उनके नेता क्या हैं और क्या करते हैं? मैं पार्टी पालिटिक्स से ऊपर उठ कर अपनी बात रख रहा हूं।

अन्तिम बात कह कर मैं समाप्त करूंगा कि इस वक्त शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्ज के लोग एक अपाहिज की तरह बने हुए हैं। वह इस देश की आबादी के एक बहुत बड़े अंग हैं। अगर इस अंग को मजबूत नहीं बनाया गया, इनको सींचा नहीं गया, इनके साथ हमदर्दी नहीं की गई, इनकी भलाई नहीं की गई तो मैं समझता हूं कि एक दिन यह भी आ सकता है कि इनके मन में भी इस तरह की भावना पैदा हो जाएगी कि आज हमारा इस देश में कोई नहीं है।

मैं अन्त में पुनः सरकार से निवेदन करूंगा कि दिल्ली कांड के जितने भी शातिर बदमाश हैं, अपराधी है, उनकी किसी प्रकार भी न छोड़ा जाए। हमारे मुख्य मंत्री जी ने इस के लिए बीड़ा उठाया था। मेरी उन से बातचीत हुई थी। मैं ने कहा कि आप क्षत्रिय कुल में पैदा हुए हैं, क्षत्रिय युद्ध में लड़ कर मर सकता है लेकिन पीठ दिखा कर युद्ध से भाग नहीं सकता। आप को इस्तीफा देने की जरूरत नहीं है। हम ने कहा मुख्य मंत्री जी से, उन से निवेदन किया कि पुलिस को जरा टाइट कीजिए, बी० एस० एफ० को बुलाइए, पी० ए० सी० की फोर्स को बढ़ाइए और डाकुओं का डट कर मुकाबिला कीजिए इस्तीफा देने की इस में कोई जरूरत नहीं है, वरना लोग क्या कहेंगे? उन्होंने हमारी रिक्वेस्ट को, हमारी प्रार्थना को स्वीकार किया इसलिए वह भी बधाई के पात्र हैं।

DR. SUBRAMANIAM SWAMY: Mr. Deputy-Speaker, Sir, it is almost approaching 10 O'Clock. This is a very important debate. I must congratulate Mr. Suraj Bhan for having taken the initiative to raise this discussion. But, I think, the importance is being sabotaged by the fact that time has been found on the last day in the last moments. It could have been brought up earlier....

SHRI P. VENKATASUBBAIAH: It is an uncharitable accusation.

DR. SUBRAMANIAM SWAMY: It could have been kept at the prime time of Parliament so that whatever we said here could have come in the newspapers and people would have got

to know about it. After all, Parliament is not to function in isolation; it has to function with the rest of the society.

The main theme of the ruling Party has been that this is an event which happens and political advantage should not be taken of it. They have also heaped praises on their leader. I do not object to that. But they pointed out to us that, during the Janata rule...

MR. DEPUTY-SPEAKER: You can also praise your leader.

DR. SUBRAMANIAM SWAMY: I am praising myself.

SHRI P. VENKATASUBBAIAH: But don't criticise.

DR. SUBRAMANIAM SWAMY: They have pointed out to us that, when we were in power, the Belchi incident took place and Mrs. Gandhi went there but we did not go there, our Prime Minister did not go there. I might like to tell you that, when Mrs. Gandhi made the statement in Belchi that this was a failure of the Government, at that time many pointed out, including Mr. Morarji Desai, "Don't try to politicise the incident". And what was Mrs. Gandhi's reply ? Her reply was, "It is the job of the opposition to take advantage of the mistakes of the ruling Party and if I am politicising it, that is my birth-right". Words to that effect were said by Mrs. Gandhi at that time. Now, Sir, they want us to adopt a different attitude. They can have one standard for themselves and they want another standard for us. But, despite that, I would say that this is an issue on shich this forum, the National Forum, should be used to project the policy issues as you Mr. Deputy Speaker, rightly said. But the very fact is that it has exposed us to what is happening down below in the villages.

The 'thesis' that great progress has been made by Harijans during the last 34 years, which the first speaker Mr. Arif also referred to, is also being exposed by Deholi incidents. What sort of progress have we made if this kind of thing can happen now? Untouchability in my opinion has gone underground. Now what has come in its place is eviction, forced labour, rape, killing, that kind of thing. It is possible that you may be not able to see the old kind of untouchability in many places. You still see it, but not as much as before. But the fact of the matter is that the other things are equally degrading; and they are coming to the fore. And it is this that we have to look at.

Now, Statistics show that every year, there are 6,000 cases of Atrocities recorded against Harijans. 6,000 is the average. Babu ji just now said, sometimes it may go up a little and sometimes it may come down a little. But the trend is there. The average of 6,000 cases are there. Now, Sir, this cannot be representative of any progress having been made in 34 years. And, U.P. is the worst. Two-third or one-third of these 6,000 cases happen in U.P. In U.P. things re getting worse. It appears from other indications that U.P. is on the brink of an anarchy. There is a political climate of violence in U.P. This is not the only thing, Sir; you can see the kind of robbery that takes place on trains. This happens in U.P. It does not happen in many places. U.P., apparently, happens to be in a very bad state, particularly, because of unlicensed arms. I was recently in Shillong. I was told that Mizos now don't get arms from abroad any more. But, they get this from U. P. I am even told that the people in Afghanistan who are guerillas or fighting for Afghanistan, get their arms from Rampur. I do not know. But this is a fact that U.P.

[Dr. Subramaniam Swamy]

has become a Centre for Unlicensed Arms Manufacture. We may in fact just make some investigation to find out the amount of arms that U.P. produces; probably the unlicensed arms produced there will be more than what the Army produces in its Ordnance Depots. So, we cannot accept the Chief Minister's verdict and the Prime Minister's verdict. We cannot accept them. It is a fact that only one caste has been butchered and nobody else has been affected. It cannot be strong rivalry. It cannot be political vendetta. It is a clear case of atrocity against the Harijan caste. So, the central fact that we have to consider is : "Why is it so ?" Now 'political equality' without commensurate 'socio-economic equality' obviously is going to produce only anomalies. In my mind today there is no doubt that in this country there is now a brewing revolt of the upper caste. We saw some of it in Gujarat. Gujarat has produced a scientific argument about not having reservation for promotions and not having it in medical colleges, in surgery, etc., etc. But, Sir, it is an index of that brewing revlot. Now this revolt has to be nipped in the bud. But, I am afraid, this Government is doing nothing about it. And we have to be specially careful about the kind of 'scientific arguments' that are now being produced by the Upper Castes, in order to see tht the political equality of Harijans does not get translated into socio-economic equality. Therefore, I think, if the Government does not do anything, a big confrontation is ahead. Now, they talk about war. Mr. Ram Vilas Paswan was carried away and he went to the extent saying that they may think in terms of separte country. I am sure that he does not feel like that. But he got carried away. But, there is a big confront ation coming. We are unaware of that. If we had been aware of that, we would not have had this discussion on the last day, after 6·00 P. M. We would have had it somewhere in the middle of the Session.

So, why is this confrontation coming ? It is because, the Harijan community has produced a newelite; young elite; educated elite, who are not putting up with the old indignities any more. You can see in Parliament what a lot of young Harijans are coming up, who cannot put up with these things.

22.00 hrs.

Wheter it is Shri Ram Vilas Paswann or Shri Suraj Bhan or Shri Rakesh, you go anywhere else, you will see it all over the country that the new young elites among Harijans are coming up. However imperfect the educational system is, it has produced the new elite young stars among the Harijans and they are getting impatient. I saw a bit of it in Meenakshipuramu

MR. DEPUTY-SPEAKER: We have had a Calling Attention on this issue some time back.

DR. SUBRAMANIAM SWAMY: Calling Attention is not the same. The present discussion is something different from the Calling Attention (*Interruption*). So, the revolt of the young elite amongst the educated Harijans could be seen in Meenakshipuram who converted themselves into Muslims, not the old Harijans who have been there getting used to the ill-treatment. It is the B.D.O., it is the Sub-Inspector of Police, it is the lecturers and doctors who are the people who converted first and others followed suit afterwards. Now, this was done in order to run away from the atrocities. They could not bear it. Of course, some people tried to make it out that there was a foreign money, Arab conspiracy, etc. and Gyaniji went there and made a statement in Madras that there was foreign money. But he came back to Delhi and issued a retraction. He has the right to do it and he did it. But the fact is that even here, this revolt, instead of being sympathetically looked at, was given a twist that the Harijans could be purchased for Rs. 500 or so. (*Interruptions*)

PROF. MADHU DANDAVATE: It has appeared in the press.

DR. SUBRAMANIAM SWAMY: Yes, it has appeared in the press and that some people met Mrs. Gandhi. The Arya Samajists and Mrs. Gandhi also said the same thing. It came in the press.

AN HON. MEMBER: The R.S.S. people said it.

DR. SUBRAMANIAM SWAMY: I do not know who said it, but I know that somebody had said it.

SHRI P. K. VENKATASUBBAIAH: Don't try to put words in her month which she has not said.

DR. SUBRAMANIAM SWAMY: But, Sir, it came in the press that Arya Samajists leader met her and later on they said in a press conference but no contradiction came from your side and I am sure others said so. But I did not say. I went to Meenakshipuram and I said that this was the revolt amongst the Harijan elites and this was something which had to be met and this was what we had to come face to face.

AN HON. MEMBER: You went there before Mr. Vajpayee visited that place or after he went there.

DR. SUBRAMANIAM SWAMY: Yes, I went after he went. I am always after him.

MR. DEPUTY-SPEAKER: Meenakshipuram is very near to Sholavandan.

Dr. SUBRAMANIAM SWAMY: That is right. So, the question is: Has the Government got an explanation? How are they going to meet the situation as happened in Deholi? It has come in the paper and it has been discussed in Parliament and all over the country. What is going to be the effect in the new generation of Harijans which is coming up? It is going to lead to confrontation because on the other side the upper class people are also revolting. They also told me that it was too much that this reservation we had had enough and it should be terminated and a new scientific arguments must be brought now. They said that the present system of giving promotions to them must be given up and later on the policies must be given up. In this way whittling process may start and there is going to be a confrontation. It is there that we have to gear up the system. So, what should we do? That is my main question.

AN HON. MEMBER: You can give suggestion to them.

DR. SUBRAMANIAM SWAMY: That is not my duty. They clear out these seats and let us sit there. I will tell them how to do it. (*Interruptions*). Now, the first most important thing is that the Harijans do not want sympathy. They have had enough of it. What they want is security. Now, how the security is going to be provided? Now, Babuji gave some suggestions. If we look at the country's map, there are about 40 to 50 districts which are prone to this kind of feelings. Now, if you take Tamil Nadu, in districts like Tirunelveli and Ramanathapuram, these troubles are likely to happen. There are three or four districts and no other districts. Similarly in other States there are some pockets. Now, what should the Home Minister do? He has to identify these districts and then set up a separate Harijan intelligence Unit which should study this and monitor this regularly. Now, in Delhi the information was coming that something was going to happen there but they did nothing, absolutely nothing. They took no notice because there was no Cell which was interested in this kind of work, which is supposed to monitor it at the higher level, and ring alarm bells when news of this king comes. The routine police establishment cannot produce any preventive action in these matters. Therefore, the special intelligence unit should look only at

[Dr. Subramaniam Swamy]

these 50 districts and monitor what is going on there on a daily basis.

Finally, we must put the police on notice. There is no doubt that the police too have caste consciousness. We cannot deny it. I went to U.P. some time ago and there is a rumour; I do not know, it can be true or it can be false. The rumour is that only a certain caste is being given preference and they are getting promotions and they have been put in the key positions. Why should this rumour be there? This rumour should immediately be dealt with. And if it is true, then they must take corrective action.

If you take this kind of approach, I am sure, these kinds of things would not happen in future. And if you take the usual approach of saying that this is what happened in your time and this is what happened in our time, I do not think, any solution can be found.

श्री महावीर प्रसाद (बांसगांव) : माननीय उपाध्यक्ष महोदय, आज इस माननीय सदन में लगभग 6 बजे से एक जघन्य और घृणित कांड पर चर्चा हो रही हैं और चर्चा में दोनों पक्ष के बड़े बड़े विद्वान् माननीय सदस्यगणों ने भाग लिया और अपने सुझावों को दिया। उन्होंने कहा कि यह मानवीय विषय है, हृदय का विषय है, तर्क का विषय है, व्यावहारिकता समानता का विषय है, धार्मिक समानता का विषय है, राजनीतिक समानता का विषय है, आर्थिक समानता का विषय है, मनोवैज्ञानिक समानता का विषय है और यह विषय अन्य विषयों से भी सम्बन्ध रखता है। इसके सम्बन्ध में आमूल-चूल परिवर्तन करने की बात भी हमारे माननीय सदस्यों ने कही।

हमारे बहुत से माननीय सदस्यगण जो बड़े विद्वान हैं उन्होंने जो सुझाव इस माननीय सदन में दिये उनमें उन्होंने तर्क के आधार पर यह सिद्ध किया कि वास्तव में देश की जो राष्ट्रीय धारा है, उस राष्ट्रीय धारा को इस भारत के मानचित्र पर अगर सही ढंग से देखना है तो हम को एक मंच पर, मानवीय ढंग से, तर्कसंगत हो कर, सारे राजनीतिक भेदभावों को तिलांजलि दे कर, हरिजनों, गिरिजनों, अल्पसंख्यकों और कमजोर वर्गों के लोगों के विषय में नीति तय करनी है और हम सब को मिल कर के एक साथ चलना है।

हमारे एक राष्ट्रीय कवि थे---श्री मैथिलीशरण गुप्त। उन्होंने कहा था---

हम कौन थे, क्या हो रहे है और क्या होंगे अभी?
आओ विचारें आज मिल कर ये समास्याएं सभी।

यह बहुत ही मानवीय विचार है।

बाबू जी इस माननीय सदन के एक वरिष्ठष्टतम सदस्य है। मैं समझता हूं कि वे हिन्दुस्तान के सब से अधिक शासन करने वालों में हैं और इस देश के शासन की कुर्सी का उन्होंने अधिक से अधिक समय तक प्रयोग किया होगा। वे आज हमारे सामने बैठे हैं। उन्होंने आज बहुत अच्छे सुझाव दिये। वे तीस वर्षों तक रूलिंग बैंचों पर, गणमान्य बैंचों पर रहे। उस वक्त भी हरिजनों की क्या दशा थी। उसके बाद मार्च 1977 के बाद और 14 जनवरी 1980 तक हरिजनों की क्या दशा थी। पुनः 14 जनवरी से वर्तमान तक हरिजनों की क्या दशा है। मैं आंकड़ों के जंजाल में नहीं जाना चाहता, लेकिन मैंने जब आंकड़े देखे तो पाया कि कभी कम कभी ज्यादा, इस प्रकार की घटनाएं हिन्दूस्तान के मानचित्र में होती रहीं।

इस विषय को मूव करने वाले माननीय सदस्य श्री सूरजभान जी ने कहा कि सरकार को, गृह मंत्री को या माननीय विश्वनाथ प्रताप सिंह की सरकार को इस्तीफा दे देना चाहिए। मैं पूछना चाहता हू कि क्या त्याग-पत्र देने से इस प्रकार के कांड रूक जाएंगे। बेलची, कफाल्टा, पिपरा, देवली ऐस कांड क्या त्याग-पत्र दे देने से इन अपराधों को दूर किया जा सकता है?

जहां तक उत्तर प्रदेश की सरकार की बात है, गत 20 दिसंबर को मैं उत्तरप्रदेश कांग्रेस कमेटी की बैठक में गया था । वहां पर माननीय मुख्य मंत्री, गृह मंत्री उ०प्र० कांग्रेस कमेटी के अध्यक्ष, और सारे संत्री सौजूद थें । मैंने इस प्रश्न को वहां उठाया था । जहां तक हरिजनों के कल्याण की बात है, उत्तर प्रदेश सरकार का संबंध है, अभी उस दिन माननीय मुख्य मंत्री ने सात करोड़ रुपया हरिजन छात्रवृति के लिए बढ़ाया है । 500 आय को बढ़ाकर 750 किया और जहां 750 आय थी उसे 1000 किया है ।

हमारे माननीय रघुनाथ सिंह जी हरिजनों की बात करते हैं । मैं उनसे पूछना चाहता हूं कि उत्तर प्रदेश में जनता पार्टी की सरकार थी, लोकदल की सरकार थी, उसने उत्तरप्रदेश में प्रमोशन आन दी बेसिस आफ रिजर्वेशन को बंद कर दिया था । इसे श्री विश्वनाथ प्रताप सिंह की सरकार ने ही शुरु किया है । मैं पूछना चाहता हूं कि इससे बढ़कर हरिजनों की हमदर्दी और क्या हो सकती है । मैं आर्थिक, सामाजिक, सनोवैज्ञानिक और राजनीतिक विपन्नता की बात करना चाहता हूं । जब हम किसी गिरीजन को आगे बढ़ाने की बात करते हैं तो सबसे पहले आर्थिक मुद्दे पर विचार होना चाहिए । आर्थिक विपन्नता जब तक दूर नहीं होगी, तब तक इस क्षेत्र में कोई कास नहीं हो सकता । इसका उदाहरण मैं देना चाहता हूं कि आप यहीं पर देखते हैं । चाहे इस तरफ के बैठने वाले लोग हों या उस तरफ के बैठने वाले लोग हों, जिसकी आर्थिक स्थिति ठीक है, उसके यहां सभी जाते हैं । खाना-पीना पसंद करते हैं, लेकिन जो जीर्ण-शीर्ण झोंपड़ी में रहने वाला हरिजन है, उसके घर हमारे पढ़े-लिखे हरिजन और दूसरे जोग भी जाना पसंद नहीं करते । उसके यहां पानी पीना पसंद नहीं करते । इसलिए मेरा व्यक्तिगत विचार है कि जब तक इनकी आर्थिक दशा नहीं सुधरेगी, इस समस्या का हल नहीं हो सकता चाहे कोई सरकार हो, हमारी सरकार हो या उधर बैठने वाले लोगों की सरकार हो । जब तक आर्थिक विपन्नताको हम समाप्त नहीं करेंगे तब तक सामाजिक समानता हम नहीं ला सकते हैं । जब सामाजिक सामनता नहीं आएगी तो राजनीतिक समानता भी हम ठीक नहीं कर सकते हैं ।

मैं कुछ सुझाव करबद्ध आपकी सेवा में रखना चाहता हूं । देवली कांड में यदि वास्तव में यह सच है कि वहां उनके लिए कुछ विशेष सुविधा की बात नहीं की गई है तो उनको विशेष सुविधायें आप दें । मेरी यही रिपोर्ट है कि वे लोग चाहते हैं कि उनको कहीं अलग बसाया जाए, प्रभावित लोगों को सुरक्षित स्थानों पर बसाया जाए । इसकी आपको व्यवस्था करनी चाहिये ।

जो क्षति उनको उठानी पड़ी है उसकी पूरा नहीं किया गया है । पूरी तरह से उनकी क्षतिपूर्ति होनी चाहिये ।

भूमि सुधार तेजी के साथ आप लागू करें । जब तक ठीक से आप भूमि सुधार नहीं करेंगे तब तक इस तरह की चीज को दूर आप नहीं कर सकेंगे ।

देवली कांड हो या वेलची, किसी भी स्थान पर इस प्रकार का कांड होता है तो इस प्रकार के अमानवीय कांड और अपराध जिस स्थान पर हो वहां पर जैसे मैंने पहले भी कहा था सामूहिक दंड देने की प्रक्रिया को आप अपनाएं । सामूहिक दंड वहां आप दें ।

मैं यह भी कहना चाहता हूं कि हर जिले में पुलिस सुपरिंटेंडेंट या कलैक्टर, इन दोनों में से एक हरिजन होना चाहिये और एक सवर्ण जाति का । अगर एक हरिजन हो तो दूसरा सवर्ण होना चाहिये और दूसरा हरिजन हो तो पहला सवर्ण होना चाहिये । आई०ए०एस०, आई०पी० एस०, आइ०एफ०एस० की पोस्टिंग्ज आप करते हैं, ये आप के मातहत हैं । इस लिए इस चीज को आपको प्रांतीय सरकार पर नहीं छोड़ना

[श्री महावीर प्रसाद]

चाहिये । आप इस काम को करें । इससे वहां रहने वाले लोगों को राहत मिलेगी ।

आर्म्ज एक्ट में आप सुधार करें । मैं नहीं कहता आप हमें हथियार दे दें । आपने हमें हथियार दे दिए तो इससे सिविल वार नहीं होगी । आपके पास एजेंसियां हैं इस तरह की चीज की देखभाल करने वाली । आप अपने सूत्रों में जांच पड़ताल करवा लें, और फिर जहां पर जरूरत हो वहां आप हरिजनों को, गिरिजनों को और कमजोर वर्ग के लोगों को हथियार दें ।

इन शब्दों के साथ मैं पुन : इस जघन्य अपराध की निन्दा करता हूं ।

MR. DEPUTY SPEAKER: You will definitely be called to speak. All the members in the opposition will be called. Mr. Rakesh, you said, you are prepared to wait upto 12 O'Clock. So, you will be called only at 12 O'Clock.

AN HON. MEMBER: Second chance.

MR. DEPUTY SPEAKER: There is no question of second chance. From each party only one member will be allowed to speak; I am sorry. Even if it is a small party like Mr. A. K. Roy, he will be called.

श्री राम स्वरूप राय (गया) : उपाध्यक्ष जी, हरिजनों पर अत्याचार होने वाला जो विषय है इस पर सदन में कई बार विचार विमर्श हुआ है । मुझे तो अब कहने के लिये बाध्य होना पड़ रहा है कि ज्यों-ज्यों दवा दी जा रही मर्ज उतना ही बढ़ता जा रहा है । आखिर कौन सी परिस्थिति है कि इस सदन में हर सत्र में हरिजनों पर होने वाले अत्याचार की घटनाओं की चर्चा होती हैं । दोनों तरफ के सम्मानित सदस्य गृह मंत्री को अपनी नेक राय देते हैं । लेकिन ज्यों-ज्यों सरकार का आश्वासन मिलता हैं त्यों-त्यों हरिजनों पर अत्याचार बढ़ ते जाते हैं । यदि मैं गहराई से जाता हूं तो पता चलता है कि 20 सूत्री कार्यक्रम के अन्तर्गत जो हरिजनों को भूमि दिलाने की बात की जाती है, चाहे जमीन दिलाने की बात हो, स्वयं इन्दिरा जी ने जो कि प्रधान मंत्री हैं उन्होंने एक रोशनी दी कि तुम्हारे लिये मैं सोशलिस्टिक मेजर्स बहुत तेजी स ला रही हूं तुम उस जमीन पर जा कर इसको अमली जामा पहनाओ । सरकार के निर्देश के बाद गांवों में रहने वाले हरिजन, आदिवासी, अल्पसंख्यक और कमजोर वर्ग के लोग सरकार के कार्यक्रम को लागू करने के लिये कृत संकल्प होते हैं तो उससे तरह-तरह की यातनायें सामन्तवादियों और अर्ध-सामन्तवादियों के द्वारा दी जाती हैं । कहीं कोई कत्ल किया जाता है, कहीं किसी के घर में आग लगायी जाती है, कहीं जमीन छीन ली जाती है । ज्यों-ज्यों दवा दे रहे हैं त्यों-त्यों मर्ज बढ़ रहा है ।

अभी बाबू जगजीवन राम बोल रहे थे, हमारे सम्मानित नेता रहे हैं और हर सरकार में उनकी एक श्रेष्ठ कुर्सी रही है अच्छी नेक सलाह देने की । हम तो उन्हीं को दोषी ठहराते हैं । आज हरिजनों का कत्ले आम हो रहा है और आप यहां बैठ कर के घड़ियाली आंसू बहा रहे हैं । देश के तमाम हरिजन, आदिवासी और कमजोर वर्ग के प्रति उस समय आपका ध्यान कहां गया था जब सरकार की कुर्सी पर बैठ कर हरिजनों की बात करते थे । मैं तो प्रधान मंत्री को इस बात के लिये बधाई देता हूं कि हरिजनों पर कहीं भी जुल्म हों, चा हमारी पार्टी सरकार में रहे या न रहे, वह जाती हैं । 1977 में बेलची में कांड हुआ, प्रधान मंत्री उस समय सत्ता में नहीं थी, लेकिन उन्होंने वहां जा कर तमाम हरिजनों के साथ जिनकी गोद सूनी हो गई थी, सुहाग लुट गया था, जा कर बैठी और एट्रोसिटीज आफ हरिजन कुछ दिनों के लिये रूक गयी थी । ऐसे तो जी सामन्ती व्यवस्था है वह इसके लिये दोषी हैं । लेकिन मैं कहता हुं कि 1977 के पहले हरिजनों पर अत्याचार की घटनायें

होती थीं तो उस समय लम्पड़, थप्पड़ मारे जाते थे । लेकिन 1977 में पहली घटना हुई जब बेलची में जिन्दा 13 हरिजनों को जला दिया गया । हरिजनों को जलाने की आदत सबसे पहले अगर किसी ने डाली तो चौधरी चरण सिंह जैसे जुल्मी मिनिस्टर ने वह आग लगवाई और यहां आकर के पार्लियामेंट में बयान देते हैं कि मुझे हरिजनों से कोई लड़ाई नहीं है, हरिजन तो मेरे घर में रसोईया है । देश में सबसे पहले आग लगायी तो चौधरी चरण सिंह ने लगायी और तभी से हरिजनों पर कत्लेआम की साजिस होने लगी । इसके लिये जवाबदेह माननीय दंडवते, वाजपेयी जी और बाबू जगजीवन राम भी हैं । जिन्होंने अभी घड़ियाली आंसू बहाकर हरिजनों की हालत पर, दुःख प्रकट किया। वह तमाम देश के हरिजनों, आदिवासियों और मुसलमानों के कत्ल करने का आह्वान भी करते हैं ।

मैं बाबू जी से कहना चाहता हूं कि लच्छेदार भाषण से समाजवाद नहीं आता, शब्दों से क्रांन्ती नहीं आती । व्यवहार से क्रांन्ती आती है । आप में और इंदिराजी में फर्क यही हैं कि आप शब्दों से क्रांती लाना चाहते है, आप लच्छेदार और मुहावरेदार भाषण देकर बोलते हैं, इससे समाज और हिन्दुस्तान का दर्द दूर नहीं हो सकता ।

प्रधान मंत्री का बहुत पक्का इरादा है कि हम देश में समाजवाद लायेंगे जब कि देश का हरिजन, आदिवासी और देश का अल्पसंख्यक ही ऐसा वर्ग है, जिसको समाजवाद की जरूरत है । जब तक इसको आप सही रूप में ऊपर नहीं उठायेंगे तब तक आप कभी नहीं कह सकते कि हम समाजवादी व्यवस्था कायम करने जा रहे हैं और समाजवादी व्यवस्था पर हमारा मुल्क चल रहा है ।

मैं आंकडे देकर उनके जाल में नहीं फंसना चाहता कि जनता पार्टी के समय में हरिजनों के कितने कत्ल हुए और हमारी पार्टी के वक्त में कितने हुए । मैं इस बात को कहना चाहता हूं कि हरिजनों का सवाल राष्ट्रीय सवाल है और राष्ट्रीय नीति बना कर ही इसको तय किया जा सकता है । ज्ञानी जैल सिंह जी अपना बयान देकर चले जायेंगे, इससे तो एट्रोसिटीज टलेंगी नहीं । मेरा कहना है कि इनको और चौकस रहने की आवश्यकता है ।

ऐसी घटनायें देश के किसी भी भाग में चाहे घटती हों, लेकिन उत्तर प्रदेश में हरिजनों पर बहुत अत्याचार होता है । अत्याचार का कारण पता नहीं क्या है, मैं सरकार पर छोड़ता हूं कि वह पता लगायें, कि हरिजनों पर उत्तर प्रदेश में ही क्यों अत्याचार होता है ?

वास्तविकता यह हैं कि बिहार में जिस दिन से हमारी सरकार बनी हैं, पटना जिला को छोड़कर वहां पर कुर्मियों और हरिजनों की खानदानी लड़ाई है, हम बिहार की धरती पर कहीं पर भी इस बात को कहने के लिये तैयार हैं कि इस तरह के जघन्य अपराध पिछले डेढ़ बरस में नहीं हुए हैं । इस पर हम संतोष व्यक्त करेंगे ।

पिपरा में घटना घटी, बेलछी में घटना घटी, वहां के न्यायालय ने पिपरा कांड के 98 आदमियों को करावास और 2 को फांसी दी । बेलछी की घटना उनके टाइम में हुई है, लेकिन मैं समझता हूं कि उसका अभी तक कोई भी सबूत पेश नहीं हुआ । जहां पर सरकार मुस्तैद रहती है , अपराधियों को आड़े हाथ लेती है, वहां पर तो एट्रोसिटीज नहीं के बराबर होती है । उत्तर प्रदेश की सरकार को यह कहना कि दोष नहीं है, यह मैं नहीं

[श्री राम स्वरूप राम]

कह सकता हूं । वह दोषी क्यों नहीं है । कफलटा, नारायणपुर, आदि घटनाओं के बाद उत्तर प्रदेश की सरकार ने अपने प्रशासन को चुस्त क्यों नहीं किया ? वहां के जिला कलैक्टर और अन्य अधिकारियों को तुरन्त मुअत्तिल किया जाना चाहिए था ।

इस प्रकार की घटनाओं से साफ पता चलता है कि कि प्रशासन में कहीं न कहीं कमी जरूर है ।

हरिजनों की आदत के बारे में कहना चाहता हूं :

"आफत थी गुलिस्तां पर, तो
खून मैंने दिया,
अब बहार आई है, तो कहते हो तेरी
दरकार नहीं है ।"

मैं मानता हूं कि देवली में जो घटनायें हुई हैं, उनसे समाजवाद की हत्या हुई है, समाजवाद पर कलंक लगा है । क्या समाजवाद इसी तरह चलेगा ? क्या सारे मुल्क में हरिजनों के साथ इसी तरह का व्यवहार होगा ?

मैं ज्ञानी जी से कुछ निवेदन करना चाहता हूं । हो सकता है कि मेरे सुझाव कारगर हों । जिस ऐरिया में हरिजन और आदिवासियों पर जुल्म हो, वह तमाम लोगों पर सामूहिक दन्ड और जुर्माना दोनों लगायें जायें। उस एरिया में सामन्तों और सामन्तवादी लोगों के हथियारों के सारे लाइसेंस कैंसल कर दिये जायें । हरिजनों को प्रोटैक्ट करने के लिये यह जरूरी है कि उन्हें लाइसेंस देने के साथ-साथ उन्हें बंदूकें खरीदने के लिये भी पैसा दिया जाये ।

हरिजनों और आदिवासियों पर होने वाले जुल्मों के बारे में मुकदमों को निपटाने के लिये स्पेशल कोर्ट बनाए जायें, ताकि एफ० आई० आर० दर्ज होने के बाद सारी कार्यवाहियों का निष्पादन शीघ्र से शीघ्र हो सके । आज स्थिति यह है कि नार्मल कोर्स में कार्यवाही होने पर सब मुजरिम छूट जाते हैं और इस प्रकार के अपराधियों का हौसला बढ़ जाता है । इसलिये हर स्टेट में स्पेशल कोर्ट बनाए जायें, जो केवल हरिजन एट्रोसिटीज के मामलों की ही निपटायें ।

यह मेन्डेटरी कर दी जाये कि जिस एरिया में, जिस जिले में इस तरह की घटना हो, वहां के एस० पी० और डिस्ट्रिक्ट मजिस्ट्रेट को निश्चित रूप से मुअत्तिल कर दिया जाये, ससपेंड कर दिया जाये । तभी वे लोग अपनी जवाबदेही को समझ सकेंगे । वर्ना वे हरिजनों पर होने वाले अत्याचारों की उपेक्षा करेंगे । इसके अलावा विक्टिम के परिवार को कम से कम एक लाख रुपये का मुआवजा दिया जाये ।

मैं आपके माध्यम से होम मिनिस्टर साहब से कहना चाहता हूं कि जिन एरियाज में हरिजनों पर एट्रोसिटीज होती हैं, उनके संबंध में वे ज्यादा चौकस रहें, क्योंकि इन घटनाओं से उनकी भी बदनामी होती है और देश में टैन्शन बढ़ता है । हम लोगों की हिफाजत करना उनका पहला काम है ।

श्री आर० एन० राकेश (चैल) : उपाध्यक्ष महोदय, देवली कांड पर बोलने से पहले मैं गृह मंत्री ज्ञानी जी को एक दस्तावेज देना चाहता हूं, जिसके माध्यम से मैं बताना चाहता हूं कि वह और उनकी पुलिस हरिजनों के प्रति कितने हमदर्द हैं सीताराम हरिजन, 1 ए डी, सावन पार्क, अशोक विहार दिल्ली से दो-

तरफ के 41 एम पीज से लिखवा कर उन्हें लेटर भेजा है । उसने राष्ट्रपति, प्रधान मंत्री, गृह मंत्री, दिल्ली के उपराज्यपाल और लोक सभा के स्पीकर को पत्र भेजे हैं, दरख्वास्तें दी हैं, लेकिन उसकी सुनवाई नहीं हुई उसकी औरत गायब कर दी गई है, उसकी जमीन ले ली गई है । अब उसका और उसके बच्चों का एन-काउन्टर होने जा रहा हैं । श्री सूरजभान ने ज्ञानी जी से कहा है कि वह त्यागपत्र दे दें । मेरा अनुरोध है कि अगर वह हरिजनों को सुरक्षा नहीं दे सकते, तो इससे बेहतर रास्ता और कोई नहीं हो सकता कि वह त्याग पत्र दे दें । मैंने दोनों तरफ के विचारों को सुना । इन को सुनने के बाद महाभारत का वह दृश्य मुझे याद आता है। कौरवों और पांडवों की सेना आमने सामने खड़ी है । इधर द्रोणाचार्य कौरवों की सेना में खड़े हैं उधर पांडव खड़े हैं । नारद जी ने पूछा .....

MR. DEPUTY SPEAKER: Who are Pandavas and who are Kauravas?

SHRI R. N. RAKESH: We are Pandavas and they are Kauravas.

DR. SUBRAMANIAM SWAMY: Majority was of Kauravas.

श्री आर० एन० राकेश: नारद जी ने पूछा द्रोणाचार्य जी से कि आप तो कह रहे हैं कि पाण्डव न्याय की लड़ाई लड़ रहे हैं, सत्य बात कह रहे हैं, फिर भी आप कौरवों की ओर क्यों खड़े हैं ? तो द्रोणाचार्य कहते हैं कि नारद जी , आप ठीक कह रहे हैं, पाण्डव सत्य बात कह रहे हैं, न्याय की बात कह कर रहे हैं, न्याय मांग रहे हैं लेकिन मैंने कौरवों का नमक खाया है, इस लिये मैं मजबूरी में यहां खड़ा हूं । तो चाहे इधर की बात हो चाहे उधर की बात हो, मतलब एक ही है । कहीं कहीं मेरे सत्ता पक्ष के साथियों की कुछ मजबूरियां होती हैं । उन मजबूरियों के लिये मुझे कोई मलाल नहीं है । क्योंकि वे भी इंदिरा जी का नमक खा रहे हैं । ... (व्यवधान) ...

इस समय रात के साढ़े दस बज गये हैं । एक बार बारह से ज्यादा रात बीत रही थी । कुछ लोग गांधी जी के पास गये, गांधी जी सो रहे थे । जिन्ना साहब के पास गये, जिन्ना साहब सो रहे थे, फिर लोग बाबा साहब डाक्टर अम्बेडकर के पास गये । डा० अम्बेडकर जाग रहे थे । उन लोगों ने पूछा कि बाबा साहब, गांधी जी सो रहे हैं, जिन्ना साहब सो रहे हैं, आप क्यों जाग रहे हैं ? तो बाबा साहब ने कहा कि गांधी जी इस-लिये सो रहे हैं कि उन के आदमी जाग रहे हैं, जिन्ना साहब इसलिए सो रहे हैं कि उनके आदमी जाग रहे हैं । मैं इस लिये जाग रहा हूं कि मेरे आदमी सो रहे हैं । आज टकराव जो बढ़ गया है उस का एक कारण है कि आज भले ही डा० अम्बेडकर हमारे बीच में नहीं हैं लेकिन इस धरती पर उनकी कृपा से अनेक डा० अम्बेडकर पैदा हो गए है और बराबरी के लिए संघर्ष में हरिजन सामने आ गये हैं । इस लिये बाबू जी ने जो कहा कि हम जाग गये हैं, हम बराबरी की मांग कर रहे हैं, उन की बात का समर्थन करते हुए मैं कहना चाहता हूं कि मैं भीख नहीं मांग रहा हूं, न्याय की भीख नहीं मांग रहा हूं समता के अधिकार की बात कहना हूं । मैंने इस देश के टुकड़े-टुकड़े नहीं कराये हैं, मैंने पाकिस्तान की मांग नहीं की है, हरिजनिस्थान की मांग नहीं की मैंने खालिस्तान की मांग नहीं की है । हमने इस देश को हमेशा देश समझा है। पर हमारी आबरू पर लात और हमारे पेट पर डकैती मारी जाती है । हमें हैवानियत की निगाह से देखा जाता है। सारे साथियों ने, देवली के प्रति आक्रोश व्यक्त किया , चिन्ता व्यक्त की और कहा कि देवली में जो हुआ वह बड़ा दर्दनाक है लेकिन मैं कहना चाहता हूं कि यद्यपि

[श्री आर० एन० राकेश]

देवली में 27 लोग स्त्री पुरुष बच्चे मौत के घाट उतार दिये गये इतना बड़ा नरसंहार हुआ, देश के हरिजनों की सुरक्षा के प्रति खुला रेड सिग्नल है लेकिन प्रधान मंत्री को निगाह में यह इतना बड़ा अपराध नहीं हुआ है, उतना बड़ा कांड नहीं हुआ है जितने बड़े को वह बड़ा कांड समझते हैं। ...(व्यवधान) यही कारण है कि बनारसीदास जी की सरकार में नारायणपुर कांड हुआ, आरोप था कि तीन हरिजन महिलाओं के साथ बलात्कार हुआ, मुलजिम बनिया नहीं थे, मुख्य मंत्री जरूर बनिया थे बनारसीदास की सरकार बरखास्त करदी गई। देवली में दर्जनों महिलाओं के साथ बलात्कार हुआ, 27 लोग मौत के घाट उतार दिये गये लेकिन उत्तर प्रदेश की सरकार अभी तक नहीं बरखास्त की गई आखिर क्यों? प्रधान मंत्री जो बड़ी गरिमा की कुर्सी पर बैठी हैं। क्या मापदन्ड था आप का जब नारायणपुर कांड पर आपने बनारसीदास की सरकार को बरखास्त किया था और आज क्या मापदन्ड है, मैं पूछना चाहता हूं, जब अपना उल्लू सीधा करना हो तो हरिजनों के कन्धे पर बन्दूक रख कर उल्लू सीधा कर लें, और हरिजनों की जिन्दगी और मौत का सवाल हो तो मुकर जावें?

आज देवली कांड में मुख्य मंत्री ठाकुर, अपराधी ठाकुर, अपराधियों को संरक्षण देने वाला ठाकुर और सारे एवीडेंस खत्म कराने वाला ठाकुर---इसके बावजूद भी उत्तर प्रदेश की सरकार बरखास्त न हो। प्रधान मंत्री भले ही राजनीतिक दुर्भावनाओं भावनाओं से प्रेरित होकर उत्तर प्रदेश की सरकार को बरखास्त न करें, लेकिन मेरा खुला आरोप है कि आप जिस गद्दी पर बैठी हैं, उस गद्दी की गरिमा को कलंकित कर रही हैं। अपने न्याय के उस मापदण्ड पर, जिस न्याय की तुला पर बनारसीदास की सरकार को बरखास्त किया था, उस मापदण्ड को कलुषित कर रही हैं।

उत्तर प्रदेश का मुख्य मंत्री नौटंकी करते हुए पहले यह कहता है कि "इस अपराध का दोषी मैं हूं और मैं त्याग पत्र दे दूंगा"। दूसरे दिन कहता है कि अगर एक महीने के अन्दर अन्दर अपराधियों को गिरफ्तार न कर लूं तो 24 दिसम्बर को त्याग पत्र दे दूंगा। आज 24 दिसम्बर है, अपराधियों को गिरफ्तार करने का मतलब क्या रह गया है, सारे विटनैस खत्म करा दिये। खून से लथ-पथ कपड़े, जो कि एवीडेंस के अन्दर बहुमूल्य साक्ष्य है, उन को मैंने पार्लियामेंट में रखा था। खून से सनी मिट्टी को पुलिस ने अपने कब्जे में नहीं लिया, वह चारपाई जिस पर खून लगा हुआ था, उसको भी पुलिस ने अपने कब्जे में नहीं लिया और एक मुलजिमान राधे का जूता लकूरी के घर में पड़ा हुआ था, उस तक को पुलिस ने अपने कब्जे में नहीं लिया, सारे एवीडेंस को खत्म करने के बाद मुलजिमान हाजिर हो गये तो क्या हुआ। जिस प्रकार कफाल्टा में हुआ, मुलजिम छूट गये, वैसे ही यहां भी छूट जायेंगे। सारे एवीडेंस खत्म होने के बाद मुलजिम हाजिर हो या न हों, उसका मतलब क्या रह गया। है। आप अपने कलंक को धोने के लिये मुलजिम को हाजिर करने की कोशिश कर रहे हैं। आपने कह दिया कि यदि 24 दिसम्बर, को सारे मुलजिम हाजिर नहीं हो जायेंगे तो इस्तीफा दे दूंगा। मैन एक्यूज्ड राधे को गिरफ्तार नहीं कर पाये, फिर भी आप इस्तीफा नहीं दे रहे हो, क्या चरित्र है आपका, आप इस्तीफा क्यों नहीं देते हो। दूसरी तरफ मेरे भाई, ज्ञानी जैल जी, ने यह कह दिया, चूंकि डाकू गिरफ्तार किये जा रहे हैं, मारे जा रहे हैं इस लिये मुख्य मंत्री को त्याग पत्र देने की जरूरत नहीं है। आप जिस गद्दी पर बैठे

हुए हैं, उसी गद्दी पर पं० गोविन्द बल्लभ पंत व सरदार पटेल बैठे थे, तो ऐसा लगता था कि भारत के गृह मंत्री बैठे हैं, इसलिये मैं चाहता हूं कि आप उसी गरिमा का पालन करें और हल्की फुल्की बातें न करें। आपने यह कह दिया कि मुख्य मंत्री चूंकि मुलजिमान को अब गिरफ्तार कर रहा है, डाकुओं को गिरफ्तार कर रहा है, इसलिये उन को त्याग पत्र देने की जरूरत नहीं है। इसी प्रकार के बयान और लोगों के भी हुए हैं।

जैसा कि बाबू जी ने कहा, एफ० आई० आर० में है, यह सब लोग कहते हैं, जिन्होंने एफ० आई० आर० लिखी उन्होंने भी कहा था—आज कास्टवार था, क्लासवार नहीं था, लेकिन हमारी प्रधान मंत्री ने क्लासवार कह कर मुलजिमान को संदेह का लाभ देने का अवसर दे दिया और एविडेंस को खत्म कराने में सहयोगी हुई हैं और आपने भी इसी ढंग की बात कही। मैं अगर इन बातों को मान लूं, तो मैं आपको बताना चाहता हूं कि 19 नवम्बर से 19 दिसम्बर तक उत्तर प्रदेश में एक डाकू के नाम पर 170 लोग मारे गये। मैं आपको यह उत्तर प्रदेश के एक डी० आई० जी० की रिपोर्ट के आधार पर, जो कि उत्तर प्रदेश के मुख्य मंत्री को भेजी गई है, उसकी एक कापी मेरे पास भी चली आई है, बता रहा हूं। मैं जो यह फिगर देने जा रहा हूं, यदि इस को गलत साबित कर दें, तो मैं इस्तीफा दूंगा, अन्यथा प्रधान मंत्री इस्तीफा दें और ज्ञानी जी इस्तीफा दें। 170 में 123 हरिजन मारे गये, जिनमें 70 ऐसे हैं, जिन के नाम एफ० आई० आर० तक नहीं हैं। 14 से 25 साल तक के लड़के स्कूलों से पकड़ कर एनकाउन्टर पर मार दिये गये हैं।

मैं अभी दोपहर में बोल रहा था 12 बजे, मैं अभी इलाहाबाद से आया हूं, जिस भूमि को प्रधान मंत्री जो अपना जन्म स्थान कहती हैं। . . . (व्यवधान) . . मुझे सुबह टेलीग्राम मिला है, ज्ञानी जी, कल निमागांव के चार हरिजनों को पुलिस पकड़ कर थाना थरोई में ले गई। उनमें तीन विद्यार्थी थे। चारों के चारों के खिलाफ एक भी सिंगल एफ० आई० आर० नहीं है। उन में से तीन को मार दिया है और एक घायलावस्था में अस्पताल में हैं। आप पता लगा लीजिये, आप के पास सारे साधन हैं। कल से ही इलाहाबाद के डी० एम० का घेराव हरिजन किये हुए हैं। आप नोट कर लीजिये। यह टेलीग्राम मेरे पास आया है, इस को आप ले लीजिये। . . . (व्यवधान) . . .

SHRI CHANDRAJIT YADAV (Azamgarh): This is very serious. The Home Minister should take note of it. On fake encounters, hundreds of people are being killed every day. It is shameful. (*Interruptions*):

श्री आर० एन० राकेश: और सुनिये। मेरा खुला आरोप है कि उत्तर प्रदेश के मुख्य मंत्री ने 250 से 300 लोगों को, केवल यादव बिरादरी के लोगों को इटावा और मैनपुरी के बीच में मरवा दिया है। यह जातिवादी भावना नहीं है तो क्या है। लोग कहते हैं कि अगर उत्तर प्रदेश का मुख्य मंत्री जातिवादी नहीं है मैं बताया हूं, कि कैसा जातिवादी है। जब फूलन देवी ने बेहमई कांड किया था, तो उस समय उत्तर प्रदेश का आई० जी० महेन्द्र सिंह था, जोकि पिछड़ी जाति का था और फूलन देवी भी पिछड़ी जाति की थी। उसे यह कह कर हटा दिया कि आई० जी० पिछड़ी जाति का है और अपराधी भी पिछड़ी जाति का है, इस लिये उसे हटा दो और जब मलखान सिंह पकड़ा गया, तो उसे यह कह कर छोड़ दिया गया कि जब तक पिछड़ी जाति के डकैत न मार दिये

[श्री आर० एन० राकेश]

जायें, मलखान सिंह को छुओ नहीं। तो वह कितना बड़ा जातिवादी है जो जाति-बिरादरी के लिये डाकुओं स नाता जोड़ने में कोई संकोच नहीं करते हैं।

प्रो० मधु दण्डवते (राजापुर) : क्या डाकुओं का भी रिजर्वेशन है ?

श्री आर० एन० राकेश : मैं आपको बताना चाहता हूं कि सच क्या है लेकिन मैं कास्ट का आरोप तो नहीं लगाना चाहता, मैं छोटी बातें नहीं करना चाहता फिर भी कुछ ऐसा करने के लिये मजबूर कर दिया जाता है। कुछ साथियों की ओर से बड़ी सफाई दी जाती है कि उत्तर प्रदेश का मुख्य मंत्री बहुत दानी है। उस ने बहुत सारी जमीन बिनोवा जी को भू-दान में दान कर दी है। मैं बताना चाहता हूं कि भूदान की भूमि में जो छोटे छोटे पेड़ और झाड़ियां थीं उत्तर प्रदेश के मुख्य मंत्री ने हाई कोर्ट में मुकदमा लड़कर उन फर्जी पेड़ों के इतने ज्यादा दाम ले लिये, इतना मुआवजा ले लिया है कि भूदानी जमीन से कई गुना ज्यादा उस की कीमत बैठती है। आज भी वह मुकदमा इलाहाबाद हाई कोर्ट में पेंडिंग है।

हमारे एक साथी ने यह भी कहा है कि मुख्य मंत्री के पास एक ही बंगला है और वह कितना बड़ा त्यागी है। उस की सुनिये। सिविल लाइन में जो उनका ऐशमहल है, वह 14 एकड़ में है फिर भी उत्तर प्रदेश का मुख्य मंत्री त्यागी है। क्योंकि एक ही बंगला है। सिविल लाइन जैसे एरिया इलाहाबाद में मुख्य मंत्री का ऐशमहल 14 एकड में फैला हुआ है और शायद यह एक ही मकान राष्ट्रपति भवन से भी बड़ा होगा। दूसरी तरफ मांडा में मांडा कोठी है। किस की वह कोठी है ? श्री विश्वनाथ प्रताप सिंह की वह कोठी है।

SHRI M. RAM GOPAL REDDY (Nizamabad): He is not talking on the subject.

SHRI R. N. RAKESH: I am talking on the subject. Please try to tolerate.

इलाहबाद को जहां इस बात की गरिमा मिली हुई है कि वह स्वराज्य की लड़ाई का एक प्रमुख केन्द्र रहा है, वहां इलाहाबाद में राजा डाहया पैदा हुए, राजा मांडा पैदा हुए और ये लोग स्वराज्य के आन्दोलन के जो आन्दोलनकारी होते थे उन को अपने यहां पकड़ कर कोड़ों से पिटवाया करते थे। इसी राजा डैया के लड़के और राजा मांडा के गोद लिये आज उत्तर प्रदेश के मुख्य मंत्री श्री विश्वनाथ प्रताप सिंह हैं जिनकी देश भक्ति का मूल्यांकन आप स्वयं कर सकते हैं। ऐसा व्यक्ति मुख्य मंत्री के रूप में प्रदेश और प्रदेश के हरिजनों का कैसा भला करेगी उस पर भी आप ही विचार करें।

(*Interruptions*)

MR. DEPUTY SPEAKER: Please conclude. You are taking much time. It is going to be 11 O'Clock.

(*Interruptions*)

SHRI ARIF MOHAMMAD KHAN (Kanpur): Sir, I am on a point of order. We are discussing an unfortunate incident. Every one of us is equally serious about it. In the course of the discussion, to accuse a person, who is not a Member of Parliament, of being unpatriotic, is not in accordance with the well-established precedents and practices of the House. He cannot make such allegations.

SHRI R. N. RAKESH: He can be praised; he can be condemned too.

(*Interruptions*)

SHRI ARIF MOHAMMAD KHAN: He is not a Member of the House but he is making this charge. You should give the ruling and expunge his various accusations.

MR. DEPUTY SPEAKER: I will go through the record; I will see if any allegation is there about Chief Minister of U.P. I will go through the record.

SHRI SURAJ BHAN: It should not be one-sided.

MR. DEPUTY SPEAKER: If any allegation is there which is defamatory or derogatory that will not be allowed. I will go through the record. Mr. Rakesh, come to the subject. You are still in Lucknow. You come to Delhi.

श्री आर० एन० राकेश : मेरे साथी, राम विलास पासवान ने कहा कि हरिजनों की बात पर अछूतिस्तान की मांग हो सकती है। मैं कहता हूं कि हम को तो आज देश के हरिजनों की पीड़ा को कहते हुए इस आवाज को यहां उठा रहे हैं, पर हमें मजबूर न किया जाए कि इस आवाज को संयुक्त राष्ट्र संघ में उठाना पड़े।

हम गरीब हैं, काले हैं, भद्दे हैं, बदसूरत हैं लेकिन हमारा एक ईमान है। चम्बल घाटी की फूलन देवी के लिए कहा जाता है कि उसका कोई ईमान नहीं है। लेकिन वह जब भी लूट का बटवारा करती है तो वह भी चाहती है कि ईमानदारी से बटवारा हो। इसके विपरीत इस सरकार में इमानदारी का नामोनिशान नहीं है।

लोग कहते हैं आज हरिजन कभी इस धर्म की ओर भागते हैं, कभी उस धर्म की ओर भागते हैं वे पैसे के लिए बिकाऊ माल हैं, पैसे पर उनका धर्म बदला जा रहा है सच तो यह है कि वे जब मजबूर हो कर धर्म बदलते हैं तो उसके पीछे विदेशी हाथ यह कहा जाता है लेकिन मैं पूछता हूं कि इस सदन में बहुतों ने धर्म बदले हैं। मेरे पास प्रमाण हैं फिर उनके धर्म परिवर्तन के पीछे कौन सी विदेशी मुद्रा काम कर रही थी।

इन्हीं शब्दों के साथ, मैं आपके माध्यम से सुझाव देना चाहता हूं कि आपने कहा था कि हरिजनों की सुरक्षा के लिए हथियार दिए जाएंगे, अगर आप हरिजनों की सुरक्षा के लिए हथियार दें तो आपका स्वागत है।

एक मेरा सुझाव है कि बाहमी काण्ड की तरह देउली काण्ड के पीड़ित परिवारों को भी 50 हजार रुपये दिए जाएं। अपराधियों की मूल्यवान चल और अचल सम्पत्ति को छीन कर हरिजन पीड़ित परिवारों को दी जाए।

उत्तर प्रदेश में जितने लोग मारे गए हैं और कहा जाता है कि डकैती की मुठभेड़ में मारे गए हैं, इनके बारे में मैं आप से मांग करता हूं कि अगर आप में सही बात कहने की हिम्मत हो, किसी के आप दबाव में न हों तो मेरा आप से अनुरोध है कि इधर और उधर के माननीय संसद सदस्यों की एक कमेटी बना दीजिए जो जांच करे कि किस जाति के कितने मारे गए और फर्जी मुठभेड़ में कितने मारे गए हैं। इसकी जांच कराने के लिए मैं कमेटी की मांग करता हूं।

साथ ही मैं यह बताना चाहता हूं कि इस देश में हरिजनों की संख्या 1/5 है, लेकिन अभी गृह राज्य मंत्री श्री मकवाना जी ने बताया था कि हरिजनों के ऊपर अभी तक केवल 5 से 6 प्रतिशत खर्च किया गया है। मैं मांग करता हूं कि छटवीं पंचवर्षीय योजना

**Expunged as ordered by the Chair.

[श्री आर० एन० राकेश]

में पूरे बजट का 1/5 हिस्सा हरिजनों के उद्धार के लिए खर्च किया जाए।

अंत में मैं उत्तर प्रदेश सरकार को तुरन्त बर्खास्तगी और वहां पर राष्ट्रपति शासन लागू करने की मांग करता हूं।

इन शब्दों के साथ मैं समय के लिए आपका आभारी हूं।

SHRI A. K. ROY (Dhanbad): Sir, the House is in distress. I do not want to commit atrocity on it. Sir, our problem is not that of a few dacoits or criminals or anti-socials. What has now become is that our problem has become a part of the ruling society. Our rulers have become our problem. At Deholi you have heard the details of the atrocities committed. But what is surprising is that in the whole of the village, there were licenced guns. Many respectful residents were there, landed gentries were there. But no protest came from them. No information reached the Police Station and now it is being interpreted that a few dacoits did it. What is most disturbing is: how those criminals got the sanction to do the heinous crimes. That is most important. Without the knowledge of the Police Administration or the political set-up, they cannot work because they do not get the social sanction in their favour.

After 33 years of independence, we have got such a direction in the Indian society that such crimes would be getting social abetment and sanction. I would like to know from the hon. Minister what action has been taken against those persons having gun licences and residing there as also others who witnessed such things. Now, the anti-social elements are the confidantes of the politicians. Not only that. They are confidantes of God also. They took rest in a temple. That is a wonderful thing. Previously the anti-socials used to take shelter in some other place. Now they are taking rest in temples. So, the abode of God has also become a hiding place.

MR. DEPUTY SPEAKER : You accept the existence of God.

SHRI A.K. ROY : I don't and I also don't accept that that thing would happen. Another point I would like to place before this House is—whether the Chief Minister of U.P. is a good man or a bad man, I don't go into that argument—that if he is remaining in the post of Chief Ministership, when such a heinous crime was done to the society in Deholi, he should step down immediately. That is the point. His existence in the Government is a great boosting for the entire landlord and exploiters and to those who committed atrocities on the weaker sections of the society in Deholi. There is a genuine basis for suspicion that once the Chief Minister announces that he would resign, the main culprits would calmly surrender. All this leads to

23.00 hrs.

a strong supicion that those culprits and criminals were very much concerned about keeping the Chief Minister in power. That is the main point. It is a class phenomenon. It is not that he is engineering it; I am not blaming that it is the Chief Minister of U.P.; I have also heard many good words about him. He is not engineering it; or personally directing it.

MR. DEPUTY SPEAKER : Such inventions can be made only by Shri Roy.

SHRI A.K. ROY : I am not concerned with the innocence or the character of a person, I am concerned with the character of the system and the class which is operating. Shri Singh may not have directed, but they are acting automatically, they are all concerned. All the wrong-doers, culprits and criminals are concerned to keep this class ruling the UP State. That is a fact. That is why, when we are demanding the resignation of Mr. Singh, it is not because he is a bad

man, not because he is giving shelter or taking money, not because he is less concerned for the Harijans, but we are demanding his resignation because his remaining in power is helping to boost up the morale of these criminals. That is the point.

I would like to ask one question to Shri Zail Singh and his colleague. Are they in a position to save the Harijans anywhere? This is a plain question. Is this House competent and capable to save Harijans anywhere in the country ? Could you save Harijans in Gujarat, could you save Harijans in Pipra, could you save Harijans in Tamil Nadu or anywhere? A very few cases are reported and we debate them. The answer is that you are not in a position to save them.

Now, there are two ways left for the Harijans in this country. One is the Gujarat way. Some newspaper commented—let not the bank of Sabarmati become the graveyard of Gandhism in India. There, the Harijans were butchered, tortured and also many of the rights acquired by them were snatched. That is one way. We know what happned to the Harijans there. Today, all the rights or facilities given to the Harijans have been taken back by them.

The other way left to the Harijans is the Bhojpurway, or the Patna way. In Patna and Bhojpuri districts of Bihar, we were having the biggest concentration of these so-called Thakurs, the Rajputs, muscleмen and the landlords. The Harijans used to be tortured and all the forces of the Governmet were not able to protect the Harijans. Now, for whom are the Government forces going to provide protection? They are going to protect the landlords, to protect the Thakurs and others. Why? The Harijans there have now stood up. They have stood up and thrown a chellange, they have got to the real philosophy, the philosophy of confrontation the politics of resistance has gone to them. No force or police is required to protect those Harijans. Now, the police and courts are required to protect the landlords.

In the name of encounters, the Harijans are being killed. As I said, the Harijans have got two ways to live. They have to be killed by the police or the State machinery. Or, they would be killed or attacked by the landlords. Only one option is left for them—*i.e* .to fight

During the Janata period, there were atrocities in some part of Begusarai district—I think in Wajidpur—and Harijans were killed. I was with Mr. Karpoori Thakur who was at that time the Chief Minister there. And I was with the Chief Secretary there. Then I found that this theory of giving arms to Harijans was taken up. The *modus operandi* of doing it was considered. There are ways of doing it. You can constitute a Harijan Home Guard *i.e.* a special type of Home Guards, specially of Harijans. And to those Home Guards you can give arms. They can be made a task force to protect Harijans.

I know these people, this House and the Establishment do not hesitate to show sympathy to the Haripans. But they become very much alarmed at the idea of giving strength to Harijans. When Mr. Jagjivan Ram was in power, they accused him—I also accused him, though mildly—on one occasion. When he was the Defence Minister. He asked then: 'If there can be a Rajput Regiment and a Jat Brigade, why can there not be a Chamar Brigade?' It created a furore. If the Home Minister has got any guts and if he really wants to do it, he should do what Janata could not do.

MR. DEPUTY SPEAKER: Now Mr. Parmar will speak, and then Mr. Chhangur Ram. They will take five minutes each. Then the Minister will reply.

श्री हीरालाल आर० परमार (पाटन) : उपाध्यक्ष महोदय, देवली के हत्याकांड के बारे में बात याद करने पर दिल भर जाता है और हर इन्सान को देश में उस पर दर्द होना चाहिए। मैं 19-12-81 के दिन देवली गया था जहां हत्याकांड हुआ था। दलितों की बस्ती में जो आदमी हत्यारों से छुपे हुए दीवार कूद कर भागे और 6 आदमी जो बस्ती के बाहर थे उन सब के मिलने के बाद यह घटना इस ढंग से हुई है कि एक बात जरूर कहनी पड़ेगी हमारा शासन कांग्रेस का है और हमारी प्रधान मंत्री की हरिजनों के लिए दिलचस्पी है सहानुभूति है लेकिन नीचे का जो तन्त्र है वह क्या करता है वह बात प्रधान मंत्री तक पहुंचती है कि नहीं वह सोचने की बात है। 18-11-81 को शाम को 4 बजे से रात 8 बजे तक यह तांडव हुआ। 3 इन्सान को बाहर मारा, बाद में 21 प्राणियों को उन के घर में कमरा तोड़ कर ढूंढ ढूंढ कर गोली से मारा गया। इस घटना के बाद रात के 4 बजे तक हत्यारों ने सारी बस्ती का घेराव किया जैसे किसी को जिन्दा नहीं छोड़ना है। इस तरह से लोगसारे बस्ती में बैठे रहे। छुपे हुए आदमियों में से एक आदमी सुबह 6 बजे पड़ोस के गांव में पुलिस को बताने गया। 19 तारीख को रात के 12 बजे तक; यानी 28 घंटे तक जो जहां मारा गया था उसकी लाश वहीं पड़ी रही। 28 घटे तक जहां लाशें थीं, वहीं पड़ी रहीं और 20 तारीख को पुलिस थाने ले गई। 20 तारीख को रात 12 बजे तक 15 लाशें थीं, और चौथे दिन 9 लाशें थीं। इस तरह से मरे हुओं की लाशें भी सड़ने दी गईं। मैं यह कहना चाहता हूं कि यह तंत्र क्या कर रहा है? यह बात हमारे होम मिनिस्टर जानते हैं या नहीं?

जिस समय दलितों पर हमला हुआ, वह तीन टुकड़ियों में हुआ। एक टुकड़ी पुलिस की थी, पुलिस की ड्रेस में वह राइफलों के साथ टुकड़ी आई। दूसरी टुकड़ी गांव में ठाकुरों के मोहल्लों की तरफ से आई और तीसरी नाईयों के मुहल्लों की तरफ से आई। इस तरह से इस मोहल्ले को घेर लिया गया। मैं होम मिनिस्टर साहब से जानना चाहता हूं कि क्या वह जानते हैं कि इन लोगों को मारने के बाद जो माल लूटा और लूटने के बाद वह पुलिस कहां रही?

3 दलितों के खेत, जिस में सरसों बोया हुआ था, वह काट कर डेरे लगाये, वहां पर प्राइम मिनिस्टर का हैलीकोप्टर ले गए। प्राइम मिनिस्टर निर्दोष हैं उनको पता नहीं कि क्या होता है। यह नीचे का तंत्र है जो यह काम करता है। 8 बीघे जमीन जिसके घर के 6 आदमी मरे हैं और 2 बच्चे मरे हैं, जिसकी लड़की बच्चे को खाना खिलाने के लिए आई, जिसके खेत में हैलीकोप्टर उतरा, क्या आप यह जानते हैं या नहीं?

इस से आगे मैं कहना चाहता हूं कि दो बहिनें जो मर गई हस्पताल में, उनके पेट में दो बच्चे भी मरे गए इस तरह टोटल 28 मारे गए है। मैं ज्यादा नहीं कहना चाहता हूं, लेकिन मैं प्रार्थना करता हूं जिसके परिवार में अकेले बच्चे हैं, उनके लिए सरकार ने क्या सोचा है? कोई बोलने वाला नहीं हैं। उन्हें सरकार को गोद लेना चाहिए।

हम सब देहली-देहली करते चिल्लाते हैं, मैं सदन में उपस्थित सदस्यों से प्रार्थना करता हूं कि बच्चा मां को भी

सच कहता है तो मां को बुरा लगता है। यह सब दलों के नेता बैठे हैं, कहते हैं। सारे देश की जिम्मेदारी हम लीडरों पर है, क्या कभी सोचा है कि दलितों का क्या होता है? कोई नहीं कह सकता है कि हम हरिजनों के लिए कुछ कर रहे हैं। सब ऊपर की बात है।

मैं देश के दलितों के लिए कहता हूं कि एक कास्ट हिन्दू बाप के 4 लड़के हैं। उन में एक तो शासन चलाता है, दूसरा हरिजनों को मारता है, तीसरा इस बात की जांच करता है और चौथा इसका जजमेंट करता है। हमारा कौन है?

पिछले 33 साल में दलितों को बचाने के लिए, कई सदस्यों ने कहा कि क्या नहीं हुआ? दलित एम० पी० हुए, डी० एस० पी० हुए, कलक्टर हुए, मिनिस्टर हुए, एम० पी०, एम० एल० ए० वगैरह सब कुछ हुए हैं, फिर क्या नहीं हुआ? मैं कहना चाहता हूं कि जिसके चार पैर, और एक पूंछ, जिसको कहा जाता है कुत्ता, वह किसी के कमरे में या किसी के किचन में जा सकता है, लेकिन 33 साल के बाद भी हम किसी हिन्दू की खिड़की पर नहीं जा सकते हैं। क्या हुआ है? यह हुआ है।

यह बड़ा गंभीर सवाल है, और मैं आशा करता हूं कि आप सब इसके लिए जरूर नहीं सोचेंगे, क्योंकि चुनाव आता है, वोट मांगे जाते हैं, अगर मैजोरिटी को खुश नहीं करेंगे तो चुने नहीं जायेंगे। यह सवाल सब के लिए है। अब हरिजन भी समझ गया है कि मगर और घड़ियाल के आंसु बहाने से कुछ नहीं होता है।

मैं जानता हूं कि मेरी क्या परिस्थिति है। गुजरात में मेरी सारी मिल्कियत जला दी गई 2 लाख का नुकसान हो गया और आज तक कोर्ट केस भी नहीं हुआ। कुछ करने वाली बात तो ठीक है

कोई 20, 25 साल पहले रोड पर एक लड़का किसी फिल्म का गीत गाता था —

दुनिया में हम आये हैं तो जीना ही पड़ेगा;
जीवन है अगर जहर, तो पीना ही पड़ेगा।

आज 25 साल के बाद फिर दूसरी याद आती है —

गरीबों का पसीना बह रहा है,
वह पानी बहते-बहते कह रहा है।
कभी यह दिन भी आयेगा,
कभी यह दिन भी आयेगा,
यह पानी रंग लायेगा,
वह पानी रंग लायेगा।

समझ जाओ तो अच्छी बात है। देहली के पीछे क्या हो रहा है? समझो नहीं तो हरिजन मुसलमान क्यों होता है? हरिजन क्रिश्चियन हो, इसकी कोई चिन्ता नहीं है। वह बुद्धिस्ट या सिख होता है, तो कोई बात नहीं है। लेकिन अगर वह मुस्लिम होता है, तो सब चिल्लाते हैं। जब हमारा देश असाम्प्रदायिक है, तो धर्म के बारे में चिन्ता क्यों करते हैं? असाम्प्रदायिक देश में कोई आदमी किसी भी धर्म में जा सकता है। लेकिन अगर हरिजन मुस्लिम हो जाए, तो देश के लीडरों को चिन्ता होती है। मगर यह तो सोचना चाहिए कि ये लोग मुस्लिम क्यों होते हैं। इस पर विचार करने से ही कोई रास्ता निकल सकता है।

मैं गरीब हरिजनों के बारे में कुछ सुझाव देता हूं। देरासी में जाने के बाद होम

[श्री हीरालाल आर० परमार]

मिनिस्टर साहब ने कुछ लोगों को लाइसेंस दिए हैं। लाइसेंस से तो गोली नहीं निकलेगी, और बंदूक लेने के लिए उन्हें पैसा नहीं दिया गया है। मैं उन 11 लाइसेंस वालों के फ़ोटो देता हूं। मैं प्रार्थना करता हूं कि आप उन लोगों को बन्दूकें दे दें।

देवली जैसे जो गांव हैं, जिनमें पच्चीस घरों से ज्यादा हरिजनों की बस्ती है, और जहां ऐसे कांड होते हैं, वहां पुलिस थाना कायम किया जाए। मरने वालों के परिवारों को पचास हजार रुपये दिए जाएं। इससे कामसे क्या होगा ? उन्हें पचास हजार रुपये से कम नहीं देना चाहिए।

एक माननीय सदस्य ने कहा है कि यदि एक गांव में हरिजन सुरक्षित नहीं हैं, तो उन्हें दूसरी जगह बसाया जाए। यह क्या बात करते हैं ? अगर दस गांवों के हरिजनों को वहां ला कर बसाया जाए, तो कुछ हो सकता है, नहीं तो उनकी सुरक्षा नहीं हो सकती। मैं ज्ञानी जैल सिंह साहब से नहीं, गृहमंत्री साहब से प्रार्थना करता हूं कि अनुसूचित जाति के लोगों में बांटने के लिए कम्बल, रजाइयां और स्वेटर भेजे, मगर वे किन को बांटें ? —जिन परिवारों के लोगों को मारा गया है, उन्हें तो बांटें, मगर क्या मारने वाले परिवारों को भी बांटें ? वह इस बारे में जांच करें। उनकी नीयत तो अच्छी है, लेकिन नीचे वाले क्या कर रहे हैं ? नीचे वाले सारे खिलाफ़ हैं।

आज जातिवाद तो है। उससे दलितों की रक्षा करने वाला— सब चिल्ला कर बोलते हैं—शायद कोई है या नहीं ? मुझे तो कोई भरोसा नहीं है। आशा करता हूं कि इस गंभीर सवाल पर सब सोचेंगे।

श्री आर० एन० दास्केस : 27 हरिजन मारे गए हैं। सदन में 27 सदस्य भी नहीं हैं। हाउस में कोरम नहीं है।

श्री छांगुर राम (लालगंज) : उपाध्यक्ष महोदय, साढ़े पांच घण्टे की बहस में देवली के नर-संहार के सम्बन्ध में सारे तथ्य सामने आ गए हैं। मैं उनको दोहराना नहीं चाहता। लेकिन यह बात अपने आप में सत्य है कि देवली नर-संहार उत्तर प्रदेश की सरकार के लिए एक कलंक है। मैं कहता हूं कि केवल उत्तर प्रदेश के लिए ही नहीं, बल्कि सारे देश के लिए यह एक कलंक है। इस घटना ने देश के गरीबों के दिलों को दहला दिया है और आज उनमें आतंक और असुरक्षा की भावना पैदा हो गई है।

पिछले कुछ वर्षों से, चाहे जनता पार्टी के राज्य में और चाहे आज की सरकार के शासन-काल में, ये जो घटनाएं हो रही हैं, बेलछी से ले कर पिपरा, बफलटा और अब देवली तक, जिस प्रकार हरिजनों की सामूहिक हत्या की जा रही है और सरकार उसको रोक नहीं पा रही है, ये सब बातें इस देश को और देश के गरीबों को मजबूर कर रही हैं कि वे अपनी बुनियादी समस्याओं पर सोच-विचार करें। बुनियादी समस्या सत्ता-परिवर्तन नहीं है। सत्ता परिवर्तन तो हो गया है। जनता पार्टी के बाद यह सरकार बैठ गई। लेकिन उन की सुरक्षा आज भी नहीं हो पा रही है। घटनाएं और ये सामूहिक हत्याएं दिन प्रति दिन बढ़ती जा रही हैं। ऐसी घटनाओं पर रोक लगाने के लिए यह आवश्यक है कि जब तक देश के अंदर सामाजिक और आर्थिक परिवर्तन नहीं होगा और राज सत्ता पर गरीबों का, गरीब वर्गों का अधिकार नहीं होगा तब तक ऐसी घट-

नाम्रों पर रोक नहीं लगाई जा सकती। और आज है क्या? आज देश के अंदर जितने सामन्तवादी प्रवृत्ति के लोग हैं, सामन्तवादी प्रवृत्तियों को और समाज-विरोधी तत्वों को इस देश में सरकार का समर्थन प्राप्त है। मैं तो कहूंगा कि उत्तर प्रदेश की सरकार में इस प्रकार का चरित्र रखने वाले बहुत से लोग हैं जो सरकार के अंदर बैठे हुए हैं। उनकी सहायता से कफल्टा के अपराधी सबके सब साफ बच गए और आज यह देवली का नर-संहार उसी का परिणाम है। मैं कहता हूं मुख्य मंत्री को इस पर तत्काल इस्तीफा दे देना चाहिए था। इसी में उनकी गरिमा थी। अगर वह त्यागपत्र देने में नाटक करते हैं, होला हवाला करते हैं तो प्रधान मंत्री जी को चाहिए कि उनसे त्यागपत्र मांग लें। इसमें उनकी गरिमा होगी। अगर यह नहीं करते हैं तो उनकी सफाई लेक्चरबाजी से और दूसरों के ऊपर आरोप लगाने से नहीं हो सकती। मैं अपनी जनवादी पार्टी की तरफ से मांग करता हूं, पुरजोर मांग करता हूं कि इतनी बड़ी घटना पर उत्तर प्रदेश की सरकार के मुख्य मंत्री को त्यागपत्र दे देना चाहिए और वह त्यागपत्र वह दें।

मैं अपनी पार्टी की तरफ से देवली गांव में गया था। मौके पर मैंने देखा था कि किस प्रकार से वहां घटाएं घटी हैं और कितने इत्मीनान से लोगों को गोली का शिकार बनाया गया है। इससे यह साफ लगता है कि इस घटना के पीछे कहीं न कहीं से साजिश है। मैं तो कहूंगा कि सरकार में बैठे ऐसे गलत लोग हैं जिनकी साजिश है जो अपराधी इस ढंग से और इतनी देर तक नरसंहार करते रहे। आप ने सुना है कि शाम को चार बजे यह शुरू हुआ। चार बजे दिन होता है, सूरज डूबने का समय होता है, चार बजे शुरू होता है और एक तरफ यह नरसंहार हो रहा है, दूसरी तरफ उसी गांव में कुछ लोगों के दरवाजे पर खाना पक रहा है, उन अपराधियों को खिलाने के लिए बकरे काट कर खाना पकाया जा रहा है इस खुशी में कि ये लोग अच्छा काम कर रहे हैं। जब उन्होंने यह काम शुरू किया है तो जो लोग पहले मिल गए सामने उनको तो मारा ही, जब उन गरीबों ने देखा कि ये सब के साथ यही करेंगे तो घरों में छिप गए। दरवाजा खोलने की कोशिश की गई। अन्दर से लोग दरवाजे को बन्द करके छिप गए। जब दरवाजा नहीं खोल सके तो कुल्हाड़ा मंगा कर हर घर के दरवाजे को चीरा गया। अब आप इस पर सोचिए कि बड़े मोटे-मोटे किवाड़ थे, बड़े नक्काशीदार नहीं थे, भद्दे किस्म के थे लेकिन बहुत मोटे-मोटे लकड़ी के किवाड़ और दरवाजे थे, उनको कुल्हाड़े से मार कर चीरा गया। फिर अंदर जाकर जो वहां मिले हैं वहां उनको मारा गया है। आप यकीन करिए किस सहूलियत से किस विश्वास से वह इस ढंग से काम कर रहे थे। 24 लोगों को गोली से मौत के घाट उतारने के बाद और आठ लोगों को घासल करने, उनको अपंग करने के बाद ये अपराधी उसी गांव में आराम से खाना खाए हैं, तीन साढ़े तीन बजे सुबह तक वहीं बैठे रहे हैं। उसके बाद वे वहां से गायब हुए हैं। क्या यह नहीं जाहिर करता है कि इन लोगों की कहीं न कहीं कोई साजिश है, जिसकी वजह से वे इतनी हिम्मत से काम कर रहे हैं।

उपाध्यक्ष जी, पिछले उत्तर प्रदेश के विधान सभा इलैक्शन में ज्यादातर जिलों में, मैं नहीं कह सकता हूं कि इन की क्या स्कीम थी, हरिजन कलैक्टर और एस० पी० रहे। केवल एक ही

]श्री जांगुर राम]

लालच था कि हरिजनों का कोटा लिया जाए, लेकिन चुनाव होने के बाद वहां से सबको एक तरफ से हटा दिया गया। मेरी व्यक्तिगत जानकारी है कि 10 हरिजन कलैक्टर और आठ हरिजन एस० पी० को अभी छः महीने के पहले हटा कर बाहर कर दिया गया और ऐसी जगहों पर रखा गया है, जहां पर से गरीबों की रक्षा नहीं कर सकते हैं। मैं पूछना चाहता हूं कि क्या यह सरकार का कदम हरिजन विरोधी साबित नहीं करता है? सरकार के ऐसे कामों से देश के समाज विरोधी तत्वों का क्या मान नहीं बढ़ेगा, मैं कहना चाहता हूं कि बिल्कुल मैं बढ़ेगा। बहुत से माननीय सदस्य आंकड़े देकर कह रहे थे कि आज भी नौ कलैक्टर हैं, कोई कह रहा था कि बारह कलैक्टर हैं, लेकिन जानकारी है कि उत्तर प्रदेश जैसे बड़े प्रदेश में 54-56 जिलों में केवल तीन हरिजन कलैक्टर रखे गए है और एस० पी० कोई है या नहीं है, यह तो माननीय मंत्री जी बताएंगे। अगर यह बात सत्य है तो किस योजना के तहत इतने बड़े पैमाने पर हरिजनों को हटाया गया है या सरकार की ऐसी कौन सी स्कीम थी?

उपाध्यक्ष जी, मैं ज्यादा समय न लेते हुए एक बात कहना चाहता हूं। सत्ताधारी पार्टी के एक माननीय सदस्य मैं नाम तो नहीं लेना चाहता हूं, लेकिन मजबूर होकर नाम लेना पड़ रहा है, श्री आरिफ साहब, उन्होंने कुछ बात कहीं। मैं उनसे अनुरोध करूंगा कि उनके दिल में उनके प्रति कोई तकलीफ नहीं है, तकलीफ बिल्कुल नहीं है। मैं एक उदाहरण देना चाहता हूं, जब ये जनता पार्टी में थे, तो केवल शिआ-सुन्नी के झगड़े पर सरकार से अलग हो गए थे, इसलिए की वह सरकार शिआ-सुन्नी के झगड़े को नहीं रोक सकी और आज इतने बड़े नरसंहार के ऊपर उनका इस तरह का बयान था।...(व्यवधान)...

श्री आरिफ मोहम्मद खां : अलग इसलिए हुआ था कि सरकार ने दंगा कराया था, जिसको आप सपोर्ट कर रहे थे।

...(व्यवधान)...

श्री जांगुर राम : मैं सरकार से मांग करता हूं कि देवली कांड कोई छोटी घटना नहीं है। यह राष्ट्रीय कलंक है, राष्ट्रीय घटना है। इस घटना की जांच पुलिस अधिकारी या किसी अधिकारी से भी नहीं होनी चाहिए। इस घटना की जांच सुप्रीम-कोर्ट के किसी जज के द्वारा होनी चाहिए। उसको यह निर्देश देना चाहिए कि तीन महीने के अन्दर जांच की सारी कार्यवाही पूरी करके और इन अपराधियों को मौत की सजा देने की व्यवस्था करायें।

साथ ही साथ यह जो एन्काउन्टर की बात कही जा रही है, यह बहुत बड़े पैमाने पर है। इस के बारे में भी मैं चाहूंगा माननीय मंत्री अपने ऊपर सारा बोझा न लें और पुलिस के अधिकारियों पर जिम्मेदारी न ठहराएं। इस घटना की भी जांच किसी जज को दे दें, जिस से साफ जाहिर हो जाएगा कि एन्काउन्टर में सही आदमी मारा जा रहा है या गलत आदमी मारा जा रहा है। मैं एक मिनट में अपनी बात खत्म करूंगा।

गरीबों के अपलिफ्ट के लिए, उनके उत्थान के लिए कानून बने हैं, यह बात सही है लेकिन आज सवाल यह है कि इन कानूनों के मुताबिक जब तक उन को जमीन में हिस्सा नहीं मिलेगा, उन को अपने जीवन

यापन का कोई ठोस साधन नहीं मिलेगा, तब तक उन के लिए कुछ नहीं हो सकता। आज उन की कोई सुरक्षा भी नहीं हो रही है। तो मैं यह कहना चाहता हूं कि अगर सरकार को, इस शासन को उन गरीबों के प्रति कोई हमदर्दी है, तो जो छठी पंचवर्षीय योजना है, उसको फिर से पुनर्गठित करें और उसमें कोई ऐसी व्यवस्था करें कि जब तक देश के कमजोर वर्ग समाज के अन्य वर्गों की बराबरी में नहीं आ जाते हैं, तब तक योजनाओं में उन के अपलिफ्ट के लिए प्रायरटी दी जाती रहेगी। अगर आप यह कर देंगे और गरीब समाज दूसरों के मुकाबले में बराबरी पर आ जाएगा, तो वह अपनी रक्षा खुद कर लेगा और फिर सरकार को उस को बचाने की जरूरत नहीं रहेगी।

इन शब्दों के साथ में अपना भाषण समाप्त करता हूं।

गृह मंत्री (श्री ज़ैल सिंह) : डिप्टी स्पीकर साहब, छः बजे से लेकर साढ़े 11 बजे तक साढ़े पांच घण्टे की बहस पर चाहता तो मैं था कि हर प्वाइंट पर जो कुछ आनरेबिल मेम्बर साहबान ने कहा है, उसके बारे में कुछ कहूं लेकिन मजबूरी है क्योंकि इतनी लम्बी बहस का उत्तर रात के 12 बजे से पहले पूरा तो होगा नहीं। मैं नहीं कह सकता कि आपका जो शेड्यूल्ड टाइम है, वह 24 तारीख को हाऊस को एजार्न करना है और अगर मैं हर प्वाइण्ट पर बोला तो फिर 25 तारीख में हम चले जाएंगे और आप को फिर ब्रेकफास्ट का इन्तजाम करना पड़ेगा।

ऐसी दुःखदाई घटना है, निन्दनीय घटना है और इस पर हर मेम्बर के जजबात का आना भी जरूरी था, नहीं तो मैं समझता हूं कि यह भी एक एट्रोसिटी है मेम्बर पर कि उन को बैठाए रखा और न कुछ खिलाना और न कुछ पिलाना मगर यह एक ऐसी दुःखदायी घटना थी, जिस के लिए एक दिन भूखा रहना भी कोई बड़ी बात नहीं है। यह मामूली कष्ट है जो हम उठा रहे हैं उस के मुकाबले में जो हमारी सोसाइटी को कष्ट हुआ है। मैं समझता हूं कि हमारे सारे समाज और सरकार के लिए यह एक शर्म की बात है कि इतनी बड़ी दुर्घटना इस तरीके से हुई जैसे कोई है ही नहीं और जो चाहा उन्होंने किया ये सारी बातें मेम्बर साहबान ने बता दी हैं और मैं उन को दोहराना नहीं चाहता।

श्री सूरज भान ने इस बहस को शुरू किया और उन्होंने मुख्य मंत्री के प्रति बहुत कुछ कहा। मैं यह समझता हूं कि क्योंकि वे मुख्य मंत्री हैं और उनके जमाने में यह दुर्घटना हुई, तो पहली जिम्मेवारी उन पर आती है मगर यह आरोप कि उन्होंने अपनी बिरादरी के लोगों को प्रोटेक्शन दी, यह सही नहीं है। जहां तक हमारी जानकारी का सवाल है, जो अभी-अभी उत्तर प्रदेश की सरकार ने इत्तिला दी कि यह जो बहमई गांव में, जहां राजपूत मारे गये थे, ऐसे लोगों को रुपया दिया गया है, उसमें उन्होंने 5 हजार रुपया सिर्फ उस आदमी को दिया है, जो मर गया था लेकिन यहां पर होम डिपार्टमेंट की तरफ से, उत्तर प्रदेश के होम डिपार्टमेंट की तरफ से 5 हजार रुपये, सोशल वेल्फेयर डिपार्टमेंट की तरफ से 5 हजार रुपये और प्राइम मिनिस्टर रिलीफ फण्ड में से 5 हजार रुपये उनको दिये गये यानी 15 हजार रुपये उनको मिले। कोई गलतफहमी न रहे, इसलिए मैंने यह कहा है वरना इन्सानी जिन्दगी के लिए जितना भी दिया जाए, उसकी कोई कीमत नहीं होती। हम तो उत्तर प्रदेश की सरकार को एडवाइस करेंगे कि सिर्फ यह गिन्नी नहीं चाहिए बल्कि जरूरत के मुताबिक उन के हालात को देख

[श्री जैल सिंह]

कर, हर इन्डिविजुअल के हालात को देख कर उन को सहायता करनी चाहिए। और उनके बच्चों की पढ़ाई का इन्तजाम सरकार को अपने जिम्मे लेना चाहिए। मैं इस बात से सहमत हूं और मैं उत्तर प्रदेश की सरकार को एडवाइस करूंगा ताकि वे भी इस पर अमल कर सकें।

उन्होंने यह कहा कि मैंने कहा था कि उनमें तेली, नाई और एक मुसलमान था तो उसकी जरूरत नहीं थी। उनका यह भी कहना था कि वे कितने आदमी थे ? सारे जो हम को बताये गये, वे कुल आठ आदमी थे। जहां तक मुझे याद पड़ता है, मैंने उस स्टेटमेंट में यह कहा था कि इसमें कास्ट-वार की बात भी हो सकती है, क्लास की भी हो सकती है और उनके गांव की लड़ाई भी हो सकती है। क्योंकि इसमें मिला-जुला सम्बन्ध है। वहां पर हरिजन दूसरी किस्म के भी हैं। जो बाल्मीकि हैं उनको कुछ नहीं कहा गया। जो जाटव थे, चमार जाति के थे उन पर ही प्रहार किया गया। हमें यह भी कहा गया कि एक-दो जाटव भी इस राजपूत टोली के साथ थ जब कि डाका डाला गया और उसके बाद उसके बटवारे का सवाल था।

लेकिन इस बात से इनकार नहीं किया जा सकता कि जाटव के पास माल भी है, दौलत भी है, वे जमीन के मालिक भी हैं, सरकारी नौकरियों में भी हैं, अदालतों में भी खूब बैठे हैं और पोलिटिकल पार्टियों को भी वे प्रभावित करते हैं। यह जो तबका था वह उनको बर्दाश्त नहीं करता था। इसका कारण यह भी है कि हरिजन 35 साल में उस गुलामी से निजात पाने का सामर्थ्य रखते हैं और अब वे यह जानते हैं कि उनकी जबान में कोई असर है। वे बोलते भी हैं, अपना हक भी मांगते हैं और पहले की तरह गुलामी में नहीं रहना चाहते हैं। जो उन्हें गुलामों की तरह रखना चाहते हैं वे इस बात को सहन नहीं करते।

पहले के जमाने में जब कि उनकी बहू-बेटी की बेइज्जती हो जाती थी तो भी वे पुकार नहीं कर सकते थे, उनके खिलाफ गन्दे लफ्ज बोल दिए जाते थे तो भी वे नहीं बोल सकते थे। उन्हें कोई छूना भी नहीं चाहता था। उनके वर्तन भी अलहिदा होते थे। उनकी जिन्दगी बिकी हुई थी। जितना कोई दे देता था उसी में उनको गुजारा करना होता था। यह जो गुलामी की जिन्दगी वे बिताते थे उसको अब वे बर्दाश्त नहीं कर सकते थे। अब उनमें हिम्मत आई है, दिलेरी आयी है। लेकिन सोसायटी में परिवर्तन नहीं आया। सोसायटी में सोशल, सामाजिक, राजनीतिक जितनी भी संस्थाएं हैं, इनमें बेशक बातें की जाती हैं लेकिन इस बात पर अमल नहीं हुआ। उनको इन्सानियत का हक देने के लिए हमारा समाज तैयार नहीं हुआ। यह तैयारी न होने की वजह से ही, जैसा कि आपने बताया कि एक एस० पी० ने एक हरिजन मेम्बर आफ पार्लियामेंट को कहा कि तुम हरिजन मेम्बर आफ पार्लियामेंट हो गये हो, कोई देवता तो नहीं बन गये हो। (**व्यवधान**) अपनी हैसियत को भूल गये हो।

ऐसी बातें मैंने भी बहुत सुनी हैं। किसी पंचायत में अगर कोई हरिजन सरपंच बन जाय तो उसको सरपंच नहीं समझा जाता है। पुलिस वाले भी उसके पास नहीं जाते हैं। मैं अपना एक तजुर्बा बताता हूं कि जब मैं किसी गांव या शहर में जाता हूं तो वहां हरिजनों की बात करता हूं और उनको सुझाव देता हूं कि मैं हरिजनों में जाऊंगा। मुझ से कहा जाता है कि वहां जाने की क्या जरूरत है, और लोग यहां आगये हैं, वे भी आ जाएंगे।

मैंने उनको कहा कि और लोग तो आ जाएंगे । आप में से कई तो ऐसे होंगे जो हर होम मिनिस्टर के लिए आए होंगे और आ कर के कार का दरवाजा भी खोला होगा । रिसेप्शन देने के लिए जनता पार्टी के वक्त में भी आये होंगे । ऐसे लोग भी आज जिन्दा होंगे जो अंग्रेजों के वक्त में भी ऐसी करते रहे होंगे । बहुत से ऐसे एलीमेंट भी होंगे आप में । लेकिन मैं आपसे माफी चाहता हूं, मैं हरिजनों में जाऊंगा । हमने हिदायतें कीं तमाम रियासतों को और दूसरे लोगों को कि हमारा कोई भी अफसर टूर पर जाए तो हरिजनों की बस्ती विजिट करे । काम हो या न हो और उनसे बात करे ।

मेरा तजुरबा है कि किसी भी पार्टी के बड़े लोग जो हैं, उनके सामने हरिजन बात करने तक की हिम्मत नहीं रखता । इसलिए कि अगर मैंने कह दिया कि मेरे साथ अच्छा सुलूक नहीं होता तो ये लोग थानेदार से मुझे पिटवा देंगे । इस पिटाई के डर से वह सोचता है कि यह क्यों न कहूं कि वे लोग मुझे अच्छी तरह से रखते हैं, मुझ से प्यार करते हैं । तो अपर-क्लास का दिमाग इससे बिगड़ा हुआ है । सब नहीं, कुछ लोग ऐसे हैं, जिन्होंने इरादे से, नीयत से, सच्चाई से इस बात को माना है कि यह परिवर्तन जो इन्सान को इन्सान समझ कर चलने का है, इसको मानना है । जिन सरकारी अफसरों, पोलिटिकल लीडरों और समाज के तबकों में, उनके दिमाग में अभी तक यह बात है, उसको बदलना होगा ।

मैं उन मेम्बरों के साथ सहमत हूं, जिनका मत है कि कोई न कोई पीछे ताकत होती है, फिर ये हरिजनों को मारते हैं, बच्चों को मारते हैं, बुजुर्गों को मारते हैं और उनकी बेइज्जती करते हैं ।

यह इतनी दुःखदायी घटना है कि जिसके लिए मैं समझता हूं कि इन्सान की जुबान और कलम काम नहीं कर सकती कि इसको बयान किया जा सके । दो जगहों पर यह चीज होती है, या तो अति मोहब्बत, प्यार और खुशी हो, इसे बयान नहीं किया जा सकता, और दूसरा जहां अति दुःखदायी घटना हो, उसको बयान नहीं किया जा सकता । तो यह अति दुखःदायी घटना होने की वजह से इस पर जितना भी कहलें, यह बयान पूरा नहीं किया जा सकता ।

कहा गया कि हरिजनों का मामला है, इसमें सेंटर की जिम्मेदारी है । तो इस बात को मानता हूं कि हरिजनों का, माइनारिटीज का और कुछ जगहों पर बैक-वर्ड क्लास के मामले में भी सेंटर को दखल देना चाहिए । हमारे देश का समाज जो बंटा हुआ है, सबसे पहले जब क्षत्रिय, ब्राह्मण, शूद्र और वैश्य, इसमें बांट दिया और वह बीमारी हमारे साथ आज तक चली आ रही है । अभी तक क्षत्रिय और ब्राह्मण चले आ रहे हैं और बहुत से लोगों से मैंने अपने कानों से सुना है जो मजहब के तौर पर बड़े ऊंचे दर्जे के माने जाते हैं, वे कहते हैं कि ये शंकरवर्ण प्रजा कर दी गई है । आप लोग गुनहगार हो । वे मंदिरों में हरिजनों का जाना रोकना चाहते हैं । ऐसे नेता भी देखे हैं जो हरिजनों के बारे में जोरदार तकरीरें करते हैं और अगर हरिजनों की बस्ती में उनसे कहा जाए कि चाय पी लीजिए तो वे यह कोशिश करेंगे कि यहां न पी जाए । आगे चल कर पी जाए, टाइम नहीं है । वे चाहते हैं कि यहां का पानी न पिया जाए ।

मेरे ऊपर कटाक्ष किए गए, गृह मंत्री होने के नाते यह आवश्यकता भी थी ।

[श्री जैल सिंह]

मेरे ऊपर नहीं करेंगे तो किस पर करेंगे । लेकिन एक बात मैं आपको भरोसे के साथ बताना चाहता हूं । हमारा संविधान नहीं बना था, मुल्क अभी आजाद नहीं हुआ था और मैं छोटी उम्र का था । 1938 में जब मैं अभी जेल नहीं गया था, उस वक्त मैंने हरिजनों के यहां खाना खाया, साथ में रहा हूं, और इसके लिए दो गांवों की पंचायत जुड़ी और उस पंचायत ने मुझे सजा दी कि तुमको 10 दिन के लिए गुरुद्वारे के सामने बैठ कर लोगों के जूते साफ करने होंगे और दातुन ला कर उनको देनी होगी । प्रायश्चित करना होगा । एक साधु उन्होंने यह फैसला सुनाया । दो गांवों की पंचायतें थी, दो गांवों की इसलिए हो गई कि एक हमारे गांव का हरिजन, बल्मीकि था, वह मेरे साथ कहीं गया था, कपड़े सफेद पहने हुए था, मैंने बताया नहीं । एक साहब के यहां हमने खाना खा लिया । उस वक्त हरिजनों को बर्तन नहीं दिए जाते थे, अगर दिए भी जाते थे तो पीतल के बर्तन दिए जते थे,बाद में उन्हें जला कर पवित्र किया जाता था । इस तरह से खाना खा कर वे उठ खड़े हुए । कोई कहने लगा कि हरिद्वार जाओ, कोई कुछ कहने लगा । मैंने कहा मैं जूते साफ करने के लिए तैयार हूं, दातुन ला कर दे दूंगा, पंखा चला दूंगा लेकिन सजा के तौर पर मैं आपकी बात नहीं मानता । उस वक्त मुझे बहुत समझाया गया; रिश्तेदारों ने, दोस्तों ने कहा कि आप गलती कर रहे हैं, राजा हिन्दू है, आपका नुक्सान हो जाएगा । मैंने कहा कि मैं इंसान की इंसान समझता हूं, कुत्ता नहीं समझ सकता । मेरे विचार में जिस चोके पर कुत्ता जा सकता है, चूहा जा सकता है, गंदे से गंदा जानवर जा सकता है, वहां इंसान को नहीं जाने देना चाहिए ? मेरे मन में आदर था, सरकार था इस वास्ते मैंने उनकी बात को नहीं माना और न मानता हूं । मैं इस नीति से पीछे हटने के लिए तैयार नहीं हूं । आपकी भी मैं कोओपरेशन चाहता हूं । कोओपरेशन इस बीमारी को खत्म करने के लिए लोगों को साथ लेना निहायत जरूरी है । अगर लोगों का मिलवर्तन नहीं होगा, तमाम पोलिटिकल पार्टीज का, सरकार का समाज का और हमारे जो लोग हैं, उनके दिल को जब तक हम बदल नहीं देते हैं, परिवर्तन उनमें ला नहीं देते हैं तब तक यह बीमारी रुकेगी नहीं । कोई चाहे इस तरह से इनको मारता रहे तो वह अपने मन से निकाल दे और मैं कहना चाहता हूं कि इन बेगुनाहों का खून व्यर्थ नहीं जाएगा, कोई इस इन्कलाब को रोक नहीं सकता है । यह इन्कलाब है ।

मुझे आपका भी धन्यवाद करना है । आज की बहस में कटाक्ष बहुत कम हुए हैं । विरोधी मैम्बर्ज ने भी बहुत अच्छे सुझाव दिए हैं । इधर बैठे हुए माननीय सदस्यों ने भी बहुत अच्छी सजैशंज दी हैं । थोड़ी सी दुर्घटना होने लगी थी लेकिन बच गई, मामला बढ़ा नहीं । न किसी पार्टी की बात यहां रखी गई और न किसी व्यक्ति की । मेरी दरखास्त है कि आज की बहस को, इसमें दिए गए एक सुझाव को हम अपने नोटिस में लाएं, उस पर विचार करें । जब हम उनको देखेंगे, इन पर विचार करेंगे तो मेरी राय यह है कि जब आदमी बहुत बड़े हाउस में बोलता है तो एक बात को लम्बी भी कर देता है और दूसरे कुछ न कुछ अपनी पार्टी की तरफ भी देखता है, यह देखता है कि पीछे वाले यह कहेंगे कि अच्छा बोला है, ऊपर भी देखता है और कभी समझता है कि अब तो मौका था सरकार को लताड़ने का । इन बातों को छोड़ कर अगर आप अपने अपने सुझाव माइन्यूटली विचार करके और कम्प्रिहैंसिव

तरीके से लिख कर भेज दें तो उसके बाद मैं इस मामले में एक और मीटिंग बुलाने के लिए भी तैयार हूं ताकि हम ऐसा रास्ता अपनाएं कि इस बीमारी को हम मिटा सकें। यह हिन्दुस्तान के माथे पर एक कलंक है। मेरा विश्वास है कि इन झगड़ों से किसी पार्टी को फायदा नहीं होगा। हम सभी में कमी जरूर है। कभी कभी हम कौम की मुसीबतों से पार्टी के लिए फायदा उठाने की कोशिश करते हैं। मैं किसी पर इल्जाम नहीं लगाता। लेकिन यह एक कमजोरी है जिस को हम को भूलना है। एक दूसरे माननीय सदस्य ने कहा कि इसको सियासी न कहो। लेकिन मैं कहता हूं सियासी तो कहो लेकिन इसको पार्टी की सियासत में न लाओ। पार्टी पालिटिक्स से ऊपर रख कर आप इस पर विचार करें। फिर यह मामला ठीक आप कर सकते हैं।

महात्मा गांधी की मेहरबानी से, पंडित जी ने उनकी रहनुमाई में जब भारत का कांस्टीट्यूशन बना तो उस में इन लोगों को इंसानियत का दर्जा दिया। दर्जा देने से उनका हौंसला बढ़ा। कानून ने मदद की उनकी। लेकिन असली बीमारी यह है कि सामाजिक तौर पर उनको छुआ नहीं जाता है। साथ ही आर्थिक तौर पर भी वे बहुत पिछड़े हुए हैं, बहुत नीचे हैं। आर्थिक तौर पर कोई ऊपर नहीं उठना है तो उसको कितना भी समाज के लोग और सरकार कहे, उनको कोई उठाता नहीं है। आज की दुनिया में मैं देखता हूं कि जिन लोगों ने बहुत बुरे बुरे काम करके दौलत बना ली है वे दौलत के बल पर सरकारें भी जाते हैं, इलैक्शन में जीत भी जाते हैं लेकिन गरीब नहीं जीत सकता है। यह हमारा ढांचा है। कोई जानकारी करने के लिए तैयार नहीं है कि कितने लुटेरे हैं हर विभाग में, हर समाज में, हर पार्टी में। लेकिन समाज नफ़रत भी नहीं करता है। नफ़रत करता है या गरीब पर, या जब कोई फंसा हुआ हो, तब कर लेता है। नहीं तो उसी को कहे जायेंगे। मैंने अपने कई दोस्तों को देखा है, बड़े कंगाल थे। राजनीति में आ कर अमीर हो गए और जब मर जाते हैं तो तकरीर करते हैं लोग कि इनके नक्शे कदम पर चलना चाहिए। मैंने एक आदमी को देखा और उसने अच्छी दौलत बनाई थी। और कहा गया क्या बात है, बड़ा काम किया, परिवार का सब कुछ कर गया। इनके नक्शे कदम पर चलने के लिए हमको प्रण करना चाहिए। मैंने कहा बेड़ा गरक हो जायगा। ऐसे समाज में जब तत्व हैं तो आम सोच लीजिए गुरुद्वारे का भाई, कोई मस्जिद का मुल्ला, मंदिर का महन्त, जिसको चढ़ावा चढ़ा दो चाहे आप चोरी करके लाये हों या रिश्वत का पैसा हो, वह आपका यश गाना शुरू कर देगा भगवान इन्हें धर्म की कमाई दे, इनको बेटा दे। और हम जब इलेक्शन में फंसे होते हैं तो ब्लैक मनी वाले ज्यादा पैसा देते हैं। तो अपने हृदय को हमें टटोलना चाहिए। इन लोगों की गरीबी को दूर करना भी जरूरी है। एक तो कारण यह है कि इनमें हौसला आना शुरू हुआ। दूसरे जो यह समझते हैं कि यह जो रिजर्वेशन है यह हमारी पौकिट से गिर गया। वह बर्दाश्त नहीं करते। हरिजनों में कोई मिनिस्टर बन गया, एम० एल० ए० या आई० ए० एस०, या कमिश्नर हो गया तो वह भी अपने को अलग समझने लगते हैं। आज जो दोस्त यह कहते हैं कि हरिजनों की रक्षा करने के लिए हरिजन अफ़सर चाहिए, मैं इस बात के हक में हूं। लेकिन यह एक ही बात नहीं है जिससे आप हरिजनों को बचा सकते हैं। मैंने ऐसे हरिजन भी देखे जो अफ़सर बनने के बाद गरीब आदमी के साथ बात करने के लिए

[श्री जैल सिंह]

तैयार नहीं हैं। अपने पिता का इंट्रोडक्शन नहीं कराते हैं क्योंकि वह अनपढ़ है। ऐसे दूसरे लोगों में भी हैं। मैंने कई मिनिस्टर देखे, पिता उसका गरीब था जेलों में जाता रहा देशभक्ति की वजह से इसलिए उसके बेटे को पार्टी ने टिकट दे दिया और वह बेटा ऊंचे ओहदे पर चला गया। लेकिन मैले कुचैले कपड़े पहने जो उसका गरीब पिता है उसको यह बताने के लिए तैयार नहीं कि यह मेरा पिता है। जब समाज में ऐसी बात है, अपने पिता और भाई को गिरा सकते हैं, तो उनमें कुछ गिरावट आयी और उन्होंने बिल्कुल कभी नहीं सोचा कि अपने भाइयों के साथ में मिलें।

बहुत से तो ऐसे हैं जिन्होंने हरिजनों के घरों में शादी करना छोड़ दिया। हमारे जो दो मिनिस्टर बैठे हैं यह तो बेचारे भले हैं। अपर क्लास वाले भी सोचते हैं कि अगर कोई हरिजन आई० ए० एस० बन जाय तो उसकी जाति माड़ी नहीं रह जाती है। अपर क्लास में शादियां बड़े अफसरों ने कितनी करवाई हैं इसका सर्वे करवा लीजिए। अब हरिजन मिनिस्टर हो जाय तो उसके यहां ब्राह्मण भी खाना खा कर खुश होगा और कहेगा कि मिनिस्टर के यहां खाना खाना है। लेकिन भंगी के यहां पानी नहीं कोई पीयेगा। जब तक यह भावना नहीं मिटती उनकी गिरावट को कैसे ऊंचा उठाया जाय? अपर क्लास के लोग जब किसी एस० पी० को, डी० सी० को इनको छीड़िए, पार्लियामेंट के मेम्बरान को कह सकते हैं कि तुम फरिश्ते नहीं बन गये, तो अफसरों को भी कह सकते हैं कि फरिश्ते नहीं बन गये। उनकी वजह से जलसी और पैदा हो गई।

यह बात बड़े जोरों से चली कि लैण्ड रिफ़ार्म, इकोनामिक डिस्पैरिटी इसका कारण है। नहीं यह कारण नहीं है। लैण्ड रिफ़ार्म करने के बाद क्या हुआ? लैण्ड रिफ़ार्म बहुत से प्रान्तों में हो तो गया, लेकिन लैण्ड रिफ़ार्म किसके लिए हुआ? जो पहले ही मालिक था उसने अपने रिश्तेदारों के नाम जमीन लिख दी। और नतीजा क्या हुआ कि जमीन तक्सीम हो गई और सीलिंग हो गई। और किसी के जानवर के नाम पर, तोता सिंह कह कर तोते के नाम पर अपनी जमीन लगा ली, और बची हुई हरिजनों को मिल गई। हरिजनों में नुक्स था कि वह गरीबी की वजह से 4, 5 एकड़ को नहीं सम्हाल सके। बड़े आदमियों ने वह भी ले ली जमीन और इससे नफ़रत और बढ़ गई कि अगर यह लैंडलैस नहीं होते तो हमको जमीन नहीं मिलती। 20 पौइण्ट प्रोग्राम में एक बात यह थी कि लैंडलैस एग्रीकल्चर लेबर को घर के लिए 4 मरले जमीन दी जाय। तो देश में चार मरले का बटवारा किया जाय। मुझे मालूम है बहुत से गांवों में पट्टा दे दिया गया ...

मुझे मालूम है कि बहुत से गांवों में पट्टे दे दिए गये, जगह बांट दी गई, निशानी लगा दी गई, लेकिन इम्प्लीमेंटेशन नहीं हुआ। बहुत सी जगहों पर ऐसा भी हुआ कि अच्छी तरीके से इम्प्लीमैंटेशन हुआ। जिस आदमी का गांव में अपना घर न हो, जिस बेचारे की जमीन न हो, उस आदमी की हमारे हिन्दुस्तान में और समाज में कोई इज्जत नहीं है। वह बेचारा पढ़ कर शहर में आये और यहां आ कर भीख मांगना अच्छा समझता है। आज भी गांव में बेजमीना इसान बेशक उसकी आमदनी कुछ भी हो, वह शहर के पान बेचने

वाली दुकान की जो मालिक है, उससे नीची जिन्दगी गुजारता है ।

एक माननीय सदस्य : आप करेंगे क्या ।?

श्री जैल सिंह : मैं आपसे प्रश्न कर रहा हूं कि आप सुझाव दीजिए कि क्या करना चाहिए । मेरे मन में भी है, मैं भी बताऊंगा ; मैं सोच रहा हूं ।

पिपरा कांड के बाद मैं तो इस बात को सोच रहा था कि हिन्दुस्तान के 4, 5 आदमी भी इस बात का फैसला कर लें कि हमारी तमाम जिन्दगी इस काम के लिए लगेगी तो इसको ला सकते हैं । वगैर इरादे के होता नहीं । जब वाका होता है तो आंसु बहाते हैं, उसके बाद आंसु नहीं बहाते । लेकिन यह हमारी ड्यूटी है, मेरे पास यह महकमा है, गृह-मंत्री के नाते भी ड्यूटी है, मैं किसी पर जोर नहीं देता । मैं मनता हूं, लेकिन मैं चाहता हूं कि आप लोगों की मिलवतन से हम इन बातों को देख लें ।

रिजर्वेशन से इनके खिलाफ गुस्सा पैदा हो गया और उनके हौंसले बढ़े और हौंसले की वजह से वह अपना हक मांगने लगे । मिनिमम वेजेज एक्ट कहीं गांव में लागू नहीं हो सका । जहां 2, 4 बच्चे हरिजनों क पढ़ लिख गये, वह कहते हैं कि हमारी मेहनत क्यों नहीं देते ? पिपरा में जो कुछ हुआ, जहां 12 मरे या 14 मरे, उसमें कारण यही था कि उन्होंने सिर्फ अपनी मेहनत मांगी थी । उन्होंने कहा कि तुम मांगने वाले कौन हो ? उनको दूसरे लोगों ने मार दिया । कहीं कुछ, कहीं कुछ, कफाल्टा में क्यों हुआ ? क्योंकि हरिजन के बेटे की शादी थी, वह घोड़े पर जा रहा था, उसको कहा कि तुम को कैसे हक हो गया घोड़े पर जाने का ? पहले वह घोड़े पर चढ़ते ही नही थे ; बाजा नहीं बजाते थे । लेकिन अब हरिजनों की हिम्मत है । उसका मुकाबला दूसरे लोग हर जगह करते हैं । यह एक कारण बेबसी का है । इन बेवसों को, मजदूरों को हम किस तरीके से उनको बचा नहीं सके । बेवसी कितने हरिजनों में है, वह बेचारे किस काम में हैं, इसके लिए हमें जरूर देखना पड़ेगा कि हमारे बजट का हिस्सा, कितना भी उन पर खर्च आये, उनकी बेबसी को हम देखें । मेरा अपना विचार है कि मुल्क अपने देश की रक्षा के लिए, अपने बार्डर को देख ने के लिए जो जरूरी बातें हैं, उन पर बिल गुरेज खर्च करना चाहता है, सैंकिड जो गरीब हैं, उनकी रक्षा करनी चाहिए ।

आज भी समाज में, अकेले हरिजनों की बात नहीं, तमाम हिन्दुस्तान के गरीबों को फिरकेदारी ने मार रखा है । क्या होता है, सोचता ठीक है, समझ जाता है लेकिन एक ऊंची जाति वाला भूखा मरता हो, खाने के लिए चाहिए, तो वह भी गरीबों के साथ बठने को तैयार है हरिजनों के साथ नहीं क्योंकि गरीबों की गिनती हरिजनों से ज्यादा है, वह उनके साथ बैठने को तैयार है । मजहब हमको बांट देता है, जांत-पांत बाट देती है । हिन्दुस्तान का गरीब एक जगह पर नहीं ।

हमारे चन्द्रजीत यादव भी वही तकरीर करेंगे, जो हम करेंगे । हमारे श्री दंडवते जी बहुत देर से बैठे हैं, फ्रंट रो में लीडरों में सिर्फ वही बैठे हैं, क्यों बैठे हैं, यह पता नहीं, उनकी मेहरबानी है, हम तो मजबूरी में बैठे हैं क्योंकि बैठना है, लेकिन हमारे भी लोग चले गये, उनके भी चले गये । इतनी भी तकलीफ हम सहने के लिए तैयार नहीं

[श्री जैल सिंह]

है । मतलब यह है कि गरब को बोट दिया हमने । क्योंकि आपने कहा कि हम ज्यादा मदद करते हैं, हमने कहा कि हम ज्यादा गरीब की मदद करेंगे लेकिन क्या हम करते है ? सारी पार्टियों के लोग हैं, बड़े बड़े लोग आ जायेंगे, गरीबों की नजर में पता लग जायेगा कि यह सिर्फ वोट लेते हैं, हमारे पालिसी मेकर नहीं । शायद यह भी क्लीयर हो जाये, मगर इसका इलाज भी करेंगे, हमें कोड आफ कंडक्ट भी बनाना पड़ेगा ।

24.00

एक माननीय सदस्य : 12 बजे गये हैं ?

श्री जैल सिंह : 12 बज गए है ?

MR. DEPUTY-SPEAKER: You can complete your reply.

एक माननीय सदस्य : यह गैर-कानूनी कार्यवाही है ।

श्री चन्द्रजीत यादव (आजमगढ़) : कोई गैर-कानूनी नहीं है । आप अपनी बात कहिए ।

श्री जैल सिंह : श्री भीष्म नारायण सिंह यह न कहें कि 24 तारीख को एजर्न नहीं किया ।

MR. DEPUTY-SPEAKER: We are in session. You can complete your reply.

SHRI CHANDRAJIT YADAV: It is not illegal.

श्री राम विलास पासवान : जुडिशल एनक्वायरी हो रही है या नहीं, यह बताएं ।

श्री जैल सिंह : मैं पर्सनली इसके हक में हूं, लेकिन मेरे मन में एक शुबहा है कि यहां हुए हैं कत्ल और कत्ल कर वालों का भी पता चला है, जुडिशल एनक्वायरी एक बहुत लम्बा प्रोसेस होगा; उसमें ऐसा न हो कि क्लाप्रिट्स को मौका मिले कि वे अपनी जोरावरी और हिम्मत से शहादतों को बर्बाद कर दें और कहीं निकल जाएं । हम इस पर गौर करेंगे और रियासत की हुकूमत के साथ भी बात करेंगे ।

श्री चन्द्रजीत यादव : : आप स्टेट पुलिस को छोड़ कर सी बी आई से जांच करवा सकते हैं । आप स्पेशल ट्रिब्यूनल बना सकते हैं ।

श्री जैल सिंह : स्पेशल कोर्ट का तो फ़ैसला हो गया है । जुडिशल एनक्वारी के बारे में सोचने की जरूरत है । हम फिर भी आपकी राय लेंगे, भले ही सेशन न हो । हमने इस बारे में स्टेट की सरकार से बात की है । जुडिशल एनक्वायरी गवर्नमेंट के लिए नुक्सानदेह नहीं हुआ करती है । इस बात का डर नहीं है । इससे हमारे सामने सब तथ्य आ जाएंगे कि इस घटना के क्या कारण थे, यह कैसे हुआ, आगे ऐसी घटनाओं को कैसे रोका जाए । अगर हम बीमारी को समझ लें, तो सका इलाज भी अच्छी तरह से हो सकता है । लेकिन एक बात का शक है । अगर हम जुडिशल एनक्वायरी में पड़ गए, तो इसका फ़ायदा कलप्रिट्स उठायेंगे । स्पेशल कोर्ट का तो फ़ैसला हो गया है । आप भी सोच लीजिए । हम भी सोच सकते हैं ।

श्री राम विलास पासवान : अगर गफलटा जैसी बात फिर हुई, तो हरिजनों का विश्वास आप पर और किसी पर भी नहीं रहेगा । कफलटा में जो हुआ है उसका सारे देश पर बड़ा इमपैक्ट हुआ है ; जज ने कहा है कि मुझे अभियुक्त

को साक्ष्य के अभाव में बरी करना पड़ रहा है। देश के लिए इससे ज्यादा कलंक की बात कोई नहीं हो सकती।

श्री जैल सिंह : मैं आपसे एग्री करता हूं।

श्री राम विलास पासवान : अगर इस केस में भी अभियुक्त छूट गये, तो हरिजनों और गरीबों के सामने दूसरा कोई चारा नहीं रहेगा।

श्री जैल सिंह : सरकार मशीनरी में अभी तक पूरी तरह से न तो समाजवादी भावनाएं पैदा हुई हैं, हम समाज में एकता लाना चाहते हैं और असमानता को खत्म करना चाहते हैं, न ही उनमें इसके लिए भावना पैदा हुई है और न ही पोलीटिकल पार्टियां इस बारे में कुछ कर सकी हैं। नियम भी बना लिए, फ़ार्म पर दस्तखत भी कर दिए, लेकिन इसके बाद भी कई ऐसे अंश बैठे हुए हैं, जो इसको आगे नहीं बढ़ने देना चाहते।

श्री जैल सिंह : क्या हरिजनों को हथियार दे रहे हैं या नहीं ?

श्री जैल सिंह : इस बारे में मेरी पहली तकरीर का ग़लत मतलब निकाला गया। मैंने कहा था कि जहां ऐसे हालात हों वहां पर उन लोगों को ; गरीबों को हथियार देने के लिए पुलिस को खुद कोशिश करनी चाहिए और सरकारी कीमत पर देने चाहिए। मैंने यह कहा था। उनको हथियार दे दिए जाएं, जितने हथियार अपर क्लास के पास हों, उतने दे दिए जाएं, यह भी एक रास्ता हो सकता है, ताकि उनका भी होसला बुलन्द रहे। मगर यह भी सोचना चाहिए कि सब के हथियार के ले लिए जाएं, कोई हथियार किसी के पास न रहे। इन दो बातों में हम उलझे हुए हैं कि क्या किया जाए। एक बिल हम लाए थे। वह राज्य सभा में आया और उसको हमने लोक सभा में रखना था। लेकिन जब यह देवली की घटना हुई, तो हमने सोचा कि इस पर और गौर कर लें और सब की राय लेकर एक काम्प्रेहेंसिव कानून बनाया जाय, ताकि यह मामला दुरुस्त हो सके।

इस वक्त नाजायज असला रखने वालों के लिए बहुत कम सजा है। उसको देखना भी जरुरी है। लेकिन कहीं कहीं हथियारों की वजह से भी झगड़ा हो जाता है। जत्थेदार सेवीखसिंह के पास भी राइफ़ल थी और दूसरे के पास भी पिस्तौल था। अगर उन दोने के पास कुछ न होता, तो ज्यादा से ज्यादा मुक्की - धक्पा हो जाता, लाठी चल जाती और लोग उनको छुड़ा देते। लेकिन मिनटों में उन दोनों की जान चली गई।

क्या रास्ता अख्त्यार किया जाए, इसके लिए आप भी सोचें, हम भी सोच रहे हैं। हमने दो मीटिंग इस बारे में की हैं। इस हाउस में हम यह बिल लाना चाहते थे, लेकिन इस वजह से नहीं ला सके कि हम किसी नतीजे पर नही पहुंचे थे।

श्री राम विलास पासवान : बजट सेशन में लाइए।

श्री जैल सिंह : हां, उसमें लाएंगे निश्चित तौर पर। इस के लिए मैं आप को भरोसा दिलाना चाहता हूं।

श्री राम विलास पासवान: एनकाउन्टर वाला भी बता दीजिए।

श्री आर० एन० राकेश : उत्तर प्रदेश में जितने एनकाउन्टर हुए हैं उसकी आप जांच करवाएंगे या नहीं ?

श्री जैल सिंह : एनकाउन्टर के लिए मेरे पास कोई डीटेल नहीं है। आज की अपनी तकरीर में आप ने कुछ दोष लगाए हैं। स्टेट

गवर्नमेंट का यह सबजेक्ट है। स्टेट गवर्नमेंट से बात करनी होगी। उनसे बात करने के बाद ही मैं कोई डफिनिट जवाब आप को दे सकता हूं।

श्री आर० एन० राकेश : उस गवर्नमेंट और उस पुलिस पर तो भरोसा ही नहीं है, इस लिए आप से अनुरोध किया जा रहा है कि जो फर्जी एनकाउन्टर हो रहे हैं उसकी आप जांच करवा लीजिए। संसद सदस्यों की एक कमेटी बना कर उसकी आप एनक्वायरी करा लीजिए।

श्री जैल सिंह : अपनी एजेंसी से तो हम एनक्वायरी करवा लेंगे। लेकिन उसके ऊपर विचार करना पड़ेगा और स्टेट गवर्नमेंट के साथ मशविरा करना होगा।

श्री ए० के० राय : आप एक स्पेशल होमगार्ड तो हरिजनों का बना सकते हैं टास्क फोर्स के माफिक जो कम्यूनल रायट्स का मुकाबिला करे, इस में आप को कौन रोकता है? आप सी आर पी एफ बनाते हैं, बी एस एफ बनाते हैं, कितनी चीजें बनाते हैं, एक ऐसी फोर्स भी बनाइये।

श्री राम विलास पासवान : देवली का जो आफिसर इंचार्ज है उसको वहां से हटाइए, वह सब घटना के एविडेंस को खत्म कर रहा है।

श्री जैल सिंह : बाबू जगजीवन राम जी ने कुछ सुझाव दिए हैं। मैं उसको चर्चा तो करता लेकिन वह चले गए। आज के हाउस में मैंने यह जरूर देखा कि मेम्बरों में जजबा तो बहुत है, सलाह मशविरा भी बहुत अच्छा दिया लेकिन मेम्बरों की इस बात को मैं नहीं समझ पाया कि खुद बोल गए और उसके बाद छुट्टी कर गए। आप जब बोले हैं तो जिन को और बोलना है उनको भी सुन कर जाना चाहिए। तो अब मेरा खयाल है कि मैं कोई हाउस का वक्त जाया न करूं और ज्यादा वक्त उसका अब न लूं क्योंकि जिन को सुनना था वह तो चले गए।

श्री राम विलास पासवान : कुछ लोगों को छोड़ कर केवल हरिजन लोग हैं।

श्री जैल सिंह : बस, मैंने समाप्त कर दिया।

DR. SUBRAMANIAM SWAMY: I wish you a merry Christmas.

MR. DEPUTY SPEAKER: There have been precedents. We can continue it. There is no harm.

(*Interruptions*)

MR. DEPUTY SPEAKER: Now it is completed.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Before you conclude, we have to convey to you and to the House a merry Christmas.

MR. DEPUTY SPEAKER: There is an announcement to be made.

(*Interruptions*)

00.07 hrs. (25-12-81)

ARREST AND RELEASE OF MEMBERS

MR. DEPUTY SPEAKER : I have to inform the House that the Speaker has received the following communications dated 24 December, 1982, from the Deputy Commissioner of Police, New Delhi District, New Delhi, today :—

(i)

"I have the honour to inform you that I have found it may duty in the exercise of my powers that Sarvashri T.S. Negi, Ram Lal

Rahi, Chaudhury Multan Singh and Shri Jaipal Singh Kashyap, Members of Lok Sabha who along with their other party workers voluntarily violated prohibitory orders promulgated under Section 144 Cr. C.P. on Raj Path-Rafi Marg crossing at about 2.45 P.M. be arrested in case FIR No. 661 dated 24-12-81 under Section 188 IPC, Police Station Parliament Street, New Delhi.

They are at present being kept at Police Station Mandir Marg, New Delhi and are being produced before the Metropolitan Magistrate, New Delhi, shortly."

(ii)

"Kindly refer to this office letter dated 24-12-81, informing you that Sarvashri T.S. Negi, Ram Lal Rahi, Chaudhary Multan Singh and Shri Jaipal Singh Kashyap, Members of Lok Sabha were arrested in case FIR No. 661 dated 24-12-81, under Section 188 IPC, Police Station Parliament Street, New Delhi.

They were produced in the Court of Metropolitan Magistate, New Delhi at Police Station Mandir Marg at 18·25 hours on 24-12-81. The Court released them after administering a warning."

PROF. MADHU DANDAVATE (Rajapur): Every communication should be shared with the House.

The Minister of State in the Ministry of Home Affairs and Department of Parliamentary Affairs (Shri P. Venkatasubbaiah) : I convey to you and to the House a merry Christmas and also sincerely thank you for having conducted the proceedings so patiently.

SHRI CHANDRAJIT YADAV (Azamgarh) : We are adjourning it on the 25th December, 1981.

The Minister of Parliamentary Affairs and Works and Housing (Shri Bhishma Narain Singh) : The House can decide to extend the time.

MR. DEPUTY SPEAKER : I think, well, there are precedents. We can say that the sitting is from 24th December, and we have completed it.

SHRI CHANDRAJIT YADAV: But we are adjourning it on the 25th of December. Let the record be straight.

MR. DEPUTY SPEAKER : Do you now that we are governed by precedents?

SHRI CHANDRAJIT YADAV: What is that precedent? But it is a fact that we are adjourning it on the 25th; it is on record.

MR. DEPUTY SPEAKER : This is what you have said. You have brought it to our notice, Mr. Yadav. In these things, we are guided by Precedents.

On behalf of the Speaker, all the panel Chairmen and my own, I thank all the hon. Members for the very kind cooperation that was extended to us in conducting the deliberations of the House. I wish you a Happy New Year.

SHRI P. VENKATASUBBAIAH : Convey our greetings to the Speaker.

MR. DEPUTY SPEAKER : The House stands adjourned *sine die.*

00' 10 hrs. (25-12-81).

The Lok Sabha adjourned sine die.